Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 177/OA No744/Moharram Ali/2024 दिनांक Dated 17-5-2024

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Compliance Report of UPPCB in reference to order dated 12.03.2024 passed by Hon'ble National Green Tribunal in OA No 744/2022 Moharram Ali versus State of Uttar Pradesh along with O.A. No. 277/2022 Liyakat Ali and Others Vs State of U.P.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the compliance report of the order issued on 12.03.2024 by Hon'ble National Green Tribunal in OA No 744/2022 Moharram Ali versus State of Uttar Pradesh along with O.A. No. 277/2022 Liyakat Ali and Others Vs State of U.P.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

D/Neeraj Mittal/Letter 2024

Compliance Report of UPPCB in reference to order dated 12.03.2024 passed by Hon'ble National Green Tribunal in OA No 744/2022 Moharram Ali versus State of Uttar Pradesh along with O.A. No. 277/2022 Liyakat Ali and Others Vs State of U.P.

1.0 Background:

In reference to the grievance aroused by Mohd. Liyakat Ali and other residents of Village Dhandhera, Muzaffarnagar, complaining regarding the pulp and paper mills discharging highly polluted chemical mixed water in the land abutting their land. In compliance to the order, Joint Inspection team comprising the officials of CPCB, UPPCB and District Administration inspected the concerned units in question on 05.10.2023, 13.10.2023 and 01.12.2023 and the joint report was submitted before the Hon'ble Tribunal on 11.01.2024. As per the joint report, 16 units were inspected by the joint committee. Out of 16 units, all the units were achieving the norms of treated effluent discharge. However, in 10 units (Treated through ETP's) indications of dilution of effluent by fresh water has been observed. Hon'ble tribunal has now directed UPPCB to inspect the non compliant units, collect the samples of Effluent from inlet and outlet of ETP to ensure that it is not diluted.

Directions issued to UPPCB by Hon'ble National Green Tribunal vide order dated 12.03.2024

6. The report reflects that some of the industrial units are violating the norms, hence, UPPCB is required to examine the extent and period of violation and take appropriate steps for imposition of environmental compensation. It has also been brought to our notice that so far as the sample reports placed on record are concerned, the same cannot have much importance as the discharge at the inlet of the ETP is diluted by that units. Hence, the UPPCB is directed to take the sample at the inlet of the ETP and outlet of industrial discharge to ensure that it is not diluted and submit the sample analysis report along with the next report.

Action taken against defaulting industries

As per the report of the joint committee dated 11.01.2024, out of identified 16 Pulp and Paper industries, the analysis report of the raw effluent and treated effluent of 10 industries were found having questionable and very low values of of BOD/COD with respect to raw and treated effluent parameters showing dilution.Accordingly, directions to all concerned 10 industries were issued u/s 33A of Water (Prevention and Control of Pollution) Act 1974 as amended by UPPCB Head Office, for submission of efficiency/adequacy report of ETP from C.P.P.R.I. Saharanpur. Directions issued to 10 units is annexed as **Annexure 1.**

In reference to the joint report dated 11.01.2024 submitted by the committee before the Hon'ble Tribunal and observations found by joint committee, Hon'ble Tribunal issued directions dated 12.03.2024 to UPPCB to collect and analyse samples of all non-compliant units with regard to dilution at inlet of ETP observed earlier by joint committee.

In compliance of the directions dated 12.03.2024 issued by Hon'ble Tribunal, UPPCB officials inspected concerned 10 industries on dated 01.05.2024. During inspection, samples of inlet (Raw effluent) of ETP and Outlet of ETP (Treated effluent) were collected and analyzed by UPPCB. Following observations/actions have been taken by UPPCB :-

S. No.	Name of the unit	Reason for non-compliance as per the observations of Joint committee	Compliance done by unit w.r.t direction of NGT (Submission of efficiency of ETP from CPPRI Saharanpur	Values of parameters at the inlet of ETP during inspection by UPPCB	Values of parameters at the outlet of ETP during inspection by UPPCB	Action taken against the non compliant units (EC, show cause etc)
1.	M/s Silverton Pulp & Papers Pvt.Ltd.(Unit-1), Bhopa Road, Muzaffarnagar	The analysis results showing reduction of 98.76% for COD at the outlet of ETP which indicates possibility of dilution of effluent.	Pulp & Paper Association vide their letter dated 11.05.2024 intimated that they have approached to CPPRI Saharanpur to study individual ETPs of defaulting industries and submit study report of adequacy/efficiency of ETP. According to CPPRI Saharanpur, inspections of ETPs and preparation of adequacy reports shall be prepared by July 2024 **(Annexure-2)**	pH=6.3 TSS=386 mg/l TDS=2112 mg/l TS=2498 mg/l BOD=892 mg/l COD=3120 mg/l	pH=7.7 TSS=22 mg/l TDS=1398 mg/l TS=1420 mg/l BOD=19 mg/l COD=128 mg/l	N.A.
2.	M/s Silverton Pulp & Papers Pvt.Ltd.(Unit-2), Bhopa Road, Muzaffarnagar	The analysis results showed reduction in values of TDS by 78.26% outlet of ETP which indicates possibility of dilution of effluent		pH=6.4 TSS=228 mg/l TDS=2190 mg/l TS=2418 mg/l BOD=748 mg/l COD=2448 mg/l	pH=7.6 TSS=18 mg/l TDS=1296 mg/l TS=1314 mg/l BOD=16 mg/l COD=120 mg/l	N.A.
3.	M/s Garg Duplex and Paper Mills Pvt. Ltd., Bhopa Road, Muzaffarnagar	The BOD at the inlet of ETP was found to be very low (54 mg/l) indicates dilution at inlet raw effluent		pH=6.0 TSS=1886 mg/l TDS=2392 mg/l TS=4278 mg/l BOD=1324 mg/l COD=3168 mg/l	pH=7.6 TSS=22 mg/l TDS=1554 mg/l TS=1576 mg/l BOD=16 mg/l COD=112 mg/l	N.A.
4.	M/s Shree Sidhbali Paper Mills Ltd., Bhopa Road, Muzaffarnagar	Reduction of COD and TDS were observed to be 98.4 % and 90.5% respectively between raw influent and treated effluent of ETP which indicates dilution of effluent by fresh water.		pH=8.3 TSS=1810 mg/l TDS=3662 mg/l TS=5472 mg/l BOD=972 mg/l COD=2816 mg/l	pH=7.2 TSS=28 mg/l TDS=1470 mg/l TS=1498 mg/l BOD=16 mg/l COD=128 mg/l	N.A.
5.	M/s Meenu Paper Mills Pvt.Ltd., Bhopa Road, Muzaffarnagar	The analysis results showed reduction of TDS value by 81.88% at the outlet of ETP which indicates possibility of dilution of effluent.		pH=6.1 TSS=1228 mg/l TDS=2682 mg/l TS=3920 mg/l BOD=824 mg/l COD=2040 mg/l	pH=7.3 TSS=27 mg/l TDS=1530 mg/l TS=1557 mg/l BOD=18 mg/l COD=144 mg/l	N.A.
6.	M/s Tehri Pulp & Paper Ltd.(Unit-1), Bhopa Road, Muzaffarnagar	Reduction of COD was found 98.7% between raw influent and treated effluent of ETP which		pH=6.1 TSS=1656 mg/l TDS=3880 mg/l TS=5536 mg/l	pH=7.6 TSS=24 mg/l TDS=1360 mg/l TS=1384 mg/l	N.A.

S. No.	Name of the unit	Reason for non-compliance as per the observations of Joint committee	Compliance done by unit w.r.t direction of NGT (Submission of efficiency of ETP from CPPRI Saharanpur	Values of parameters at the inlet of ETP during inspection by UPPCB	Values of parameters at the outlet of ETP during inspection by UPPCB	Action taken against the non compliant units (EC, show cause etc)
		indicates dilution of effluent by fresh water.		BOD=1232 mg/l COD=4408 mg/l	BOD=18 mg/l COD=136 mg/l	
7.	M/s Tehri Pulp & Paper Ltd.(Unit-2), Bhopa Road, Muzaffarnagar	Reduction of COD and TDS is 96.4% and 72.8% respectively between raw influent and treated effluent of ETP which indicates dilution of effluent by fresh water.		pH=5.9 TSS=1490 mg/l TDS=3168 mg/l TS=4658 mg/l BOD=1196 mg/l COD=3992 mg/l	pH=7.4 TSS=20 mg/l TDS=1440 mg/l TS=1460 mg/l BOD=16 mg/l COD=144 mg/l	N.A.
8.	M/s Tirupati Baalaji FibresPvt Ltd., Bhopa Road, Muzaffarnagar	Reduction of COD is 98.1% between raw influent and treated effluent of ETP which indicates dilution of effluent by fresh water.		pH=5.4 TSS=768 mg/l TDS=2936 mg/l TS=3706 mg/l BOD=998 mg/l COD=2848 mg/l	pH=7.3 TSS=28 mg/l TDS=1540 mg/l TS=1568 mg/l BOD=19 mg/l COD=144 mg/l	N.A.
9.	M/s Bindals Papers Mills Ltd., Bhopa Road, Muzaffarnagar	Values of TDS showed Reduction by 91.5% at the outlet of ETP which indicates possibility of dilution of effluent without any specific treatment system by the industry.		pH=6.5 TSS=1080 mg/l TDS=2824 mg/l TS=3904 mg/l BOD=862 mg/l COD=2432 mg/l	pH=7.3 TSS=28 mg/l TDS=1240 mg/l TS=1268 mg/l BOD=19 mg/l COD=176 mg/l	N.A.
10.	M/s Shree Bhageshwari Papers Pvt. Ltd.(Unit-2), Bhopa Road, Muzaffarnagar	The BOD at the inlet of ETP is very low (48 mg/l) which is not showing the actual characteristics of the raw effluent.		pH=7.2 TSS=890 mg/l TDS=1440 mg/l TS=2330 mg/l BOD=192 mg/l COD=672 mg/l	pH=7.5 TSS=22 mg/l TDS=1068 mg/l TS=1090 mg/l BOD=14 mg/l COD=112 mg/l	N.A.
11.	M/s Shree Bhageshwari Papers Pvt. Ltd.(Unit-1), Bhopa Road, Muzaffarnagar	--		pH=6.6 TSS=460 mg/l TDS=3840 mg/l TS=4300 mg/l BOD=1268 mg/l COD=4088 mg/l	pH=7.1 TSS=27 mg/l TDS=1384 mg/l TS=1411 mg/l BOD=18 mg/l COD=136 mg/l	N.A.
12.	M/s Bindlas Dupulx Ltd., (Unit-1), Bhopa Road, Muzaffarnagar	--		pH=6.2 TSS=990 mg/l TDS=2280 mg/l TS=3270 mg/l BOD=914 mg/l COD=2880 mg/l	pH=7.1 TSS=28 mg/l TDS=1474 mg/l TS=1502 mg/l BOD=18 mg/l COD=136 mg/l	N.A.
13.	M/s Bindlas Dupulx Ltd., (Unit-2), Bhopa Road, Muzaffarnagar	--		pH=6.4 TSS=560 mg/l TDS=2168 mg/l TS=2728 mg/l BOD=418 mg/l COD=1296 mg/l	pH=7.4 TSS=20 mg/l TDS=1290 mg/l TS=1310 mg/l BOD=16 mg/l COD=128 mg/l	N.A.
14.	M/s Silvertoan Papers Ltd. (Unit 1), Bhopa Road,	--		pH=6.2 TSS=1664 mg/l TDS=2210 mg/l	pH=7.2 TSS=28 mg/l TDS=1460 mg/l	N.A.

S. No.	Name of the unit	Reason for non-compliance as per the observations of Joint committee	Compliance done by unit w.r.t direction of NGT (Submission of efficiency of ETP from CPPRI Saharanpur	Values of parameters at the inlet of ETP during inspection by UPPCB	Values of parameters at the outlet of ETP during inspection by UPPCB	Action taken against the non compliant units (EC, show cause etc)
	Muzaffarnagar			TS=3874 mg/l BOD=1440 mg/l COD=4880 mg/l	TS=1488 mg/l BOD=19 mg/l COD=184 mg/l	
15.	M/s Silvertoan Papers Ltd. (Unit 2), Bhopa Road, Muzaffarnagar	--		pH=5.9 TSS=1568 mg/l TDS=2050 mg/l TS=3618 mg/l BOD=1084 mg/l COD=3544 mg/l	pH=7.3 TSS=26 mg/l TDS=1270 mg/l TS=1296 mg/l BOD=18 mg/l COD=144 mg/l	N.A.
16.	M/s Galaxy Papers Private Limited, Jolly Road, Muzaffarnagar	--		pH=5.72 TSS=6640 mg/l TDS=26480 mg/l TS=31120 mg/l BOD=12360 mg/l COD=31432 mg/l	**Sedicell O/L (Recycled Eff.)** pH=5.62 TSS=5242 mg/l TDS=23460 mg/l TS=28702 mg/l BOD=11460 mg/l COD=25272 mg/l	N.A.

In reference to the action plan for pulp and paper industries submitted by the joint committee in the report dated 11.01.2024, directions have been issued to all the pulp & paper units by Regional Officer, UPPCB vide letter no. 1208/OA No. 744/Moharram Ali/2024 dated 27.02.2024 with direction to submit pointwise timebound compliance report to Board. Letter annexed as **Annexure-3.** In continuation of the above letter, industries have submitted the compliance report to this office, which is annexed as **Annexure-4**.

The above report is put up for your kind perusal.

S.No.	Name of Officials & Details	Signature
1.	**Ankit Singh** Regional Officer, UPPCB, Muzaffarnagar	
2.	**Imraan Ali** Asstt. Environment Engineer, UPPCB, Muzaffarnagar	

Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...U.P.B.39...../सी–3/जल 28[illegible]/2024 दिनांक 6–/9–/2024

सेवा में,

पंजीकृत

मै0 सिल्वरटन पल्प एण्ड पेपर्स प्रा0लि0 (यूनिट–2),
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् है:–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	6.47	208	8775	2230	510
Outlet of ETP	7.08	40	1908	94	18

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर TDS की मात्रा 8775 mg/l पायी गयी है तथा Outlet of ETP पर TDS की मात्रा 1908 mg/l पायी गयी है, जो कि Reduction of TDS 78.26% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

1026

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO/2024/सी-3/जल 425/प्र.क्र./2024 दिनांक 6/9/2024

सेवा में,

पंजीकृत

मै0 श्री सिद्धबली पेपर मिल्स लि0,
मोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.46	1824	17108	10208	836
Outlet of ETP	7.05	45	1618	164	12

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर TDS एवं COD की मात्रा क्रमशः 17108 mg/l एवं 10208 mg/l पायी गयी है तथा Outlet of ETP पर TDS एवं COD की मात्रा क्रमशः 1618 mg/l एवं 164 mg/l पायी गयी है, जो कि Reduction of TDS and COD क्रमशः 90.5% एवं 98.4% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 16 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

1027

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या .....1070 99 /सी-3/जल 613/मुजफ्फ/2024 दिनांक 6/3/2024

सेवा में,

पंजीकृत

मै0 टिहरी पल्प एण्ड पेपर लि0 (यूनिट–2),
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् है–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.77	418	3764	5252	712
Outlet of ETP	7.36	42	1024	186	24

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर TDS एवं COD की मात्रा क्रमशः 3764 mg/l एवं 5252 mg/l पायी गयी है तथा Outlet of ETP पर TDS एवं COD की मात्रा क्रमशः 1024 mg/l एवं 186 mg/l पायी गयी है, जो कि Reduction of TDS and COD क्रमशः 72.8% एवं 96.4% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

1028

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Hapo-36 / सी-3 / अपील/2024 दिनांक 6/3/2024

सेवा में,

मै0 सिल्वरटन पल्प एण्ड पेपर्स प्रा0लि0 (यूनिट–1), पंजीकृत
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।
महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.86	186	912	8052	720
Outlet of ETP	7.47		1372	100	21.2

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया ... उपरान्त Inlet of ETP पर COD की मात्रा 8052 mg/l पायी गयी है तथा Outlet of ETP पर COD की मात्रा 100 mg/l पायी गयी है, जो कि Reduction of COD 98.76% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...H0802C.../सी–3/अति 655 Mu.Ga./2024 दिनांक 6/3/2024

सेवा में,

पंजीकृत

मै0 श्री भागेश्वरी पेपर्स प्रा0लि0 (यूनिट–2),
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	7.43	102	1648	604	48
Outlet of ETP	7.04	42	1178	160	24

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर BOD की मात्रा 48 mg/l पायी गयी है, जो कि Raw Effluent की Characteristics नहीं दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H0 80 34/सी-3/जल 624/2024 दिनांक 6/3/2024

सेवा में,

पंजीकृत

मै0 बिन्दल्स पेपर्स मिल्स लि0,
भोपा रोड,
मुजफ्फरनगर।

विषयः—जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम—1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक—13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः—

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	6.52	1212	14802	4316	968
Outlet of ETP	7.03	42	1247	218	26

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर TDS की मात्रा 14802 mg/l पायी गयी है तथा Outlet of ETP पर TDS की मात्रा 1247 mg/l पायी गयी है, जो कि Reduction of TDS 91.5% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है—

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त—3)

प्रतिलिपिः—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः—

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त—3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 80 33 /सी–3/जल 3-1/मुजफ्फरनगर/2024 दिनांक 6/3/2024

पंजीकृत

सेवा में,

मै0 मीनू पेपर मिल्स प्रा0लि0,
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.93	1275	10612	5768	1658
Outlet of ETP	7.36	44	1922	177	22

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर TDS की मात्रा 10612 mg/l पायी गयी है तथा Outlet of ETP पर TDS की मात्रा 1922 mg/l पायी गयी है, जो कि Reduction of TDS 81.88% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H080032 /सी-3/जनपद-363/मुजफ्फर/2024 दिनांक 6/3/2024

सेवा में,

पंजीकृत

मै0 तिरूपति बालाजी फाइबर्स प्रा0लि0,
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.1	428	3254	5360	702
Outlet of ETP	7.34	28	1678	97.6	18.4

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर COD की मात्रा 5360 mg/l पायी गयी है तथा Outlet of ETP पर COD की मात्रा 97.6 mg/l पायी गयी है, जो कि Reduction of COD 98.1% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 80331 /सी-3/Supt 361/Muzaf/2024 दिनांक 6/3/2024

सेवा में,

पंजीकृत

मै0 टिहरी पल्प एण्ड पेपर लि0 (यूनिट–1),
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् है :–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.42	1234	1870	7200	612
Outlet of ETP	7.46	48	865	92	27.6

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर COD की मात्रा 7200 mg/l पायी गयी है तथा Outlet of ETP पर COD की मात्रा 92 mg/l पायी गयी है, जो कि Reduction of COD 98.7% दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H0 80 30 /सी–3/जले उ0प्र0 मु0नगर/2024 दिनांक 6../3./2024

सेवा में,

मै0 गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा0लि0,
भोपा रोड,
मुजफ्फरनगर।

पंजीकृत

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0 744/2022 मोहर्रम अली बनाम स्टेट ऑफ यू0पी0 विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 22.03.2023 एवं 25.07.2023 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित उद्योग का निरीक्षण दिनांक–13.10.2023 को किया गया। क्षेत्रीय अधिकारी की आख्या दिनांक 28.02.2024 के अनुसार निरीक्षण के समय उक्त उद्योग के ई0टी0पी0 इनलेट एवं ई0टी0पी0 आउटलेट के जल नमूने एकत्रित किये गये। जल नमूनों में प्राप्त प्रदूषित प्रचालकों का विवरण निम्नवत् हैः–

Location of sample	Parameters, mg/L except pH				
	pH	TSS	TDS	COD	BOD
Inlet of ETP	5.71	142	2952	913	54
Outlet of ETP	7.14	46	1216	216	26

उपरोक्त तालिका के अनुसार उद्योग में प्रक्रिया से जनित उत्प्रवाह में Inlet of ETP पर BOD की मात्रा 54 mg/l पायी गयी है, जो कि Raw Effluent की Characteristics नहीं दर्शाता है। अतएव उद्योग में स्थापित ई.टी.पी. की Efficiency एवं Raw Effluent की Characteristics का मापन किया जाना आवश्यक है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 28.02.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालको के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करे।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Annexure-2

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paper manufacturer association

31-A, New Mandi, Muzaffarnagar-251 001 (U.P.) INDIA ✦ Mobile : +91- 9837022374
Fax : +91-131-2468588 ✦ e-mail : pma_up@yahoo.in ✦ bindlas@hotmail.com

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।

महोदय,

कृपया अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश विद ओ0ए0 नं0 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेशों के अनुपालन में राज्य बोर्ड द्वारा सम्बन्धित 10 उद्योगों को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी निर्देश दिनांक 05.04.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के क्रम में अवगत कराना है कि एसोसिएशन द्वारा सी.पी.पी.आर.आई. सहारनपुर से पल्प एण्ड पेपर उद्योगों की एडीक्वेसी रिपोर्ट तैयार किये जाने आवेदन किया गया है। सी.पी.पी.आर.आई. सहारनपुर द्वारा अवगत कराया गया है कि उक्त कार्य अत्यन्त टैक्नीकल, टाइम टेकिंग एवं विस्तृत प्रक्रिया है, जो कि माह जुलाई के अन्त तक पूर्ण होने की संभावना है।

अतः आपसे अनुरोध है कि कृपया उक्त तथ्यों को मा0 राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत करने का कष्ट करें। हम आश्वस्त करते हैं कि जैसे ही सी.पी.पी.आर.आई. सहारनपुर से एडीक्वेसी रिपोर्ट प्राप्त हो जावेंगी, संस्था द्वारा समस्त 10 उद्योगों की रिपोर्ट आपके कार्यालय में जमा करा दी जावेगी।

For Paper Manufacturer Association

Member

11/05/2024

Email : romuzaffarnagar@uppcb.in
दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० Ref. No. 1208/ओ.ए.सं०744/मो.ई.म.अली/2024 दिनांक Dated 27-02-2024

सेवा में,

समस्त पल्प एण्ड पेपर उद्योग (सूची संलग्न)
जनपद-मुजफ्फरनगर।

द्वारा : ई-मेल

अतिमहत्वपूर्ण

विषय-मा० एन०जी०टी० में योजित ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 का संदर्भ ग्रहण करें, जो कि मुख्यतः पल्प एण्ड पेपर उद्योगों से जनित उत्प्रवाह से हो रहे जल प्रदूषण एवं फ्लाई एश/हैजार्ड्स वेस्ट/प्लास्टिक वेस्ट से जनित प्रदूषण के सम्बन्ध में है। मा० अधिकरण द्वारा पारित आदेशों के अनुपालन में सम्बन्धित पल्प एण्ड पेपर उद्योगों का निरीक्षण संयुक्त रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन के साथ करते हुए आख्या दिनांक 11.01.2024 को मा० अधिकरण में प्रेषित की जा चुकी है। प्रेषित आख्या में संयुक्त समिति द्वारा पल्प एण्ड पेपर उद्योगों से जनित प्रदूषण के नियंत्रण हेतु Specific Action Plan के क्रियान्वयन के लिए विभिन्न बिन्दुओं पर संस्तुति की गई है, जिसका संज्ञान लेते हुए मा० अधिकरण द्वारा राज्य बोर्ड को उक्त Action Plan में की गई संस्तुति के आधार पर आवश्यक कार्यवाही के निर्देश पारित किये गये हैं। उक्त Action Plan, जो कि पल्प एण्ड पेपर उद्योगों से सम्बन्धित है, Timeline के साथ निम्नानुसार प्रेषित है :-

S.No.	Action Points	Responsible Agency for execution	Timelines for execution
a) Wastewater Management			
(iv)	The Agro based pulp & paper mlls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Pulp & Paper Industries	03 Months
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Pulp & Paper Industries	01 Month
b) Fly-ash Management			
(i)	Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	01 Month

क्रमशः ...2...

c) Hazardous Waste Management			
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Pulp & Paper Industries	Quarterly
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Pulp & Paper Industries	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Pulp & Paper Industries	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Pulp & Paper Industries	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Pulp & Paper Industries	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Res$dnsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Pulp & Paper Industries	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Pulp & Paper Industries	03 Months

उपरोक्त वर्णित Action Plan के विभिन्न बिन्दुओं पर निर्धारित Timeline के अनुसार सभी पल्प एण्ड पेपर उद्योगों को अनुपालन सुनिश्चित किया जाना है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त Action Plan along with Timeline के सम्बन्ध में बिन्दुवार अनुपालन आख्या 03 कार्यदिवसों में इस कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में सुनवाई हेतु अग्रिम तिथि 12.03.2024 नियत है। अतः उपरोक्त निर्देशों का अनुपालन

क्रमशः ...3...

सुनिश्चित करते हुए निर्धारित समयावधि में आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा जिस उद्योग द्वारा Action Plan के सम्बन्ध में अनुपालन आख्या प्रेषित नहीं की जायेगी, ऐसे उद्योगों की सूचना राज्य बोर्ड द्वारा मा0 एन0जी0टी0 में प्रेषित कर दी जायेगी तथा ऐसे उद्योगों के विरूद्ध मा0 एन0जी0टी0 द्वारा यदि कोई विपरीत आदेश पारित किये जाते हैं, तो उसका समस्त उत्तरदायित्व सम्बन्धित उद्योग का स्वयं का होगा।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

LIST OF INDUSTRIES

S.No.	Name & Address of Industry
1.	GARG DUPLEX & PAPER MILLS (P) LTD. BHOPA ROAD, MUZAFFARNAGAR
2.	K.K. DUPLEX PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
3.	KRISHNANCHAL PULP & PAPERS PVT. LTD., (FORMERLY PRIME PAPERS) JOLLY ROAD, MUZAFFARNAGAR
4.	MAHALAXMI CRAFT & TISSUES BHOPA ROAD, JANSATH MUZAFFARNAGAR.
5.	AGGARWAL DUPLEX & BOARD MILLS LTD. BHOPA ROAD MUZAFFARNAGAR
6.	MEENU PAPERS (P) LTD. BHOPA ROAD MUZAFFARNAGAR
7.	ORIENT BOARD & PAPER MILL PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
8.	PARIJAT PAPER MILLS, LTD., BHOPA ROAD, MUZAFFARNAGAR
9.	DDLS PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
10.	GENUS PAPER & BOARDS LTD. (UNIT-1), JANSATH ROAD, MUZAFFARNAGAR
11.	GENUS PAPER & BOARDS LTD. (UNIT-2), JANSATH ROAD, MUZAFFARNAGAR
12.	SHAKTI CRAFT & TISSUES, JANSATH ROAD, MUZAFFARNAGAR
13.	SHAKUMBARI PULP & PAPER BHOPA ROAD, MUZAFFARNAGAR
14.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-1 MUZAFFARNAGAR
15.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-2 MUZAFFARNAGAR
16.	SIDDHESHWARY IND. PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
17.	SIDHBALI PAPERS MILLS LTD,)BHOP ROAD, MUZAFFARNAGAR
18.	SILVERTOAN PAPER LTD. (UNIT-1) BHOPA ROAD, MUZAFFARNAGAR
19.	SILVERTOAN PAPER LTD. (UNIT-2) 16BHOPA ROAD, MUZAFFARNAGAR
20.	SUYASH CRAFT & PAPERS LTD., VELHANA, MUZAFFARNAGAR
21.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-1) MUZAFFARNAGAR
22.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
23.	TIRUPATI BALAJI FIBRES LTD. BHOPA ROAD, MUZAFFARNAGAR
24.	SHRI VEER BALAJI PAPER MILLS (FORMERLY SITA PAPER MILL) BHOPA ROAD, MUZAFFARNAGAR
25.	S.K. PAPERS, JANSATH ROAD, MUZAFFARNAGAR
26.	SILVER TON PULP & PAPER, BHOPA ROAD, MUZAFFARNAGAR.
27.	ARISTO CRAFT PAPER MILLS PVT. LTD. MEERUT ROAD, MUZAFFARNAGAR
28.	SILVER TONE PULP & PAPER (UNIT-2) BHOPA ROAD, MUZAFFARNAGAR.
29.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-1), MUZAFFARNAGAR
30.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
31.	BINDALS PAPERS MILLS LTD. BHOPA ROAD, MUZAFFARNAGAR.
32.	D.L.S. PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
33.	DISHA PAPER INDUSTRIS, JOLLY ROAD, MUZAFFARNAGAR
34.	GALAXY PAPERS PVT.LTD. JOLLY ROAD, MUZAFFARNAGAR
35.	ARAMCO PAPERS PVT LTD, KHASARA NO.- 550, VILLAGE- SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH,MUZAFFAR NAGAR,251001
36.	HANUMANANT PAPER MILLS PVT LTD, Khasra No. 1039, 1057, 1058, 1059, 1065, 1066, Village- Shernagar 8.5 KM, Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001
37.	VELLUM PAPERS PVT LTD, Khasra No. 304, 9th KM Stone, Jolly Road, Village - Sikhreda, Distt. Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251308
38.	M/S ALPANA PAPERS PVT. LTD., 9th Km. Stone, Jolly Road, Vill. Sikhreda, Muzaffarnagar

Annexure - 4

Bindals Papers Mills Limited

AN ISO 9001:2015, ISO 14001:2015 & OHSAS 18001:2007 Certified Company
MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL
Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA
Sugar Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)
Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)
Corporate Identity Number : U21011DL2006PLC148926

www.bindalpapers.com
Paper Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- info@bindalpapers.com
Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- sugarprojects@bindalpapers.com

Date: 29.02.24

To,

Regional Officer
U.P Pollution Control Board
MUZAFFARNAGAR – 251 001

Subject – Compliance of NGT O/A no 744/2022 (Moharram Ali vs state of U.P) and 277/2022 (Liyakat Ali & Bros vs State of U.P) in reference of order dtd.12.01.2024.

Dear Sir,

This is in reference to your letter No 1208/OA No 744/Moharram Ali/2024 dtd.27.02.2024 received via E-Mail on 27.02.2024.

Our remarks for action plan are as under,

S. No	Action Plan	Responsible agency	Time line for execution	Current Status
Waste Water Management				
1.	The Agro based pulp & Paper Mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Pulp & Paper Industries	03 Months	Bindals Papers Mills Ltd have ordered Complete anaerobic treatment system and civil work is already started. (P.O copy is enclosed for your reference) (Ann1)
2.	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB.	Pulp & Paper Industries	01 Month	We have upgraded our ETP as per CPCB Charter 2015 and have following treatment system in ETP, a. Pre-treatment system consists of Mixing Tank, Conical Tank and DAF which reduce COD, BOD & TSS prior entering to Aeration Tank. b. Aeration tank is of capacity 7500 m^3 and is equipped with 16 Nos of Surface Aerators (25 HP each) and in addition we have installed 6 Nos of Jet Aerators (30 HP each) which further enhance desired level of DO. c. Secondary Clarifier d. Tertiary Physico Chemical Treatment (DAF) for color removal followed by MMF.

BINDALS PAPERS MILLS LTD. 8th KM. Bhopa Road MUZAFFARNAGAR (U.P.)

Bindals Papers Mills Limited

(An ISO 9001:2015, ISO 14001:2015 & OHSAS 18001:2007 Certified Company)

MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA
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Corporate Identity Number : U21011DL2006PLC148926

www.bindalpapers.com

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E-mail- info@bindalpapers.com
Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- sugarprojects@bindalpapers.com

				Future expansion: - e. We are going to install flash aeration system in ETP which will further reduce BOD & COD load. f. Further Anaerobic treatment system will also help to achieve discharge norms. g. We have carried out ETP adequacy in the year of 2018 at production capacity of 300 TPD and further we have not increased production capacity but we have installed Pre-treatment system (Mixing tank. Conical tank & DAF) to enhance performance of ETP. h. We have collected ETP outlet sample on 28.09.2023 & 14.10.2023 & carried out testing in NABL accredited lab and results are complying as per EP Rules/CPCB Charter/CTO conditions and further we requested to UPPCB team for ETP outlet sample and it was collected on 24.11.2023 which is also complying EP Rules/CPCB Charter/CTO conditions. i. Further, mill always will accept all recommendation of CPCB/UPPCB for any new technology.
Fly Ash Management				
1	Industries should enter into direct agreement/contract with cement Plant or brick manufacturers and maintain proper log book records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	Quarterly	Bindals Papers Mills have direct agreement/contract with Cement Plant and all fly ash is disposed to cement Plants in closed vehicles with proper logbook along with bill /receipt (Copy of agreement is enclosed) (Ann2) BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

Bindals Papers Mills Limited

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Company)

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Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- sugarprojects@bindalpapers.com

Hazardous Waste Management				
1.	Proper records should be maintained for generation as well as disposal of hazardous waste through log books and manifests received from authorized recyclers / TSDF operators and quarterly reports of the same should be supplied to UPPCB.	Pulp & Paper Industries	Quarterly	Bindals Papers Mills have agreement with M/s Bharat Oil & Waste Management Limited (Authorized TSDF of UPPCB) and all hazardous waste are disposed as per CTO to TSDF. (Agreement copy enclosed) (Ann3) All log book and Manifests are maintained and will send to UPPCB quarterly.
2.	All the hazardous waste generating industries shall require to register on the National Hazardous Waste tracking system developed by CPCB	Pulp & Paper Industries	Immediately	Bindals Papers Mills Ltd will register on the National Hazardous Waste tracking system developed by CPCB immediately – Will register immediately
Plastic Waste Management (Mill is using mainly Agro/wood based raw material hence no plastic waste is being generated)				

We hope all points are in with your requirement and ensure in future also that mill will follow all guidelines prescribed by CPCB/UPPCB as and when required.

Hope it is in order.

Yours Faithfully,

For BINDALS PAPERS MILLS LTD.

for
29.2.24
(MAYANK BINDAL)
DIRECTOR

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

Encl: - a/a

Copy to: - Chief Environment Officer (Circle-3), U.P.P.C.B, Lucknow.

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

TEST REPORT No.: NCL/ED-055/29/09/23	DATE OF REPORT : 06/10/2023
Name and Address of Customer	M/S BINDALS PAPERS MILLS LIMITED 8.5TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, INDIA

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER		
Analysis Start Date	: 29/09/2023	Analysis End Date	: 06/10/2023
Date of Sampling	: 28/09/2023	Sample ID No	: NCL/ED-055/29/09/23
Time of Sampling	: --	Sample Receipt Date	: 29/09/2023
Sampling Done By	: CUSTOMER	Environmental Condition	: 25±2°C
Sampling Description	: TREATED EFFLUENT WATER		
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)	Sample Quantity	: 1 Ltr
Packing Condition	: Sealed	Packing	: PVC CANE

TEST RESULT

S.No	Test Parameters	Unit	Test Method	Results	Specification As per UPPCB (Max.)
1	pH	-	IS 3025 (P-11)	7.02	6.5-8.5
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	9.2	30
3	Bio Chemical Oxygen Demand (3 Days at 27° C)	mg/L	IS : 3025 (P-44)	18	20
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	148	200
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10

End of Report

ED-055/29/09/23-1

Checked by

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

FOR NEWCON CONSULTANTS & LABORATORIES

Authorised Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of the report.
5. This report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

TEST REPORT No. : NCL/ED-007/16/10/23	DATE OF REPORT : 22/10/2023
Name and Address of Customer	M/S BINDALS PAPERS MILLS LIMITED 8.5TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, INDIA

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER		
Analysis Start Date	: 16/10/2023	Analysis End Date	: 22/10/2023
Date of Sampling	: 14/10/2023	Sample ID No.	: NCL/ED-007/16/10/2023
Time of Sampling	: --	Sample Receipt Date	: 16/10/2023
Sampling Done By	: CUSTOMER	Environmental Condition	: 25±2°C
Sampling Description	: TREATED EFFLUENT WATER		
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)	Sample Quantity	: 1 Ltr
Packing Condition	: Sealed	Packing	: PVC CANE

TEST RESULT

S.No	Test Parameters	Unit	Test Method	Results	Specification As per UPPCB (Max.)
1	pH	-	IS 3025 (P-11)	7.12	6.5-8.5
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	8.4	30
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	19	20
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	152	200
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10

End of Report

ED-007/16/10/23-1

Checked by

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

FOR NEWCON CONSULTANTS & LABORATORIES

Authorised Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
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REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22842428/MuzaffarNagar/2023/paybasis

Date:27/12/2023

1- Name of Industry: BINDALS PAPERS MILLSLIMITED

2- Address of Industry: 8th Km. Stone Bhopa Road

3- District: Muzaffarnagar

4- Description about sampling point: Final Outlet discharge of E.T.P.

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: (1)Imraan Ali;A.E.E (2)Maneesh Kumar;J.R.F

7- Colour and Odour: Colourless No Specific

8- Quantity and Packing: 2.0 Lts PVC

9- Date of Sample Collection: 24/11/2023

10- Analyis Indented by: RO MuzaffarNagar

11- Date of sample receipt in Lab: 24/11/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.45	5.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	890	2000	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	918	Not Specified.	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	19.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: At the time of inspection Industry found operational.

Analysed by-
[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2023.12.27 12:44:39 +05'30'

Regional Officer

(Annx-1)

1046

Bindals Papers Mills Limited

ISO 9001:2015/ISO 14001:2015/OHSAS 18001:2007 Certified Company

MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA
Sugar Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)
Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Corporate Identity Number : U210110L2006PLC148926

www.bindalpapers.com

Paper Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- info@bindalpapers.com
Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- sugarprojects@bindalpapers.com

PURCHASE ORDER

(Paper Unit)

P.O. No. 7000/000008 Date : 18.01.2024 Quot No. PETM2310139R3 Date : 09.01.2024

To	Bill To :-	Ship to/Delivering plant/Goods supplier
PMRB-S ENVIRONMENTAL TECHNOLOGY INDIA PV 1ST FLOOR NO 99, PGP HOUSE,, STERLING ROAD, NUNGAMBAKKAM, CHENNAI, - 600034 Ph: 7397455399 Email: ajankya.bhagyawant@pmrbs.com GST No: 33AAJCP8008C1ZS	Bindals Papers Mills Limited 8th Km, Bhopa Road Muzaffarnagar, UP,Muzaffarnagar, UP-251001,IN State Code:09-Uttar Pradesh Telephone: 01312468381 GSTIN: 09AADCB0282B1Z6	Bindals Papers Mills Limited 8th Km, Bhopa Road Muzaffarnagar, UP,Muzaffarnagar, UP-251001,IN State Code:09-Uttar Pradesh Telephone: 01312468381 GSTIN: 09AADCB0282B1Z6

Kind Attn: Mr. Abhishek Tripathi and Mr. Ajankya Bhagyawant (7397455399)

Sub: Amendment Order of BIOPAQ IC Reactor with PLC System (ETP-MEMP/NKC)

Dear Sir

With reference to your offer and subsequent discussion with you, We are pleased to place order on you with following Terms & condition given below

Sr. No.	Item Description	HSN Code	Qty	Unit	Unit-Rate	Amount	GST %	Disc	Disc Amt	Net Amt
1	ANAEROBIC DIGESTION PLANT BIOPAQ IC REAC Annexure Supervision Plant BIOPAQ IC Reactor with PLC System Design Engineering and supply of BIOPAQ IC Reactor with complete specification as item in Bindals Scope including detailed engineering of fixed section, PLC programme with license & programmer Papers will provide the Valving & support of their section on complementary basis to achieve the overall performance. Note:- Complete Technical Specification & Scope of Supply as per Annexures Attached with Annexures Tentative Load List, BIOGAS, BIOMASS Generator, OPEX, as discussed in annexure 1 to 5	842121	1.000	LOT	46,100,000.00	46,100,000.00	18.00	0.00	0.00	46,100,000.00
	Total		1.000			46,100,000.00			0.00	46,100,000.00

Total Order Value(in words) :
FIVE CRORE FORTY THREE LAKH NINETY EIGHT THOUSAND RUPEES

Gross Amount	46,100,000.00
Discount	0.00
Basic Amount	46,100,000.00
Freight	0.00
Pack & Frwd	0.00
Insurance	0.00
Gross Amount Before Tax	46,100,000.00
IGST	8,298,000.00
CGST	0.00
SGST	0.00
VAT	0.00
CESS (PMT)	0.00
Net Amount After Tax	54,398,000.00

Terms And Conditions :-

Acceptance: Kindly confirm your acceptance duly Signed & Stamped by Email.

Payment:

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

Bindals Papers Mills Limited

AN ISO 9001:2015/ISO 14001:2015/OHSAS 18001:2007 Certified Company

MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA
Sugar Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)
Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Corporate Identity Number : U21011DL2006PLC148926

www.bindalpapers.com

Paper Unit- +91-131-2468381, 2468382, +91-9917055355
E-mail- info@bindalpapers.com
Sugar & Distillery Unit-+91-131-2468381, 2468382, +91-9917055355
E-mail- sugarprojects@bindalpapers.com

GST Remark	
Delivery	Within 24 Weeks from the date of order.
Pack & Fwd	Included in Price.
Freight	Extra at actual from Chennnai.
Firm Prices	Above Prices are firm and will not be changed due to any reason what so ever till all supplies are executed.
TDS Note	TDS will be deducted as applicable
Guarantee	Performance guarantee will be evaluated based on Technical Annexure 1.
Remark	PAYMENT 10 % advance along with confirm purchase order. 15% against submission of engineering drawings. 65% against proforma invoice prior to material dispatch. 10% Within 60 days of successful commissioning.
	NOTE Reference by quotation no. PETM2310139/R3 Dated: 06.01.2024 and LOI Dated: 15.01.2024
Warranty	Warranty As Per Annexure Attached

For BINDALS PAPERS MILLS LIMITED

PAQES ENVIRONMENTAL TECHNOLOGY INDIA PV

Signature Of Supplier

G.M. / Authorized

(President)

(Director)

BINDALS PAPERS MILLS LTD. * 8th KM Bhopa Road * MUZAFFARNAGAR (U.P.)

TO WHOM IT MAY CONCERN

This is to Certified that we are regularly buying DRY Fly Ash from July-2021 to till today from Bindals Papers Mills Limited 8th Km. Bhopa Road Muzaffarnagar (U.P.) having GSTIN 09AADCB0282B1Z6.

J.K. Cement Works Aligarh

Authorized Signature

CEMENT WORKS ALIGARH

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

JK SUPER CEMENT

Max

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : 21.9.23

TO WHOM IT MAY CONCERN

This is to Certified that we are regularly buying Dry Fly Ash from April-2021 to till today from Bindals Papers Mills Limited 8th Km. Bhopa Road Muzaffarnagar (U.P) having GSTIN : 09AADCB0282B1Z6

For Bulk Ash Suppliers

For BULKASH SUPPLIERS

Proprietor

Authorized Signature

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

(Ann-2)

FLYASH UTILIZATION

To,

M/S Bulk Ash Suppliers
Muzaffarnagar (U.P.)

Sub: Confirmation for utilization of Fly Ash quantity lifted from M/S Bulk Ash Suppliers

Dear Sir,

We hereby confirm that the Fly Ash quantity of 21500 MT lifted during FY 2022-23

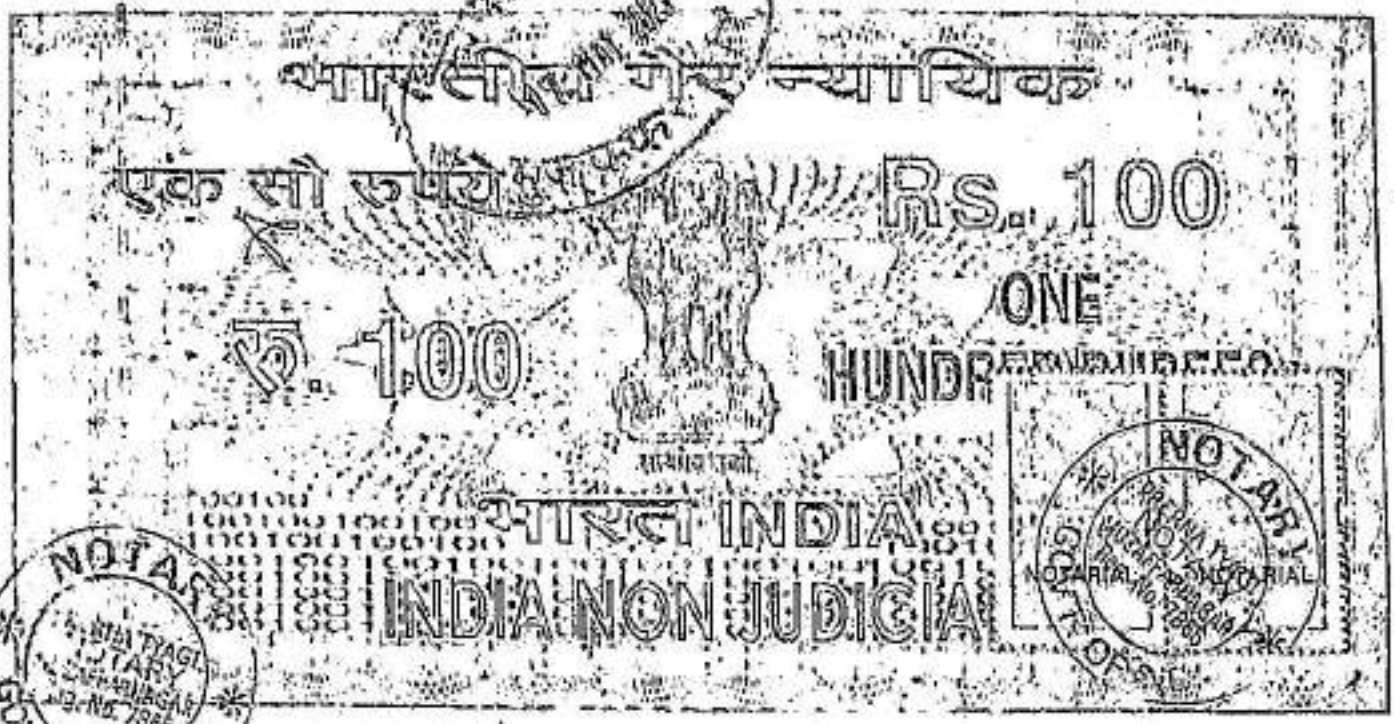
Sr. No	Description	Mention the Quantity
1	Fly ash-based products viz. bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels	
2	Cement manufacturing,	21500
3	Construction of road and fly over embankment, Ash and Geo-polymer concrete construction material	
4	Construction of dam	
5	Filling of low lying area	
6	Other applications	
a	Manufacturing bricks/ cold bonded ash aggregate	
b	Ash dyke raising in scientific manner based on soil testing	
c	Construction of shoreline protection structures in coastal districts	

For, Bindals Papers Mills Ltd.
Cement Works

Name and Designation of the Authorized Signatory with Seal

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

(Ann-3)



AGREEMENT GD 085775

THIS AGREEMENT made on this day 20th of May 2023 between (BINDALS PAPERS MILLS LIMITED) a Company incorporated under Proprietorship Act 1956 , having its registered Office at NP-151 B, MAURYA ENCLAVE, PITAMPURA, NEW DELHI and its Plant at 8th km Bhopa Road, Muzaffarnagar (U.P) (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Wasle (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in Manufacturing of and Exports of Papers during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

Certified that Signature Differ

identified by Shri.....

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

20 MAY 2023

BINDALS PAPERS MILLS LTD. 8th KM Bhopa Road MUZAFFARNAGAR (U.P.)

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located **8th Km Bhopa Road, Muzaffarnagar (U.P)** AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby Declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/Declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of Fifteen (15) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes

BINDALS PAPERS MILLS LTD. * 8 Km. Bhopa Road * MUZAFFARNAGAR (U.P.)

generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI), (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

BIRLA PAPERS MILLS LTD. 6 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. ..... Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No.H47279/C-3/Air-645/Muzaffarnagar/2020 & H47278/C-3/Water-624/Muzaffarnagar/2020 Dated-06/02/2020 & 06/02/2020 valid till-31/12/2024 & 31/12/2024(copy

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR-(U.P.)

attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this Date- 20th May 2023 at New Delhi.

For (BINDALS PAPERS MILLS LIMITED)

Mayank Bindal
Director
By its authorized Signatory
Name & Designation
Mayank Bindal (Director)
Mobile: +919837027405

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

Director /Partner
(Naresh Manglani)/Bharat Manglani)

Witnesses:
1. Name & Designation)
Manoj Pundir
GM (R&D,QC & EHS)
Mobile: +919690008072

1._____

(Name and Address)

2. Name & Designation
Parveen Kumar (Account Officer)
+919837045596

2. Sandeep Kumar 9717700119
(Name and Address)

Sandeep.kumar@bharatoil.com

BINDALS PAPERS MILLS LTD. * 8 Km. Bhopa Road * MUZAFFARNAGAR-(U.P.)

Name-BINDALS PAPERS MILLS LIMITED
GST No. 09AADCB0282B1Z6
PAN No. AADCB0282B
Phone. 0131-2468381
Email. accounts@bindalpapers.com
MSME:-

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between **(BINDALS PAPERS MILLS LIMITED)** and Bharat Oil & Waste Management Ltd on date 20th May 2023.

First part WILL PAY AN AMOUNT OF Rs. 15,000/- plus, application GST @ 18%, Total 17,700/- to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per Year without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous / Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1.	Used Oil	Sch I - 5.1	0.425 MT/ANNUM	Rs.2000/- (Two Thousand only) per drum
2.	HW Empty Barrels 210 liters	Sch I - 33.1	3.0 MT/ANNUM	Rs.300/-(Three Hundred) per drum
3.	Industrial Battery			Rs.20/-kg(Twenty Rs only)/-kg

Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost.

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge.
b) Less Than 210 Litter used oil BOWML will not pay to first part.

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

c) Quoted rated are inclusive of GST. With container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Name of Hazardous Wastes as per SPCB Authorisation of Industry	Category as per Authorisatio under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter MT, No)	Second Part Rates
1	Oily Cotton Waste	Sch I-33.2	0.1MT/ANNUM	Rs. 20.00 per Kg (Rupees Twenty per kg only)
2	Broken Needle , blade , cutter and sharps tools			Rs. 20.00 per Kg (Rupees Twenty per kg only)
3	Empty Containers			Rs. 18.00 per Kg (Rupees Eighteen per kg only)
4	Filters			Rs. 45.00 per Piece (Rupees Forty Five per PIEC only)
6	Chemical Containing Residue Arising from Decontamination	Sch I - 34.1	0.150 MT/ANNUM	Rs. 20.00 per Kg (Rupees Twenty per kg only)
7	ETP Sludge	Sch I-34.2	45.0 MT/ANNUM	Rs.10.00 per kg (Rupees Ten Per kg Only)
8	Transport			As Per Actual

➢ Quoted Rates are exclusive of all taxes;

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

a) A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

b) A minimum billing of Rs.4000/-(Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.

f) FIRST PART shall deliver their waste at SECOND PART Sahibabad Plant/ Kanpur dehat at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.

g) The transport charges are subject to revision if fuel prices are increased or Decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to Declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

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o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Decroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as Decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For (BINDALS PAPERS MILLS LIMITED)

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

(Second Part)

BINDALS PAPERS MILLS LTD. * 8 Km. Bhopa Road * MUZAFFARNAGAR (U.P.)

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 20th May 2023.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For (BINDALS PAPERS MILLS LIMITED)

(First Part)

For Bharat Oil & Waste Management Ltd &
Bharat Oil Company (India) Regd.

(Second Part)

BINDALS PAPERS MILLS LTD. 8 Km. Bhopa Road MUZAFFARNAGAR (U.P.)

GSTIN : 09AAACA3230H1Z4
CIN : L99999DL1984PLC019052

AGARWAL

ADBM

DUPLEX BOARD MILLS LIMITED

Office & Works : 4TH KM. STONE, BHOPA ROAD, MUZAFFARNAGAR-251001(U.P.)
Ph. : 0131-2614623, 2614734, 2614200 ● email : adbml2008@rediffmail.com

Email-12/3/24

To,

Dt.12.03.2024

R.O.
UPPCB
6-B NEW MANDI MUZAFFARNAGAR

SUBJECT – Reference letter No.1208/OA NO 744 /Moharram Ali /2024 dated 27.02.24

Dear Sir,

Kindly refer to your communication as above through e-mail regarding submission of action Plan. We are herewith submitting action plan for implementation to address the issues raised under reference letter for your kind reference and necessary action please.

Hope you will satisfy the above submission

Thanking you,

For Agarwal Duplex Board Mills Limited

(Authorised Signatory)

Encl- * Action plan general – ANN –I
*ANN –II

GSTIN : 09AAACA3230H1Z4
CIN : L99999DL1984PLC019052

AGARWAL

ADBM

DUPLEX BOARD MILLS LIMITED

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S.NO.	ACTIONABLE POINTS	PROPOSED ACTION	TIME	STATUS
A)	Waste Water management			
iv)	The agro based pulp & paepr mill should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Not Applicable	NA	NA
v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB	* already hired consultant to prepare reports for ETP upgradation * copy of action plan proposed by consultant will be submitted to UPPCB	Three months	In process
B)	Fly ash Management			
i)	Industries should enter in to direct agreement/contract with cement plant or brick manufacturers and maintain proper logbook records along with bill/receipts to ensure safe disposal.	Proposed Action plan enclosed ass Ann-II	One month	In process
C)	Hazardous waste management	Already in practice as per		
i	Proper records should be maintined for generation as well as disposal of hazardous waste through logbooks and manifests received from authorised recyclers/ TSDF operators and quaterly reports of the same should be submitted to UPPCB	handing and management of hazardous rule-Already entered into agreement with authorised recyclers/TSDF		
ii	All the hazardous waste generating industries shall require to register on the National Hazardous waste Tracking System developed by CPCB	Noted	Two week	In process

For Agarwal Duplex Board Mills Ltd.

Director

GSTIN : 09AAACA3230H1Z4
CIN : L99999DL1984PLC019052

AGARWAL
DUPLEX BOARD MILLS LIMITED

Office & Works : 4TH KM. STONE, BHOPA ROAD, MUZAFFARNAGAR-251001(U.P.)
Ph. : 0131-2614623, 2614734, 2614200 ● email : adbml2008@rediffmail.com

D)	Plastic Waste Management	Proposed Action plan enclosed	One	In process
i)	The industries should make direct agreement/contract with plastic waste processer/cement plant to ensure the safe disposal and should maintain logbook records along with bill/receipts	ass Ann-II	month	
ii)	Unit should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/recripts received from authorised plastic waste processers and submit the quaterly report of the same to UPPCB.	Already maintained & reports to be submit Quaterly to UPPCB	Quaterly	
iii)	Unit should set up a dedicated and adequete space for collection, storage and disposal of plastic waste generated by waste paper based units.	Already in practice		
iv)	The plastic packaging waste generated in the pulp&paper industry should be disposed off through plastic waste proceeser (PWPS) which are registered on the centralized extended producer's responsibility (EPR) portal for plastic packing, in compliance of the plastic waste management (PWM) rules,2016.	Noted	Three month	In process
v)	The pulp & paper mills which are importing waste paper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category.	Noted	Three month	In process

For Agarwal Duplex Board Mills Ltd.

Director

GSTIN : 09AAACA3230H1Z4
CIN : L99999DL1984PLC019052

AGARWAL DUPLEX BOARD MILLS LIMITED

Office & Works : 4TH KM. STONE, BHOPA ROAD, MUZAFFARNAGAR-251001(U.P.)
Ph. : 0131-2614623, 2614734, 2614200 • email : adbml2008@rediffmail.com

ANNEX-II

Proposed action plan for wate management, handing and management of plastic waste and boiler fly ash

A- Operation and maintenance of existance ETP

The existing ETP are augmented /upgraded up to teritary treatment level as per guidelines suggseting under CPCB Charter, Water Recycling & Pollution Prevention In pulp and paper industry . The ETP is operated and maintained officiently to comply with discharge standards.

Proposed action plan-

1- the unit is already hired consultant to upgrade ETP-

Already hired consultant to prepare report for upgradation of exisiting ETP--- 3 MONTH

2- Implementation of measures recommended to upgrade ETP---12 MONTHS

B- Management of fly ash-one month

1- Proper logbook and records for generation and disposal of boiler fly ash are maintained on regular basis,
2- disposal of fly ash to brick manufacturer already entered agreement,
3 Transportation of fly ash from mill to site be carried out through covered vehicles.

C- Proposed action plan for disposal of plastic waste - 2 month

1- Collection, storage and disposal of plastic waste at a separate place covered with fencing to avoid spreading around mill.
2- Proper record are maintained for keeping of plastic waste generation and disposal.
3- Plastic waste to be disposal off through authorised processers.
4- Transportation of plastic waste to recyclers / processers will be through covered vehicles.

For Agarwal Duplex Board Mills Ltd.

Director

01/3/24

Krishnanchal
PULP & PAPERS PRIVATE LIMITED
(Formerly known as Prime Pulp & Paper Pvt. Ltd.)

Phone : 9760009115, 9811412585
E-mail : krishnanchalpaper@gmail.com
CIN : U17291UP2011PTC046797
GSTIN : 09AAGCP2611M1Z9
P A N : AAGCP2611M

दिनांक 29-02-2024

सेवा में,
श्रीमान अंकित सिंह जी
क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

संदर्भ संख्या :- 1208 / ओ ए नO - 744 / मोहर्रम अली / 2024 / दिनांक – 27-02-2024

विषयः- मा0 एन0जी0टी म योचित ओ0 ए0 संख्या 744 /2022 मोहर्रम अली बनाम स्टेट आफ उत्तर प्रदेश एवं ओ0 ए0 संख्या 277 / 2022 लियाकत अली एंड अदर्स बनाम स्टेट ऑफ़ यू0पी0 में पारित आदेश दिनांक 12-01-2024 के अनुपालन के संबंध में।

महोदय,

आपका उपरोक्त पत्र हमें दिनांक 27-02-2024 को मेल पर प्राप्त हुआ जो कि मुख्यतः पल्प एंड पेपर उद्योग से जनित उत्प्रवाह से हो रहे जल प्रदूषण एवं फ्लाई ऐश / हजार्ड वेस्ट / प्लास्टिक वेस्ट से जनित प्रदूषण के संबंध में है जिसके संबंध में हमारा Action Plan along with timeline बिंदुवार निम्न प्रकार है।

S No	Action Points	Our Submission
a) Wastepaper Management		
(i)	The Agro based pulp & Paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Our unit is non Agro based – Hence Not applicable
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standard as per CTO issued by UPPCB and action plan may be submitted to UPPCB	Our ETP meets the prescribed standard as per CTO issued by UPPCB – No action Required
b) Fly - ash management		
(i)	Industry should enter into direct agreement / contract with cement plant manufacturer and maintain proper logbook records along with bills/receipts to ensure safe disposal.	We have entered an agreement with **"Aggarwal Trader" (Core pipe Manufacturer)** and use fly ash for own land filling. We maintain proper logbook records along with bills/receipts to ensure safe disposal.

C) Hazard waste management		
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbook and manifest received from authorized recyclers / TSDF operators and quarterly reports of the same should be submitted to UPPCB	Noted – We used to disposed- off our Hazard Waste through **"Bharat Oil & Waste Management Ltd.** Proper records are maintained. We will submit quarterly reports of the same to UPPCB. .
(ii)	All the hazard waste generating industries share required to register on the national hazardous waste tracking system developed by CPCB	Noted – We will get ourselves registered as per direction.
d) Plastic waste management		
(i)	The industry should make direct agreement / contract with the plastic waste processor / cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	We have entered an agreement with **"K K Duplex & Paper Mills PVT LTD"** and maintain proper logbook records along with bills/receipts to ensure safe disposal.
(ii)	Unit should maintain proper daily record for generation as well as disposal of plastic waste through logbook, bill/receipt received from the authorized plastic waste processor and submit the quarterly report of the same to the UPPCB.	Noted - Proper records are maintained. We will submit quarterly reports of the same to UPPCB
(iii)	Unit should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based unit	Noted – We have a dedicated and adequate space for collection, storage and disposal of plastic.
(iv)	The plastic packaging waste generated in the pulp and paper industries should be disposed- off through plastic waste processor (PWPs) which are registered on the centralized Extended procedure's (ERP) portal for plastic packaging in compliance of the plastic waste management (PWM) Rules, 2016	We disposed- off our waste plastic through **" K K Duplex & Paper Mills PVT LTD** which is registered on the centralized Extended procedure's (ERP) portal for plastic packaging in compliance of the plastic waste management (PWM) Rules, 2016
(v)	The Pulp & paper mill which are importing wastepaper containing plastic waste as raw material should be get themselves registered on the centralized ERP portal for plastic packaging under the importer category	Noted – We will get ourselves registered with in time limit i.e 03 Months

आपके द्वारा दिए गए निर्देशों का उचित रूप से पालन किया किया जा रहा है तथा हम आपको आश्वस्त करते हैं कि भविष्य में भी आपके द्वारा दिए गए निर्देशों का कड़ाई के साथ पालन किया जाएगा।

जनहित में सदैव आपके साथ - धन्यवाद -

M/s Krishnanchal Pulp & Papers Pvt. Ltd

Auth. Signatory

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref No. 1208/ओ०ए०सं०744/मो०हर्रम अली/2024

दिनांक / Dated 27.02.2024

सेवा में,

समस्त पल्प एण्ड पेपर उद्योग (सूची संलग्न)
जनपद–मुजफ्फरनगर।

द्वारा : ई–मेल

अतिमहत्वपूर्ण

विषय–मा० एन०जी०टी० में योजित ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 का संदर्भ ग्रहण करें, जो कि मुख्यतः पल्प एण्ड पेपर उद्योगों से जनित उत्प्रवाह से हो रहे जल प्रदूषण एवं फ्लाई एश/हैजार्ड्स वेस्ट/प्लास्टिक वेस्ट से जनित प्रदूषण के सम्बन्ध में है। मा० अधिकरण द्वारा पारित आदेशों के अनुपालन में सम्बन्धित पल्प एण्ड पेपर उद्योगों का निरीक्षण संयुक्त रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन के साथ करते हुए आख्या दिनांक 11.01.2024 को मा० अधिकरण में प्रेषित की जा चुकी है। प्रेषित आख्या में संयुक्त समिति द्वारा पल्प एण्ड पेपर उद्योगों से जनित प्रदूषण के नियंत्रण हेतु Specific Action Plan के क्रियान्वयन के लिए विभिन्न बिन्दुओं पर संस्तुति की गई है, जिसका संज्ञान लेते हुए मा० अधिकरण द्वारा राज्य बोर्ड को उक्त Action Plan में की गई संस्तुति के आधार पर आवश्यक कार्यवाही के निर्देश पारित किये गये हैं। उक्त Action Plan, जो कि पल्प एण्ड पेपर उद्योगों से सम्बन्धित है, Timeline के साथ निम्नानुसार प्रेषित है :–

S.No.	Action Points	Responsible Agency for execution	Timelines for execution
a) Wastewater Management			
(iv)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Pulp & Paper Industries	03 Months
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Pulp & Paper Industries	01 Month
b) Fly-ash Management			
(i)	Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	01 Month

क्रमशः ...2...

c) Hazardous Waste Management			
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Pulp & Paper Industries	Quarterly
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Pulp & Paper Industries	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Pulp & Paper Industries	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Pulp & Paper Industries	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Pulp & Paper Industries	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Res$dnsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Pulp & Paper Industries	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Pulp & Paper Industries	03 Months

उपरोक्त वर्णित Action Plan के विभिन्न बिन्दुओं पर निर्धारित Timeline के अनुसार सभी पल्प एण्ड पेपर उद्योगों को अनुपालन सुनिश्चित किया जाना है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त Action Plan along with Timeline के सम्बन्ध में बिन्दुवार अनुपालन आख्या 03 कार्यदिवसों में इस कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में सुनवाई हेतु अग्रिम तिथि 12.03.2024 नियत है। अतः उपरोक्त निर्देशों का अनुपालन

क्रमशः ...3...

सुनिश्चित करते हुए निर्धारित समयावधि में आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा जिस उद्योग द्वारा Action Plan के सम्बन्ध में अनुपालन आख्या प्रेषित नहीं की जायेगी, ऐसे उद्योगों की सूचना राज्य बोर्ड द्वारा मा0 एन0जी0टी0 में प्रेषित कर दी जायेगी तथा ऐसे उद्योगों के विरूद्ध मा0 एन0जी0टी0 द्वारा यदि कोई विपरीत आदेश पारित किये जाते हैं, तो उसका समस्त उत्तरदायित्व सम्बन्धित उद्योग का स्वयं का होगा।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

o/c

LIST OF INDUSTRIES

S.No.	Name & Address of Industry
1.	GARG DUPLEX & PAPER MILLS (P) LTD. BHOPA ROAD, MUZAFFARNAGAR
2.	K.K. DUPLEX PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
3.	KRISHNANCHAL PULP & PAPERS PVT. LTD., (FORMERLY PRIME PAPERS) JOLLY ROAD, MUZAFFARNAGAR
4.	MAHALAXMI CRAFT & TISSUES BHOPA ROAD, JANSATH MUZAFFARNAGAR.
5.	AGGARWAL DUPLEX & BOARD MILLS LTD. BHOPA ROAD MUZAFFARNAGAR
6.	MEENU PAPERS (P) LTD. BHOPA ROAD MUZAFFARNAGAR
7.	ORIENT BOARD & PAPER MILL PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
8.	PARIJAT PAPER MILLS, LTD., BHOPA ROAD, MUZAFFARNAGAR
9.	DDLS PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
10.	GENUS PAPER & BOARDS LTD. (UNIT-1), JANSATH ROAD, MUZAFFARNAGAR
11.	GENUS PAPER & BOARDS LTD. (UNIT-2), JANSATH ROAD, MUZAFFARNAGAR
12.	SHAKTI CRAFT & TISSUES, JANSATH ROAD, MUZAFFARNAGAR
13.	SHAKUMBARI PULP & PAPER BHOPA ROAD, MUZAFFARNAGAR
14.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-1 MUZAFFARNAGAR
15.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-2 MUZAFFARNAGAR
16	SIDDHESHWARY IND. PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
17.	SIDHBALI PAPERS MILLS LTD,)BHOP ROAD, MUZAFFARNAGAR
18.	SILVERTOAN PAPER LTD. (UNIT-1) BHOPA ROAD, MUZAFFARNAGAR
19.	SILVERTOAN PAPER LTD. (UNIT-2) 16BHOPA ROAD, MUZAFFARNAGAR
20.	SUYASH CRAFT & PAPERS LTD., VELHANA, MUZAFFARNAGAR
21.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-1) MUZAFFARNAGAR
22.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
23.	TIRUPATI BALAJI FIBRES LTD. BHOPA ROAD, MUZAFFARNAGAR
24.	SHRI VEER BALAJI PAPER MILLS (FORMERLY SITA PAPER MILL) BHOPA ROAD, MUZAFFARNAGAR
25.	S.K. PAPERS, JANSATH ROAD, MUZAFFARNAGAR
26.	SILVER TON PULP & PAPER, BHOPA ROAD, MUZAFFARNAGAR.
27.	ARISTO CRAFT PAPER MILLS PVT. LTD. MEERUT ROAD, MUZAFFARNAGAR
28.	SILVER TONE PULP & PAPER (UNIT-2) BHOPA ROAD, MUZAFFARNAGAR.
29.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-1), MUZAFFARNAGAR
30.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
31.	BINDALS PAPERS MILLS LTD. BHOPA ROAD, MUZAFFARNAGAR.
32.	D.L.S. PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
33.	DISHA PAPER INDUSTRIS, JOLLY ROAD, MUZAFFARNAGAR
34.	GALAXY PAPERS PVT.LTD. JOLLY ROAD, MUZAFFARNAGAR
35.	ARAMCO PAPERS PVT LTD, KHASARA NO.- 550, VILLAGE- SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH,MUZAFFAR NAGAR,251001
36.	HANUMANANT PAPER MILLS PVT LTD, Khasra No. 1039, 1057, 1058, 1059, 1065, 1066, Village- Shernagar 8.5 KM, Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001
37.	VELLUM PAPERS PVT LTD, Khasra No. 304, 9th KM Stone, Jolly Road, Village - Sikhreda, Distt. Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251308
38.	M/S ALPANA PAPERS PVT. LTD., 9th Km. Stone, Jolly Road, Vill. Sikhreda, Muzaffarnagar

01/3/24

ALPANA PAPERS

CORP. OFFICE :
506-NORTH CIVIL LINES,
ANSARI ROAD, MUZAFFARNAGAR (U.P.)

To
The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Date:-01/03/2024

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards our ETP ZLD prescribed in consent Granted.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Yakub Contrator agency to ensure safe disposal. We also maintain proper logbook for the same. (Attach copy)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Sheetala Waste Management Project, Bulandshar which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same. (Attach copy)
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The agreement for industries is still in process.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied. Agreement copies attached.
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied and receiver the EPR certificate from EPR portal for importer category. (Attach Certificate) In case not done write we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

for ANJANA PAPERS PRIVATE LIMITED

Authorized Signatory AUTH SIGN.

INDIA NON JUDICIAL

1075

Government of Uttar Pradesh

IN-UP82049143246861W

e-Stamp

Certificate No.	:	IN-UP82049143246861W
Certificate Issued Date	:	29-Feb-2024 05:31 PM
Account Reference	:	NEWIMPACC (SV)/ up14554504/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14554504603229684579984W
Purchased by	:	ALPANA PAPERS PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	ALPANA PAPERS PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ALPANA PAPERS PVT LTD
Stamp Duty Amount(Rs.)	:	10 (Ten only)

This document is noted in my Register No...62

NOTARY ... OF INDIA

Please write or type below this line

शपथ-पत्र

मै अल्पना पेपर्स प्रा०लि०, जौली रोड, सिखरेडा मुजफ्फरनगर

1. यह कि मै शपथपूर्वक बयान करता हूं कि अल्पना पेपर्स प्रा०लि०, जौली रोड, सिखरेडा मुजफ्फरनगर हमारे यहां ब्वायलर से उत्पन्न होने वाली फ्लाई एश को 100 प्रतिशत हम याकूब ठेकेदार को देते है। उक्त ठेकेदार फ्लाई एश का प्रयोग (लैंड फिलिंग) जमीनी भराव के लिए करते हैं।

2. यह कि मै शपथपूर्वक बयान करता हूं कि शपथ पत्र का समस्त कथन मेरे निजी ज्ञान में सब सत्य है, कुछ भी छिपाया नही गया है, ईश्वर मेरी मदद करें।

स्थान:- मुजफ्फरनगर

For ALPANA PAPERS PVT. LIMITED

Statutory Alert

दिनांक:-29.02.2024

शपथकर्ता

29 FEB 2024

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP91248785043287V
Certificate Issued Date	:	05-Dec-2023 01:47 PM
Account Reference	:	NEWIMPACC (SV)/ up1437503/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP14837503723333375u29SV
Purchased by	:	SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHEETALA WASTE MANAGEMENT PROJECT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	:	100 (One Hundre Only)

AGREEMENT

This agreement is made on this Day 01st DECEMBER 2023 between M/S Alpana Papers Private Limited, having its plant located at 9th Km. Stone, Jolly Road, Sikhreda, Muzaffarnagar, Uttar Pradesh, 251314 (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the First Part.

Sheetala Waste Management Project Authorised Signatory

For ALPANA PAPERS PRIVATE LIMITED

AUTHORISED SIGN.

AND

M/s. SHEETAL WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as " SECOND PART "which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part)

WHEREAS FIRST PART is engaged in the field of Paper Manufacturing and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above , to be Lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at 9th Km. Stone, Jolly Road, Sikhreda, Muzaffarnagar, Uttar Pradesh, 251314 is enclosed herewith marked as Annexure I.

AND WHEREAS the SECONDPART has represented and assured to First Part that it's Facility D-26 & D-37, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

7. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results, FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc
   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick up of Hazardous Waste

8. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

   Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
   c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
   a. Container/Bags weight will also be added to the total weight of the material

9. FIRST PART is responsible to segregate / store / accumulate / fill / load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste
   a. The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure – I.

a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure – I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A1. This agreement is valid for Five Years from 01-12-2023 to 30-11-2028 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A2. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Air / Water Consent under Section 25/26, 21/22 of the Water Act, 1974 & Air Prevention and Control of Pollution with Ref No. AWAITED. The consent is valid from AWAITED.
b. The PAN Number of First Part is AAWCA8705F
c. The GST Registration Number of First Part is 09AAWCA8705P1Z8

A3. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

A4. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by

FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A.5 The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.7 This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.8 If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10 EitherPart shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

A.11 It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

A.13 Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Buddha Nagar alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 01st DECEMBER 2023 at Gautam Buddha Nagar, U.P-201001.

For Alpana Papers Private Limited

Director/Partner/ Authorized Signatory

For Sheetala Waste Management Project

Director/Partner/Authorized Signatory

Witnesses:
1. Name

Phone

E-mail:

Witnesses:
1. Name

ANNEXURE-1

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/S. Alpana Papers Private Limited) and SECOND PART SHEETALA WASTE MANAGEMENT PROJECT on 01st DECEMBER 2023.

A lifetime membership fees of SWMP is INR 12,000 plus (+) GST (18%) will be applicable and it will be renew at free of cost after 5 years.

Quarterly charges are Rs 3000/- + GST 18% . Member have to ensure a lifting in one time per quarter disposable charges or quarterly charges whichever higher is applicable.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous/Non-hazardous Waste	Approx. Quantity	SWMP Rates
1.	HW MS/PVC OIL Drums /Barrels 220 liters	TBA	Rs.3500/- Per DRUM + GST 18%
2.	E Waste (Electrical/Electronic i.e. Desktop, Laptop, Monitor, CPU, UPS, (Recyclable) & in good condition having proper power supply, Memory, mother board connections, DVD Drive etc)	TBA	Rs 20 Per Kg + GST 18%
3.	Waste Battery (Without Water & Sludge)	TBA	Rs45/- Per Kg + GST 18%
4.	HW MS/PVC EMPTY Drums /Barrels 220 liters	TBA	Rs.400 Per DRUM + GST 18%

- Used Oil drum will be without water and sludge.

Auth Signatory

Category -B Disposal Charges (Payable By Alpana Papers Private Limited)

Sl. No.	Type Hazardous/Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable : Cotton waste, Oil Soaked Cotton, Gloves, etc	TBA	Rs.11/KG + GST (18%)
2.	E-waste Segregation and Dismantle	TBA	Rs.12/KG + GST (18%)
3.	Process Sludge / Chemical Sludge	TBA	Rs.12/KG + GST (18%)
4.	Waste Coolant / Oily Sludge	TBA	Rs.12/KG + GST (18%)
5.	DG Set Oil / Air Filters	TBA	Rs.25- Per piece + GST (18%)
6.	Paint Sludge	TBA	Rs.10/KG + GST (18%)
7.	Transportation	----	As Actual

Transportation and Loading in the scope of First Part.

- PAYMENT TERMS:
  The Customer shall make Full Payment within 15 days

TERMS & CONDITIONS

a. FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis

b. The transport charges are subject to revision if fuel prices are increased or decreased by Government.

c. Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

d. Payments shall be made through Cheque / NEFT/ RTGS.

e. There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

1085

Genus Paper & Boards Ltd.

(A Kailash Group Company)

CIN No. L21098UP2012PLC048300 PAN No. AAECG5483A

Ref. No. GPBL/MZN/HR/UPPCB/WM/03

Date:01/03/2024

The Regional Officer
Uttar Pradesh Pollution Control Board
Nai Mandi,Muzaffarnagar-250001

Subject: letter reply/Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Respected Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with M/s Asha Fly Ash Bricks agency to ensure safe disposal. (Copy of Agreement & Bills enclosed for your ready reference)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat Oil & Waste Management Ltd which is a authorized recycler. We are sending waste on regular basis (Copy of Agreement & Manifest enclosed for your ready reference.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor KK Duplex & Paper Mills Ltd to ensure the safe disposal and (Copy of Last nine month reciept enclosed for your ready reference.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. (Copy of Last three quarter duly acknowledge receipt enclosed for your ready reference.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
The plastic packaging waste generated in the pulp	Agreed and complied. Agreement copies attached.

&paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied andour application under review on EPR portal for Importer category. (Attach Application status)

Kindly acknowledge the receipt.

Thanking you

For Genus Paper & Boards Limited

Authorized Signatory



UTTAR PRADESH

GD 209480

FLY ASH SUPPLY AGREEMENT

BETWEEN

GENUS PAPER & BOARDS LIMITED

AND

ASHA FLY ASH BRICKS

This supply of Agreement ("Agreement") is made at Muzaffarnagar on 1st day of November 2023 {"01-11-23"}

Asha Fly Ash Brick , Doiwala, Near Railway Station, Nav Jyoti Vihar, Distt-Dehradun Which expression shall unless repugnant to the meaning of context thereof, be include its successors and assigns) of the First party.

And

Genus Paper & Boards Limited , 8th Km Stone, Jansath road , Muzaffarnagar (UP) having its registered Office at Genus Paper & Boards Limited, Agwanpur, Moradabad (UP) herein after referred to as "Genus Paper MZN", Which expression shall unless repugnant to the meaning of context thereof, be include its successors and assigns) of the First party.

01 NOV 2023

Manju Chaudhary
NOTARY
Distt. Muzaffarnagar

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

Asha Fly Ash Brick and Genus Paper & Boards Limited shall be individually referred to as party and collectively as Parties.

NOTARY

WHEREAS

A. **Asha Fly Ash Brick** is an entity engaged in the business of manufacturing of smart brick from fly ash under the pollution norms. **Asha Fly Ash Brick** has the capacity to safely per-process fly ash in an environment friendly manner and converting fly ash in Bricks.

B. **Genus Paper & Boards Limited, Muzaffarnagar** (Second Party) in under taking to supply Boiler Fly Ash (hereinafter referred to as "Fly Ash" in the different state and is desirous of delivering this fly Ashto the **Asha Fly Ash Brick** Plant D.Dun for its scientific disposal/co-processing.

NOTARY

NOW IT IS HEREBY AGRRED AS FOLLOWS

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this agreement, **Genus Paper & Boards, Muzaffarnagar** (Second Party) shall Provide the Fly Ash to **Asha Fly Ash Brick** for co-processing/manufacturing fly ash brick.

ii. **Genus Paper & Boards, Muzaffarnagar** (Second Party) hereby represents and assure **Asha Fly Ash Brick** that it will obtain and maintain all approvals, clearance, registration or any permission needed to supply the Fly Ash

iii. **Genus Paper & Boards, Muzaffarnagar** (Second Party) hereby specifically agrees and confirms that it is fully authorised to undertake the work entrusted herein and will adhere to the provision of the Environment Protection Act 1986 and subsequent (amendment) in rules and any other applicable rules, as amended from time to time.

iv. **Genus Paper & Boards, Muzaffarnagar** (Second Party) hereby specifically agrees and confirms to provide fly ash on need basis for Manufacturing fly ash bricks to **Asha Fly Ash Brick**

2. Disposal Certification

Subject to and in accordance with the Terms and conditions set forth in this agreement , **Asha Fly Ash Brick** shall issue a certificate to **Genus Paper & Boards, Muzaffarnagar** (Second Party), certifying the scientific disposal of the monthly quantity of the Fly Ash received from **Genus Paper & Boards, Muzaffarnagar** (Second Party) and accepted for disposal by **Asha Fly Ash Brick** at the Manufacturing Plant with 10 days after the month.

NOTARY GOVT. OF INDIA

3. Confidentiality

During the Terms, the parties may have access to or certain confidential information from either party. The Parties undertake to maintain confidentiality

01 NOV 2023

Manju Chaudhary
NOTARY
Distt. Muzaffarnagar

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this agreement without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4. **Terms and Termination:**

4.1 Term

This agreement shall be valid and binding from the date of its execution till one (01) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5. **Termination**

5.1 This Agreement can be terminated by Genus Paper & Boards by giving 15 days' notice period on any of the following ground:

i. Any permission is found to have not been obtained or maintained by **Asha Fly Ash Brick** with respect to collection, Storage and transportation by **Asha Fly Ash Brick**

ii. Any permission is found to have not been obtained or maintained by **Asha Fly Ash Brick** (Second Party) in relation to allowing the delivery and disposal of the relevant Fly Ash at **Asha Fly Ash Brick.**

iii. Parties may terminate the agreement after giving a notice of Sixty (60) days to the other Party of its intention to terminate the Agreement.

6. **Commercial Terms**

i. All commercial terms as applicable in this agreement will be settled between **Asha Fly Ash Brick** and **Genus Paper & Boards, Muzaffarnagar** (Second Party).

ii. **Asha Fly Ash Brick** Shall Organise to transport the fly Ash from **Genus Paper & Boards, Muzaffarnagar** (Second Party) to their own plant own cost & risk and shall arrange to taken quantum of fly Ash through road transportation as per the mutually agreed delivery/supply schedule.

7. **Governing Law & Disputes Settlement**

This Agreement shall be constructing and interpreted in accordance with and governed by the laws of India and the Courts at Muzaffarnagar (UP). India shall have jurisdiction over all matters arising out of or relating to this Agreement.

8. **Miscellaneous**

No failure on the part of any to exercise, and no delay in exercising, any right power or privilege hereunder shall operate as a waiver thereof or consent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any right, power or privilege. The remedies provided are

NOTARY

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NOTARY

NOTARY

NOTARY GOVT. OF INDIA

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. **Entire Agreement**

This Agreement constitute the entire agreement between the parties and includes all promises and representations, express or implied, and superseded all other prior agreement and presentations, written or oral between the parties relating to the subject matters thereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. **Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Asha Fly Ash Brick** and **Genus Paper & Boards Limited**, Muzaffarnagar.

iv. **Further Assurance**

Each party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights power, privileges and remedies provided in this agreement are cumulative and are exclusive of any rights, power, privileges or remedies provided by law or otherwise.

vi. **Compliance**

Genus Paper & Boards Limited, Muzaffarnagar and **Asha Fly Ash Brick** and shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Genus Paper & Boards Limited**, Muzaffarnagar shall fully comply with the Fly Ash Mangement and all statutory modifications/amendment thereof and shall perform its service/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this agreement as of the day and year first above written.

NOTARY

For Genus Paper & Boards Limited — **For Asha Fly Ash Brick.**

Authorised Signatory — Authorised Signatory

Witnesses 1

Signature.....

Name .....

Witnesses 2

Signature.....

Name .....

01 NOV 2023
Manju Chaudhary
NOTARY
Distt. Muzaffarnagar

01 NOV 2023

1091

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

(A Kallam Group Company)

Works : Unit-2, Jansath Road Muzaffarnagar 251001

Phone : , Email : sales@genuspaper.com

State : Uttar Pradesh , State Code : 09

GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A

CIN No. : L21098UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Recepient

Details of Recipient (Billed To)

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN- 248140

Place Supply To : 05 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 5 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0917
Date	: 24/Nov/2023
Preparation Time	: 14:34
Removal Time	: 14:34
G. R No.	: -
G. R. Date	: 24-Nov-2023
Vehicle No.	: RJ06GE-1919
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		262110	13.015	MT	10.00	130.15
			Total	13.015	MT		130.15

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313813780580
Ack Date : 24/Nov/2023
IRN No : a5016be6d27a7bea281b3bf16b1f1022da1 8ff71f3297f1442baee7a398f220d

Gross Amount	:	130.15
Taxable GST	:	130.15
IGST	:	6.51
Bill Amount	:	136.66
Round Off	:	0.34

Total..... ₹ 137.00

Total Invoice Value : Rupees One Hundred Thirty Seven Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	130.15	0.00	0.00	0.00	0.00	5.00	6.51	6.51
TOTAL	130.15		-		-		6.51	6.51

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) jurisdiction only.
Certified that amount indicated in the invoice represents the price actually charged by us and that there is no additional consideration following directly or indirectly from such sales over and above what has been declared.
A

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorized Signatory

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

(A Kalash Group Company)

Works : Unit-2, Jansath Road Muzaffarnagar 251001

Phone : , Email : sales@genuspaper.com

State : Uttar Pradesh , State Code : 09

GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A

CIN No. : L21099UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Recepient

Details of Receipient (Billed To)

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 05 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 5 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0863
Date	: 06/Nov/2023
Preparation Time	: 19:45
Removal Time	: 19:45
G. R No.	: -
G. R. Date	: 06-Nov-2023
Vehicle No.	: UP12CT-2386
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		262110	10.615	MT	1.00	10.62
			Total	10.615	MT		10.62

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313721391074
Ack Date : 06/Nov/2023
IRN No : 0b73135fd0809bbe44cdf99c39911ce1947 9695016cbae0eb958f3e68afe0c4e

Gross Amount	:	10.62
Taxable GST	:	10.62
IGST	:	0.53
Bill Amount	:	11.15
Round Off	:	-0.15

Total..... ₹ 11.00

Total Invoice Value : Rupees Eleven Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	10.62	0.00	0.00	0.00	0.00	5.00	0.53	0.53
TOTAL	10.62		-		-		0.53	0.53

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) jurisdiction only.
Certified that amount indicated in the Invoice represents the price actually charged by us and that there is no additional consideration following directly or indirectly from such sales over and above what has been declared.
a

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorised Signatory

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

1093

(A Kailash Group Company)

Works : Unit-2, Jansath Road Muzaffarnagar 251001

Phone : , Email : sales@genuspaper.com

State : Uttar Pradesh , State Code : 09

GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A

CIN No. : L21098UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Receipient

Details of Receipient (Billed To)

Asha Fly Ash Brick

NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN- 248140

Place Supply To : 05 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick

NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 5 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0909
Date	: 22/Nov/2023
Preparation Time	: 17:19
Removal Time	: 17.30
G. R No.	: -
G. R. Date	: 22-Nov-2023
Vehicle No.	: RJ52GB-0971
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		262110	11.280	MT	10.00	112.80
			Total	11.280	MT		112.80

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313803315527
Ack Date : 22/Nov/2023
IRN No : 59bc1fddc3e8e04025f4baf35a037fd4b5bb 1ff0988e3f17192202a78790d347

Gross Amount	:	112.80
Taxable GST	:	112.80
IGST	:	5.64
Bill Amount	:	118.44
Round Off	:	-0.44

Total..... ₹ 118.00

Total Invoice Value : Rupees One Hundred Eighteen Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	112.80	0.00	0.00	0.00	0.00	5.00	5.64	5.64
TOTAL	112.80		-		-		5.64	5.64

We declare that this Invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) Jurisdiction only.
Certified that amount indicated in the invoice represents the price actually charged by us and that there is no additional consideration following directly or indirectly from such sales over and above what has been declared.
A

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorized Signatory

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

1094

(A Kailash Group Company)

Works : Unit-2, Jansath Road Muzaffarnagar 251001

Phone : , Email : sales@genuspaper.com

State : Uttar Pradesh , State Code : 09

GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A

CIN No. : L21098UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Recepient

Details of Recepient (Billed To)

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN- 248140

Place Supply To : 05 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 5 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0931
Date	: 27/Nov/2023
Preparation Time	: 17:23
Removal Time	: 17.30
G. R No.	: -
G. R. Date	: 27-Nov-2023
Vehicle No.	: RJ52GA-2996
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		252110	10.890	MT	10.00	108.90
			Total	10.890	MT		108.90

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313829679142
Ack Date : 27/Nov/2023
IRN No : cc4d960611ed59cd13f3a910e4ced553525 0e78a6cf79125ed2eda03456310ef

Gross Amount	:	108.90
Taxable GST	:	108.90
IGST	:	5.45
Bill Amount	:	114.35
Round Off	:	-0.35

Total..... ₹ 114.00

Total Invoice Value : Rupees One Hundred Fourteen Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	108.90	0.00	0.00	0.00	0.00	5.00	5.45	5.45
TOTAL	108.90		-		-		5.45	5.45

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) jurisdiction only.
Certified that amount indicated in the invoice represents the price actually charged by us and that there is no additional consideration following directly or indirectly from such sales over and above what has been declared.
A

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorised Signatory

1095

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

(A Kallash Group Company)

Works : Unit-2, Jansath Road Muzaffarnagar 251001

Phone : , Email : sales@genuspaper.com

State : Uttar Pradesh , State Code : 09

GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A

CIN No. : L21098UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Recepient

Details of Recepient (Billed To)

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN- 248140

Place Supply To : 05 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140

Place Supply To : 5 - Uttarakhand

GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0869
Date	: 08/Nov/2023
Preparation Time	: 17:44
Removal Time	: 17:44
G. R No.	: -
G. R. Date	: 08-Nov-2023
Vehicle No.	: RJ14GP-5988
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		262110	11.265	MT	10.00	112.65
			Total	11.265	MT		112.65

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313734714248
Ack Date : 08/Nov/2023
IRN No : 4d876c888ddb90c4e57a5bf9931c3ddafc2f6614f206a9ea14f0578dcec8cbbc

Gross Amount	:	112.65
Taxable GST	:	112.65
IGST	:	5.63
Bill Amount	:	118.28
Round Off	:	-0.28

Total..... ₹ 118.00

Total Invoice Value : Rupees One Hundred Eighteen Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	112.65	0.00	0.00	0.00	0.00	5.00	5.63	5.63
TOTAL	112.65		-		-		5.63	5.63

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

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If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) jurisdiction only.
Certified that amount indicated in the invoice represents the price actually charged by us and that there is no additional consideration following directly or indirectly from such sales over and above what has been declared.
A

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorised Signatory

AN ISO 9001:2008 COMPANY

Genus Paper & Boards Ltd.

1096

(A Kallash [illegible])
Works : Unit-2, Jansath Road Muzaffarnagar 251001
Phone : , Email : sales@genuspaper.com
State : Uttar Pradesh , State Code : 09
GSTIN No. : 09AAECG5483A2ZO, PAN : AAECG5483A
CIN No. : L21098UP2012PLC048300

Genus energizing lives

TAX INVOICE

Original For Recepient

Details of Recepient (Billed To)

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN- 248140
Place Supply To : 05 - Uttarakhand
GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):

Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140
Place Supply To : 5 - Uttarakhand
GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/0971
Date	: 09/Dec/2023
Preparation Time	: 15:34
Removal Time	: 15:34
G. R No.	: 18
G. R. Date	: 09-Dec-2023
Vehicle No.	: UP17AT-3222
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		252110	10.640	MT	10.00	105.40
			Total	10.640	MT		106.40

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142313906021024
Ack Date : 09/Dec/2023
IRN No : b0e3b3a1b4d5430d8151579a60ce509970 3fb786b70599a25489fa91d1d79e0

Gross Amount	:	106.40
Taxable GST	:	106.40
IGST	:	5.32
Bill Amount	:	111.72
Round Off	:	0.28

Total..... ₹ 112.00

Total Invoice Value : Rupees One Hundred Twelve Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
8437	106.40	0.00	0.00	0.00	0.00	5.00	5.32	5.32
TOTAL	106.40		-		-		5.32	5.32

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :

Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period interest @24% will be charged extra.
All disputes are subject to Muzaffarnagar (U.P.) jurisdiction only.
Certified that amount indicated in the invoice represents the price actually charged by us and that there is no additional consideration flowing directly or indirectly from such sales over and above what has been declared.
PAPU
123

Certified that
the particular given above are true and correct.
For, Genus Paper & Boards Ltd.

Authorised Signatory

Genus Paper & Boards Ltd.

(A Falcon Group Company)
Works : Unit-2, Jansath Road, Muzaffarnagar 251001
Phone : , Email : sales@genuspaper.com
State : Uttar Pradesh, State Code : 09
GSTIN No. : 09AACCG9413A2ZO, PAN : AACCG9413A
CIN No. : L21098UP2012PLC048300

GENUS
Uniformity in Quality

TAX INVOICE

Original For Recepient

Details of Receipient (Billed To)
Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140
Place Supply To : 05 - Uttarakhand
GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Details of Consignee (Shipped To):
Asha Fly Ash Brick
NEAR RAILWAY ROAD STATION NAV JYOTI VIHAR
DOIWAL DEHRADUN (U.K)-248140
DEHRADUN-248140
Place Supply To : 5 - Uttarakhand
GSTIN No. : 05CEOPT3526E1ZD PAN No. : CEOPT3526E

Invoice No.	: MiscInv/1336
Date	: 10/Feb/2024
Preparation Time	: 16:19
Removal Time	: 16:19
G. R No.	: TRUCK
G. R. Date	: 10-Feb-2024
Vehicle No.	: RJ27GD-0227
Transporter	: PARTY TRANSPORT

S. No	Description Of Goods	Order No.	HSN CODE	QTY.	Unit	Rate	Amount (Rs.)
1	Fly Ash Waste		23031000	9.530	MT	10.00	95.30
			Total	9.530	MT		95.30

Policy No :

E-Way Bill No. :
E-Way Bill Date :
Ack No : 142414277851895
Ack Date : 10/Feb/2024
IRN No : cc86448efca5dc925c1956fdb0ae3eb1242b ede993632d0ca18666ae1d145e03

Gross Amount	:	95.30
Taxable GST	:	95.30
IGST	:	4.77
Bill Amount	:	100.07
Round Off	:	-0.07
Total.....	₹	100.00

Total Invoice Value : Rupees One Hundred Only

GST DETAILS :

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
23031000	95.30	0.00	0.00	0.00	0.00	5.00	4.77	4.77
TOTAL	95.30		-		-		4.77	4.77

We declare that this invoice shows the actual price of goods described and that all particulars are true and correct.

: Terms & Conditions :
Our Responsibility ceases, once goods leave our premises.
If full payment not received within stipulated period Interest @24% will be charged extra.

Certified that
the particulars given above are true and correct.
For Genus Paper & Boards Ltd.

1098

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP29390282990815U
Certificate Issued Date	:	23-Feb-2022 02:53 PM
Account Reference	:	NEWIMPACC (SV)/ up14487204/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14487204398611472B1775T
Purchased by	:	GENUS PAPER AND BORDS LTD 8KM JANSATH ROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	GENUS PAPER AND BORDS LTD 8KM JANSATH ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	GENUS PAPER AND BORDS LTD 8KM JANSATH ROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AGREEMENT

THIS AGREEMENT made on this 15th day of Feb. 2022 between Genus Paper & Boards Ltd. Muzaffarnagar, a Company incorporated under Companies Act 2015. having its registered Office located at Kanth Road, Agwanpur, Moradabad, UP-244001, India and its Plant located at 8th KM. Jansath Road,

For Bharat Oil & Waste Management Ltd.

Director

Statutory Alert:
The authenticity of this stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
The onus of checking the authenticity is on the user of the certificate.
In case of any discrepancy please inform the Competent Authority.

Muzaffarnagar, UP. India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.
AND M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of Board/Kraft/Paper and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at 8th KM. Jansath Road, Muzaffarnagar, UP. India is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

For Bharat Oil & Waste Management Ltd

Director

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags. or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

For Bharat Oil & Waste Management Ltd.

Director

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9 FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

For Bharat Oil & Waste Management Ltd.

Director

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (15) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third

GENUS PAPER & BOARDS LTD. 8 Old Jamuna Road

For Bharat Oil & Waste Management Ltd.

Director

party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24 SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @

For Bharat Oil & Waste Management Ltd.

Director

18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

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For Bharat Oil & Waste Management Ltd

Director

32 Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34 Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35 Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37 SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. ..... Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. ..... Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND



For Bharat Oil & Waste Management Ltd.

Director

PART if it has been order
any court of jurisdiction over it and ...

:ol board or
ement.

This Agreement is signed on this 25th day of Feb. 2022 at New Delhi.

For Genus Paper & Boards Ltd.,
Muzaffarnagar

For Bharat Oil & Waste Management Ltd/

Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director
Director

(Naresh Manglani)/BT Manglani

its authorized Signatory

Sinha-Director

Witnesses:
1. Asrar Ahmad

2. Gaurav Sharma

Sandeep Kumar
9717700119
Sandeep.kumar@bharatoil.com

GST No. 09AAECG5483A2ZO
PAN No. AAECG5483A
CIN No. L21098UP2012PLC048300
Phone. 9837022608
Email asrarahmad@genuspaper.com

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between Genus Paper & Boards Ltd., Muzaffarnagar and Bharat Oil & Waste Management Ltd on date 25th day of February, 2022.

First part WILL PAY AN AMOUNT OF Rs.15,000 (Twenty Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Used Oil	0.075 Ton	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2	HW Empty Barrels 210 liters		Rs.150/-(One Hundred Fifty) per drum
3	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3), Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVD Drive etc.)	10Kg.	Rs. 20.00 per Kg (Rupees Twenty per kg only)

GENUS PAPER & BOARDS LTD.

For Bharat Oil & Waste Management Ltd.

Director

*Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost.

Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
Quoted rated are inclusive of GST, with container.
We will lift full loaded capacity of vehicle.

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broken needle, blade cutter , sharp tool, broken glass		13.Rs. per kg(Thirteen only)
2	Waste Oil mix with water/Oily Sludge/ waste Ink, Waste washed water , waste thinner,Kitchen waste/oil and grease waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Used HandGloves, Coolant, WasteChemicals,Paint sludge,Empty Chemical Bottle, ,	5-10Kg.	20.Rs. per kg (Twenty only)
4	E-Waste other than mentioned in Category-A		25.Rs. per kg(Twenty five only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200ltr capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

For Bharat Oil & Waste Management Ltd.

Page 11

Director

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge
A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).
A minimum billing of Rs. 4000/- (Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.
GST or other taxes as applicable by GOI shall be paid by FIRST PART.
FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.
FIRST PART shall deliver their waste at SECOND PART plant located at E-18, Site 4 Sahibabad Industrial Area, Ghaziabad at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as per actual. Loading is in scope of FIRST PART.
The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay

For Bharat Oil & Waste Management Ltd.

Director

Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.
NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also.
FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.
If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc.

For Bharat Oil & Waste Management Ltd.

Director

PAPER & BOARDS LTD.
G.K.M.
Jansath Road

SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Genus Paper & Boards Ltd.

(First Part)

GENUS PAPER & BOARDS LTD.
Jansath Road

For Bharat Oil & Waste Management Ltd/
For Bharat Oil Company (I) Regd.

Director

(Second Part)

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 25/02/2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Genus Paper & Boards Ltd.

GENUS PAPER & BOARDS LTD. (First Pa... 8 KM Jansath Road ...SAHARANPUR

For Bharat Oil & Waste Management Ltd &
For Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

(Second Part) Director

TAX INVOICE

1113

IRN : b9c440a304f49d0627239605 4d4bf1d1fb793f27ec79a24a87ca73 2bb5 9f1 3a
AckNo : 142414158734703
AckDt : 22-Jan-2024
Status : Active

Printed on 17-Jan-2024 03:33
(ORIGINAL FOR BUYER)

Bharat Oil & Waste Management Ltd. Gata No. 672,706Cha VIII, Kumbh,Akbarpur Road, NH-2 Kanpur-Dehat,UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1155N2ZF PAN :AADCB1155N CIN :U11201DL2007PLC160944 EMail :sales@bharatoil.com	Invoice No. KSER/5808/23-24	Dated 17-Jan-2024
	Customer ID : 7124	Mode/Term of Payment
	Supplier's Ref :- CHALLAN NO: JWC/23-24/0380	Supplier's Ref Dated :- 17-Jan-2024
BUYER / RECEIPIENT Genus Paper & Boards Ltd. 8th KM, Jansath Road, Muzaffarnagar,Muzaffarnagar, UTTAR PRADESH 251001, India GSTIN/UIN :09AAECG5483A2ZO PAN :AAECG5483A POS: UTTAR PRADESH - State Code: 09	P.O. NO	P.O. DATE
	WTS Reference No 77470	WTS Dated 16-Jan-2024
	SEAL No :-	Vehicle No : UP12BT 509:
CONSIGNOR Genus Paper & Boards Ltd. KM, Jansath Road, Muzaffarnagar,Muzaffarnagar, UTTAR PRADESH 001, India STATE CODE :09 GSTIN/UIN :09AAECG5483A2ZO PAN :AAECG5483A	Form - 10: 83437	Eway bill : NA
	LR NO.	LR Dated :
	Reverse Charge Applicable : NO	Box/Cases :

Sl No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
		Hazardous Waste Disposal Services					
1	BOCIT11	Cables, Power Chord, Wires - BOCIT11	998541	10		KG	0.00
2	NA	Minimum Disposal Charge	998432				4,000.00
3	33.2	33.2 - Contaminated cotton rags or other cleaning materials	998432	10		KG	0.00
4	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight - CEEW5	998432	2		KG	0.00
		Escrow Fund	998432		5%		200.00
		Total Taxable Value					4,200.00
		SGST			9%		378.00
		CGST			9%		378.00
		Round Off					0.00
		Grand Total		22.00		KG	₹ 4,956.00

Amount Chargeable (in words) : INR Four Thousand Nine Hundred And Fifty Six Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (₹)	Amount (₹)	Rate (₹)	Amount (₹)	
998541	0.00	9.00	0.00	9.00	0.00	0.00
998432	4,200.00	9.00	378.00	9.00	378.00	756.00
Total	4,200.00		378.00		378.00	756.00

Tax Amount (in words): INR Seven Hundred And Fifty Six Rupees Only

Declaration:

1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
3. Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOWML, Attn: Accounts, 11 GF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000716/26216456/9717706948 sales@bharatoil.com
4. Bill/ Invoice is final, if no dispute notified in writing with in 7 days of invoice.
5. This bank account number is ONLY for this specific invoice Please use the bank A/c printed on each invoice to get proper credit against the specific invoice.

Please use ONLY the IFSC code and account number below for RTGS/NEFT for automatic reconciliation.

Bank Name : Axis Bank Limited
A/C NO. : BOWMK00586OXZ324
Branch Add : Lajpat Nagar,New Delhi
IFS Code : UTIB0CCH274

for Bharat Oil & Waste Management Ltd.

Bharat Oil & Waste Management Ltd. Kanpur Dehat (U.P.)

Manish Kumar
Accountant
sales@bharatoil.com

Digitally Signed By:Manish Kumar
Date: 2024-01-17 15:50:44
IP: 122.162.147.10
ID: cert:/sn/3BDF2ECB4B2D Docu
Click here to Z-verify

1114

Printed on 17-Jan-2024 03:33
(1st ORIGINAL FOR BUYER)

Bharat Oil & Waste Management Ltd. Gata No. 672,706Cha Vill. Kimlahi,Akbarpur Road, NH-2 Kanpur-Dehat,UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U12081DL2007PLC160944 E-Mail :sales@bharatoil.com	Invoice No. K/SEU/5860/23-24	Dated 17-Jan-2024
	Customer ID : 7824	Mode/Term of Payment
	Supplier's Ref :- CHALLAN NO: JWC/23-24/0560	Supplier's Ref Dated :- 10-Jan-2024
BUYER / RECEIPIENT Genus Paper & Boards Ltd. 8th KM, Jansath Road, Muzaffarnagar,Muzaffarnagar, UTTAR PRADESH 251001, India GSTIN/UIN :09AAECG5483A2ZO PAN :AAECG5483A POS: UTTAR PRADESH - State Code: 09	P.O. NO 0	P.O. DATE
	WTS Reference No 77476	WTS Dated 10-Jan-2024
	SEAL No :-	Vehicle No : UP32BT 5093
CONSIGNOR Genus Paper & Boards Ltd. 8th KM, Jansath Road, Muzaffarnagar,Muzaffarnagar, UTTAR PRADESH 251001, India STATE CODE :09 GSTIN/UIN :09AAECG5483A2ZO PAN :AAECG5483A	Form - 10: 83437	Eway Bill : NA
	LR NO.	LR Dated :
	Reverse Charge Applicable : NO	Box/Cases :

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
1	BOCIT11	Cables, Power Cord, Wires - BOCIT11	998541	10		KG	0.00
2	NA	Minimum Disposal Charge	999432				4,000.00
3	33.2	33.2 - Contaminated cotton rags or other cleaning materials	999432	10		KG	0.00
4	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight - CEEW5	999432	2		KG	0.00
		Escrow Fund	999432		5%		200.00
		Total Taxable Value					4,200.00
		SGST			9%		378.00
		CGST			9%		378.00
		Round Off					0.00
		Grand Total		22.00		KG	₹ 4,956.00

E. & O.E

Amount Chargeable (in words) : INR Four Thousand Nine Hundred And Fifty Six Rupees Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (₹)	Amount (₹)	Rate (₹)	Amount (₹)	
	0.00	9.00	0.00	9.00	0.00	0.00
998541	4,200.00	9.00	378.00	9.00	378.00	756.00
999432	4,200.00		378.00		378.00	756.00
Total						

Tax Amount (in words): INR Seven Hundred And Fifty Six Rupees Only

- Declaration:
- 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- 2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- 3. Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advice BOWML,Attn: Accounts, 11 GF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- 4. Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.
- 5. This bank account number is ONLY for this specific Invoice Please use the bank A/c printed on each Invoice to get proper credit against the specific Invoice.

- Please use ONLY the IFSC code and account number below for RTGS/NEFT for automatic reconciliation.
- Bank Name : Axis Bank Limited
- A/C NO. : BOWMK005860X2324
- Branch Add : Lajpat Nagar,New Delhi
- IFS Code : UTIB0CCI274
- for Bharat Oil & Waste Mangement Ltd.

Manish Kumar
Accountant
sales@bharatoil.com

Digitally Signed by Manish Kumar
Date: 2024.01.17 15:59:44
IP: 49.36.38.69
ID: ePmRBW/pLEBEuOGwm
Click here to verify

1115

FORM 10

See rule 21(1)

Occupier's Copy

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 93437

1 Occupier's Name & Mailing Address (including Phone No. and email)	Gaurs Papers & Boards Ltd 8th Km Jansath Road muzaffarnagar
2 Sender's Authorization No.	
3 Manifest Document No.	Challans - TWC/23-24/0360 Dt 10/1/24
4 Transporter's Name & Address, (including Phone No. and email)	Party self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UPBT 5093
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REC E-18, Site IV, Sahibabad Industrial Ar Ghaziabad, UP-201010 Tel: 989969 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Laksar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMEN Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: : 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con & Id 14(Vol II)/2023/233 Valid Upto: 31/03/2028	(III) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Used oil Cloth
11 Total Quantity No. of Containers	180 LTR / 0.162 m³ or MT ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month: 01 Day: 16 Year: 2024
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp: Signature:	Month: 01 Day: 16 Year: 2024
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp: Signature:	Month: 01 Day: 16 Year: 2024

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Form 6
[See rule 19]

Occupier's Copy

E-WASTE MANIFEST

S.No.: 9956

1 Occupier's Name & Mailing Address (including Phone No. and email)	Gems Palace B. Boards Ltd 8th KM Mandi Mukteshwar Ramgarh Road
2 Sender's Authorization No. If applicable	
3 Manifest Document No.	Challan No. 5 Dec/23-24/0360 Dt 10/1/24
4 Transporter's Name & Address (including Phone No. and email)	Party self
5 Type of Vehicle	(Truck / Container / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UK 07 BT 5093
8 Receivers Name & Mailing Address (including Phone No. and email)	(i) BHARAT OIL COMPANY (I) REG... E-18, Sec-1, Sahibabad Industrial Area, Ghaziabad UP-201010 Tel.: 0120-4167024, E-mail: sales@bharatoil.com
(ii) BHARAT OIL & WASTE MANAGEMENT LTD. (Mauza Mukteshwar, Ramgarh-Lalkuan Road, Haldwani - 247667, UK) Tel: 08874207661, E-mail: sales@bharatoil.com	(iii) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 6/2, Sitarganj Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2285290, E-mail: sales@bharatoil.com
9 Receiver's Authorization No. If applicable	(i) 71167123EW20697126
(ii) UKPCB/HO/Con-B164(Vol II)/2021/233	(iii) 1850/2/UPPCB/Kanpur Dehat(Un)CBRO/GTO/Body/Kanpur Dehat/2023

10 Description of E-Waste

Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
	Cable	10 kg						
	Tube light	100 Nos						

11 Name and Stamp of Sender (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):

Signature: Month 0 1 Day 1 0 Year 2 0 2 4

12 Transporter Acknowledgement of Receipt of E-Waste:

Name & Stamp: Signature: Month 0 1 Day 1 0 Year 2 0 2 4

13 Recycler / Collection Centre or Refurbisher or Dismantler or Recycler Certificate for Receipt of E-Waste (As Applicable):

Name & Stamp: Signature: Month 0 1 Day 1 1 Year 2 0 2 4

CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE
	Information Technology and Telecommunication equipment				
ITEW1	Server CPU, Mainframes, Microcomputers	ITEW10	IT modems	ITEW19	Fax machines
ITEW2	PC Desktop (CPU, Input & Output Devices)	ITEW11	Telex	ITEW20	Printers
ITEW3	PC Laptop (Laptop, Input & Output Devices)	ITEW12	Telephones	ITEW21	Scanners
ITEW4	PC Notebook, Computers	ITEW13	Pay Telephones	ITEW22	Routers
ITEW5	PC Notepad Computers	ITEW14	Cordless Telephones	ITEW23	Hubs
ITEW6	Printers including Cartridges	ITEW15	Cellular Telephones	ITEW24	UPS
ITEW7	Copying equipment	ITEW16	Answering Systems	ITEW25	Inverter
ITEW8	Electrical and Electronic typewriters, word processing and Systems	ITEW17	Parts of Equipment of Telecommunication Equipment	ITEW26	Modems
ITEW9		ITEW18	Etc.	ITEW27	Electronic data storage devices

P.T.O.

Signature of processor

Authorised Signatory

Name of the factory and add

1117

FORM 6
[See rule 19]

Occupier's Copy

E-WASTE MANIFEST

S.No.: 9956

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Gents Paleris B Boards Ltd 8th KM Mazaffarnagar Shamli Road
2 Sender's Authorization No. If applicable	
3 Manifest Document No.	Challan No SMC/2324/0360 Dt 10/1/24
4 Transporter's Name & Address (Including Phone No. and email)	Party self
5 Type of Vehicle	(Truck / Container / Special Vel
6 Transporter's Registration	
7 Vehicle Registration No.	UP12BT5093
8 Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG. E-16, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, E-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Muhidpur, Roorkee-Landhar Road, Roorkee - 247664 UK Tel.: 08874207664, E-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP. Tel.: 0512-2285256, E-mail:sales@bharatoil.com
9 Receiver's Authorization No. If applicable	(I) 7116712 3EW20687126
(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233	(III) 1850/2UPPCB/Kanpur Dehat(UPPCBRO)/CTO/bothi/Kanpur Dehat/2023

10 Description of E-Waste

Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
	Cable	10 Kg						
	Tube light	10 Nos						

11. Name and Stamp of Sender (Manufacture or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):

Signature:

Month	Day	Year
01	10	2024

12 Transporter Acknowledgement of Receipt of E-Waste

Name & Stamp: Signature:

Month	Day	Year
01	10	2024

13 Receiver (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable)

Name & Stamp: Signature:

Month	Day	Year
01	11	2024

CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE
	Information Technology and Telecommunication Equipments				
ITEW1	Server CPU, Mainframes, Minicomputers	ITEW10	Facsimile	ITEW19	Tablets / PAD
ITEW2	PC: Desktop (CPU Input & Output Device)	ITEW11	Telex	ITEW20	Routers
ITEW3	PC: Laptop (Laptop Input & Output Device)	ITEW12	Telephones	ITEW21	Scanners
ITEW4	PC: Notebook Computers	ITEW13	Pay Telephones	ITEW22	Routers
ITEW5	PC: Notepad Computers	ITEW14	Cordless Telephones	ITEW23	GPS
ITEW6	Printers including Cartridges	ITEW15	Cellular Telephones	ITEW24	UPS
ITEW7	Copying Equipment	ITEW16	Answering Systems	ITEW25	Inverter
ITEW8	Electronic and Electronic Typewriters	ITEW17	Products or Equipment of Telecommunications	ITEW26	Modems
ITEW9	User Terminals and Systems	ITEW18	ISTS	ITEW27	Electronic data storage devices

P.T.O.

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FORM 10
[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 83437

1 Occupier's Name & Mailing Address (including Phone No. and email)	Gemas Papers & Boards Ltd. 8th KM Tanakhi road muzaffar nagar
2 Sender's Authorization No.	
3 Manifest Document No. Challan no	Tmr/23-24/0360 Dt 10/11/24
4 Transporter's Name & Address (including Phone No. and email)	Party self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UPBT 5093
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-16, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee Lakhan Road, Roorkee, Haridwar -247664 Uttarakhand, Tel. : 8574087866 e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gala# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP. Tel. : 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-B-84(Vol.III)/2023/233 Valid Upto: 31/03/2026	(III) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Used Oil / Cloth
11 Total Quantity No. of Containers	180 LTR / 0.159 m³ or MT ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp : Signature :	Month 01 Day 16 Year 2024
15 Transporter Acknowledgement of Receipt of Waste	Month 01 Day 16 Year 2024
Typed Name & Stamp : Signature :	
16 Receiver's Certification for Receipt of Hazardous and other Waste	Month 11 Day 11 Year 2024
Typed Name & Stamp : Signature :	

Authorised Signatory
Name of the factory and add

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

MEMBERSHIP CERTIFICATE

M/s. Genus Paper & Boards Ltd.
8th KM, Jansath Road, Muzaffarnagar Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/4663/22

Gata No. 672,706Cha Vill. Kumbhi Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/4663/22

Member #: BOWML/K/4663/22

Expiry Date : February 24, 2024

Scan & Verify

One may verify 'active' membership by calling Bharat Oil & Waste Management Ltd. at 011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Prapti Rohtagi
Sales Coordinator
Digitally Signed By Prapti Rohtagi
Date: 2023-03-14 06:12:04
IP: 49.36.170.142
ID: MrsSalesCoordinator
Click here to Exverify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
Digitally Signed By Sunder K Kukreja
Date: 2023-03-14 06:27:54
IP: 49.36.170.142
ID: HUSdMyTTUGRnVXKvFQ==
Click here to Exverify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41009710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 16, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Muklimpur Roorkee-Laksher Road Roorkee - 247667 (UK)
- SIDCUL - Haridwar (UK)



PLASTIC WASTE SUPPLY AGREEMENT

BETWEEN

KK DUPLEX & PAPER MILLS PVT LTD

AND

GENUS PAPER & BOARDS LIMITED

This supply of Agreement ("Agreement") is made at Muzaffarnagar on 27th day of May 2023 ("27-05-23")

KK Duplex & Paper Mills Private Limited, Jansath road, Muzaffarnagar (UP) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 KM Stone Jansath Road, Muzaffarnagar 251001 (India), herein after referred to as "KK Duplex", (Which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates successors-in-interest and permitted assigns) of the first party.

And

Genus Paper & Boards Limited , 8th Km Stone, Jansath road , Muzaffarnagar (UP) having its registered Office at Genus Paper & Boards Limited, Agwanpur, Moradabad (UP) herein after referred to as "Genus Paper MZN", Which expression shall unless repugnant to the meaning of context thereof, be include its successors and assigns) of the Second party.

KK Duplex & Paper Mills Pvt.Ltd.

Director

Manju Chaudhary
NOTARY
Dist. Muzaffarnagar

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

27 MAY 2023

KK Duplex and Genus Paper MZN shall be individually referred to as party and collectively as Parties.

WHEREAS

A. KK Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Board paper and used-processed plastic material for co-processing & utilisation to power plant. KK Duplex has the capacity to safely per-process the waste material in an environment friendly manner and converting waste to energy recovery in the power boiler.

B. Genus Paper & Boards Limited, Muzaffarnagar (Second Party) in under taking to supply plastic waste (hereinafter referred to as "Waste" in the state of Uttar Pradesh and is desirous of delivering this waste to the KK Duplex and Paper Mills Pvt Ltd Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGRRED AS FOLLOWS

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this agreement, Genus Paper & Boards, Muzaffarnagar (Second Party) shall deliver the plastic waste to KK Duplex for co-processing thereof.

ii. Genus Paper & Boards, Muzaffarnagar (Second Party) hereby represents and assure KK Duplex that it will obtain and maintain all approvals, clearance, registration or any permission needed to supply the plastic waste to KK Duplex plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of KK Duplex, Genus Paper & Boards Ltd, MZN shall furnish copies & field visit to its sites thereof for KK Duplex record's as KK KK Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules,2016 and its subsequent (amendment if any) in the Rules.

iii. Genus Paper & Boards, Muzaffarnagar (Second Party) hereby specifically agrees and confirms that it is fully authorised to undertake the work entrusted herein and will adhere to the provision of the Environment Protection Act 1986 read with Plastic Waste Management rule 2016 and subsequent (amendment) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall caries out monthly reconciliation of Waste accepted by KK Duplex.

v. Genus Paper & Boards, Muzaffarnagar (Second Party) hereby specifically agrees and confirms that all waste for co-processing in KK Duplex plant.

NOTARY

NOTARY

KK Duplex & Paper Mills Pvt.Ltd.
Director

Manju Chaudhary
NOTARY
Distt. Muzaffarnagar
27 MAY 2023

For GENUS PAPER & BOARDS LTD.
Authorised Signatory

2. **Disposal Certification**

Subject to and in accordance with the Terms and conditions set forth in this agreement , KK Duplex shall issued a certificate to Genus Paper & Boards, Muzaffarnagar (Second Party), certifying the scientific disposal of the montly quantity of the waste delivered by Genus Paper & Boards, Muzaffarnagar (Second Party) and accepted for disposal by KK Duplex at the paper plant with 10 days after the month and supply. KK Duplex shall issued disposal certificate to Genus Paper & Boards, Muzaffarnagar (Second Party) .

3. **Confidentiality**

During the Terms, the parties may have access to or certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this agreement without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4. **Terms and Termination:**

4.1 Term

This agreement shall be valid and binding from the date of its execution till two (02) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5. **Termination**

5.1 This Agreement can be terminated by KK Duplex by giving 15 days' notice period on any of the following ground:

i. Any permission is found to have not been obtained or maintained by Genus Paper & Boards, Muzaffarnagar (Second Party) with respect to collection, Storage and transportation by KK Duplex.

ii. Any permission is found to have not been obtained or maintained by Genus Paper & Boards, Muzaffarnagar (Second Party) in relation to allowing the delivery and disposal of the relevant Watse at KK Duplex.

iii. Parties may terminate the agreement after giving a notice of Sixty (60) days to the other Party of its intention to terminate the Agreement.

6. **Commercial Terms**

i. All commercial terms as applicable in this agreement will be settled between KK Duplex and Genus Paper & Boards, Muzaffarnagar (Second Party).

ii. KK Duplex, Muzaffarnagar Shall Organise to transport the plastic waste from Genus Paper & Boards, Muzaffarnagar (Second Party) to their own plant own cost & risk and shall arrange to taken quantum of plastic waste through road transportation as per the mutually agreed delivery/supply schedule.

NOTARY

Manju Chaudhary
NOTARY
Distt. Muzaffarnagar

KK Duplex & Paper Mills Pvt.Ltd.

Director

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

- 1 MAY 2023

7. **Force Majeure**

The parties herby agree that in the event performance, in whole or in part, of any obligation under this Agreement by any parties hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the party could not reasonable make provision (including but not limited to acts of God, strike or lockout , fire explosion, shutdown of plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industries disturbance, inevitable accidents, embargoes, blockage, legal restrictions or governmental restrictions and the pandemic, epidemic , the party who is prevented from the performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

8. **Governing Law & Disputes Settlement**

i. This Agreement shall be construct and interpreted in accordance with and governed by the laws of India and the Courts at Muzaffarnagar (UP). India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating of this Agreements ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each party and if no amicable settlement to any such dispute is achieved with in sixty (60) days of the notice of such dispute existing by either Party to the other, than the parties shall resolve such dispute through arbitration.

9. **Miscellaneous**

i. No failure on the part of any to exercise, and no delay in exercising, any right power or privilege hereunder shall operate as a waiver thereof or consent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any right, power or privilege. The remedies provided are provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. **Entire Agreement**

This Agreement constitute the entire agreement between the parties and includes all promises and representations, express or implied, and superseded all other prior agreement and presentations, written or oral between the parties relating to the subject matters thereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. **Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both KK Duplex and Genus Paper & Boards Limited, Muzaffarnagar.

iv. **Further Assurance**

Manju Chaudhary
NOTARY
Distt. Muzaffarnagar
27 MAY 2023

For GENUS PAPER & BOARDS LTD.

Authorised Signatory

KK Duplex & Paper Mills Pvt.Ltd.

Director

Each party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights power, privileges and remedies provided in this agreement are cumulative and are exclusive of any rights, power, privileges or remedies provided by law or otherwise.

vi. **Assignment**

Genus Paper & Boards Limited, Muzaffarnagar and **KK Duplex** Shall not assign or transfer their rights or obligations under this Agreement without written consent of Both parties.

vii. **Compliance**

Genus Paper & Boards Limited, Muzaffarnagar and shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Genus Paper & Boards Limited,** Muzaffarnagar shall fully comply with the Plastic Waste Mangement Rukes,2016 ("Rules) and all statutory modifications/amendment thereof and shall perform its service/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this agreement as of the day and year first above written.

NOTARY

For Genus Paper & Boards Limited
For GENUS PAPER & BOARDS LTD.
Authorised Signatory
Authorised Signatory

For K K Duplex Paper Mills Pvt Ltd.
KK Duplex & Paper Mills Pvt.Ltd.
Authorised Signatory Director

Witnesses 1
Signature.....
Name .....Kuldeep Kundu

Witnesses 2 Sanjeet Kumar
Signature.....
Name ..Sanjeet Kumar

NOTARY GOVT. OF INDIA

Identified by

7 MAY 2023 Manju Chaudhary NOTARY Distt. Muzaffarnagar

KK Duplex & Paper Mills Pvt.Ltd.

Director

Genus Paper & Boards Ltd.

(A KAILASH GROUP COMPANY)

Unit - 2 : 8th K.M., Jansath Road, Muzaffarnagar-251 001 (U.P.)

CIN NO. L21098UP2012PLC048300

GSTIN : 09AAECG5483A2ZO + PAN NO. AAECG5483A

Genus
energizing lives

Ref.No.GPBL/MZN/HR/UPPCB/PW/01
Dated:18th January,2024

To
Regional Officer
UP Pollution Board,
Nai Mandi, Muzaffarnagar
250001

SUB: Submission of Quarterly retrun for the financial year 2023-24 (3rd Quarter) cum Compliance of Hazardous & Other waste i.e Authrisation no.16608/UPPCB /Muzaffarnagar (UPPCBRO)HWM/Muzaffarnagar2022 dated 27.04.2023

Respected Sir,

With Reference to above Subject, we are submitting herewith quarterly Return of Plastic waste for the financial year 2023-2024 (3rd Quarter) along with details of Authorisation recycler certificate and signed compliance of above mentioned authorization.

Sr.No	Month	Type of Waste Material	Qty. (In MT)
1	Oct-23	Plastic Waste	505.70
2	Nov-23	Plastic Waste	471.625
3	Dec-23	Plastic Waste	263.140
	Total Qty. of Plastic waste @ 70% Moisture		1240.465

Submitted for your kind acknowledgment please

For Genus Paper & Boards Limited

Authorised Signatory

19-01-24

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J
CIN : U21015UP1995PTC028354

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works : 8.5 Km., Jansath Road,
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 + e-mail : kkduplex@gmail.com

Dated .....

Ref. No. :

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 07-December-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
November 2023	Plastic Waste	471.625

For K K Duplex Paper Mills Private Limited

K.K. Duplex & Paper Mills (P) Ltd. MUZAFFARNAGAR

Authorized Signatory

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC028354

K.K DUPLEX & PAPER MILLS (P) LTD.

Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9759003677 + e-mail : kkduplex@gmail.com

Ref. No. :

Dated :

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 10-November-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
October 2023	Plastic Waste	505.70

For K.K Duplex Paper Mills Private Limited

Authorized Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413366, 2615166

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J
CIN : U21015UP1995PTC028354

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works ; 8.5 Km., Jansath Road,
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Dated .....

Ref. No. : Dec/KK/01

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 04-January-2024

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
December 2023	Plastic Waste	263.140

For K K Duplex Paper Mills Private Limited

K.K. Duplex & Paper Mills Pvt. Ltd. M. MUZAFFARNAGAR

Director

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)

Genus Paper & Boards Ltd.

(A KAILASH GROUP COMPANY)

Unit - 2 : 8th K.M., Jansath Road, Muzaffarnagar-251 001 (U.P.)

CIN NO. L21098UP2012PLC048300

GSTIN : 09AAECG5483A2ZO ✦ PAN NO. AAECG5483A

Genus
energizing lives

Ref.No.GPBL/MZN/HR/UPPCB/PW/10
Dated:24th October,2023

To
Regional Officer
UP Pollution Board,
Nai Mandi, Muzaffarnagar
250001

SUB: Submission of Quarterly retrun for the financial year 2023-24 (2nd Quarter) cum Compliance of Hazardous & Other waste i.e Authrisation no.16608/UPPCB /Muzaffarnagar (UPPCBRO)HWM/Muzaffarnagar2022 dated 27.04.2023

Respected Sir,

With Reference to above Subject, we are submitting herewith quarterly Return of Plastic waste for the financial year 2023-2024 (2nd Quarter) along with details of Authorisation recycler certificate and signed compliance of above mentioned authorization.

Sr.No	Month	Type of Waste Material	Qty. (In MT)
1	July-23	Plastic Waste	522.27
2	Aug-23	Plastic Waste	671.52
3	Sept-23	Plastic Waste	623.39
	Total Qty. of Plastic waste @ 70% Moisture		1817.18

Submitted for your kind acknowledgment please

For Genus Paper & Boards Limited

Authorised Signatory

26.10.23

Corporate Office : D-116, Okhla Industrial Area, Phase-I, New Delhi-110 020, India T : +91-11-47114800 F : +91-11-47114814
Regd. Office & Works : Kanth Road, Aghwanpur, Moradabad-244001 (U.P.) India T : +91-591-2511171, 09837075702 / 3 F : +91-591-2511242

Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 002 (U.P.)
Mobile : 9458003627 • e-mail : kkduplex@gmail.com

Dated .....

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 10 September-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
August 2023	Plastic Waste	671.52

For K K Duplex Paper Mills Private Limited

Authorized Signatory

GSTIN : 05AABCR1065J1ZC
PAN : AABCR1065J
CIN : U21015UP1995PTC023554

KK DUPLEX & PAPER MILLS (P) LTD.
Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated :

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 10 August-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed

Month	Type of Waste Material	Quantity Received (MT)
July 2023	Plastic Waste	527.370

For K K Duplex Paper Mills Private Limited

Authorised Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413365, 2615165

GSTIN : 09AABCK1645J1ZC
PAN : AABCK1645J

CIN : U21016UP1995PTC028154

KK DUPLEX K PAPER MILLS (P) LTD.

Regd. Office & Work : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9758003677 • e-mail : kkduplex@gmail.com

Ref. No.

Dated .....

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Date: 10 October 2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS, LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
September 2023	Plastic Waste	623.39

For K K Duplex Paper Mills Private Limited

Authorized Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413366, 2615160

Genus Paper & Boards Ltd.

(A KAILASH GROUP COMPANY)

Unit - 2 : 8th K.M., Jansath Road, Muzaffarnagar-251 001 (U.P.)

CIN NO. L21098UP2012PLC048300

GSTIN : 09AAECG5483A2ZO + PAN NO. AAECG5483A

Genus
energizing lives

Ref.No. GPBL/MZN/HR/UUPCB/07
Dated: 27th July,2023

To,
Regional Officer
UP Pollution Control Board,
Nai Mandi, Muzaffarnagar
250001 –UP

Subject: Compliance of Hazardous & other waste i.e Authorization No.16608/ UPPCB/ Muzaffarnagar (UPPCBRO)HWM/Muzaffarnagar2022 dated 27.04.2023

Respected Sir,

We are sending herewith quarterly Plastic waste details with authorization recycler certificate and signed compliance of above-mentioned authorization for the session 1st April 2023 to 30th June 2023.

Kind request to acknowledge its receipt.

Thanking you
For Genus Paper & Boards Ltd
(Unit –II)

Authorized Signatory

GENUS PAPER & BOARDS LTD. 8 KM Jansath Road

27-7-23

क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
मुजफ्फरनगर

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC026354

KK DUPLEX & PAPER MILLS (P) LTD.

Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9759003677 + e-mail : kkduplex@gmail.com

Ref. No. :

Dated .....

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Authorization No: 19563872
Date: 27-July-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (Ton)
April 2023	Plastic Waste	997.67

For K K Duplex Paper Mills Private Limited

Authorized Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413366, 2615166

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC026354

KK DUPLEX & PAPER MILLS (P) LTD.

Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated .....

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Authorization No: 19563872
Date: 27-July-2023

This is to certify that we have received the following quantities of Plastic Waste sent by M/S GENUS PAPER & BOARDS LIMITED at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (Ton)
April 2023	Plastic Waste	997.67

For K K Duplex Paper Mills Private Limited

Bharat Aggarwal

Authorized Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413366, 2615166

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1985PTC028354

KK DUPLEX & PAPER MILLS (P) LTD.

Regd. Office & Works : 8.5 Km., JANSATH ROAD, MUZAFFARNAGAR-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated .....

Receipt & Processing Certificate

Issued to: M/S Genus Paper & Boards Limited
Authorization No: 19563872
Date: 27-July-2023

This is to certify that we have received the following quantities of Plastic Waste sent by **M/S GENUS PAPER & BOARDS LIMITED** at our processing site 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (Ton)
June 2023	Plastic Waste	549.50

For K K Duplex Paper Mills Private Limited

Authorized Signatory

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)
PHONE : 0131-2413366, 2615166

	Registration No.	Company	Contact No.	Email Id	Status(UTTAR PRADESH)	Ac
142 AM	20231107005446475	M/s GENUS PAPER AND ...	9258102907	kuldeep@genuspaper.com	[redacted]	

1 - 1 items of 1

GSTIN : 09AABCS9947E1ZZ
CIN : L21012UP1986PLC007671

1138

Phone : 7895512368 • Website : www.shakumbhripulp.com
E-mail : shakumbari@yahoo.com, shakumbhripaper@gmail.com

Shakumbhri Pulp & Paper Mills Limited

MANUFACTURERS OF : HIGH QUALITY SUPER DELUX M.G. KRAFT PAPER

Works & Registered Office : 4.5 Km. Bhopa Road, MUZAFFARNAGAR-251 001 (U. P.) INDIA

28th Feb 2024

To.

The Regional Officer,
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject : Action Plan in correspondence to letter reference number 1208/O.A. No. 744/Moharram Ali/2024 dated 27/02/2024

Dear Sir,

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same

A)	**Wastewater Management**	**Compliance Status**
(i)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Not Applicable
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB	Our ETP is running perfectly as per standards and parameters prescribed in consent granted.
B)	**Fly Ash Management**	
	Industries should enter into direct agreement/contract with cement plants or brick manufactures and maintain proper logbook records along with bills/receipts to ensure safe disposal	At Present we have contract with MD Transport (SEND TO ULTRA TECH CEMENT) to ensure safe disposal. We also maintain proper logbook for the same (ATTACH COPY)
C)	**Hazardous Waste Management**	
(i)	Proper records should be maintained for generation as well as disposal of hazardus waste through logbooks and manifests received from authorized recyckers/TSDF operators and quarterly reports of the same should be submitted to UPPCB	Agreement with Bharat Oil & Waste Management Ltd. Which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for the same
(ii)	Al the hazardus waste generating industries shall require to register on the National Hazardous waste tracking system	We shall soon apply and register on NHWTS developed

For Shakumbhri Pulp & Paper Mills Ltd.

Authorised Signatory

GSTIN : 09AABCS9947E1ZZ
CIN : L21012UP1966PLC007671

Phone : 7895512368 • Website : www.shakumbhripulp.com
E-mail : shakumbari@yahoo.com, shakumbhripaper@gmail.com

Shakumbhri Pulp & Paper Mills Limited

MANUFACTURERS OF : HIGH QUALITY SUPER DELUX M.G. KRAFT PAPER

Works & Registered Office : 4.5 Km. Bhopa Road, MUZAFFARNAGAR-251 001 (U. P.) INDIA

	developed by CPCB	by CPCB
D)	**Plastic Waste Management**	
(i)	The industries should make direct agreement/ contract with the plastic waste processor/ Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	The insutries have made direct agreement/ contract with the PW processor Silverton Papers Ltd. to ensure the safe disposal and should maintain logbook records alongwith bills/receipts
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plaste waste processors and submit quarterly report of the same to the UPPCB	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the waste paper based units	We have set up a dedicated and adequate space for collection, storage and disposal of plastic wste in our premises
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed off through plastic waste processors (PWPs) which are registered on the centralized extended producer's resposbillity (EPR) portal for plastic packaging in compliance of the plastic waste management (PWM) rules 2016	Agreed and complied agreement copies attached
(v)	The pulp & paper mills which are importing waste water containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category	We have applied and receiver the EPR certificate form EPR portal for importer category (Attach Certificate) **In case not done write we shall apply shortly and inform department for the same.**

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Regards

For Shakumbhri Pulp & Paper Mills Ltd.

Authorised Signatory

Phone : 01396-272368 , Website : www.shakumbhari.com
E-mail : shakumbhari@yahoo.com, shakumbharipaper@gmail.com

Shakumbhri Pulp & Paper Mills Limited

MANUFACTURERS OF HIGH QUALITY SUPER DELUX MG KRAFT PAPER

Works & Registered Office : 4.5 Km. Bhopa Road, MUZAFFARNAGAR-251 001 (U. P.) INDIA

1st feb 2024

AGGREEMENT

This Agreement is made between Shakumbhri Pulp & Paper Mills Limited having office at 4.5 Km. Bhopa Road, Muzaffarnagar-251001 and M.D Transport having office at Village Karad, Israna Distt Panipat.

M.D Transport is to transport the fly ash T.Y-at Zero Cost from Shakumbhri pulp and Paper Mills Limited, 4.5 Km, Bhopa Road, Muzaffarnagar (U.P).

The time period of this agreement is 3 years i.e. 31st Jan 2027

Shakumbhri Pulp & Paper Mills Ltd.

Director/Authorised Signatory

M.D Transport
For Babita Enterprises
Prop.
Authorised Signatory

For MD TRANSPORT
Prop.

1141

GSTIN : 09AABCS9947E1ZZ

Duplicate Copy

BILL OF SUPPLY

SHAKUMBHRI PULP & PAPER MILLS LTD

4.5 KM, BHOPA ROAD, MUZAFFARNAGAR
CIN : L21012UP1986PLC007671
Tel. : 7895512368 email : shakumbhrilpaper@gmail.com

Invoice No.	: WP 19	GR/RR No.	: 1267 /25-02-2024
Dated	: 25-02-2024	Transport	: JAI JAGDAMBA TRANSPORT CO
Place of Supply	: Haryana (06)	Vehicle No.	: RJ01GC-8896
Reverse Charge	: N	Station	: Karad

Billed to :
MD TRANSPORT
2ND GATE, NEAR ULTRATECH CEMENT LIMITED
KARAD, Karad, Haryana, 132107

GSTIN / UIN : 06CSRPD5606G1ZQ

Shipped to :
MD TRANSPORT
2ND GATE, NEAR ULTRATECH CEMENT LIMITED
KARAD, Karad, Haryana, 132107

GSTIN / UIN : 06CSRPD5606G1ZQ

Sr.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1	FLY ASH (Y.U)	7108	242.40	QTL	0.00	0.00

MATERIAL DISPATCH FOR
DISPOSAL PURPOSE
NO COMMERCIAL VALUE
NOT FOR SALE

Grand Total	242.40 QTL	₹	0.00

Tax Rate	Taxable Amt.	IGST Amt.	Total Tax

RupeesZero Only

Terms & Conditions

- E. & O.E
- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
- Subject to 'Muzaffarnagar' Jurisdiction only.

Receiver's Signature :

For Shakumbhri Pulp & Paper Mill Ltd

Authorised Signatory

For MD TRANSPORT

Prop

1142

GSTIN : 09AABCS9947E1ZZ

Triplicate Copy

BILL OF SUPPLY

SHAKUMBHRI PULP & PAPER MILLS LTD

4.5 KM, BHOPA ROAD, MUZAFFARNAGRA
CIN : L21012UP1986PLC007671
Tel : 7895512368 email : shakumbhripaper@gmail.com

Invoice No.	: WP-19	GR/RR No.	: 1267 /25-02-2024
Dated	: 25-02-2024	Transport	: JAI JAGDAMBA TRANSPORT CO
Place of Supply	: Haryana (06)	Vehicle No.	: RJ01GC-8896
Reverse Charge	: N	Station	: Karad

Billed to :
MD TRANSPORT
2ND GATE, NEAR ULTRATECH CEMENT LIMITED
KARAD, Karad, Haryana, 132107

GSTIN / UIN : 06CSRPD5606G1ZQ

Shipped to :
MD TRANSPORT
2ND GATE, NEAR ULTRATECH CEMENT LIMITED
KARAD, Karad, Haryana, 132107

GSTIN / UIN : 06CSRPD5606G1ZQ

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	FLY ASH LY-0	7308	242.40	QTL	0.00	0.00

MATERIAL TRANSFER FOR
EXPENSE PURPOSE
NO COMMERCIAL VALUE
NOT FOR SALE

Grand Total 242.40 QTL ₹ 0.00

Tax Rate	Taxable Amt.	IGST Amt.	Total Tax

RupeesZero Only

Terms & Conditions
E.& O.E.
1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Muzaffarnagar' Jurisdiction only.

Receiver's Signature :

For Shakumbhri Pulp & Paper Mill Ltd

Authorised Signatory

Note .....

Value Gur/Shakkar Rs. .....

Sugar/Khandsari Rs. .....

श्री गणेशाय नमः

9360209188, 9997[illegible]
7060088716, 7900[illegible]

PAN No. :IZGPK3456R
Enrolment No. : 091ZGPK3456R1ZB

जी जानकी ट्रान्सपोर्ट कं.

NH-58, हरिद्वार रोड, निकट चंडीगढ ढाबा, भोपा रोड ओवर ब्रिज, मुजफ्फरनगर (कमीशन एजेन्सी)

Mandi Samiti G.P. No. .....

Bill No. WP-19

G.R. No. 1257

From. Muzaffarnagar (UP)

To. KARAD, Panipat (HARYANA)

Truck No. RJ16GC-2896

Dated 25/02/2021

Name of Sender's	Weight	Driver's Name / Particulars	Rate	
M/s Shivpuri Ispat Pvt. Ltd, 45 KM Bijnor Road, Muzaffarnagar GST No. 09AADBC5994E1ZZ	24.400 MT	Fly Ash IV-O (Medical Purpose, Non Commercial Use) No Tax Sale	Self	12120
Name of Consignee M/s M.D. Enterprises, Near ULTRATECH Cement, KARAD, Haryana		Delivery At KARAD (PANIPAT) HARYANA	Loading L.C. खोटा भत्ता W.E.D.	/
ST No.		TO PAY 12120/-	Total	12120
			Advance	-
			Balance	12120/-

Sender

नोट:-माल रूटन के पूर्ण खुदा जिम्मेदारी का होगा।

कर नहीं दी जाती अतः एक [illegible] बोरा तोलकर नहीं [illegible]

Sig. of Agent

[illegible] घटने पर भाड़ा [illegible] खोलने नहीं होगा।

For M/s Driver/Owner

1143

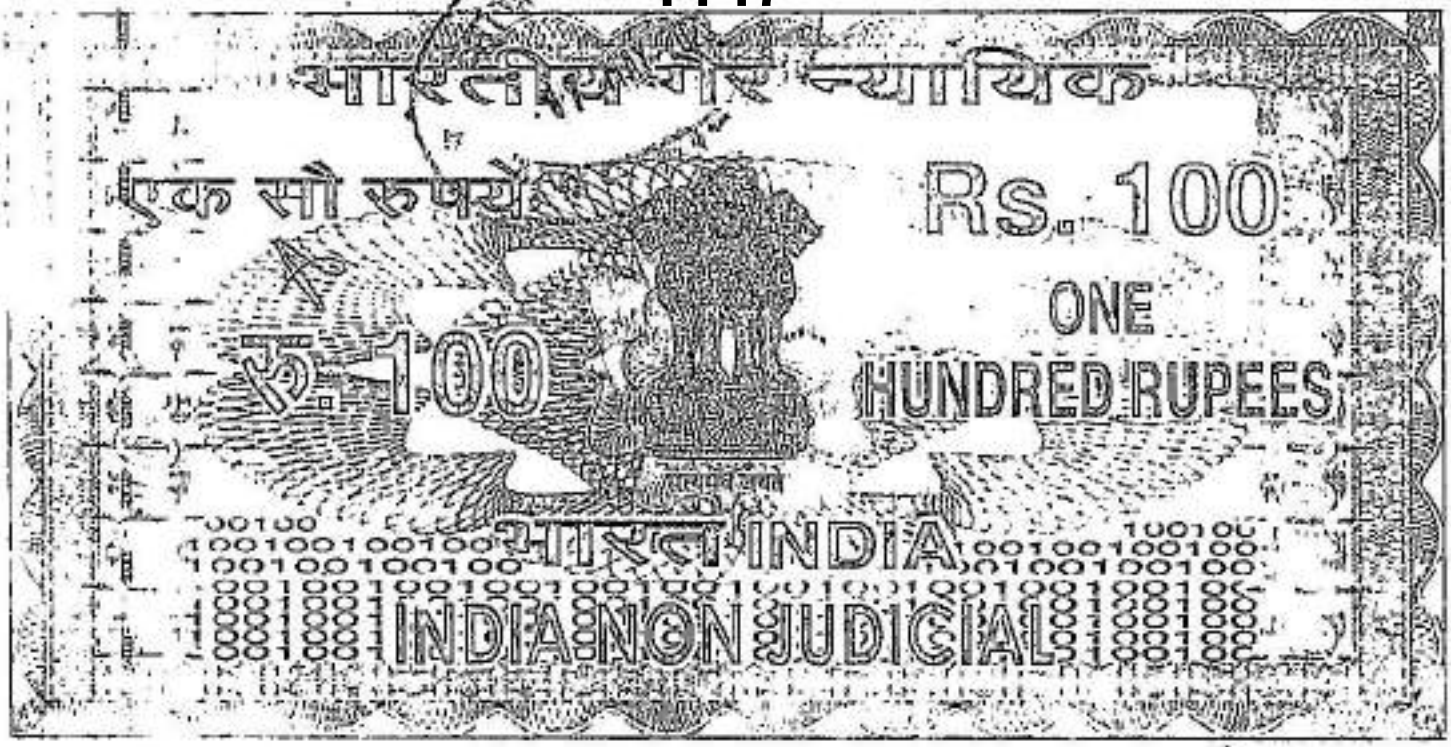
MONTH - December

DATE	GUNRAZ RSN No	Distributed	CLR No BALANCE
1/12/23	1020		3725
2/12/23	1140		2695
	1[illegible]		[illegible]
	1[illegible]		[illegible]
	1350		[illegible]
	1430		[illegible]
	1410	8235	6850
	1[illegible]		[illegible]
	1170		[illegible]
	1430		[illegible]
	1[illegible]		[illegible]
	1[illegible]		1160
	1610	8725	550
	1460		2010
	1540		3550
	1620		5170
	1340		6510
	1200		7710
	1420	8565	565
	1360		1925
	1220		3145
	1290		4435
	1430		5865
	620		6485
	430		6915
	1460	7895	570
	1320		1890
	1610		[illegible]
	750		4250
	910		5160
	1430		6590
	1330	7410	590

DATE	OPENING BALANCE				
01/01/2024	.51^	14.5[illegible]		13[illegible]	
2/1/24	13[illegible]	12.3[illegible]		[illegible]13[illegible]	
3/1/24	31.[illegible]	13.[illegible]		45.[illegible]	
4/1/24	45.[illegible]	13.5[illegible]		5.[illegible]	
5/1/24	5.2.[illegible]	14.30		[illegible]	
[illegible]/1/24	.40[illegible]	9.20	13.5[illegible]	[illegible]	
[illegible]/1/24	1.40	16.5[illegible]		[illegible]	
8/1/24	.26.[illegible]	11.7[illegible]		[illegible]	
9/1/24	3.565	16.6[illegible]		[illegible]	
10/1/24	5.3.25	13.20		6.845	
11/1/24	6.34.5	12.80	7.51[illegible]	61.5	
12/1/24	615	1.320			
13/1/24	12.45	2.40		[illegible]	
14/1/24	2.575	12.8[illegible]		[illegible]	
15/1/24	3.855	14.6[illegible]		[illegible]	
[illegible]/1/24	5.3.5	5.8.75	8.76.5	[illegible]	
17/1/24	2.1.85	11.35		[illegible]	
18/1/24	3.620	10.5[illegible]		[illegible]	
19/1/24	4.6.2[illegible]	1.7[illegible]		[illegible]	
20/1/24	.4.3[illegible]	14.1.6	2.3.3[illegible]	[illegible]	
21/1/24	6.15	15.1.5		[illegible]	
22/1/24	.2.3[illegible]	14.3[illegible]		[illegible]	
23/1/24	3.7[illegible]	16.8[illegible]		[illegible]	
[illegible]/1/24	.5.3[illegible]	13.[illegible]		[illegible]	
25/1/24	[illegible]	[illegible]		[illegible]	
[illegible]/1/24	[illegible]	[illegible]		[illegible]	
[illegible]/1/24	[illegible]	[illegible]	5.[illegible]	[illegible]	
28/1/24	[illegible]	[illegible]		[illegible]	
[illegible]/1/24	[illegible]	[illegible]		[illegible]	
[illegible]/1/24	[illegible]	[illegible]		[illegible]	
[illegible]/1/24	[illegible]	[illegible]		[illegible]	

ASH RECORD — MONTH: FEB 2021

DATE	OPENING READING Kg	CLEARANCE ASH Kg	DISPATCH	CLOSING READING Kg	SIGN
1/2/21	8450	1515		1015	
2/2/21	10150	1150		9000	
3/2/21	9650	1240		11145	
4/2/21	11145	1420		9725	
5/2/21	9725	1510		8215	
6/2/21	8215	1235		9380	
7/2/21	9380	1650		11180	
8/2/21	11180	1550		13030	
9/2/21	13030	1795		14825	
10/2/21	14825	1115		16240	
11/2/21	16240	1450		17890	
12/2/21	17890	1245		19235	
13/2/21	19235	1220		20455	
14/2/21	20455	1430		21890	
15/2/21	21890	1350		23225	
16/2/21	23225	1530		24655	
17/2/21	24655	2335		26315	
18/2/21			SUNDAY		
19/2/21					
20/2/21					
21/2/21	26315	1150		27885	
22/2/21	27885	1630		29635	
23/2/21	29635	1510		31380	
24/2/21	31380	1745		33125	
25/2/21	33125	1545	24240	35530	
26/2/21	35530				
27/2/21					
28/2/21					
1/3/21					



उत्तर प्रदेश UTTAR PRADESH GD 084931

NON RECYCLABLE SOLID WASTE/PLASTIC WASTE SUPPLY AGREEMENT

BETWEEN

SILVERTOAN PAPERS LIMITED

AND

SHAKUMBHRI PULP AND PAPER MILLS LIMITED.

[illegible] ("Agreement") is made at Muzaffarnagar on this 16th day of [illegible] 2025.

SILVERTOAN PAPERS LIMITED, 9th Km. Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at B-6/205 LAXMI COMPLEX, SUBHASH CHOWK , LAXMI NAGAR DELHI East Delhi DL 110092 IN, hereinafter referred to as "SILVERTOAN PAPERS LTD.", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the FIRST PARTY;

And

SHAKUMBHRI PULP AND PAPER MILLS LIMITED, 4.5 KM BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, India, 251001 having its registered office at 4.5 KMBHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, India, 251001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SHAKUMBHRI PULP AND PAPER MILLS LIMITED. .

SILVERTOAN PAPERS LTD & SHAKUMBHRI PULP AND PAPER MILLS LIMITED shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **SILVERTOAN PAPERS LIMITED** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed NON RECYCLABLE SOLID WASTE/PLASTIC WASTE for co-processing & utilization to power plant. **SILVERTOAN PAPERS LIMITED** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **SHAKUMBHRI PULP AND PAPER MILLS LIMITED.** is undertaking to supply NON RECYCLABLE SOLID WASTE/PLASTIC WASTE (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **SILVERTOAN PAPERS LIMITED** and **SHAKUMBHRI PULP AND PAPER MILLS LIMITED.** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY)** shall deliver the NON RECYCLABLE SOLID WASTE/PLASTIC WASTE to **SILVERTOAN PAPERS LIMITED** for co-processing thereof.

ii. **SHAKUMBHRI PULP AND PAPER MILLS LIMITED** hereby represents and assures **SILVERTOAN PAPERS LIMITED** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the NON RECYCLABLE SOLID WASTE/PLASTIC WASTE to **SILVERTOAN PAPERS LIMITED** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **SILVERTOAN PAPERS LIMITED, SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY)**shall furnish copies & field visits to its sites thereof for Silvertoan Papers's record as **SILVERTOAN PAPERS LIMITED** is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with Plastic Waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by **SILVERTOAN PAPERS LIMITED.**

v. **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in **SILVERTOAN PAPERS LIMITED** plant from its premises will be only carried by **SHAKUMBHRI PULP AND PAPER MILLS LIMITED.**

2. Co-Processing Certification

Subject to and in accordance with the Terms and conditions set forth in this Agreement, SILVERTOAN PAPERS LIMITED shall issue a purchase for co-processing certificate to SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY), certifying the scientific disposal of the monthly quantity of the Waste delivered by SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) and accepted for disposal by SILVERTOAN PAPERS LIMITED at the paper plant within 10 days after the month end supply. SILVERTOAN PAPERS LIMITED shall issue Purchase certificate for co-processing to SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY).

SILVERTOAN PAPERS LIMITED will issue the NON RECYCLABLE SOLID WASTE/PLASTIC WASTE Purchase certificate for co-processing mentioning the name of SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) along with the quantity of Waste delivered at the SILVERTOAN PAPERS LIMITED Paper Plant.

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till one (01) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by SILVERTOAN PAPERS LIMITED, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at SILVERTOAN PAPERS LIMITED Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Fifteen (15) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between SILVERTOAN PAPERS LIMITED and SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY).

5.3.2 M/s SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) shall organize to transport the non recyclable solid waste to Silvertoan Papers's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of non recyclable solid waste through road transportation as per the mutually agreed delivery schedule.

6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7. Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

8. Miscellaneous

i. No Waivers

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial

exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

ii. **Entire Agreement**

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. **Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **SILVERTOAN PAPERS LIMITED** and **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY).**

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of **SILVERTOAN PAPERS LIMITED.** Notwithstanding anything contained herein, no consent of **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY)** shall be required for an assignment by **SILVERTOAN PAPERS LIMITED** to any third party.

vii. **No Partnership**

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **SILVERTOAN PAPERS LIMITED** and **SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY).**

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

Indemnification:

SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) shall defend, indemnify and save harmless SPL and their directors, employees and agents from and against any and all claims, demands, fines, loses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the forgoing resulting from the act or omission, breach or non conformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent.

viii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. Compliance

SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of SHAKUMBHRI PULP AND PAPER MILLS LIMITED (SECOND PARTY) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For SHAKUMBHRI PULP AND PAPER MILLS LIMITED.

Name: Vikhyat Agarwal

...bhri Pulp & Paper Mills Ltd.

(Signature & Stamp)

Witnesses 1:

Name: PARWINDER SINGH

For SILVERTOAN PAPERS LIMITED

Name: AMIT GARG

(Signature & Stamp)

Witnesses 1:

Name: EITISHA JAIN

Eitisha Jain

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॥ श्री गणेशाय नमः ॥

SILVERTOAN
PAPERS LIMITED

Date: 06.12.2023

TO WHOM IT MAY CONCERN

It is to certify that we have received the Non- Recyclable Solid Waste material set out below collected from M/s SHAKUMBHRI PULP & PAPER MILLS LIMITED, 4.5 K.M., Bhopa Road, Muzaffarnagar, U.P.-251001, at our waste to energy plant Silvertoan Papers Limited situated at 9th km, Bhopa Road Muzaffarnagar (U.P.) during the month of November-2023.

Month	Type of Waste	Qty. Received (M.T.)
November-2023	Non- Recyclable Solid waste	37.460

For Silvertoan Papers Limited

Authorized signatory

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC23157

ॐ श्री गणेशाय नमः ॐ

SILVERTOAN
PAPERS LIMITED

Date: 05.02.2024

TO WHOM IT MAY CONCERN

It is to certify that we have received the Non- Recyclable Solid Waste material set out below collected from M/s Shakumbhri Pulp & Paper Mills Limited, 4.5 K.M., Bhopa Road, Muzaffarnagar, U.P.-251001, at our waste to energy plant Silvertoan Papers Limited situated at 9th km, Bhopa Road Muzaffarnagar (U.P.) during the month of January-2024.

Month	Type of Waste	Qty. Received (M.T.)
January-2024	Non- Recyclable Solid waste	36.300

For Silvertoan Papers Limited

Authorized signatory

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC231573

SILVERTOAN
PAPERS LIMITED

Date: 05.01.2024

TO WHOM IT MAY CONCERN

It is to certify that we have received the Non- Recyclable Solid Waste material set out below collected from M/s Shakumbhri Pulp & Paper Mills Limited, 4.5 K.M., Bhopa Road, Muzaffarnagar, U.P.-251001, at our waste to energy plant Silvertoan Papers Limited situated at 9th km, Bhopa Road Muzaffarnagar (U.P.) during the month of December-2023.

Month	Type of Waste	Qty. Received (M.T.)
December-2023	Non- Recyclable Solid waste	32.670

For Silvertoan Papers Limited

Authorized signatory

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC231573

REJECT PLASTICE WA... month ...December 2023

DATE	OPNING STOK(MT)	RECIVED (MT)	ISSUE (MT)	CLOSING STOK(MT)	SIGN
1/12/2023	195.440	0.795		196.235	
2/12/23	196.235	0.945		197.180	
3/12/23	197.180	0.970		198.150	
4/12/23	198.150	1.100		199.250	
5/12/23	199.250	1.020		200.270	
6/12/23	200.270	1.010		201.280	
7/12/23	201.280	0.910		202.190	
8/12/23	202.190	0.820		203.010	
9/12/23	203.010	0.930		203.940	
10/12/23	203.940	0.925		204.865	
11/12/23	204.865	0.890		205.755	
12/12/23	205.755	1.210		206.965	
13/12/23	206.965	0.850	15.830 mt	192.115	
14/12/23	192.115	1.060		193.175	
15/12/23	193.175	0.990		194.165	
16/12/23	194.165	0.975		195.140	
17/12/23	195.140	0.900		196.040	
18/12/23	196.040	1.200		197.240	
19/12/23	197.240	0.980		198.220	
20/12/23	198.220	0.930		199.150	
21/12/23	199.150	1.050		200.200	
22/12/23	200.200	1.045		201.245	
23/12/23	201.245	0.480		201.725	
24/12/23	201.725	0.365		202.090	
25/12/23	202.090	1.105		203.195	
26/12/23	203.195	0.835		204.030	
27/12/23	204.030	1.110	16.840 mt	188.300	
28/12/23	188.300	0.600		188.900	
29/12/23	188.900	0.715		189.615	
30/12/23	189.615	0.955		190.570	
31/12/23	190.570	1.140		191.710	

Total = 28.540 mt 32.670 mt

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NEATECT PLASTIC WORKS — MONTH - JANUARY 2024

DATE	OPNING STOCK (MT)	RECIVED (M.T)	ISSUE (M.T)	CLOSSING STOCK (MT)	SIGN.
01/01/24	191.710	0.985		192.695	
02/01/24	192.695	1.070		193.765	
03/01/24	193.765	1.020		194.785	
04/01/24	194.785	1.110		195.895	
05/01/24	195.895	0.880		196.775	
06/01/24	196.775	0.845		197.620	
07/01/24	196.620	1.110		198.730	
08/01/24	198.730	0.970		199.700	
09/01/24	199.700	1.080		200.780	
10/01/24	200.780	0.985		201.765	
11/01/24	201.765	0.800		202.565	
12/01/24	202.565	0.535		203.100	
13/01/24	203.100	1.005		204.105	
14/01/24	204.105	0.945		205.050	
15/01/24	205.050	0.790		205.840	
16/01/24	205.840	1.110		206.950	
17/01/24	206.950	0.885	17.020 MT.	190.815	
18/01/24	190.815	0.850		191.665	
19/01/24	191.665	1.085		192.750	
20/01/24	192.750	1.005		193.755	
21/01/24	193.755	1.220		194.975	
22/01/24	194.975	1.115		196.090	
23/01/24	196.090	0.980		197.070	
24/01/24	197.070	1.015		198.085	
25/01/24	198.085	1.125	19.280 MT	179.930	
26/01/24	179.930	1.220		181.150	
27/01/24	181.150	1.100		182.250	
28/01/24	182.250	1.190		183.440	
29/01/24	183.440	0.600		184.040	
30/01/24	184.040	0.990		185.030	
31/1/24	185.030	0.970		186.000	
Total =		30.590 M.T	36.300 M.T	186.000 M.T	

SHARUMBAR PULP & PAPER MILLS L.T.D. MUZAFFAR NAGAR (U.P.)

REJECT PLASTIC WASTE – MONTH – FEBRUARY 2024

DATE	OPNING STOCK (MT)	RECIVED (MT)	ISSUE (M.T)	CLOSSING STOCK	SIGN
1/2/2024	186.000	0.845		186.845	
2/2/24	186.845	0.665		187.510	
3/2/24	187.510	1.130		188.640	
4/2/24	188.640	1.280		189.920	
5/2/24	189.920	1.080		191.000	
6/2/24	191.000	1.230		192.230	
7/2/24	192.230	1.070		193.300	
8/2/24	193.300	1.085		194.385	
9/2/24	194.385	1.120		195.505	
10/2/24	195.505	0.810		196.315	
11/2/24	196.315	1.080		197.395	
12/2/24	197.395	0.905		198.300	
13/2/24	198.300	1.040	18.460 MT	180.880	
14/2/24	180.880	0.940		181.820	
15/2/24	181.820	0.990		182.810	
16/2/24	182.810	1.020		183.830	
17/2/24	183.830	0.175		184.005	
18/2/24					
19/2/24					
20/2/24					
21/2/24	184.005	0.650		184.655	
22/2/24	184.655	1.060		185.715	
23/2/24	185.715	1.110		186.825	
24/2/24	186.825	1.050		187.875	
25/2/24	187.875	0.750		188.625	
26/2/24	188.625	0.865		189.490	
27/2/24	189.490	0.920	19.710 MT	170.700	
28/2/24	170.700				
29/2/24					

Bharat Oil & Waste Management Ltd.
Petroleum Refining Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

41

MEMBERSHIP CERTIFICATE

M/s. Shakumbhri Pulp & Paper Mills Ltd.

4.5 Km, Bhopa Road, Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/2638/17

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2638/17

Expiry Date : September 28, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Coordinator
Digitally signed By Pragati Rohtagi
Date: 2023-10-05 14:02:40

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26216205 Telefax : 26216466
Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 18, Sahibabad Industrial Area, Ste 4 Ghaziabad - 201 010 (UP) India
- Gate No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 401 (U.P.)
- Mauza Mukarpur Roorkee-Laksar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

1160

FORM 10

[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 91372

1	Occupier's Name & Mailing Address (including Phone No. and email)	Shakumbhri PULP & Paper Mills Ltd 4.5 Km Bhola Road Muzaffar Nagar
2	Sender's Authorization No.	
3	Manifest Document No.	Challan No SPM/23-24/0002 Dt. 6/12/23
4	Transporter's Name & Address (including Phone No. and email)	Party Self
5	Type of Vehicle (Truck / Tanker / Special Vehicle)	
6	Transporter's Registration	
7	Vehicle Registration No.	UP12AT6477
8	Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Aree, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866, e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill, Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com
9	Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
	(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233/Valid Upto: 31/03/2028.	(III)177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10	Waste Description	Used waste oil / Oil Soaked Cotton / ETP Sludge / Used Cans
11	Total Quantity No. of Containers	35 LTR / 15 Kg / 250 Kg / in Nos. MT / 140 Kg
12	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13	Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14	SENDER'S CERTIFICATE Typed Name & Stamp : Signature	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 12 Day 06 Year 2023
15	Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp Signature	Month 12 Day 06 Year 2023
16	Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp Signature	Month 12 Day 06 Year 2023

GSTIN : 09AABCS9947E1ZZ

DELIVERY CHALLAN

Original Copy

SHAKUMBHRI PULP & PAPER MILLS LTD

4.5 KM, BHOPA ROAD, MUZAFFARNAGAR
CIN : L21012UP1996PLC007671
Tel : 9548493030 email : shakumbhripaper@gmail.com

[illegible] No.	SPPM/23-24/0002	Vehicle No.	: UP [illegible] 6477
[illegible] Date	06-12-2023	Station	GHAZIABAD
[illegible] State	UTTAR PRADESH	GR/RR No.	[illegible]086
[illegible]	N	Transport	[illegible] ROADWAYS

[illegible] to

[illegible] MANAGEMENT LIMITED

[illegible] INDUSTRIAL AREA,
[illegible] GHAZIABAD (U.P.)

[illegible] 09AADCR1[illegible]

Shipped to :
ISHWARI OIL & WASTE [illegible] MENT LIMITED,
E-18, SITE IV,
SAHIBABAD INDUSTRIAL AREA,
GHAZIABAD (U.P.)

GSTIN / UIN [illegible]

S.NO.	Description of Goods	Qty.	Unit	Price	Amount (RS.)	Remark
1	USED WASTE OIL	35.000	KGS	[illegible]	[illegible]	[illegible]
2	OIL SOAKED COTTON/RUBBER WASTE	15.000	KGS	[illegible]	[illegible]	ISSUED FOR DISPOSAL
3	WASH SLUDGE (ETP)	250.000	KGS	[illegible]	[illegible]	ISSUED FOR [illegible]
4	USED WASH CANE	140.000	KGS	[illegible]	[illegible]	[illegible]
	TOTAL	440.000				[illegible]

REMARKS : THIS MATERIAL ISSUED FOR DISPOSAL, NO COMMERCIAL VALUE
NOT FOR SALE

Rupees Zero Only — TOTAL — NIL

Terms & Conditions

1. [illegible] once sold will not be taken back.
2. [illegible] of 18% p.a. will be charged if the payment [illegible] stipulated time.
3. [illegible] to "Muzaffarnagar" jurisdiction only.

Receiver's Signature

For Shakumbhri Pulp & Paper Mill ltd

Authorised Signatory





INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AGREEMENT

This Agreement is made on this day September 29th September 2017 between M/s. Shakumbhri Pulp & Paper Mills Ltd., a Company incorporated under compound Act 2013 having its registered Office and Plant located at 4.5 Km., Bhopa Road, Muzaffarnagar (U.P.) (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 1956, having its registered office at B-5(GF), East of Kailash, New Delhi – 110065 and its engineered common facility at Gata No. 672, Vill Kumbi, NH-2, Ramabai Nagar, Kanpur(U.P.) duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukampur, Roorkee-Jaksan Road, Roorkee-247664, (Uttarakhand), to treat, store and dispose of Hazardous Waste and or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly recognized with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (U.P.) duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous & Other Waste (Management Transboundary Movement) Rules, 2016 and or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director Partner, as the case may be) hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing Kraft Paper at its Plant located at 4.5 km., Bhopa Road, Muzaffarnagar and whereas during the said manufacturing process' activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

For Shakumbhri Pulp & Paper Mills Ltd.

Director/Auth.Sign

Director/Signatory

AND WHEREAS the First Part desires that the Hazardous Waste being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization, list of Hazardous Wastes and their tentative quantity is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above named facility/facilities.

Now, therefore, these present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

FIRST PART will pay an amount of Rs. 10,000/-(Rs. Ten Thousand Only) plus Applicable GST (AMOUNT Rs. 11,800/-) to SECOND PART towards Non-refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership can be renewed per year without any extra charge.

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within 3(Three) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or poly thene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous & Other Wastes (Management Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies

For Shakumbari [illegible]

Director/Auth Sig

6. FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever

9. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Shakumbari [illegible]

Director/Authorised

For Enviro [illegible] Waste Management Ltd.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate store accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of 1 (One) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. Each PART shall indemnify and keep indemnified the other PART at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non compliance by either PART of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from the date of signing this agreement and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth.Sign

For Bharat Waste Management Ltd.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure. A Notice period of maximum15 (Fifteen) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme droughts, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth.Sign.

For [illegible]

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35 Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36 Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Delhi alone, to the exclusion of any other, shall have the jurisdiction

3 SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that unit has applied to obtain 'NOC' for hazardous waste generation and disposal as per the rules specified. Further unit has valid consents to operate under Air and Water Act as per Annexure-B of the Agreement. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this September 29, 2017 at New Delhi.

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth Sign

For Bharat Ch. Water Management Ltd.

Authorised Signatory

For M/S Shakumbhari Pulp & Paper Mills Ltd.

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth Sign

By its authorized Signatory
Name & Designation
Girish Kumar Aggarwal, Director
DIN No. 00457199

For Bharat Oil & Waste Management Ltd

For Bharat Oil & Waste Management Ltd

Authorised Signatory

Director /Partner
(Naresh Mangtani) BT Mangtani

Witnesses:

1. Name & Designation
Abhinav Agarwal (Manager Administrator)
(Mobile . 9927031867)

1. Sanjiv S. Bhalnagar

2. Name & Designation
Avin Agarwal (Purchase Manager)

2. Sandeep Kumar (9717700119)

sandeep kumar@bharatoil.com

GST No . 09AABCS9947E1ZZ
PAN No . AABCS9947J
Phone No 9927901882

ANNEXURE

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART M/s. Shakumbhri Pulp and Paper Mills Ltd. and SECOND PART Bharat Oil & Waste Management Limited on _____.

Disposal of Hazardous Waste: - Recycling/incineration/landfill

Category – A- Recycling or refining:

SrN O	Type Hazardous Waste	BOWML Rates in Rs.
1.	Used Waste Oil *	1000.00 per Barrel of 220 Lt (Rupees One Thousand only)
2.	Empty Container- 200-220 Liters	150 - per barrel of 220 Liter (Rupees One Hundred Fifty Only)
3.	Batteries	Rs. 20.00 per Kg (Rupees Twenty per kg only)
4.	E-Waste- Laptop, Desktop, Monitor, UPC, CPU	Rs. 11.00 per Kg (Rupees Eleven per kg only)

- Quoted Rates are inclusive of all taxes & duties
- * With container; Material should conform to specification in schedule V i.e. - Without water & sludge and for fully filled drums.
- * BOWML will pay for Min qty of 200 Liters otherwise used oil will come free of cost
- We will pay for the full loaded capacity of vehicle only.

Category - B- Disposal:- Hazardous Waste

SR NO.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	BOWML Rates in Rs.
1.	Cotton Waste, plastic Waste, Oil Soaked cotton, paper, rubber waste, Hand gloves, Oily-Paint Sludge etc (Incinerable) Chemicals waste with water mix.		Rs. 19.00 per Kg (Rupees Nineteen per kg only)

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth.Sign.

For Bharat Oil & Waste Management Ltd

Authorised Signatory

2.	Air/Oil Filters (Incinerable)	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
3.	CFL/Tube lights, Chokes, Capacitors, wires (E-waste & landfillable) Printers, Cartage, Mouse, Key board, CPU, Chargers.	Rs.11.00 per kg (Rupees Eleven Per kg Only)
4.	ETP Sludge (Landfillable waste)	Rs. 10.00 per Kg (Rupees Ten per kg only)
5.	Discarded Containers below 200 liters capacity	Rs. 18.00 per Kg (Rupees Eighteen per kg only)
6.	Transport Charge	As per Actual

Transport: - You can also send wastes directly to our Ghaziabad Plant.

Terms and conditions

a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste and those are not on returnable basis.

b) FIRST PART shall deliver their waste at our plant E- 18, Sahibabad Industrial Area, Ghaziabad-UP aGate No. 672, Vill. Kumbhri NH-2, Ramdhai Nagar, Kanpur at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quote above. Loading is in scope of FIRST PART. Form 10 (manifest) document shall provide by SECOND PART & Form- 38 if required FIRST PART shall provided relevant information regarding the hazardous wastes and measures to be taken in case of emergency on Form-9 and shall label the hazardous wastes containers as per Form 8 as per Rule 18 (2) of the Hazardous waste f Management & transboundary movement) Rules 2016 or as amended.

c) As per Rule 8 of the Hazardous Wastes (Management Handling & transboundary movement) Rules 2016 as amended FIRST PART (Hazardous Waste generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant Lifting which agreement can be terminated without any notice.

d) A minimum billing of Rs. 4000/- (Rs. Four Thousand only) plus taxes or as per stipulated rates will be applicable per quarterly even if there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/ Annexure.

e) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD before lifting/ transportation of the Hazardous Waste. (Used/ Waste Oil should meet parameters as per Schedule V (A) of H & OW (Management & Transboundary Movement) Rules 2016).

f) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART's Invoice by cheque/Demand Draft.

For Shakumbari Pulp & Paper Mills Ltd

Director/Auth.Sign.

For [illegible]

Authorised Signatory

e) LAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax/ Tolls etc. as applicable from time to time, will be payable by FIRST PART.

f) There shall be no goods other than mentioned in this Annexure If FIRST PART sends goods which are not as agreed upon or unlawful, controlled substance or can't be disposed by SECOND PART, then the same shall be returned to FIRST PART. SECOND PART will not invoice the disposal charge, but full transport, handling fee will be invoiced and payable by FIRST PART in such case

g) "NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, we can accept payments under NEFT/ RTGS route also."

For M/S_Shakumbari Pulp & Paper Mills Ltd.

For Shakumbari Pulp & Paper Mills Ltd

(First Part) Director/Auth.Sign.

For Bharat Oil & Waste Management Ltd.

For Bharat Oil & Waste Management Ltd.

(Second Part) Authorised Signatory

1/2/8/24

Grow Trees
Save Water

GALAXY PAPERS PRIVATE LIMITED

सेवा में,

दिनांक :- 29-02-2024

श्रीमान अंकित सिंह जी
क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

संदर्भ संख्या :- 1208 / ओ ए नo - 744 / मोहर्रम अली / 2024 / दिनांक – 27-02-2024

विषयः- मा0 एन0जी0टी म् योचित ओ0 ए0 संख्या 744 /2022 मोहर्रम अली बनाम स्टेट आफ उत्तर प्रदेश एवं ओ0 ए0 संख्या 277 / 2022 लियाकत अली एंड अदर्स बनाम स्टेट ऑफ़ यू0पी0 में पारित आदेश दिनांक 12-01-2024 के अनुपालन के संबंध में।

महोदय,

आपका उपरोक्त पत्र हमें दिनांक 27-02-2024 को मेल पर प्राप्त हुआ जो कि मुख्यतः पल्प एंड पेपर उद्योग से जनित उत्परवाह से हो रहे जल प्रदूषण एवं फ्लाई ऐश / हजार्ड वेस्ट / प्लास्टिक वेस्ट से जनित प्रदूषण के संबंध में है जिसके संबंध में हमारा Action Plan along with timeline बिंदुवार निम्न प्रकार है।

S No	Action Points	Our Submission
a) Wastepaper Management		
(i)	The Agro based pulp & Paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Our unit is non Agro based – Hence Not applicable
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standard as per CTO issued by UPPCB and action plan may be submitted to UPPCB	Our ETP meets the prescribed standard as per CTO issued by UPPCB – No action Required
b) Fly - ash management		

Works : 9.4 Km. Jolly Road, Vill. - Dhandhera, Muzaffarnagar-251001 (U.P.) • Mob. 9927707682
Regd. Office : 113 - B, New Mandi, MUZAFFARNAGAR - 251 001 (U. P.) • Mobile : 9837804605

o GSTIN : 09AABCG1394F1ZO o CIN : U21011UP1988PTC010118 o E-mail : galaxypapers@gmail.com

(i)	Industry should enter into direct agreement / contract with cement plant manufacturer and maintain proper logbook records along with bills/receipts to ensure safe disposal.	We have entered an agreement with **"Pro Link Overseas LLP" (Protective Packaging Materials Manufacturer)** We maintain proper logbook records along with bills/receipts to ensure safe disposal.
C) Hazard waste management		
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbook and manifest received from authorized recyclers / TSDF operators and quarterly reports of the same should be submitted to UPPCB	Noted – We used to disposed- off our Hazard Waste through **"Bharat Oil & Waste Management Ltd.** Proper records are maintained. We will submit quarterly reports of the same to UPPCB. .
(ii)	All the hazard waste generating industries share required to register on the national hazardous waste tracking system developed by CPCB	Noted – We will get ourselves registered as per direction.
d) Plastic waste management		
(i)	The industry should make direct agreement / contract with the plastic waste processor / cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	We have entered an agreement with **"K K Duplex & Paper Mills Pvt. Ltd. , Harshit Trading Company"** and maintain proper logbook records along with bills/receipts to ensure safe disposal.
(ii)	Unit should maintain proper daily record for generation as well as disposal of plastic waste through logbook, bill/receipt received from the authorized plastic waste processor and submit the quarterly report of the same to the UPPCB.	Noted - Proper records are maintained. We will submit quarterly reports of the same to UPPCB
(iii)	Unit should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based unit	Noted – We have a dedicated and adequate space for collection, storage and disposal of plastic.
(iv)	The plastic packaging waste generated in the pulp and paper industries should be disposed- off through plastic waste processor (PWPs) which are registered on the centralized Extended procedure's (ERP) portal for plastic packaging in compliance of the plastic waste management (PWM) Rules, 2016	We disposed- off our waste plastic through **"K K Duplex & Paper Mills Pvt. Ltd. , Harshit Trading Company"** which is registered on the centralized Extended procedure's (ERP) portal for plastic packaging in compliance of the plastic waste management

		(PWM) Rules, 2016
(v)	The Pulp & paper mill which are importing wastepaper containing plastic waste as raw material should be get themselves registered on the centralized ERP portal for plastic packaging under the importer category	Noted – We will get ourselves registered with in time limit i.e 03 Months

आपके द्वारा दिए गए निर्देशों का उचित रूप से पालन किया किया जा रहा है तथा हम आपको आश्वस्त करते हैं कि भविष्य में भी आपके द्वारा दिए गए निर्देशों का कड़ाई के साथ पालन किया जाएगा।

धन्यवाद

जनहित में सदैव आपके साथ

गैलेक्सी पेपर्स प्राइवेट लिमिटेड

अधिकृत हस्ताक्षरकर्ता

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 208/क्षो०ई०मे०744/यू०पी०पी०सी०बी०/2024 दिनांक / Dated 27-02-2024

सेवा में,

समस्त पल्प एण्ड पेपर उद्योग (सूची संलग्न)
जनपद–मुजफ्फरनगर।

द्वारा : ई–मेल

अतिमहत्वपूर्ण

विषय–मा० एन०जी०टी० में योजित ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ०ए० संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 12.01.2024 का संदर्भ ग्रहण करें, जो कि मुख्यतः पल्प एण्ड पेपर उद्योगों से जनित उत्प्रवाह से हो रहे जल प्रदूषण एवं फ्लाई एश/हैजार्ड्स वेस्ट/प्लास्टिक वेस्ट से जनित प्रदूषण के सम्बन्ध में है। मा० अधिकरण द्वारा पारित आदेशों के अनुपालन में सम्बन्धित पल्प एण्ड पेपर उद्योगों का निरीक्षण संयुक्त रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन के साथ करते हुए आख्या दिनांक 11.01.2024 को मा० अधिकरण में प्रेषित की जा चुकी है। प्रेषित आख्या में संयुक्त समिति द्वारा पल्प एण्ड पेपर उद्योगों से जनित प्रदूषण के नियंत्रण हेतु Specific Action Plan के क्रियान्वयन के लिए विभिन्न बिन्दुओं पर संस्तुति की गई है, जिसका संज्ञान लेते हुए मा० अधिकरण द्वारा राज्य बोर्ड को उक्त Action Plan में की गई संस्तुति के आधार पर आवश्यक कार्यवाही के निर्देश पारित किये गये हैं। उक्त Action Plan, जो कि पल्प एण्ड पेपर उद्योगों से सम्बन्धित है, Timeline के साथ निम्नानुसार प्रेषित है :–

S.No.	Action Points	Responsible Agency for execution	Timelines for execution
a) Wastewater Management			
(iv)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Pulp & Paper Industries	03 Months
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Pulp & Paper Industries	01 Month
b) Fly-ash Management			
(i)	Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	01 Month

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c) Hazardous Waste Management			
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Pulp & Paper Industries	Quarterly
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Pulp & Paper Industries	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Pulp & Paper Industries	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Pulp & Paper Industries	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Pulp & Paper Industries	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Contralized Extended Producer's Res$dnsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Pulp & Paper Industries	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Pulp & Paper Industries	03 Months

उपरोक्त वर्णित Action Plan के विभिन्न बिन्दुओं पर निर्धारित Timeline के अनुसार सभी पल्प एण्ड पेपर उद्योगों को अनुपालन सुनिश्चित किया जाना है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त Action Plan along with Timeline के सम्बन्ध में बिन्दुवार अनुपालन आख्या 03 कार्यदिवसों में इस कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में सुनवाई हेतु अग्रिम तिथि 12.03.2024 नियत है। अतः उपरोक्त निर्देशों का अनुपालन

क्रमशः ...3...

सुनिश्चित करते हुए निर्धारित समयावधि में आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा जिस उद्योग द्वारा Action Plan के सम्बन्ध में अनुपालन आख्या प्रेषित नहीं की जायेगी, ऐसे उद्योगों की सूचना राज्य बोर्ड द्वारा मा0 एन0जी0टी0 में प्रेषित कर दी जायेगी तथा ऐसे उद्योगों के विरूद्ध मा0 एन0जी0टी0 द्वारा यदि कोई विपरीत आदेश पारित किये जाते हैं, तो उसका समस्त उत्तरदायित्व सम्बन्धित उद्योग का स्वयं का होगा।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

S/C

LIST OF INDUSTRIES

S.No.	Name & Address of Industry
1.	GARG DUPLEX & PAPER MILLS (P) LTD. BHOPA ROAD, MUZAFFARNAGAR
2.	K.K. DUPLEX PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
3.	KRISHNANCHAL PULP & PAPERS PVT. LTD., (FORMERLY PRIME PAPERS) JOLLY ROAD, MUZAFFARNAGAR
4.	MAHALAXMI CRAFT & TISSUES BHOPA ROAD, JANSATH MUZAFFARNAGAR.
5.	AGGARWAL DUPLEX & BOARD MILLS LTD. BHOPA ROAD MUZAFFARNAGAR
6.	MEENU PAPERS (P) LTD. BHOPA ROAD MUZAFFARNAGAR
7.	ORIENT BOARD & PAPER MILL PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
8.	PARIJAT PAPER MILLS, LTD., BHOPA ROAD, MUZAFFARNAGAR
9.	DDLS PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
10.	GENUS PAPER & BOARDS LTD. (UNIT-1), JANSATH ROAD, MUZAFFARNAGAR
11.	GENUS PAPER & BOARDS LTD. (UNIT-2), JANSATH ROAD, MUZAFFARNAGAR
12.	SHAKTI CRAFT & TISSUES, JANSATH ROAD, MUZAFFARNAGAR
13.	SHAKUMBARI PULP & PAPER BHOPA ROAD, MUZAFFARNAGAR
14.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-1 MUZAFFARNAGAR
15.	SHRI BHAGESHWARI PAPER MILLS (P) LTD., BHOPA ROAD UNIT-2 MUZAFFARNAGAR
16.	SIDDHESHWARY IND. PVT. LTD., JANSATH ROAD, MUZAFFARNAGAR
17.	SIDHBALI PAPERS MILLS LTD,)BHOP ROAD, MUZAFFARNAGAR
18.	SILVERTOAN PAPER LTD. (UNIT-1) BHOPA ROAD, MUZAFFARNAGAR
19.	SILVERTOAN PAPER LTD. (UNIT-2) 16BHOPA ROAD, MUZAFFARNAGAR
20.	SUYASH CRAFT & PAPERS LTD., VELHANA, MUZAFFARNAGAR
21.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-1) MUZAFFARNAGAR
22.	TEHRI PULP & PAPERS LTD. BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
23.	TIRUPATI BALAJI FIBRES LTD. BHOPA ROAD, MUZAFFARNAGAR
24.	SHRI VEER BALAJI PAPER MILLS (FORMERLY SITA PAPER MILL) BHOPA ROAD, MUZAFFARNAGAR
25.	S.K. PAPERS, JANSATH ROAD, MUZAFFARNAGAR
26.	SILVER TON PULP & PAPER, BHOPA ROAD, MUZAFFARNAGAR.
27.	ARISTO CRAFT PAPER MILLS PVT. LTD. MEERUT ROAD, MUZAFFARNAGAR
28.	SILVER TONE PULP & PAPER (UNIT-2) BHOPA ROAD, MUZAFFARNAGAR.
29.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-1), MUZAFFARNAGAR
30.	BINDALAS DUPLEX LTD, BHOPA ROAD (UNIT-2) MUZAFFARNAGAR
31.	BINDALS PAPERS MILLS LTD. BHOPA ROAD, MUZAFFARNAGAR.
32.	D.L.S. PAPERS PVT. LTD., 10KM MEERUT ROAD, DHAULAPUL, BEGRAJPUR, MUZAFFARNAGAR
33.	DISHA PAPER INDUSTRIS, JOLLY ROAD, MUZAFFARNAGAR
34.	GALAXY PAPERS PVT.LTD. JOLLY ROAD, MUZAFFARNAGAR
35.	ARAMCO PAPERS PVT LTD, KHASARA NO.- 550, VILLAGE- SHERNAGAR, JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH,MUZAFFAR NAGAR,251001
36.	HANUMANANT PAPER MILLS PVT LTD, Khasra No. 1039, 1057, 1058, 1059, 1065, 1066, Village- Shernagar 8.5 KM, Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001
37.	VELLUM PAPERS PVT LTD, Khasra No. 304, 9th KM Stone, Jolly Road, Village - Sikhreda, Distt. Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251308
38.	M/S ALPANA PAPERS PVT. LTD., 9th Km. Stone, Jolly Road, Vill. Sikhreda, Muzaffarnagar

GSTIN : 08CILPS3622P1ZI

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Road Of [illegible] Pradesh [illegible] 02018

SUB- AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

Dear Sir,

We are M/s HARSHIT TRADING COMPANY, leading provider of Plastic Waste Recycler Services.

That is Industrial Waste.

M/s HARSHIT TRADING COMPANY, (first Party) will proceed to collect the Waste Plastic Treatment &

Disposing, from GALAXY PAPERS PRIVATE LIMITED (Second Party) dispose off [illegible] that according to

U.P. Pollution Control Board Norms, that manifest certificate, form 4 and End Use issue against the

Material, Which is stored by Galaxy Papers Private Limited (Second Party) and that dispose off

agreement for Two Years, between GALAXY PAPERS PRIVATE LIMITED & HARSHIT TRADING COMPANY

and some Instruction given below.

*GALAXY PAPERS PRIVATE LIMITED (Second Party) shall be arranging the facility for loading material of

Plastic Wastes.

*That agreement effected from 01st May 2023 and that valid till 31st March 2025.

*That all legal activity will follow the all safety & Security rules according to Galaxy Papers Private

limited norms.

* GST Number of Harshit Trading Co. is 08CILPS3622P1ZI & GST Number of Galaxy Papers Private

Limited is 09AABCG1394F1ZO

*If GALAXY PAPERS PRIVATE LIMITED breaks the Plastic Waste Agreement so they will inform before

one week by the notice and they will provide the reason for that concern person of M/S HARSHIT

TRADING COMPANY.

For HARSHIT TRADING COMPANY

For GALAXY PAPERS PRIVATE LIMITED

[illegible] Prakash

(Authorised Signatory)

(Authorised Signatory)



उत्तर प्रदेश UTTAR PRADESH GD 221307

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Galaxy Papers Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of December 2023("01.12.2023").

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P.– India, hereinafter referred to as **"K K Duplex"**, (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the **FIRST PARTY;**

And

Galaxy Papers Private Limited, Jolly Road, Muzaffarnagar (U.P.) SECOND PARTY having its registered office at **9.4 K.M. Jolly Road, Vill-Dhandhera, Muzaffarnagar** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

K K Duplex&Tehri Pulp and Paper Limitedshall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **K K Duplex** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Galaxy Papers Private Limited SECOND PARTY** is undertaking to supply plastic waste (hereinafter referred to as **"Waste"**), in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Galaxy Papers Private Limited SECOND PARTY**shall deliver the Plastic Waste to **K K Duplex** for co-processing thereof.

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

ii. **Galaxy Papers Private Limited SECOND PARTY** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, **Galaxy Papers Private Limited SECOND PARTY**--shall furnish copies & field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Galaxy Papers Private Limited SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.

v. **Galaxy Papers Private Limited SECOND PARTY**hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried outits own.

2 **Disposal Certification**

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **Galaxy Papers Private Limited SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Galaxy Papers Private Limited SECOND PARTY**and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply.K K Duplex shall issue Disposal Certificate to **Galaxy Papers Private Limited SECOND PARTY.**

K K Duplex will issue the waste disposal certificate mentioning the name of **Galaxy Papers Private Limited SECOND PARTY**along with the quantities of Waste delivered at the K K Duplex Paper Plant.

3 **Confidentiality**

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by **Galaxy Papers Private Limited (SECOND PARTYy)** with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by **Galaxy Papers Private Limited (SECOND PARTYy)** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between **M/s K K Duplex** and **Galaxy Papers Private Limited (SECOND PARTYy)**.

5.3.2 **Galaxy Papers Private Limited (SECOND PARTYy)** shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

6 **Governing Law & Dispute Settlement**

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

7 **Miscellaneous**

i. **No Waivers**

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. **Entire Agreement**

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. **Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **Galaxy Papers Private Limited SECOND PARTY.**

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

Galaxy Papers Private Limited SECOND PARTYy shall not assign or transfer their rights or obligations under this Agreement without the written consent of **K K Duplex.** Notwithstanding anything contained herein, no consent of **Galaxy Papers Private Limited SECOND PARTYy** shall be required for an assignment by K K Duplex to any third party.

vii. **No Partnership**

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **Galaxy Papers Private Limited SECOND PARTY**

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Galaxy Papers Private Limited SECOND PARTY agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Galaxy Papers Private Limited SECOND PARTY**

Galaxy Papers Private Limited SECOND PARTY also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. **Partial Invalidity/Severability**

Galaxy Papers Private Limited

Director

For K K Duplex & Paper Mills (P) Ltd.

Director

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Galaxy Papers Private Limited SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Galaxy Papers Private Limited Second Party** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For **Galaxy Papers Private Limited SECOND PARTY** For **K K Duplex& Paper Mills Pvt Ltd**

Name: Gautam Bhatia
Galaxy Papers Private Limited
(Signature &Stamp) Director

Name: Sunil Agarwal
For K K Duplex Paper Mills (P) Ltd
(Signature & Stamp) Director

Witnesses 1:

Name:---J. Lokendra Kumar
S/o Late Mahadi, Muzaffarnagar
Add.
(Signature)
9927707682

Witnesses 2:

Name:-Shaswat Goel.
Add. 60/568 Nadh Vihar
Mubirpur Muzaffarnagar
9557791210



उत्तर प्रदेश UTTAR PRADESH

GA 078042

REN-AGREEMENT

THIS AGREEMENT made on this 21st April 2023 between M/s GALAXY PAPERS PRIVATE LIMITED a Company incorporated under Company Act . 113-B VAKIL ROAD, NEW MANDI, MUZAFFARNAGAR having its registered and its Plant located at 9.4TH K.M. STONE, VILLAGE- DHANDHERA, JOLLY ROAD, MUZAFFARNAGAR- 251001 (hereinafter called as "FIRST PART" which expression shall. unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML). a Company registered under the Companies Act 2015. having its registered office and corporate head office at 11, LGF, Community Center. East Of Kailash New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi NH-2. Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664. (Uttarakhand), duly authorized by the

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

Page 1

UEPPCB Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18 Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules' as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof be deemed to mean and include its successors, nominees and assigns of the Second Part

WHEREAS First Part is engaged in manufacturing of PAPER & PAPER BOARD at its Plant located at 9.4th K.M. STONE,VILLAGE- DHANDHERA, JOLLY ROAD, MUZAFFARNAGAR-251001 and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located 9.4th K.M. STONE,VILLAGE- DHANDHERA, JOLLY ROAD, MUZAFFARNAGAR-251001.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby Declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

4 SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5 FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6 FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags weight will also be added in the weight of the material for disposal charges and these are not returnable back.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8 FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

Galaxy Papers Private Limited

Director

For Shiva CHE Waste Management Ltd.

Director

10 The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12 If FIRST PART provides any false information/Declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART

13 The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14 FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15 FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of ONE (1) MT.

17 First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

18 FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20 FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing / Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of delivery of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of the transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval NO. ..... Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. ..... Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 21st April 2023 at New Delhi.

For M/S GALAXY PAPERS PVT.LTD.

By its authorized Signatory
GYAN PRAKASH BHATIA(DIRECTOR)

For Bharat Oil & Waste Management Ltd.
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director /Partner Director
(Naresh Mangtani)/Bharat Mangtani)

Witnesses:

1 Jitendra Kumar, Account Executive
(Mobile: 9927707682)

1.
(Name and Address)

2 Ravi Dhiman, Sales Executive
(Mobile 8171305054)

2. Sandeep Kumar 9717700119
(Name and Address)

Sandeep.kumar@bharatoil.com

GST No. 09AABCG1394F1ZO PAN No. AABCG1394F Phone No 9837804605
Email-galaxypapers@gmail.com MSME- UDYAM-UP-58-0000352
Galaxy Papers Private limited

Director

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between M/s GALAXY PAPERS PRIVATE LIMITED and Bharat Oil & Waste Management Ltd on date 21st April 2023.

First part has already paid AN AMOUNT OF Rs. 15,000/- plus, application GST @ 18%, Total Rs. 17,700 /- to second part TOWARDS Non-Refundable Lifetime Membership Deposit for each location which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per Year without any extra charges."

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous / Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1	Used Oil	Sch I - 5.1		Rs.2000/- (Two Thousand only) per drum
2	HW Empty Barrels 210 liters	Sch I - 33.1		Rs.300/-(Three Hundred) per drum
3	Industrial Battery			Rs.20/-kg(Twenty Rs only)/-kg

Used Oil Price is conditional. If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost.

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules i.e without water, sludge.
b) Less Than 210 Litter used oil BOWML will not pay to first part.
c) Quoted rated are inclusive of GST. With container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

S:NO	Name of Hazardous Wastes as per SPCB Authorisation of Industry	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/ Annum (Specify Kg Liter, MT, No)	Second Part Rates
1	Oily Cotton Waste	5.2	200 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
2	Broken Needle , blade , cutter and sharps tools		20 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
3	Empty Containers		600 KG	Rs. 18.00 per Kg (Rupees Eighteen per kg only)
4	Filters		N.A.	Rs. 45.00 per Piece (Rupees Forty Five per Piece Only)
5	E-Waste		50 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
6	ETP Sludge		N.A	Rs.10.00 per kg (Rupees Ten Per kg Only)
7	Transport			As Per Actual

- Quoted Rates are exclusive of all taxes;

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

a) A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF)

b) A minimum billing of Rs.4000/-(Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

f) FIRST PART shall deliver their waste at SECOND PART Sahibabad Plant/ Kanpur dehat at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.

g) The transport charges are subject to revision if fuel prices are increased or Decreased by Government beyond 10% from the price on the date of signing this Annexure

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to Declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd.

Director

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Decroi / Service Tax or GST Tolls etc. as applicable from time to time, will be payable by FIRST PART.There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operators by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused / returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as Decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART during the transport, storage, unloading, treatment, disposal for the said waste.

For M/S GALAXY PAPERS PVT.LTD

(First Part)

Galaxy Papers Private Limited

Director

For Bharat Oil & Waste Management Ltd

Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

(Second Part) Director

ANNEXURE–B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date DEC 2023.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hu... only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For M/S GALAXY PAPERS PVT.LTD

(First Part)
Galaxy Papers Private Limited
Director

For Bharat Oil & Waste Management Ltd &
Bharat Oil Company (India) Regd.

For Bharat Oil & ...

(Second Part)
Director

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

₹ 100

भारत INDIA

NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

229728

NOTARY GOVT. OF INDIA

NOTARIAL

एग्रीमेन्ट

समक्षः— सक्षम अधिकारी

ग्लैक्सी पेपर्स प्रा० लि०, 9.4 कि०मी० जौली रोड, गाँव–धंधेडा, थाना–सिखेडा, जिला मुजफ्फरनगर, पंजी० कार्यालय–113-B नईमंडी, मुजफ्फरनगर, थाना–नईमंडी कोतवाली, जिला–मुजफ्फरनगर, द्वारा डायरेक्टर–ज्ञान प्रकाश भाटिया पुत्र स्व०श्री दामोदर दास भाटिया निवासी– 46/25 रामबाग रोड, थाना–नई मंडी कोतवाली, जिला–मुजफ्फरनगर (उ०प्र०)। — प्रथम पक्ष

एवं

प्रो लिंक ओवरसीज एल०एल०पी०, प्लॉट नं०–1288, जैन मन्दिर रोड, दीपक धर्मकाँटे के सामने, गाँव–बहलना, थाना–नगर कोतवाली, जिला मुजफ्फरनगर, द्वारा पार्टनर उमंग भाटिया पत्नी श्री गौतम भाटिया, निवासी–46/06 रामबाग रोड थाना– नई मंडी कोतवाली, जिला–मुजफ्फरनगर (उ०प्र०)।

—द्वितीय पक्ष

क्रमशः—

Naima Chaudhary
NOTARY/ADVOCATE
Muzaffarnagar
12 JAN 2024

दिनांक 01-01-2024

आज दिनांक 02 जनवरी 2024 ,दिन- मंगलवार को यह अभिलेख प्रथम पक्ष व द्वितीय पक्ष के मध्य स्वतन्त्र मन, मस्तिष्क व विचार से पेपर मिल व समाज के मौजिज लोगों व गवाहान की मौजूदगी में निष्पादित किया गया। जिस पर दोनों पक्षगणों ने अपनी–अपनी सहमति व्यक्त की तथा पक्षगण अभिलेख की निम्न शरायतों का पालन करेगें,।

(1)– यह कि उपरोक्त वर्णित नाम व पते पर प्रथम पक्ष– "ग्लैक्सी पेपर्स प्रा0 लि0" एक पेपर मिल है। जो काफ्ट पेपर व पेपर बोर्ड का उत्पादन करके विक्रय करती है। ज्ञान प्रकाश भाटिया बावजूद होने डायरेक्टर पेपर मिल की ओर से, मिल का सर्वोपरी हित देखते हुए कानूनी निर्णय लेने व कार्यवाही करने के लिए प्राधिकृत है।

(2)– यह कि उपरोक्त वर्णित नाम व पते पर द्वितीय पक्ष–"प्रो लिंक ओवरसीज एल0एल0पी0" एक पार्टनरशिप फर्म है। जो पैकेजिंग प्रोडक्ट का उत्पादन करके विक्रय करती है। उमंग भाटिया बावजह होने पार्टनर फर्म की ओर से, फर्म का सर्वोपरी हित देखते हुए कानूनी निर्णय लेने व कार्यवाही करने के लिए प्राधिकृत है।

(3)– यह कि प्रथम पक्ष– "ग्लैक्सी पेपर्स प्रा0 लि0" पेपर मिल से उत्पन होने वाली फ्लाई ऐश (ईंधन की राख) को द्वितीय पक्ष–"प्रो लिंक ओवरसीज एल0एल0पी0" अपने खर्चे व अपनी लेबर व अपने ट्रांसपोंटेशन पर अपनी फर्म के लिए प्रयोग करने के लिए उठवायेगा और जिसकी बाबत कोई भी भुगतान द्वितीय पक्ष प्रथम पक्ष को नही करेगा और ना ही प्रथम पक्ष इसके लिए द्वितीय पक्ष से कोई क्लेम करेगा।

(4)– यह कि प्रथम पक्ष–"ग्लैक्सी पेपर्स प्रा0 लि0" पेपर मिल से उत्पन होने वाली समस्त फ्लाई ऐश को द्वितीय पक्ष–"प्रो लिंक ओवरसीज एल0एल0पी0" नियमों एवं कानूनों का पालन करते हुए अपने खर्चे व लेबर व अपने ट्रांसपोंटेशन पर दिनाँक 02.01.2024 से दिनाँक 31.12.2025 तक उठवायेगा और इस समयावधि में प्रथमपक्ष किसी अन्य फर्म को स्वयं के खर्चे पर या निःशुल्क उठवाने के लिए अधिकृत नही करेगा।

(5)– यह कि द्वितीय पक्ष "प्रो लिंक ओवरसीज एल0एल0पी0" उपरोक्त फ्लाई ऐश को उठवाने में यदि कोई गैर कानूनी व असामाजिक गतिविधियां या कारोबार करते हुए पाया जाता है या लेबर व ट्रांसपोंटेशन को लेकर कोई विवाद होता है तो उसके लिये द्वितीय पक्ष जिम्मेदार होगा, प्रथम पक्ष की कोई जिम्मेदारी किसी प्रकार की नहीं होगी।

(6)– यह कि पक्षगणो के बीच किसी भी प्रकार के हुए विवाद का निस्तारण व श्रवण क्षेत्राधिकार क्षेत्र जनपद मुजफ्फरनगर होगा।

क्रमशः— 3

1202

—3—

उपरोक्त अभिलेख पक्षगणों के मध्य आज दिनांक–02.01.2024, दिन–मंगलवार को गवाहान की मौजूदगी में तहरीर व तकमील कर दिया गया है ताकि सनद रहे।

दिनांक–02.01.2024
स्थान– मुजफ्फरनगर

गवाहानः–

1. Shriram
2. Rahim

प्रथम पक्ष

(ज्ञान प्रकाश भाटिया)
डायरेक्टर
आधार कार्ड संख्या– 229912867 [illegible]

द्वितीय पक्ष

(उमंग भाटिया)
पार्टनर
आधार कार्ड संख्या– 549170923995

Identified by

Advocate
No. 18, 1st Floor, Reg No. 1472018
B.P.S. Chambers, Muzaffarnagar

Naima Chaudhary
NOTARY/ADVOCATE
Muzaffarnagar

12 JAN 2024

1203

FORM 9
Section 9(1))

Copy for the sender

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 15814

1 Occupier's Name & Mailing Address (including Phone No. and email)	Godrej Properties Pvt. Ltd. Kolthi Road, Village Bhandup (W)
2 Sender's Authorization No.	
3 Manifest Document No.	18 DEC 2023
4 Transporter's Name & Address (including Phone No. and email)	Bamboo Logistics
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	MH 12 ST 5374
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010, Tel. 0120-4116792, e-mail: sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Landhera Road, Roorkee-247667, UK, Tel.: 08874207664, e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gala # G-2 & G-3, Chamaria Industrial Area, Phase-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2286296, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad (UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid upto: 31/12/2027
	(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 Renewal Applied on dated 09-02-2023
	(III) 433/UPPCB/KanpurDehat/UPPCBRO-HW/KANPURDEHAT/2018 Valid upto: 30/04/2023 Renewal Applied on dated 21-01-2023
10 Waste Description	Dirty Cotton / Rag Waste
11 Total Quantity, No. of Containers	Dirty 1540 Kg. or MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck in case of leakage/ seepage, use Washing soap at point of leak to stop its leakage
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp / Signature	Month: DEC Day: 22 Year: 2023
15 Transporter Acknowledgement of Receipt of Waste	Month: DEC Day: 22 Year: 2023
Typed Name & Stamp / Signature	
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month: DEC Day: 22 Year: 2023
Typed Name & Stamp / Signature	

1204

FORM 9
(See rule 18(1))

Copy for the sender

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 79272

1 Occupiers Name & Mailing Address (including Phone No. and email)	GALAXY PAPERS (P) LTD 9.4 Km. Jolly Road Dhendhara Muzaffarnagar
2 Sender's Authorization No.	
3 Manifest Document No.	
4 Transporter's Name & Address (including Phone No. and email)	
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site IV Sahibabad Indu trial Ghaziabad (UP) 201010 Tel 989569 e-mail sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur Roorkee Lakhar Road Roorkee, Haridwar, 247664 Uttarakhand Tel 9997408786 e-mail sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Cata 672 & 705 Cha Sikandra Road NH-2 Kumbhi Vil Jehul Akbarp Kanpur Dehat UP Tel 7887207652 e-mail sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1744/UPPCB Ghaziabad/UP/CBRO/CTO/ao/Ghaziabad/2023 Valid Upto 31/12/2027
	(II) UKPCB/HO/Co B-84(Vol-II)/2023/233 Valid Upto 31/03/2028
	(III) 1172/UPPCB/Kanpur Dehat/UP/CBRO/CTO/Both/KANPURDEHAT/2023 Valid Upto 31/12/2027
10 Waste Description	(1) Cotton Waste (2) Plastic Waste
11 Total Quantity / No. of Containers	1) 0.25 Kg 2) 90 Kg in Qt. or MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Don't throw Drums from truck. In case of leakage/ seepage, Use Washing soap at point of leak to stop the leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp: For Galaxy Papers Pvt. Ltd. Authorised Signature	Date: Month 0 9 Day 2 2 Year 2 0 2 3
15 Transporter Acknowledgement of Receipt of Waste	Date: Month 0 9 Day 2 2 Year 2 0 2 3
Typed Name & Stamp / Signature	
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Date: Month 0 9 Day 2 3 Year 2 0 2 3
Typed Name & Stamp / Signature	

1205

FORM 10

[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No. 84051

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Galaxy Papers Pvt Ltd 9.4 Km Tolly Road Muzaffarnagar
2 Sender's Authorization No.	
3 Manifest Document No.	62 Dt 9/1/24
4 Transporter's Name & Address (including Phone No. and email)	Pawan Jain
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP12 BT5374
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692699 e-mail: sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207852, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028	(iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Oily cloth, Plastic waste
11 Total Quantity No. of Containers	2 Kg m³ or MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp: For Galaxy Papers Pvt. Ltd. Auth. Sign. Signature	Month 01 Day 09 Year 2023
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year
Typed Name & Stamp: Signature	01 09 2023
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year
Typed Name & Stamp: Signature	01 09 2023

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC028354

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works : 8.5 Km., Jansath Road,
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated 01/03/2024

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	We have an agreement with a local supplier who uses it for landfilling purpose. We maintain proper records of it.
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	We have an agreement with SHEETLA WASTE MANAGEMENT which is a authorized recycler. We Send waste on regular basis and maintain proper record and logbook for same. A copy of agreement is attached with this letter.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by CPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	We ourselves are plastic waste processor and we dispose our plastic waste in house. Data of plastic waste disposed in last month is attached with this letter.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises. Photo is attached for your reference.
The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied.

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC028354

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works : 8.5 Km., Jansath Road,
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated .....

The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Authorized Signatory

K K DUPLEX & PAPERS PVT. LTD.

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)

1208

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP64734679951032U
Certificate Issued Date	:	10-Aug-2022 10:56 AM
Account Reference	:	NEWIMPACC (SV)/ up14087504/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP14087504217005737713220
Purchased by	:	SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHEETALA WASTE MANAGEMENT PROJECT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

AGREEMENT

This agreement made on this Day 27th of August 2022 between M/s. KK Duplex and Paper Mills Pvt Ltd, incorporated under private limited company Act', having its registered office at 8.5KM, Jansath Road, Muzaffarnagar(UP), 251001 and its plant located at 8.5KM, Jansath Road, Muzaffarnagar(UP), 251001 (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning there of, be deemed to mean and include its successors nominees and assigns of the First Part.

K.K. Duplex & Paper Mills Pvt. Ltd. Muzaffarnagar

Sheetala Waste Management Project Auth. Signatory

AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, LalKuan, GautamBudh Nagar, Uttar Pradesh – 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as **"SECOND PART"** which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).WHEREAS FIRST PART is engaged in the **Production capacity of waste paper based Kraft Paper/Duplex Board 100 MT per day** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located **8.5KM, Jansath Road, Muzaffarnagar(UP), 251001** is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility **D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, Near Ghaziabad U.P. 203206** and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management &Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or Year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it

is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.
    a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
    b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two(2) business days.
    a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
    b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
    c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
    d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
    a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
    a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A.1 -This agreement is valid for Five Years from **27-08-2022 to 26-08-2027** and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water/Air(BOTH) Consent under Section 25/26 of the Water Act, 1974 with Ref No. **35343/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ water/ MUZAFFARNAGAR/ 2018 and 35357/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ air/ MUZAFFARNAGAR/ 2018. Both Consents are valid from 01/01/2019 to 31/12/2023.**
b. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.
c. The PAN Number of First Part is **AABCR1065J**

Bharat Aggarwal

Waste Management Project

d. The GST Registration Number of First Part is 09AABCR1065J1ZC

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Budh

Bhaelaia Waste Management Project
Auth. Signatory

Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Budh Nagar alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, **27th August 2022 at Gautam Budh Nagar, UTTAR PRADESH-201009.**

For **KK DUPLEX AND PAPER MILLS PVT LTD.**

Authorized Signatory

(

Mobile: _____

For **Shedtala Waste Management Project**

Director /Partner/Authorized Signatory

9310404942

Witnesses:

1. Name &Designation

1.ANUBHAV GAUTAM

2. Name & Designation

GST: 09AABCR1065J1ZC
PAN: AABCR1065J
Phone: +91
E-Mail:

1214

KK Duplex & Paper Mills Pvt.Ltd

8.5 Km Jansath Road
Muzaffarnagar
State: Uttar Pradesh,-251001 (India)
Code: 09
CIN: U21015UP1995PTC028354

Plastics Kachara

Monthly Summary
1-Feb-24 to 28-Feb-24

Particulars	Inwards		Outwards		Closing Balance	
	Quantity	Value	Quantity	Value	Quantity	Value
Opening Balance					18,130.000 KG	
February	1,20,595.000 KG		1,18,420.000 KG		20,305.000 KG	
Grand Total	1,20,595.000 KG		1,18,420.000 KG		20,305.000 KG	

Tax Invoice

1215

KK Duplex & Paper Mills Pvt.Ltd 8.5 Km Jansath Road Muzaffarnagar State: Uttar Pradesh,-251001 (India) Code: 09 GSTIN/UIN: 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09 CIN: U21015UP1995PTC028354 E-Mail : sales@kkduplex.com	Invoice No. KK/PW/23-24/029 | Dated 3-Feb-24
	Delivery Note | Mode/Terms of Payment ..
	Reference No. & Date. | Other References
	Buyer's Order No. | Dated
Consignee (Ship to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	Dispatch Doc No. | Delivery Note Date Dispatched through | Destination TT | Muzffarnagar
	Bill of Lading/LR-RR No. | Motor Vehicle No. dt. 3-Feb-24 | TT
Buyer (Bill to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Plastics Kachara	391590	26,300.000 KG				
	Total		26,300.000 KG				

E. & O.E

HSN/SAC	Taxable Value
391590	
Total	

Tax Amount (in words) : NIL

Company's PAN : AABCR1065J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for KK Duplex & Paper Mills Pvt.Ltd

Authorised Signatory

This is a Computer Generated Invoice

Tax Invoice

1216

KK Duplex & Paper Mills Pvt.Ltd 8.5 Km Jansath Road Muzaffarnagar State: Uttar Pradesh,-251001 (India) Code: 09 GSTIN/UIN: 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09 CIN: U21015UP1995PTC028354 E-Mail : sales@kkduplex.com	Invoice No. KK/PW/23-24/030 | Dated 8-Feb-24
	Delivery Note -- | Mode/Terms of Payment
	Reference No. & Date. | Other References
	Buyer's Order No. | Dated
	Dispatch Doc No. | Delivery Note Date
	Dispatched through TT | Destination Muzffarnagar
	Bill of Lading/LR-RR No. dt. 8-Feb-24 | Motor Vehicle No. TT
	Terms of Delivery
Consignee (Ship to) Self (KK Duplex & Paper Mill Pvt Ltd) 8.5 Km Jansath Road Muzaffarnagar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	
Buyer (Bill to) Self (KK Duplex & Paper Mill Pvt Ltd) 8.5 Km Jansath Road Muzaffarnagar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Plastics Kachara	391590	23,190.000 KG				
	Total		23,190.000 KG				

E. & O.E

HSN/SAC	Taxable Value
391590	
Total	

Tax Amount (in words) : NIL

Company's PAN : AABCR1065J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for KK Duplex & Paper Mills Pvt.Ltd

Authorised Signatory

This is a Computer Generated Invoice

Tax Invoice

1217

KK Duplex & Paper Mills Pvt.Ltd 8.5 Km Jansath Road Muzaffarnagar State: Uttar Pradesh,-251001 (India) Code: 09 GSTIN/UIN: 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09 CIN: U21015UP1995PTC028354 E-Mail : sales@kkduplex.com	Invoice No. KK/PW/23-24/031 Dated 13-Feb-24 Delivery Note Reference No. & Date. Other References Buyer's Order No. Dated Dispatch Doc No. Delivery Note Date Dispatched through TT Destination Muzffarnagar Bill of Lading/LR-RR No. dt. 13-Feb-24 Motor Vehicle No. TT Terms of Delivery
Consignee (Ship to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarnagar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	
Buyer (Bill to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarnagar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Plastics Kachara	391590	21,790.000 KG				
	Total		21,790.000 KG				

E. & O.E

HSN/SAC	Taxable Value
391590	
Total	

Tax Amount (in words) : NIL

Company's PAN : AABCR1065J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for KK Duplex & Paper Mills Pvt.Ltd

Authorised Signatory

This is a Computer Generated Invoice

Tax Invoice

1218

KK Duplex & Paper Mills Pvt.Ltd 8.5 Km Jansath Road Muzaffarnagar State: Uttar Pradesh,-251001 (India) Code: 09 GSTIN/UIN: 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09 CIN: U21015UP1995PTC028354 E-Mail : sales@kkduplex.com	Invoice No. KK/PW/23-24/032 Dated 18-Feb-24
	Delivery Note Mode/Terms of Payment ..
	Reference No. & Date. Other References
	Buyer's Order No. Dated
	Dispatch Doc No. Delivery Note Date
	Dispatched through TT Destination Muzffarnagar
	Bill of Lading/LR-RR No. dt. 18-Feb-24 Motor Vehicle No. TT
	Terms of Delivery
Consignee (Ship to) Self (KK Duplex & Paper Mill Pvt Ltd) 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	
Buyer (Bill to) Self (KK Duplex & Paper Mill Pvt Ltd) 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Plastics Kachara	391590	24,130.000 KG				
	Total		24,130.000 KG				

E. & O.E

HSN/SAC	Taxable Value
391590	
Total	

Tax Amount (in words) : NIL

Company's PAN : AABCR1065J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for KK Duplex & Paper Mills Pvt.Ltd

Authorised Signatory

This is a Computer Generated Invoice

Tax Invoice

1219

KK Duplex & Paper Mills Pvt.Ltd 8.5 Km Jansath Road Muzaffarnagar State: Uttar Pradesh,-251001 (India) Code: 09 GSTIN/UIN: 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09 CIN: U21015UP1995PTC028354 E-Mail : sales@kkduplex.com	Invoice No. KKDPW/23-24/033 — Dated 23-Feb-24
	Delivery Note — — Mode/Terms of Payment —
	Reference No. & Date. — Other References —
	Buyer's Order No. — Dated —
	Dispatch Doc No. — Delivery Note Date —
	Dispatched through TT — Destination Muzffarnagar
	Bill of Lading/LR-RR No. dt. 23-Feb-24 — Motor Vehicle No. TT
Consignee (Ship to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	Terms of Delivery
Buyer (Bill to) **Self (KK Duplex & Paper Mill Pvt Ltd)** 8.5 Km Jansath Road Muzaffarngar GSTIN/UIN : 09AABCR1065J1ZC State Name : Uttar Pradesh, Code : 09	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Plastics Kachara	391590	23,010.000 KG				
	Total		23,010.000 KG				

E. & O.E

HSN/SAC	Taxable Value
391590	
Total	

Tax Amount (in words) : NIL

Company's PAN : AABCR1065J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for KK Duplex & Paper Mills Pvt.Ltd

Authorised Signatory

This is a Computer Generated Invoice

1220

HAZARDOUS WASTE
STORAGE ROOM

1221

2/8/24

SHRI VEER BALAJI
PAPER MILL

GSTIN : 09ADTFS1395N1Z0

To,

DATE: 29/02/2024

Chief Environment Officer (circle -3)

Building No-Tc-12v Vibhuti Khand

Gomti Nagar Lucknow Uttar Pradesh – (226010)

Subject: Ref. No.: 1208/ O.A.N. 744/ Mohrram Ali/ 2024 Dated 27.02.2024 in reference to compliance with

Dear Sir,

As per above subject we thankfully received your letter on dated 27.02.2024, we are informing to you through your office, in which Industry has received the order in shape of described Action Plan on Different Points.

The detail of compliance report of Action Plan are as under:-

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All Industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent granted. (ETP Flow Chart Attached)
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	We are using bio fuel in Boiler and it is not harmful for environment. We are collecting fly ash in our plot, Khasra No.335/1. We will be take a contract within few days with cement plant or brick manufactures.
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Sheetala Waste Management Project which is an authorized recycler. Sent waste on regular basis and maintain proper record and logbook for same.
Al the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPCCB.
Plastic Waste Management	
The Industries should make direct agreement/ Contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The Industries have made direct agreement / contract with the PW processor DEW RESOURCE MANAGEMENT to insure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as Well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report or the same to the UPPCB.

Village Tigri, Bhopa Road, Muzaffarnagar-251 001 (U.P.)
Phone : +91 7617507878, +91 9411816885
E-mail : paper.veerbalaji@gmail.com

SHRI VEER BALAJI
PAPER MILL

GSTIN : 09ADTFS1395N1Z0

Unit should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal or plastic waste in our premises.
The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied. Agreement copies attached.
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We shall apply shortly and inform department for the same.

The Company wants to make you sure that we will inform you after by working on Action Plan within the given time period.

Copy to c.c

The Regional Officer

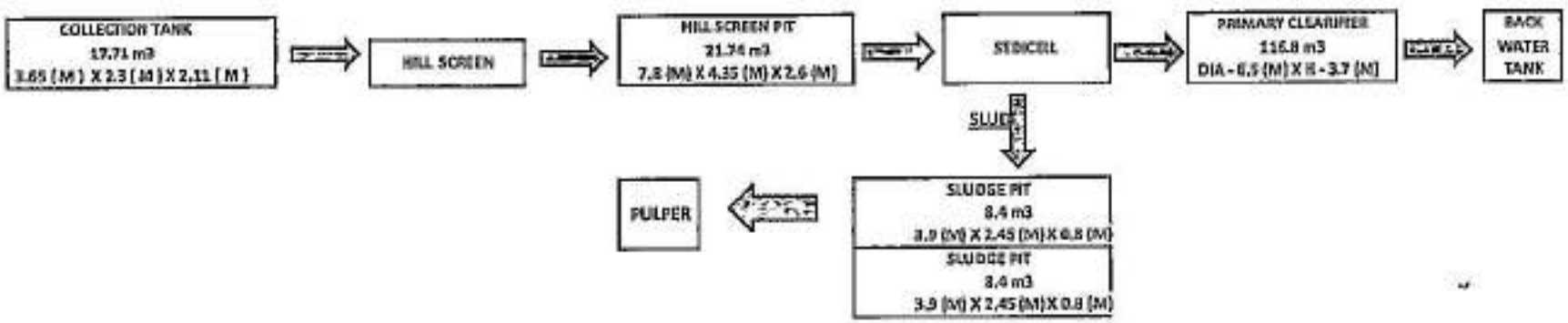
Uttar Pradesh Pollution Control Board

Muzaffarnagar (Uttar Pradesh)

PAPER MILLS ... MUZAFFARNAGAR ... SHRI VEER

Village Tigri, Bhopa Road, Muzaffarnagar-251 001 (U.P.)
Phone : +91 7617507878, +91 9411816885
E-mail : paper.veerbalaji@gmail.com

ETP FLOW DIAGRAM



1223

SHRI VEER BALAJI PAPER MILLS

INDIA NON JUDICIAL

IN-UP39943407703S0V

Government of Uttar Pradesh

e-Stamp

DALCHAND ... GAUR
ACC No. UP1...
Licence No. ...
Civil Court, Ghaziabad
Mob No. 9...

Certificate No.	:	IN-UP39943407703S0V
Certificate Issued Date	:	11 Oct 2023 05:02 PM
Account Reference	:	NEWIMPACC (SV)/ up1408750/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN UPUP1408750475519313584232V
Purchased by	:	SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHEETALA WASTE MANAGEMENT PROJECT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AGREEMENT

This agreement made on this Day 06th NOVEMBER 2023 between M/S SHRI VEER BALAJI PAPER MILLS, a partnership firm having its plant located at Village Tigri, Bhopa Road, Muzaffarnagar, U.P. 251308 thereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

SHRI VEER BALAJI PAPER MILLS

PARTNER

Sheetala Waste Management Project
Authorised Signatory

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AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 782, Gun Plaza, Main G.T. Road, Lal Kuan, Ghaziabad Badh Nagar, Uttar Pradesh 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E Waste (Management) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as" SECOND PART "which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the field of Paper Manufacturing and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at Village Tigri, Bhopa Road, Muzaffarnagar, U.P. 251308 is enclosed herewith marked as Annexure I.

AND WHEREASthe SECONDPART' hasrepresented and assured to First Part that it's Facility D-26 & D-37, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

SHRI VEER BALA JI PAPER MILLS

PARTNER

Sheetala Waste Management Project
Authorised Signatory

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4 FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

a In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.

b Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5 The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solutions that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6 SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board

7 Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule timely logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.

a FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.

b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.

c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.

d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/HDPE/Leak proof Bags and kept at the storage place under cover.

a. Container/Bags weight will also be added to the total weight of the material.

9 FIRST PART is responsible to segregate / store / accumulate / fill / load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.

a The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

SHRI VEER BALAJI PAPER MILLS

PARTNER

Shreeja Waste Management Project
Authorised Signatory

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11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out Hazardous Wastes from the premises of the First Part

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post disposal period shall remain vested at the responsibility of FIRST PART

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.

    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART & SECONDPART shall indemnify and keep indemnified each others at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, these present witnessed and it is hereby declared and agreed by and between the Parties as follows -

A.1 This agreement is valid for Five Years from 06-11-2023 to 05-11-2028 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Air / Water Consent under Section 25/26, 21/22 of the Water Act, 1974 & Air Prevention and Control of Pollution with Ref No. ATTACHED. The consent is valid from ATTACHED.
b. The PAN Number of First Part is ADTFS1395N
c. The GST Registration Number of First Part is: 09ADTFS1395N1Z0

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms

A.4 If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by

SHRI VEER BALAJI PAPER MILLS

PARTNER

Shree Waste Management Project Authorised Signatory

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FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A5 The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard

A6 FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force

a The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI, (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A7 SECOND PART reserves the right to cancel this Agreement if FIRST PART fail/refuses to pay the bill/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I A Notice period of maximum fifteen (15) days will be allowed from the date of submission of Invoice If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement

A8 This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto

A9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A 10- EitherPart shall have the right toterminate this Agreement upon giving 30 days written notice to the OtherPart with a reasonable cause and mutually agreed by both the parties.

A11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECONDPART The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar, India The arbitral award, including interim awards, if any, shall be final and binding upon both parties

A13 - Subject to the provisions of the foregoing clause, FIRST PART and SECONDPART mutually agree that the courts of Gautam Buddha Nagar alone, to the exclusion of any other, shall have the jurisdiction

SHRI VEER BALAJI PAPER MILLS

PARTNER

Uttar Pradesh Waste Management Project Authority Signatory

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This Agreement is signed on this day, 06th NOVEMBER 2023 at Gautam Buddha Nagar, UP-201001.

For SHRIVEER BALAJI PAPER MILLS

Director/Partner/Authorized Signatory

For Sheetala Waste Management Project

Director/Partner/Authorized Signatory

Witnesses:
1 Name Amit Gupta

Phone 9068310683

Email Id: SHRIVEERBALAJIPAPERMILLSPC@GMAIL.COM

Witnesses:
1. Name AMAN SAINI
9310404939 /
8755388591

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ANNEXURE-I

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/S. SHRI VEER BALAJI PAPER MILLS) and SECOND PART- SHEETALA WASTE MANAGEMENT PROJECT on 06th NOVEMBER 2023.

A lifetime membership fees of SWMP is INR 14,500 plus (+) GST (18%) will be applicable.

Quarterly charges are Rs 3400/- + GST 18%. Member have to ensure one lifting per quarter (90 Days), and Disposable charges or quarterly charges whichever higher is applicable.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates
1.	HW MS/PVC Oil. Drums /Barrels 220 liters	TBA	Rs.3800/- (Three Thousand Eight Hundred Only Per Drum) + GST 18%
2.	E-Waste (Electrical/Electronic i.e. Desktop, Laptop, Monitor, CPU, UPS, (Recyclable & in good condition having proper power supply, Memory, mother board ,connections, DVD Drive etc)	TBA	Rs.18 Per Kg + GST 18%
3.	HW MS/PVC EMPTY Drums/Barrels 220 liters	TBA	Rs 500/- (Only Per Drum + GST 18%
4.	Waste Battery (Without Water & Sludge)	TBA	Rs.40/- Per Kg + GST 18%

* Used Oil drum will be without water and sludge.

Sheetala Waste Management Project Authorised Signatory

SHRI VEER BALAJI PAPER MILLS

PARTNER

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Category B Disposal Charges (Payable By SHRI VEER BALAJI PAPER MILLS)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable : Cotton waste, Oil Soaked Cotton, Gloves, etc	TBA	Rs.12/KG + GST (18%)
2.	E-waste Segregation and Dismantle	TBA	Rs.17/KG + GST (18%)
3.	Process Sludge / Chemical Sludge	TBA	Rs.12/KG + GST (18%)
4.	Waste Coolant / Oily Sludge	TBA	Rs.13/KG + GST (18%)
5.	DG Set Oil / Air Filters	TBA	Rs 30- Per piece + GST (18%)
6.	Waste Containers 1-20 Ltr	TBA	Rs.08/KG + GST (18%)
7.	Transportation	----	As Actual

Transportation and Loading in the scope of First Part.

- PAYMENT TERMS
The Customer shall make Full Payment within 15 days

SHRI VEER BALAJI PAPER MILLS

PARTNER

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TERMS & CONDITIONS

a FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunnybags seals to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will always added in the weight of total Hazardous Waste/Non-Hazardous Waste and these are not an returnable basis.

b The transport charges are subject to revision if fuel prices are increased or decreased by Government.

c Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PARTY as per Rules.

d Payments shall be made through Cheque/NEFT/RTGS.

e There shall be NO goods / waste sent or given by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

SHRI VEER BALAJI PAPER MILLS

PARTNER

Shreeji Waste Management Project
Authorised Signatory

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INDIA NON JUDICIAL

IN-UP65992640900051V

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP65992640900051V
Certificate Issued Date	:	30-Nov-2023 12:07 PM
Account Reference	:	NEWIMPACC (SV)/up14323304/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14323304077452024624233V
Purchased by	:	SHRI VEER BALAJI PAPER MILL
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHRI VEER BALAJI PAPER MILL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHRI VEER BALAJI PAPER MILL
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

MOHD. SALMAN (SV) ACC CODE-UP14323304

Memorandum of Understanding
Between

Shri Veer Balaji Paper Mills
&
Dew Resource Management

for Pre-processing of the Plastic Waste

This Memorandum of Understanding ("MOU") entered into on this 30th day of Nov. 2023

Between

Dew Resource Management, a partnership firm and having its registered office at 5-36/6 and 5/36/5 part, Prashanthi Nagar, IDPL, Kukatpally, Medchal –Malkajgiri, Hyderabad – 500072, Telangana (hereinafter known as "DRM")

And

Shri Veer Balaji Paper Mills, a partnership firm and having its registered office at Village-Tigri Bhopa Road Muzaffarnagar,251308 UP (hereinafter known as "SVBPM")

For DEW RESOURCE MANAGEMENT

PARTNER

SHRI VEER BALAJI PAPER MILLS

PARTNER

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DRM and SVBPM shall be collectively addressed as "the parties" herein after in this MOU.

WHEREAS SVBPM is in business of manufacturing paper boards and specialty papers at its plant situated at Village- Tigri Bhopa Road Muzaffarnagar,251308, UP (hereinafter referred as SVBPM's Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing & utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by SVBPM at its manufacturing plant located 1827/1, 1829/1, 1830/1, & 1831/1, Sujru, Pargana Arihant Lane, Behind ITI, Meerut Road, Muzaffarnagar, UP – 251003 (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, SVBPM and DRM have agreed that DRM shall provide the services which include Transportation, weighment, unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions here in contained, the parties agree as follows:

1. <u>General Responsibilities of the Parties</u>

1.1. SVBPM shall arrange transportation and pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.

1.2. DRM shall arrange for weighment, testing for conformance, unloading and storage and Pre-processing of Plastic Waste.

For DRM RESOURCES MANAGEMENT

PARTNER

SHRI VEER BALAJI PAPER MILLS

PARTNER

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1.3. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.

1.4. In the event DRM is in receipt of the consignment from SVBPM plant, that does not conform to specifications as per **Annexure-1**, then both the parties shall discuss in order to arrive at a solution with respect to Pre-processing of that consignment at the DRM's Processing plant.

1.5. In case DRM is in receipt of any consignment that **contains banned items** as per **Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to SVBPM within 24 hrs of the receipt of consignment at DRM's Processing plant and SVBPM shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.

1.6. The risks and liability associated with the Plastic Waste shall lie with SVBPM till the Plastic Waste consignment delivered by the SVBPM is accepted by DRM.

1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.

1.8. DRM and SVBPM shall intimate to the **concerned authorities** and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

1.9. SVBPM shall deliver 10 Tons minimum quantity per month.

2. <u>Term & Termination</u>

2.1. This MoU shall be valid for a period of ~~3 (three)~~ 1 Year years from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreed terms and conditions.

2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach with in the notice period, then the other Party shall have the right to terminate this MOU with immediate effect.

2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.

2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

...RY RESOURCES MANAGEMENT

PARTNER

SHRI VEER BAJAJI PAPER MILLS

PARTNER

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3. Certificate of completion of Pre- processing

DRM shall at the beginning of each month during the term of this MoU, issue to the SVBPM the "Certificate of Completion of Pre-Processing" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

4. Service Charges and Payment Terms

4.1. Unloading and processing charges against Plastic waste supplied by SVBPM to DRM will be charged 500 Rs. Per ton.

4.2. DRM's Weighment is final for Invoice preparation

4.3. DRM shall raise the Digital invoice on last day of every month and the same shall be processed by SVBPM within 15 days from the receipt of Digital Invoice.

The MOU shall be executed simultaneously in two (2) counterpart originals, but shall nevertheless together constitute one and the same instrument.

SIGNED AND DELIVERED for and on behalf of

Shri Veer Balaji Paper Mills, by the hand of its authorized signatory,

SHRI VEER BALAJI PAPER MILLS

Signature

PARTNER

In the presence of:

1. _____
Signature of Witness 1,

Amit Gupta
(Name of Witness 1)

2. Sanchit Tyagi
Signature of Witness 2,

Sanchit Tyagi
(Name of Witness 2)

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Dew Resource Management, by the hand of its authorized signatory,

For DEW RESOURCES MANAGEMENT
Signature

In the presence of:

1. _____ Vikas Verma
Signature of Witness 1, (Name of Witness 1)

2. _____ Laxmi Rawat
Signature of Witness 2, (Name of Witness 2)

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Annexure 1

1. Waste Material Specifications- Plastic Waste (as received analysis)

Components	Plastic Waste
Moisture	<50%
Foreign Material	Free from wire, stone, and Municipal waste
Size in MM	< 250 mm

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Annexure 2
List of Banned Items

The Plastic Waste dispatched by SVBPM's Manufacturing Plant to the DRM's Processed Plant shall not contain following items that are in the banned item list of DRM for processing.

- Anatomical Hospital Wastes & Bio-medical Wastes
- Electronic Scrap & Entire Batteries
- Explosives
- High-concentration Cyanide Wastes
- Mineral Acids
- Radioactive Wastes
- Any waste which is declared Hazardous Waste

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ANNEXURE 3

Format for Certificate of Pre-processing



Issued to:

Reference:

Date:

This is to certify that we have received the following quantities sent by M/S. SVBPM at our processing site Muzaffarnagar, UP and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)

Vehicle wise receipt details are as under.

Date	Vehicle No	Company/ Firm Name	State	Location	Material name	Qty (MT)
					TOTAL	

For DEW RESOURCE MANAGEMENT

Director/ Authorized Signatory

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नं/31/24

GSTIN No.: 09ACDPG3968J1ZA
E-mail : shaktikraft@gmail.com

Shakti Krafts & Tissues

(Manufacturer of Kraft Paper)

सेवा में

दिनाँक :– 01.03.2024

श्रीमान क्षेत्रीय अधिकारी
उ0 प्र0 प्रदुषण नियन्त्रण बोर्ड
मुजफ्फरनगर

विषय–मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश एवं ओ0ए0 संख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 12.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

निवेदन करना है कि उपरोक्त विषयक व सदर्भ संख्या 208/ओ ए न0 744/मोहर्रम अली/2024 दिनांक 27.02.24 के अनुपालन हेतू उद्योग द्वारा समय बद्ध निर्देशो को निम्नवत पूर्ण किया जायेगा।

(a) वेस्ट वाटर मैनेजमेन्ट–

उद्योग पूर्णरूप से जीरो लिक्वड डिस्चार्ज पर है उ0प्र0 प्रदूषण नियन्त्रण बोर्ड द्वारा निर्देशित सभी नियमो का पूर्ण अनुपालन किया जा रहा है। (CPPRI) सहारनपुर द्वारा वैक वाटर जाँच रिर्पोट संग्लन हैं।

(b) फलाई ऐश मैनजमेन्ट–

उद्योग मे उत्सर्जित फलाई ऐश का निस्तारण उद्योग के समीप लो लैन्ड परिसर मे जिसकी बाउन्ड्री वाल की गयी है किया जा रहा है। उद्योग मे अधिकाशं तया खोई व सूखी पत्ती जैसे बायोमास फ्यूल का प्रयोग किया जाता है इस कारण ईट भट्टे निर्माता व सिमेंट ब्रिक निमार्ता उद्योग की फलाई ऐश का उपयोग नही करना चाहते है उद्योग द्वारा उक्त से फलाई ऐश को निस्तारण का अनुबन्ध करने का प्रयास किया जा रहा है इसे एक माह भीतर पूर्ण करने का प्रयास किया जायेगा।

(c) हैजारडस वेस्ट मैनजमैन्ट–

हैजारडस वेस्ट के डिस्पोजल हेतू शीतला वेस्ट मैनजमैन्ट नोएडा से उद्योग द्वारा अनुवंध किया गया है, जिसकी क्वार्टरली रिर्पोट उद्योग द्वारा उ0प्र0 प्रदूषण नियन्त्रण बोर्ड को भेजी जा रही है।

नेशनल हैजारडस वेस्ट ट्रैकिंग सिस्टम का सर्वर डाऊन होने के कारण रजिस्ट्रेशन नही किया जा सका है। सर्वर के सही कार्य करने पर तुरंत रजिस्ट्रेशन किया जायेगा।

क्रमशः 2

GSTIN No.: 09ACDPG3968J1ZA
E-mail : shaktikrafi@gmail.com

Shakti Krafts & Tissues

(Manufacturer of Kraft Paper)

(d) प्लास्टिक वेस्ट मैनजर्मेन्ट–

उद्योग द्वारा प्लास्टिक वेस्ट के डिस्पोजल के लिये उद्योग परिसर मे उ0प्र0 प्रदूषण नियंत्रण बोर्ड की अनुमति से 36 टन प्रतिदिन क्षमता का बायोमास गैसीफायर लगाया गया है। उद्योग में प्रतिदिन उत्पादन का 1 से 1.5 प्रतिशत प्लास्टिक वेस्ट का उत्सर्जन होता है

जिसे उद्योग परिसर मे एक सुरक्षित स्थान पर एकत्र करके ग्रीष्म काल मे बायोमास गैसीफायर द्वारा सुरक्षित रूप से निस्पादित किया जाता है। प्लास्टिक वेस्ट उत्सर्जन की लागबुक बनायी गयी है। प्रतिदिन प्लास्टिक उत्सर्जन का रिकोर्ड लागबुक मे रखा जा रहा है जिसे कर्वाटली उ0प्र0 प्रदूषण बोर्ड को भेजा जायेगा।

उद्योग परिसर मे एक अलग स्थान प्लास्टिक वेस्ट के लिये सुरक्षित किया गया है

उद्योग मे लगाया गया बायोमास गैसीफायर उ0प्र0 प्रदूषण बोर्ड लखनऊ से अनुमोदित है।जिसका उद्योग द्वारा प्लास्टिक वेस्ट के निस्तारण के लिये उपयोग किया जा रहा है।

धन्यवाद

वास्ते

शक्ति क्राफ्ट एंड टिशूज़

प्रोपराइटर /अधिप्रतिनिधि

केन्द्रीय लुग्दी एवं कागज़ अनुसंधान संस्थान
Central Pulp & Paper Research Institute
भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत
An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India
(सोसायटी अधिनियम के अंतर्गत पंजीकृत / Registered under Societies Act)
TC-8658
ISO 9001 REGISTERED

TEST REPORT

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/PE/R-32
TLR No.	:	TC865824100000011F
Date of Issue	:	23.02.2024
Sample Received On	:	06.02.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	07.02.2024 - 13.02.2024

Test Results

I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value (Sample Code)		Testing Reference Method
		36	37	
pH	--	5.66	5.68	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	3014	8102	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	39703	40251	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	31780	35360	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	19615	22213	IS 3025 (Part-44) : 2023

22/02/24

Authorized Signatory
मो० सलीम
वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Mohd Salim
Scientist-B & Dy. Technical Manager - Environment Management Division

---End of Report---

SUYASH KRAFT AND PAPERS PRIVATE LIMITED

(Formerly known as Suyash Kraft and Papers Limited)

To,

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we are doing safe disposal. We also maintain proper logbook for the same.
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat Oil & Waste Menegement Ltd. which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We have registration on NHWTS developed by UPPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/recept.	The industries have made direct agreement/ contract with the PW processor suraj plastic company to ensure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bill and end use received from the authorized plastic waste processors. We already submit the monthly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
The plastic packaging waste generated in the pulp	Agreed and complied. Agreement copies attached.

&paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category	We will apply for the EPR certificate from EPR portal for Importer category. In case not done Please write to us we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall Inform once the same is completed from our end to the department.

Authorized Signatory

INDIA NON JUDICIAL

1246

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP92313390620937V
[illegible]	:	24-Apr-2023 02:23 PM
[illegible]	:	NEWIMPACC (SV)/ up14323104/ MUZAFFARNAGAR SADAR/ UP-MIF
[illegible]	:	SUBIN-UPUP14323104790417443986633V
	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
[illegible]	:	Article 5 Agreement or Memorandum of an agreement
[illegible]	:	Not Applicable
[illegible]	:	
	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
	:	Not Applicable
[illegible]	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
[illegible]	:	100 (One Hundred only)

RENT AGREEMENT

THIS AGREEMENT made on this 26 April 2023 between (M/s. Suyash Kraft & Papers Ltd, a Company incorporated under Company Act (CIN No. U21093UP2003PLC028070), having its registered and its Plant located at village Vehalana , Meerut Road , Muzaffarnagar. (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata 672, Tahsil Akbarpur, Village Kumbhi, NH-2, Akbarpur Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18 Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the

For Suyash Kraft & Papers Ltd.

Director

For Bharat Oil & Waste Management Ltd.

Director

Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as 'SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of Absorbent Kraft Paper.and during the said process/ activites different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located Village- Vehalana ,meerut road, muzaffarnagar AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby Declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2 Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3 SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4 SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5 FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow

Director

For Suyash Kraft & Papers Ltd.

Director

Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6 FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7 FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8 FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9 FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10 The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

For Bharat Oil & Waste Management Ltd.

Director

11 FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/Declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13 The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15 FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of Fifteen (15) MT.

17 First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18 FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

For Bharat Oil & Waste Management Ltd.

Director

19 This Agreement is valid for a period of five (5) years from date of signing this agreement.

20 FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21 If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22 The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23 The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI), (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24 SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25 Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26 Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the

For Bharat Oil & Waste Management Ltd.

Director

handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27 This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28 This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29 This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30 Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31 If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32 Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33 It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34 Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35 Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

For Bharat Oil & Waste Management Ltd.

Director

For [illegible]

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37 SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No.2849 Dated 16/6/2018 valid till16/06/2023.(copy attached), and has valid unexpired Consent to Operate under Air Act No.67458 Dated 01/01/2020 valid till 31/12/2024 and water Act No.67446. Dated 01/01/2020 valid till 31/12/2024(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 26April 2023 at New Delhi.

For Suyash Kraft & Papers ltd.

For Suyash Kraft & Papers Ltd.

Director

By its authorized Signatory
Name & Designation

Witnesses:
1. Vijay singh (Genral maneger)
(Mobile 9837790593)

2. Digvijay(ETP maneger)
(Mobile 9058986778)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/Bharat Manglani)

1. _____
(Name and Address)

2. Sandeep Kumar 9717700119
(Name and Address)

Sandeep.kumar@bharatoil.com

Name
GST No.09AAHCS7521G1Z7
PAN No. AAHCS7521G
Phone. 9058988778
Email. paperskpl@gmail.com
MSME:-UP-58-0001363

For Suyash Kraft & Papers Ltd.

Director

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between **Suyash Kraft & Papers Ltd.** And Bharat Oil & Waste Management Ltd on date 26 April 2023.

First part has already paid AN AMOUNT OF Rs. 15,000/- plus, application GST @ 18%, Total Rs. 17 700.!- to second part TOWARDS Non-Refundable Lifetime Membership Deposit for each location which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per Year without any extra charges."

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous / Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1	Used Oil	Sch I - 5.1		Rs.2000/- (Two Thousand only) per drum
2	HW Empty Barrels 210 liters	Sch I - 33.1		Rs.300/-(Three Hundred) per drum
3	Industrial Battery			Rs.20/-kg(Twenty Rs only)/-kg

Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost.

a. Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge.
b. Less Than 210 Liter used oil BOWML will not pay to first part.
c. Quoted rated are inclusive of GST. With container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Name of Hazardous Wastes as per SPCB Authorisation of Industry	Category as per Authorisatio	Quantity/ Annum (Specify Kg	Second Part Rates

For Bharat Oil & Waste Management Ltd.

Director

For Suyash Kraft & Papers Ltd.

Director

		under HW Rules or E-Waste Rules	Liter, MT, No)	
1	Oily Cotton Waste, Oily Sludge		150kg	Rs. 20.00 per Kg (Rupees Twenty per kg only)
2	Broken Needle , blade , cutter and sharps tools			Rs.6.00 per kg (Rupees Six Per kg Only)
3	Empty Containers		2	Rs. 18.00 per Kg (Rupees Eighteen per kg only)
4	Filters		2	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
6	CFL/Tube lights, Chokes, Capacitors, wires (E-waste & landfilable) Printers, batteries, Cartage, Mouse, Key board, CPU, Chargers,		60kg	Rs. 22.00 per Kg (Rupees Twenty Two per kg only)
7	ETP Sludge			Rs.6.00 per kg (Rupees Six Per kg Only)
8	Transport			As Per Actual

- Quoted Rates are exclusive of all taxes;

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

a) A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.

For Bharat Oil & Waste Management Ltd.

Director

For Sujash Khanna Papers Ltd.

Director

f) FIRST PART shall deliver their waste at SECOND PART Sahibabad Plant/ Kanpur dehat at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.

g) The transport charges are subject to revision if fuel prices are increased or Decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to Declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

For Bharat Oil & Waste Management Ltd.

Director

For Sujata Resins & Papers Ltd.

Director

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Decroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as Decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Sujash Kraft & Papers Ltd.

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

ANNEXURE–B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 26 april 2023.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Suaysh Kraft & Papers. Ltd.

For Suaysh Kraft & Papers Ltd.

Director

(First Part)

For Bharat Oil & Waste Management Ltd &
Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20992/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2023

Dated :12/07/2023

To,

M/s SUYASH KRAFT AND PAPERS LTD

Village-Vehalana,Meerut Road, Muzaffarnagar-251001,MUZAFFARNAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20992 and 12/07/2023 .
2. Reference of application (No. and date) 21369545 and 02/06/2023 .
3. Mr BHUVNESH GUPTA of M/s SUYASH KRAFT AND PAPERS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at VILLAGE-VEHALANA, MEERUT ROAD, DISTRICT-MUZAFFARN .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULES I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULES I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.2 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULES I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.0750 MT/ANNUM

1. The authorization shall be valid for a period of 11/07/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.07.24 15:54:13 +05'30'

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.07.24 15:54:35 +05'30'

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.07.24 15:54:06 +05'30'

of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.07.24 15:54:54 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.07.24 15:55:02 +05'30'

CEO/EE, I/C Circle

Bharat Oil (n-35

1263

Since 1978

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001:2000

21st CENTURY

MEMBERSHIP CERTIFICATE

M / s. Suyash Kraft & Papers Ltd.

Village - Vehalana, Meerut Road, Muzaffarnagar-251003, UP

is a registered member of our facility

BOWML/K/2876/18

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2876/18

Expiry Date : April 12, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Soni Singh
Admin & Coordinator
sales@bharatoil.com
Digitally Signed By:Soni Singh
Date: 2023-04-12 09:58:08
IP: 49.36.178.142
ID: DjkLEBVmhoqs6oJfVAmi
Click here to Evverify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2023-04-12 10:04:44
IP: 49.36.178.142
ID: sHw/ToXe1X+0kdYDiYh1vA==
Click here to Everify

Authorized Signatory

21st CENTURY

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Makimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

1264

FORM 6.
[See rule 19]

E-WASTE MANIFEST

S.No.: 9937

1 Occupier's Name & Mailing Address (including Phone No. and email)	
2 Sender's Authorization No. If applicable	
3 Manifest Document No.	0 2 5 , Dt 30/12/22
4 Transporter's Name & Address (including Phone No. and email)	Parking Cell
5 Type of Vehicle	(Truck / Container / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP12 CT 3844
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP 201010 Tel.: 0120-4167924, E-mail: sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Laksar Road, Roorkee - 247664 UK Tel.: 0887420764, E-mail: sales@bharatoil.com.	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 6/2, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP. Tel.: 0512-2205295, E-mail: sales@bharatoil.com
9 Receiver's Authorization No. if applicable	(I) 71167123EW20687126
(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233	(III) 186072UPPCB/Kanpur-Dehat-(UPPCBRO)/CTO/bom/Kanpur Dehat/2023

10 Description of E-Waste

Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
Mixed		4.225K						

11 Name and Stamp of Sender (Manufacture or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)
Signature :
Month 12 Day 30 Year 2022

12 Transporter Acknowledgement of Receipt of E-Waste
Name & Stamp :
Signature :
Month 12 Day 30 Year 2022

13 Receiver* (Colection Centre or Reburbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (*As Applicable)
Name & Stamp :
Signature :
Month 12 Day 30 Year 2023

CODE	E WASTE TYPE (I)	CODE	E WASTE TYPE (II) Information Technology and Telecommunication Equipment	CODE	E WASTE TYPE
ITEW1	Server CPU: Mainframes, Minicomputers	ITEW10	Facsimile	ITEW18	Tablets, I PAD
ITEW2	PC: Desktop (CPU Input & Output Device)	ITEW11	Telex	ITEW19	Printers
ITEW3	PC: Laptop (Laptop - Input & Output Device)	ITEW12	Telephones	ITEW20	Scanners
ITEW4	PC: Notebook Computers	ITEW13	Pay Telephones	ITEW21	Routers
ITEW5	PC: Notepad Computers	ITEW14	Cordless Telephones	ITEW22	GPS
ITEW6	Printers including Cartridges	ITEW15	Cellular Telephones	ITEW23	UPS
ITEW7	Copying Equipment	ITEW16	Answering Systems	ITEW24	Inverter
ITEW8	Electrical and Electronic Typewriters	ITEW17	Products or Equipment of Telecommunication	ITEW25	Modems
ITEW9	User Terminals and Systems	ITEW18	GPS	ITEW26	Electronic Weighing Devices

P.T.O.

1265

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy for SPC

S.No.: 83370

Occupier's Name & Mailing Address (including Phone No. and email)	SUVASH KRAFT & PAPERS LTD. Sunil MUZAFFARNAGAR
2 Sender's Authorization No.	
3 Manifest Document No.	027 Dt 30/12/2023
4 Transporter's Name & Address (including Phone No. and email)	Party - Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP12 CT 3844
8 Receiver's Name & Mailing Address (including Phone No. and email)*	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 9899695 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi V Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028	(III)177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2 Valid Upto: 31/12/2027
10 Waste Description	Cotton waste / waste oil
11 Total Quantity, No. of Containers	5.740 K m³ or MT 44 Kg ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accura described above by proper shipping name and are categorised packed, mark and labeled, and are in all respects in proper condition for transport by r according to applicable national government regulations.
Typed Name & Stamp : SUVASH KRAFT & PAPERS LTD. Sunil MUZAFFARNAGAR	Signature : Ratan
	Month 12 Day 30 Year 2023
15 Transporter Acknowledgement of Receipt of Waste	Month 12 Day 30 Year 2023
Typed Name & Stamp :	Signature :
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month 12 Day 30 Year 2023
Typed Name & Stamp : Bharat Oil & Waste Management Ltd.	Signature :

Waste Generated & Dispatch Chart

S No	Date	Opening(Kg)	Waste Generate(Kg)	Dispatch(Kg)	Stock(Kg)
1	01.01.2024	13872	1451		15323
2	02.01.2024	15323	1442		16765
3	03.01.2024	16765	1449		18214
4	04.01.2024	18214	1515		19729
5	05.01.2024	19729	1505		21234
6	06.01.2024	21234	1347		22581
7	07.01.2024	22581	1430		24011
8	08.01.2024	24011	1579	9890	15700
9	09.01.2024	15700	1503		17203
10	10.01.2024	17203	1310		18513
11	11.01.2024	18513	1456		19969
12	12.01.2024	19969	721		20690
13	13.01.2024	20690	1536		22226
14	14.01.2024	22226	1609		23835
15	15.01.2024	23835	1419		25254
16	16.01.2024	25254	1459		26712
17	17.01.2024	26712	1408		28121
18	18.01.2024	28121	195		28316
19	19.01.2024	28316	876		29191
20	20.01.2024	29191	1524		30716
21	21.01.2024	30716	1549	10430	21835
22	22.01.2024	21835	1574	16860	6549
23	23.01.2024	6549	1433		7982
24	24.01.2024	7982	841		8823
25	25.01.2024	8823	996		9819
26	26.01.2024	9819	1496		11315
27	27.01.2024	11315	1462		12776
28	28.01.2024	12776	1439		14216
29	29.01.2024	14216	1535		15751
30	30.01.2024	15751	1441		17192
31	31.01.2024	17192	1630	9870	8952
			42130	47050	

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP64399660710907V
Certificate Issued Date	:	21-Mar-2023 02:20 PM
Account Reference	:	NEWIMPACC (SV)/ up14323104/ MUZAFFARNAGAR SADAR/ UP-MUF
Unique Doc. Reference	:	SUBIN-UPUP14323104226782072425591V
Purchased by	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SUYASH KRAFT AND PAPERS LTD VAHALNA MEERUTROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

CO- PROCESSING AGREEMENT

BETWEEN

SUYASH KRAFT & PAPERS LTD

MEERUT ROAD , MUZAFFARNAGAR (U.P.)

AND

SURAJ PLASTIC COMPANY

KHASRA NO.-360, MANGLORE LANDHORA ROAD

TEHSIL ROORKEE , DISTT.-HARIDWAR (U.K.)

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO.

Authority Seal

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AGREEMENT NO.: SKPL/SPC/01/23-24

AGREEMENT DATE:-01/04/2023

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO

Prop.

This Co-Processing Agreement (hereinafter referred to as the "**Agreement**"), is made and entered in 01st APRIL 2023.

By and Between:

SUYASH KRAFT & PAPERS LIMITED., a company incorporated under the provisions of the Companies Act, 1956 having its Registered Office at VILLAGE VEHLANA,MEERUT ROAD,MUZAFFARNAGAR,UTTARPRADESH-251003(CIN- U21.093UP2003PLC028070 (hereinafter referred to as "**SKPL**", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Managing Director AMIT MITTAL, of the One Part.

And

Suraj Plastic Company, a proritership firm having its Office at Kh No. 360, Manglore Lanohora Road, Near Eid Gah, Tehsil Roorkee-247664 Dist. Haridwar (U.K.) (hereinafter referred to as the "**SPC**", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Proprietor Shahrukh Khan S/o Shri Shamshad Khan,R/o 128,Pathanan,Landhora,Haridwar.Adhaar No-870874736115 of the Other Part.

SKPL and SPC are collectively referred to as "**Parties**" and each individually as "**Party**".

RECITALS:-

A. **WHEREAS, SKPL** is engaged in the business of Manufacturing of Absorbent Kraft Paper and has its Manufacturing Plant located at VILLAGE, VEHLANA,MEERUT ROAD,MUZAFFARNAGAR,UTTARPRADESH-251003

B. **WHEREAS,** during the course of its manufacturing process, **SKPL** generates some waster materials like Plastic Waste and has to dispose of the said waste materials produced at SKPL's above said Manufacturing Plant and these Waste Materials do not amount to and/or are not classified as hazardous waste by the state pollution control board/competent authority.

C. **WHEREAS,** SKPL is in the search of an economical and environment friendly method to dispose of the waste materials:

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO.

Prop.

D. **AND WHEREAS,** Suraj Plastic Company is the business of Plastic Recycle Services and has represented to SKPL that it has the capability to co-process the waste materials in an environment friendly manner.

E. **AND WHEREAS,** the Parties have decided to enter into this Agreement which records the terms on which SKPL shall deliver the waste materials to Suraj Plastic Company and Suraj Plastic Company Recycle the Waste Materials, accordingly to Uttarakhand Environment Protection & Pollution Control Board Norms.

F. The Recycle of waste materials at Suraj Plastic Company Plant shall be subject to each Party obtaining all statutory clearances, consents, no objection certificates, writings and confirmations as may be applicable from various authorities for the said purpose under various Central and State Legislatures including but not limited to Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

NOW THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, do hereby agree as follows:-

1. DEFINITIONS:-

1.1	**"Waste Materials/Waste Materials of SKPL"** shall mean the following waste materials generated at the Manufacturing Plant of SKPL, that is: (1) Plastic Waste. These Waste Materials do not amount to and/or are not classified as hazardous waste by the state pollution control board/competent authority. It does not include materials that form part of the Banned items.

2. EFFECTIVE DATE:-

2.1	This Agreement shall come into effect from 01.04.2023on the day when the last of the Parties to this Agreement sign this Agreement. The date mentioned in the execution page of this Agreement by the last of the Parties to this Agreement shall be the effective date of this Agreement. **("Effective Date").**

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO

3. SCOPE OF AGREEMENT:-

3.1 From the Effective Date and for the duration of the Term SKPL shall transfer and deliver to Suraj Plastic Company the following Waste Materials.

3.1.1 Monthly Generated Quantity of Waste Materials as shown herein below:-

Sr. No.	Waste Type	Monthly Generated Quantity (tonnes)	Remark
1.	Plastic Waste	30 MT per month Approx	Quantity maybe varry as generated in SKPL

3.2 After Delivery of the Waste Materials to Suraj Plastic Company, , Suraj Plastic Company shall Recycle the Waste Materials in accordance with the terms of this Agreement.

3.3 The transfer and Delivery of Waste Materials to Suraj Plastic Company's Plant shall be free of all costs to Suraj Plastic Company and with zero invoice values to Suraj Plastic Company.

3.4 The responsibility of transferring and delivering the Waste Materials to Suraj Plastic Company Plant by transporters shall be at the risk, cost and liability of SKPL.

3.5 Prior to SKPL sending the Waste Materials to the Suraj Plastic Company, it shall be the responsibility of SKPL to enquire whether the Suraj Plastic Company is operational or is under shut down for maintenance.

For SURAJ PL...

For Suyash Kraft & Papers Ltd.

Director

4. TERM:-

4.1	This Agreement shall be valid for terms at one year from the Effective Date 01.04.2023, (01.04.2023 to 31.03.2024). Upon expiry of the term hereof, this Agreement may be renewed by the Parties hereto by way of a written agreement on mutually agreed terms and conditions.

5. CO-PROCESSING CHARGES AND PAYMENT TERMS:-

5.1 In consideration of Suraj Plastic Company Co-Processing the Waste Materials, SKPL shall pay to SPC co-processing charges towards co-processing the Waste Materials at the base rate, as mentioned in the following table.

Sr. No.	Waste Materials	Base Rate (Rs./tonne)
1.	Plastic Waste	Rs. 1.00 per Kg(One Rupee per Kg) + GST as applicable

5.2 SKPL will pay the amount of bill within 7 days after receiving monthly bill issued by SPC.

5.3 Suraj Plastic Company shall issue monthly invoice to SKPL towards Recycle charges, for the Waste Materials Co-processed @ 1.00 per K.g. + GST applicable. the monthly invoice will be submitted by SPC to SKPL alongwith previous month end use certificate.

6. TRANSPORTATION OF WASTE MATERIALS:-

6.1	The Transportation of Waste Materials shall be at the risk, cost and responsibility of SKPL.
6.2	It shall be the responsibility of SKPL.

7. OBLIGATIONS OF SKPL PRIOR TO TRANSPORTATION OF WASTE MATERIALS:-

7.1	PPML shall, at its own cost, arrange to get each consignment of Waste Materials weighed at the weigh-bridge at SKPL 's Manufacturing Plant.

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO

Prop

7.2	After weighment at SKPL's Manufacturing Plant, SKPL shall issue the weigh bridge challan to waste transporter while dispatching any consignment of Waste Materials from its Manufacturing Plant to the Suraj Plastic Company Plant.
7.3	Along with the Weighment challan, SKPL shall provide to the transporter/driver all the required documents. It shall be the responsibility of SKPL to provide all documents required under the applicable law and regulations.
7.4	SKPL shall take necessary safety precautions while packing and transporting each consignment of Waste Materials.

8. TERMINATION OF AGREEMENT:-

8.1	This Agreement shall come to an end under the following circumstances:
8.2	On the expiry of the Term of the Agreement, that is One Year from the Effective Date.
8.3	By mutual agreement in writing of both Parties to this Agreement.
8.4	At the instance of Suraj Plastic Company by a notice of thirty (30) days:
8.5	If SPC has failed to remedy a breach of this Agreement within thirty (30) days of SKPL written notification to SPC of such a breach, The SKPL shall be entitled to terminate this Agreement by a further immediate notice to SPC.
8.6	Subject to the all disputed in Muzaffarnagar jurisdiction only.

9. COMMUNICATION/NOTICES: -

9.1	All daily communications to be sent to either Party shall either be sent in the English language by E-mail. Important notices in which rights and/or obligations are involved shall be sent in the English language by E-mail followed by courier service. The addresses and the E-mail address of the Parties to whom all communications and notices shall be addresses is:
9.1.1	For SUYASH KRAFT & PAPERS LTD. Mr. AMIT MITTAL (Managing Director) VILLAGE, VEHLANA, MEERUT ROAD, MUZAFFARNAGAR, UTTARPRADESH-251003 Email address of Mr. AMIT MITTAL: paperskpl@gmail.com
9.1.2	Suraj Plastic Company Mr. Shahrukh Khan Proprietor Suraj Plastic Company H.O. Suraj Plastic Co. Kh No. 360, Manglore Road, Near Eid Gah Landhura

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO.

	Town, Roorkee-247664 Email address of Mr. Shahrukh Khan: suraiplasticwastemanagementco.@gmail.com

10. END USE CERTIFICATE:-

10.1	Monthly end use certificate will be issued by Suraj Plastic Company to M/s Parijat Paper Mills Ltd. without any other cost and with in 10 days from the month end. If SPC fail to provide end use certificate, This agreement will be treat as cancel. All cost & penalty will be bear by SPC & SKPL can recover all payment mad to SPC.

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO.

Details of Party

1)	Name and Address of the Organization	:	SUYASH KRAFT & PAPER LTD VILLAGE,VEHLANA,MEERUT ROAD,MUZAFFARNAGAR,UTTARPRADESH-251003
2)	Telephone No.	:	9058988778
3)	Name, Phone No. & E-mail of Key Person for Contact	:	DIGVIJAY paperskpl@gamail.com
4)	Registered Office Address	:	VILLAGE,VEHLANA,MEERUT ROAD,MUZAFFARNAGAR,UTTARPRADESH-251003
5)	Address for Raising Invoice	:	VILLAGE,VEHLANA,MEERUT ROAD,MUZAFFARNAGAR,UTTARPRADESH-251003
6)	Nature of Business	:	Manufacturing of Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	AAHCS7521G
2)	GST NO. (*)	:	09AAHCS7521G1Z7

For Suyash Krait & Papers Ltd.

Director

For SURAJ PLASTIC CO

Details of Party

1)	Name and Address of the Organization	:	**SURAJ PLASTIC COMPANY** **KHASRA NO.-360, MANGLORE LANDHORA ROAD** **TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
2)	Telephone No.	:	7017815846, 8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Shahrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	**KHASRA NO.-360, MANGLORE LANDHORA ROAD** **TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
5)	Address for Raising Invoice	:	**KHASRA NO.-360, MANGLORE LANDHORA ROAD** **TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO

Prop.

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of
SUYASH KRAFT & PAPERS LTD., by the hand of its Managing Director,

Mr. AMIT MITTAL — 24.03.2023

In the presence of: — Signature — Date of Execution

1. Digvijay — Digvijay

Signature of Witness 1. — (Name of Witness 1)

2. — Diwakar Bajpai

Signature of Witness 2. — (Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

Suraj Plastic Company, by the hand of its Proprietor,

For SURAJ PLASTIC CO.

Mr. SHAHRUKH KHAN — 01/04/2023

In the presence of: — Signature — Date of Execution

1. Subhash — Salman

Signature of Witness 1. — (Name of Witness 1)

2. — Salman

Signature of Witness 2. — (Name of Witness 2)

For Suyash Kraft & Papers Ltd.

Director

For SURAJ PLASTIC CO.

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GSTIN: 05DHKPK0069R2ZR E.S.I.D. 2010
PAN No : DHKPK0069R TAX INVOICE
M. 7017815846, 8445561846

SURAJ PLASTIC COMPANY

DEALST IN - ALL KINDS SCRAPE SALE AND PURCHASE & MFG. ALL KIND OF PLASTIC DANA & LUMPS & PLASTIC HOUSE HOLD ITEMS
& COMPLETE PLASTIC WASTE MANAGEMENT SOLUTIONS & POLLUTIONS CONTROL BOARD & CPCB (E.P.R) UNDER TALING UNIT
OFFICE NO 360, MANGLOUR ROAD, LANDHOURA ROORKEE - 247664 HARIDWAR (U.K) | BRANCH : SALEMPUR BAHADRABAD - 249402, HARIDWAR (U.K)

Invoice No. 203 2024 GTC

Date : 31/01/2024 — BY POST —

M/s SUYASH KRAFT SCRAPER LTD.
ROAD VEHALIA MUZAFFARNAGAR
(U.P.) State Code: 09
GSTIN : BAPHC5752161ZF

Shipped to SUYASH KRAFT P.L.T.D.
Add. MUZAFFARNAGAR
State: U.P. State Code: 09
GSTIN : 09AAHCS7521G1ZF

Description of Goods	HSN Code	Qty	Rate	Amount
Dispatching charges of PLASTIC waste as per E.P.R. RULE-2016-22 AMENDED RULE-2022 JANUARY MONTH 2024.	9984	47050 Kg.	01- Per Kg	47050 —
GATE WEIGHT - VEHCLE NO —				
1. 9390 Kg. UK06CB 4672.				
2. 10430 Kg. HR58 C7882.				
3. 6860 Kg. PB10CS 7891				
4. 9870 Kg. UK17CA3058.				
Total Qty 47050 Kg				

OK

Amount in Words: Forty five thousand five hundred only

Total	47050 —
CGST@	
SGST@	
IGST@ 18%	8469 —
GRAND TOTAL	55519 —

Bank Account No. 09120200011763
Bank Name BANK OF BARODA
Branch 19 CIVIL LINES RKE
IFSC Code BARB0ROOSAH

Bank Account No: 87363070004090
Bank Name : CANERA BANK
Branch : 19, CIVIL LINES RKE
IFSC Code : CNRB0018736

Terms & Conditions
Goods once sold will be not be taken back or Exchange
Interest @ 24% will be charged on bills not cleared within 30 days.
All disputes are subject to Roorkee Jurisdiction.

White - Original for Buyer
Yellow - Duplicate for Transport
Pink - Triplicate for Assessee

Certified that the particulars given above are true and correct.
For SURAJ PLASTIC COMPANY
Auth. Signatory

31/01/2024

SURAJ
Group of Co

PLASTIC COMPANY

WASTE MANAGEMENT SOLUTION

Mob.- 7017815846
8445561846
GSTIN- 05DHKPKO069R2ZR
PAN- 05DHKPKO069R
(PCB ID : 16425)
surajplastic64@gmail.com
www.surajplastic.com

Date 01/02/024.

END – USE Certificate

To
M/s SuyashKraft & Papers Ltd.
Delhi-Meerut Road Vehalana,
Muzaffarnagar 251001 (UP)

Sub. END-USE Certificate for the Month of Jan 2024

This is to certify that we have received the Plastic Waste Material (Dry Basis) during the month of Jan 2024, which was collected by us From M/s Suyash Kraft & Papers Ltd. Muzaffarnagar 251001 (UP) as per detail given below:-

Bill No.	Date	Vehicle No.	Items	Qty.
	08-01-24	UK06CB4672	Plastic Waste (Dry Basis)	9890 Kgs.
	21-01-24	HR58C7882	Plastic Waste (Dry Basis)	10430 Kgs.
	22-01-24	PB10CS7891	Plastic Waste (Dry Basis)	16860 Kgs.
	31-01-24	UK17CA3058	Plastic Waste (Dry Basis)	9870 Kgs.
				Total - 47050 Kgs.

We hereby declare that we have recycled the above mentioned Plastic Waste (Dry Basis) into Plastic Lumps & Dana. & issued Bill No. 459 Date- 31-01-2024 Rs – 55519 in favour of M/s Suyash Kraft & Papers Ltd. regarding Disposal Charges of Plastic Waste .

For Suraj Plastic Company.

(Rubber Stamp)

CIN : U21094UP2019PTC122707

S. K. PAPER MILLS PVT. LTD.

MANUFACTURERS OF : M. G. POSTER, TISSUE & ALL SPECIALITY PAPERS

Works : 10th Km, Jolly Road, Village Dhandhera, Muzaffarnagar, U. P. - 251001
Mobile : 9810132603, 9811632603 / Email : gupta_sakar@rediffmail.com

4/8/24

To,
Regional Pollution Officer,
UPPCB
Muzaffarnagar

Ref. :

Dated. .....

Date 02.03.2024

Sub: Execution of action plan with the reference to order dt 12.01.2024 in case No. 744/2022 Moharam Ali versus State of Uttar Pradesh and case no. 277/2022 Liyaqat Ali And Others versus State of Uttar Pradesh.

Respected Sir/Madam,

With the reference to your letter no. 27.02.2024 requiring reply over execution of action plan on various matters, we are hereby by submitting you the point wise detail of action plan executed by us:

S NO	ACTION POINTS	EXECUTION DONE
a)	**Wastewater Management**	
	Q i.The Agro Based pulp and paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Ans: We have been permitted to discharge 300 KLD effluent under 25/26 of the Water Prevention and Control of Pollution Act,1974 by authorization as amended dt 05.08.2023 and we are discharging effluent within the permissible limit as and when required.
	Q ii. All Industries are required to upgrade their ETP's to meet the prescribed standards as per CTO issued by UPPCB and Action plan may be submitted.	Ans. We are newly established manufacturing unit and we had started our production on 11.10.2021 and ETP with the capacity of 1000 m3/day had been developed and installed as per standards prescribed and issued by UPPCB in CTO granted to us.
b)	**Fly-Ash Management**	
	Q i. Industries should enter into direct agreement/contract with cement or brick manufactures and maintain proper logbook records with bills/receipts to ensure safe disposal.	Ans: We are currently sending fly ash generated from our boiler to the premises of Rajaji Bricks And Tiles Industries on Bi-Monthly basis to manufacturing Bricks. We are maintaining records and bills of fly ash sent to process. We keeps all measures for safe transport and safe disposal of fly ash.
c)	**Hazardous Waste Management**	
	Q i: Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifest received from authorized recycler/TSDF operators and quarterly reports of the same	Ans: We are having agreement with M/s Sheetla Waste Management Project, Sikandrabad, Bulandshahar for lifting and safe disposal of Hazardous Waste like Processed Sludge, Waste Oil/Grease.

	should be submitted.	
	Qii. All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Ans: As per instruction we had registered our unit on the National Hazardous Waste Tracking System developed by CPCB.
d)	**Plastic Waste Management**	
	Qi. The Industries should make direct agreement/contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with the bills and receipts.	Ans. We have the agreement with Harshit Trading Company for the processing of plastic waste and goods are sent to their premises village Bhaiwala, Tehsil Nimbahera, Chittorgarh Rajasthan. As per instruction we are maintaining logbook/records of plastic waste generated and sent for disposal along with delivery challans and lorry receipts.
	Qii. Units should maintain proper daily records for the generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Ans: . As per instruction we are maintaining daily records of plastic waste generated and sent for disposal along with delivery challans and lorry receipts and we shall submit the quarterly report of the same to the office of UPPCB.
	Qiii. Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the waste paper based units.	Ans: As per instruction we had allocated specific area adequate area for adequate space for collection, storage and disposal of plastic waste generated from sorting and manufacturing process within the factory premises.
	Qiv. Plastic packings waste generated in the pulp and paper industry should be disposed off through plastic waste processors (PWPs) which are registered on the Centeralised Extended Producers Responsibility (EPR) portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rule, 2016.	Ans: We are 100% disposing the plastic waste generated from manufacturing process by sending it to co processor Harshit Trading Company, *Chittorgarh which is registered on on the Centeralised Extended Producers Responsibility (EPR) portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rule, 2016.*
	Qv. The pulp and paper mills which are importing waste paper containing plastic waste as raw materials should get themselves registered on the centeralised ERP Portal for plastic packaging under the importer category.	Ans: As per the instruction we shall register our unit as importer category on on the centralized66 ERP Portal for plastic packaging within the time frame.

Respected Sir/Madam,

As per instructions we shall comply on all the points of the action plan shared by UPPCB and promise to implement every step for execution of action plan within the time frame directed by Honorable NGT.

For S. K Paper Mills Private Limited

Director

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DELIVERY NOTE

(DUPLICATE FOR SUPPLIER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-16	Dated 17-Feb-24
	Mode/Terms of Payment
Reference No. & Date. NJW-16 dt. 17-Feb-24	Other References
Buyer's Order No.	Dated
Dispatch Doc No. NJW-16	
Dispatched through DIRECT	Destination SIKANDRABAD
Bill of Lading/LR-RR No. dt. 17-Feb-24	Motor Vehicle No. UP16KT0376
Terms of Delivery	

Consignee (Ship to)
SHEETALA WASTE MANAGEMENT PROJECT
D-25 UPSIDC INDUSTRIAL AREA, TEHSIL- SIKANDRABAD
BULANDSHAHAR
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Buyer (Bill to)
SHEETALA WASTE MANAGEMENT PROJECT
KH.NO.78/2, MAIN G.T. ROAD, LAL
KUWA,CHIPYANA BUJARG,
NOIDA
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PROCESSED SLUDGE		2,160 Kgm			
2	COTTON RAGS		50.000 kgs			
3	USED/SPENT GREASE		20.000 kgs			
4	EMPTY CONTAINERS		40.000 kgs			
	AILSEHT OF DISPOSAL UNDER HAZARDOUS RULES, NOT FOR SALE AND HAVING NO MATERIAL VALUE					
	Total					

E. & O.E

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

This is a Computer Generated Document

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FORM 10

[See rule 19 (1)]

S. No. HW 5482

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

	Sender's Name and Mailing Address (including Phone No. and E-mail) :	
	Sender's Authorisation No. :	
	Manifest Document No. :	5482 17/02/2024
	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P.
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP16 KT 0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	① Oil Sludge ② Plastic Sludge ③ Wooden Scrap
11.	Total Quantity No. of Containers :	① 30 Kg ② 2160 Kg ③ 20 Kg m^3 or MT .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 17 Month 02 Year 2024
15.	Transporter Acknowledgement of Receipt of Wastes	
	Name and Stamp: Signature :	Day 17 Month 02 Year 2024
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

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FORM 10

[See rule 19 (1)]

S. No. HW 5483

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	5483 17/01/2024
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P.
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP16KT-9376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183565/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	(1) Used Empty Containers
11.	Total Quantity No. of Containers :	(1) 40kg .....m^3 or MT .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 17 Month 01 Year 2024
15.	Transporter Acknowledgement of Receipt of Wastes	
	Name and Stamp: Signature :	Day 17 Month 01 Year 2024
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

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DELIVERY NOTE

(EXTRA COPY)

S.K. Paper Mills Pvt Ltd 10TH KM STONE JOLLY ROAD VILL-DHANDHERA MUZAFFARNAGAR U.P. GSTIN/UIN: 09ABCCS8139E1Z6 State Name : Uttar Pradesh, Code : 09 E-Mail : info@skpapermills.com	Delivery Note No.: **NJW-12** Dated: **23-Oct-23** Mode/Terms of Payment: Reference No. & Date.: **NJW-12 dt. 23-Oct-23** Other References: Buyer's Order No.: Dated: Dispatch Doc No.: **NJW-12** Dispatched through: **DIRECT** Destination: **SIKANDRABAD** Bill of Lading/LR-RR No.: **dt. 23-Oct-23** Motor Vehicle No.: **UP16KT0376** Terms of Delivery:
Consignee (Ship to) **SHEETALA WASTE MANAGEMENT PROJECT** D-26 UPSIDC INDUSTRIAL AREA, TEHSIL- SIKANDRABAD BULANDSHAHAR GSTIN/UIN : 09ADSFS7354L1Z2 State Name : Uttar Pradesh, Code : 09	
Buyer (Bill to) **SHEETALA WASTE MANAGEMENT PROJECT** KH.NO.78/2, MAIN G.T. ROAD, LAL KUWA,CHIPYANA BUJARG, NOIDA GSTIN/UIN : 09ADSFS7354L1Z2 State Name : Uttar Pradesh, Code : 09	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**PROCESSED SLUDGE**		1,990 Kgm			
2	**COTTON RAGS**		85.000 kgs			
3	**USED/SPENT GREASE**		20.000 kgs			
4	**EMPTY CONTAINERS** *ALLSENT OF DISPOSAL UNDER HAZARDOUS RULES, NOT FOR SALE AND HAVING NO MATERIAL VALUE*		18.000 kgs			
	Total					

Sheetala Waste Management Project
Add.-D-26 & D-37, UPSIDC Industrial Area,
Sikandrabad, Bulandshahr (U.P.)-203206
GSTIN-09ADSFS7354L1Z2

23/10/23

E. & O.E

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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FORM 10

[See rule 19 (1)]

S. No. HW 4192

MANIFEST FOR HAZARDOUS AND OTHER WASTE

(White) To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	S.K. PAPER MILLS (P) LTD. 10 Km. Jolly Road Vill. Dhandhera Muzaffarnagar
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	4192
4.	Transporter's Name and Address (including Phone No. and E-mail) :	23/10/2023
5.	Type of Vehicle :	S.W.M.P
6.	Transporter's Registration No. :	(Truck/Tanker/Special Vehicle)
7.	Vehicle Registration No. :	UP16KT0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Cotton Waste 33.2, Process Sludge 33.3 Waste Grease
11.	Total Quantity No. of Containers :	85 kg ..... 1990 kg ..... m^3 or MT 20 kg ..... Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects, in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: S.K. PAPER MILLS (P) LTD. 10 Km. Jolly Road Vill. Dhandhera Muzaffarnagar	Signature : Day 23 Month 10 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes	
	Name and Stamp: Sheetala Waste Management Project A-37, D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSFS7354L1Z2	Signature : Day 23 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp:	Signature : Day Month Year

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(EXTRA COPY)

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S. No. HW 4193

(White) To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	S.K. PAPER MILLS (P) LTD. 10 Km. Jolly Road Vill. Dhandhera Muzaffarnagar
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	4193
4.	Transporter's Name and Address (including Phone No. and E-mail) :	23/10/2023
5.	Type of Vehicle :	S.W.M.P
6.	Transporter's Registration No. :	(Truck/Tanker/Special Vehicle)
7.	Vehicle Registration No. :	UP16KT0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Empty Containers
11.	Total Quantity No. of Containers :	10.2 m³ or MT 83 Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate Name and Stamp: S.K. PAPER MILLS (P) LTD. 10 Km. Jolly Road Vill. Dhandhera Muzaffarnagar Signature : Anoop Bhatia 23/10/2023	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day 23 Month 10 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Sheetala Waste Management Project Add: D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSFS7364L1Z2 Signature :	Day 23 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste Name and Stamp: Signature :	Day Month Year

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DELIVERY NOTE

(EXTRA COPY)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-08	Dated 10-Jul-23
	Mode/Terms of Payment
Reference No. & Date. NJW-01 dt. 6-Apr-23	Other References
Buyer's Order No.	Dated
Dispatch Doc No. NJW-08	
Dispatched through DIRECT	Destination SIKANDRABAD
Bill of Lading/LR-RR No. dt. 10-Jul-23	Motor Vehicle No. UP16KT0376
Terms of Delivery	

Consignee (Ship to)
SHEETALA WASTE MANAGEMENT PROJECT
D-26 UPSIDC INDUSTRIAL AREA, TEHSIL- SIKANDRABAD
BULANDSHAHAR
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Buyer (Bill to)
SHEETALA WASTE MANAGEMENT PROJECT
KH.NO.78/2, MAIN G.T. ROAD, LAL
KUWA,CHIPYANA BUJARG,
NOIDA
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PROCESSED SLUDGE		1,980 Kgm			
2	COTTON RAGS		55.000 kgs			
3	USED/SPENT GREASE		65.000 kgs			
	ALLSENT OF DISPOSAL UNDER HAZARDOUS RULES HAVING NO MATERIAL VALUE					
	Total					

E. & O.E

Company's PAN : ABCCS8139E
Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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FORM 10

[See rule 19 (1)]

S. No. 2007

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

1.	Sender's name and mailing address (including Phone No. and e-mail):	S.K. Paper Mills Pvt. Ltd. 10 Km. Jolly Road, Muzaffarnagar
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	2007 10/07/2023
4.	Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P.
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-16 R T-0376
8.	Receiver's name and mailing address (including Phone No. and e-mail) :	M/S SHEETALA WASTE MANAGEMENT PROJECT D- 26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated ;08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Cotton Waste 33-2, Process Sludge 32-3, White Grease 35-
11.	Total Quantity : No. of Containers :	55 Kg Cotton ..... m^3 or MT 1980 Kg Sludge ..Nos. 65 Kg Grease
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: For S.K. Paper Mills Pvt. Ltd. Authorised Signatory	Signature: Month 07 Day 10 Year 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp: Sheetala Waste Management Project Add: D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSES7354L1Z2	Signature: Month 07 Day 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month Day Year

1290

DELIVERY NOTE

(EXTRA COPY)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No.	Dated
NJW-08	10-Jul-23
	Mode/Terms of Payment
Reference No. & Date.	Other References
NJW-01 dt. 6-Apr-23	
Buyer's Order No.	Dated
Dispatch Doc No.	
NJW-08	
Dispatched through	Destination
DIRECT	SIKANDRABAD
Bill of Lading/LR-RR No.	Motor Vehicle No.
dt. 10-Jul-23	UP16KT0376
Terms of Delivery	

Consignee (Ship to)
SHEETALA WASTE MANAGEMENT PROJECT
D-26 UPSIDC INDUSTRIAL AREA, TEHSIL- SIKANDRABAD
BULANDSHAHAR
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Buyer (Bill to)
SHEETALA WASTE MANAGEMENT PROJECT
KUWA CHIPYANA SUJJARG,
NOIDA
GSTIN/UIN : 09ADSFS7354L1Z2
State Name : Uttar Pradesh, Code : 09

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PROCESSED SLUDGE		1,980 Kgm			
2	COTTON RAGS		55.000 kgs			
3	USED/SPENT GREASE		65.000 kgs			
	ALLSENT OF DISPOSAL UNDER HAZARDOUS RULES HAVING NO MATERIAL VALUE					
	Total					

E. & O.E

Company's PAN : ABCCS8139E
Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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FORM 10

[See rule 19 (1)]

S. No. 1610

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

1.	Sender's name and mailing address (including Phone No. and e-mail) :	S.K. PAPER MILLS (P) LTD. 10 Km. Joly Road Vill. Dhanauli
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	1610 06/04/23
4.	Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP16KT0376
8.	Receiver's name and mailing address (including Phone No. and e-mail) :	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Process Sludge 32.3 Cotton Waste 33.2
11.	Total Quantity : No. of Containers :	12.55 Kg Sludge ...m^3 or MT Used Grease 25 Kg Cotton Waste ...Nos. 15 Kg Used Grease
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate For S.K. PAPER MILLS (P) LTD. Auth. Sign,	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp: Signature:	Month Day Year 04 06 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp: Sheetala Waste Management Project Add: D-26, UPSIDC, Industrial Area, Sikandrabad, Bulandshahr (U.P.) - 203205 GSTIN-09ADSES7354L1Z2 Signature:	Month Day Year 04 06 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp: Signature:	Month Day Year

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Government of Uttar Pradesh

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-UP09455923156285T
Certificate Issued Date	:	22-Oct-2021 02:40 PM
Account Reference	:	NEWIMPACC (SV)/up14323304/MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14323304089733532533268T
Purchased by	:	S K PAPER MILLS PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	S K PAPER MILLS PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	S K PAPER MILLS PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

----------Please write or type below this line----------

AGREEMENT

This agreement made on this Day **01st** of **March 2022** between **S.K Paper Mills Private Limited** , a Company incorporated under Indian Companies' Act. 2013, having its **Office at 10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001** and its **Plant located at 10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001** (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

For S. K. PAPER MILLS (P) LTD.

Director

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT (India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "**SECOND PART** "which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHERE AS FIRST PART is engaged in the field of Paper Mill and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND **WHERE As the FIRST PART** desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its **10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001.** is enclosed herewith marked as Annexure I.

AND **WHERE As the SECOND PART** has represented and assured to First Part that it's Facility **D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206** and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

WHERE As FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

A.SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed

For S. K. PAPER MILLS (I) LTD.

Director

between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
   c. First part shall bear transport charges on their own cost for lifting hazardous waste from First Part plant located at **10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001.**
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
   a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
   a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

For S. K. PAPER MILLS (P) LTD.

Director

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A.1 - This agreement is valid for five years from 01-03-2022 to 01-03-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. 109936/UPPCB/MuzzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021.The consent is valid from 06/08/2021 to / 31/12/2025.

b. Reference Application No. 13070746, dated 11/10/2021 (copy attached) for its unit at Plant located at 10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001.

For S. K. PAPER MILLS (I) LTD.

Director

c. First Part states that it has valid unexpired Air Consent under Section 21/22 of the (Air Prevention and Control of Pollution) act 1981 with Ref no. 109936/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021. The consent is valid from 06/08/2021 to 31/12/2025.

d. Reference Application No. 10054756 Dated 18/10/2021 (copy attached) for its unit at its Plot 10 KM, Jolly Road, Vill Dhandhera, Muzzaffarnagar, Muzzaffarnagar, Uttar Pradesh, 251001. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.

e. The PAN Number of First Part is ABCCS8139E.

f. The GST Registration Number of First Part is 09ABCCS8139E1Z6.

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10 - Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

For S. K. PAPER MILLS (P) LTD.

Director

A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Buddha Nagar, Uttar Pradesh alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, **01st MARCH 2022 at GHAZIABAD, UTTAR PRADESH - 201001.**

For S.K.Paper Mills Private Limited

Director
Mobile: 9810132603

For Sheetala Waste Management Project

Director/Partner/Authorized Signatory

Witnesses:
1. SANTOSH GUPTA [G.M.]

2. GAURAV UPADHYAY

1. AMAN SAINI

2. ANUBHAV GAUTAM

GST: 09ABCCS8139E1Z6
PAN: ABCCS8139E
Phone: +91 7455800628
E-Mail: info@skpapermills.com

For S. K. PAPER MILLS (P) LTD.

Director

TAX INVOICE

OFFICE COPY

S.K.PAPER MILLS PVT.LTD.

(Manufacturer of NG Poster,Tissue,Kraft & All speciality Papers)
Let's Grow Together 10 KM JOLLY ROAD,VILL.DHANDHERA,MUZAFFARNAGAR (UP)251001

E-MAIL : sales@skpapermills.com PH.:7455800620,7455800632

IRN NO. : 9e0da193f4ac38e7b961a9f5be31ed3757359f9d599519688cffc95056b2c9ee
ACK.NO. : 142414203497650 ACK.DATE :2024-01-30 16:57:00
VEH.NO. : UP12AB5434 TRANSPORT:ANKUSH KUMAR MITTAL
G.R.NO. : 120 EWB.NO. :

GSTIN : 09ABCCS8139E1Z6
CIN : U21094UP2019PTC122707
STATE : U.P.-09 PAN:ABCCS8139E

INVOICE NO : 2023-24/0995
INVOICE DATE : 30/01/2024
ORDER NO. : AS PER VERBAL ORDER

BILL TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SHIP TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SN	DESCRIPTION OF GOODS	R/B	HSN	QTY.	UNIT	RATE	AMOUNT(RS)
1.	FLY ASH (BOILER RAKHEE)	0	26219000	4040.0	KGS	0.50	2020.00
	TOTAL	0		4040.0	KGS	AMOUNT	2020.00

Ins.Policy No.:
253900/21/2024/11

INSURANCE 0.0000%	0.00
FREIGHT	0.00
TAXABLE VALUE	2020.00
CGST 2.50%	51.00
SGST 2.50%	51.00
SUB TOTAL	2122.00
TCS 0.000%	0.00
GRAND TOTAL	2122.00

BANK : STATE BANK OF INDIA,JANSATH RD.,MZN
BRANCH : SME,JANSATH ROAD,MUZAFFARNAGAR (UP)
A/C : 40451361679
IFSC : SBIN0061196 UPI Id: SKPAPERMILLS@SBI

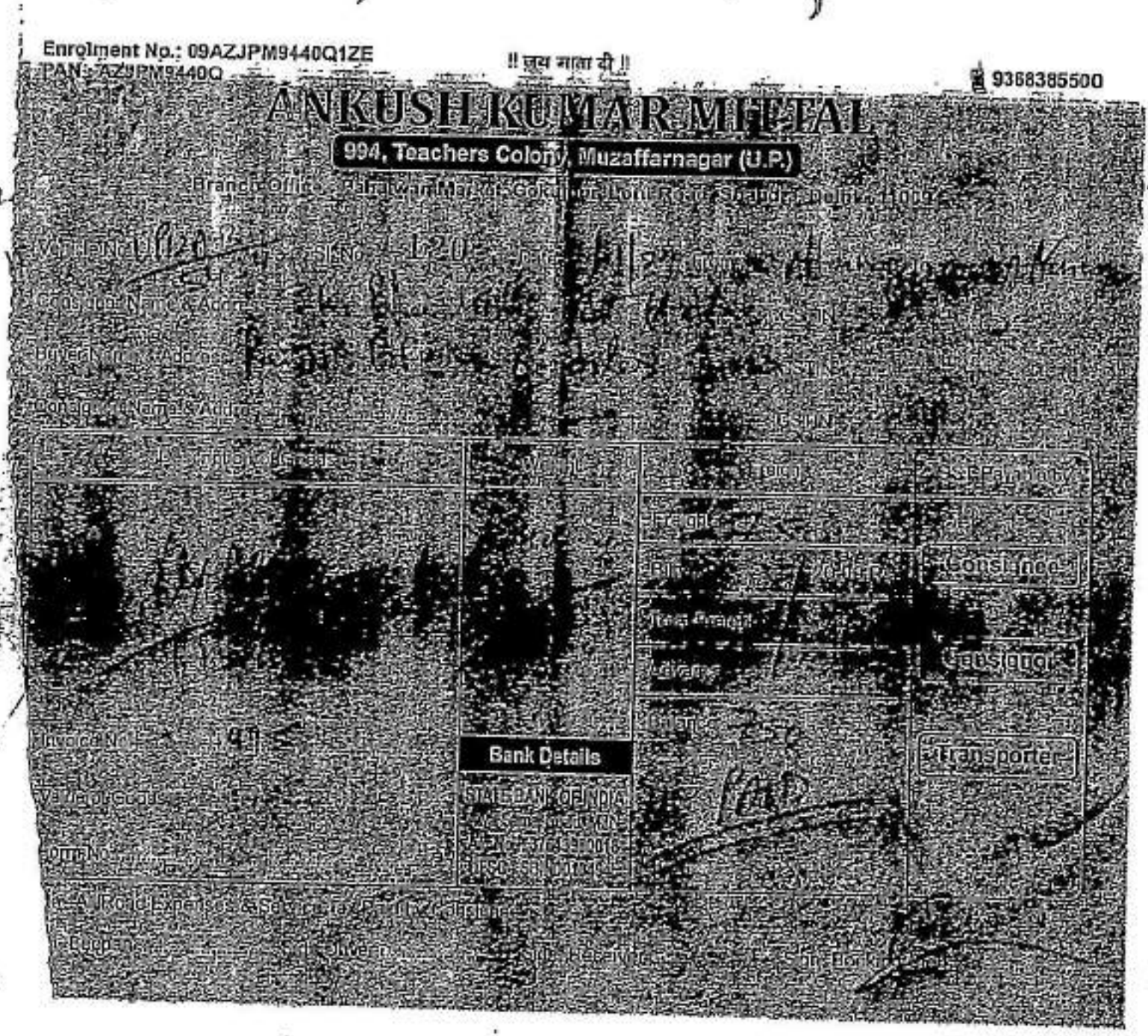
TOTAL AMOUNT IN WORDS:
Rs. TWO THOUSAND ONE HUNDRED TWENTY TWO ONLY

TERMS & CONDITIONS
1. Goods Once sold will not be taken back.
2. All disputes will be subject to Muzaffarnagar jurisdictions only.
3. No Cosplaint will be entertained unless made within 48Hrs. of delivery.
4. Payment will be recieved thruogh RTGS/NEFT only
5. Interest @18% PA will be charged if not paid on due date
6. E. & O.E.

FOR S.K.PAPER MILLS PVT.LTD.

S.K. PAPER MILLS (P) LTD.

DIRECTOR/AUTH.SIGN.


Enrolment No.: 09AZJPM9440Q1ZE
PAN: AZJPM9440Q
!! जय माता दी !!
9368385500
ANKUSH KUMAR MITTAL
994, Teachers Colony, Muzaffarnagar (U.P.)
Consignee
Transporter
Bank Details
STATE BANK OF INDIA

1300

TAX INVOICE

OFFICE COPY

S.K.PAPER MILLS PVT.LTD.

(Manufacturer of MG Poster,Tissue,Kraft & All speciality Papers)
10 KM JOLLY ROAD,VILL.DHANDHERA,MUZAFFARNAGAR (UP)251001

E-MAIL : sales@skpapermills.com PH.:7455800620,7455800632

IRN NO. : 849d978c8b847c3d6ca3998245a983e1a0f3815b9f3357c62c3d1389ab4aa657
ACK.NO. : 142313967038043 ACK.DATE :2023-12-20 15:53:00
VEH.NO. : UP12AB5434 TRANSPORT:ANKUSH KUMAR MITTAL
G.R.NO. : 116 EWB.NO. :

GSTIN : 09ABCCS8139E1Z6
CIN : U21094UP2019PTC122707
STATE : U.P.-09 PAN:ABCCS8139E

INVOICE NO : 2023-24/0854
INVOICE DATE : 20/12/2023
ORDER NO. : AS PER VERBAL ORDER

BILL TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SHIP TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SN	DESCRIPTION OF GOODS	R/B	HSN	QTY.	UNIT	RATE	AMOUNT (RS)
1.	FLY ASH (BOILER RAKHEE)	0	26219000	4030.0	KGS	0.50	2015.00
	TOTAL	0		4030.0	KGS	AMOUNT	2015.00

Ins.Policy No.:
253900/21/2024/11

BANK : STATE BANK OF INDIA,JANSATH RD.,MZN
BRANCH : SME,JANSATH ROAD,MUZAFFARNAGAR (UP)
A/C : 40451361679
IFSC : SBIN0061196 UPI Id: SKPAPERMILLS@SBI

INSURANCE 0.0000%	0.00
FREIGHT	0.00
TAXABLE VALUE	2015.00
CGST 2.50%	50.00
SGST 2.50%	50.00
SUB TOTAL	2115.00
TCS 0.000%	0.00
GRAND TOTAL	2115.00

TOTAL AMOUNT IN WORDS:
Rs. TWO THOUSAND ONE HUNDRED FIFTEEN ONLY

TERMS & CONDITIONS
1. Goods Once sold will not be taken back.
2. All disputes will be subject to Muzaffarnagar jurisdictions only.
3. No Complaint will be entertained unless made within 48Hrs. of delivery.
4. Payment will be recieved thruogh RTGS/NEFT only
5. Interest @18% PA will be charged if not paid on due date
6. E. & O.E.

FOR S.K.PAPER MILLS PVT.LTD.

DIRECTOR/AUTH.SIGN.

Enrolment No.: 09AZJPM9440Q1ZE
PAN : AZJPM9440Q

॥ जय माता दी ॥

ANKUSH KUMAR MITTAL

9368385500

994, Teachers Colony, Muzaffarnagar (U.P.)

Branch Office : Pahalwan Market, Gokulpur, Loni Road, Shahdra, Delhi - 110094

Vehicle No. UP12 [illegible] Sl. No. 116

Date 20/12/23 From Muzaffarnagar To Muzaffarnagar

Consignor Name & Address S.K. Refractories [illegible]

Buyer Name & Address Bajaji Bricks & Tiles [illegible] GSTIN

Consignee Name & Address do GSTIN

GSTIN

Description of Goods	Weight	Freight	GST Payable by
Fly ash Grade (Packed)	40200 Kg	Freight 750/-	Consignee
		Bilty 20.00 Rs.	
		Total Freight	Consignor
		Advance	
		Balance Paid 750/-	Transporter

Invoice No. 854

Value of Goods

Form No.

Bank Details
STATE BANK OF INDIA
Arya Samaj Road, MZN
A/c No. : 37643980018
IFSC : SBIN0010494

Note : All Road Expenses & Service Tax Paid by Consignee

Sign. Beopari ..... Sign Driver ..... Sign. Receiver ..... Sign. Booking Clerk .....

1301

TAX INVOICE

ORIGINAL FOR RECIEPENT

S.K.PAPER MILLS PVT.LTD.

(Manufacturer of MG Poster,Tissue,Kraft & All speciality Papers)
10 KM JOLLY ROAD,VILL.DHANDHERA,MUZAFFARNAGAR (UP)251001
E-MAIL : sales@skpapermills.com PH.:7455800620,7455800632

IRN NO. : 7b6243128ff91cce34859a9df6f572131cb96aef7b79d173057fe90a32fdc7b9
ACK.NO. : 142313203379532 ACK.DATE : 2023-08-12 12:42:00
VEH.NO. : UP12BT0765 TRANSPORT : ANKUSH KUMAR MITTAL
G.R.NO. : 101 EWB.NO. :

GSTIN : 09ABCCS8139E1Z6
CIN : U21094UP2019PTC122707
STATE : U.P.-09 PAN:ABCCS8139E

INVOICE NO : 2023-24/0444
INVOICE DATE : 12/08/2023
ORDER NO. : AS PER VERBAL ORDER

BILL TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SHIP TO
RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SN	DESCRIPTION OF GOODS	R/B	HSN	QTY.	UNIT	RATE	AMOUNT (RS)
1.	FLY ASH (BOILER RAKHEE)	0	26219000	3280.0	KGS	0.50	1640.00
	TOTAL	0		3280.0	KGS	AMOUNT	1640.00

Ins.Policy No.:
253900/21/2024/11

INSURANCE 0.0000%	0.00
FREIGHT	0.00
TAXABLE VALUE	1640.00
CGST 2.50%	41.00
SGST 2.50%	41.00
SUB TOTAL	1722.00
TCS 0.000%	0.00
GRAND TOTAL	1722.00

BANK : STATE BANK OF INDIA,JANSATH RD.,MZN
BRANCH : SME,JANSATH ROAD,MUZAFFARNAGAR (UP)
A/C : 40451361679
IFSC : SBIN0061196 UPI Id: SKPAPERMILLS@SBI

TOTAL AMOUNT IN WORDS:
Rs. ONE THOUSAND SEVEN HUNDRED TWENTY TWO ONLY

FOR S.K.PAPER MILLS PVT.LTD.

TERMS & CONDITIONS
1. Goods Once sold will not be taken back.
2. All disputes will be subject to Muzaffarnagar jurisdictions only.
3. No Complaint will be entertained unless made within 48Hrs. of delivery.
4. Payment will be recieved through RTGS/NEFT only
5. Interest @18% PA will be charged if not paid on due date
6. E. & O.E.

DIRECTOR/AUTH.SIGN.

1303

ZJPM9440Q1ZF

9368385500

ANKUSH KUMAR MITTAL

994, Teachers Colony, Muzaffarnagar (U.P.)

Branch Office : Pahalwan Market, Gokulpur, Loni Road, Shahdra, Delhi - 110094

101

Vehicle No. UP 15 BT [illegible] S. No. [illegible] Date 12/2 From [illegible] To [illegible]

Consignor Name & Address [illegible] GSTIN [illegible]

Buyer Name & Address [illegible] GSTIN [illegible]

Consignee Name & Address [illegible] GSTIN [illegible]

Description of Goods	Weight	Freight	GST Payable by
[illegible]	[illegible]	Freight 750	Consignee
		Bilty @ 20-00 Rs.	Consignor
		Total Freight	Transporter
		Advance	
		Balance 750	

Invoice No. [illegible]

Value of Goods

Form No.

Bank Details

STATE BANK OF INDIA
Arya Samaj Road, MZN
A/c No. 37643980018
IFSC : SBIN0010494

Note : All Road Expenses & Service Tax Paid by Consignee

Sign. Beopari ..... Sign. Driver ..... Sign. Receiver ..... Sign. Booking Clerk .....

1304

TAX INVOICE

DUPLICATE FOR TRANSPORTER

S.K.PAPER MILLS PVT.LTD.

(Manufacturer of: MG Poster, Tissue, Kraft & All speciality Papers)

10 KM, JOLLY ROAD, VILL.DHANDHERA, MUZAFFARNAGAR (UP)251001

E-MAIL : sales@skpapermills.com PH.:7455800620, 7455800632

IRN NO : f658dc5f435d9c4cfbd070d6b3715f0b87a4800a18eb4718efee0cd687f0e92a

ACK.NO. : 142312573188218 ACK.DATE :2023-04-10 13:53:00

VEH.NO. : UP12BT0765 TRANSPORT:ANKUSH KUMAR MITTAL

G.R.NO. : 252 EWB NO. :

GSTIN : 09ABCCS8139E1Z6

CIN : U21094UP2019PTC122707

STATE : U.P. 09 PAN:ABCCS8139E

INVOICE NO : 2023-24/0031

INVOICE DATE : 10/04/2023

ORDER NO. : AS PER VERBAL ORDER

BILL TO

RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SHIP TO

RAJAJI BRICKS & TILES INDUSTRIES
JIVNA ROAD
VILL PURA
MUZAFFARNAGAR-UP
STATE :09 UTTAR PRADESH
GSTIN :09ADVPT2459A1Z4
PAN :ADVPT2459A

SN	DESCRIPTION OF GOODS	R/B	HSN	QTY.	UNIT	RATE	AMOUNT(RS)
1.	FLY ASH (BOILER ASHES)	0	26219000	2140.0	KGS	0.50	1070.00
	TOTAL	0		2140.0	KGS	AMOUNT	1070.00

Ins.Policy No :
253900/21/2023/79

BANK : STATE BANK OF INDIA,JANSATH RD, MZN
BRANCH : SME,JANSATH ROAD,MUZAFFARNAGAR (UP)
A/C : 40451361679
IFSC : SBIN0061190 UPI ID: SKPAPERMILLS@SBI

INSURANCE 0.0000%	0.00
FREIGHT	0.00
TAXABLE VALUE	1070.00
CGST 2.50%	27.00
SGST 2.50%	27.00
SUB TOTAL	1124.00
TCS 0.000%	0.00
GRAND TOTAL	1124.00

TOTAL AMOUNT IN WORDS:
Rs. ONE THOUSAND ONE HUNDRED TWENTY FOUR ONLY.

TERMS & CONDITIONS

1. Goods once sold will not be taken back.
2. All disputes will be subject to Muzaffarnagar jurisdictions only.
3. No Complaint will be entertained unless made within 48hrs. of delivery.
4. Payment will be recieved through RTGS/NEFT only.
5. Interest @18%PA will be charged if not paid on due date.
6. E. & O.E.

FOR S.K.PAPER MILLS PVT.LTD.

Digitally signed by SAKAR GUPTA
Date: 2023.04.10 13:55:47 IST

DIRECTOR/AUTH.SIGN.

1305

Enrolment No. 09AZJPM9440Q1ZE
PAN : AZJPM9440Q

ANKUSH KUMAR MITTAL

9368385500

Transporter & Commission Agent

Branch Office : Pahalwan Market, Gokulpur, Loni Road, Shahdra, Delhi - 110094

Vehicle No. UP17 BT 0765 Sl. No. 252 Date 10/04/23 From MZN To MZN

Consignor Name & Address S.K. Paper Mill Pvt Ltd MZN GSTIN

Buyer Name & Address Rajdi Bricks & Tiles Pvt Ltd GSTIN

Consignee Name & Address — GSTIN

Description of Goods	Weight	Freight	GST Payable by
Paper ash	21 T	Freight 1000	
		Billty 20-00 R	Consignee
		Total Freight	
		Advance	Consignor
Invoice No. 0031		Balance	
Value of Goods	Bank Details: STATE BANK OF INDIA, Arya Samaj Road, MZN, A/c No: 37643980018, IFSC: SBIN0010494	Paid. 1000	Transporter
Form No.			

Note : All Road Expenses & Service Tax Paid by Consignee.

Sign. Beopari ..... Sign Driver ..... Sign. Receiver ..... Sign. Booking Clerk .....

S.K.P Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Apr-21

Date	Consumption Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-04-2023	58220	12685	1806		14671
02-04-2023	53170	14671	1808		16479
03-04-2023	57130	16479	1125		17604
04-04-2023	39380	17604	776		18380
05-04-2023	41920	18380	1622		20002
06-04-2023	42445	20002	1333		21335
07-04-2023	43635	21335	1414		22749
08-04-2023	56045	22749	1816		24565
09-04-2023	70295	24565	2278		26843
10-04-2023	72355	26843	2576		29419
11-04-2023	58965	29419	1848		31267
12-04-2023	66205	31267	2357		33624
13-04-2023	63875	33624	2076	19820	15880
14-04-2023	68880	15880	2390		18270
15-04-2023	68240	18270	2299		20569
16-04-2023	69485	20569	2258		22827
17-04-2023	76510	22827	2969		25796
18-04-2023	55915	25796	1258		27054
19-04-2023	54980	27054	1237		28291
20-04-2023	57410	28291	1992		30283
21-04-2023	44400	30283	1550		31833
22-04-2023	52815	31833	1833		33666
23-04-2023	57755	33666	2016		35682
24-04-2023	43460	35682	1517		37199
25-04-2023	54435	37199	1900		39099
28-04-2023	57735	39099	2015		41114
27-04-2023	60590	41114	2224		43338
28-04-2023	61365	43338	2313		45651
29-04-2023	57100	45651	2153		47804
30-04-2023	59045	47804	2226		50030
	1721650		56984	19820	



1307

S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI

May-23

Date	Consumption Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-05-2023	53395	50030	2013		52043
02-05-2023	37960	52043	710		52753
03-05-2023	64625	52753	1473		54226
04-05-2023	61030	54226	2380		56606
05-05-2023	60980	56606	2342		58948
06-05-2023	53105	56948	680		59628
07-05-2023	54005	59628	1696		61324
08-05-2023	76045	61324	1817		63141
09-05-2023	45900	63141	1556		64697
10-05-2023	55020	64697	1177		65874
11-05-2023	59345	65874	1863		67737
12-05-2023	60720	67737	1318	24110	44945
13-05-2023	56200	44945	2181		47126
14-05-2023	59310	47126	2177		49303
15-05-2023	56845	49303	1069		50372
16-05-2023	59655	50372	2112		52484
17-05-2023	0	52484	0		52484
18-05-2023	0	52484	0		52484
19-05-2023	0	52484	0		52484
20-05-2023	0	52484	0		52484
21-05-2023	0	52484	0		52484
22-05-2023	0	52484	0		52484
23-05-2023	0	52484	0		52484
24-05-2023	0	52484	0		52484
25-05-2023	0	52484	0		52484
26-05-2023	51265	52484	1876		54360
27-05-2023	54295	54360	1705		56065
28-05-2023	61345	56065	1926		57991
29-05-2023	58915	57991	1570		59561
30-05-2023	57605	59561	1377		60938
31-05-2023	58905	60938	1696		62634
	1256370		36714	24110	

Sri Ram Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Jun-23

Date	Consumption Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-06-2023	46820	62634	1817		64451
02-06-2023	46995	64451	1473		65924
03-06-2023	46275	65924	1462		67386
04-06-2023	47420	67386	1461		68847
05-06-2023	56250	68847	1733		70580
06-06-2023	37160	70580	1263		71843
07-06-2023	45035	71843	1198		73041
08-06-2023	46270	73041	1342		74383
09-06-2023	48825	74383	1655		76038
10-06-2023	52685	76038	1516		77554
11-06-2023	56695	77554	2211		79765
12-06-2023	49775	79765	1354		81119
13-06-2023	49415	81119	1176		82295
14-06-2023	49210	82295	1526		83821
15-06-2023	49145	83821	1666		85487
16-06-2023	47365	85487	1137		86624
17-06-2023	47580	86624	1689		88313
18-06-2023	45855	88313	1220		89533
19-06-2023	57035	89533	2150		91683
20-06-2023	51175	91683	1474		93157
21-06-2023	55570	93157	1662		94819
22-06-2023	59555	94819	1972	29120	67671
23-06-2023	50145	67671	1224	26220	42675
24-06-2023	51380	42675	1310		43985
25-06-2023	49545	43985	1318		45303
26-06-2023	52635	45303	1184		46487
27-06-2023	59505	46487	1363	22715	25135
28-06-2023	57190	25135	2173		27308
29-06-2023	19330	27308	408		27716
30-06-2023	37505	27716	878	26740	1854
	1469225		44015	104795	

1309

S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Jul-23

Date	Consumption o Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-07-2023	44515	1854	1002		2856
02-07-2023	40610	2856	1080		3936
03-07-2023	41655	3936	604		4540
04-07-2023	41454	4540	705		5245
05-07-2023	40440	5245	546		5791
06-07-2023	55120	5791	689		6480
07-07-2023	56585	6480	1019		7499
08-07-2023	35590	7499	427		7926
09-07-2023	28580	7926	343		8269
10-07-2023	31110	8269	591		8860
11-07-2023	50840	8860	712		9572
12-07-2023	43140	9572	647		10219
13-07-2023	59265	10219	1008		11227
14-07-2023	61728	11227	833		12060
15-07-2023	43965	12060	686		12746
16-07-2023	40510	12746	595		13341
17-07-2023	41390	13341	608		13949
18-07-2023	41495	13949	602		14551
19-07-2023	46405	14551	789		15340
20-07-2023	46585	15340	629		15969
21-07-2023	53855	15969	673		16642
22-07-2023	53815	16642	969		17611
23-07-2023	59900	17611	719		18330
24-07-2023	67825	18330	1289		19619
25-07-2023	61760	19619	865		20484
26-07-2023	63735	20484	956		21440
27-07-2023	63715	21440	1083		22523
28-07-2023	55160	22523	745		23268
29-07-2023	62240	23268	778		24046
30-07-2023	62530	24046	1126		25172
31-07-2023	64785	25172	777		25949
	1560302		24095		0

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S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Aug-23

Date	Consumption of Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-08-2023	10-01-2040	25949	972		26921
02-08-2023	17-02-2065	26921	844	22540	5225
03-08-2023	30-08-2071	5225	1047		6272
04-08-2023	18-05-2026	6272	563		6835
05-08-2023	21-05-2053	6835	667		7502
06-08-2023	31-03-1979	7502	452		7954
07-08-2023	02-05-2051	7954	813		8767
08-08-2023	07-05-2049	8767	982		9749
09-08-2023	27-05-2049	9749	655		10404
10-08-2023	27-04-2048	10404	1029		11433
11-08-2023	27-11-2054	11433	792		12225
12-08-2023	15-08-2049	12225	820		13045
13-08-2023	29-11-2035	13045	844		13889
14-08-2023	18-02-2043	13889	706		14595
15-08-2023	09-12-2046	14595	680		15275
16-08-2023	20-05-2036	15275	897		16172
17-08-2023	02-11-2012	16172	495		16667
18-08-2023	06-03-1999	16667	688		17355
19-08-2023	17-09-1996	17355	495		17850
20-08-2023	06-05-1995	17850	522		18372
21-08-2023	08-04-2004	18372	609		18981
22-08-2023	22-01-2009	18981	677		19658
23-08-2023	27-07-2006	19658	701		20359
24-08-2023	14-01-2043	20359	653		21012
25-08-2023	13-09-2034	21012	935		21947
26-08-2023	07-11-2033	21947	684		22631
27-08-2023	15-03-2040	22631	932		23563
28-08-2023	01-09-2040	23563	627		24190
29-08-2023	17-03-2012	24190	488		24678
30-08-2023	07-07-1985	24678	695		25373
31-08-2023	07-06-2044	25373	1213		26586
	1432783		23177	22540	

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S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Sep-23

Date	Consumption o Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-09-2023	48860	26586	1026		27612
02-09-2023	52145	27612	1095		28707
03-09-2023	41480	28707	780		29487
04-09-2023	40090	29487	1131		30618
05-09-2023	45910	30618	1226		31844
06-09-2023	55113	31844	1224		33068
07-09-2023	44225	33068	969		34037
08-09-2023	22465	34037	575		34612
09-09-2023	39389	34612	973		35585
10-09-2023	46185	35585	1141		36726
11-09-2023	54075	36726	1325		38051
12-09-2023	44390	38051	1074		39125
13-09-2023	52855	39125	1242		40367
14-09-2023	49370	40367	1318		41685
15-09-2023	51495	41685	1380		43065
16-09-2023	62025	43065	1394		44459
17-09-2023	55465	44459	1498		45957
18-09-2023	57885	45957	1360		47317
19-09-2023	46380	47317	1044		48361
20-09-2023	46240	48361	1295		49656
21-09-2023	53795	49656	1183		50839
22-09-2023	61800	50839	1792		52631
23-09-2023	61765	52631	1482		54113
24-09-2023	60810	54113	1520		55633
25-09-2023	61020	55633	1587		57220
26-09-2023	62580	57220	1690		58910
27-09-2023	51405	58910	1439		60349
28-09-2023	53025	60349	1193		61542
29-09-2023	53090	61542	1540	25130	38952
30-09-2023	63265	38952	1518		39470
	1528597		38014	25130	



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S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Oct-23

Date	Consumption of Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-10-2023	36410	38470	935		39405
02-10-2023	61515	39406	1489		40895
03-10-2023	62645	40895	1234		42129
04-10-2023	48895	42129	949	20520	22558
05-10-2023	60690	22558	1402		23960
06-10-2023	46415	23960	1030		24990
07-10-2023	42650	24990	947		25937
08-10-2023	43286	25937	952		26889
09-10-2023	42170	26889	915		27804
10-10-2023	50555	27804	1062		28866
11-10-2023	65695	28866	1348		30214
12-10-2023	53210	30214	1293		31507
13-10-2023	46060	31507	1119		32626
14-10-2023	53530	32626	1311		33937
15-10-2023	53330	33937	1120		35057
16-10-2023	18345	35057	367		35424
17-10-2023	41915	35424	1069		36493
18-10-2023	48145	36493	939		37432
19-10-2023	49195	37432	1304		38736
20-10-2023	45505	38736	978		39714
21-10-2023	34585	39714	778		40492
22-10-2023	35140	40492	861		41353
23-10-2023	34010	41353	714		42067
24-10-2023	51320	42067	1026		43093
25-10-2023	45980	43093	1172		44265
26-10-2023	53280	44265	1039		45304
27-10-2023	40605	45304	1076		46380
28-10-2023	38400	46380	826		47206
29-10-2023	40520	47206	912		48118
30-10-2023	39970	48118	939		49057
31-10-2023	36400	49057	892		49949
	1410371		31999	20520	



H. Power Mills Pvt Ltd

PLASTIC WASTE AND PANNI Nov-23

Date	Consumption of Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-11-2023	43015	49949	774		50723
02-11-2023	44210	50723	553		51276
03-11-2023	49835	51276	947		52223
04-11-2023	53860	52223	796		53019
05-11-2023	42540	53019	774		53793
06-11-2023	57835	53793	966		54759
07-11-2023	41126	54759	602		55261
08-11-2023	49965	55261	595		55856
09-11-2023	24290	55856	379		56235
10-11-2023	32610	56235	479		56714
11-11-2023	41032	56714	689		57403
12-11-2023	51665	57403	879		58281
13-11-2023	52080	58281	703		58984
14-11-2023	45735	58984	572		59556
15-11-2023	46705	59556	841		60397
16-11-2023	46520	60397	558		60955
17-11-2023	64485	60955	1225		62180
18-11-2023	50675	62180	709		62889
19-11-2023	64835	62889	973		63862
20-11-2023	60845	63862	1034		64896
21-11-2023	58430	64896	789		65685
22-11-2023	60065	65685	751		66436
23-11-2023	59805	66436	1076	25540	41972
24-11-2023	59065	41972	921		42893
25-11-2023	60375	42893	318		43211
26-11-2023	50925	43211	364		43575
27-11-2023	55415	43575	369		43944
28-11-2023	28460	43944	178		44122
29-11-2023	40630	44122	292		44414
30-11-2023	58850	44414	326	29440	15300
	1507692		20331	54980	

Kapper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Dec-23

Date	Consumption of Waste Paper	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-12-2023	52975	15300	424		15724
02-12-2023	38786	15724	194		15918
03-12-2023	40615	15918	203		16121
04-12-2023	42280	16121	211		16332
05-12-2023	52800	16332	264		16596
06-12-2023	49690	16596	248		16844
07-12-2023	56070	16844	359		17203
08-12-2023	46600	17203	317		17520
09-12-2023	58295	17520	347		17867
10-12-2023	58200	17867	342		18209
11-12-2023	67225	18209	498		18707
12-12-2023	0	18707	0		18707
13-12-2023	0	18707	0		18707
14-12-2023	0	18707	0		18707
15-12-2023	0	18707	0		18707
16-12-2023	0	18707	0		18707
17-12-2023	38190	18707	255		18962
18-12-2023	55670	18962	327		19289
19-12-2023	56645	19289	420		19709
20-12-2023	41680	19709	333		20042
21-12-2023	39150	20042	218		20260
22-12-2023	38590	20260	330		20590
23-12-2023	52450	20590	262		20852
24-12-2023	40315	20852	202		21054
25-12-2023	35540	21054	178		21232
26-12-2023	37775	21232	189		21421
27-12-2023	53395	21421	267		21688
28-12-2023	64180	21688	321		22009
29-12-2023	60930	22009	305		22314
30-12-2023	54050	22314	270		22584
31-12-2023	55290	22584	276		22860
		587662	7560		

S.K Paper Mills Pvt Ltd

PLASTIC WASTE AND PANNI Jan-24

Date	Consumption of Waste	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-01-2024	55445	22860	332		23192
02-01-2024	40185	23192	241		23433
03-01-2024	52515	23433	287		23720
04-01-2024	46115	23720	238		23958
05-01-2024	53670	23958	407		24365
06-01-2024	47255	24365	299		24664
07-01-2024	47510	24664	286		24950
08-01-2024	47110	24950	282		25232
09-01-2024	52470	25232	312		25544
10-01-2024	41780	25544	247		25791
11-01-2024	32280	25791	181		25972
12-01-2024	43720	25972	184		26156
13-01-2024	25000	26155	90		26246
14-01-2024	54090	26246	247		26493
15-01-2024	51500	26493	235		26728
16-01-2024	47630	26728	218		26946
17-01-2024	50015	26946	286		27232
18-01-2024	50695	27232	325		27557
19-01-2024	50005	27557	340		27897
20-01-2024	53990	27897	321		28218
21-01-2024	52225	28218	307		28525
22-01-2024	45980	28525	341		28866
23-01-2024	46025	28866	384		29250
24-01-2024	61025	29250	339		29589
25-01-2024	58380	29589	487		30076
26-01-2024	51045	30076	269		30345
27-01-2024	50630	30345	362		30707
28-01-2024	56595	30707	377		31084
29-01-2024	56590	31084	333		31417
30-01-2024	55065	31417	408		31825
31-01-2024	47750	31825	284		32109
Total	1526230	638838	9249	0	

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S.K. Paper Mills Pvt Ltd

PLASTIC WASTE AND PANW

Feb-24

Date	Consumption of Waste	Opening Stock	Waste Generated	Waste Disposal	Closing Stock
01-02-2024	55345	32109	327	21305	11131
02-02-2024	48150	11131	271		11402
03-02-2024	56275	11402	236		11638
04-02-2024	43085	11638	154		11792
05-02-2024	44665	11792	204		11996
06-02-2024	48140	11996	220		12216
07-02-2024	60260	12216	276		12492
08-02-2024	61190	12492	464		12956
09-02-2024	55555	12956	352		13309
10-02-2024	56435	13309	340		13648
11-02-2024	57920	13648	347		13995
12-02-2024	57495	13995	342		14337
13-02-2024	57020	14337	337		14674
14-02-2024	56510	14674	317		14991
15-02-2024	56825	14991	239		15230
16-02-2024	57385	15230	206		15436
17-02-2024	56135	15436	421		15857
18-02-2024	56475	15857	316		16173
19-02-2024	57895	16173	851		17024
20-02-2024	44765	17024	304		17328
21-02-2024	46290	17326	324		17652
22-02-2024	53225	17652	367		18019
23-02-2024	58035	18019	395		18414
24-02-2024	56365	18414	423		18837
25-02-2024	56980	18837	490		19327
26-02-2024	47000	19327	456		19783
27-02-2024	57100	19783	388		20171
28-02-2024	56615	20171	549		20720
29-02-2024	56490	20720	554		21274
Total		462656	10470	21305	



INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP25130227984733U
Certificate Issued Date	:	17-Oct-2022 04:03 PM
Account Reference	:	NEWIMPACC (SV)/ up14411804/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14411804449700080869S4U
Purchased by	:	SK PAPER MILLS PVT LTD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SK PAPER MILLS PVT LTD MZN
Second Party	:	NUVOCO VISTAS CORPORATION LIMITED
Stamp Duty Paid By	:	SK PAPER MILLS PVT LTD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

SUPPLY AGREEMENT

BETWEEN

Nuvoco Vistas Corporation Limited

AND

S.K Paper Mills Private Limited

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 19 day of Oct 2022 ("Effective Date").

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070, and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the FIRST PART;

And

For S.K. Paper Mills Pvt. Ltd.

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

S.K Paper Mills Private Limited having its registered office at A-87, Sector -49 Noida, Gautam Budhha Nagar, Uttar Pradesh which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART.

NUVOCO & S.K Paper Mills Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. **S.K Paper Mills Private Limited** is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, S.K Paper Mills Private Limited shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.

ii. S.K Paper Mills Private Limited hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco S.K Paper Mills Private

For S.K. Paper Mills Pvt. Ltd.

Director

Limited shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. S.K Paper Mills Private Limited hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose-of the Waste delivered by S.K Paper Mills Private Limited by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. S.K Paper Mills Private Limited hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

2 Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from S.K Paper Mills Private Limited.

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to S.K Paper Mills Private Limited certifying the scientific disposal of the monthly quantity of Waste delivered by S.K Paper Mills Private Limited and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to S.K Paper Mills Private Limited.

For S.K. Paper Mills Pvt. Ltd.

Director

Nuvoco will issue the waste disposal certificate mentioning the name of S.K Paper Mills Private Limited along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

5 Terms and Termination:

5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by S.K Paper Mills Private Limited with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by S.K Paper Mills Private Limited in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

For S.K. Paper Mills Pvt. Ltd.

Director

5.3 **Commercial Terms**

5.3.1 All commercials terms as applicable in this agreement will be settled between S.K Paper Mills Private Limited and M/s Harshit Trading with respect to handling of the waste in the premises of S.K Paper Mills Private Limited and its transportation from S.K Paper Mills Private Limited to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

5.3.2 Based on the commercial terms as agreed between S.K Paper Mills Private Limited and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 **Force Majeure**

The Parties hereby agree that, in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7 **Governing Law & Dispute Settlement**

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled

For S.K. Paper Mills Pvt. Ltd.

Director

through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be

governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

8 Miscellaneous

i. No Waivers.

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both S.K Paper Mills Private Limited - and Nuvoco.

For S.K. Paper Mills Pvt. Ltd.

Director

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

S.K Paper Mills Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of S.K Paper Mills Private Limited shall be required for an assignment by Nuvoco to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and S.K Paper Mills Private Limited or between Nuvoco, S.K Paper Mills Private Limited and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

S.K Paper Mills Private Limited agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of S.K Paper Mills Private Limited.

For S.K. Paper Mills Pvt. Ltd.

Director

S.K Paper Mills Private Limited also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Exclusivity**

S.K Paper Mills Private Limited in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify S.K Paper Mills

Private Limited undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

xi. **Compliance,**

S.K Paper Mills Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of S.K Paper Mills Private Limited.

S.K Paper Mills Private Limited shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

For S.K. Paper Mills Pvt. Ltd.

Director

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For S.K Paper Mills Private Limited -:-

For S.K. Paper Mills Pvt. Ltd.

Director

Name: Name: Mr. Sakar Gupta

(Signature &Stamp)
Stamp)

For Nuvoco:-

(Signature &

Witnesses 1:

Name: Aditya Sharma

(Signature) Aditya

Witnesses 2:

Name: Shubham Mittal

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| JANUARY
GSTIN / UIN: 09ABCCS8139E126
Date: 13-FEBRUARY-2024

This is to certify that we have received the following Quantities sent by M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India) and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (K.G.)
JANUARY	Plastic Waste	20915

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (K.G.)	NET WEIGHT AFTER MOISTURE (K.G.)	TRUCK NO.
1.	31/01/2024	NJW-15/23-24	21165	20915	NL01AG2109
		Total	21165	20915	

FOR- HARSHIT TRADING COMPANY

AUTHORIZED SIGN.

HARSHIT TRADING COMPANY JAIPUR (Raj.)

CERTIFICATE FOR JANUARY MONTH

PLASTIC WASTE (RECYCLABLE)

CIN: U51224RJ2021PTC076122
HTC
Harshit Trading Company
DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL
Road, Office: F.P. No. 8, Ramdev Vihar-II, Near BH Colony, Machedan, Jaipur (Raj.)-302019

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| NOVEMBER
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 08-DECEMBER-2023

This is to certify that we have received the following Quantities sent by M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India) and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (K.G.)
NOVEMBER	Plastic Waste	54055

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (K.G.)	NET WEIGHT AFTER MOISTURE (K.G.)	TRUCK NO.-
1.	23/11/2023	NJW-13/23-24	25540	25140	RJ09GE0079
2.	30/11/2023	NJW-14/23-24	29440	28915	NL01AG2108
		Total	54980	54055	

FOR- HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN.

HARSHIT TRADING COMPANY JAIPUR (Raj.)

CERTIFICATE FOR NOVEMBER MONTH

PLASTIC WASTE (RECYCLABLE)

GSTIN: 08CILPS3622P1ZJ

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No. 81, Rajendra Vihar, Near Adi Colony, Machada, Jaipur (Raj.) 3020

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| October
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 10-November-2023

This is to certify that we have received the following Quantities sent by M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India) and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (K.G.)
OCTOBER	Plastic Waste	19570

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (K.G.)	NET WEIGHT AFTER MOISTURE (K.G.)	TRUCK NO.
1.	04/10/2023	NJW-11/23-24	20520	19570	RJ01GC8896
		Total	20520	19570	

FOR- HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN.

HARSHIT TRADING COMPANY JAIPUR (Raj.)

CERTIFICATE FOR OCTOBER MONTH

PLASTIC WASTE (RECYCLABLE)

GSTIN : 08CILPS3622P1ZI

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No. 9, Ravindra Vihar, Nearest Colony, Mechudai, Jaipur (Raj.)-302013

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| September
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 03-October-2023

This is to certify that we have received the following Quantities sent by **M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India)** and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (M.T.)
September	Plastic Waste	25700

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT	NET WEIGHT AFTER MOISTURE	TRUCK NO.
1.	29/09/2023	NJW-10/23-24	26130	25700	RJ01GB3565
		Total	26130	25700	

FOR- HARSHIT TRADING COMPANY

HARSHIT TRADING COMPANY JAIPUR (Raj.)

AUTHORIZED SIGN.

CERTIFICATE FOR SEPTEMBER MONTH

PLASTIC WASTE (RECYCLABLE)

GSTIN : 08CILPS3622P1ZI

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No.19, Rajendra Vihar, Near Bril Colony, Mecheda, Jaipur(Raj.) 302013

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| August
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 11-September-2023

This is to certify that we have received the following Quantities sent by **M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India)** and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (M.T.)
August	Plastic Waste	21860

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT	NET WEIGHT AFTER MOISTURE	TRUCK NO.
1.	02/08/2023	NJW-07/23-24	22540	21860	RJ01GB8775
		Total	22540	21860	

FOR- HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN.

HARSHIT TRADING COMPANY * JAIPUR (Raj.)

CERTIFICATE FOR AUGUST MONTH

PLASTIC WASTE (RECYCLABLE)

GSTIN : 08CILPS3622P1ZI

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No. 246, Rajendra Vihar, Near Bill Colony, Macheda, Jaipur (Raj.)-302013

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| June
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 18-July-2023

This is to certify that we have received the following Quantities sent by M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India) and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (K.G.)
June	Plastic Waste	98125

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (K.G.)	NET WEIGHT AFTER MOISTURE (K.G.)	TRUCK NO.
1.	22/06/2023	NJW-04/23-24	29120	27120	RJ01GD4755
2.	23/06/2023	NJW-05/23-24	26220	25105	RJ01GC2474
3.	27/06/2023	NJW-06/23-24	22715	21400	RJ01GC2636
4.	30/06/2023	NJW-07/23-24	26740	24500	NL01AG6030
		Total	104795	98125	

FOR- HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN.

Harshit Trading Company Jaipur

CERTIFICATE FOR JUNE MONTH

PLASTIC WASTE (RECYCLABLE)

GSTIN : 08CILPS3622P1ZI

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No. 91, Ratanlal Vihar-II, Near BH Colony, Macheda, Jaipur (Raj.) 302013.

Receipt & Processing Certificate

Issued to: M/S S.K. Paper Mills Pvt. LTD.
Authorization No: - RPCB | 11755
Reference: HTC| SKP| 2023| May/07
GSTIN / UIN: 09ABCCS8139E1Z6
Date: 15-June-2023

This is to certify that we have received the following Quantities sent by **M/S S.K. Paper Mills Pvt. LTD. Situated 10TH K.M., Stone, Jolly Road, Vill. Dhandhera Road, Muzaffarnagar, Uttar Pradesh (India)** and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (M.T.)
May	Plastic Waste	22100

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT	NET WEIGHT AFTER MOISTURE	TRUCK NO.
1.	12/05/2023	NJW-03/23-24	24110	22100	RJ01GB9252
		Total	24110	22100	

FOR- HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN.

Harshit Trading Company Jaipur

CERTIFICATE FOR MAY MONTH

PLASTIC WASTE (RECYCLABLE)

NUVOCO VISTAS CORP. LTD.

NUVOCO®
Shaping a new world

Ref. no. - NVCL/CCP/Env./2023-24/47 Dated: - 24.05.2023

Certificate of material received for Co-processing

It is to certify that we have received the plastic waste materials set out below, collected from "M/s S.K. Paper Mills Pvt. Ltd. situated 10th ks Stone Jolly Road vill- Sikhrera, Muzaffarnagar (U.P.) (GST Reg # 09ABCCS8139E1Z6) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of April'23.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
April'23	Plastic Waste	15.80

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

DELIVERY NOTE

1334

S.K. Paper Mills Pvt Ltd
16TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-15	Dated 31-Jan-24
	Mode/Terms of Payment
Reference No. & Date. NJW-15 dt. 31-Jan-24	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	
Dispatched through	Destination
Bill of Lading/LR-RR No. 1106 dt. 1-Feb-24	Motor Vehicle No. NL01AG-2109
Terms of Delivery	

Consignee (Ship to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Buyer (Bill to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**PLASTIC WASTE AND PANNI** *FOR DISPOSAL ONLY* *NO MATERIAL VALUE*	3915	21,305.000 kgs			
	Total		21,305.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : **NIL**

Company's PAN : ABCCS8139E
Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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DELIVERY NOTE(Page 2)

S.K. Paper Mills Pvt Ltd 10TH KM STONE JOLLY ROAD VILL-DHANDHERA MUZAFFARNAGAR U.P. GSTIN/UIN: 09ABCCS8139E1Z6 State Name : Uttar Pradesh, Code : 09 E-Mail : info@skpapermills.com	Delivery Note No. NJW-14	Dated 30-Nov-23
		Mode/Terms of Payment
Consignee (Ship to) HARSHIT TRADING COMPANY VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA CHITTORGARH GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Reference No. & Date. NJW-14 dt. 30-Nov-23	Other References HARSHIT TRADING CO.
	Buyer's Order No.	Dated
	Dispatch Doc No. 128	
	Dispatched through TRUCK	Destination CHITTORGARH
Buyer (Bill to) HARSHIT TRADING COMPANY VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA CHITTORGARH GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Bill of Lading/LR-RR No. 128 dt. 30-Nov-23	Motor Vehicle No. NL01AG2108
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL ONLY* *NOT MATERIAL VALUE*	3915	29,440.000 kgs			
	Total		29,440.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : NIL

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt. Ltd.

Authorised Signatory

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ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY.

ISHITA ENTERPRISES

Mob.: 9643939963
9001271234
9829656123

DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA



Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
This Consignment will not be detained, diverted, rerouted or rebooked without consignee Bank's written permission.

INSURANCE
The Customer has stated that :
He has insured/not insured the consignment Company
Policy No. ..... Date .....

Truck No. .....

G.R. No. 128

Date

FROM: MUZAFFARNAGAR

TO: CHANDIGARH

Consignor's Name & Address: S.K. POLY TUBES PVT. LTD.
Dalla, U.P.
GSTIN

STATE: U.P.
State Code:

Consignee's Name & Address:
GSTIN

STATE: PUNJAB
State Code:

Packages	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
01	Plastic waste (Not for Sale)			Freight	
				SGST.....%	
				CGST.....%	
				IGST.....%	
				Total Amount After Tax	
	Consignment Value		Invoice No.	Advance	To Pay
	Note : GST Payable by: ☐ Consignee ☐ Consignor ☐ Transporter			Balance	

Note : Company is not Responsible for any Leakage, Breakage & Accident.

Driver Name ..... SUNIL SINGH .....

Driver Mob. ..... 7023137271 .....

For: ISHITA ENTERPRISES

Signature

1336

1337

DELIVERY NOTE

(TRIPLICATE FOR CONSIGNER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No.	Dated
NJW-13	23-Nov-23
	Mode/Terms of Payment
Reference No. & Date.	Other References
NJW-13 dt. 23-Nov-23	HARSHIT TRADING CO.
Buyer's Order No.	Dated
Dispatch Doc No.	
124	
Dispatched through	Destination
TRUCK	CHITTORGARH
Bill of Lading/LR-RR No.	Motor Vehicle No.
124 dt. 23-Nov-23	RJ09GE0079
Terms of Delivery	

Buyer (Bill to)

HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL ONLY* *NOT MATERIAL VALUE*	3915	25,540.000 kgs			
	Total		25,540.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : NIL

Remarks:
BEING DEVILEVERY NOTE PLASTIC WASTE SEND FOR DISPOSAL VIDE GR NO. 124 DT 24.10.2023 FROM ISHITA ENTERPRISE DELIVERY CHALLAN NO. NJW-14 DT 24.10.2023 VEHICLE NO. RJ09GE0079

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY.

ISHITA ENTERPRISES

Mob.: 9643939963
9001271234
9829656123

DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA



Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK.

CAUTION
This consignment will not be detained, diverted, routed or rebooked without consignee Bank's written permission.

INSURANCE
The Customer has stated that :
He has insured/not insured
the consignment Company
Policy No. Date

Truck No.
FROM:
TO:

G.R. No. 124
Date 2-11-17

Consignor's Name & Address
GSTIN
STATE:
State Code: U.P

Consignee's Name & Address
GSTIN
STATE:
State Code:

Packages	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
01	plastic waste			Freight	
				SGST.....%	
				CGST.....%	
				IGST.....%	
				Total Amount After Tax	
				Advance	
				Balance	To Paid

Consignment Value:
Note : GST Payable by : ☒ Consignee ☐ Consignor ☐ Transporter

Invoice No.

Note : Company is not Responsible for any Leakage, Breakage & Accident.

Driver Name
Driver Mob.

For : ISHITA ENTERPRISES

Sig

1338

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DELIVERY NOTE

(TRIPLICATE FOR CONSIGNER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No.	Dated
NJW-11	4-Oct-23
	Mode/Terms of Payment
Reference No. & Date.	Other References
NJW-11 dt. 4-Oct-23	HARSHIT TRADING CO.
Buyer's Order No.	Dated
Dispatch Doc No.	
110	
Dispatched through	Destination
TRUCK	CHITTORGARH
Bill of Lading/LR-RR No.	Motor Vehicle No.
110 dt. 4-Oct-23	RJ01GC6696

Consignee (Ship to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Buyer (Bill to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL ONLY* *NOT MATERIAL VALUE*	3915	20,520.000 kgs			
	Total		20,520.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : NIL

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

This is a Computer Generated Document

1340

179R

ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY

ISHITA ENTERPRISES

Mob.: 9643939963
9001271234
9829656123

DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA

Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
This Consignment will not be detained, diverted, routed or rebooked without consignee Bank's written permission.

INSURANCE
The Customer has stated that :
He has insured/not insured the consignment Company
Policy No. Date

GR No. 1340 Date 7/10/2021

Truck No : KA-16-B-3996

FROM : MUZAFFARNAGAR

TO : CHITTORGARH

Consignor's Name & Address : M/S PAPER MILLS PVT. LTD. KOTLY
ROAD MUZAFFARNAGAR GSTIN

STATE : U.P.
State Code :

Consignee's Name & Address : M/S RAJASTHAN PATRIKA (PVT.) LTD.
CHITTORGARH RAJ. GSTIN 08AATCP7677F1ZZ

STATE : RAJ.
State Code :

Packages	Said to Contain	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
801	Plants with				Freight	
					SGST .....%	
					CGST .....%	
					IGST 5 %	
					Total Amount After Tax	
					Advance	To Paid
					Balance	

Consignment Value

Note : GST Payable by [ ] Consignee [ ] Consignor [ ] Transporter

Invoice No.

Note : Company is not Responsible for any Leakage, Breakage & Accident.

Driver Name ..... KAILASH KAIJAT

Driver Mob. 9929749431

For ISHITA ENTERPRISES

Signature

1341

DELIVERY NOTE

(TRIPLICATE FOR CONSIGNER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-10	Dated 29-Sep-23
	Mode/Terms of Payment
Reference No. & Date. NJW-10 dt. 29-Sep-23	Other References HARSHIT TRADING CO.
Buyer's Order No.	Dated
Dispatch Doc No. 109	
Dispatched through TRUCK	Destination CHITTORGARH
Bill of Lading/LR-RR No. 109 dt. 29-Sep-23	Motor Vehicle No. RJ01GB3565
Terms of Delivery	

Consignee (Ship to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Buyer (Bill to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH.
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL-ONLY* *NOT MATERIAL VALUE*	3915	26,130.000 kgs			
	Total		26,130.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : NIL

Company's PAN : ABCCS8139E

Recd. in Good Condition

for S.K. Paper Mills Pvt Ltd

Authorised Signatory

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ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY

ISHITA ENTERPRISES

DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA

Bhopal Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
This Consignment will not be detained, diverted, routed or rebooked without consignee Bank's written permission.

INSURANCE
The Customer has stated that :-
He has insured/not insured.
The consignment Company
Policy No. Date

Truck No. RJ 21 GA 3565

FROM: MUZAFFARNAGAR

TO: CHITTORGARH

G.R. No. 109

Date 29/09/2022

Consignor's Name & Address M/s PAPER MILLS PVT. LTD. JOLLY WOOD MUZAFFARNAGAR GSTIN

STATE UP
State Code:

Consignee's Name & Address M/S SHRI KRISHNA TRADING COMPANY (CHITTOR) NITTAUR CHITTAURGARH (RAJ.) GSTIN 08ETLPS6012P1ZY

STATE: RAJ
State Code:

Packages	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
01	Waste paper	26		Freight	
				SGST ... %	
				CGST ... %	
				IGST ... %	
	Consignment Value	Invoice No.		Total Amount After Tax	
				Advance	To Paid
				Balance	

Note: GST Payable by: ☒ Consignee ☐ Consignor ☐ Transporter

Note : Company is not Responsible for any Leakage, Breakage & Accident.

Driver Name DEEPU SINGH

Driver Mob. 8899026429

For ISHITA ENTERPRISES

Signature

GROSS
TARE
NET

1342

T4779R

ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY.

ISHITA ENTERPRISES

Mob.: 9643939963
9001271234
9829656123

DAILY SERVICE: U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA

Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
Consignment will not be detained, diverted, rerouted or delivered without consignee Bank's written permission.

INSURANCE
The Customer has stated that he has insured/not insured the consignment Company
Policy No:
Date

Truck No. KA 41 B 8775

G.R. No. 94
Date 21/08/21

FROM: MUZAFFARNAGAR

TO: CHITTORGARH

Consignor's Name & Address: S.K. PAPER MILL PVT. LTD. JANSATH
Jolly Road (MTZN.)
GSTIN
STATE: U.P.
State Code:

Consignee's Name & Address: HARSHIT TRADING COMPANY (JAIPUR)
KUCHABE CHAURAHA (RAJ.)
GSTIN 08ECUPS7601P1ZT
STATE: RAJ.
State Code:

Packages	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
C-	Plastic waste	22540	0	Freight	
				SGST.....%	
				CGST.....%	
				IGST.....%	
				Total Amount After Tax	
				Advance	To Pay
				Balance	

Consignment Value
Note : GST Payable by: ☐ Consignee ☐ Consignor ☐ Transporter

Invoice No.

Company is not Responsible for Leakage, Breakage & Accident.

Driver Name: AMAN
Driver Mob.: 8290971458

For: ISHITA ENTERPRISES
Signature

1343

1344

DELIVERY NOTE

(TRIPLICATE FOR CONSIGNER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z8
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-07	Dated 30-Jun-23
	Mode/Terms of Payment
Reference No. & Date. NJW-07 dt. 30-Jun-23	Other References ISHITA ENTERPRISES
Buyer's Order No.	Dated
Dispatch Doc No.	
Dispatched through Truck	Destination CHITTORGARH
Bill of Lading/LR-RR No. 90 dt. 30-Jun-23	Motor Vehicle No. NL01AG6030
Terms of Delivery	

Consignee (Ship to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Buyer (Bill to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL ONLY* *NOT MATERIAL VALUE*	3915	26,740.000 Kgs			
	Total		26,740.000 Kgs			

E. & O.E

Remarks:
BEING DEVILEVERY NOTE PLASTIC WASTE SEND FOR DISPOSAL VIDE GR NO. 90 DT 30.06.2023 FROM ISHITA ENTERPRISE DELIVERY CHALLAN NO. NJW-07 DT 30.06.2023 VEHICLE NO. NL01AG-6030

Company's PAN : ABCCS8139E

Recd. In Good Condition

for S.K. Paper Mills Pvt Ltd
Authorised Signatory

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PAN : AWKPT4779R

ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY

ISHITA ENTERPRISES



DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA



Mob.: 9643939963
9001271234
9829656123

Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
This Consignment will not be detained, diverted, transhipped or rebooked without consignee Bank's written permission.

INSURANCE
The Customer has stated that the risk is insured/not insured
the consignment Company
Policy No. Date

G.R. No. 90 Date 30/06/23

Truck No. HR 61 AG 6020

FROM : MUZAFFARNAGAR

TO : CHITTORGARH

Consignor's Name & Address M/s Bhilwara Textiles Pvt. Ltd. Delhi
Delhi (Mundka) GSTIN

STATE : U.P.
State Code :

Consignee's Name & Address M/s Chittor Textiles Pvt. Ltd.
Chittorgarh (Raj.) GSTIN 08AACCC7[illegible]1ZP

STATE : RAJ.
State Code :

Packages	Description (Said to Contain)	WEIGHT Actual	WEIGHT Charged	Rate	Amount to Pay/Paid
02	Blended Yarn	26240	KG	Freight	
				SGST.....%	
				CGST.....%	
				IGST.....%	
	Consignment Value		Invoice No.	Total Amount After Tax	
				Advance	To Pay
				Balance	

Note : GST Payable by : ☒ Consignee ☐ Consignor ☐ Transporter

Note : Company is not Responsible for Leakage, Breakage & Accident.

Driver Name
Driver Mob. 8776526224

For : ISHITA ENTERPRISES

Signature

1345

1346

DELIVERY NOTE

(TRIPLICATE FOR CONSIGNER)

S.K. Paper Mills Pvt Ltd
10TH KM STONE JOLLY ROAD VILL-DHANDHERA
MUZAFFARNAGAR U.P.
GSTIN/UIN: 09ABCCS8139E1Z6
State Name : Uttar Pradesh, Code : 09
E-Mail : info@skpapermills.com

Delivery Note No. NJW-06	Dated 27-Jun-23
	Mode/Terms of Payment
Reference No. & Date. NJW-06 dt. 27-Jun-23	Other References ISHITA ENTERPRISES
Buyer's Order No.	Dated
Dispatch Doc No.	
Dispatched through Truck	Destination CHITTORGARH
Bill of Lading/LR-RR No. 89 dt. 27-Jun-23	Motor Vehicle No. RJ01GC-2636
Terms of Delivery	

Consignee (Ship to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Buyer (Bill to)
HARSHIT TRADING COMPANY
VILLAGE-BHAWALIYA,TEHSIL-NIMBAHERA
CHITTORGARH
GSTIN/UIN : 08CILPS3622P1ZI
State Name : Rajasthan, Code : 08

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PLASTIC WASTE AND PANNI *SENT FOR DISPOSAL ONLY* *NOT MATERIAL VALUE*	3915	22,715.000 kgs			
	Total		22,715.000 kgs			

E. & O.E

HSN/SAC	Taxable Value
3915	
Total	

Tax Amount (in words) : NIL

Company's PAN : ABCCS8139E
Recd. in Good Condition

for S.K. Paper Mills Pvt. Ltd.

Authorised Signatory

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ALL SUBJECT TO MUZAFFARNAGAR JURISDICTION ONLY

ISHITA ENTERPRISES

Mob.: 9643939963
9001271234
9829656123

DAILY SERVICE : U.P., DELHI, PUNJAB, UTTRAKHAND, RAJASTHAN, GUJARAT, HARYANA



Bhopa Road, Bindal Duplex, Muzaffarnagar - 251001 (U.P.)
Email : tyagishubham495@gmail.com

AT OWNER'S RISK

CAUTION
This Consignment will not be detained, diverted, rerouted or rebooked without consignee Bank's written permission.

G.R. No.	Date
83	2/6/25

INSURANCE
The Customer has stated that
He has insured/not insured
The consignment Company
Policy No. Date

Truck No. KA 01 AE 2636

FROM: MUZAFFARNAGAR

TO: CHITTAURGARH

Consignor's Name & Address: M/S PAPER INDIA [illegible] DELHI
[illegible] GSTIN [illegible]
STATE: U.P.
State Code:

Consignee's Name & Address: M/S SHREE [illegible] CHITTAURGARH
GSTIN [illegible]
STATE: RAJ.
State Code:

Packages	Description (Said to Contain)	Weight Actual	Weight Charged	Rate	Amount to Pay/Paid
03	plastic waste	22715	50	Freight	
				SGST....%	
				CGST....%	
				IGST....%	
				Total Amount After Tax	
		Invoice No.		Advance	To Pay
				Balance	

Consignment Value

Note : GST Payable by: ☒ Consignee ☐ Consignor ☐ Transporter

Note : Company is not Responsible for any Leakage, Breakage & Accident.

Driver Name [illegible]
Driver Mob. 9351652156

For : ISHITA ENTERPRISES

Signature

1347

ARISTOCRAFT
PAPERS PRIVATE LIMITED

Date- 01-03-2024

To.
The Regional Officer,
U.P.Pollution Control Board.
Muzaffarnagar

Ref.:- Your Letter No.1208/OA No.744/Moharm Aii/2024 dt. 27.02.2024

Sub.:- Action plan in correspondence to your above letter.

Dear sir.
In reference to the above mentioned letter, please find attached our point wise compliance and action plan in correspondence to the same.

S.No.	Action Points	Responsible Agency for execution	Compliance	Timelines for execution
a) Wastewater Management				
(iv)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Pulp & Paper Industries	Not applicable	03 Months
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action Plan may be submitted to UPPCB	Pulp & Paper Industries	Our ETP is running perfectly as per standard and parameters prescribed in consent granted. (Copy attached)	01 Month
b) Fly-ash Management				
(i)	Industries should enter into direct agreement/ control with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	At present we have contract with Mahak Singh . Earth Movers to casure safe disposal & also, we are maintaining proper logbook for the same. (Agreements copy attached)	01 Month
c) Hazardous Waste Management				
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through log-book and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Pulp & Paper Industries	at present, we have agreement with Bharat Oil & Waste Management Ltd, which is a authorized recycler for Hazard Waste & we send quarterly basis hazard waste to Bharat Oil & maintained records (Copy of Membership certificate attached)	Quarterly
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Pulp & Paper Industries	We shall soon supply and register on NHWTS developed by CPCB.	Immediate
d) Plastic Waste Management				
(i)	The industries should make direct agreement/ contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Pulp & Paper Industries	The unit have made direct agreement with the PW Processor "Ultratech cement and Suraj Plastic" to ensure the safe disposal We are maintaining proper record for Plastic Waste. (Copy of agreement attached)	01 Month

Regd. Office & Works : 7th Km. MEERUT ROAD, MUZAFFARNAGAR-251 203 (U.P.)
Phone : +91 9634230811 ✦ e-mail : aristocraftpapers@gmail.com
GSTIN : 09AAHCA0559L1ZE ✦ CIN : U21098UP2008PTC035210

(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/ receipts received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Pulp & Paper Industries	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of same to the UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Pulp & Paper Industries	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.	02 Months
(iv)	The Plastic packaging waste generated int eh pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPT) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016	Pulp & Paper Industries	Agreed and complied. Agreement copies attached.	03 Months
(v)	The pulp & paper mills which are importing waste water containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Pulp & Paper Industries	We shall apply shortly and inform department for the same.	03 Months

We, hereby follow all guidelines will be give by department with in given time frame work and shall inform once the same is completed from our end to the department.

Thanking you,
Yours faithfully.

For Aristocraft Papers Private Limited

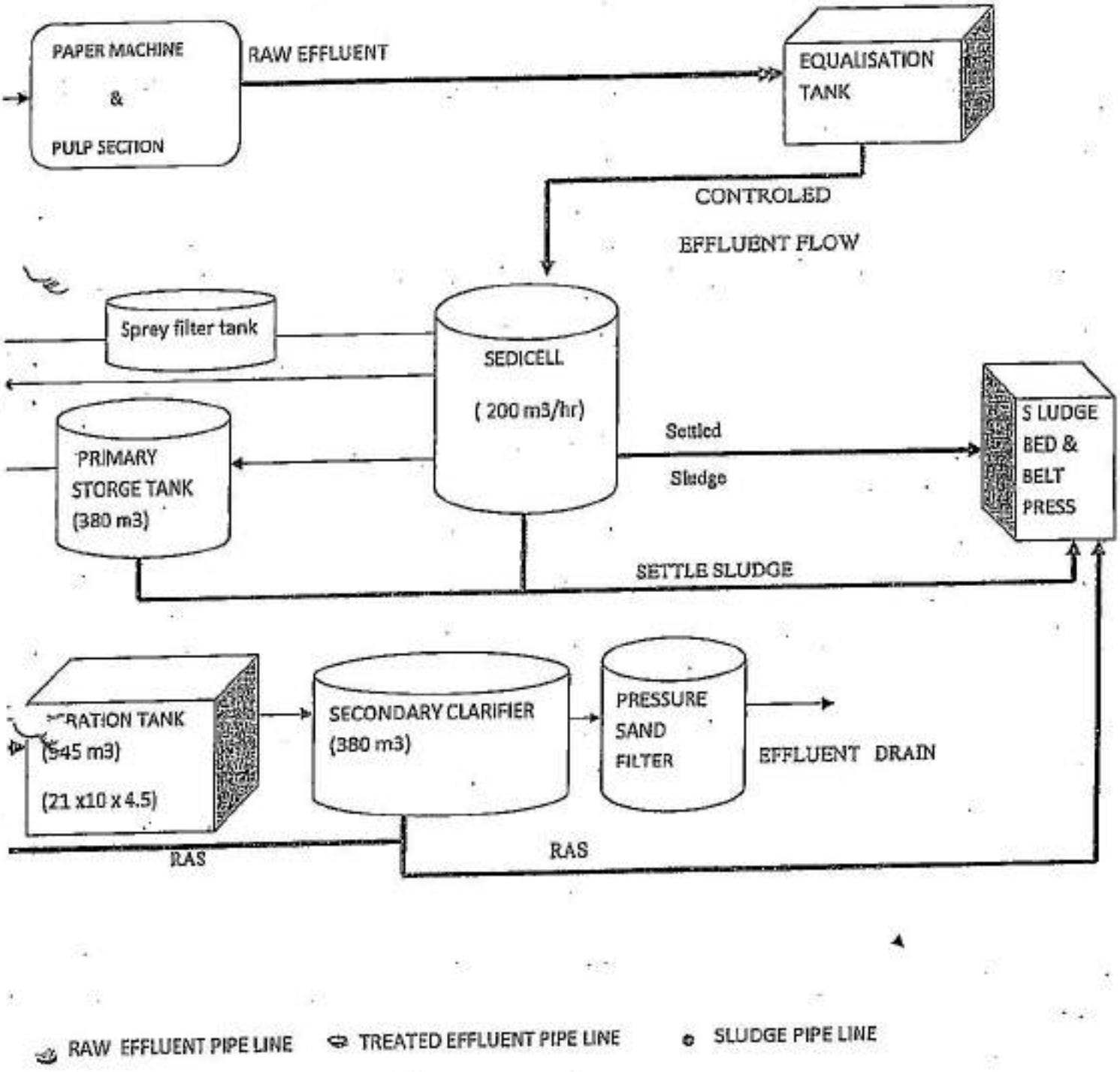
Authorised Sign.

Enclosed : As Above.

ARISTOCRAFT PAPERS Muzaffarn

c.c. to The Chief Environment Officer (Circle 3)
U.P.Pollution Control Board,
Pickup Bhawan, 3 Floor, B-Block,
Vibhuti Khand, Gomti Nagar, Lucknow
Lucknow

EFFLUENT TREATMENT PLANT SCHEMATIC OF M/S ARISTOCRAFT PAPER PVT. LTD.



RAW EFFLUENT PIPE LINE TREATED EFFLUENT PIPE LINE SLUDGE PIPE LINE

ADITYA BIRLA

UltraTech

UTCL/AC/AFR/DC/APPL/Jan-24/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "ARISTOCRAFT PAPERS PRIVATE LIMITED "at our Aditya Cement Works, Chittaurgarh during the month Jan 24

Month	Type of Waste Material	Qty Received (MT)
Jan 24	Plastic Waste	19 280

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	21-01 2024	67	19 280	RJ36GA8779
Total			19 280	

Authorized Signatory

1352

IN-UK98643993502422W

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

अब्दुल अजीज स्टाम्प विक्रेता
ला0नं0-83/97, कचहरी रुड़की
मो0नं0-9837839739

Certificate No.	:	IN-UK98643993502422W
Certificate Issued Date	:	12-Jan-2024 05:04 PM
Account Reference	:	NONACC (SV)/ uk1215104/ ROORKEE/ UK-HD
Unique Doc. Reference	:	SUBIN-UKUK1215104039281738010S0W
Purchased by	:	SURAJ PLASTIC CO
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SURAJ PLASTIC CO
Second Party	:	ARISTO CRAFT PAPER PVT LTD
Stamp Duty Paid By	:	SURAJ PLASTIC CO
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

Aristocraft Paper Pvt. Ltd.

Add – 7 Meerut Road,
Muzaffarnagar 251003 (UP)

(GSTIN :- 09AAHCA0559L1ZE)

SUB - AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

For ARISTOCRAFT PAPERS PVT.LTD.

Authorised Signatory

For. SURAJ PLASTIC CO.

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority

Dear Sir,

We are Suraj Plastic Company leading provider of Plastic Waste Recycler services, that is Industrial waste.

Aristocraft Paper Pvt. Ltd. (First Party) for Used & Waste Plastic Treatment & Disposing by **SURAJ PLASTIC COMPANY,** and collect the Used & Wastes Plastic as per **Aristocraft Paper Pvt. Ltd. (Second Party)** dispose of schedule, that according to Environment Protection & Pollution Control Board Norms, that manifest certificate Form and End Use issue against the Material, which is store by **Aristocraft Paper Pvt. Ltd. (Second Party)** and That dispose of agreement for One Year and that is chargeable Agreement Between **Aristocraft Paper Pvt. Ltd. & SURAJ PLASTIC COMPANY.** and some instruction given below **Aristocraft Paper Pvt. Ltd. Second Party)** will pay the agreement charges to **SURAJ PLASTIC COMPANY.**

- **Aristocraft Paper Pvt. Ltd. (Second Party)** shall be arranging the Facility for loading material plastic wastes.
- As per contract Plastic Waste Qty should be 30 - 35 tons/Pr Month and transportation charges also paid **Aristocraft Paper Pvt. Ltd.**
- That Plastic Waste agreement Charges 180,000 /Per year Chq No. 311376 PNB Branch Ex GST paid by **Aristocraft Paper Pvt. Ltd.**
- **SURAJ PLASTIC COMPANY.** material dispose off against of (POLLUTION CONTROL BOARD) norms which is against of authorization and dispose off receipt which is provided by facility that against of material Qty.
- That Waste material Agreement charges payment term within 7 days.
- That agreement effected from 1st Jan 2024 and that valid till 31st Dec 2024.
- That all legal activity will follow the all Safety & Security rules according to **PCB** norms.
- **Aristocraft Paper Pvt. Ltd.** the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of **SURAJ PLASTIC COMPANY.**

1. **Aristocraft Paper Pvt. Ltd.**
For ARISTOCRAFT PAPERS PVT. LTD.
Authorised Signatory
Authorized Signature

2. **SURAJ PLASTIC COMPANY.**
For. SURAJ PLASTIC CO.
Authorized Signature

Details of 1st Party

1)	Name and Address of the Organization	:	**SURAJ PLASTIC COMPANY KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
2)	Telephone No.	:.	7017815846, 8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Shahrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	**KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
5)	Address for Raising Invoice	:	**KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)**
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of

SURAJ PLASTIC COMPANY., by the hand of its Proprietor.

For ARISTOCRAFT PAPERS PVT.LTD.
Authorised Signatory

For. SURAJ PLASTIC CO.
PR...?*

Details of 2nd Party

1)	Name and Address of the Organization	:	**Aristocraft Paper Pvt. Ltd.** Add – 7 Meerut Road, Muzaffarnagar 251003 (UP)
2)	Telephone No.	:	976 000 0639
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Rajesh Kumar Jain Aristocraftpapers@gmail.com
4)	Registered Office Address	:	Add – 7 Meerut Road, Muzaffarnagar 251203 (UP)
5)	Address for Raising Invoice	:	Add – 7 Meerut Road, Muzaffarnagar 251203 (UP)
6)	Nature of Business	:	Manufacturing of Kraft Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	**AAHCA0559L**
2)	GST NO. (*)	:	**09AAHCA0559L1ZE**

For ARISTOCRAFT PAPERS (P) LTD.
Rajesh Kumar Jain
Authorised Signatory

For. SURAJ PLASTIC CO.
01/01/04

1356

For. SURAJ PLASTIC CO.

Mr. SHAHRUKH KHAN

PROP.* 01/01/2024.

Signature Date of Execution

In the presence of:

1. _____

Signature of Witness 1.

_____

(Name of Witness 1)

2. _____

Signature of Witness 2.

_____

(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

Aristocraft Paper Pvt. Ltd. by the hand of its Whole Time Director,

Mr. Rajesh Kumar Jain

FOR ARISTOCRAFT PAPERS PVT.LTD.

Authorised Signatory

Signature Date of Execution

In the presence of:

1. _____

Signature of Witness 1.

_____

(Name of Witness 1)

2. _____

Signature of Witness 2.

_____

(Name of Witness 2)

1357

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Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP34821210151454V
Certificate Issued Date	:	15-Jun-2023 10:13 AM
Account Reference	:	NEWIMPACC (SV)/ up14364104/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14364104045812461229655V
Purchased by	:	ARISTOCRAFT PAPERS PRIVATE LIMITED MEERUT ROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	ARISTOCRAFT PAPERS PRIVATE LIMITED MEERUT ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ARISTOCRAFT PAPERS PRIVATE LIMITED MEERUT ROAD MZN
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARIAL GOVT

NOTARY GOVT

ANNEXURE

समझौता–

मैं महक सिंह पुत्र श्री हरवीर सिंह निवासी म0नं0 187, ग्राम जडोदा, जिला मुजफ्फरनगर, बायलर की राख को फैक्ट्री परिसर से उठाकर भराव (लैंड फिलिंग) के प्रयोग में लेता हूँ। मैं महक सिंह पुत्र श्री हरवीर सिंह निवासी म0नं0 187, ग्राम जडौदा, जिला मुजफ्फरनगर बायलर की राख को फैक्ट्री परिसर से उठाकर भराव (लैंड फिलिंग) के प्रयोग में लेने का समझौता मैं0 अरिस्टोक्राफ्ट पेपर्स प्रा0लि0, 7 कि0मी0, मेरठ रोड, मुजफ्फरनगर से निर्धारित करता हूँ।

दिनांक:–12.09.2023

KERNA DIAGI
NOTARY
MUZAFFARNAGAR
12 SEP 2023

Statutory Alert:
1 The authenticity of this Stamp certificate should be verified at "www.shcilestamp.com" or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2 The onus of checking the legitimacy is on the users of the certificate.

(2)

NOTARY

नियम और शर्तें:–

–इस माल को फैक्ट्री परिसर से ले जाने की जिम्मेदारी महक सिंह पुत्र श्री हरबीर सिंह निवासी ग्राम जडौदा, तहसील व जिला मुजफ्फरनगर की होगी।

–इस माल की भराई की जिम्मेदारी अस्टिोक्राफ्ट पेपर्स प्रा0लि0 की होगी।

–इस माल के समझौता और सदस्यता का कोई चार्ज नही है।

–मैं हर सप्ताह बायलर की राख फैक्ट्री परिसर से उठाने का समझौता करता हूँ।

NOTARY

महक सिंह पुत्र श्री हरवीर सिंह

Certified that Signature LTI/RTI
Identified by Smt.

Identified by

NOTARY GOVT. OF INDIA
PRERNA TYAGI NOTARY MUZAFFARNAGAR Regn. No. 7869

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
12 SEP 2023

1359

FORM 10
(See rule 19 (1))

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 84298

1 Occupier's Name & Mailing Address (including Phone No. and email)	ARISTOCRAFT PAPERS PVT. LTD. 7th Km. Stone, Meerut Road, MUZAFFARNAGAR
2 Sender's Authorization No.	
3 Manifest Document No.	Dt. 30.1.24
4 Transporter's Name & Address (including Phone No. and email)	Partap & Co.
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP15 ET 7716
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-V, Sahibabad Industrial Area, Ghaziabad, UP 201010 Tel. 1800 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Laksher Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. - 8874087655 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill. Tehsil Akbarpur, Kanpur Dehat, UP, Tel. - 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-B-54(Vol-II)/2023/233 Valid Upto: 31/03/2028	(III) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Bitter, Oil Waste cotton, Grease & oil, Plastic
11 Total Quantity No. of Containers	5 Nos 12 Nos 15.900 MT or Ml 22.400 MT 34.500 MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE: Typed Name & Stamp / Signature	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 0 1 Day 3 0 Year 2 0 2 4
15 Transporter Acknowledgement of Receipt of Waste: Typed Name & Stamp / Signature	Month 0 1 Day 3 0 Year 2 0 2 4
16 Receiver's Certificate for Receipt of Hazardous and other Waste: Typed Name & Stamp / Signature	Month 0 1 Day 3 1 Year 2 0 2 4

1360

ISO 9001:2015

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. **Aristocraft Papers Private Limited**

7th Km, Meerut Road, Muzaffarnagar-251003, UP

BOWML/K/2665/17

is a registered member of our facility

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # **BOWML/K/2665/17**

Expiry Date : **October 26, 2023**

Scan & Verify

BOWML/K/2665/17

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2621 6466 or Email : sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2023-06-27 09:04:33
IP: 49.36.176.240
ID: YGTSRNPAXBVZ06IfwDeAxm
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2023-06-27 15:05:34
IP: 49.36.176.240
ID: AMcOCXtNIGGkKSsKHRlogxm
Click here to E-verify

Authorized Signatory

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

1361

SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	We are Under Process of Upgrading the ETP By Installing the Anaerobic Digester.. This work will Complete in one year .
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	N/A.
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	We are maintaining the Hazardous Waste disposal logbook. We have Agreement with Sheetla waste Management Project which is a Authorized Recycler. We are sending Hazardous Waste to Sheetla waste Management Regularly
Al the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We will registered on NHWTS developed by UPPCB..
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor KK duplex Private Limited Jansath road Muzaffranagar & Silvertoan Papers Private Limited Bhopa road Muzaffranagar to ensure the safe disposal of plastic waste and also maintaining logbook records along with bills/receipt..
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper records are maintained we submiting quartly reports to UPPCB Regularly .
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste.

Head Office & Works :
9th Km., Bhopa Road,
Muzaffarnagar-251 001 (U.P.)
8941095985 - 88

silvertonpulp@gmail.com / info@silvertonpulp.com / wpp@silvertonpulp.com / kraft@silvertonpulp.com
www.silvertonpulp.com

CIN/FCRN : U21093UP1995PTC018048 | GSTIN : 09AABCS3407P1Z1

SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	We disposed –off our waste plastic through 'KK Duplex & Paper Mills Pvt .Ltd " which is registered on the centralized Extended procedure 's (EPR) portal for Plastic packaging in compliance of the plastic waste management .
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Under Process . .

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Silverton Pulp And Papers Pvt. Ltd. 9th Km. Bhopa Road Muzaffarnagar

Authorized Signatory

Silverton Pulp &Papers Private limited (Unit -1)

9 th Km Bhopa road Muzaffarnagar (UP)

Head Office & Works :
9th Km., Bhopa Road,
Muzaffarnagar-251 001 (U.P.)
8941095985 - 88

silvertonpulp@gmail.com / info@silvertonpulp.com / wpp@silvertonpulp.com / kraft@silvertonpulp.com
www.silvertonpulp.com

CIN/FCRN : U21093UP1995PTC018048 | GSTIN : 09AABCS3407P1Z1

1363

SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

SILVERTON PULP AND PAPERS PVT. LTD.

9th KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0134/22

Validity: 02 Mar, 2022 To 01 Mar, 2027

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

FORM 10

[See rule 19 (1)]

S. No. HW 4347

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-1
2.	Sender's Authorisation No. :	Challan No-SPPL/KP/1419 -16/10/2023
3.	Manifest Document No. :	4347 16/10/2023
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP13CT1633
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Cotton Waste 33.7, Waste Chemical 34.3, Waste Oil 5.1
11.	Total Quantity No. of Containers :	55 Kg .....127.01 Kg.....m^3 or MT 20 Kg Process Sludge 32.3 → 500 Kgs ..Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate For Silverton Pulp & Paper Pvt. Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 16 Month 10 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Signature :	Sheetala Waste Management Project Plot No. D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSES7354L1ZZ Day 16 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

1365

Form-6
[See rule 19]
E-WASTE MANIFEST

S.No 1115

To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by transporter.

r's Name and Mailing Address ng Phone No.)	Unit-1
r's Authorisation No. If applicable	Challan No - SWMP/EP/0124 - 16/10/23
fest Document No.	1115 -16/10/2023
sporter's Name and Address luding Phone No.)	S. W. M. P
pe of Vehicle	(Truck / Container / Special Vehicle)
ransporter's Registration	
/ehicle Registration No.	UP13CT.1633
Receiver's Name and Mailing Address (Including Phone No.)	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, E-mail : swmp@sheetalawaste.com
Receiver's Authorization No. If Applicable	183555/UPPCB/Bulandshahr(UPPCBRO)/CTO/Amb/SHEETALA/DISPOSAL/2023 Date : 20/05/2023

Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
		Mix E-Waste	~0 Kgs						

11. Name and Stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)
Signature : Authorised Signatory
Month Day Year: 10 16 2023

12. Transporter Acknowledgement of Receipt of E-Waste
Name & Stamp : Sheetala Waste Management Project, Add-D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P)-203205, GSTIN-09ADSFS7354L1Z2
Signature :
Month Day Year: 10 16 2023

13. Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-waste (*As Applicable)
Name & Stamp : Signature :
Month Day Year:

E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE
CPU, Mainframes, Minicomputers	ITEW1	Telephones	ITEW12	UPS, Inverter, Power Strips	SWMP7	Fluorescent and other Mercury containing lamps	CEEW5
PC/CPU with monitor & Keyboard, Mouse	ITEW2	Pay Telephones	ITEW13	Printer	SWMP6		
Laptop	ITEW3	Cordless Telephones	ITEW14	Misc IT	SWMP9		
Notebook	ITEW4	Cellular Telephones	ITEW15			SWMP Codes:	
Tablets	ITEW5	Answering Systems	ITEW16	Consumer electrical and electronics:		Copper Wire	SWMPE1
Printers including cartridge	ITEW6	Cathode Ray Terminals (CRT)	SWMP1	Television sets (including sets based on Liquid crystal display and Light Emitting Diode technology)	CEEW1	Dry Cell Battery	SWMPE2
Copying equipment	ITEW7	Flat Panel Displays	SWMP2			Lead Acid Battery, UPS Battery	SWMPE3
Electrical and electronic typewriters	ITEW8	Keyboards, Mouse	SWMP3			Motors	SWMPE4
User terminals and systems	ITEW9	Modem, Hub, Switch	SWMP4	Refrigerator	CEEW2	Transformers, CVT	SWMPE5
Facsimile	ITEW10	Mother Board	SWMP5	Washing Machine	CEEW3	Speakers	SWMPE6
Telex	ITEW11	Memory Modules-SIMM/DIMM, Flash Drives, Pen Drive	SWMP8	Air-conditioners excluding centralized air conditioning	CEEW4	Audio/Video Systems	SWMPE7
						Misc Non-IT	SWMPE8

1366

FORM 10

[See rule 19 (1)]

S. No. HW 4345

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

(White)

	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-1
	Sender's Authorisation No. :	NO-SPCB/HW/24-16/10/23
	Manifest Document No. :	4345 16/10/2023
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP13 CT 1633
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183565/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Used Empty Containers 33.1
11.	Total Quantity No. of Containers :	.....m³ or MT 10 Nos.....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate For Silverton Pulp & Paper Pvt.Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 16 Month 10 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Sheetala Waste Management Project Add.: D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN:09ADSES7354L1Z2 Signature	Day 16 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste Name and Stamp: Signature :	Day Month Year

1367

FORM 10
[See rule 19 (1)]

S. No. HW 4249

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Bhopa Road Unit-1
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	4249 05/01/2024
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP14NT4914
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2031 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Cotton Waste 33.2, Waste Chemical 35.3, Waste Oils 5.1
11.	Total Quantity No. of Containers :	30 KG Process Sludge 2.5.0.kg....m³ or MT 146 Lts 2.3.3.580 KG Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate For Silverton Pulp and Papers Pvt.Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 05 Month 01 Year 2024
15.	Transporter Acknowledgement of Receipt of Wastes Sheetala Waste Management Project Add.-D-26 & D-37, UPSIDC Industries Area, Sikandrabad, Bulandshahr (U.P.) 202306 GSTIN-09ADSFP7354L1Z2	
	Name and Stamp: Signature	Day 05 Month 01 Year 2024
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

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FORM 10

[See rule 19 (1)]

S. No. HW 4247

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies (White)

1. Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-1
2. Sender's Authorisation No. :	4247
3. Manifest Document No. :	05/01/2024
4. Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5. Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No. :	UP14NT4914
7. Vehicle Registration No. :	
8. Receiver's Name and Mailing Address (including Phone No. and E-mail) :	SHEETALA WASTE MANAGEMENT PROJECT D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9. Receiver's Authorisation No. :	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 18355/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10. Waste Description :	Used Empty Container 33.1
11. Total Quantity No. of Containers :	.....m³ or MT 25 Containers Nos.
12. Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14. Sender's Certificate For Silverton Pulp and Papers Pvt. Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp: Signature :	Day 05 Month 01 Year 2024
15. Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Sheetala Waste Management Project A-26 & D-37, UPSIDC Industries Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSEP7354L1Z2 Signature :	Day 05 Month 01 Year 2024
16. Receiver's certification for receipt of hazardous and other waste Name and Stamp: Signature :	Day Month Year

Time : Date: Signature:

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

INDIA

NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AGREEMENT

This agreement made on this Day 02nd of March2022 between M/s. Silverton Pulp And Papers Pvt Ltd. a Company registered under Companies' Act, having its registered Office at 9.0th KM. BHOPA ROAD, MUZAFFARNAGAR, DISTT MUZAFFARNAGAR(UP).251001 and its plant located at 9.0th KM. BHOPA ROAD, MUZAFFARNAGAR, DISTT MUZAFFARNAGAR(UP).251001(hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part)

AND

M/s. SHEFALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 782, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh 201009 duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETROLEUM (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time represented by its Director Partner, thereinafter called as "SECOND PART "which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Party)

For Silverton Pulp and Papers Pvt. Ltd.

Director

WHEREAS FIRST PART is engaged in the Production of kraft Paper, Writing Printing Paper & News Paper using Waste paper as main raw material and during the said process/ activities different types of wastes including Hazardous Wastes are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned [illegible] be treated, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the [illegible] of Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated [illegible] FIRST Part's plant located at its Plant located at 9.6th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT– MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-3/9, UPSIDC Gopalpur, [illegible] BuLandshahr, U.P. 203205is duly authorized by the concerned State Pollution Control Board and further [illegible] handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its [illegible] mentioned facility/facilities.

SCOPE OF SERVICES/OBJECTIVES

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management &Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results, FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.

   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

For Silverton Pulp & Paper Pvt. Ltd.

5 The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART

6 SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7 On receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.

a FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.

b FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags suitable containers for its safe transportation.

c FIRST PART will have to pay actual transport charges to SECOND PART, in case for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being reconstituted by FIRST PART.

d FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8 FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic PVC/Leak proof Bags and kept at the storage place under cover.

a. Container/Bags' weight will also be added to the total weight of the material.

9 FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.

a The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason

10 FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

12 If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous

For Silverton Pulp and Papers Pvt. Ltd.

Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13 The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I

a FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

b First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

c FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance of non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

V 1 - This agreement is valid for Five Years from 02-03-2022 to 01-03-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

V 2 SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No.68239/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ water/ MUZAFFARNAGAR/ 2019 and 68250/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ water/ MUZAFFARNAGAR/ 2019. Both consents are valid from 01/01/2020 to 31/12/2024.

b Reference Application No. are attached, for its unit at Plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP), 251001.

c First Part states that it has valid unexpired Air Consent under Section 21/22 of the (Air Prevention and Control of Pollution) act 1981 with Ref no.68247/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ air/ MUZAFFARNAGAR/2019 and 68254/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ air/ MUZAFFARNAGAR/2019. Both consents are valid from 01/01/2020 to 31/12/2024.

d. Reference Application No. are attached for its unit at its, 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP), 251001.The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.

For Silverton Pulp and Papers Pvt. Ltd.

e. The PAN Number of First Part is AABCS3407P

f. The GST Registration Number of First Part is 09AABCS3407P1Z1

V.5 SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

V.6 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt Rules and FIRST PART shall not have any liability whatsoever in this regard

V.7 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

V.8 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose accepted hazardous waste at agreed prices, while the agreement is in force.

The Disposal Charges are subject to Annual Revision on the basis of Govt of India Wholesale Price Index (WPI) Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on account price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies Method, Wage Hike etc.. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

V.9 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay on settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

V.10 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

V.11 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future law, such provision shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect

V.12 - Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause and mutually agreed by both the parties.

V.13 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

V.14 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

For Silverton Pulp and Papers Pvt. Ltd.

A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 02nd March 2022 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

For Silverton Pulp And Papers Pvt Ltd

For Silverton Pulp and Papers Pvt. Ltd.

Director

Authorized Signatory

( )

Mobile

For Sheetala Waste Management Project

Director /Partner/Authorized Signatory

Witnesses:

1 Name &Designation

1. ANUBHAV GAUTAM

2 Name & Designation

2. AMAN SAINI

GST: 09AABCS3407P1Z1
PAN. AABCS3407P
Phone +91 9997859502
E-Mail:projectsilvertonpulp@gmail.com

ANNEXURE-1

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. SILVERTON PULP AND PAPERS PVT LTD) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 2nd MARCH 2022.

First part will pay Rs. 15,000/- (Rupees Fifteen Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000 - Per Drum
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs.12/- Per Kg

a) [illegible] waste must comply with parameters as per Schedule V Part A of HW Rules. i.e., without water, sludge.

b) [illegible]PMC will only pay for fully drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of

c) [illegible] Discarded drums are exclusive of GST.

Category–B Disposal Charges (Payable by Silverton Pulp And Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, LEDs, Switches, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Transportation	-	As Per Actual
5.	Loading	-	In the scope of client

For Director

M/S SILVERTON PULP AND PAPERS PVT LTD can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206

PAYMENT TERMS:

1. Customer shall make Full Payment within 15 days

TERMS & CONDITIONS

a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added to the weight of total Hazardous Waste Non-Hazardous Waste and those are not on returnable basis

b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 at its own cost.

c) Must not have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs-3500+GST 18% minimum charges whichever is higher.

d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.

e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

f) As per Rule 5 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

g) Payments shall be made through Cheque/NEFT/RTGS.

h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.

i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure / mutually agreed & signed between the parties.

For Silverton Pulp and Papers Pvt. Ltd

Director

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SILVERTON PULP &PAPERS PRIVATE LIMITED (UNIT -1)					
PLASTIC LOGBOOK					
MONTH	TOTAL WEIGHT (IN MT)	MOISTURE (IN MT) 58 %	REJ&PULP (IN MT) 16.2%	TOTAL PLASTIC (IN MT)	DISPECH TO KK DUPLEX
Nov-23	390.41	234.24	92.52	63.6	" "
Dec-23	590.02	354	88.5	147.5	" "
Jan-24	348.87	202.34	33.84	112.69	" "
TOTAL	1329.3	790.58	214.86	323.79	" "

S

Silverton Pulp And Papers Pvt. Ltd. 9th.Km. Bhopa Road Muzaffernagar

GST ITC REGISTER

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

08/Feb/2024 - 16:16:28

Rad/B

From Date	: 01/Jan/2024
To Date	: 31/Jan/2024
Group On	: Bill Wise Item Wise
Report Type	: All
Service Include	: No
Location	: All
Supplementary(Y/N)	: No
Party Type	: All
Location Type	: All

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	Qty	Unit	Ass. Value	Insurance	Freight/Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/04533	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	11915.00	KGS				11915.00	- 1072.35	1072.35			14059.70
													11915.00	- 1072.35	1072.35			+ 14059.70
			Sub Total :															
2	SP/KP2324/04538	02/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10340.00	KGS				18812.00	- 1693.08	1693.08			22198.24
													18812.00	- 1693.08	1693.08			+ 22198.24
			Sub Total :															
3	SP/KP2324/04559	02/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	11850.00	KGS				11850.00	- 1066.50	1066.50			14044.00
													11850.00	- 1066.50	1066.50			+ 14044.00
			Sub Total :															
4	SP/KP2324/04574	03/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	8540.00	KGS				15372.00	- 1383.48	1383.48			18139.36
													15372.00	- 1383.48	1383.48			+ 18139.36
			Sub Total :															
5	SP/KP2324/04576	05/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10290.00	KGS				19422.00	- 1747.98	1747.98			22917.96
													19422.00	- 1747.98	1747.98			+ 22917.96
			Sub Total :															
6	SP/KP2324/04577	05/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	9280.00	KGS				16722.00	- 1504.98	1504.98			19731.96
													16722.00	- 1504.98	1504.98			+ 19731.96
			Sub Total :															
7	SP/KP2324/04583	05/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	9450.00	KGS				17038.60	- 1532.52	1532.52			20103.64
													17038.60	- 1532.52	1532.52			+ 20103.64
			Sub Total :															
8	SP/KP2324/04592	06/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						GARBAGE- A3	39159090	10875.00	KGS	-	-	-	-	15575.00	-	1761.75	1761.75		23323.49
										-	-	-	-	15575.00	-	1761.75	1761.75	-	23323.49
			Sub Total :																
9	SP/KP2324/04623	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11710.00	KGS	-	-	-	-	21114.00	-	1900.26	1900.26		25163.67
										-	-	-	-	21114.00	-	1900.26	1900.26	-	25163.67
			Sub Total :																
10	SP/KP2324/04627	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	10375.00	KGS	-	-	-	-	18675.00	-	1680.75	1680.75		22156.87
										-	-	-	-	18675.00	-	1680.75	1680.75	-	22156.87
			Sub Total :																
11	SP/KP2324/04653	09/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	10855.00	KGS	-	-	-	-	19539.00	-	1758.51	1758.51		23286.58
										-	-	-	-	19539.00	-	1758.51	1758.51	-	23286.58
			Sub Total :																
12	SP/KP2324/04676	10/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	8260.00	KGS	-	-	-	-	14868.00	-	1338.12	1338.12		17719.68
										-	-	-	-	14868.00	-	1338.12	1338.12	-	17719.68
			Sub Total :																
13	SP/KP2324/04677	10/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	9405.00	KGS	-	-	-	-	9405.00	-	846.45	846.45		11208.58
										-	-	-	-	9405.00	-	846.45	846.45	-	11208.58
			Sub Total :																
14	SP/KP2324/04700	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	9360.00	KGS	-	-	-	-	16848.00	-	1516.32	1516.32		20079.45
										-	-	-	-	16848.00	-	1516.32	1516.32	-	20079.45
			Sub Total :																
15	SP/KP2324/04701	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	12170.00	KGS	-	-	-	-	12170.00	-	1095.30	1095.30		14504.21
										-	-	-	-	12170.00	-	1095.30	1095.30	-	14504.21
			Sub Total :																
16	SP/KP2324/04702	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	9360.00	KGS	-	-	-	-	16668.00	-	1500.12	1500.12		19864.92
										-	-	-	-	16668.00	-	1500.12	1500.12	-	19864.92
			Sub Total :																
17	SP/KP2324/04703	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	10975.00	KGS	-	-	-	-	10975.00	-	987.75	987.75		13080.01
										-	-	-	-	10975.00	-	987.75	987.75	-	13080.01
			Sub Total :																
18	SP/KP2324/04714	12/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	10400.00	KGS	-	-	-	-	18792.00	-	1691.28	1691.28		22396.31

No.	Invoice No:	Invoice Date:	Name Of Receiver	State	GSTNO.	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
														18700.00	-	1681.20	1681.20	-	22396.31
			Sub Total :																
19	SP/KP2324/04727	13/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	11705.00	KGS					21069.00	-	1896.21	1896.21		25110.03
														21069.00	-	1896.21	1896.21	-	25110.03
			Sub Total :																
20	SP/KP2324/04754	14/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10060.00	KGS					18144.00	-	1632.96	1632.96		21624.02
														18144.00	-	1632.96	1632.96	-	21624.02
			Sub Total :																
21	SP/KP2324/04755	14/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	31535.00	KGS					11535.00	-	1038.15	1038.15		13747.41
														11535.00	-	1038.15	1038.15	-	13747.41
			Sub Total :																
22	SP/KP2324/04763	14/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 7	39159090	10470.00	KGS					10470.00	-	941.30	941.30		12470.19
														10470.00	-	941.30	941.30	-	12470.19
			Sub Total :																
23	SP/KP2324/04773	15/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	19675.00	KGS					19215.00	-	1729.35	1729.35		22900.44
														19215.00	-	1729.35	1729.35	-	22900.44
			Sub Total :																
24	SP/KP2324/01793	17/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	7425.00	KGS					13365.00	-	1202.85	1202.85		15920.41
														13365.00	-	1202.85	1202.85	-	15920.41
			Sub Total :																
25	SP/KP2324/04815	18/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10890.00	KGS					19662.00	-	1764.18	1764.18		23361.66
														19662.00	-	1764.18	1764.18	-	23361.66
			Sub Total :																
26	SP/KP2324/04829	19/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	12180.00	KGS					22284.00	-	2005.56	2005.56		26558.07
														22284.00	-	2005.56	2005.56	-	26558.07
			Sub Total :																
27	SP/KP2324/04870	21/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	11135.00	KGS					20079.00	-	1807.11	1807.11		23931.15
														20079.00	-	1807.11	1807.11	-	23931.15
			Sub Total :																
28	SP/KP2324/04877	21/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	11160.00	KGS					11160.00	-	1004.40	1004.40		13293.32

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No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO.	Item	HSN	QTY/Unit	Assb. Value	Insurance	Freight/Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
												11180.00	-	1006.20	1006.20	-	13324.32
			Sub Total :														
9	SP/KP2324/04090	22/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - J	39159090	12030.00 KGS				12030.00	-	1082.70	1082.70		14337.35
			Sub Total :									12030.00	-	1082.70	1082.70	-	14337.35
10	SP/KP2324/04017	23/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10915.00 KGS				10947.00	-	1768.23	1768.23		23415.29
			Sub Total :									10947.00	-	1768.23	1768.23	-	23415.29
31	SP/KP2324/04072	25/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - J	39159090	11710.00 KGS				11710.00	-	1053.90	1053.90		13965.98
			Sub Total :									11710.00	-	1053.90	1053.90	-	13965.98
32	SP/KP2324/04078	25/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10010.00 KGS				18018.00	-	1621.62	1621.62		21473.85
			Sub Total :									18018.00	-	1621.62	1621.62	-	21473.85
33	SP/KP2324/04145	26/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10835.00 KGS				19485.00	-	1753.65	1753.65		23022.32
			Sub Total :									19485.00	-	1753.65	1753.65	-	23022.32
			Grand Total :					348875.00				537383.00		48364.47			640453.07

1381

348.875

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

GST ITC REGISTER

03/Jan/2024 - 16:21:37

From Date : 01/Dec/2023
To Date : 31/Dec/2023
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/03947	01/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE- A3	39159090	13150.00	KGS	-	-	-	-	13670.00	-	2130.30	2130.30		28209.91
			Sub Total :							-	-	-	-	13670.00	-	2130.30	2130.30	-	28209.91
2	SP/KP2324/03948	01/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE - J	39159090	10605.00	KGS	-	-	-	-	10605.00	-	954.45	954.45		12513.94
			Sub Total :							-	-	-	-	10605.00	-	954.45	954.45	-	12513.94
3	SP/KP2324/03949	04/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE - J	39159090	11550.00	KGS	-	-	-	-	11550.00	-	1039.50	1039.50		13765.29
			Sub Total :							-	-	-	-	11550.00	-	1039.50	1039.50	-	13765.29
4	SP/KP2324/03957	01/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE- A3	39159090	10285.00	KGS	-	-	-	-	18513.00	-	1666.17	1666.17		22063.79
			Sub Total :							-	-	-	-	18513.00	-	1666.17	1666.17	-	22063.79
5	SP/KP2324/03977	02/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE- A3	39159090	12440.00	KGS	-	-	-	-	22392.00	-	2015.28	2015.28		26686.79
			Sub Total :							-	-	-	-	22392.00	-	2015.28	2015.28	-	26686.79
6	SP/KP2324/03985	02/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE - J	39159090	11825.00	KGS	-	-	-	-	11825.00	-	1064.25	1064.25		14153.04
			Sub Total :							-	-	-	-	11825.00	-	1064.25	1064.25	-	14153.04
7	SP/KP2324/03996	03/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														
						GARBAGE- A3	39159090	12545.00	KGS	-	-	-	-	22581.00	-	2032.29	2032.29		26912.84
			Sub Total :							-	-	-	-	22581.00	-	2032.29	2032.29	-	26912.84
8	SP/KP2324/04019	04/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						GARBAGE - I	39159090	10650.00	KGS	-	-	-	-	10650.00	-	958.50	958.50		12567.67
			Sub Total :							-	-	-	-	10650.00	-	958.50	958.50	-	12567.67
9	SP/KP2324/04020	04/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	13480.00	KGS	-	-	-	-	24123.00	-	2170.80	2170.80		28746.22
			Sub Total :							-	-	-	-	24123.00	-	2170.80	2170.80	-	28746.22
10	SP/KP2324/04055	06/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11295.00	KGS	-	-	-	-	20211.00	-	1845.99	1845.99		24649.01
			Sub Total :							-	-	-	-	20211.00	-	1845.99	1845.99	-	24649.01
11	SP/KP2324/04072	07/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - I	39159090	13020.00	KGS	-	-	-	-	13020.00	-	1171.80	1171.80		15517.24
			Sub Total :							-	-	-	-	13020.00	-	1171.80	1171.80	-	15517.24
12	SP/KP2324/04091	08/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - I	39159090	13360.00	KGS	-	-	-	-	13360.00	-	1202.40	1202.40		15922.45
			Sub Total :							-	-	-	-	13360.00	-	1202.40	1202.40	-	15922.45
13	SP/KP2324/04105	08/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	12950.00	KGS	-	-	-	-	23310.00	-	2097.90	2097.90		27760.86
			Sub Total :							-	-	-	-	23310.00	-	2097.90	2097.90	-	27760.86
14	SP/KP2324/04113	09/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	12935.00	KGS	-	-	-	-	25863.00	-	2327.67	2327.67		29893.92
			Sub Total :							-	-	-	-	25863.00	-	2327.67	2327.67	-	29893.92
15	SP/KP2324/04131	10/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	10860.00	KGS	-	-	-	-	19548.00	-	1759.32	1759.32		23297.31
			Sub Total :							-	-	-	-	19548.00	-	1759.32	1759.32	-	23297.31
16	SP/KP2324/04132	10/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - I	39159090	13055.00	KGS	-	-	-	-	13055.00	-	1174.95	1174.95		15558.98
			Sub Total :							-	-	-	-	13055.00	-	1174.95	1174.95	-	15558.98
17	SP/KP2324/04144	11/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - I	39159090	12550.00	KGS	-	-	-	-	12550.00	-	1129.50	1129.50		14957.09
			Sub Total :							-	-	-	-	12550.00	-	1129.50	1129.50	-	14957.09
18	SP/KP2324/04154	12/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11545.00	KGS	-	-	-	-	21581.00	-	2032.29	2032.29		26312.04

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY/Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :						-	-	-	-	11581.00	-	1032.29	1032.29	-	26912.94
19	SP/KP2324/04171	12/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE - J	39159090	12845.00 KGS	-	-	-	-	12845.00	-	1156.05	1156.05		15308.67
			Sub Total :						-	-	-	-	12845.00	-	1156.05	1156.05	-	15308.67
20	SP/KP2324/04172	12/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE - J	39159090	10925.00 KGS	-	-	-	-	10925.00	-	983.25	983.25		13020.42
			Sub Total :						-	-	-	-	10925.00	-	983.25	983.25	-	13020.42
21	SP/KP2324/04186	13/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	9270.00 KGS	-	-	-	-	16686.00	-	1501.74	1501.74		19886.37
			Sub Total :						-	-	-	-	16686.00	-	1501.74	1501.74	-	19886.37
22	SP/KP2324/04198	13/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	10825.00 KGS	-	-	-	-	19485.00	-	1753.65	1753.65		23022.12
			Sub Total :						-	-	-	-	19485.00	-	1753.65	1753.65	-	23022.12
23	SP/KP2324/04204	14/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	9650.00 KGS	-	-	-	-	17370.00	-	1563.30	1563.30		20701.57
			Sub Total :						-	-	-	-	17370.00	-	1563.30	1563.30	-	20701.57
24	SP/KP2324/04211	14/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	10550.00 KGS	-	-	-	-	18990.00	-	1709.10	1709.10		22532.28
			Sub Total :						-	-	-	-	18990.00	-	1709.10	1709.10	-	22532.28
25	SP/KP2324/04227	15/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	12795.00 KGS	-	-	-	-	23031.00	-	2072.79	2072.79		27448.35
			Sub Total :						-	-	-	-	23031.00	-	2072.79	2072.79	-	27448.35
26	SP/KP2324/04250	16/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	10765.00 KGS	-	-	-	-	19413.00	-	1747.17	1747.17		23136.41
			Sub Total :						-	-	-	-	19413.00	-	1747.17	1747.17	-	23136.41
27	SP/KP2324/04251	16/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE- A3	39159090	11115.00 KGS	-	-	-	-	20007.00	-	1800.63	1800.63		23844.24
			Sub Total :						-	-	-	-	20007.00	-	1800.63	1800.63	-	23844.24
28	SP/KP2324/04269	17/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC													
						GARBAGE - J	39159090	11905.00 KGS	-	-	-	-	11905.00	-	1256.65	1256.65		15843.49

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	13965.00	-	1256.85	1256.85	-	16643.40
29	SP/KP2324/04283	18/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	12475.00	KGS	-	-	-	-	12475.00	-	1122.75	1122.75		14867.71
			Sub Total :							-	-	-	-	12475.00	-	1122.75	1122.75	-	14867.71
30	SP/KP2324/04284	18/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11400.00	KGS	-	-	-	-	20520.00	-	1846.80	1846.80		24455.74
			Sub Total :							-	-	-	-	20520.00	-	1846.80	1846.80	-	24455.74
31	SP/KP2324/04287	18/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	13270.00	KGS	-	-	-	-	13270.00	-	1194.30	1194.30		15815.19
			Sub Total :							-	-	-	-	13270.00	-	1194.30	1194.30	-	15815.19
32	SP/KP2324/04300	19/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	12700.00	KGS	-	-	-	-	12700.00	-	1143.00	1143.00		14986.00
			Sub Total :							-	-	-	-	12700.00	-	1143.00	1143.00	-	14986.00
33	SP/KP2324/04310	20/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	12715.00	KGS	-	-	-	-	12715.00	-	1144.35	1144.35		15153.74
			Sub Total :							-	-	-	-	12715.00	-	1144.35	1144.35	-	15153.74
34	SP/KP2324/04317	20/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	12090.00	KGS	-	-	-	-	23252.00	-	2092.68	2092.68		27437.34
			Sub Total :							-	-	-	-	23252.00	-	2092.68	2092.68	-	27437.34
35	SP/KP2324/04332	21/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	13920.00	KGS	-	-	-	-	13920.00	-	1252.80	1252.80		16589.86
			Sub Total :							-	-	-	-	13920.00	-	1252.80	1252.80	-	16589.86
36	SP/KP2324/04333	21/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	18065.00	KGS	-	-	-	-	18477.00	-	1662.93	1662.93		22020.89
			Sub Total :							-	-	-	-	18477.00	-	1662.93	1662.93	-	22020.89
37	SP/KP2324/04350	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	12410.00	KGS	-	-	-	-	12410.00	-	1116.90	1116.90		14790.24
			Sub Total :							-	-	-	-	12410.00	-	1116.90	1116.90	-	14790.24
38	SP/KP2324/04375	23/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	11975.00	KGS	-	-	-	-	11975.00	-	1077.75	1077.75		14130.50

1385

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	11975.00	-	1077.75	1077.75	-	14130.50
39	SP/KP2324/04384	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11255.00	KGS	-	-	-	-	11255.00	-	1012.95	1012.95		13413.71
			Sub Total :							-	-	-	-	11255.00	-	1012.95	1012.95	-	13413.71
40	SP/KP2324/04392	24/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11245.00	KGS	-	-	-	-	11245.00	-	1012.05	1012.05		13401.79
			Sub Total :							-	-	-	-	11245.00	-	1012.05	1012.05	-	13401.79
41	SP/KP2324/04412	26/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	10035.00	KGS	-	-	-	-	19143.00	-	1722.87	1722.87		22914.63
			Sub Total :							-	-	-	-	19143.00	-	1722.87	1722.87	-	22914.63
42	SP/KP2324/04413	26/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	12340.00	KGS	-	-	-	-	12340.00	-	1110.60	1110.60		14706.81
			Sub Total :							-	-	-	-	12340.00	-	1110.60	1110.60	-	14706.81
43	SP/KP2324/04419	26/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11785.00	KGS	-	-	-	-	21213.00	-	1909.17	1909.17		25281.65
			Sub Total :							-	-	-	-	21213.00	-	1909.17	1909.17	-	25281.65
44	SP/KP2324/04455	28/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	8980.00	KGS	-	-	-	-	16164.00	-	1454.76	1454.76		19264.26
			Sub Total :							-	-	-	-	16164.00	-	1454.76	1454.76	-	19264.26
45	SP/KP2324/04468	30/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11360.00	KGS	-	-	-	-	20448.00	-	1840.32	1840.32		24128.64
			Sub Total :							-	-	-	-	20448.00	-	1840.32	1840.32	-	24128.64
46	SP/KP2324/04469	30/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11595.00	KGS	-	-	-	-	11595.00	-	1043.55	1043.55		13682.10
			Sub Total :							-	-	-	-	11595.00	-	1043.55	1043.55	-	13682.10
47	SP/KP2324/04501	30/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11545.00	KGS	-	-	-	-	11545.00	-	1039.05	1039.05		13623.31
			Sub Total :							-	-	-	-	11545.00	-	1039.05	1039.05	-	13623.31
48	SP/KP2324/04511	31/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11690.00	KGS	-	-	-	-	11690.00	-	1052.10	1052.10		13794.14

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	19690.00	-	1052.10	1052.10	-	21794.20
49	SP/KP2324/04512	31/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065D1ZC														
						GARBAGE- A3	39159090	9505.00	KGS	-	-	-	-	17109.00	-	1539.81	1539.81		20190.51
			Sub Total :							-	-	-	-	17109.00	-	1539.81	1539.81	-	20190.51
50	SP/KP2324/04513	31/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065D1ZC														
						GARBAGE - 3	39159090	11220.00	KGS	-	-	-	-	11220.00	-	1009.80	1009.80		13372.00
			Sub Total :							-	-	-	-	11220.00	-	1009.80	1009.80	-	13372.00
			Grand Total :					550020.00		-	-	-	-	818272.00	-	73644.48	73644.48	-	974547.35

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Draft

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

GST ITC REGISTER

From Date : 01/Nov/2023
To Date : 30/Nov/2023
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary Y/N : No
Party Type : All
Location Type : All

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S.No.	Invoice No.	Invoice Date	Name Of Supplier	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/03257	04/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE - I	39159090	12670.00	KGS					12670.00		1140.30	1140.30		15100.60
			Sub Total :											12670.00		1140.30	1140.30		15100.60
2	SP/KP2324/03579	05/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE- A3	39159090	9240.00	KGS					16218.01		1459.62	1459.62		19328.01
			Sub Total :											16218.01		1459.62	1459.62		19328.01
3	SP/KP2324/03596	06/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE- A3	39159090	10665.00	KGS					19197.00		1727.73	1727.73		22878.46
			Sub Total :											19197.00		1727.73	1727.73		22878.46
4	SP/KP2324/03638	07/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE - I	39159090	10125.00	KGS					10125.00		911.25	911.25		12060.00
			Sub Total :											10125.00		911.25	911.25		12060.00
5	SP/KP2324/03611	07/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE - I	39159090	12225.00	KGS					13215.00		1100.25	1100.25		14509.70
			Sub Total :											13215.00		1100.25	1100.25		14509.70
6	SP/KP2324/03619	07/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE A3	39159090	8915.00	KGS					16047.00		1444.23	1444.23		19174.01
			Sub Total :											16047.00		1444.23	1444.23		19174.01
7	SP/KP2324/03618	08/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														
						GARBAGE A3	39159090	10650.00	KGS					19170.00		1725.30	1725.30		22910.01
			Sub Total :											19170.00		1725.30	1725.30		22910.01
8	SP/KP2324/03625	08/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCK1055J2C														

S.No.	Tevoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						GARBAGE- A3	39159090	6720.00	KGS					15786.00	-	1420.74	1420.74		18813.75
			Sub Total :											15786.00	-	1420.74	1420.74	-	18813.75
9	SP/KP2324/03037	08/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	9035.00	KGS					14463.00	-	1301.67	1301.67		17237.00
			Sub Total :											14463.00	-	1301.67	1301.67	-	17237.00
10	SP/KP2324/03039	09/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	7690.00	KGS					7690.00	-	692.10	692.10		9164.94
			Sub Total :											7690.00	-	692.10	692.10	-	9164.94
11	SP/KP2324/03051	10/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	11850.00	KGS					11850.00	-	1066.50	1066.50		14122.83
			Sub Total :											11850.00	-	1066.50	1066.50	-	14122.83
12	SP/KP2324/03052	10/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	9840.00	KGS					17712.00	-	1594.08	1594.08		21109.16
			Sub Total :											17712.00	-	1594.08	1594.08	-	21109.16
13	SP/KP2324/03062	11/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	13075.00	KGS					13075.00	-	1176.75	1176.75		15582.79
			Sub Total :											13075.00	-	1176.75	1176.75	-	15582.79
14	SP/KP2324/03065	11/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	13130.00	KGS					13130.00	-	1181.70	1181.70		15648.33
			Sub Total :											13130.00	-	1181.70	1181.70	-	15648.33
15	SP/KP2324/03068	11/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	10395.00	KGS					10395.00	-	935.55	935.55		12388.76
			Sub Total :											10395.00	-	935.55	935.55	-	12388.76
16	SP/KP2324/03077	13/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - J	39159090	12600.00	KGS					12600.00	-	1134.00	1134.00		15016.68
			Sub Total :											12600.00	-	1134.00	1134.00	-	15016.68
17	SP/KP2324/03081	14/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11540.00	KGS					20772.00	-	1869.48	1869.48		24756.07
			Sub Total :											20772.00	-	1869.48	1869.48	-	24756.07
18	SP/KP2324/03082	14/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	12755.00	KGS					22959.00	-	2066.31	2066.31		27362.54

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :											22959.00	-	2066.31	2066.31		27092.62
19	SP/KP2324/03717	17/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	6905.00	KGS	-	-	-	-	10137.00	-	1452.33	1452.33		19032.66
			Sub Total :							-	-	-	-	10137.00	-	1452.33	1452.33	-	19032.66
20	SP/KP2324/03734	18/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	6935.00	KGS	-	-	-	-	12483.00	-	1123.47	1123.47		14977.24
			Sub Total :							-	-	-	-	12483.00	-	1123.47	1123.47	-	14977.24
21	SP/KP2324/03745	20/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	8170.00	KGS	-	-	-	-	14706.00	-	1323.54	1323.54		17526.61
			Sub Total :							-	-	-	-	14706.00	-	1323.54	1323.54	-	17526.61
22	SP/KP2324/03747	20/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	7280.00	KGS	-	-	-	-	7280.00	-	655.20	655.20		8676.30
			Sub Total :							-	-	-	-	7280.00	-	655.20	655.20	-	8676.30
23	SP/KP2324/03760	21/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	17380.00	KGS	-	-	-	-	22284.00	-	2005.56	2005.56		26553.67
			Sub Total :							-	-	-	-	22284.00	-	2005.56	2005.56	-	26553.67
24	SP/KP2324/03761	21/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	11665.00	KGS	-	-	-	-	10665.00	-	1043.85	1043.85		13902.35
			Sub Total :							-	-	-	-	10665.00	-	1043.85	1043.85	-	13902.35
25	SP/KP2324/03763	21/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	11505.00	KGS	-	-	-	-	20709.00	-	1863.81	1863.81		24680.99
			Sub Total :							-	-	-	-	20709.00	-	1863.81	1863.81	-	24680.99
26	SP/KP2324/03765	21/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	16185.00	KGS	-	-	-	-	16185.00	-	1456.65	1456.65		19289.28
			Sub Total :							-	-	-	-	16185.00	-	1456.65	1456.65	-	19289.28
27	SP/KP2324/03772	21/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE- A3	39159090	6490.00	KGS	-	-	-	-	11682.00	-	1051.38	1051.38		13922.61
			Sub Total :							-	-	-	-	11682.00	-	1051.38	1051.38	-	13922.61
28	SP/KP2324/03788	22/Nov/23	KK DUPLEX AND PAPER HILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC														
						GARBAGE - 3	39159090	7945.00	KGS	-			-	7945.00	-	715.05	715.05		9468.85

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :											7945.00		715.05	715.05		9465.05
29	SP/KP2324/03797	23/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10740.00	KGS					19332.00		1739.88	1739.88		23009.88
			Sub Total :											19332.00		1739.88	1739.88		23009.88
30	SP/KP2324/03815	24/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	11815.00	KGS					21267.00		1914.03	1914.03		25346.06
			Sub Total :											21267.00		1914.03	1914.03		25346.06
31	SP/KP2324/03854	26/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	9050.00	KGS					16290.00		1466.10	1466.10		19484.42
			Sub Total :											16290.00		1466.10	1466.10		19484.42
32	SP/KP2324/03890	27/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	9350.00	KGS					16830.00		1514.70	1514.70		20057.99
			Sub Total :											16830.00		1514.70	1514.70		20057.99
	SP/KP2324/03877	27/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	10235.00	KGS					18414.00		1657.26	1657.26		21915.86
			Sub Total :											18414.00		1657.26	1657.26		21915.86
34	SP/KP2324/03892	28/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	10830.00	KGS					19320.00		973.80	973.80		12895.20
			Sub Total :											19320.00		973.80	973.80		12895.20
35	SP/KP2324/03925	30/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	11715.00	KGS					20880.00		2333.83	2333.83		31567.21
			Sub Total :											20880.00		2333.83	2333.83		31567.21
36	SP/KP2324/03926	30/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE- A3	39159090	11440.00	KGS					20592.00		1853.28	1853.28		24514.55
			Sub Total :											20592.00		1853.28	1853.28		24514.55
37	SP/KP2324/03929	30/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD.	Uttar Pradesh-09	09AABCR1065J1ZC	GARBAGE - 3	39159090	10795.00	KGS					10795.00		971.55	971.55		12855.48
			Sub Total :											10795.00		971.55	971.55		12855.48
			Grand Total :					700415.00						507987.00		51118.53			576986.07

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विक्रय अनुबन्ध पत्र NOTARY F 810208

सिल्वरटोन पेपर्स लि0, 9 किमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

एवं

प्रथम पक्ष

NOTARY

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0, 9 किमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

द्वितीय पक्ष

अनुबन्ध दिनांकित –10.03.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह द्वितीय पक्ष की फैक्ट्री से निकलने वाले वेस्ट प्लास्टिक स्कैप को द्वितीय पक्ष से खरीदेगी यह वेस्ट वेस्ट प्लास्टिक स्कैप प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। NOTARY

2. यह कि प्रथम पक्ष इस माल को आपसी सहमती के अनुसार तय किये गये मूल्य प्रति टन के हिसाब से खरीदेगी।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
14 MAR 2023

NOTARY
For Silverton Pulp & Papers Pvt. Ltd.
Director

NOTARY

3. यह कि प्रथम पक्ष वेस्ट प्लास्टिक स्क्रैप का उपयोग अपनी फैक्ट्री जो कि 9 किमी मोमा रोड मुजफ्फरनगर उ0प्र0 में स्थित है, में केवल उ0प्र0 प्रदूषण नियन्त्रण विभाग से मिली अनुमति के अनुसार बोयलर में प्रयोग किये जाने हेतू ही करेगा एवं इसके अन्यथा उपरोक्त वेस्ट प्लास्टिक स्क्रैप को किसी अन्य कार्य के लिए उपयोग नही करेगा।

NOTARY

4. यह कि वेस्ट प्लास्टिक स्क्रैप को उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

5. यह कि प्रथम पक्ष वेस्ट प्लास्टिक स्क्रैप का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

सिल्वरटोन पेपर्स लि0
For SILVERTOAN PAPERS LTD.
(प्रथम पक्ष) Director

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0
For Silverton Pulp & Papers Pvt. Ltd.
NOTARY
(द्वितीय पक्ष) Director

अधिकृत प्रतिनिधि

अधिकृत प्रतिनिधि

साक्षी

1. Nikhil Mittal Nikhil
Muzaffarnagar

2. Vipul Singh Vipul
Muzaffarnagar

KALPNA TYAGI
NOTARY
MUZAFFARNAGAR
14 MAR 2023

Identified by

Uttar Pradesh Pollution Control Board
Building No.TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
[illegible] Email-[illegible] Website www.uppcb.com

172365/UPPCB/MuzaffarNagar/H PPCBRO/CTO/Instt/MUZAFFARNAG/AR/2022 Date: 17/01/2023

To,

M/s

SILVERTOAN PAPERS LIMITED UNIT 2

9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001 | Application Id-18981076

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SILVERTOAN PAPERS LIMITED UNIT 2 located at 9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1 This CCA SILVERTOAN PAPERS LIMITED UNIT 2 granted for the period from 17/01/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	KRAFT PAPER-300 MT/DAY	300	Metric Tonnes/Day
2	WASTE TO ENERGY CAPTIVE POWER PLANT	4.44	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(a) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0 KLD	Septic Tank	SEPTIC TANK
Industrial	700 KLD	ETP	REUSE IN IRRIGATION PURPOSES AND EXCESS WATER INTO DHANDERA DRAIN

(b) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and the Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(m) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.

7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021

8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.

9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.

10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.

12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.

13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.

14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.

15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.

16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.

19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.

20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Member Secretary

Uttar Pradesh Pollution Control Board
Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010, Uttar Pradesh

Regn. No.
PR-01-UTT-03-AABCS2553E-23

Date:
01-03-2023 12:51 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
SILVERTOAN PAPERS LIMITED ,
9 KM, BHOPA ROAD,
MAKHYALI, Muzaffarnagar,
Uttar Pradesh,
251002,Muzaffarnagar,Uttar Pradesh-251002

1. With reference to the application dated **13-02-2023** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **SILVERTOAN PAPERS LIMITED**, vide registered address **9 KM, BHOPA ROAD, MAKHYALI, Muzaffarnagar, Uttar Pradesh, 251002, Muzaffarnagar, Uttar Pradesh -251002** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	--
	Cat-II	32500.0000
	Cat-III	77000.0000
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	Power [E3]	35040.0000

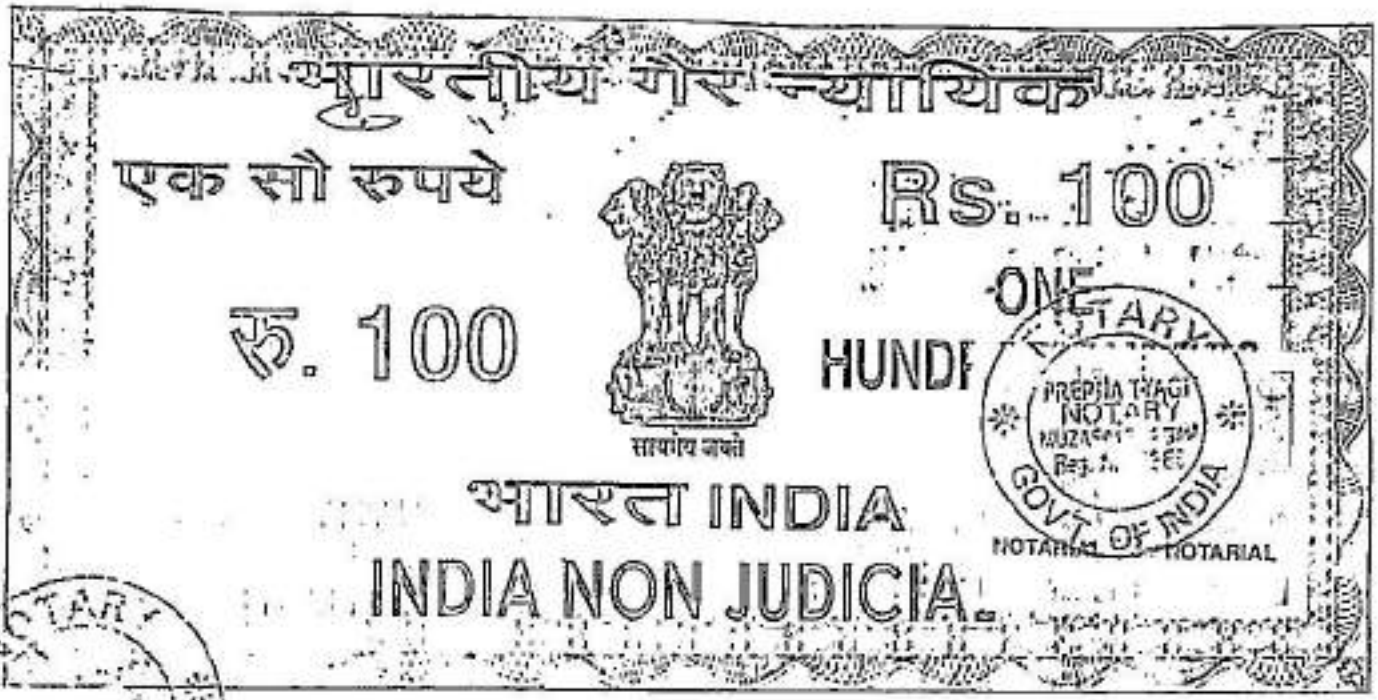
2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

1398

01 MAR 2023



उत्तर प्रदेश UTTAR PRADESH

FY 810206

विकय अनुवन्ध पत्र

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एवं प्रथम पक्ष

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द्वितीय पक्ष

अनुवन्ध दिनांकित –01.3.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह द्वितीय पक्ष की फैक्ट्री से निकलने वाले वेस्ट प्लास्टिक स्कैप को द्वितीय पक्ष से खरीदेगी यह वेस्ट वेस्ट प्लास्टिक स्कैप प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा।

2. यह कि प्रथम पक्ष इस माल को आपसी सहमती के अनुसार तय किये गये मूल्य प्रति टन के हिसाब से खरीदेगी।

PREMA TYAGI
NOTARY
MUZAFFARNAGAR

01 MAR 2023

Saverton Pulp and Paper Pvt. Ltd. 9th Km. Bhopa Road Muzaffarnagar

3. यह कि प्रथम पक्ष वेस्ट प्लास्टिक स्क्रैप का उपयोग अपनी फैक्ट्री जो कि 8-5 किमी [illegible] उ0प्र0 में स्थित है, में केवल उ0प्र0 प्रदूषण नियन्त्रण विभाग से मिली अनुमति के अनुसार बोयलर में प्रयोग किये जाने हेतू ही करेगा एवं इसके अन्यथा उपरोक्त वेस्ट प्लास्टिक स्क्रैप को किसी अन्य कार्य के लिए उपयोग नही करेगा।

4. यह कि वेस्ट प्लास्टिक स्क्रैप की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

5. यह कि प्रथम पक्ष वेस्ट प्लास्टिक स्क्रैप का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

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(प्रथम पक्ष)

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0

For Silverton Pulp & Papers Pvt. Ltd.

Director

(द्वितीय पक्ष)

अधिकृत प्रतिनिधि

अधिकृत प्रतिनिधि

साक्षी

1. Nikhil mittal Nikhilmittal (Muzaffarnagar)

2. Mohd Shamim (Adv. 18)
Bachan Singh (Clerk). Cell No. 2
Muzaffarnagar

PREMA TYAGI
NOTARY
MUZAFFARNAGAR
1 MAR 2019

Kk Duplex Silver Pulp Signature LTI/RTI

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2728828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 Date: 24/02/2023

To,

M/sK K DUPLEX AND PAPER MILLS PVT LTD

1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act,,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 19563872 Date :- 2023-01-27

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s K K DUPLEX AND PAPER MILLS PVT LTD** located at **1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. **Production Capacity :**

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER, ROSIN, ALUM ETC.- 240 MT/DAY	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	Pulper	3	3	3
2	Hill screen	2	2	2
3	DAF Fibre recovery system	1	1	1
4	Paper machine	1	1	1

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery. failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river
1	Daily quantity of water to be abstracted	435	436

* In case of units adopting zero liquid discharge (ZLD). the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.

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11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	Maximum daily discharge of trade effluent	0	0

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

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BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8		-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge:**

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1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	6	6
Treatment facility	Septic Tank	Septic Tank
Discharge point	SEPTIC TANK	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	Biological Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
3	Total Suspended Solids (TSS) (mg/l)	AS PER E(P) RULES, 1986
4	Nitrogen-Total (mg/l)	AS PER E(P) RULES, 1986
5	Phosphate-Total (mg/l)	AS PER E(P) RULES, 1986
6	Chemical Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
7	Faecal Coliform (MPN/100mL)	AS PER E(P) RULES, 1986

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

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g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO. to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	BIOMASS FOR 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER	30	as per EPA Rules	as per EPA Rules
2	Equipment in use standby	RDF/PLASTIC WASTE/MSW/N RSW-300 MT/DAY FOR 22 TPH MULTI FUEL BOILER with BAG FILTER with SELECTIVE NONCATALYTI C REDUCTION TECHNOLOGY (SNCR)	30	as per EPA Rules	as per EPA Rules
3	Equipment in use standby	PNG/DIESEL FOR 1 X 250 KVA DG SETS	4	as per EPA Rules	as per EPA Rules
4	Equipment in use standby	PNG/DIESEL FOR 1 X 750 KVA DG SET	6	as per EPA Rules	as per EPA Rules

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq	
Industrial Area	Commercial Area

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Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

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20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY BY USING WASTE PAPER, ROSIN, ALUM ETC- 240 MT/DAY as raw material and 22 TPH MULTI FUEL BOILER, WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW at site 1048, 1088, 1089, 1090, 8.5 KM JNSATH ROAD, MUZAFFARNAGAR.

2. The Earlier Board has issued a CTO vide Ref No. - 35343/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/water/MUZAFFARNAGAR/2018, Dated : 28/11/2018 and Ref No. - 35357/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2018, Dated : 28/11/2018 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. This consent is valid only for Zero Liquid Discharge (ZLD).No effluent is allowed to discharge outside the factory premises.

5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-07.02.2022, if not then submit Bank Guarantee in the Board within a month failing which consent shall be deemed automatically cancelled.

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge

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standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER and 30 meter stack height from ground level, New 22 TPH MULTI FUEL BOILER with BAG FILTERwithSELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR) and 30 meter stack height from ground level. Fuel for New Multi Fuel Boiler is RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY and for old Boiler unit must use Biomass as a fuel. Unit also operate 1 X 250 KVA and 1 X 750 KVA DG sets with stack heights as per norms. Fuel for DG Sets is LSHS/Diesel.Only approved fuel sis permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMatpoint no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

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25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

35 The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

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Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle 160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Uttar Pradesh Pollution Control Board

Date:

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
K K DUPLEX AND PAPER MILLS PRIVATE LIMITED ,
8.5 km Jansath
Road,Muzaffarnagar,Uttar Pradesh -251001

1. With reference to the application dated 16-11-2022 regarding registration as a Recycler/Co-processor, your application has been processed and found in order. Now, therefore, Uttar Pradesh Pollution Control Board is pleased to grant the registration in favour of K K DUPLEX AND PAPER MILLS PRIVATE LIMITED, vide registered address 8.5 km Jansath Road, Muzaffarnagar, Uttar Pradesh -251001 for processing of plastic waste as per details given below:

Processing Capacity	Cat-I	Quantity (TPA)
	Cat-II	--
	Cat-III	--
	Cat-IV	36000.0000
Production Capacity	Product	Quantity (TPA)
	Paper [23]	8.4000

2. The certificate of registration shall be valid for a period of One Year from the date of issue of the letter unless revoked, surrendered or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the unit shall not be more than installed capacity of the enterprise

5. Recycling of plastic waste shall confirm to the Indian Standard: IS 14534: 1998 titled 'Guidelines for Recycling of Plastics' as amended from time to time.

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1412

SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram All/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	We are Under Process of Upgrading the ETP By Installing the Anaerobic Digester.. This work will Complete in one year .
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	We are maintaining the Proper logbook at present we have contract with brick manufacturing agency to ensure safe disposal of Fly Ash .
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	We are maintaining the Hazardous Waste disposal logbook. We have Agreement with Sheetla waste Management Project which is a Authorized Recycler. We are sending Hazardous Waste to Sheetla waste Management Regularly .
Al the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We will registered on NHWTS developed by UPPCB as Prescribed.
Plastic Waste Management	
The Industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor KK duplex Private Limited Jansath road Muzaffarnagar & Silvertoan Papers Private Limited Bhopa road Muzaffarnagar to ensure the safe disposal of plastic waste and also maintaining logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper records are maintained we submiting quartly reports to UPPCB Regularly .
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste.

Head Office & Works :
9th Km., Bhopa Road,
Muzaffarnagar-251 001 (U.P.)
8941095985 - 88

silvertonpulp@gmail.com / info@silvertonpulp.com / wpp@silvertonpulp.com / kraft@silvertonpulp.com
www.silvertonpulp.com

CIN/FCRN : U21093UP1995PTC018048 | GSTIN : 09AABCS3407P1Z1

SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	We disposed –off our waste plastic through 'KK Duplex & Paper Mills Pvt .Ltd " which is registered on the centralized Extended procedure 's (EPR) portal for Plastic packaging in compliance of the plastic waste management .
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Under Process .

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Silverton Pulp And Papers Pvt. Ltd. 9th.Km. Bhopa Road Muzaffarnagar

Authorized Signatory

Silverton Pulp &Papers Private limited (Unit -2)

9 th Km Bhopa road Muzaffarnagar (UP)

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

GST ITC REGISTER

04/Mar/2024 - 11:44:52

From Date : 01/Dec/2023
To Date : 31/Dec/2023
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

1414

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/03971	01/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	27975.00	KG	-	-	-	-	1358.75	-	34.97	34.97		1468.69
			Sub Total :							-	-	-	-	1358.75	-	34.97	34.97	-	1468.69
2	SP/KP2324/03972	01/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	32505.00	KG	-	-	-	-	1625.25	-	40.63	40.63		1706.51
			Sub Total :							-	-	-	-	1625.25	-	40.63	40.63	-	1706.51
3	SP/KP2324/03973	01/Dec/23	MEGH FLY INFRA	Uttar Pradesh-09	09AOFPB9401H1ZV	FLY ASH	26219000	27175.00	KG	-	-	-	-	1358.75	-	33.97	33.97		1426.69
			Sub Total :							-	-	-	-	1358.75	-	33.97	33.97	-	1426.69
4	SP/KP2324/03974	01/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	27545.00	KG	-	-	-	-	1377.25	-	34.43	34.43		1446.11
			Sub Total :							-	-	-	-	1377.25	-	34.43	34.43	-	1446.11
5	SP/KP2324/03975	01/Dec/23	MEGH FLY INFRA	Uttar Pradesh-09	09AOFPB9401H1ZV	FLY ASH	26219000	22800.00	KG	-	-	-	-	1141.50	-	28.54	28.54		1198.58
			Sub Total :							-	-	-	-	1141.50	-	28.54	28.54	-	1198.58
6	SP/KP2324/03997	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	27930.00	KG	-	-	-	-	1396.50	-	34.91	34.91		1466.32
			Sub Total :							-	-	-	-	1396.50	-	34.91	34.91	-	1466.32
7	SP/KP2324/03998	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	32120.00	KG	-	-	-	-	1606.00	-	40.15	40.15		1686.30
			Sub Total :							-	-	-	-	1606.00	-	40.15	40.15	-	1686.30
8	SP/KP2324/03999	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS0543R1Z1	FLY ASH	26219000	30263.00	KG	-	-	-	-	1513.25	-	37.83	37.83		1588.91

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY &Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :										1513.25	-	37.83	37.83	-	1588.91
9	SP/KP2324/04008	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32880.00	KG	-	-	-	1644.00	-	41.10	41.10		1726.20
			Sub Total :							-	-	-	1644.00	-	41.10	41.10	-	1726.20
10	SP/KP2324/04015	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	33545.00	KG	-	-	-	1677.25	-	41.93	41.93		1761.11
			Sub Total :							-	-	-	1677.25	-	41.93	41.93	-	1761.11
11	SP/KP2324/04016	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27950.00	KG	-	-	-	1399.50	-	34.99	34.99		1469.48
			Sub Total :							-	-	-	1399.50	-	34.99	34.99	-	1469.48
12	SP/KP2324/04017	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28425.00	KG	-	-	-	1421.25	-	35.53	35.53		1492.31
			Sub Total :							-	-	-	1421.25	-	35.53	35.53	-	1492.31
13	SP/KP2324/04018	03/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29160.00	KG	-	-	-	1458.00	-	36.45	36.45		1530.90
			Sub Total :							-	-	-	1458.00	-	36.45	36.45	-	1530.90
14	SP/KP2324/04037	04/Dec/23	MECH FLY INFRA	Uttar Pradesh-09	09AOPP8940D1HZV	FLY ASH	26219000	28205.00	KG	-	-	-	1410.25	-	35.26	35.26		1480.77
			Sub Total :							-	-	-	1410.25	-	35.26	35.26	-	1480.77
15	SP/KP2324/04038	04/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28525.00	KG	-	-	-	1426.25	-	35.66	35.66		1497.57
			Sub Total :							-	-	-	1426.25	-	35.66	35.66	-	1497.57
16	SP/KP2324/04050	05/Dec/23	MECH FLY INFRA	Uttar Pradesh-09	09AOPP8940D1HZV	FLY ASH	26219000	34410.00	KG	-	-	-	1720.50	-	43.01	43.01		1806.52
			Sub Total :							-	-	-	1720.50	-	43.01	43.01	-	1806.52
17	SP/KP2324/04051	05/Dec/23	MECH FLY INFRA	Uttar Pradesh-09	09AOPP8940D1HZV	FLY ASH	26219000	30815.00	KG	-	-	-	1540.75	-	38.52	38.52		1617.79
			Sub Total :							-	-	-	1540.75	-	38.52	38.52	-	1617.79
18	SP/KP2324/04052	05/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26075.00	KG	-	-	-	1303.75	-	32.59	32.59		1368.93
			Sub Total :							-	-	-	1303.75	-	32.59	32.59	-	1368.93
							26219000	27125.00	KG	-	-	-	1356.25	-	33.91	33.91		1424.07
										-	-	-	1356.25	-	33.91	33.91	-	1424.07

1415

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
19	SP/KP2324/04070	06/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	28745.00	KG	-	-	-	-	1437.25	-	35.93	35.93		1509.11
			Sub Total :							-	-	-	-	1437.25	-	35.93	35.93	-	1509.11
20	SP/KP2324/04071	06/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPFB9401H1ZV	FLY ASH	26219000	27505.00	KG	-	-	-	-	1375.25	-	34.38	34.38		1444.01
			Sub Total :							-	-	-	-	1375.25	-	34.38	34.38	-	1444.01
21	SP/KP2324/04080	07/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	36295.00	KG	-	-	-	-	1814.75	-	45.37	45.37		1905.49
			Sub Total :							-	-	-	-	1814.75	-	45.37	45.37	-	1905.49
22	SP/KP2324/04081	07/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPFB9401H1ZV	FLY ASH	26219000	29139.00	KG	-	-	-	-	1456.95	-	36.41	36.41		1529.32
			Sub Total :							-	-	-	-	1456.95	-	36.41	36.41	-	1529.32
23	SP/KP2324/04093	08/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPFB9401H1ZV	FLY ASH	26219000	28005.00	KG	-	-	-	-	1400.25	-	35.01	35.01		1470.27
			Sub Total :							-	-	-	-	1400.25	-	35.01	35.01	-	1470.27
24	SP/KP2324/04094	08/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPFB9401H1ZV	FLY ASH	26219000	30640.00	KG	-	-	-	-	1532.00	-	38.30	38.30		1608.60
			Sub Total :							-	-	-	-	1532.00	-	38.30	38.30	-	1608.60
25	SP/KP2324/04095	08/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	27195.00	KG	-	-	-	-	1359.75	-	33.99	33.99		1427.73
			Sub Total :							-	-	-	-	1359.75	-	33.99	33.99	-	1427.73
26	SP/KP2324/04096	08/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	33425.00	KG	-	-	-	-	1671.25	-	40.53	40.53		1702.31
			Sub Total :							-	-	-	-	1671.25	-	40.53	40.53	-	1702.31
27	SP/KP2324/04097	08/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPFB9401H1ZV	FLY ASH	26219000	28485.00	KG	-	-	-	-	1424.25	-	35.61	35.61		1495.47
			Sub Total :							-	-	-	-	1424.25	-	35.61	35.61	-	1495.47
28	SP/KP2324/04098	08/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	28425.00	KG	-	-	-	-	1421.25	-	35.53	35.53		1492.31
			Sub Total :							-	-	-	-	1421.25	-	35.53	35.53	-	1492.31
29	SP/KP2324/04099	08/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8540R1ZI	FLY ASH	26219000	26055.00	KG	-	-	-	-	1302.75	-	32.57	32.57		1367.89

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S.No	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	1302.75	-	32.57	32.57	-	1367.89
30	SP/KP2324/04100	08/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	27955.00	KG	-	-	-	-	1397.75	-	34.94	34.94		1467.63
			Sub Total :							-	-	-	-	1397.75	-	34.94	34.94	-	1467.63
31	SP/KP2324/04122	09/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	28000.00	KG	-	-	-	-	1400.00	-	35.00	35.00		1470.00
			Sub Total :							-	-	-	-	1400.00	-	35.00	35.00	-	1470.00
32	SP/KP2324/04123	09/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	32460.00	KG	-	-	-	-	1624.00	-	40.60	40.60		1705.20
			Sub Total :							-	-	-	-	1624.00	-	40.60	40.60	-	1705.20
33	SP/KP2324/04124	09/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	31565.00	KG	-	-	-	-	1628.25	-	40.71	40.71		1709.67
			Sub Total :							-	-	-	-	1628.25	-	40.71	40.71	-	1709.67
34	SP/KP2324/04125	09/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	29005.00	KG	-	-	-	-	1494.75	-	37.37	37.37		1569.49
			Sub Total :							-	-	-	-	1494.75	-	37.37	37.37	-	1569.49
35	SP/KP2324/04128	09/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	27780.00	KG	-	-	-	-	1389.00	-	34.73	34.73		1458.46
			Sub Total :							-	-	-	-	1389.00	-	34.73	34.73	-	1458.46
36	SP/KP2324/04137	10/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	24055.00	KG	-	-	-	-	1202.75	-	30.07	30.07		1262.89
			Sub Total :							-	-	-	-	1202.75	-	30.07	30.07	-	1262.89
37	SP/KP2324/04138	10/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	25735.00	KG	-	-	-	-	1286.75	-	32.17	32.17		1351.09
			Sub Total :							-	-	-	-	1286.75	-	32.17	32.17	-	1351.09
38	SP/KP2324/04139	10/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	23915.00	KG	-	-	-	-	1197.25	-	29.93	29.93		1257.11
			Sub Total :							-	-	-	-	1197.25	-	29.93	29.93	-	1257.11
39	SP/KP2324/04159	11/Dec/23	MECH FLY ASH INFRA	Uttar Pradesh-09	09ACJFB9403H1ZV														
						FLY ASH	26219000	24845.00	KG	-	-	-	-	1242.25	-	31.06	31.06		1304.37
			Sub Total :							-	-	-	-	1242.25	-	31.06	31.06	-	1304.37

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S.No	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net. Value
40	SP/KP2324/04160	11/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	26535.00	KG	-	-	-	-	1326.75	-	31.92	31.92		1340.59
			Sub Total :							-	-	-	-	1326.75	-	31.92	31.92	-	1340.59
41	SP/KP2324/04161	11/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADFFB9403H1ZV														
						FLY ASH	26219000	24145.00	KG	-	-	-	-	1207.25	-	30.18	30.18		1267.61
			Sub Total :							-	-	-	-	1207.25	-	30.18	30.18	-	1267.61
42	SP/KP2324/04162	11/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	32030.00	KG	-	-	-	-	1601.50	-	40.06	40.06		1681.62
			Sub Total :							-	-	-	-	1601.50	-	40.06	40.06	-	1681.62
43	SP/KP2324/04166	12/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	27410.00	KG	-	-	-	-	1370.50	-	34.26	34.26		1439.02
			Sub Total :							-	-	-	-	1370.50	-	34.26	34.26	-	1439.02
44	SP/KP2324/04167	12/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADFFB9403H1ZV														
						FLY ASH	26219000	25310.00	KG	-	-	-	-	1315.50	-	32.89	32.89		1381.28
			Sub Total :							-	-	-	-	1315.50	-	32.89	32.89	-	1381.28
45	SP/KP2324/04184	12/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADFFB9403H1ZV														
						FLY ASH	26219000	26150.00	KG	-	-	-	-	1307.50	-	32.69	32.69		1372.88
			Sub Total :							-	-	-	-	1307.50	-	32.69	32.69	-	1372.88
46	SP/KP2324/04185	12/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	27350.00	KG	-	-	-	-	1367.50	-	34.19	34.19		1435.88
			Sub Total :							-	-	-	-	1367.50	-	34.19	34.19	-	1435.88
47	SP/KP2324/04191	13/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADFFB9403H1ZV														
						FLY ASH	26219000	29250.00	KG	-	-	-	-	1462.50	-	36.56	36.56		1535.62
			Sub Total :							-	-	-	-	1462.50	-	36.56	36.56	-	1535.62
48	SP/KP2324/04195	13/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	31255.00	KG	-	-	-	-	1562.75	-	39.08	39.08		1641.41
			Sub Total :							-	-	-	-	1562.75	-	39.08	39.08	-	1641.41
49	SP/KP2324/04196	13/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADFFB9403H1ZV														
						FLY ASH	26219000	24240.00	KG	-	-	-	-	1212.00	-	30.30	30.30		1272.60
			Sub Total :							-	-	-	-	1212.00	-	30.30	30.30	-	1272.60
50	SP/KP2324/04197	13/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI														
						FLY ASH	26219000	29440.00	KG	-	-	-	-	1472.00	-	36.80	36.80		1545.60

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	1472.00	-	36.80	36.80	-	1545.60
51	SP/KP2324/04198	13/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPFE9402H1ZV														
						FLY ASH	26219000	26265.00	KG	-	-	-	-	1313.25	-	32.83	32.83		1378.91
			Sub Total :							-	-	-	-	1313.25	-	32.83	32.83	-	1378.91
52	SP/KP2324/04199	13/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1ZI														
						FLY ASH	26219000	30675.00	KG	-	-	-	-	1533.75	-	38.34	38.34		1610.43
			Sub Total :							-	-	-	-	1533.75	-	38.34	38.34	-	1610.43
53	SP/KP2324/04203	13/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPFE9402H1ZV														
						FLY ASH	26219000	25770.00	KG	-	-	-	-	1288.50	-	32.21	32.21		1352.92
			Sub Total :							-	-	-	-	1288.50	-	32.21	32.21	-	1352.92
54	SP/KP2324/04220	14/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1ZI														
						FLY ASH	26219000	25490.00	KG	-	-	-	-	1274.50	-	31.86	31.86		1338.22
			Sub Total :							-	-	-	-	1274.50	-	31.86	31.86	-	1338.22
55	SP/KP2324/04221	14/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPFE9402H1ZV														
						FLY ASH	26219000	25475.00	KG	-	-	-	-	1273.75	-	31.84	31.84		1337.43
			Sub Total :							-	-	-	-	1273.75	-	31.84	31.84	-	1337.43
56	SP/KP2324/04222	14/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1ZI														
						FLY ASH	26219000	28160.00	KG	-	-	-	-	1408.00	-	35.20	35.20		1478.40
			Sub Total :							-	-	-	-	1408.00	-	35.20	35.20	-	1478.40
57	SP/KP2324/04223	14/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPFE9402H1ZV														
						FLY ASH	26219000	28930.00	KG	-	-	-	-	1446.50	-	36.16	36.16		1518.82
			Sub Total :							-	-	-	-	1446.50	-	36.16	36.16	-	1518.82
58	SP/KP2324/04243	15/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1ZI														
						FLY ASH	26219000	28890.00	KG	-	-	-	-	1444.50	-	36.11	36.11		1516.72
			Sub Total :							-	-	-	-	1444.50	-	36.11	36.11	-	1516.72
59	SP/KP2324/04244	15/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPFE9402H1ZV														
						FLY ASH	26219000	26060.00	KG	-	-	-	-	1303.00	-	32.58	32.58		1368.16
			Sub Total :							-	-	-	-	1303.00	-	32.58	32.58	-	1368.16
60	SP/KP2324/04245	15/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1ZI														
						FLY ASH	26219000	27680.00	KG	-	-	-	-	1384.00	-	34.60	34.60		1453.20
			Sub Total :							-	-	-	-	1384.00	-	34.60	34.60	-	1453.20

1419

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
61	SP/KP2324/04245	15/Dec/23	HEOH FIN INFRA	Uttar Pradesh-09	09AOPP8940C1H1ZV	FLY ASH	26219000	27410.00	KG	-	-	-	-	1370.50	-	34.26	34.26		1439.02
			Sub Total :							-	-	-	-	1370.50	-	34.26	34.26	-	1439.02
62	SP/KP2324/04247	15/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31055.00	KG	-	-	-	-	1553.25	-	38.83	38.83		1630.91
			Sub Total :							-	-	-	-	1553.25	-	38.83	38.83	-	1630.91
63	SP/KP2324/04257	16/Dec/23	HEOH FIN INFRA	Uttar Pradesh-09	09AOPP8940H1ZV	FLY ASH	26219000	27350.00	KG	-	-	-	-	1368.50	-	34.21	34.21		1437.93
			Sub Total :							-	-	-	-	1368.50	-	34.21	34.21	-	1437.93
64	SP/KP2324/04258	16/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30350.00	KG	-	-	-	-	1519.50	-	37.99	37.99		1595.48
			Sub Total :							-	-	-	-	1519.50	-	37.99	37.99	-	1595.48
65	SP/KP2324/04259	16/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30035.00	KG	-	-	-	-	1526.75	-	38.17	38.17		1603.09
			Sub Total :							-	-	-	-	1526.75	-	38.17	38.17	-	1603.09
66	SP/KP2324/04260	16/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25150.00	KG	-	-	-	-	1256.50	-	31.41	31.41		1319.32
			Sub Total :							-	-	-	-	1256.50	-	31.41	31.41	-	1319.32
67	SP/KP2324/04278	17/Dec/23	HEOH FIN INFRA	Uttar Pradesh-09	09AOPP8940H1ZV	FLY ASH	26219000	26400.00	KG	-	-	-	-	1320.00	-	33.00	33.00		1386.00
			Sub Total :							-	-	-	-	1320.00	-	33.00	33.00	-	1386.00
68	SP/KP2324/04279	17/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25280.00	KG	-	-	-	-	1264.00	-	31.60	31.60		1327.20
			Sub Total :							-	-	-	-	1264.00	-	31.60	31.60	-	1327.20
69	SP/KP2324/04280	17/Dec/23	HEOH FIN INFRA	Uttar Pradesh-09	09AOPP8940H1ZV	FLY ASH	26219000	25115.00	KG	-	-	-	-	1255.75	-	31.39	31.39		1318.53
			Sub Total :							-	-	-	-	1255.75	-	31.39	31.39	-	1318.53
70	SP/KP2324/04281	17/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27955.00	KG	-	-	-	-	1397.75	-	34.94	34.94		1467.63
			Sub Total :							-	-	-	-	1397.75	-	34.94	34.94	-	1467.63
71	SP/KP2324/04295	18/Dec/23	HEOH FIN INFRA	Uttar Pradesh-09	09AOPP8940H1ZV	FLY ASH	26219000	26310.00	KG	-	-	-	-	13155.00	-	328.88	328.88		13812.76

1420

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	13155.00	-	328.88	328.88	-	13812.76
72	SP/KP2324/04296	18/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6G4R1ZJ														
						FLY ASH	26219000	24810.00	KG	-	-	-	-	12405.00	-	310.13	310.13		13025.26
			Sub Total :							-	-	-	-	12405.00	-	310.13	310.13	-	13025.26
73	SP/KP2324/04297	18/Dec/23	HEDH FIN INFRA	Uttar Pradesh-09	09AOPP89H8a1ZV														
						FLY ASH	26219000	25060.00	KG	-	-	-	-	1253.25	-	31.33	31.33		1315.91
			Sub Total :							-	-	-	-	1253.25	-	31.33	31.33	-	1315.91
74	SP/KP2324/04298	18/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	29195.00	KG	-	-	-	-	1459.75	-	36.49	36.49		1532.73
			Sub Total :							-	-	-	-	1459.75	-	36.49	36.49	-	1532.73
75	SP/KP2324/04312	19/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	29555.00	KG	-	-	-	-	1477.75	-	36.94	36.94		1551.63
			Sub Total :							-	-	-	-	1477.75	-	36.94	36.94	-	1551.63
76	SP/KP2324/04313	19/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	25865.00	KG	-	-	-	-	1293.25	-	32.33	32.33		1357.91
			Sub Total :							-	-	-	-	1293.25	-	32.33	32.33	-	1357.91
77	SP/KP2324/04314	19/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	22495.00	KG	-	-	-	-	1124.75	-	28.12	28.12		1180.99
			Sub Total :							-	-	-	-	1124.75	-	28.12	28.12	-	1180.99
78	SP/KP2324/04318	20/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	23615.00	KG	-	-	-	-	1180.75	-	29.52	29.52		1239.79
			Sub Total :							-	-	-	-	1180.75	-	29.52	29.52	-	1239.79
79	SP/KP2324/04319	20/Dec/23	HEDH FIN INFRA	Uttar Pradesh-09	09AOPP89H8a1ZV														
						FLY ASH	26219000	25720.00	KG	-	-	-	-	1286.00	-	32.15	32.15		1350.30
			Sub Total :							-	-	-	-	1286.00	-	32.15	32.15	-	1350.30
80	SP/KP2324/04326	20/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	26130.00	KG	-	-	-	-	1306.50	-	35.16	35.16		1456.82
			Sub Total :							-	-	-	-	1306.50	-	35.16	35.16	-	1456.82
81	SP/KP2324/04327	20/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS854BR1ZI														
						FLY ASH	26219000	29000.00	KG	-	-	-	-	1450.00	-	36.25	36.25		1522.50
			Sub Total :							-	-	-	-	1450.00	-	36.25	36.25	-	1522.50

1421

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Adv. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
82	SP/KP2324/04328	20/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPPB9401H1ZV														
						FLY ASH	26219000	28220.00	KG	-	-	-	-	1411.00	-	35.28	35.28		1481.56
			Sub Total :							-	-	-	-	1411.00	-	35.28	35.28	-	1481.56
83	SP/KP2324/04345	21/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	21705.00	KG	-	-	-	-	1068.25	-	27.21	27.21		1142.67
			Sub Total :							-	-	-	-	1068.25	-	27.21	27.21	-	1142.67
84	SP/KP2324/04346	21/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	24420.00	KG	-	-	-	-	1221.00	-	30.53	30.53		1282.06
			Sub Total :							-	-	-	-	1221.00	-	30.53	30.53	-	1282.06
85	SP/KP2324/04369	22/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	32900.00	KG	-	-	-	-	1646.00	-	41.15	41.15		1728.30
			Sub Total :							-	-	-	-	1646.00	-	41.15	41.15	-	1728.30
86	SP/KP2324/04373	22/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	31655.00	KG	-	-	-	-	1582.75	-	39.57	39.57		1661.89
			Sub Total :							-	-	-	-	1582.75	-	39.57	39.57	-	1661.89
87	SP/KP2324/04372	22/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	32320.00	KG	-	-	-	-	1616.00	-	40.40	40.40		1696.80
			Sub Total :							-	-	-	-	1616.00	-	40.40	40.40	-	1696.80
88	SP/KP2324/04370	22/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	28740.00	KG	-	-	-	-	1437.00	-	35.93	35.93		1508.86
			Sub Total :							-	-	-	-	1437.00	-	35.93	35.93	-	1508.86
89	SP/KP2324/04371	22/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	26230.00	KG	-	-	-	-	1311.50	-	32.79	32.79		1377.08
			Sub Total :							-	-	-	-	1311.50	-	32.79	32.79	-	1377.08
90	SP/KP2324/04391	24/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPPB9401H1ZV														
						FLY ASH	26219000	25995.00	KG	-	-	-	-	1299.75	-	32.49	32.49		1364.73
			Sub Total :							-	-	-	-	1299.75	-	32.49	32.49	-	1364.73
91	SP/KP2324/04388	26/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	23500.00	KG	-	-	-	-	1175.00	-	29.38	29.38		1233.76
			Sub Total :							-	-	-	-	1175.00	-	29.38	29.38	-	1233.76
92	SP/KP2324/04399	26/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09ADPPB9401H1ZV														
						FLY ASH	26219000	26370.00	KG	-	-	-	-	1318.50	-	32.96	32.96		1384.42

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net. Value
			Sub Total :							-	-	-	-	1318.50	-	32.96	32.96	-	1384.42
93	SP/KP2324/04109	24/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	30275.00	KG	-	-	-	-	15137.50	-	378.44	378.44		15894.38
			Sub Total :							-	-	-	-	15137.50	-	378.44	378.44	-	15894.38
94	SP/KP2324/04110	24/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPP3910H1ZV														
						FLY ASH	26219000	26005.00	KG	-	-	-	-	1300.25	-	32.51	32.51		1365.27
			Sub Total :							-	-	-	-	1300.25	-	32.51	32.51	-	1365.27
95	SP/KP2324/04126	25/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	26310.00	KG	-	-	-	-	13155.00	-	328.88	328.88		13812.76
			Sub Total :							-	-	-	-	13155.00	-	328.88	328.88	-	13812.76
96	SP/KP2324/04127	25/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	26520.00	KG	-	-	-	-	1326.00	-	33.15	33.15		1392.30
			Sub Total :							-	-	-	-	1326.00	-	33.15	33.15	-	1392.30
97	SP/KP2324/04128	25/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	32470.00	KG	-	-	-	-	1623.50	-	40.59	40.59		1704.68
			Sub Total :							-	-	-	-	1623.50	-	40.59	40.59	-	1704.68
98	SP/KP2324/04155	28/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	21865.00	KG	-	-	-	-	1093.25	-	27.33	27.33		1147.91
			Sub Total :							-	-	-	-	1093.25	-	27.33	27.33	-	1147.91
99	SP/KP2324/04157	28/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	31175.00	KG	-	-	-	-	1558.75	-	38.97	38.97		1636.69
			Sub Total :							-	-	-	-	1558.75	-	38.97	38.97	-	1636.69
100	SP/KP2324/04158	28/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	27270.00	KG	-	-	-	-	1363.50	-	34.09	34.09		1431.68
			Sub Total :							-	-	-	-	1363.50	-	34.09	34.09	-	1431.68
101	SP/KP2324/04177	29/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	23115.00	KG	-	-	-	-	1155.75	-	28.89	28.89		1213.53
			Sub Total :							-	-	-	-	1155.75	-	28.89	28.89	-	1213.53
102	SP/KP2324/04178	29/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI														
						FLY ASH	26219000	22240.00	KG	-	-	-	-	1112.00	-	27.80	27.80		1167.60
			Sub Total :							-	-	-	-	1112.00	-	27.80	27.80	-	1167.60

1423

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
103	SP/KP2324/04479	29/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV														
						FLY ASH	26219000	24835.00	KG	-	-	-	-	1241.75	-	31.04	31.04		1303.83
			Sub Total :							-	-	-	-	1241.75	-	31.04	31.04	-	1303.83
104	SP/KP2324/04480	29/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	20695.00	KG	-	-	-	-	1034.75	-	25.87	25.87		1086.49
			Sub Total :							-	-	-	-	1034.75	-	25.87	25.87	-	1086.49
105	SP/KP2324/04481	29/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV														
						FLY ASH	26219000	24185.00	KG	-	-	-	-	1209.25	-	30.23	30.23		1269.71
			Sub Total :							-	-	-	-	1209.25	-	30.23	30.23	-	1269.71
106	SP/KP2324/04482	29/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	23925.00	KG	-	-	-	-	1196.25	-	29.91	29.91		1256.07
			Sub Total :							-	-	-	-	1196.25	-	29.91	29.91	-	1256.07
107	SP/KP2324/04483	29/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	23230.00	KG	-	-	-	-	1161.50	-	29.04	29.04		1219.58
			Sub Total :							-	-	-	-	1161.50	-	29.04	29.04	-	1219.58
108	SP/KP2324/04515	31/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	29780.00	KG	-	-	-	-	1489.00	-	37.23	37.23		1563.46
			Sub Total :							-	-	-	-	1489.00	-	37.23	37.23	-	1563.46
109	SP/KP2324/04517	31/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV														
						FLY ASH	26219000	25860.00	KG	-	-	-	-	1293.00	-	32.33	32.33		1357.66
			Sub Total :							-	-	-	-	1293.00	-	32.33	32.33	-	1357.66
110	SP/KP2324/04518	31/Dec/23	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI														
						FLY ASH	26219000	24588.00	KG	-	-	-	-	1229.00	-	30.73	30.73		1290.46
			Sub Total :							-	-	-	-	1229.00	-	30.73	30.73	-	1290.46
111	SP/KP2324/04519	31/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV														
						FLY ASH	26219000	25800.00	KG	-	-	-	-	1290.00	-	32.25	32.25		1354.50
			Sub Total :							-	-	-	-	1290.00	-	32.25	32.25	-	1354.50
112	SP/KP2324/04525	31/Dec/23	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV														
						FLY ASH	26219000	23765.00	KG	-	-	-	-	1188.25	-	29.71	29.71		1247.67
			Sub Total :							-	-	-	-	1188.25	-	29.71	29.71	-	1247.67
			Grand Total :					3089460.00		-	-	-	-	202810.25	-	5071.05	5071.05	-	212952.35

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GST ITC REGISTER

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

04/Mar/2024 - 11:35:13

1425

From Date : 01/Jan/2024
To Date : 31/Jan/2024
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary:Y/N : No
Party Type : All
Location Type : All

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/04531	01/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPP8941H1H2V	FLY ASH	26219000	26430.00	KG	-	-	-	-	1306.50	-	32.66	32.66		1371.82
			Sub Total :							-	-	-	-	1306.50	-	32.66	32.66	-	1371.82
2	SP/KP2324/04532	01/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z8	FLY ASH	26219000	23425.00	KG	-	-	-	-	1171.25	-	29.28	29.28		1229.81
			Sub Total :							-	-	-	-	1171.25	-	29.28	29.28	-	1229.81
3	SP/KP2324/04573	04/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z8	FLY ASH	26219000	34170.00	KG	-	-	-	-	1708.50	-	42.71	42.71		1793.92
			Sub Total :							-	-	-	-	1708.50	-	42.71	42.71	-	1793.92
4	SP/KP2324/04587	05/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPP8941H1H2V	FLY ASH	26219000	28725.00	KG	-	-	-	-	1436.25	-	35.91	35.91		1508.07
			Sub Total :							-	-	-	-	1436.25	-	35.91	35.91	-	1508.07
5	SP/KP2324/04588	05/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPP8941H1H2V	FLY ASH	26219000	26575.00	KG	-	-	-	-	1328.75	-	33.22	33.22		1395.19
			Sub Total :							-	-	-	-	1328.75	-	33.22	33.22	-	1395.19
6	SP/KP2324/04589	05/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z8	FLY ASH	26219000	29630.00	KG	-	-	-	-	1481.50	-	37.04	37.04		1555.58
			Sub Total :							-	-	-	-	1481.50	-	37.04	37.04	-	1555.58
7	SP/KP2324/04590	05/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z8	FLY ASH	26219000	22090.00	KG	-	-	-	-	1144.50	-	28.61	28.61		1201.72
			Sub Total :							-	-	-	-	1144.50	-	28.61	28.61	-	1201.72
8	SP/KP2324/04591	05/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z8	FLY ASH	26219000	24960.00	KG	-	-	-	-	1249.00	-	31.23	31.23		1311.46

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
														1249.00	-	31.23	31.23	-	1311.46
			Sub Total :																
9	SP/KP2324/04632	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24625.00	KG	-	-	-	-	1231.25	-	30.78	30.78		1292.81
										-	-	-	-	1231.25	-	30.78	30.78	-	1292.81
			Sub Total :																
10	SP/KP2324/04633	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	36820.00	KG	-	-	-	-	1826.00	-	45.65	45.65		1917.30
										-	-	-	-	1826.00	-	45.65	45.65	-	1917.30
			Sub Total :																
11	SP/KP2324/04634	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	22545.00	KG	-	-	-	-	1127.25	-	28.18	28.18		1183.61
										-	-	-	-	1127.25	-	28.18	28.18	-	1183.61
			Sub Total :																
12	SP/KP2324/04635	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25605.00	KG	-	-	-	-	1340.25	-	33.51	33.51		1407.27
										-	-	-	-	1340.25	-	33.51	33.51	-	1407.27
			Sub Total :																
13	SP/KP2324/04636	08/Jan/24	MEGHTIN INFRA	Uttar Pradesh-09	09AGIPB9403H1ZY	FLY ASH	26219000	25940.00	KG	-	-	-	-	1297.00	-	32.43	32.43		1361.86
										-	-	-	-	1297.00	-	32.43	32.43	-	1361.86
			Sub Total :																
14	SP/KP2324/04637	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26475.00	KG	-	-	-	-	1323.75	-	33.09	33.09		1389.93
										-	-	-	-	1323.75	-	33.09	33.09	-	1389.93
			Sub Total :																
15	SP/KP2324/04651	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31160.00	KG	-	-	-	-	1558.00	-	38.95	38.95		1635.90
										-	-	-	-	1558.00	-	38.95	38.95	-	1635.90
			Sub Total :																
16	SP/KP2324/04652	08/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29735.00	KG	-	-	-	-	1486.75	-	37.17	37.17		1561.09
										-	-	-	-	1486.75	-	37.17	37.17	-	1561.09
			Sub Total :																
17	SP/KP2324/04668	09/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31340.00	KG	-	-	-	-	1567.00	-	39.18	39.18		1645.36
										-	-	-	-	1567.00	-	39.18	39.18	-	1645.36
			Sub Total :																
18	SP/KP2324/04669	09/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27170.00	KG	-	-	-	-	1358.50	-	33.96	33.96		1426.42
										-	-	-	-	1358.50	-	33.96	33.96	-	1426.42
			Sub Total :																

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
19	SP/KP2324/04670	09/Jan/24	MEGH FIN SYSTEMS	Uttar Pradesh-09	09AOPP6940H1Z9	FLY ASH	26219000	20290.00	KG	-	-	-	-	1314.59	-	32.86	32.86		1380.22
			Sub Total :							-	-	-	-	1314.59	-	32.86	32.86	-	1380.22
20	SP/KP2324/04694	10/Jan/24	MEGH FIN SYSTEMS	Uttar Pradesh-09	09AOPP6940H1Z9	FLY ASH	26219000	19120.00	KG	-	-	-	-	956.00	-	23.90	23.90		1003.80
			Sub Total :							-	-	-	-	956.00	-	23.90	23.90	-	1003.80
21	SP/KP2324/04695	10/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	33005.00	KG	-	-	-	-	1650.25	-	41.26	41.26		1732.77
			Sub Total :							-	-	-	-	1650.25	-	41.26	41.26	-	1732.77
22	SP/KP2324/04696	10/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	24025.00	KG	-	-	-	-	1201.25	-	30.03	30.03		1261.31
			Sub Total :							-	-	-	-	1201.25	-	30.03	30.03	-	1261.31
23	SP/KP2324/04697	10/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	25730.00	KG	-	-	-	-	1286.50	-	33.41	33.41		1403.32
			Sub Total :							-	-	-	-	1286.50	-	33.41	33.41	-	1403.32
24	SP/KP2324/04745	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	26420.00	KG	-	-	-	-	1321.00	-	33.03	33.03		1387.06
			Sub Total :							-	-	-	-	1321.00	-	33.03	33.03	-	1387.06
25	SP/KP2324/04746	14/Jan/24	MEGH FIN SYSTEMS	Uttar Pradesh-09	09AOPP6940H1Z9	FLY ASH	26219000	26055.00	KG	-	-	-	-	1302.75	-	32.57	32.57		1367.89
			Sub Total :							-	-	-	-	1302.75	-	32.57	32.57	-	1367.89
26	SP/KP2324/04747	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	23145.00	KG	-	-	-	-	1157.25	-	28.93	28.93		1215.11
			Sub Total :							-	-	-	-	1157.25	-	28.93	28.93	-	1215.11
27	SP/KP2324/04748	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	31525.00	KG	-	-	-	-	1576.25	-	39.41	39.41		1655.07
			Sub Total :							-	-	-	-	1576.25	-	39.41	39.41	-	1655.07
28	SP/KP2324/04749	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	28070.00	KG	-	-	-	-	1403.50	-	35.09	35.09		1473.68
			Sub Total :							-	-	-	-	1403.50	-	35.09	35.09	-	1473.68
29	SP/KP2324/04750	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	27105.00	KG	-	-	-	-	1355.25	-	33.88	33.88		1423.01

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
														1355.25	-	33.88	33.88	-	1423.01
			Sub Total :																
30	SP/KP2324/04754	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30085.00	KG	-	-	-	-	1504.25	-	37.61	37.61		1579.47
										-	-	-	-	1504.25	-	37.61	37.61	-	1579.47
			Sub Total :																
31	SP/KP2324/04757	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25830.00	KG	-	-	-	-	1491.50	-	37.29	37.29		1566.08
										-	-	-	-	1491.50	-	37.29	37.29	-	1566.08
			Sub Total :																
32	SP/KP2324/04753	14/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24910.00	KG	-	-	-	-	1245.50	-	31.14	31.14		1307.78
										-	-	-	-	1245.50	-	31.14	31.14	-	1307.78
			Sub Total :																
33	SP/KP2324/04768	15/Jan/24	MECH FLY ASHA	Uttar Pradesh-09	09ACPPS8940D1NZV	FLY ASH	26219000	26970.00	KG	-	-	-	-	1348.50	-	33.71	33.71		1415.92
										-	-	-	-	1348.50	-	33.71	33.71	-	1415.92
			Sub Total :																
34	SP/KP2324/04769	15/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24565.00	KG	-	-	-	-	1228.25	-	30.71	30.71		1289.67
										-	-	-	-	1228.25	-	30.71	30.71	-	1289.67
			Sub Total :																
35	SP/KP2324/04770	15/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27315.00	KG	-	-	-	-	1365.75	-	34.14	34.14		1434.03
										-	-	-	-	1365.75	-	34.14	34.14	-	1434.03
			Sub Total :																
36	SP/KP2324/04771	15/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	33733.00	KG	-	-	-	-	1686.50	-	42.16	42.16		1770.82
										-	-	-	-	1686.50	-	42.16	42.16	-	1770.82
			Sub Total :																
37	SP/KP2324/04772	15/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29885.00	KG	-	-	-	-	1494.25	-	37.36	37.36		1568.97
										-	-	-	-	1494.25	-	37.36	37.36	-	1568.97
			Sub Total :																
38	SP/KP2324/04791	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31060.00	KG	-	-	-	-	1553.00	-	38.83	38.83		1630.66
										-	-	-	-	1553.00	-	38.83	38.83	-	1630.66
			Sub Total :																
39	SP/KP2324/04756	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32060.00	KG	-	-	-	-	1604.50	-	40.11	40.11		1684.72
										-	-	-	-	1604.50	-	40.11	40.11	-	1684.72
			Sub Total :																

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
40	SP/KP2324/04795	17/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	30160.00 KG	-	-	-	-	1508.00	-	37.70	37.70		1583.40
			Sub Total :						-	-	-	-	1508.00	-	37.70	37.70	-	1583.40
41	SP/KP2324/04797	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32765.00 KG	-	-	-	-	1638.25	-	40.96	40.96		1720.17
			Sub Total :						-	-	-	-	1638.25	-	40.96	40.96	-	1720.17
42	SP/KP2324/04798	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32135.00 KG	-	-	-	-	1606.75	-	40.17	40.17		1687.09
			Sub Total :						-	-	-	-	1606.75	-	40.17	40.17	-	1687.09
43	SP/KP2324/04799	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31345.00 KG	-	-	-	-	1567.25	-	39.18	39.18		1645.61
			Sub Total :						-	-	-	-	1567.25	-	39.18	39.18	-	1645.61
44	SP/KP2324/04800	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	33935.00 KG	-	-	-	-	1696.75	-	42.42	42.42		1781.59
			Sub Total :						-	-	-	-	1696.75	-	42.42	42.42	-	1781.59
45	SP/KP2324/04809	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29871.00 KG	-	-	-	-	1493.75	-	37.34	37.34		1568.43
			Sub Total :						-	-	-	-	1493.75	-	37.34	37.34	-	1568.43
46	SP/KP2324/04810	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31650.00 KG	-	-	-	-	1582.50	-	39.56	39.56		1661.62
			Sub Total :						-	-	-	-	1582.50	-	39.56	39.56	-	1661.62
47	SP/KP2324/04811	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27615.00 KG	-	-	-	-	1381.25	-	34.53	34.53		1450.31
			Sub Total :						-	-	-	-	1381.25	-	34.53	34.53	-	1450.31
48	SP/KP2324/04812	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26615.00 KG	-	-	-	-	1330.75	-	33.27	33.27		1397.29
			Sub Total :						-	-	-	-	1330.75	-	33.27	33.27	-	1397.29
49	SP/KP2324/04813	17/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27300.00 KG	-	-	-	-	1365.00	-	34.13	34.13		1433.26
			Sub Total :						-	-	-	-	1365.00	-	34.13	34.13	-	1433.26
50	SP/KP2324/04821	18/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	29220.00 KG	-	-	-	-	1461.00	-	36.53	36.53		1534.06

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
														1461.00	-	36.53	36.53	-	1534.06
			Sub Total :																
51	SP/KP2324/04822	18/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	30535.00	KG	-	-	-	-	1526.75	-	38.17	38.17		1603.09
										-	-	-	-	1526.75	-	38.17	38.17	-	1603.09
			Sub Total :																
52	SP/KP2324/04823	18/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	31730.00	KG	-	-	-	-	1586.50	-	39.66	39.66		1665.82
										-	-	-	-	1586.50	-	39.66	39.66	-	1665.82
			Sub Total :																
53	SP/KP2324/04824	18/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	29655.00	KG	-	-	-	-	1482.75	-	37.07	37.07		1556.89
										-	-	-	-	1482.75	-	37.07	37.07	-	1556.89
			Sub Total :																
54	SP/KP2324/04830	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	29070.00	KG	-	-	-	-	1453.50	-	36.34	36.34		1526.18
										-	-	-	-	1453.50	-	36.34	36.34	-	1526.18
			Sub Total :																
55	SP/KP2324/04831	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	29395.00	KG	-	-	-	-	1469.75	-	36.74	36.74		1543.23
										-	-	-	-	1469.75	-	36.74	36.74	-	1543.23
			Sub Total :																
56	SP/KP2324/04832	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	27335.00	KG	-	-	-	-	1366.75	-	34.17	34.17		1435.09
										-	-	-	-	1366.75	-	34.17	34.17	-	1435.09
			Sub Total :																
57	SP/KP2324/04847	20/Jan/24	MEON FIX BIFRA	Uttar Pradesh-09	05AQ7P8048H1ZV	FLY ASH	26219000	28665.00	KG	-	-	-	-	1433.25	-	35.83	35.83		1504.91
										-	-	-	-	1433.25	-	35.83	35.83	-	1504.91
			Sub Total :																
58	SP/KP2324/04848	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	30515.00	KG	-	-	-	-	1525.75	-	38.14	38.14		1602.03
										-	-	-	-	1525.75	-	38.14	38.14	-	1602.03
			Sub Total :																
59	SP/KP2324/04849	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	27630.00	KG	-	-	-	-	1381.50	-	34.54	34.54		1450.58
										-	-	-	-	1381.50	-	34.54	34.54	-	1450.58
			Sub Total :																
60	SP/KP2324/04850	19/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	31185.00	KG	-	-	-	-	1559.25	-	38.98	38.98		1637.21
										-	-	-	-	1559.25	-	38.98	38.98	-	1637.21
			Sub Total :																

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
61	SP/KP2324/04858	20/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	31705.00	KG	-	-	-	-	1589.25	-	39.73	39.73		1668.71
			Sub Total :							-	-	-	-	1589.25	-	39.73	39.73	-	1668.71
62	SP/KP2324/04859	20/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	31530.00	KG	-	-	-	-	1576.50	-	39.41	39.41		1655.32
			Sub Total :							-	-	-	-	1576.50	-	39.41	39.41	-	1655.32
63	SP/KP2324/04871	21/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPS6401H1ZV	FLY ASH	26219000	26575.00	KG	-	-	-	-	1328.75	-	33.22	33.22		1395.19
			Sub Total :							-	-	-	-	1328.75	-	33.22	33.22	-	1395.19
64	SP/KP2324/04872	21/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	29840.00	KG	-	-	-	-	1492.00	-	37.30	37.30		1566.60
			Sub Total :							-	-	-	-	1492.00	-	37.30	37.30	-	1566.60
65	SP/KP2324/04873	21/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPS6401H1ZV	FLY ASH	26219000	26395.00	KG	-	-	-	-	1319.75	-	32.99	32.99		1385.73
			Sub Total :							-	-	-	-	1319.75	-	32.99	32.99	-	1385.73
66	SP/KP2324/04884	21/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	30065.00	KG	-	-	-	-	1503.25	-	37.58	37.58		1578.41
			Sub Total :							-	-	-	-	1503.25	-	37.58	37.58	-	1578.41
67	SP/KP2324/04885	21/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	31525.00	KG	-	-	-	-	1576.25	-	39.41	39.41		1655.07
			Sub Total :							-	-	-	-	1576.25	-	39.41	39.41	-	1655.07
68	SP/KP2324/04912	22/Jan/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPS6401H1ZV	FLY ASH	26219000	25305.00	KG	-	-	-	-	1265.25	-	31.73	31.73		1332.71
			Sub Total :							-	-	-	-	1265.25	-	31.73	31.73	-	1332.71
69	SP/KP2324/04913	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	27215.00	KG	-	-	-	-	1360.75	-	34.02	34.02		1428.79
			Sub Total :							-	-	-	-	1360.75	-	34.02	34.02	-	1428.79
70	SP/KP2324/04914	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	28760.00	KG	-	-	-	-	1438.00	-	35.98	35.98		1510.96
			Sub Total :							-	-	-	-	1438.00	-	35.98	35.98	-	1510.96
71	SP/KP2324/04915	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	27890.00	KG	-	-	-	-	1394.50	-	34.86	34.86		1464.22

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
										-	-	-	-	1394.90	-	34.86	34.86	-	1464.22
			Sub Total :							-	-	-	-	1394.90	-	34.86	34.86	-	1464.22
72	SP/KP2324/04916	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	38215.00	KG	-	-	-	-	1561.75	-	39.04	39.04		1639.83
			Sub Total :							-	-	-	-	1561.75	-	39.04	39.04	-	1639.83
73	SP/KP2324/04918	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26875.00	KG	-	-	-	-	1343.75	-	33.59	33.59		1410.93
			Sub Total :							-	-	-	-	1343.75	-	33.59	33.59	-	1410.93
74	SP/KP2324/04919	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26300.00	KG	-	-	-	-	1315.00	-	32.88	32.88		1380.76
			Sub Total :							-	-	-	-	1315.00	-	32.88	32.88	-	1380.76
75	SP/KP2324/04920	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25130.00	KG	-	-	-	-	1256.50	-	31.41	31.41		1319.32
			Sub Total :							-	-	-	-	1256.50	-	31.41	31.41	-	1319.32
76	SP/KP2324/04921	22/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30350.00	KG	-	-	-	-	1518.75	-	37.99	37.99		1595.73
			Sub Total :							-	-	-	-	1518.75	-	37.99	37.99	-	1595.73
77	SP/KP2324/04947	24/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28865.00	KG	-	-	-	-	1443.25	-	36.08	36.08		1515.41
			Sub Total :							-	-	-	-	1443.25	-	36.08	36.08	-	1515.41
78	SP/KP2324/04948	24/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29345.00	KG	-	-	-	-	1467.25	-	36.68	36.68		1540.61
			Sub Total :							-	-	-	-	1467.25	-	36.68	36.68	-	1540.61
79	SP/KP2324/04949	24/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28245.00	KG	-	-	-	-	1412.25	-	35.31	35.31		1482.87
			Sub Total :							-	-	-	-	1412.25	-	35.31	35.31	-	1482.87
80	SP/KP2324/04959	25/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	36635.00	KG	-	-	-	-	1831.75	-	45.79	45.79		1923.33
			Sub Total :							-	-	-	-	1831.75	-	45.79	45.79	-	1923.33
81	SP/KP2324/04971	25/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	34705.00	KG	-	-	-	-	1735.25	-	43.38	43.38		1822.01
			Sub Total :							-	-	-	-	1735.25	-	43.38	43.38	-	1822.01

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY-Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
82	SP/KP2324/04972	25/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549C1Z1	FLY ASH	26219000	26850.00 KG	-	-	-	-	1426.50	-	35.66	35.66		1497.82
			Sub Total :						-	-	-	-	1426.50	-	35.66	35.66	-	1497.82
83	SP/KP2324/04985	26/Jan/24	MEGH FLY ASHRA	Uttar Pradesh-09	09AOPPB5491M1ZV	FLY ASH	26219000	26545.00 KG	-	-	-	-	1327.25	-	33.18	33.18		1393.61
			Sub Total :						-	-	-	-	1327.25	-	33.18	33.18	-	1393.61
84	SP/KP2324/04987	26/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	36360.00 KG	-	-	-	-	1818.00	-	45.48	45.48		1908.96
			Sub Total :						-	-	-	-	1818.00	-	45.48	45.48	-	1908.96
85	SP/KP2324/05003	27/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	31755.00 KG	-	-	-	-	1587.75	-	39.69	39.69		1667.13
			Sub Total :						-	-	-	-	1587.75	-	39.69	39.69	-	1667.13
86	SP/KP2324/05004	27/Jan/24	MEGH FLY ASHRA	Uttar Pradesh-09	09AOPPB5491M1ZV	FLY ASH	26219000	24870.00 KG	-	-	-	-	1243.50	-	31.09	31.09		1305.68
			Sub Total :						-	-	-	-	1243.50	-	31.09	31.09	-	1305.68
87	SP/KP2324/05020	28/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	34640.00 KG	-	-	-	-	1732.00	-	43.30	43.30		1818.60
			Sub Total :						-	-	-	-	1732.00	-	43.30	43.30	-	1818.60
88	SP/KP2324/05021	28/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	28240.00 KG	-	-	-	-	1412.00	-	35.30	35.30		1482.60
			Sub Total :						-	-	-	-	1412.00	-	35.30	35.30	-	1482.60
89	SP/KP2324/05022	28/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	28780.00 KG	-	-	-	-	1439.00	-	35.98	35.98		1510.96
			Sub Total :						-	-	-	-	1439.00	-	35.98	35.98	-	1510.96
90	SP/KP2324/05025	28/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	22945.00 KG	-	-	-	-	1147.25	-	28.68	28.68		1204.61
			Sub Total :						-	-	-	-	1147.25	-	28.68	28.68	-	1204.61
91	SP/KP2324/05064	30/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	21585.00 KG	-	-	-	-	1079.25	-	26.98	26.98		1133.21
			Sub Total :						-	-	-	-	1079.25	-	26.98	26.98	-	1133.21
92	SP/KP2324/05065	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8549R1Z1	FLY ASH	26219000	27330.00 KG	-	-	-	-	1366.50	-	34.24	34.24		1434.98

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY.	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
										-	-	-	-	1369.50	-	34.24	34.24	-	1437.98
			Sub Total :							-	-	-	-	1369.50	-	34.24	34.24	-	1437.98
93	SP/KP2324/05046	30/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25735.00	KG	-	-	-	-	1286.75	-	32.17	32.17		1351.09
			Sub Total :							-	-	-	-	1286.75	-	32.17	32.17	-	1351.09
94	SP/KP2324/05067	30/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28875.00	KG	-	-	-	-	1443.75	-	36.09	36.09		1515.93
			Sub Total :							-	-	-	-	1443.75	-	36.09	36.09	-	1515.93
95	SP/KP2324/05068	30/Jan/24	MECH FLY ASHA	Uttar Pradesh-09	09ADPPB0403H1ZV	FLY ASH	26219000	23750.00	KG	-	-	-	-	1187.50	-	29.69	29.69		1246.88
			Sub Total :							-	-	-	-	1187.50	-	29.69	29.69	-	1246.88
96	SP/KP2324/05091	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25855.00	KG	-	-	-	-	1292.75	-	32.32	32.32		1357.39
			Sub Total :							-	-	-	-	1292.75	-	32.32	32.32	-	1357.39
97	SP/KP2324/05093	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25070.00	KG	-	-	-	-	1253.50	-	31.34	31.34		1316.18
			Sub Total :							-	-	-	-	1253.50	-	31.34	31.34	-	1316.18
98	SP/KP2324/05095	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25445.00	KG	-	-	-	-	1322.25	-	33.06	33.06		1388.37
			Sub Total :							-	-	-	-	1322.25	-	33.06	33.06	-	1388.37
99	SP/KP2324/05096	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27505.00	KG	-	-	-	-	1375.25	-	34.38	34.38		1444.01
			Sub Total :							-	-	-	-	1375.25	-	34.38	34.38	-	1444.01
100	SP/KP2324/05097	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27340.00	KG	-	-	-	-	1367.00	-	34.18	34.18		1435.36
			Sub Total :							-	-	-	-	1367.00	-	34.18	34.18	-	1435.36
101	SP/KP2324/05098	31/Jan/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24625.00	KG	-	-	-	-	1226.25	-	30.66	30.66		1287.57
			Sub Total :							-	-	-	-	1226.25	-	30.66	30.66	-	1287.57
			Grand Total :					2070588.00		-	-	-	-	142539.25	-	3588.27	3588.27	-	150715.79

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SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

GST ITC REGISTER

From Date : 01/Feb/2024
To Date : 29/Feb/2024
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/KP2324/05101	01/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24050.00	KG	-	-	-	-	1202.50	-	30.06	30.06		1262.62
			Sub Total :							-	-	-	-	1202.50	-	30.06	30.06	-	1262.62
2	SP/KP2324/05121	01/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9403H1ZV	FLY ASH	26219000	21355.00	KG	-	-	-	-	1069.75	-	26.74	26.74		1123.23
			Sub Total :							-	-	-	-	1069.75	-	26.74	26.74	-	1123.23
3	SP/KP2324/05122	02/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9403H1ZV	FLY ASH	26219000	24225.00	KG	-	-	-	-	1211.25	-	30.28	30.28		1271.81
			Sub Total :							-	-	-	-	1211.25	-	30.28	30.28	-	1271.81
4	SP/KP2324/05123	02/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26435.00	KG	-	-	-	-	1321.75	-	33.04	33.04		1387.83
			Sub Total :							-	-	-	-	1321.75	-	33.04	33.04	-	1387.83
5	SP/KP2324/05164	04/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32035.00	KG	-	-	-	-	1131.75	-	28.29	28.29		1188.33
			Sub Total :							-	-	-	-	1131.75	-	28.29	28.29	-	1188.33
6	SP/KP2324/05165	04/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9403H1ZV	FLY ASH	26219000	23455.00	KG	-	-	-	-	1174.25	-	29.36	29.36		1232.97
			Sub Total :							-	-	-	-	1174.25	-	29.36	29.36	-	1232.97
7	SP/KP2324/05167	04/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24940.00	KG	-	-	-	-	1237.00	-	30.93	30.93		1298.86
			Sub Total :							-	-	-	-	1237.00	-	30.93	30.93	-	1298.86
8	SP/KP2324/05168	04/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9403H1ZV	FLY ASH	26219000	24910.00	KG	-	-	-	-	1235.50	-	30.89	30.89		1297.28

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY.Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
													1235.00		30.89	30.89		1297.28
			Sub Total :															
9	SP/KP2324/05159	04/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	23690.00 KG					1184.50		29.61	29.61		1243.72
													1184.50		29.61	29.61		1243.72
			Sub Total :															
10	SP/KP2324/05175	05/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	25115.00 KG					1255.75		31.39	31.39		1318.53
													1255.75		31.39	31.39		1318.53
			Sub Total :															
11	SP/KP2324/05177	05/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	22420.00 KG					1121.00		28.28	28.28		1177.56
													1121.00		28.28	28.28		1177.56
			Sub Total :															
12	SP/KP2324/05179	05/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	23660.00 KG					1183.00		29.58	29.58		1242.16
													1183.00		29.58	29.58		1242.16
			Sub Total :															
13	SP/KP2324/05197	06/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26190.00 KG					1309.50		32.74	32.74		1374.98
													1309.50		32.74	32.74		1374.98
			Sub Total :															
14	SP/KP2324/05199	06/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	28055.00 KG					1402.75		35.07	35.07		1472.89
													1402.75		35.07	35.07		1472.89
			Sub Total :															
15	SP/KP2324/05219	07/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27870.00 KG					1393.50		34.84	34.84		1463.18
													1393.50		34.84	34.84		1463.18
			Sub Total :															
16	SP/KP2324/05221	07/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30160.00 KG					1508.00		37.70	37.70		1583.40
													1508.00		37.70	37.70		1583.40
			Sub Total :															
17	SP/KP2324/05254	09/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	21075.00 KG					1053.75		27.37	27.37		1149.49
													1053.75		27.37	27.37		1149.49
			Sub Total :															
18	SP/KP2324/05256	09/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29760.00 KG					1488.00		37.23	37.23		1562.46
													1488.00		37.23	37.23		1562.46
			Sub Total :															

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GST NO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
														1264.50	-	34.11	34.11	-	1432.72
		Sub Total :																	
30	SP/KP2324/05338	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25255.00	KG	-	-	-	-	1262.75	-	31.57	31.57		1325.89
										-	-	-	-	1262.75	-	31.57	31.57	-	1325.89
		Sub Total :																	
31	SP/KP2324/05339	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	33115.00	KG	-	-	-	-	1515.75	-	37.89	37.89		1591.53
										-	-	-	-	1515.75	-	37.89	37.89	-	1591.53
		Sub Total :																	
32	SP/KP2324/05340	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27050.00	KG	-	-	-	-	1352.50	-	33.81	33.81		1420.12
										-	-	-	-	1352.50	-	33.81	33.81	-	1420.12
		Sub Total :																	
33	SP/KP2324/05341	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27130.00	KG	-	-	-	-	1356.50	-	33.91	33.91		1424.32
										-	-	-	-	1356.50	-	33.91	33.91	-	1424.32
		Sub Total :																	
34	SP/KP2324/05358	14/Feb/24	MECH FLY ASH INFRA	Uttar Pradesh-09	09ADPPB9801H1ZV	FLY ASH	26219000	25220.00	KG	-	-	-	-	1261.00	-	31.53	31.53		1324.06
										-	-	-	-	1261.00	-	31.53	31.53	-	1324.06
		Sub Total :																	
35	SP/KP2324/05377	15/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27350.00	KG	-	-	-	-	1367.50	-	34.19	34.19		1435.88
										-	-	-	-	1367.50	-	34.19	34.19	-	1435.88
		Sub Total :																	
36	SP/KP2324/05378	15/Feb/24	MECH FLY ASH INFRA	Uttar Pradesh-09	09ADPPB9801H1ZV	FLY ASH	26219000	24575.00	KG	-	-	-	-	1228.75	-	30.72	30.72		1290.19
										-	-	-	-	1228.75	-	30.72	30.72	-	1290.19
		Sub Total :																	
37	SP/KP2324/05379	15/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	31975.00	KG	-	-	-	-	1598.75	-	39.97	39.97		1678.69
										-	-	-	-	1598.75	-	39.97	39.97	-	1678.69
		Sub Total :																	
38	SP/KP2324/05389	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28845.00	KG	-	-	-	-	1442.25	-	36.06	36.06		1514.37
										-	-	-	-	1442.25	-	36.06	36.06	-	1514.37
		Sub Total :																	
39	SP/KP2324/05390	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24330.00	KG	-	-	-	-	1216.50	-	30.41	30.41		1277.32
										-	-	-	-	1216.50	-	30.41	30.41	-	1277.32
		Sub Total :																	

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
19	SP/KP2324/05357	09/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	24330.00	KG	-	-	-	-	1216.50	-	30.41	30.41		1277.32
			Sub Total :							-	-	-	-	1216.50	-	30.41	30.41	-	1277.32
20	SP/KP2324/05358	09/Feb/24	HECH FIN INFRA	Uttar Pradesh-09	09AGPP8940H1ZV	FLY ASH	26219000	24855.00	KG	-	-	-	-	1242.75	-	31.07	31.07		1304.89
			Sub Total :							-	-	-	-	1242.75	-	31.07	31.07	-	1304.89
21	SP/KP2324/05159	09/Feb/24	HECH FIN INFRA	Uttar Pradesh-09	09AGPP8940H1ZV	FLY ASH	26219000	26710.00	KG	-	-	-	-	1335.50	-	33.39	33.39		1402.28
			Sub Total :							-	-	-	-	1335.50	-	33.39	33.39	-	1402.28
22	SP/KP2324/05185	10/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	29265.00	KG	-	-	-	-	1464.25	-	36.61	36.61		1537.47
			Sub Total :							-	-	-	-	1464.25	-	36.61	36.61	-	1537.47
23	SP/KP2324/05186	10/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	22835.00	KG	-	-	-	-	1191.75	-	29.79	29.79		1251.33
			Sub Total :							-	-	-	-	1191.75	-	29.79	29.79	-	1251.33
24	SP/KP2324/05287	10/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	24215.00	KG	-	-	-	-	1210.75	-	30.27	30.27		1271.29
			Sub Total :							-	-	-	-	1210.75	-	30.27	30.27	-	1271.29
25	SP/KP2324/05307	11/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	25715.00	KG	-	-	-	-	1285.75	-	32.14	32.14		1350.03
			Sub Total :							-	-	-	-	1285.75	-	32.14	32.14	-	1350.03
26	SP/KP2324/05333	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	26915.00	KG	-	-	-	-	1425.75	-	35.64	35.64		1497.03
			Sub Total :							-	-	-	-	1425.75	-	35.64	35.64	-	1497.03
27	SP/KP2324/05334	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	28850.00	KG	-	-	-	-	1442.50	-	36.06	36.06		1514.62
			Sub Total :							-	-	-	-	1442.50	-	36.06	36.06	-	1514.62
28	SP/KP2324/05335	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	28040.00	KG	-	-	-	-	1402.00	-	35.05	35.05		1472.10
			Sub Total :							-	-	-	-	1402.00	-	35.05	35.05	-	1472.10
29	SP/KP2324/05336	12/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1Z1	FLY ASH	26219000	27250.00	KG	-	-	-	-	1364.50	-	34.11	34.11		1432.72

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
40	SP/KP2324/05391	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29210.00	KG	-	-	-	-	1460.50	-	38.51	38.51		1533.52
			Sub Total :							-	-	-	-	1460.50	-	38.51	38.51	-	1533.52
41	SP/KP2324/05392	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28420.00	KG	-	-	-	-	1421.00	-	35.53	35.53		1492.06
			Sub Total :							-	-	-	-	1421.00	-	35.53	35.53	-	1492.06
42	SP/KP2324/05393	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27010.00	KG	-	-	-	-	1350.50	-	33.76	33.76		1418.02
			Sub Total :							-	-	-	-	1350.50	-	33.76	33.76	-	1418.02
43	SP/KP2324/05394	16/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	23300.00	KG	-	-	-	-	1165.00	-	29.13	29.13		1223.46
			Sub Total :							-	-	-	-	1165.00	-	29.13	29.13	-	1223.46
44	SP/KP2324/05405	17/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27325.00	KG	-	-	-	-	1366.25	-	34.16	34.16		1434.57
			Sub Total :							-	-	-	-	1366.25	-	34.16	34.16	-	1434.57
45	SP/KP2324/05406	17/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09ACPF8940D1H1ZV	FLY ASH	26219000	28315.00	KG	-	-	-	-	1415.75	-	35.39	35.39		1486.53
			Sub Total :							-	-	-	-	1415.75	-	35.39	35.39	-	1486.53
46	SP/KP2324/05407	17/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	24965.00	KG	-	-	-	-	1249.75	-	31.24	31.24		1312.23
			Sub Total :							-	-	-	-	1249.75	-	31.24	31.24	-	1312.23
47	SP/KP2324/05408	17/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28830.00	KG	-	-	-	-	1441.50	-	36.04	36.04		1513.58
			Sub Total :							-	-	-	-	1441.50	-	36.04	36.04	-	1513.58
48	SP/KP2324/05422	18/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	33180.00	KG	-	-	-	-	1659.00	-	41.48	41.48		1741.96
			Sub Total :							-	-	-	-	1659.00	-	41.48	41.48	-	1741.96
49	SP/KP2324/05423	18/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09ACPF8940D1H1ZV	FLY ASH	26219000	27405.00	KG	-	-	-	-	1370.25	-	34.26	34.26		1438.77
			Sub Total :							-	-	-	-	1370.25	-	34.26	34.26	-	1438.77
50	SP/KP2324/05424	18/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28665.00	KG	-	-	-	-	1433.25	-	35.83	35.83		1504.91

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	1433.25	-	35.83	35.83	-	1504.91
51	SP/KP2324/05425	18/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	31740.00	KG	-	-	-	-	1587.00	-	39.68	39.68		1666.36
			Sub Total :							-	-	-	-	1587.00	-	39.68	39.68	-	1666.36
52	SP/KP2324/05442	19/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	26450.00	KG	-	-	-	-	1307.50	-	32.69	32.69		1372.88
			Sub Total :							-	-	-	-	1307.50	-	32.69	32.69	-	1372.88
53	SP/KP2324/05443	19/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	30600.00	KG	-	-	-	-	1580.00	-	39.50	39.50		1659.00
			Sub Total :							-	-	-	-	1580.00	-	39.50	39.50	-	1659.00
54	SP/KP2324/05444	19/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	30475.00	KG	-	-	-	-	1523.75	-	38.09	38.09		1599.93
			Sub Total :							-	-	-	-	1523.75	-	38.09	38.09	-	1599.93
55	SP/KP2324/05445	19/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	18516.00	KG	-	-	-	-	925.50	-	23.14	23.14		971.78
			Sub Total :							-	-	-	-	925.50	-	23.14	23.14	-	971.78
56	SP/KP2324/05446	19/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	32090.00	KG	-	-	-	-	1604.50	-	40.11	40.11		1684.72
			Sub Total :							-	-	-	-	1604.50	-	40.11	40.11	-	1684.72
57	SP/KP2324/05460	20/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	27355.00	KG	-	-	-	-	1367.75	-	34.19	34.19		1436.13
			Sub Total :							-	-	-	-	1367.75	-	34.19	34.19	-	1436.13
58	SP/KP2324/05462	20/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219090	33040.00	KG	-	-	-	-	1652.00	-	41.30	41.30		1734.60
			Sub Total :							-	-	-	-	1652.00	-	41.30	41.30	-	1734.60
59	SP/KP2324/05463	20/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	30600.00	KG	-	-	-	-	1530.00	-	38.25	38.25		1606.50
			Sub Total :							-	-	-	-	1530.00	-	38.25	38.25	-	1606.50
60	SP/KP2324/05465	20/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8546R1ZI	FLY ASH	26219000	26915.00	KG	-	-	-	-	1345.75	-	33.64	33.64		1413.03
			Sub Total :							-	-	-	-	1345.75	-	33.64	33.64	-	1413.03

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
61	SP/KP2324/05472	22/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27560.00	KG	-	-	-	-	1393.00	-	34.83	34.83		1462.66
			Sub Total :							-	-	-	-	1393.00	-	34.83	34.83	-	1462.66
62	SP/KP2324/05473	22/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	28535.00	KG	-	-	-	-	1426.75	-	35.67	35.67		1498.09
			Sub Total :							-	-	-	-	1426.75	-	35.67	35.67	-	1498.09
63	SP/KP2324/05474	22/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	28630.00	KG	-	-	-	-	1431.50	-	35.79	35.79		1503.08
			Sub Total :							-	-	-	-	1431.50	-	35.79	35.79	-	1503.08
64	SP/KP2324/05480	23/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26510.00	KG	-	-	-	-	1325.50	-	33.14	33.14		1391.78
			Sub Total :							-	-	-	-	1325.50	-	33.14	33.14	-	1391.78
65	SP/KP2324/05481	23/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	25460.00	KG	-	-	-	-	1273.00	-	31.83	31.83		1336.66
			Sub Total :							-	-	-	-	1273.00	-	31.83	31.83	-	1336.66
66	SP/KP2324/05482	23/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	30190.00	KG	-	-	-	-	1509.50	-	37.74	37.74		1585.00
			Sub Total :							-	-	-	-	1509.50	-	37.74	37.74	-	1585.00
67	SP/KP2324/05484	24/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	26915.00	KG	-	-	-	-	1345.75	-	33.64	33.64		1413.03
			Sub Total :							-	-	-	-	1345.75	-	33.64	33.64	-	1413.03
68	SP/KP2324/05485	24/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29855.00	KG	-	-	-	-	1492.75	-	37.32	37.32		1567.39
			Sub Total :							-	-	-	-	1492.75	-	37.32	37.32	-	1567.39
69	SP/KP2324/05505	25/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	27615.00	KG	-	-	-	-	1380.75	-	34.52	34.52		1449.79
			Sub Total :							-	-	-	-	1380.75	-	34.52	34.52	-	1449.79
70	SP/KP2324/05507	25/Feb/24	MECH FIN INFRA	Uttar Pradesh-09	09AOPPB9401H1ZV	FLY ASH	26219000	26270.00	KG	-	-	-	-	1313.50	-	32.84	32.84		1379.18
			Sub Total :							-	-	-	-	1313.50	-	32.84	32.84	-	1379.18
71	SP/KP2324/05508	25/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	25455.00	KG	-	-	-	-	1272.75	-	31.82	31.82		1336.39

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Sub Total :							-	-	-	-	1373.75	-	31.82	31.82	-	1336.39
72	SP/KP2324/05510	23/Feb/24	MECH FILL INFRA	Uttar Pradesh-09	09AOPPB0408H1ZV	FLY ASH	26219000	27145.00	KG	-	-	-	-	1357.25	-	33.93	33.93		1425.11
			Sub Total :							-	-	-	-	1357.25	-	33.93	33.93	-	1425.11
73	SP/KP2324/05542	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27355.00	KG	-	-	-	-	1367.75	-	34.19	34.19		1436.13
			Sub Total :							-	-	-	-	1367.75	-	34.19	34.19	-	1436.13
74	SP/KP2324/05543	27/Feb/24	MECH FILL INFRA	Uttar Pradesh-09	09AOPPB0408H1ZV	FLY ASH	26219000	26930.00	KG	-	-	-	-	1346.50	-	33.66	33.66		1413.82
			Sub Total :							-	-	-	-	1346.50	-	33.66	33.66	-	1413.82
75	SP/KP2324/05545	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	29120.00	KG	-	-	-	-	1456.00	-	36.40	36.40		1528.80
			Sub Total :							-	-	-	-	1456.00	-	36.40	36.40	-	1528.80
76	SP/KP2324/05546	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	27915.00	KG	-	-	-	-	1395.75	-	34.89	34.89		1465.53
			Sub Total :							-	-	-	-	1395.75	-	34.89	34.89	-	1465.53
77	SP/KP2324/05559	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	32030.00	KG	-	-	-	-	1601.50	-	40.09	40.09		1681.68
			Sub Total :							-	-	-	-	1601.50	-	40.09	40.09	-	1681.68
78	SP/KP2324/05560	27/Feb/24	MECH FILL INFRA	Uttar Pradesh-09	09AOPPB0408H1ZV	FLY ASH	26219000	27020.00	KG	-	-	-	-	1351.00	-	33.78	33.78		1418.56
			Sub Total :							-	-	-	-	1351.00	-	33.78	33.78	-	1418.56
79	SP/KP2324/05562	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	26440.00	KG	-	-	-	-	1322.00	-	33.05	33.05		1388.10
			Sub Total :							-	-	-	-	1322.00	-	33.05	33.05	-	1388.10
80	SP/KP2324/05564	27/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS8548R1ZI	FLY ASH	26219000	28320.00	KG	-	-	-	-	1416.00	-	35.40	35.40		1486.80
			Sub Total :							-	-	-	-	1416.00	-	35.40	35.40	-	1486.80
81	SP/KP2324/05565	27/Feb/24	MECH FILL INFRA	Uttar Pradesh-09	09AOPPB0408H1ZV	FLY ASH	26219000	26675.00	KG	-	-	-	-	1333.75	-	33.34	33.34		1400.43
			Sub Total :							-	-	-	-	1333.75	-	33.34	33.34	-	1400.43

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
82	SP/KP2324/05575	28/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI	FLY ASH	26219000	25115.00	KG	-	-	-	-	1255.75	-	31.39	31.39		1318.53
			Sub Total :							-	-	-	-	1255.75	-	31.39	31.39	-	1318.53
83	SP/KP2324/05576	28/Feb/24	MEDHA INFRA	Uttar Pradesh-09	09ADPPB9401H1ZV	FLY ASH	26219000	27895.00	KG	-	-	-	-	1394.75	-	34.87	34.87		1464.49
			Sub Total :							-	-	-	-	1394.75	-	34.87	34.87	-	1464.49
84	SP/KP2324/05577	28/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI	FLY ASH	26219000	34230.00	KG	-	-	-	-	1711.50	-	42.79	42.79		1797.08
			Sub Total :							-	-	-	-	1711.50	-	42.79	42.79	-	1797.08
85	SP/KP2324/05578	28/Feb/24	BULK ASH SUPPLIERS	Uttar Pradesh-09	09GQCPS6548R1ZI	FLY ASH	26219000	35265.00	KG	-	-	-	-	1763.25	-	44.08	44.08		1851.41
			Sub Total :							-	-	-	-	1763.25	-	44.08	44.08	-	1851.41
			Grand Total :					2315495.00		-	-	-	-	115774.75		2894.39	2894.39	-	121563.53

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SILVERTON PULP & PAPERS PVT. LTD.

FORM 10

[See rule 19 (1)]

S. No. HW 4250

MANIFEST FOR HAZARDOUS AND OTHER WASTE

(White) To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies

Sender's Name and Mailing Address (including Phone No. and E-mail) :	Silverton Pulp And Papers Pvt. Ltd. 9th.Km. Bhopa Road Muzaffarnagar — Unit-2
Sender's Authorisation No. :	
Manifest Document No. :	4250 — 05/01/2024
Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
Type of Vehicle :	(Truck/Tanker/Special Vehicle)
Transporter's Registration No. :	
Vehicle Registration No. :	UP14NT4914
Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9. Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 18355/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10. Waste Description :	Used Empty Containers 33.1
11. Total Quantity No. of Containers :	.....m^3 or MT 25 Containers Nos.
12. Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14. Sender's Certificate For Silverton Pulp and Papers Pvt. Ltd. Authorised Signatory	"I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp: Signature :	Day 05 Month 01 Year 2024
15. Transporter Acknowledgement of Receipt of Wastes Sheetala Waste Management Project Name and Stamp: Signature	Address: D-26 & D-37, UPSIDC Industries Area, Sikandrabad, Bulandshahr (U.P.)-202306 GSTIN-09ADSFP7354L1Z2 Day 05 Month 01 Year 2024
16. Receiver's certification for receipt of hazardous and other waste	
Name and Stamp: Signature :	Day Month Year

SILVERTON PULP

FORM 10

[See rule 19 (1)]

S. No. HW 4248

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

(White)

1. Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-2
2. Sender's Authorisation No. :	
3. Manifest Document No. :	4248 05/01/2024
4. Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5. Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No. :	
7. Vehicle Registration No. :	UP14-NT 4914
8. Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9. Receiver's Authorisation No. :	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10. Waste Description :	Cotton waste 33.2 | Waste Chemical 35.3 Waste oil 5.1
11. Total Quantity / No. of Containers :	25 kg / 66 kg ..... m³ or MT 8 Hr Process Sludge 32.37 930 kg ..... Nos.
12. Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14. Sender's Certificate For Silverton Pulp and Papers Pvt.Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp: Signature :	Day 05 Month 01 Year 2024
15. Transporter Acknowledgement of Receipt of Wastes Sheetala Waste Management Project Add.-D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSFP7354L1Z2	
Name and Stamp: Signature :	Day 05 Month 01 Year 2024
16. Receiver's certification for receipt of hazardous and other waste	
Name and Stamp: Signature :	Day Month Year

FORM 10

[See rule 19 (1)]

S. No. HW 4346

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-2
2.	Sender's Authorisation No. :	Consent No - SPPL/HW/1-220-16/10/23
3.	Manifest Document No. :	4-31-6 -16/10/23
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP 13 CT 1633
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-25 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/Both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Cotton Waste 33.2, Waste Chemical 35.3, Waste oil 5.1
11.	Total Quantity No. of Containers :	50 kg ..... 141.4 kg ..... m^3 or MT 20 kg Process Sludge 32.33 4.50 kg ..... Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate For Silverton Pulp & Paper Pvt. Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 16 Month 10 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Signature	Sheetala Waste Management Project Add. D-25 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206 GSTIN-09ADSES7354L1Z2 Day 16 Month 10 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste Name and Stamp: Signature :	Day Month Year

Form-6
[See rule 19]
E-WASTE MANIFEST

S.No 1116

To be retained by the seeder after taking signature on it from the transporter. other three copies will be carried by transporter.

Name and Mailing Address (including Phone No.)	Unit - 2
Authorisation No. If applicable	Challan No :- SPPPL/WP/220 - 16/10/23
Manifest Document No.	1116 - 16/10/23
Transporter's Name and Address (Including Phone No.)	S.W.M.P
Type of Vehicle	(Truck / Container / Special Vehicle)
Transporter's Registration	
Vehicle Registration No.	UP 13 CT 1633
Receiver's Name and Mailing Address (Including Phone No.)	SHEETALA WASTE MANAGEMENT PROJECT D-26 & 37, UPSIDC Industrial Area, Tehsil Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 E-mail : swmp@sheetalawaste.com
Receiver's Authorization No. if Applicable	[illegible]/UPPCB/Bulandshahr (UP/CBRD/CTO/Bah/BULANDSHAHAR/2023 Date : 20/12/2023

Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
		Mix E Waste	05 Kg.						

For Silverton Pulp & Paper Pvt. Ltd.

11. Name and Stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)

Authorised Signatory

Signature :

Month 10 Day 16 Year 2023

12. Transporter Acknowledgment of Receipt of E-Waste

Name & Stamp : Sheetala Waste Management Project
Add.-D-26 & D-37, UPSIDC Industrial Area,
Sikandrabad, Bulandshahr (U.P.)-203206
GSTIN-09ADSFS7354L1ZZ

Month 10 Day 16 Year 2023

13. Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-waste (*As Applicable)

Name & Stamp : Signature : Month Day Year

E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE
CPU: Mainframes, Minicomputers PC:CPU with monitor & Keyboard, Mouse Laptop Notebook Tablets Printers including cartridge Copying equipment Electrical and electronic typewriters User terminals and systems Facsimile Telex	ITEW1 ITEW2 ITEW3 ITEW4 ITEW5 ITEW6 ITEW7 ITEW8 ITEW9 ITEW10 ITEW11	Telephones Pay Telephones Cordless Telephones Cellular Telephones Answering Systems Cathode Ray Tube Monitors (CRT) Flat Panel Displays Keyboards, Mouse Modem, Hub, Switch Mother Board Memory Modules-SIMM/DIMM Flash Drives, Disk Drive	ITEW12 ITEW13 ITEW14 ITEW15 ITEW16 SWMP1 SWMP2 SWMP3 SWMP4 SWMP5 SWMP6	UPS, Inverter, Power Supply Printer Mac IT Computer electrical and electronics Television sets (including sets based on Liquid crystal Display and Light Emitting Diode technology) Refrigerators Washing Machine Air-conditioners excluding centralized air conditioning	SWMP7 SWMP8 SWMP9 CEEW1 CEEW2 CEEW3 CEEW4	Fluorescent and other Mercury containing lamps SWMP Codes: Copper Wire Dry Cell Battery Lead Acid Battery, UPS Battery Motors Transformers, CVT Speakers Audio/Video Systems Medical IT	CEEW5 SWMPE1 SWMPE2 SWMPE3 SWMPE4 SWMPE5 SWMPE6 SWMPE7 SWMPE8

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SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

SILVERTON PULP & PAPERS PVT.LTD.UNIT-2

9.0th KM, Bhopa Road,

Muzaffarnagr, U.P. - 251001

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: **SWMP/SKD/0209/22**

Validity: **17 August, 2022 To 16 August, 2027**

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

SILVERTON PULP &PAPERS PRIVATE LIMITED (UNIT -2)					
PLASTIC LOGBOOK					
MONTH.	TOTAL WEIGHT (IN MT)	MOISTURE (IN MT) 63%	REJ&PULP (IN MT) 19.9%	TOTAL PLASTIC (IN MT)	DISPECH TO KK DUPLEX
Nov-23	534.8	347.62	110.2	76.9	" "
Dec-23	600.8	390	120	90.8	" "
Jan-24	536.89	338.24	89.01	109.64	" "
TOTAL	1672.49	1075.86	319.21	277.34	" "

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Silverton Pulp And Papers Pvt. Ltd. 9th.Km. Bhopa Road Muzaffarnagar

SILVERTON PULP & PAPERS PVT. LTD.
9TH K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

Writing

GST ITC REGISTER

From Date : 01/Jan/2024
To Date : 31/Jan/2024
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/WP2324/03574	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	13975.00	KG	-	-	-	-	25155.00	-	2263.95	2263.95		30009.41
			Sub Total :							-	-	-	-	25155.00	-	2263.95	2263.95	33.68	30009.41
2	SP/WP2324/03575	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11300.00	KG	-	-	-	-	20340.00	-	1830.60	1830.60		24265.21
			Sub Total :							-	-	-	-	20340.00	-	1830.60	1830.60	24.00	24265.21
3	SP/WP2324/03585	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	14000.00	KG	-	-	-	-	25200.00	-	2268.00	2268.00		30063.10
			Sub Total :							-	-	-	-	25200.00	-	2268.00	2268.00	29.74	30063.10
4	SP/WP2324/03592	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	10740.00	KG	-	-	-	-	19332.00	-	1739.88	1739.88		23062.69
			Sub Total :							-	-	-	-	19332.00	-	1739.88	1739.88	22.81	23062.69
5	SP/WP2324/03593	01/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	10610.00	KG	-	-	-	-	19638.00	-	1767.42	1767.42		23427.74
			Sub Total :							-	-	-	-	19638.00	-	1767.42	1767.42	23.17	23427.74
6	SP/WP2324/03598	02/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	13405.00	KG	-	-	-	-	24237.00	-	2181.33	2181.33		28514.26
			Sub Total :							-	-	-	-	24237.00	-	2181.33	2181.33	28.59	28514.26
7	SP/WP2324/03599	02/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

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No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	12135.00	KG	-	-	-	-	21843.00	-	1965.87	1965.87		25838.26
			Sub Total :							-	-	-	-	21843.00	-	1965.87	1965.87	25.77	25838.26
7	SP/WP2324/03602	02/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13040.00	KG	-	-	-	-	23472.00	-	2112.48	2112.48		27697.63
			Sub Total :							-	-	-	-	23472.00	-	2112.48	2112.48	27.70	27697.63
8	SP/WP2324/03607	03/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12605.00	KG	-	-	-	-	22691.00	-	2056.59	2056.59		27204.78
			Sub Total :							-	-	-	-	22691.00	-	2056.59	2056.59	26.96	27204.78
9	SP/WP2324/03608	03/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12225.00	KG	-	-	-	-	22005.00	-	1980.45	1980.45		26251.03
			Sub Total :							-	-	-	-	22005.00	-	1980.45	1980.45	25.97	26251.03
10	SP/WP2324/03613	03/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11895.00	KG	-	-	-	-	21411.00	-	1926.99	1926.99		25542.89
			Sub Total :							-	-	-	-	21411.00	-	1926.99	1926.99	25.26	25542.89
11	SP/WP2324/03624	04/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11500.00	KG	-	-	-	-	20844.00	-	1875.96	1875.96		24844.48
			Sub Total :							-	-	-	-	20844.00	-	1875.96	1875.96	24.59	24844.48
12	SP/WP2324/03629	04/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11750.00	KG	-	-	-	-	21150.00	-	1903.50	1903.50		25221.53
			Sub Total :							-	-	-	-	21150.00	-	1903.50	1903.50	24.96	25221.53
13	SP/WP2324/03651	05/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12090.00	KG	-	-	-	-	23202.00	-	2088.18	2088.18		27679.52
			Sub Total :							-	-	-	-	23202.00	-	2088.18	2088.18	27.38	27679.52
14	SP/WP2324/03654	06/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9485.00	KG	-	-	-	-	17091.00	-	1538.19	1538.19		20389.22
			Sub Total :							-	-	-	-	17091.00	-	1538.19	1538.19	20.17	20389.22
15	SP/WP2324/03655	06/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

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No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	TCS	CGST	SGST	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	9725.00	KG	-	-	-	-	17505.00	-	1575.45	1575.45	20655.90
										-	-	-	-	17505.00	-	1575.45	1575.45	20655.90
			Sub Total :															
17	SP/WP2324/03656	06/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11305.00	KG	-	-	-	-	20349.00	-	1831.41	1831.41	24279.95
										-	-	-	-	20349.00	-	1831.41	1831.41	24279.95
			Sub Total :															
18	SP/WP2324/03670	07/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11245.00	KG	-	-	-	-	20241.00	-	1837.09	1837.09	24361.85
										-	-	-	-	20241.00	-	1837.09	1837.09	24361.85
			Sub Total :															
19	SP/WP2324/03678	07/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11490.00	KG	-	-	-	-	20682.00	-	1851.30	1851.30	24673.21
										-	-	-	-	20682.00	-	1851.30	1851.30	24673.21
			Sub Total :															
20	SP/WP2324/03683	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	12155.00	KG	-	-	-	-	21879.00	-	1959.11	1959.11	26101.21
										-	-	-	-	21879.00	-	1959.11	1959.11	26101.21
			Sub Total :															
21	SP/WP2324/03684	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	9890.00	KG	-	-	-	-	17802.00	-	1602.18	1602.18	21237.43
										-	-	-	-	17802.00	-	1602.18	1602.18	21237.43
			Sub Total :															
22	SP/WP2324/03685	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	12000.00	KG	-	-	-	-	21600.00	-	1944.00	1944.00	25760.37
										-	-	-	-	21600.00	-	1944.00	1944.00	25760.37
			Sub Total :															
23	SP/WP2324/03686	08/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	10560.00	KG	-	-	-	-	19008.00	-	1710.72	1710.72	22676.16
										-	-	-	-	19008.00	-	1710.72	1710.72	22676.16
			Sub Total :															
24	SP/WP2324/03697	09/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11385.00	KG	-	-	-	-	20493.00	-	1844.37	1844.37	24447.74
										-	-	-	-	20493.00	-	1844.37	1844.37	24447.74
			Sub Total :															
25	SP/WP2324/03715	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	9235.00	KG	-	-	-	-	16623.00	-	1496.07	1496.07		19830.91
			Sub Total :							-	-	-	-	16623.00	-	1496.07	1496.07	15.62	19830.91
26	SP/WP2324/03716	11/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9665.00	KG	-	-	-	-	17397.00	-	1565.73	1565.73		20754.27
			Sub Total :							-	-	-	-	17397.00	-	1565.73	1565.73	20.53	20754.27
27	SP/WP2324/03725	12/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10005.00	KG	-	-	-	-	18009.00	-	1620.81	1620.81		21484.38
			Sub Total :							-	-	-	-	18009.00	-	1620.81	1620.81	21.25	21484.38
28	SP/WP2324/03726	12/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10690.00	KG	-	-	-	-	19242.00	-	1731.78	1731.78		22705.33
			Sub Total :							-	-	-	-	19242.00	-	1731.78	1731.78	22.71	[illegible]
29	SP/WP2324/03733	13/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10005.00	KG	-	-	-	-	18009.00	-	1620.81	1620.81		[illegible]
			Sub Total :							-	-	-	-	18009.00	-	1620.81	1620.81	21.25	21484.38
30	SP/WP2324/03746	14/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9215.00	KG	-	-	-	-	16587.00	-	1492.83	1492.83		[illegible]
			Sub Total :							-	-	-	-	16587.00	-	1492.83	1492.83	19.57	[illegible]
31	SP/WP2324/03749	14/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9635.00	KG	-	-	-	-	17325.00	-	1559.25	1559.25		20668.38
			Sub Total :							-	-	-	-	17325.00	-	1559.25	1559.25	20.44	20668.38
32	SP/WP2324/03771	15/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11005.00	KG	-	-	-	-	19827.00	-	1784.43	1784.43		23653.22
			Sub Total :							-	-	-	-	19827.00	-	1784.43	1784.43	23.40	23653.22
33	SP/WP2324/03772	15/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10010.00	KG	-	-	-	-	18108.00	-	1629.72	1629.72		21602.48
			Sub Total :							-	-	-	-	18108.00	-	1629.72	1629.72	21.37	21602.48
34	SP/WP2324/03789	16/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO.	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight /Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	11190.00	KG	-	-	-	20142.00	-	1812.78	1812.78		24029.01
										-	-	-	20142.00	-	1812.78	1812.78	23.77	24029.01
			Sub Total :															
35	SP/WP2324/03795	16/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	9575.00	KG	-	-	-	17235.00	-	1551.15	1551.15		20561.01
										-	-	-	17235.00	-	1551.15	1551.15	20.34	20561.01
			Sub Total :															
36	SP/WP2324/03807	17/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11830.00	KG	-	-	-	21294.00	-	1916.46	1916.46		25403.32
										-	-	-	21294.00	-	1916.46	1916.46	25.13	25403.32
			Sub Total :															
37	SP/WP2324/03808	17/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11475.00	KG	-	-	-	20655.00	-	1858.95	1858.95		24641.00
										-	-	-	20655.00	-	1858.95	1858.95	24.37	24641.00
			Sub Total :															
38	SP/WP2324/03826	18/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	13635.00	KG	-	-	-	24543.00	-	2208.87	2208.87		[illegible]
										-	-	-	24543.00	-	2208.87	2208.87	28.96	[illegible]
			Sub Total :															
39	SP/WP2324/03843	19/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	9930.00	KG	-	-	-	17874.00	-	1608.66	1608.66		21091.32
										-	-	-	17874.00	-	1608.66	1608.66	21.09	21091.32
			Sub Total :															
40	SP/WP2324/03844	19/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	10505.00	KG	-	-	-	18909.00	-	1701.81	1701.81		22308.66
										-	-	-	18909.00	-	1701.81	1701.81	22.31	22308.66
			Sub Total :															
41	SP/WP2324/03861	20/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	13335.00	KG	-	-	-	24003.00	-	2160.27	2160.27		28323.54
										-	-	-	24003.00	-	2160.27	2160.27	28.32	28323.54
			Sub Total :															
42	SP/WP2324/03862	20/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	13085.00	KG	-	-	-	23553.00	-	2119.77	2119.77		27792.54
										-	-	-	23553.00	-	2119.77	2119.77	27.79	27792.54
			Sub Total :															
43	SP/WP2324/03875	21/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													

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No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159099	11350.00	KG	-	-	-	-	20430.00	-	1838.70	1838.70		24372.58
			Sub Total :							-	-	-	-	20430.00	-	1838.70	1838.70	24.11	24372.58
1	SP/WP2324/00809	21/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159099	9810.00	KG	-	-	-	-	17670.00	-	1590.84	1590.84		21037.12
			Sub Total :							-	-	-	-	17670.00	-	1590.84	1590.84	20.86	21037.12
1	SP/WP2324/00858	22/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159099	9525.00	KG	-	-	-	-	17145.00	-	1543.05	1543.05		20403.64
			Sub Total :							-	-	-	-	17145.00	-	1543.05	1543.05	20.23	20403.64
1	SP/WP2324/00892	22/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159099	10445.00	KG	-	-	-	-	18801.00	-	1692.09	1692.09		22470.21
			Sub Total :							-	-	-	-	18801.00	-	1692.09	1692.09	22.47	22470.21
1	SP/WP2324/00903	23/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159099	9880.00	KG	-	-	-	-	17784.00	-	1600.56	1600.56		21251.52
			Sub Total :							-	-	-	-	17784.00	-	1600.56	1600.56	21.25	21251.52
1	SP/WP2324/00993	24/Jan/24	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159099	9850.00	KG	-	-	-	-	17730.00	-	1595.70	1595.70		21181.57
			Sub Total :							-	-	-	-	17730.00	-	1595.70	1595.70	21.18	21181.57
			Grand Total :					536695.00		-	-	-	-	966411.00	-	86976.99	86976.99	1160.39	1155009.04

536.895

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SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. BHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

GST ITC REGISTER

03/Jan/2024 - 16:22:29

From Date : 01/Dec/2023
To Date : 31/Dec/2023
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
1	SP/WP2324/03104	01/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	12060.00	KG					21708.00	-	1953.72	1953.72		25871.59
			Sub Total :											21708.00	-	1953.72	1953.72		25871.59
2	SP/WP2324/03110	02/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11905.00	KG					23429.00	-	1928.61	1928.61		27286.22
			Sub Total :											23429.00	-	1928.61	1928.61		27286.22
3	SP/WP2324/03123	02/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	10930.00	KG					19674.00	-	1770.66	1770.66		23447.47
			Sub Total :											19674.00	-	1770.66	1770.66		23447.47
4	SP/WP2324/03137	03/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11395.00	KG					20511.00	-	1845.99	1845.99		24445.01
			Sub Total :											20511.00	-	1845.99	1845.99		24445.01
5	SP/WP2324/03152	04/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11660.00	KG					20988.00	-	1888.92	1888.92		25013.50
			Sub Total :											20988.00	-	1888.92	1888.92		25013.50
6	SP/WP2324/03153	04/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC	WASTE PLASTIC SCRAP (WET)	39159090	11905.00	KG					21573.00	-	1941.57	1941.57		25710.70
			Sub Total :											21573.00	-	1941.57	1941.57		25710.70
7	SP/WP2324/03167	05/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	12855.00	KG	-	-	-	-	23319.00	-	2098.71	2098.71		27516.42
			Sub Total :							-	-	-	-	23319.00	-	2098.71	2098.71	-	27516.42
8	SP/WP2324/03173	05/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11435.00	KG	-	-	-	-	20583.00	-	1852.47	1852.47		24287.94
			Sub Total :							-	-	-	-	20583.00	-	1852.47	1852.47	-	24287.94
9	SP/WP2324/03181	06/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12760.00	KG	-	-	-	-	22968.00	-	2067.12	2067.12		27102.24
			Sub Total :							-	-	-	-	22968.00	-	2067.12	2067.12	-	27102.24
10	SP/WP2324/03185	06/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9700.00	KG	-	-	-	-	17460.00	-	1571.40	1571.40		20602.80
			Sub Total :							-	-	-	-	17460.00	-	1571.40	1571.40	-	20602.80
11	SP/WP2324/03192	07/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12320.00	KG	-	-	-	-	23076.00	-	2076.84	2076.84		27229.68
			Sub Total :							-	-	-	-	23076.00	-	2076.84	2076.84	-	27229.68
12	SP/WP2324/03202	08/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13405.00	KG	-	-	-	-	24129.00	-	2171.61	2171.61		28472.22
			Sub Total :							-	-	-	-	24129.00	-	2171.61	2171.61	-	28472.22
13	SP/WP2324/03214	09/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11625.00	KG	-	-	-	-	20925.00	-	1883.25	1883.25		24691.50
			Sub Total :							-	-	-	-	20925.00	-	1883.25	1883.25	-	24691.50
14	SP/WP2324/03215	09/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11070.00	KG	-	-	-	-	19926.00	-	1793.34	1793.34		23512.68
			Sub Total :							-	-	-	-	19926.00	-	1793.34	1793.34	-	23512.68
15	SP/WP2324/03221	09/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10890.00	KG	-	-	-	-	19602.00	-	1764.18	1764.18		23130.36
			Sub Total :							-	-	-	-	19602.00	-	1764.18	1764.18	-	23130.36
16	SP/WP2324/03228	10/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	12035.00	KG	-	-	-	-	23139.00	-	2082.51	2082.51		27577.06
			Sub Total :							-	-	-	-	23139.00	-	2082.51	2082.51	-	27577.06
17	SP/WP2324/01239	11/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11105.00	KG	-	-	-	-	19989.00	-	1799.01	1799.01		23822.89
			Sub Total :							-	-	-	-	19989.00	-	1799.01	1799.01	-	23822.89
18	SP/WP2324/01244	11/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10765.00	KG	-	-	-	-	19377.00	-	1743.93	1743.93		23093.51
			Sub Total :							-	-	-	-	19377.00	-	1743.93	1743.93	-	23093.51
19	SP/WP2324/01252	12/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11930.00	KG	-	-	-	-	21474.00	-	1932.66	1932.66		25589.71
			Sub Total :							-	-	-	-	21474.00	-	1932.66	1932.66	-	25589.71
20	SP/WP2324/01268	13/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11700.00	KG	-	-	-	-	21060.00	-	1895.40	1895.40		[illegible]
			Sub Total :							-	-	-	-	21060.00	-	1895.40	1895.40	-	[illegible]
21	SP/WP2324/01278	14/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12665.00	KG	-	-	-	-	22833.00	-	2054.97	2054.97		27220.67
			Sub Total :							-	-	-	-	22833.00	-	2054.97	2054.97	8.38	27220.67
22	SP/WP2324/01279	14/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10080.00	KG	-	-	-	-	18144.00	-	1632.96	1632.96		21645.43
			Sub Total :							-	-	-	-	18144.00	-	1632.96	1632.96	21.41	21645.43
23	SP/WP2324/01294	14/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11600.00	KG	-	-	-	-	20880.00	-	1879.20	1879.20		24909.43
			Sub Total :							-	-	-	-	20880.00	-	1879.20	1879.20	24.63	24909.43
24	SP/WP2324/01299	15/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11655.00	KG	-	-	-	-	21699.00	-	1952.91	1952.91		25886.47
			Sub Total :							-	-	-	-	21699.00	-	1952.91	1952.91	25.60	25886.47
25	SP/WP2324/01300	15/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY/Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	9270.00 KG					16686.00		1501.74	1501.74		19906.06
			Sub Total :										16686.00		1501.74	1501.74	19.69	19906.06
26	SP/WP2324/03315	16/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	10955.00 KG					19359.00		1742.31	1742.31		23094.90
			Sub Total :										19359.00		1742.31	1742.31	22.94	23094.90
27	SP/WP2324/03316	16/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11310.00 KG					20358.00		1832.22	1832.22		24286.68
			Sub Total :										20358.00		1832.22	1832.22	24.02	24286.68
28	SP/WP2324/03329	17/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11530.00 KG					20754.00		1667.66	1667.66		24758.11
			Sub Total :										20754.00		1667.66	1667.66	21.79	24758.11
29	SP/WP2324/03335	17/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	9495.00 KG					17091.00		1538.19	1538.19		20367.38
			Sub Total :										17091.00		1538.19	1538.19	20.17	20367.38
30	SP/WP2324/03345	18/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11260.00 KG					23668.00		2148.12	2148.12		28474.04
			Sub Total :										23668.00		2148.12	2148.12	28.16	28474.04
31	SP/WP2324/03349	18/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	9985.00 KG					15773.00		1779.57	1779.57		23588.79
			Sub Total :										15773.00		1779.57	1779.57	23.33	23588.79
32	SP/WP2324/03359	19/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11975.00 KG					21505.00		1939.95	1939.95		25784.68
			Sub Total :										21505.00		1939.95	1939.95	25.43	25784.68
33	SP/WP2324/03373	20/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													
						WASTE PLASTIC SCRAP (WET)	39159090	11770.00 KG					21186.00		1906.74	1906.74		25274.47
			Sub Total :										21186.00		1906.74	1906.74	25.00	25274.47
34	SP/WP2324/03380	20/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC													

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	11765.00	KG	-	-	-	-	21177.00	-	1905.93	1905.93		25163.74
			Sub Total :							-	-	-	-	21177.00	-	1905.93	1905.93	24.99	25163.74
35	SP/WP2324/03389	21/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10725.00	KG	-	-	-	-	19305.00	-	1737.45	1737.45		22780.45
			Sub Total :							-	-	-	-	19305.00	-	1737.45	1737.45	22.78	22780.45
36	SP/WP2324/03390	21/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11230.00	KG	-	-	-	-	20214.00	-	1819.26	1819.26		23852.52
			Sub Total :							-	-	-	-	20214.00	-	1819.26	1819.26	23.85	23852.52
37	SP/WP2324/03400	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	8865.00	KG	-	-	-	-	15957.00	-	1436.13	1436.13		18829.26
			Sub Total :							-	-	-	-	15957.00	-	1436.13	1436.13	18.83	18829.26
38	SP/WP2324/03401	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10415.00	KG	-	-	-	-	18747.00	-	1687.23	1687.23		22121.46
			Sub Total :							-	-	-	-	18747.00	-	1687.23	1687.23	22.12	22121.46
39	SP/WP2324/03421	23/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11005.00	KG	-	-	-	-	19953.00	-	1795.77	1795.77		23544.53
			Sub Total :							-	-	-	-	19953.00	-	1795.77	1795.77	23.54	23544.53
40	SP/WP2324/03425	23/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11545.00	KG	-	-	-	-	20781.00	-	1870.29	1870.29		24521.32
			Sub Total :							-	-	-	-	20781.00	-	1870.29	1870.29	24.52	24521.32
41	SP/WP2324/03430	24/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13460.00	KG	-	-	-	-	24228.00	-	2180.52	2180.52		28589.52
			Sub Total :							-	-	-	-	24228.00	-	2180.52	2180.52	28.59	28589.52
42	SP/WP2324/03438	25/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11780.00	KG	-	-	-	-	21204.00	-	1908.36	1908.36		25295.95
			Sub Total :							-	-	-	-	21204.00	-	1908.36	1908.36	25.02	25295.95
43	SP/WP2324/03453	26/Dec/23	KK DUPLEX AND PAPER	Uttar Pradesh-09	09AABCR1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	13915.00	KG	-	-	-	-	24363.00	-	2192.67	2192.67		29064.57
			Sub Total :							-	-	-	-	24363.00	-	2192.67	2192.67	28.75	29064.57
44	SP/WP2324/03473	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11685.00	KG	-	-	-	-	21033.00	-	1892.97	1892.97		25091.95
			Sub Total :							-	-	-	-	21033.00	-	1892.97	1892.97	24.82	25091.95
45	SP/WP2324/03477	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	15290.00	KG	-	-	-	-	27522.00	-	2476.98	2476.98		32803.20
			Sub Total :							-	-	-	-	27522.00	-	2476.98	2476.98	32.48	32803.20
46	SP/WP2324/03485	22/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11520.00	KG	-	-	-	-	20736.00	-	1866.24	1866.24		24737.63
			Sub Total :							-	-	-	-	20736.00	-	1866.24	1866.24	24.47	24737.63
47	SP/WP2324/03502	28/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	14655.00	KG	-	-	-	-	26379.00	-	2374.11	2374.11		31469.62
			Sub Total :							-	-	-	-	26379.00	-	2374.11	2374.11	31.13	31469.62
48	SP/WP2324/03536	30/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11805.00	KG	-	-	-	-	21393.00	-	1925.37	1925.37		25521.42
			Sub Total :							-	-	-	-	21393.00	-	1925.37	1925.37	25.24	25521.42
49	SP/WP2324/03544	30/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13070.00	KG	-	-	-	-	23526.00	-	2117.34	2117.34		28066.05
			Sub Total :							-	-	-	-	23526.00	-	2117.34	2117.34	27.76	28066.05
50	SP/WP2324/03561	31/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	14945.00	KG	-	-	-	-	26901.00	-	2421.09	2421.09		32092.35
			Sub Total :							-	-	-	-	26901.00	-	2421.09	2421.09	31.74	32092.35
51	SP/WP2324/03563	31/Dec/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11695.00	KG	-	-	-	-	21051.00	-	1894.59	1894.59		25113.42
			Sub Total :							-	-	-	-	21051.00	-	1894.59	1894.59	24.84	25113.42

Sr.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY Unit	Ass. Value	Insurance	Freight Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
			Grand Total :					600870.00				3018566.00		97340.94-	97340.94	758.55	3209358.89

SILVERTON PULP & PAPERS PVT. LTD.
9TH. K.M. DHOPA ROAD,
MUZAFFARNAGAR - 251001
GSTIN : 09AABCS3407P1Z1

Writting

GST ITC REGISTER

From Date : 01/Nov/2023
To Date : 30/Nov/2023
Group On : Bill Wise Item Wise
Report Type : All
Service Include : No
Location : All
Supplementary(Y/N) : No
Party Type : All
Location Type : All

S.No	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	ItemNet Value
1	SP/WP2324/02504	01/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	8335.00	KG					15003.00		1350.27	1350.27		17703.54
			Sub Total :											15003.00		1350.27	1350.27		17703.54
2	SP/WP2324/02605	01/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	8315.00	KG					16367.00		1909.02	1909.02		20185.04
			Sub Total :											16367.00		1909.02	1909.02		20185.04
3	SP/WP2324/02612	01/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	12960.00	KG					23328.00		2099.52	2099.52		27601.04
			Sub Total :											23328.00		2099.52	2099.52		27601.04
4	SP/WP2324/02630	02/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	11505.00	KG					20349.00		1831.41	1831.41		24011.82
			Sub Total :											20349.00		1831.41	1831.41		24011.82
5	SP/WP2324/02633	02/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	9525.00	KG					17145.00		1543.05	1543.05		20231.10
			Sub Total :											17145.00		1543.05	1543.05		20231.10
6	SP/WP2324/02647	02/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	12675.00	KG					22815.00		2053.35	2053.35		26921.70
			Sub Total :											22815.00		2053.35	2053.35		26921.70
7	SP/WP2324/02670	02/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCK1065J2C														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Add. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	10230.00	KG	-	-	-	-	18434.00	-	1657.26	1657.26		21748.52
			Sub Total :							-	-	-	-	18434.00	-	1657.26	1657.26	-	21748.52
8	SP/WP2324/02661	04/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	5705.00	KG	-	-	-	-	10377.00	-	933.93	933.93		12367.31
			Sub Total :							-	-	-	-	10377.00	-	933.93	933.93	-	12367.31
9	SP/WP2324/02662	04/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	6300.00	KG	-	-	-	-	11340.00	-	1020.60	1020.60		13515.61
			Sub Total :							-	-	-	-	11340.00	-	1020.60	1020.60	-	13515.61
10	SP/WP2324/02672	04/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9330.00	KG	-	-	-	-	16794.00	-	1511.46	1511.46		20015.09
			Sub Total :							-	-	-	-	16794.00	-	1511.46	1511.46	-	20015.09
11	SP/WP2324/02673	04/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11405.00	KG	-	-	-	-	20529.00	-	1847.61	1847.61		24464.22
			Sub Total :							-	-	-	-	20529.00	-	1847.61	1847.61	-	24464.22
12	SP/WP2324/02691	05/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12600.00	KG	-	-	-	-	22680.00	-	2041.20	2041.20		27030.82
			Sub Total :							-	-	-	-	22680.00	-	2041.20	2041.20	-	27030.82
13	SP/WP2324/02704	06/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9815.00	KG	-	-	-	-	17667.00	-	1590.03	1590.03		21055.53
			Sub Total :							-	-	-	-	17667.00	-	1590.03	1590.03	-	21055.53
14	SP/WP2324/02707	06/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10530.00	KG	-	-	-	-	18954.00	-	1705.86	1705.86		22589.38
			Sub Total :							-	-	-	-	18954.00	-	1705.86	1705.86	-	22589.38
15	SP/WP2324/02724	07/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9925.00	KG	-	-	-	-	17865.00	-	1607.85	1607.85		21081.51
			Sub Total :							-	-	-	-	17865.00	-	1607.85	1607.85	-	21081.51
16	SP/WP2324/02738	07/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09															

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	9245.00	KG	-	-	-	-	16641.00	-	1497.69	1497.69		19812.24
			Sub Total :							-	-	-	-	16641.00	-	1497.69	1497.69		19812.24
17	SP/WP2324/02751	08/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11150.00	KG	-	-	-	-	20142.00	-	1812.78	1812.78		23767.56
			Sub Total :							-	-	-	-	20142.00	-	1812.78	1812.78	-	23767.56
18	SP/WP2324/02752	08/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11935.00	KG	-	-	-	-	21483.00	-	1933.47	1933.47		25349.94
			Sub Total :							-	-	-	-	21483.00	-	1933.47	1933.47	-	25349.94
19	SP/WP2324/02775	09/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11360.00	KG	-	-	-	-	20448.00	-	1840.32	1840.32		24128.64
			Sub Total :							-	-	-	-	20448.00	-	1840.32	1840.32		24128.64
20	SP/WP2324/02780	10/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13520.00	KG	-	-	-	-	24336.00	-	2190.24	2190.24	-	28716.48
			Sub Total :							-	-	-	-	24336.00	-	2190.24	2190.24	-	28716.48
21	SP/WP2324/02811	12/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12445.00	KG	-	-	-	-	22401.00	-	2016.09	2016.09		26433.18
			Sub Total :							-	-	-	-	22401.00	-	2016.09	2016.09	-	26433.18
22	SP/WP2324/02820	13/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9960.00	KG	-	-	-	-	17928.00	-	1613.52	1613.52		21155.04
			Sub Total :							-	-	-	-	17928.00	-	1613.52	1613.52	-	21155.04
23	SP/WP2324/02821	13/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10155.00	KG	-	-	-	-	18279.00	-	1645.11	1645.11		21569.21
			Sub Total :							-	-	-	-	18279.00	-	1645.11	1645.11	-	21569.21
24	SP/WP2324/02825	13/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9585.00	KG	-	-	-	-	17253.00	-	1552.77	1552.77		20358.13
			Sub Total :							-	-	-	-	17253.00	-	1552.77	1552.77	-	20358.13
25	SP/WP2324/02833	14/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	11895.00	KG	-	-	-	-	23589.00	-	2123.01	2123.01		28113.37
			Sub Total :							-	-	-	-	23589.00	-	2123.01	2123.01	-	28113.37
26	SP/WP2324/02840	14/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	9845.00	KG	-	-	-	-	17361.00	-	1562.49	1562.49		20990.84
			Sub Total :							-	-	-	-	17361.00	-	1562.49	1562.49	-	20990.84
27	SP/WP2324/02851	15/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	11030.00	KG	-	-	-	-	19854.00	-	1786.86	1786.86		23662.86
			Sub Total :							-	-	-	-	19854.00	-	1786.86	1786.86	-	23662.86
28	SP/WP2324/02868	16/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	11545.00	KG	-	-	-	-	22761.00	-	2048.49	2048.49		27126.56
			Sub Total :							-	-	-	-	22761.00	-	2048.49	2048.49	-	27126.56
29	SP/WP2324/02874	17/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	10035.00	KG	-	-	-	-	19803.00	-	1771.47	1771.47		23458.20
			Sub Total :							-	-	-	-	19803.00	-	1771.47	1771.47	-	23
30	SP/WP2324/02875	17/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	9155.00	KG	-	-	-	-	16479.00	-	1483.11	1483.11		19639.67
			Sub Total :							-	-	-	-	16479.00	-	1483.11	1483.11	-	19639.67
31	SP/WP2324/02881	17/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	13465.00	KG	-	-	-	-	24237.00	-	2181.33	2181.33		28885.66
			Sub Total :							-	-	-	-	24237.00	-	2181.33	2181.33	-	28885.66
32	SP/WP2324/02903	18/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	12010.00	KG	-	-	-	-	21058.00	-	2075.22	2075.22		27480.52
			Sub Total :							-	-	-	-	21058.00	-	2075.22	2075.22	-	27480.52
33	SP/WP2324/02904	18/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J2C														
						WASTE PLASTIC SCRAP (WET)	39159090	9425.00	KG	-	-	-	-	16525.00	-	1459.45	1459.45		19764.84
			Sub Total :							-	-	-	-	16525.00	-	1459.45	1459.45	-	19764.84
34	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]														

S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	4820.00	KG					8676.00	-	780.84	780.84		10240.68
														8676.00	-	780.84	780.84	-	10240.68
			Sub Total :																
35	SP/WP2324/02935	15/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9870.00	KG					17766.00	-	1598.94	1598.94		21173.52
														17766.00	-	1598.94	1598.94	-	21173.52
			Sub Total :																
36	SP/WP2324/02940	20/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9075.00	KG					16335.00	-	1470.15	1470.15		19468.05
														16335.00	-	1470.15	1470.15	-	19468.05
			Sub Total :																
37	SP/WP2324/02941	20/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9530.00	KG					17154.00	-	1543.86	1543.86		20444.14
														17154.00	-	1543.86	1543.86	-	20444.14
			Sub Total :																
38	SP/WP2324/02942	20/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10170.00	KG					18306.00	-	1647.54	1647.54		21817.08
														18306.00	-	1647.54	1647.54	-	21817.08
			Sub Total :																
39	SP/WP2324/02960	21/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10540.00	KG					18972.00	-	1707.48	1707.48		22386.96
														18972.00	-	1707.48	1707.48	-	22386.96
			Sub Total :																
40	SP/WP2324/02974	22/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10055.00	KG					18099.00	-	1628.91	1628.91		21356.82
														18099.00	-	1628.91	1628.91	-	21356.82
			Sub Total :																
41	SP/WP2324/02986	23/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11550.00	KG					20790.00	-	1871.10	1871.10		24532.20
														20790.00	-	1871.10	1871.10	-	24532.20
			Sub Total :																
42	SP/WP2324/02995	23/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10870.00	KG					19566.00	-	1712.94	1712.94		23091.88
														19566.00	-	1712.94	1712.94	-	23091.88
			Sub Total :																
43	SP/WP2324/03009	24/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														

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S.No.	Invoice No.	Invoice Date	Name Of Receiver	State	GSTNO	Item	HSN	QTY	Unit	Ass. Value	Insurance	Freight	Packing	Taxable Amount	IGST	CGST	SGST	TCS	Item Net Value
						WASTE PLASTIC SCRAP (WET)	39159090	10655.00	KG					1827100		1645.11	1645.11		21784.91
			Sub Total :											1827100		1645.11	1645.11		21784.91
14	SP/WP2324/03023	25/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11020.00	KG					1945100		1765.55	1765.55		23467.00
			Sub Total :											1945100		1765.55	1765.55		23467.00
15	SP/WP2324/03024	25/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	6805.00	KG					15057.00		1436.13	1436.13		19017.55
			Sub Total :											15057.00		1436.13	1436.13		19017.55
16	SP/WP2324/03044	26/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9790.00	KG					17022.00		1505.98	1505.98		21034.96
			Sub Total :											17022.00		1505.98	1505.98		21034.96
17	SP/WP2324/03054	27/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	13545.00	KG					24381.00		2194.29	2194.29		29057.28
			Sub Total :											24381.00		2194.29	2194.29		29057.28
18	SP/WP2324/03057	27/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	9235.00	KG					16623.00		1496.07	1496.07		19811.25
			Sub Total :											16623.00		1496.07	1496.07		19811.25
19	SP/WP2324/03072	28/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	11060.00	KG					19908.00		1791.72	1791.72		23710.35
			Sub Total :											19908.00		1791.72	1791.72		23710.35
20	SP/WP2324/03087	30/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	10940.00	KG					19692.00		1772.28	1772.28		23468.01
			Sub Total :											19692.00		1772.28	1772.28		23468.01
21	SP/WP2324/03097	30/Nov/23	KK DUPLEX AND PAPER MILLS PVT. LTD	Uttar Pradesh-09	09AABCR1065J1ZC														
						WASTE PLASTIC SCRAP (WET)	39159090	12575.00	KG					22635.00		2037.15	2037.15		26976.39
			Sub Total :											22635.00		2037.15	2037.15		26976.39

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No.	Invoice No.	Name of Receiver	State	GSTNO.	Item	HSN	QTY	Unit	Amount	Insurance	Freight	Packing	Taxable Amount	SGST	CGST	IGST	Total Invoice Value
							53450.00										
		Grand Total :											953540.00	85837.60	85837.60		1124727.37

01 MAR 2023



उत्तर प्रदेश UTTAR PRADESH

FY 810206

विषय : अनुबन्ध पत्र

के0के0 डुप्लेक्स एण्ड पेपर्स मिल्स प्रा0 लि0 मुजफ्फरनगर ।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0 6 केमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

द्वितीय पक्ष

अनुबन्ध दिनांकित –01.3.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह द्वितीय पक्ष की फैक्ट्री से निकलने वाले वेस्ट प्लास्टिक स्कैप को द्वितीय पक्ष से खरीदेगी यह वेस्ट वेस्ट प्लास्टिक स्कैप प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा।

2. यह कि प्रथम पक्ष इस माल को आपसी सहमती के अनुसार तय किये गये मूल्य प्रति टन के हिसाब से खरीदेगी।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

01 MAR 2023



3. यह कि प्रथम पक्ष वेस्ट प्लास्टि... स्क्रैप का उपयोग अपनी फैक्ट्री जो कि 8-5 किमी ~~गंगानेसन्द रोड~~ उ0प्र0 में स्थित है, में केवल उ0प्र0 प्रदूषण नियन्त्रण विभाग से मिली अनुमति के अनुसार तो... नर में प्रयोग किये जाने हेतू ही करेगा एवं इसके अन्यथा उपरोक्त वेस्ट प्लास्टिक... क्रैप को किसी अन्य कार्य के लिए उपयोग नही करेगा।

4. यह कि वेस्ट प्लास्टिक स्क्रैप को उठाने और अपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

5. यह कि प्रथम पक्ष वेस्ट प्लास्टि... स्क्रैप का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख... गया है कि सनद हो और समय पर काम आवे

के0के0 डुप्लेक्स एण्ड पेपर्स मिल्स
प्रा0 लि0

(प्रथम पक्ष)

सिल्वरटन पल्प एण्ड पेपर्स
प्रा0 लि0
For Silverton Pulp & Papers Pvt. Ltd.
Director

(द्वितीय पक्ष)

अधिकृत प्रतिनिधि

अधिकृत प्रतिनिधि

साक्षी

1. Nikhil mittal Nikhil
(Muzaffarnagar)

2. Mohd Shamim (Advocate)
Bachan Singh Colony. Gali No. 2
Muzaffarnagar

PREM ... TYAGI K.K. Duplex Silver Pulp
NOTARY
MUZAFFARNAGAR
Signature ATTESTED
Date
11 MAR 2017

Uttar Pradesh Pollution Control Board

Regn. No
PP-01-UP1-02-AABCK1065J 21

Date
01-02-2021 02:25 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
K K DUPLEX AND PAPER MILLS PRIVATE LIMITED ,
8.5 km Jansath Road,Muzzaffarnagar,Uttar Pradesh-251001

1. With reference to the application dated 10-01-2022 regarding registration as a Recyclers/Co-processors, your application has been processed and found in order. Now, therefore, Uttar Pradesh Pollution Control Board is pleased to grant the registration in favour of K K DUPLEX AND PAPER MILLS PRIVATE LIMITED, vide registered address 8.5 km Jansath Road, Muzzaffarnagar, Uttar Pradesh -251001 for processing of plastic waste, as per details given below:

Processing Code			Quantity (TPA)
Processing Capacity	C-V		--
	C-		--
	C-		36000.0000
	C-		--
Production Capacity			Quantity (TPA)
		[illegible]	0.4000

2. This certificate of registration shall be valid for a period of One Year from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant capacity as per the details given at (Section 11).

4. The quantity of plastic waste processed at the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise.

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.

Digitally Signed
Ajay Kumar
Sharma
Date
2021.02.01
14:26:44 +05:30

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 Date: 24/02/2023

To,
M/sK K DUPLEX AND PAPER MILLS PVT LTD
1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 19563872 **Date :- 2023-01-27**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s K K DUPLEX AND PAPER MILLS PVT LTD** located at **1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER, ROSIN, ALUM ETC.- 240 MT/DAY	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.03.06 11:54:40 +05'30'

1	Pulper	3	3	3
2	Hill screen	2	2	2
3	DAF Fibre recovery system	1	1	1
4	Paper machine	1	1	1

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river
1	Daily quantity of water to be abstracted	435	436

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.03.06 11:55:47 +05'30'

11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	Maximum daily discharge of trade effluent	0	0

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

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BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge:**

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1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	6	6
Treatment facility	Septic Tank	Septic Tank
Discharge point	SEPTIC TANK	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	Biological Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
3	Total Suspended Solids (TSS) (mg/l)	AS PER E(P) RULES, 1986
4	Nitrogen-Total (mg/l)	AS PER E(P) RULES, 1986
5	Phosphate-Total (mg/l)	AS PER E(P) RULES, 1986
6	Chemical Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
7	Faecal Coliform (MPN/100mL)	AS PER E(P) RULES, 1986

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implemeniation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

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g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	BIOMASS FOR 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER	30	as per EPA Rules	as per EPA Rules
2	Equipment in use standby	RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY FOR 22 TPH MULTI FUEL BOILER with BAG FILTER with SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR)	30	as per EPA Rules	as per EPA Rules
3	Equipment in use standby	PNG/DIESEL FOR 1 X 250 KVA DG SETS	4	as per EPA Rules	as per EPA Rules
4	Equipment in use standby	PNG/DIESEL FOR 1 X 750 KVA DG SET	6	as per EPA Rules	as per EPA Rules

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. **Noise Pollution Mitigation:**

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq	
Industrial Area	Commercial Area

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Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

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20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY BY USING WASTE PAPER, ROSIN, ALUM ETC- 240 MT/DAY as raw material and 22 TPH MULTI FUEL BOILER, WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW at site 1048, 1088, 1089, 1090, 8.5 KM JNSATH ROAD, MUZAFFARNAGAR.
2. The Earlier Board has issued a CTO vide Ref No. - 35343/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/water/MUZAFFARNAGAR/2018, Dated : 28/11/2018 and Ref No. - 35357/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2018, Dated : 28/11/2018 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. This consent is valid only for Zero Liquid Discharge (ZLD).No effluent is allowed to discharge outside the factory premises.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-07.02.2022, if not then submit Bank Guarantee in the Board within a month failing which consent shall be deemed automatically cancelled.
7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge

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standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER and 30 meter stack height from ground level, New 22 TPH MULTI FUEL BOILER with BAG FILTERwithSELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR) and 30 meter stack height from ground level. Fuel for New Multi Fuel Boiler is RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY and for old Boiler unit must use Biomass as a fuel. Unit also operate 1 X 250 KVA and 1 X 750 KVA DG sets with stack heights as per norms. Fuel for DG Sets is LSHS/Diesel.Only approved fuel sis permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMatpoint no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

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25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

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Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)



विक्रय अनुबन्ध पत्र

NOTARY FY 810208

सिल्वरटोन पेपर्स लि0, 9 किमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0, 9 किमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

द्वितीय पक्ष

अनुबन्ध दिनांकित –10.03.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से सहमति करता है कि वह द्वितीय पक्ष की फैक्ट्री से निकलने वाले वेस्ट प्लास्टिक स्क्रैप को द्वितीय पक्ष से खरीदेगी यह वेस्ट वेस्ट प्लास्टिक स्क्रैप प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा।

2. यह कि प्रथम पक्ष इस माल को आपसी सहमति के अनुसार तय किये गये मूल्य प्रति टन के हिसाब से खरीदेगी।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
14 MAR 2023

NOTARY

For Silverton Pulp & Papers Pvt. Ltd.

Director

NOTARY

3. यह कि प्रथम पक्ष वेस्ट प्लास्टिक स्क्रैप का उपयोग अपनी फैक्ट्री जो कि 9 किमी भोपा रोड मुजफ्फरनगर उ0प्र0 में रिसा... में केवल उ0प्र0 प्रदूषण नियन्त्रण विभाग से मिली अनुमति के अनुसार बोयलर ... उपयोग किये जाने हेतू ही करेगा एवं इसके अन्यथा उपरोक्त वेस्ट प्लास्टिक स्क्रैप ... किसी अन्य कार्य के लिए उपयोग नही करेगा।

4. यह कि वेस्ट प्लास्टिक स्क्रैप की उठान और अपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

5. यह कि प्रथम पक्ष वेस्ट प्लास्टिक ... का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया ... कि सनद हो और समय पर काम आवे

NOTARY

सिल्वरटोन पेपर्स लि0
For SILVERTOAN PAPERS LTD.

Director

(प्रथम पक्ष)

अधिकृत प्रतिनिधि

सिल्वरटोन पल्प एण्ड पेपर्स प्रा0 लि0
For Silverton Pulp & Papers Pvt. Ltd.

Director

(द्वितीय पक्ष)

अधिकृत प्रतिनिधि

साक्षी

1. Nikhil Mittal Nikhil
Muzaffarnagar

2. Vakil Singh Vakil
Muzaffarnagar

RITA TYAGI
NOTARY
MUZAFFARNAGAR
14 MAR 2023

Identified by

Uttar Pradesh Pol[illegible]on Control Board
Building No TC-12V Vibhu[illegible]and, Gomti Nagar, Lucknow-226010
[illegible] Website www.uppcb.com

172365/UPPCB/MuzaffarNagar(UPCBRO)/CTO/Bas[illegible] MUZAFFARNAGAR/2022 Date: 17/01/2023

To,
M/s
SILVERTOAN PAPERS LIMITED UNIT 2
9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001

Application Id-18981076

Consolidated Consent to Operate and Authorisation h[illegible]nafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 o[illegible] Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Preventio[illegible] & Control of Pollution) Act, 1981

CCA is hereby granted to SILVERTOAN PAPERS LIMITED UNIT 2 located at 9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001 [illegible]e[illegible] the provisions of the Water Act, Air Act and the orders that may be made further and subjec[illegible] foll[illegible]ng terms and conditions :-

1. This CCA SILVERTOAN PAPERS LIMITED U[illegible]2 g[illegible]nted for the period from 17/01/2023 to 31/12/2027 and valid for manufacturing of following [illegible]ucts.

S No	Product	Quantity	Unit
1	KRAFT PAPER-300 MT/DAY	300	Metric Tonnes/Day
2	WASTE TO ENERGY CAPTIVE POWER PLANT	4.44	Megawatt

2. Conditions under Water(Prevention and Control of P[illegible]lutio[illegible] Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0 KLD	Septic tank	SEPTIC TANK
Industrial	700 KLD	ETP	REUSE IN IRRIGATION PURPOSES AND EXCESS WATER INTO DHANDERA DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applica[illegible]ll [illegible]ate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required [illegible]ref[illegible]nce to influent quantity and quality.

In case of stoppage of functioning of ETP, production [illegible]be [illegible]pped immediately and this Board has to be intimated by fax/phone/email with a report in this rega[illegible] to be [illegible]spatched immediately.

(iii) The treated effluent shall be recycled to the maximu[illegible]stem[illegible]al should be reused within the premises for gardening etc. Quality of the treated effluent shall me[illegible] the[illegible]owing general and specific standards as prescribed under Environment (Protection) Rules, 1986 a[illegible]le to the unit from time-to-time :-

ABI[illegible]RIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.02.13 14:35:54 +05'30'

Regn. No.
PR-01-UTT-03-AABCS2553E-23

U[illegible] Pradesh Pollution Control Board
[illegible]To TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
Date:
01-03-2023 12:51 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PRO[illegible]SSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Manag[illegible]en[illegible]ules, 2016, as amended)

To,
SILVERTOAN PAPERS LIMITED ,
9 KM, BHOPA ROAD,
MAKHYALI, Muzaffarnagar,
Uttar Pradesh,
251002,Muzaffarnagar,Uttar Pradesh-251002

1. With reference to the application dated **13-02-2023** re[illegible]ling registration as a Recyclers/Co-processors/, your application has b[illegible]cd and found in order. Now, therefore, **Uttar Pradesh Pollution Control Be[illegible]** [illegible]ased to grant the registration in favour of **SILVERTOAN PAPERS [illegible]MIT[illegible]**, vide registered address **9 KM, BHOPA ROAD, MAKHYALI, Muzaffarnag[illegible]** **Ut[illegible] Pradesh, 251002, Muzaffarnagar, Uttar Pradesh -251002** for p[illegible]ess[illegible] of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	--
	Cat-II	32500.0000
	Cat-III	77000.0000
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	Power [E3]	35040.0000

2. This certificate of registration shall be valid for a[illegible] [illegible] **Year** from the date of issue of the letter unless revoked, suspended or [illegible]

3. The unit shall process the plastic waste (Quantity [illegible]) [illegible]ner the Process Flow Diagram (Section 8) and using the plant machinery as [illegible] details given at (Section 11).

4. The quantity of plastic waste processed in the u[illegible] per details given in Clause 1.0 above. The amount of plastic packag[illegible] ycled processed by the PWP shall not be more than installed capacity o[illegible]

5. Recycling of plastic waste shall conform to the ... n Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.

6. Carry bag made of virgin or recycled plastic ... less seventy five microns in thickness and one hundred and twenty (120 ... thickness with effect from the 31st December, 2022.

7. The PWPs shall not engage in manufacture, ... bution, selling and using of banned SUP items as listed in Amendment ... ted August 12, 2021

8. The PWPs shall not deal with any entity not ... ugh on-line centralized portal developed by CPCB.

9. The unit shall maintain a record of details of ... of plastic waste and sale of recycled products as per forma prescribed by ... ral quantity of plastic waste processed by plastic waste processors ... Os on an annual basis shall be made available on the centralized portal ... PCB as also on the website of PWP.

10. Registered PWPs shall provide certificates for ... processing, which shall be considered for fulfilment of EPR obligations ... cates shall be issued on the centralized portal in the pro forma and as per ... veloped by CPCB. The certificates will be for plastic packaging ... all include GST data of the enterprise.

11. Exchange of EPR credit between PWPs and ... as per mechanism provided by CPCB.

12. The PWPs shall file annual returns on the plastic ... aste collected and processed towards fulfilling obligations ... CB/SPCB/PCC as per pro forma prescribed by Central Pollution Co ... ril 30 of the next financial year.

13. The PWP shall pay Annual fee for processing ... er Guidelines by CPCB.

14. In case, at any stage it is found that the inform ... by the PWP is false, the PWP shall be debarred by SPCB, as per p ... CPCB , from operating under the EPR framework for a period of ... hose registration has been revoked shall not be able to registe ... of revocation.

15. The PWPs are required to comply with pro ... s (as applicable) failing which necessary action as deemed fit shal ... st the violator. The Environment Compensation, as applicable, s ... CPCB/SPCB/PCC on the violator.

16. An application for the renewal of a Regist ... l b ... t 90 days prior to expire of validity, along with the necessary inform ... as per the Guidelines issued by the MoEF&CC and CPCB from ti ...

17. If at any stage, information provided by the u... ...un... ...be incorrect, then the Registration granted by SPCB/PCC shall be del... ...by ..., as per procedure laid down by CPCB, from operating under the EPR ... ...wor... ...a period of five years.

18. The PWP should ensure compliance with prov... ...n of th... WM Rules, 2016, as amended. Action, as deemed fit, including re... ...on of r...istration, closure of unit, levying Environmental Compensation charg... ...be ... against violators of PWM Rules.

19. Uttar Pradesh Pollution Control Board reserve... ...igh... ...ke such action as deemed fit under Environment (Protection) Act, 19... ...stat... ...PWM Rules, 2016, as amended, if any, by the concerned PWP for ... ...iod ... ...o grant of registration.

20. Type of plastic and recycled content for diff... ...n ...s of commodity to be included in the label on the commodity

Member Secretary

11 APR 2023



मैक फीन इन्फ्रा ग्राम रनौती लतीफपुर, एन०टी०पी०सी० रोड, दादरी गौतमबुद्धनगर उ०प्र०।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा० लि० 9 किमी भोपा रोड मुजफ्फरनगर,उ०प्र० ।

द्वितीय पक्ष

अनुबन्ध दिनांकित –01.04.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह पलाई ऐश को द्वितीय पक्ष से खरीदेगी यह पलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस पलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

For Silverton Pulp & Papers Pvt.Ltd.

Director

Silverton Pulp And Papers Pvt. Ltd. 9th.Km. Bhopa Road Muzaffarnagar

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11 APR 2023

2. यह कि प्रथम पक्ष इस माल को 50/–रु0 प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2023 से 31.03.2026 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाईज किया जायेगा।

3. यह कि प्रथम पक्ष फ्लाई ऐश को अपनी फैक्ट्री जो कि रनौली लतीफपुर, एन0टी0पी0सी0 रोड, दादरी, गौतमबुद्धनगर उ0प्र0 में स्थित है, का उपयोग ब्रिक्स बनाने मे करेगा।

4. यह कि फ्लाई ऐश की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

5. यह कि प्रथम पक्ष फ्लाई ऐश का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7866
GOVT. OF INDIA

एक फीन इन्फा

(प्रथम पक्ष)

अधिकृत प्रतिनिधि

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0

(द्वितीय पक्ष)

For Silverton Pulp & Papers Pvt.Ltd.

Director

अधिकृत प्रतिनिधि

Silverton Pulp And Papers Pvt. Ltd.
8th.Km.
Bhopa
Road
Muzaffarnagar

साक्षी

1. Nikhil
muzaffarnagar

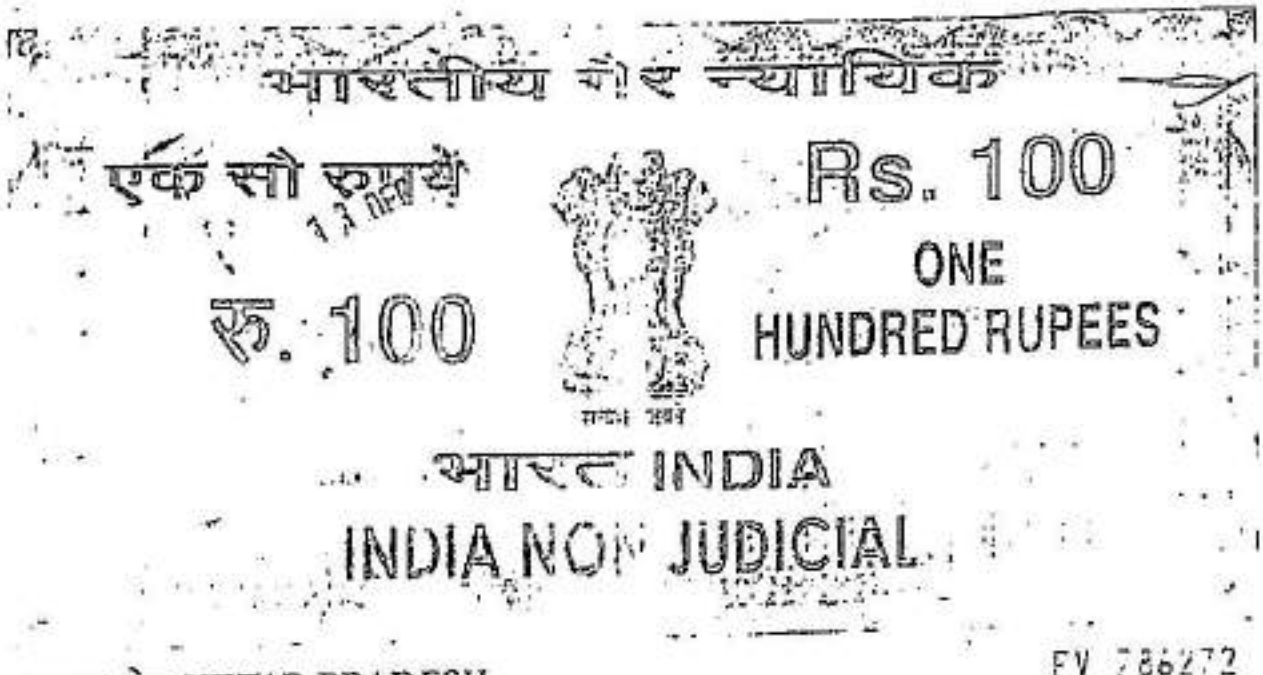
2. Ankit Tomar
MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11 APR 2023

Identified by

Notary Public identified by Sh. ... the deponent who is personally known to me ... I have explained the contents of the ... which has been read out ... to the deponent ... fee charged is ...
NOTARY DISTT. MUZAFFARNAGAR



AGREEMENT

This agreement made on this Day 02nd of March2022 between M/s. Silverton Pulp And Papers Pvt Ltd. a Company incorporated under Companies' Act. having its registered Office at 9.0th KM. BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0th KM. BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETROLEUM (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time represented by its Director/Partner, (hereinafter called as "SECOND PART "which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part)

For Silverton Pulp and Papers Pvt. Ltd.

Director

WHEREAS FIRST PART is engaged in the Production of kraft Paper, Writing Printing Paper & News Paper using Waste paper as main raw material and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located atits Plant located at9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT– MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. 203205is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management &Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.

   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste

For Silverton Pulp and Papers Pvt. Ltd.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
   c. FIRST PART will have to pay actual transport charges to SECOND PART, in case for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
   a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
   a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous

For Silverton Pulp and Papers Pvt. Ltd.

Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.

    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A.1 -This agreement is valid for Five Years from 02-03-2022 to 01-03-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

    a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No.68239/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ water/ MUZAFFARNAGAR/ 2019 and 68250/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ water/ MUZAFFARNAGAR/ 2019. Both consents are valid from 01/01/2020 to 31/12/2024.

    b. Reference Application No. are attached, for its unit at Plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP), 251001.

    c. First Part states that it has valid unexpired Air Consent under Section 21/22 of the (Air Prevention and Control of Pollution) act 1981 with Ref no.68247/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ air/ MUZAFFARNAGAR/2019 and 68254/ UPPCB/ MuzaffarNagar (UPPCBRO)/ CTO/ air/ MUZAFFARNAGAR/2019. Both consents are valid from 01/01/2020 to 31/12/2024.

    d. Reference Application No. are attached for its unit at its, 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP), 251001.The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.

For Silverton Pulp and Papers Pvt. Ltd.

e. The PAN Number of First Part is AABCS3407P

f. The GST Registration Number of First Part is 09AABCS3407P1ZI

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard

A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

a The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI), (Commodities Index-All India) and / or a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

For Silverton Pulp and Papers Pvt. Ltd.

A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 02nd March 2022 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

For Silverton Pulp And Papers Pvt Ltd

For Silverton Pulp and Papers Pvt. Ltd.

Director

Authorized Signatory

( )

Mobile: _____

For Sheetain Waste Management Project

Director /Partner/Authorized Signatory

Witnesses:

1. Name &Designation

1. ANUBHAV GAUTAM

2. Name & Designation

2. AMAN SAINI

GST: 09AABCS3407P1Z1
PAN: AABCS3407P
Phone: +91 9997859502
E-Mail:projectsilvertonpulp@gmail.com

ANNEXURE-I

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. SILVERTON PULP AND PAPERS PVT LTD) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 2nd MARCH 2022.

First part will pay Rs. 15,000/- (Rupees Fifteen Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000/- Per Drum
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs.12/- Per Kg

a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e., without water, sludge.

b) SECOND PART will only pay for fully drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge

c) Quoted rates of discarded drums are exclusive of GST.

Category–B Disposal Charges (Payable by Silverton Pulp And Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP, Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired Ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, LEDs, Switches, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Transportation	-	As Per Actual
5.	Loading	-	In the scope of client

For Silverton Pulp ...

M/S SILVERTON PULP AND PAPERS PVT LTD can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203205.

PAYMENT TERMS:

The Customer shall make Full Payment within 15 days

TERMS & CONDITIONS

a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and these are not on returnable basis

b) FIRST PART shall deliver their waste at SECOND PART plant at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 at its own cost.

c) Member have to ensure a lifting of minimum 250 kg waste in one trip per quarter or Rs/-3500+GST 18% minimum charges whichever is higher.

d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.

e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

f) As per Rule 5 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

g) Payments shall be made through Cheque/NEFT/ RTGS.

h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties, Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.

i) There shall be NO goods / waste sent for gayan by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

For Silverton Pulp and Papers Pvt. Ltd.

Director

1500

5/3/24

Ref : TBFL/2024/UPPC/01 Dated: - 01-03-2024

To

R.O.
UPPCB,
6-B, NEW MANDI
MUZAFFARNAGAR

Subject: - Reference letter No. 1208/OA NO 744/Moharram Ali/2024 dated 27.02.2024

Respected Sir,

Kindly refer to your communication as above through e-mail regarding submission of action plan. We are herewith submitting action plan for implementation to address the issues raised under reference letter for your kind reference and necessary action please.

Hope you will satisfy the above submission.

Thanking You,

For Tirupatibaalaji Fiberrs Private Limited

Authorised Signatory

TIRUPATIBAALAJI FIBERRS PVT. LTD. * MUZAFFARNAGAR * 9th KM. Bhopa Road

Encl- * Action plan general- ANN-I (page 1-2)
* ANN-II (page-2)
*Copy of consent of Pyro Fuel Oil Plant)
* Copy of Ash disposal aggrement.

ANNEX-I

S.NO.	ACTIONABLE POINTS	PROPOSED ACTION	TIME	STATUS
A)	**Waste water management**			
IV)	The agro based pulp & paper mill should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Not applicable	NA	NA
V)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB	*Already hired consultant to prepare reports for ETP upgradation *Copy of action plan proposed by consultant will be submitted to UPPCB	Three months	In process
B)	**Fly ash Management**			
i)	Industries should enter in to direct agreement/contract with cement plant or brick manufacturers and maintain proper logbook records along with bill/receipts to ensure safe disposal.	Proposed Action plan enclosed as Ann-II (Enclosed Agreement has been made for supply of Fly ash with Brick Field)	One month	In process
C)	**Hazardous waste management**			
i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to	Already in practice as per handing and management of hazardous rule-Already entered into agreement with authorized recyclers/TSDF	NA	NA
ii)	All the hazardous waste generating industries shall require to register on the national hazardous waste tracking system developed by CPCB	Noted	Two week	In process
D)	**Plastic waste management**			
i)	The industries should make direct agreement/contract with plastic waste processer/cement plant to ensure the safe disposal and should maintain logbook records along with bill/receipts	(Self Used in Pyro Fuel Oil Plant)* Tirupatibanlaji Fiberrs Private Limited)	NA	NA

TIRUPATIBAALAJI FIBERRS PVT. LTD. * 9th KM. Bhopa Road * MUZAFFARNAGAR

ii)	Unit should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipts received from authorized plastic waste processers and submit the quarterly report of the same to UPPCB.	Already maintained (Self Used in Pyro Fuel Oil Plant)*) Tirupatibaalaji Fiberrs Private Limited)	NA	NA
iii)	Unit should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by waste paper based units.	Already in practice	NA	NA
iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processer (PWPs) which are registered on the centralized extended producer's responsibility (EPR) portal for plastic packing, in compliance of the plastic waste management (PWM) rules, 2016.	Self Used in Pyro Fuel Oil Plant)* Tirupatibaalaji Fiberrs Private Limited Noted	NA	NA
v)	The pulp & paper mills which are importing waste paper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category.	Noted	Three month	In process

***Copy of consent to operate (CTO) is enclosed.**

ANNEX-II

Proposed action plan for water management, handing and management of plastic waste and boiler fly ash

A- Operation and maintenance of existing ETP

The existing ETP are augmented/upgraded up to tertiary treatment level as per guidelines suggesting under CPCB Charter, **Water Recycling & Pollution Prevention in pulp and paper industry.** The ETP is operated and maintained efficiently to comply with discharge standards.

Proposed action plan-

1- The unit is already hired consultant to upgrade ETP-

Already hired consultant to prepare report for upgradation of existing ETP. —3 MONTHS

2- Implementation of measures recommended to upgrade ETP—12 MONTHS

B- Management of fly ash— 1 Month

1- Proper logbook and records for generation and disposal of boiler fly ash are maintained on regular basis,

2- Disposal of fly ash to brick manufacturer already entered agreement,

3- Transportation of fly ash from mill to site be carried out through covered vehicles.

TIRUPATIBAALAJI FIBERRS PVT. LTD. 9th KM. Bhopa Road MUZAFFARNAGAR

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129881/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021

Dated : 06/07/2021

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BAALAJI FIBERRS LIMITED
9th KM . Bhopa Road. Muzaffarnagar (U.P).MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TIRUPATI BAALAJI FIBERRS LIMITED

Reference Application No :12581839 Dated :06/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act.1974 as amended (here in after referred as the act) M/s. TIRUPATI BAALAJI FIBERRS LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Control of Pollution) Act. 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:19:03 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TIRUPATI BAALAJI FIBERRS LIMITED vide

Consent Order No. 12581839/ Water Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyro Fuel Oil 4 MT/Batch. Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch .

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.2	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	0.0 (Cooling water shall be recycled)

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:19:13 +05'30'

1. Unit should not discharge any kind of industrial effluent. This consent is valid only for domestic discharge. Cooling water shall be recycled.
2. This consent is valid only for production of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch by using 01 heating furnace.
3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.U- 16-105/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
5. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
6. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. The industry will have to ensure permission from the SGWA before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
14. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
15. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:10:23 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129686/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021

Dated : 06/07/2021

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BAALAJI FIBERRS LIMITED
9th KM . Bhopa Road, Muzaffarnagar (U.P),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. TIRUPATI BAALAJI FIBERRS LIMITED

Reference Application No. 12555640

Dated : 06/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TIRUPATI BAALAJI FIBERRS LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:13:21 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. Pollution Control Board

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Heating Furnace (Ractor)	Fuel Oil	01	Particulate Matter	12.5 M. High from Ground Level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As per E.P. Rules

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:13:37 +05'30'

1. The industry shall increase the height of Stack attached to Heating Furnace (Reactor) from 12.5 Meter to 30 Meter within three months and submit the compliance report to this office. previously installed Cyclone Dust Collector within two months.
2. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
3. This consent is valid only for production of Pyro Fuel Oil 4 MT/Batch. Carbon Black 3 MT/Batch. Steel Wire 1.5 MT/Batch by using 01 heating furnace.
4. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
5. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum. covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidlc_160218.pdf.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
7. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals. Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment. Forest and Climate Change. Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
13. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
14. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.06 15:13:47 +05'30'

Regional Officer
UPPCB, Muzaffarnagar



सहमति शपथ पत्र

NOTARY

यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, नसीरपुर स्थित शिवा ब्रिक फिल्ड ग्राम नसीरपुर निकट सरवट, मुजफ्फरनगर का स्वामी हूँ तथा मेरे एवं मैसर्स तिरुपतिबालाजी फबरस प्राइवेट लिमिटेड भोपा रोड़, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटो के निर्माण हेतु उठाने के लिए मैसर्स तिरुपतिबालाजी फबरस प्राइवेट लिमिटेड भोपा रोड़, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी–

1– यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वा वाहन जल छिडकाव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा। ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

NOTARY

NOTARY

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

For Tirupatibaalaji Fibcons Private Limited

Director

23 DEC 2023

2– यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कही भी राख नही डाली जायेगी।

3– यह कि नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, यह भी सुनिश्चित करूगा कि ईटो के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, का होगा।

4– यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय–समय पर जल का छिडकाव करवायेंगे तथा पर्यावरण के मानदंडो को पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

5– यह कि यह सहमति शर्त दिनॉक 23.12.2023 से लागू मानी जायेगी।

6– यह कि किसी भी सहमति का उल्लघंन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्चे सहित नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, की होगी।

NOTARY

हस्ताक्षर

For Tirupatibaalaji Fiberrs Private Limited

Director

मिल प्रतिनिधि

(ह0)

ईट भट्टा स्वामी

(ह0)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Certified that Signature (T1/RT1)
Identified by Shri.....

Identified by

23 DEC 2023

1511

SIDDHESHWARI
INDUSTRIES PVT. LTD.

e-mail : sil_mzn@sidharthpapers.com

Dated – 29-02-2024

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	As per EP Act 1986 We are compiling the specified norms. further incompliance of charter regulated by CPCB we need SIX Months for up gradation ETP for the same we are pursuing technical agency to achieve the aim.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Kuchchal Brick Supply to ensure safe disposal. We also maintain proper logbook for the same. (Agreement copy attached)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat Oil Waste Management, Kanpur which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same. (Agreement copy attached)
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall apply within 15 days and register on NHWTS developed by UPPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor K.K. Duplex and Paper Mills Private Limited, Muzaffarnagar to ensure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

Works & Office : 8.6th Km. Jansath Road, Muzaffarnagar-251 001 (U.P.) INDIA
Phone : +91-131-2660191, 2660193 ✦ Fax : +91-131-2660192
Regd Office : 432, Sita Ram Appartments, 102-IP Extension, Patpar Ganj, New Delhi, INDIA
Phone : +91-11-22727128 ✦ Fax : +91-11-22727355
CIN : U74999DL1991PTC044292

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied. Agreement copies attached.
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We shall apply within 2 months and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

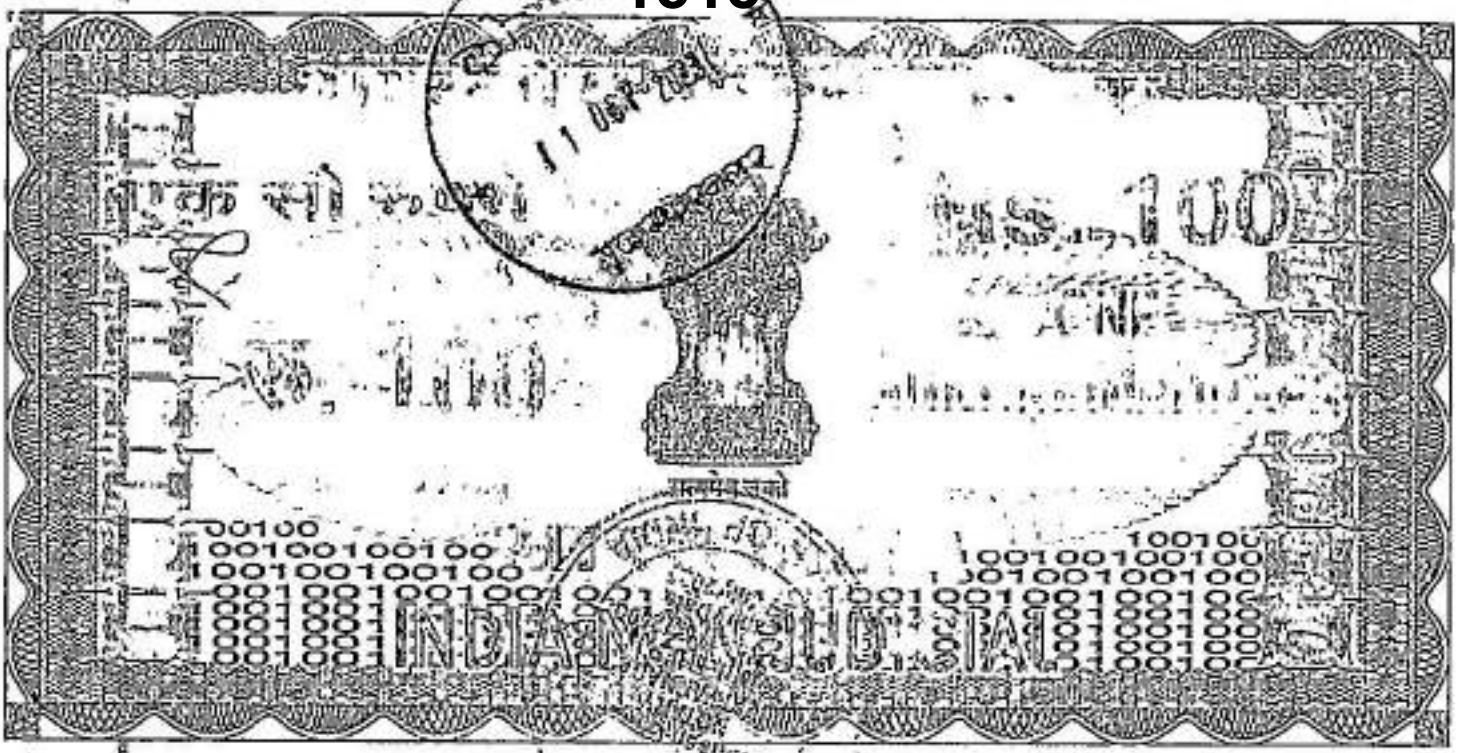
For- SIDDHESHWARI INDUSTRIES PRIVATE LIMITED

Director Board

(DIRECTOR)

Siddheshwari Ind. Pvt. Ltd. 8.6 Km. Jansath Road Muzaffarnagar

1513



उत्तर प्रदेश UTTAR PRADESH

GD 209166

This Fly ash dispose of Agreement (Agreement) is made on this 05 Day of January 2024 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 05.01.2024

Siddheshwari Industries Private Limited (CIN-U74999DL1991PTC044292), a company registered under the Companies Act 1956 and having its registered & Works office at 8.6 KM Jansath Road, Muzaffarnagar, Uttar Pradesh 251001. (Hereinafter called as First Party")

AND

Kuchchal Brick Supply, (Proprietor Aruna Devi) having its Principal Business at Village Malira, Tehsil Sadar District Muzaffarnagar 251001 (hereinafter called as "Second Party)

A. First Party has a plant at 8.6 KM Jansath Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.

B. **Kuchchal Brick Supply** is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material

C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

NOW THIS AGREEMENT WITNEESESTH AS UNDER

NOTARY

Siddheshwari Industries Pvt.Ltd.

Director

Subhash Chand

NOTARY

MUZAFFARNAGAR

5 JAN 2024

1. Scope of Supply

1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party, However Second Party may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First party would be in a position to allot the fly ash subject to its availability and force majeure conditions.

1.3 First party would provide priority loading to the trucks vehicle, closed body trucks of Second Party.

2. Working hours

Loading and delivery of fly ash in fully covered carriers shall be allowed round the clock on all days including Sundays and holidays as per the decision of plant head/Engineer-in Charge of First Party,

3. Delivery Point

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities Including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such Industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drivers, cleaners and others

3.5 This agreement shall be come into effect or effective for both the parties' w.e.f 05.01.2024 and shall be in force for 5 years from the effective dates of agreement. However we both will be mutually reviewing the contract as and when for sustainable long term business relationship.

Each of the parties represents & warrants to others party that

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

The execution, delivery and performance of this agreement do not constitute a violation of any legal or contractual constraint validated applied to it.

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement.

Siddheshwari Industries Pvt.Ltd.

Director

2024

The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

Governing Law and Jurisdiction

This agreement shall be governed by and construed in accordance with the laws of India and Courts of Uttar Pradesh shall have exclusive jurisdiction under this agreement.

Relationship

The arrangement under this agreement between the parties shall be on Principal to Principal basis and shall not create any principal and agent relationship nor shall this agreement be deemed to create any partnership, joint venture, association, and trust between parties.

IN WITNESS WHEREOF the parties have set their hands and signed this agreement on the day and date in presence of the witnesses therein below.

For Siddheshwari Industries Private Limited

Siddheshwari Industries Pvt. Ltd. 8.6 Km. Jansath Road Muzaffarnagar

Deepak Bansal
(Director)

GST – 09AAGCS3681L1ZS

For Kuchchal Brick Supply

NOTARY

(Proprietor) Aruna Devi

GST – 09ABWPD9524H1Z5

NOTARIAL NOTARIAL

In presence of witness

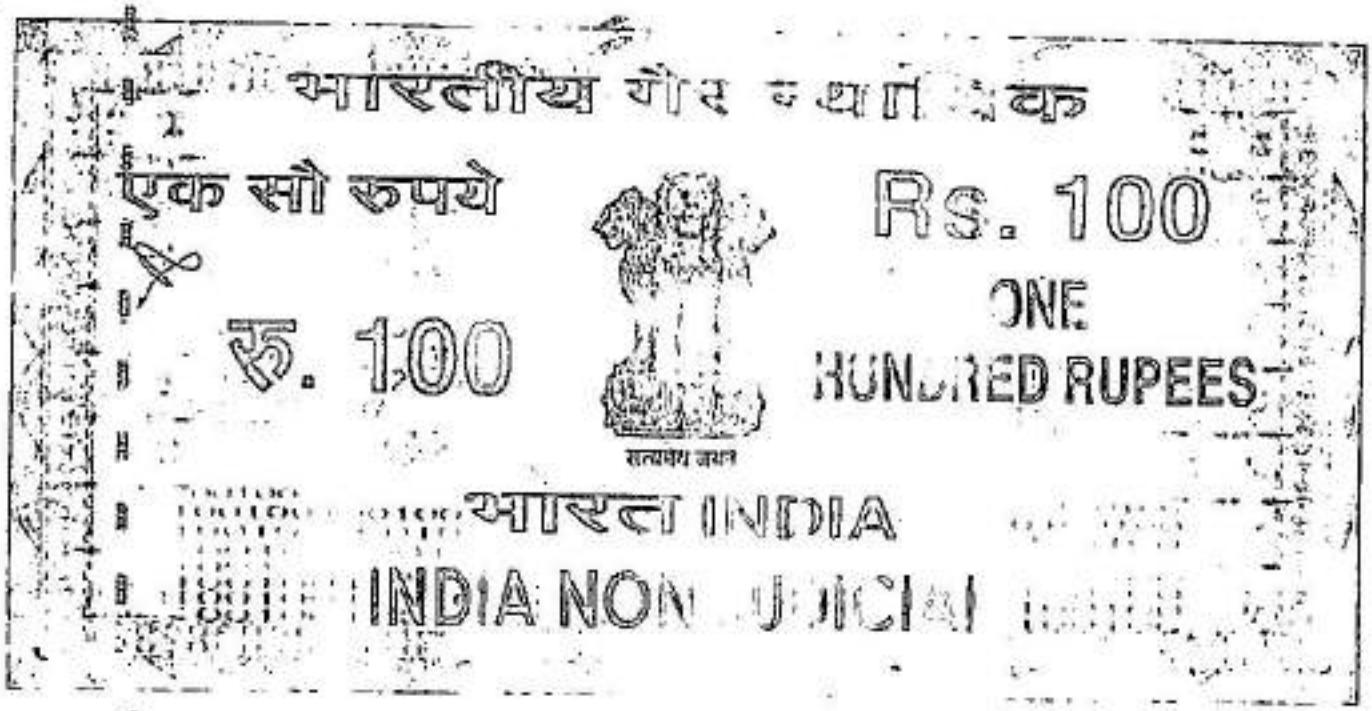
1. NARESH KUMAR VISHWAKARMA
   248 RAMPURI, MUZAFFARNAGAR 251001

2. SACHIN KUMAR
   BANK WALI GALI JANSATH ROAD,
   ALMASPUR MUZAFFARNAGAR 251001

Identified by

Deepak Bansal
Siddheshwari
Aruna Devi
Sachin Kumar

5 JAN 2024



उत्तर प्रदेश UTTAR PRADESH

GD 115714

AGREEMENT

THIS AGREEMENT made on this 11th October 2023 between SIDDHESHWARI INDUSTRIES PRIVATE LIMITED a Company incorporated under Company Act, having its registered Office 432, Sita Ram Appartments, 102IP Extension, Patpar Ganj, New Delhi and its Plant located at 8.6th KM. Jansath Road, Muzaffarnagar, Uttar Pradesh 251001 (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML) a Company registered under the Companies Act 2013, having its registered office and corporate head office at 11, I.G.F. Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another facility at Mauza Shikarpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UTTPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat O. Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called the "SECOND PART" which expression

For Bharat Oil & Waste Management Ltd.

Director

Siddheshwari Industries (P) Ltd.

Director

shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of Kraft Paper and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located 8.6 KM. Jansath Road, Muzaffarnagar, Uttar Pradesh AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

For Bharat Oil & Waste Management Ltd.

Director

For Dineshwari Industries (P) Ltd.

Director

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

For Bharat Oil & Waste Management Ltd.

Director

...des (P) Ltd.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information Declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate fill-load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of Fifteen (15) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part

For Bharat Oil & Waste Management Ltd.

Director

Siddheshwari Industries (P) Ltd

Director

committing any breach of the terms of this clause of Agreement. FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing-Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index- All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies Method, Ware Hire etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

For Bharat Oil & Waste Management Ltd.

Director

Siddheshwari Industries (P) Ltd.

Director

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

For Bharat Oil & Waste Management Ltd.

Director

Director

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. 18265 Dated 22-09-2022 valid till 21-09-2027 (copy attached), and has valid unexpired Consent to Operate under Water Act No. 6027777 Dated 26-12-2019 valid till 31-12-2024 and Air Act No. 6034487 Dated 28-11-2019 valid till 31-12-2024 (copy attached). The actual operation of collection Transportation Storage/ Treatment/ Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

For Bharat Oil & Waste Management Ltd.

Director

Director

This Agreement is signed on this 12th October 2023 at New Delhi.

For Siddheshwari Industries Pvt. Ltd.
Siddheshwari Industries (P) Ltd.
Director

Shishir Sangal
Director

For Bharat Oil & Waste Management Ltd.
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.
Director

Director/Partner
(Naresh Manglani) Bharat Manglani)

Witnesses:

1. Shakti Goyal
(Mobile: 9808600062)

1. _____
(Name and Address)

2. Sachin Kumar
(Mobile 9012151038)

2. Sandeep Kumar 9717780119
(Name and Address)

Sandeep.kumar@bharatoil.com

Name – SIDDHESHWARI INDUSTRIES PVT. LTD.
GST No. – 09AAGCS3681L1ZS
PAN No. – AAGCS3681L
Phone. – 9837044682
Email. – sil_mzn@sidharthpapers.com
MSME:- UDYAM-UP-58-0000486

ANNEXURE - A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between SIDDHESHWARI INDUSTRIES PRIVATE LIMITED and Bharat Oil & Waste Management Ltd on date 11th October 2023.

First part have already paid and AMOUNT OF Rs. 15,000/- plus, application GST @ 18%, Total 17,700/- to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous / Waste	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1.	Used Oil	Sch I - 5.1		Rs.1000/- (One Thousand only) per drum
2.	HW Empty Barrels 210 liters	Sch I - 33.1		Rs.150/-(One Hundred Fifty only) per drum
3.	Industrial Battery			Rs.11/-kg (Eleven Rs only) /-kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3), Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVD Drive etc.)			Rs.11.00 per Kg (Rupees Twenty per kg only)

Used Oil Price is conditional. If Crude Oil Price on NYSE drops below USD30/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge.
b) Less Than 210 Liter used oil BOWML will not pay to first part.
c) Quoted rated are inclusive of GST. With container.

For Bharat Oil & Waste Management Ltd.

Siddheshwari Industries (P) Ltd.

Director

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:N	Name of Hazardous Waste as per SPCB Authorisation of Industry	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify kg, Liter MT, No)	Second Part Rates
1	Oily Cotton Waste, Oily Sludge			Rs. 16.00 per Kg (Rupees Sixteen per kg only)
2	Broken Needles, blade cutters, sharp tools & Plastic waste			Rs. 10.00 per Kg (Rupees Ten per kg only)
3	Empty Containers . waste/Expired Paints			Rs. 16.00 per Kg (Rupees Sixteen per kg only)
4	Filters			Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
6	CFL/Tube lights, Chokes, Capacitors, wires (E-waste & landfillable) Printers, batteries, Cartage, Mouse, Key board, CPU, Chargers,			Rs. 20.00 per Kg (Rupees Twenty per kg only)
7	ETP Sludge			Rs.5.00 per kg (Rupees Five Per kg Only)
8	Transport			As per actual.

* Quoted Rates are exclusive of all taxes.

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's.

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

a) A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

For Bharat Oil & Waste ...

Director

b) A minimum billing of Rs.4000/-(Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg. rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.

f) FIRST PART shall deliver their waste at SECOND PART Sahibabad Plant/ Kanpur dehat at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.

g) The transport charges are subject to revision if fuel prices are increased or Decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.

For Bharat Oil & Waste Management Pvt. Ltd.

Director

Siddheshwari Industries (P) Ltd.

Director

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Decroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with Moef Approved Laboratory Test Reports of each waste type.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with Moef Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART: The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +- 10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN the SECOND PART will charge as Decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, Moef Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Siddheshwari Industries Private Ltd.
Siddheshwari Industries (P) Ltd
Director

(First Part)

For Bharat Oil & Waste Management Ltd
Bharat Oil Company Limited
For Bharat Oil & Waste Management Ltd.
Director

(Second Part)

UP13-62906

FORM 10
[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 69196

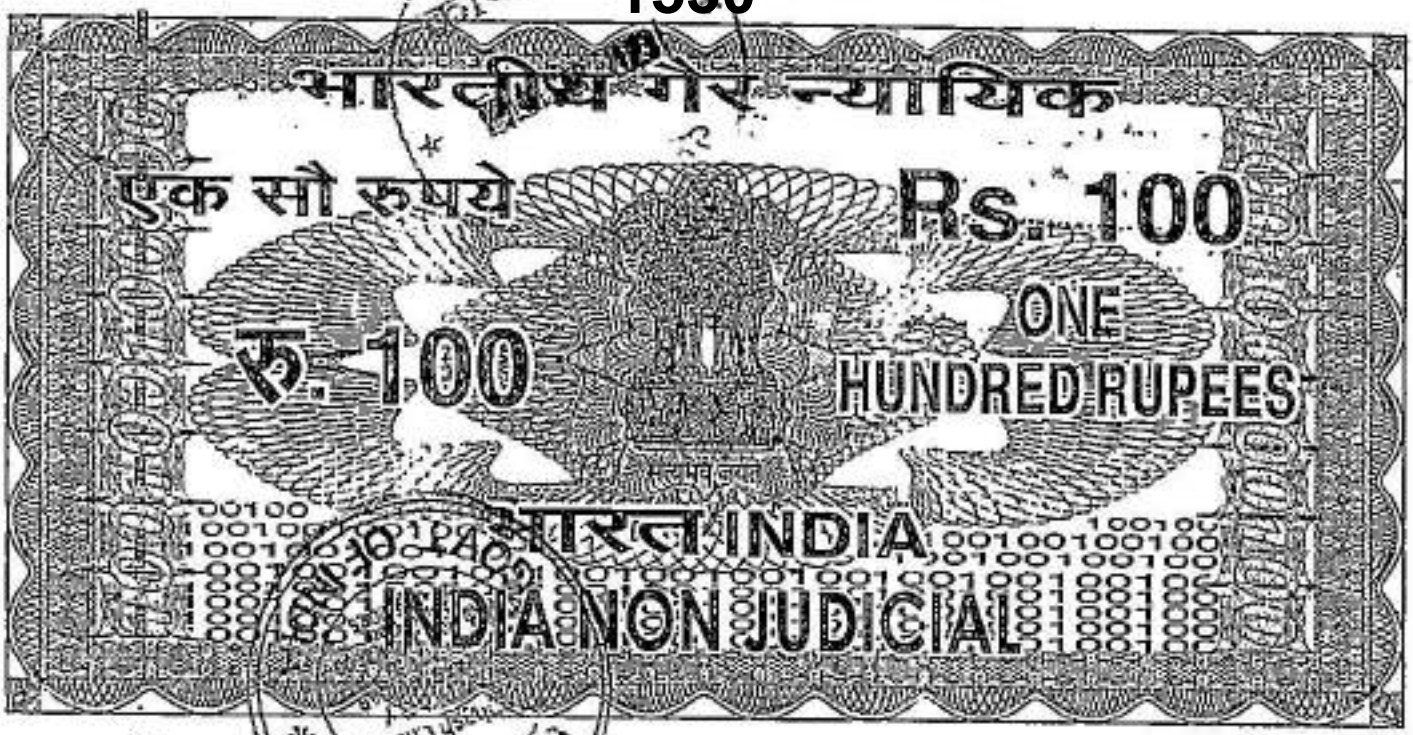
1 Occupier's Name & Mailing Address (including Phone No. and email)	Siddheshwari Industries Pvt Ltd 8.6 K.M Jansath Road Muzaffar Nagar
2 Sender's Authorization No.	
3 Manifest Document No.	Challan No- 455 Dt 31/12/22
4 Transporter's Name & Address (including Phone No. and email)	Party Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP12BT 1407
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1406/UPPCB/Ghaziabad[UPPCBRO]/HW/M/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/KanpurDehat[UPPCBRO]/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	Waste Grease / Waste Cloth
11 Total Quantity No. of Containers	190 kg 160 kg or MT (1 Drum) (8 Bag) Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road Month 12 Day 31 Year 2022
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 12 Day 31 Year 2022
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 12 Day 31 Year 2022

1529

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy for SPCB
S.No.: 79122

1 Occupier's Name & Mailing Address (including Phone No. and email)	Siddheshwari Industries Pvt Ltd 8.6 K.m Jansath Road MV20 Afzalnagar
2 Sender's Authorization No.	
3 Manifest Document No.	Gate Pass No - 282 Dt 5/10/23
4 Transporter's Name & Address (including Phone No. and email)	Party Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP12BT1613
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028	(III)177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Waste Greade | Waste Cloth
11 Total Quantity No. of Containers	190 kg m³ or MT 200 kg (1 Drum) Nos. (12 Bag)
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 10 Day 05 Year 2023
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 10 Day 05 Year 2023
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 10 Day 05 Year 23



उत्तर प्रदेश UTTAR PRADESH

GD 115724

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Siddheshwari Industries Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of November 2023 ("01.11.2023").

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar - 251001 U.P. – India, hereinafter referred to as "K K Duplex", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PARTY;**

And

Siddheshwari Industries Private Limited having its registered office at **8.6 Km. Jansath Road, Muzaffarnagar, (U.P.) 251001** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

Subhash Chand
ATTESTED
DISTRICT NOTARY
MUZAFFARNAGAR

Siddheshwari Industries (P) Ltd.
Director

KK Duplex & Paper Mills Pvt.Ltd.
Director

01 NOV 2023

K K Duplex & Siddheshwari Industries Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **K K Duplex** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Siddheshwari Industries Private Limited** is undertaking to supply plastic waste (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Siddheshwari Industries Private Limited** shall deliver the Plastic Waste to **K K Duplex** for co-processing thereof.

ii. **Siddheshwari Industries Private Limited** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, **Siddheshwari Industries Private Limited** shall furnish copies & field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Siddheshwari Industries Private Limited** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.

Siddheshwari Industries Private Limited hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried out its own.

Siddheshwari Industries (P) Ltd.

Director

K K Duplex & Paper Mills Pvt.Ltd.

Director

11 NOV 2023

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **Siddheshwari Industries Private Limited**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Siddheshwari Industries Private Limited** and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply. K K Duplex shall issue Disposal Certificate to **Siddheshwari Industries Private Limited.**

K K Duplex will issue the waste disposal certificate mentioning the name of **Siddheshwari Industries Private Limited** along with the quantities of Waste delivered at the K K Duplex Paper Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by **Siddheshwari Industries Private Limited** with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by **Siddheshwari Industries Private Limited** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

Siddheshwari Industries (P) Ltd.

1 NOV 2023

Director

KK Duplex & Paper

Director

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between **M/s K K Duplex** and **Siddheshwari Industries Private Limited.**

5.3.2 **Siddheshwari Industries Private Limited** shall organize to transport the plastic waste to K K Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

NOTARY

GOVT. OF U.P. NOTARY 1 NOV 2023.

Siddheshwari Industries (P) Ltd.
Director

KK Duplex & Paper Mills Pvt.Ltd.
Director

7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

NOTARY

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

NOTARY

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **Siddheshwari Industries Private Limited.**

NOTARY

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

NOTARY

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

NOTARY

vi. Assignment

Siddheshwari Industries Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of **K K Duplex**. Notwithstanding anything contained herein, no consent of **Siddheshwari Industries Private Limited** shall be required for an assignment by K K Duplex to any third party.

NOTARY

Siddheshwari Industries (P) Ltd.

Director

KK Duplex & Paper Mills Pvt.Ltd.

Director

Dt: 1 NOV 2023

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **Siddheshwari Industries Private Limited.**

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Siddheshwari Industries Private Limited agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Siddheshwari Industries Private Limited.**

Siddheshwari Industries Private Limited also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

NOTARY

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

NOTARY

Siddheshwari Industries Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Siddheshwari Industries Private Limited** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

NOTARY

KK Duplex & Paper Mills Pvt.L

Direct

Siddheshwari Industries (P) Ltd.

Director

1 NOV 2023

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Siddheshwari Industries Private Limited

Siddheshwari Industries (P) Ltd.

Director

Name: Shishir Sangal

For K K Duplex & Paper Mills Pvt Ltd

KK Duplex & Paper Mills Pvt.Ltd.

Director

Name: Bharat Agarwal

Witnesses 1:

Name: Shakti Goyal

(Signature)

Witnesses 2:

Name: Sachin Kumar

(Signature)

Certified that signature/L.T.

identified by Shri

Subhash

ATTESTED
DISTRICT NOTARY
MUZAFFARNAGAR

Identified by

1 NOV 2023

parijat paper mills limited

दिनांक : 22–03–2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3),
टी0सी0–12 बी, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषयः सन्दर्भ संख्या 1208/ओ0ए0न0 744/मोहर्रम अली/2024/दिनांक 27–02–2024 के सम्बन्ध में।

महोदय,

आपके Action Plan Serial No b(1) के तहत पालन करते हुए उद्योग द्वारा Flay ash का Agreement Universal Enterprises, Landhora, Rorkee (Haridwar) के साथ किया गया है उद्योग द्वारा जनित Fly ash व निस्तारण की logbook बना ली गयी है, उद्योग द्वारा निस्तारण की Fly ash का Invoice एवं Builty, Log book की छायाप्रति व Agreement की छायाप्रति पत्रं के साथ संलग्न है।

आशा है कि आप उपरोक्त तथ्यों से सन्तुष्ट होगें।

धन्यवाद।

भवदीय

वास्ते पारिजात पेपर मिल्स लि0

(अधिकृत हस्ताक्षरकर्ता)

संलग्नकः Agreement, Invoices, Builty & Log book की छायाप्रति

प्रतिलिपिः क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, मुजफ्फरनगर (उ0प्र0)

Registered Office & Works : Vill. Jat Mujhera, 10.6 Km. Bhopa Road, Muzaffarnagar-251308 (U.P.)
Phones : (0131) 2468591
E-mail : parijatpapermills@yahoo.com
CIN NO. L21012UP1989PLC010589

1538

TAX INVOICE

(ORIGINAL FOR RECIPIENT) e-Invoice

IRN : 9738f6b97e1eab5464d3748bcbc8a2ca6c46a3497e-cc691fadb1f9f9ff9638d7
Ack No. : 142414522958453
Ack Date : 21-Mar-24

Parijat Paper Mills Ltd
18.6Km, Bhopa Road,Muzaffarnagar (U.P.)
CIN NO. L21012UP1989PLC010589
Pan No AACCP0977A
GSTIN/UIN: 09AACCP0977A1ZL
State Name : Uttar Pradesh, Code : 09
E-Mail:parijatpapermills@yahoo.com (M) 9557019913

Invoice No. PPML/23-24/2353	Dated 21-Mar-24
Delivery Note	Mode/Terms of Payment 30 Days
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through BY ROAD	Destination ROORKEE, U.K.
Bill of Lading/LR-RR No. 1017/RTC dt. 21-Mar-24	Motor Vehicle No. UK06CB9892
Terms of Delivery FREIGHT PAID	

Consignee (Ship to)
Universal Enterprises, Roorkee
Landhera, Roorkee, Haridwar
Uttrakhand-247667
GSTIN/UIN : 05BACPA1005Q1Z6
State Name : Uttarakhand, Code : 05

Buyer (Bill to)
Universal Enterprises, Roorkee
Landhera, Roorkee, Haridwar
Uttrakhand-247667
GSTIN/UIN : 05BACPA1005Q1Z6
State Name : Uttarakhand, Code : 05

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Boiler Ash	26209100	10,080.00 KG.	1.00	KG.		10,080.00
	ICST-16%						1,814.00
	TCS @1%						119.00
							12,013.00
	Total		10,080.00 KG.				₹ 12,013.00

Amount Chargeable (in words)
INR Twelve Thousand Thirteen Only
E & O.E

HSN/SAC	Taxable Value	IGST Rate	IGST Amount	Total Tax Amount
26209100	10,080.00	18%	1,814.00	1,814.00
Total	10,080.00		1,814.00	1,814.00

Tax Amount (in words) : INR One Thousand Eight Hundred Fourteen Only

Company's PAN : AACCP0977A
Declaration
Terms & Conditions :-
1- If bill is not paid with in due date, interest will be charge @ 18% from the date of invoice.
2- Goods once sold will not be taken back on any account.
3- E. & . O. E.

Company's Bank Details
A/c Holder's Name: Parijat Paper Mills Ltd.
Bank Name : State Bank of India
A/c No. : 30012439755
Branch & IFS Code: SME MUZAFFARNAGAR & SBIN0001195

for Parijat Paper Mills Ltd
Authorised Signatory

SUBJECT TO MUZAFFARNAGAR JURISDICTION
This is a Computer Generated Invoice

1539

09AACCP0977A1ZL
Parijat Paper Mills Ltd

1.e-Invoice Details

IRN : 573818b97efcab54e4d3748bcbc892ca6c4f6e3497ecc089fadb1f5f5f963d47

Ack. No : 142414529958453

Ack. Date : 21-03-2024 14:15:00

2.Transaction Details

Supply Type Code : B2B

Document No : PPML/23-24/2353

IGST applicable despite Supplier and Recipient located in same State : No

Place of Supply : UTTARAKHAND

Document Type : Tax Invoice

Document Date : 21-03-2024

3.Party Details

Supplier
GSTIN : 09AACCP0977A1ZL
Parijat Paper Mills Ltd
10.6Km, Bhopa Road,Muzaffarnagar (U.P.), CIN NO. L21012UP1959PLC010589, Pan No AACCP0977A, UDYCG AADHAR NO-UPSBC0005419-UDYAM-UP-58-0001151
Muzaffarnagar
251001 UTTAR PRADESH

Recipient
GSTIN : 05BACPA1005Q1Z6
Universal Enterprises, Roorkee
Landhora, Roorkee, Haridwar, Uttrakhand-247667
LANDHORA, ROORKEE Place of Supply: UTTARAKHAND
247667 UTTARAKHAND

4.Details of Goods / Services

SlNo	Item Description	HSN Code	Quantity	Unit	Unit Price(Rs)	Discount(Rs)	Taxable Amount(Rs)	Tax Rate (GST+Cess | State Cess+Cess Non.Advol)	Other charges(Rs)	Total
1	Boiler Ash	26209100	10080	KGS	1	0	10080	18.00+0.00| 0.00+0		11894

Taxable Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	State CESS Amt	Discount	Other Charges	Round off Amt	Total Inv. Amt
10080	0	0	1814	0		0	119	0	12013

Generated By : 09AACCP0977A1ZL
Print Date : 21-03-2024 14:16:11

142414529958453

eSign
Digitally Signed by NIC-IRP
on: 21-03-2024 14:5:00

1540

Enrolment No. :09ADVPR6969D1ZL

PAN:: ADVPR6969D

RANDHAWA TRANSPORT COMPANY

B-106, TRANSPORT NAGAR, BHOPA ROAD BYE PASS, MUZAFFARNAGAR-251001 (U.P.)

Regist. No. :02/RTA/2017
(Carriage By Road Act-2007, Carriage by Road Rule-2011)
E-mail : randhawatransportcompany@yahoo.com

✆ 9897026812
✆ 7906203107

Truck No. UK06CB9492 Bill No. PPMPL/2324/3 G.R.No. 1017

From: Muzaffarnagar (U.P.) To: Roorkee (Uttarakhand) Date 21/03/24

Sender's Name M/s Punjab Papers Mills Ltd - Muzaffar Nagar (U.P.)

GST

Consignee M/s. Universal Enterprises Lakhnaur, Roorkee, Haridwar

GST (U.K.)

WEIGHT	PARTICULARS	RATE	R/ AMOUNT P.
16000 kg	Paddy Husk	Billy Ch	6000
		Way Exp	
		Total	6000
		Advance	
		Balance	

To Pay

Bank Details:

Punjab National Bank, Branch-New Mandi, Muzaffarnagar

IFSC Code : PUNB0033300 A/c No. : 0336021000514 73

It is hereby declared and certified that we have not claimed / may claim any credit of input tax as used for supply of GTA services

GST WILL BE PAID BY CONSIGNEE ☐ CONSIGNOR ☑

Sign. of Sender

For RANDHAWA TRANSPORT COMPANY

Sign. of Driver/Owner

1541

ॐ साईराम

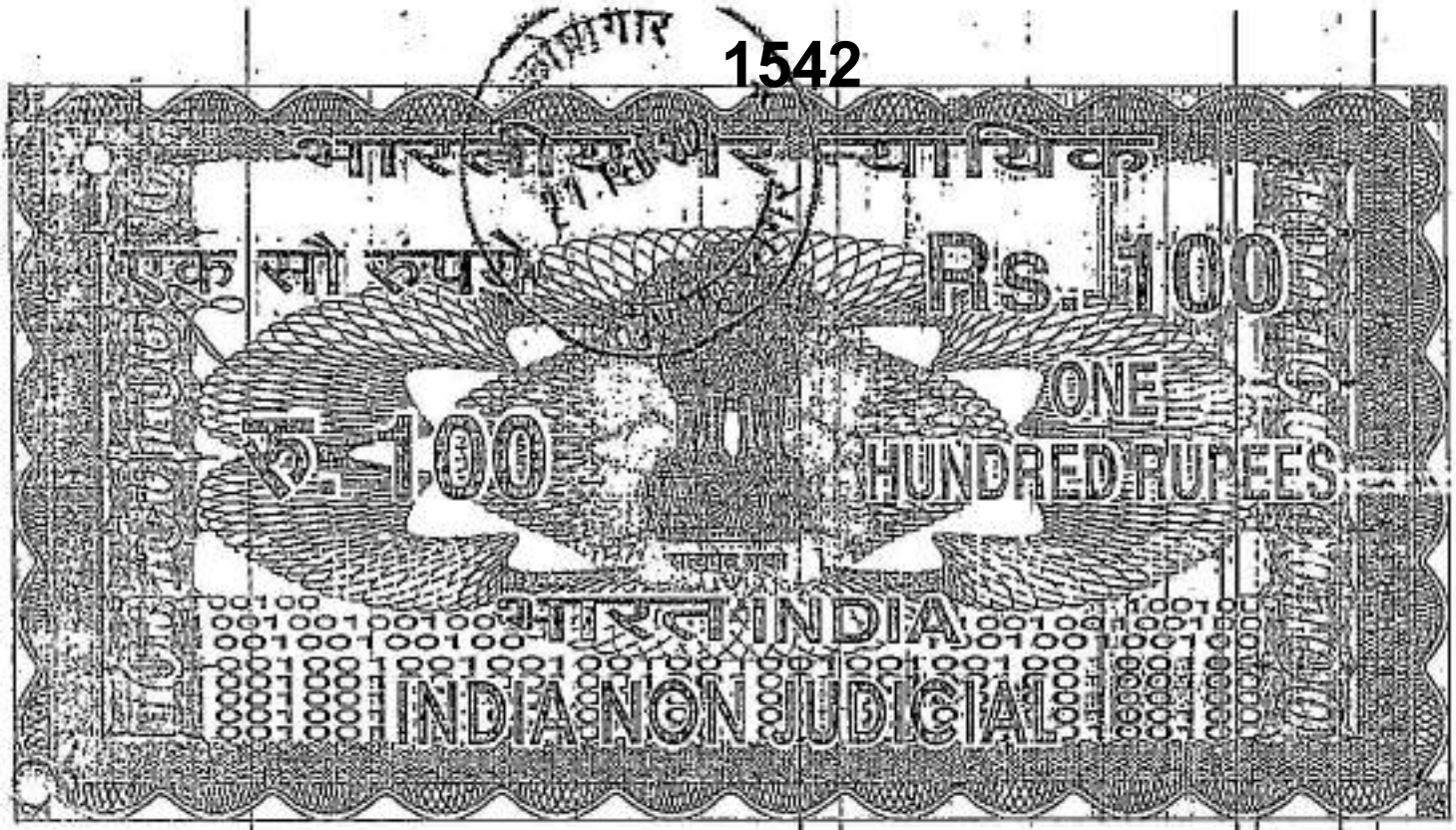
Boiler Ash Record [Kg.]

MONTH- MARCH-24

Date:- 1 / 1

Page:-

Date	Opening Balance	Production [Kg]	Total [Kg.]	Dispatch [Kg.]	Closing Bal.
01/03/24	-	1052	1052		1052
02/03/24	1052	774	1826		1826
03/03/24	1826	1197	3023		3023
04/03/24	3023	1275	4298		4290
05/03/24	4290	758	5056		5056
06/03/24	5056	1285	6341		6341
07/03/24	6341	1141	7482		7482
08/03/24	7482	1128	8610		8610
09/03/24	8610	994	9604		9604
10/03/24	9604	1022	10626		10626
11/03/24	10626	994	11620		11620
12/03/24	11620	968	12588		12588
13/03/24	12588	534	13122		13122
14/03/24	13122	947	14069		14069
15/03/24	14069	1017	15086		15086
16/03/24	15086	950	16036		16036
17/03/24	16036	984	17020		17020
18/03/24	17020	916	17936		17936
19/03/24	17936	959	18895		18895
20/03/24	18895	902	19797		19797
21/03/24	19797	846	20643	10,080	10563
22/03/24	10563	620	11183		11183
23/03/24	11183				
TOTAL-					



उत्तर प्रदेश UTTAR PRADESH GD 249226

CO- PROCESSING AGREEMENT

BETWEEN

PARIJAT PAPER MILLS LTD.

10.6 K.M. BHOPA ROAD, MUZAFFARNAGAR (U.P.)

AND

M/S UNIVERSAL ENTERPRISES

PRINCIPAL PLACE OF BUSINESS:-LANDHORA, ROORKEE, HARIDWAR-UTTRAKHAND-247667

OFFICE:- NANGLA IMARTI

POST:- MILAP NAGAR,

TEHSIL:- ROORKEE, DISTT.:- HARIDWAR

AGREEMENT NO.: PPML/UE/01/23-24

AGREEMENT DATE:- 01/03/2024

For Parijat Paper Mills Ltd.

For Universal Enterprises

This Co-Processing Agreement (hereinafter referred to as the "Agreement"), is made and entered in 01-MARCH-24

By and Between:

PARIJAT PAPER MILLS LTD., a company incorporated under the provisions of the Companies Act, 1956 having its Registered Office at 10.6 KM STONE, BHOPA ROAD, VILLAGE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308(CIN-L21012UP1989PLC010589 (hereinafter referred to as "**PPML**", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Whole time Director AMIT MITTAL, of the One Part. GSTIN:-09AACCP0977A1ZL

And

Universal Enterprises, a proritership firm having its Principal Place of Business-Landhora, Roorkee, Haridwar, Uttrakhand-247667 Office at Nangla Imarti, Milap Nagar, Tehsil Roorkee-247664 Dist. Haridwar (U.K.) (hereinafter referred to as the "**UE**", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Proprietor Jahangir Ali S/o Shri Irfan Ali ,R/o Nangla Imarti ,Haridwar.Adhaar No-719926361515 of the Other Part. GSTN:-05BACPA1005Q1Z6.

PPML and UE are collectively referred to as "Parties" and each individually as "Party".

RECITALS:-

A. WHEREAS, PPML is engaged in the business of Manufacturing of Absorbent Kraft Paper and has its Manufacturing Plant located at 10.6 KM STONE, BHOPA ROAD, VILLATE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308.

B. WHEREAS, during the course of its manufacturing process, PPML generates some Boiler Ash and has to dispose of the said Boiler Ash produced at PPML's above said Manufacturing Plant and these Boiler Ash are not classified as hazardous waste by the state pollution control board/competent authority.

C. WHEREAS, PPML is in the search of an economical and environment friendly method to dispose of the waste materials:

For Parijat Paper Mills Ltd.

For Universal Enterprises

Prop.

D. AND WHEREAS, Universal Enterprises is the business of Roofing Tiles, Chimneypots, Cowls, Chimney Liners, Architectural Ornaments and Others Ceramic Constructional Goods- Roofing Tiles, Panels, Boards, Tiles, Blocks and Similar Articles of Vegetable Fibre of Straw or of Shavings, Chips, Particles, Sawdust or Other Waste, of Wood, Agglomerated with Cement, Plaster or Other Mineral Binders and has represented to PPML that it has the capability to co-process the waste materials in an environment friendly manner.

E. AND WHEREAS, the Parties have decided to enter into this Agreement which records the terms on which PPML shall deliver the Boiler Ash to Universal Enterprises and Universal Enterprises Recycle the Boiler Ash, accordingly to Uttarakhand Environment Protection & Pollution Control Board Norms.

F. The Recycle of Boiler Ash at Universal Enterprises Plant shall be subject to each Party obtaining all statutory clearances, consents, no objection certificates, writings and confirmations as may be applicable from various authorities for the said purpose under various Central and State Legislatures including but not limited to Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

NOW THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, do hereby agree as follows:-

1. DEFINITIONS:-

1.1	"Waste Materials/Waste Materials of PPML" shall mean the following waste materials generated at the Manufacturing Plant of PPML, that is: (1) Boiler Ash. These Waste Materials are not classified as hazardous waste by the state pollution control board/competent authority. It does not include materials that form part of the Banned items.

2. EFFECTIVE DATE:-

2.1	This Agreement shall come into effect from 01/03/2024 on the day when the last of the Parties to this Agreement sign this Agreement. The date mentioned in the execution page of this Agreement by the last of the Parties to this Agreement shall be the effective date of this Agreement. ("Effective Date").

For Parijat Paper Mills Ltd.

For Universal Enterprises

Prop.

3. SCOPE OF AGREEMENT:-

3.1 From the Effective Date and for the duration of the Term PPML shall transfer and deliver to Universal Enterprises the following Boiler Ash.

3.1.1 Monthly Generated Quantity of Waste Materials as shown herein below:-

Sr. No.	Waste Type	Monthly Generated Quantity ((tonnes)	Remarks
1.	Boiler Ash.	30M.T. per Month approx.	Quantity maybe varry as generated in PPML

3.2 After Delivery of the Waste Materials to Universal Enterprises, Universal Enterprises shall Recycle the Waste Materials in accordance with the terms of this Agreement.

3.3 The transfer and Delivery of Boiler Ash to Universal Enterprises Plant shall be Rs. 1.00/Kg.+ G.S.T. + TCS to Universal Enterprises and issue invoice values to Universal Enterprises

3.4 The responsibility of transferring and delivering the Boiler Ash to Universal Enterprises Plant by transporters shall be at the risk, cost and liability of PPML.

3.5 Prior to PPML sending the Boiler Ash to the Universal Enterprises, it shall be the responsibility of PPML to enquire whether the Universal Enterprises is operational or is under shut down for maintenance.

For Parijat Paper Mills Ltd.

Director

For Universal Enterprises

Jehangir AH

Prop.

4. TERM:-

4.1	This Agreement shall be valid for terms at 13 months from the Effective Date 01/03/2024, (01/03/2024 to 31/03/2025). Upon expiry of the term hereof, this Agreement may be renewed by the Parties hereto by way of a written agreement on mutually agreed terms and conditions.

5. CO-PROCESSING CHARGES AND PAYMENT TERMS:-

5.1 In consideration of Universal Enterprises Co-Processing the Boiler Ash, PPML shall pay to UE co-processing charges towards co-processing the Boiler Ash at the base rate, as mentioned in the following table.

Sr. No.	Waste Materials	Base Rate (Rs./tonne)
1.	Boiler Ash	Rs.1.50 per Kg(Rs One & Fifty Paisc) + GST as applicable

5.2 PPML will pay the amount of bill within 7 days after receiving monthly bill issued by UE. After deducted TDS as per Income Tax Act.

5.3 Universal Enterprises shall issue monthly invoice to PPML towards Recycle charges, for the Boiler Ash Co-processed @ 1.50 per K.g. + GST applicable. the monthly invoice will be submitted by UE to PPML alongwith previous month end use certificate.

6. TRANSPORTATION OF WASTE MATERIALS:-

6.1	The Transportation of Boiler Ash shall be at the risk, cost and responsibility of PPML.
6.2	It shall be the responsibility of PPML.

7. OBLIGATIONS OF PPML PRIOR TO TRANSPORTATION OF WASTE MATERIALS:-

For Parijat Paper Mills Ltd.

For Universal Enterprises

Prop

7.1	PPML shall, at its own cost, arrange to get each consignment of Boiler Ash weighed at the weigh-bridge at PPML's Manufacturing Plant.
7.2	After weighment at PPML's Manufacturing Plant, PPML shall issue the Invoice, E-Way Bill, Transport Bilty to transporter while dispatching any consignment of Boiler Ash from its Manufacturing Plant to the Universal Enterprises.
7.3	PPML shall provide to the transporter/driver all the required documents. It shall be the responsibility of PPML to provide all documents required under the applicable law and regulations.
7.4	PPML shall take necessary safety precautions while packing and transporting each consignment of Boiler Ash.

8. TERMINATION OF AGREEMENT:-

8.1	This Agreement shall come to an end under the following circumstances:
8.2	On the expiry of the Term of the Agreement, that is 13 Months from the Effective Date.
8.3	By mutual agreement in writing of both Parties to this Agreement.
8.4	At the instance of Universal Enterprises by a notice of thirty (30) days.
8.5	If UE has failed to remedy a breach of this Agreement within thirty (30) days of PPML written notification to UE of such a breach, The PPML shall be entitled to terminate this Agreement by a further immediate notice to UE.
8.6	Subject to the all disputed in muzaffarnagar jurisdiction only.

9. COMMUNICATION/NOTICES:-

9.1	All daily communications to be sent to either Party shall either be sent in the English language by E-mail. Important notices in which rights and/or obligations are involved shall be sent in the English language by E-mail followed by courier service. The addresses and the E-mail address of the Parties to whom all communications and notices shall be addresses is:
9.1.1	For PARIJAT PAPER MILLS LTD. Mr. AMIT MITTAL (Whole Time Director) 10.6 KM STONE, BHOPA ROAD, VILLAGE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308 Email address of Mr. AMIT MITTAL: parijatpapermills@yahoo.com
9.1.2	Universal Enterprises Jahangir Ali Propietor

For Parijat Paper Mills Ltd.

For Universal Enterprises

Jahangir Ali

Prop.

	Universal Enterprises Nangla Imarti, Post:- Milap Nagar, Tehsil:- Roorkee, Distt.:- Haridwar Email address of Mr Jahangir Ali Jahangirali.485@rediffmail.com Mob. No.:-8445561846

10. END USE CERTIFICATE:-

10.1	Monthly end use certificate will be issued by Universal Enterprises to M/s Parijat Paper Mills Ltd. without any other cost and with in 5 days from the month end. If UE fail to provide end use certificate, This agreement will be treat as cancel, All cost & penalty will be bear by UE & PPML can recover all payment mad to UE.

For Parijat Paper Mills Ltd.

Director

For Universal Enterprises

Jahangir Ali

Prop.

Details of Party

1)	Name and Address of the Organization	:	PARIJAT PAPER MILLS LTD. 10.6 KM STONE, BHOPA ROAD, VILLAGE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308
2)	Telephone No.	:	9690064668
3)	Name, Phone No. & E-mail of Key Person for Contact	:	ANUJ SHARMA parijatpapermills@yahoo.com
4)	Registered Office Address	:	10.6 KM STONE, BHOPA ROAD, VILLAGE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308
5)	Address for Raising Invoice	:	10.6 KM STONE, BHOPA ROAD, VILLAGE-JAT MUJHERA, MUZAFFARNAGAR, UTTAR PRADESH-251308
6)	Nature of Business	:	Manufacturing of Paper
7)	Scale of Industry	:	Medium

(Please provide applicable details as under)

1)	PAN NO. (*)	:	AACCP0977A
2)	GST NO. (*)	:	09AACCP0977A1ZL

For Parijat Paper Mills Ltd.

Director

For Universal Enterprises

Jahangir Prop.

Details of Party

1)	Name and Address of the Organization	:	**Universal Enterprises**
2)	Telephone No.	:	8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Jahangir Ali Jahangirali.485@rediffmail.com
4)	Registered Office Address	:	Universal Enterprises Landhora Roorkee, Haridwar, Uttrakhand-247667
5)	Address for Raising Invoice	:	Universal Enterprises Landhora Roorkee, Haridwar, Uttrakhand-247667
6)	Nature of Business	:	Roofing Tiles, Chimneypots, Cowls, Chimney Liners, Architectural Ornaments and Others Ceramic Constructional Goods- Roofing Tiles, Panels, Boards, Tiles, Blocks and Similar Articles of Vegetable Fibre of Straw or of Shavings, Chips, Particles, Sawdust or Other Waste, of Wood, Agglomerated with Cement, Plaster or Other Mineral Binders
7)	Scale of Industry	:	MSME

(Please provide applicable details as under)

1)	PAN NO. (*)	:	BACPA1005Q
2)	GST NO. (*)	:	05BACPA1005Q1Z6

For Parijat Paper Mills Ltd.

Director

For Universal Enterprises

Jahangir Ali

Prop.

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written. Each Party here to shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of

PARIJAT PAPER MILLS LTD., by the hand of its Whole Time Director,

Mr. AMIT MITTAL

For Parijat Paper Mills Ltd.

Director

Signature

1/3/24

Date of Execution

In the presence of:

1. Anuj Kr Sharma

Signature of Witness 1.

Anuj Kr Sharma

(Name of Witness 1)

2. Amit

Signature of Witness 2.

Amit Kumar

(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

Universal Enterprises, by the hand of its Proprietor,

For Universal Enterprises

Mr. Jahangir Ali.

Jahangir Ali

Prop.

Signature

1/3/24

Date of Execution

In the presence of:

1. Shahnawaz Khan

Signature of Witness 1.

Shahnawaz Khan

(Name of Witness 1)

2. Shahajar Khan

Signature of Witness 2.

Shahajar Khan

(Name of Witness 2)

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt. Haridwar)

CONSENT ORDER (Consent No. 2220620)

Dated:

To,

M/s Universal Distilleries

Nagla Jurasi,

Post Milak Nagar,

Tehsil Roorkee, Distt. Haridwar

Sub: Consolidated Consent to Operate and Authorization (hereinafter referred to as the CCA (Consolidated Consent & Authorization)) for Bottling / Repplication (Expansion) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016 and Environment Protection Act, 1986 and applicable (hereinafter referred to as the Water Act, Air Act and Hazardous Waste Rules).

PCB ID: 208506

CC&A (Renewal)

Consent No.: WB-220620

Considering the recommendation of Regional Office, Roorkee vide letter No. 5352 dated 08.12.2022 the Board hereby grants to M/s Universal Distilleries Village Jurasi, Post Milak Nagar, Tehsil Roorkee, Distt. Haridwar subject to the provisions of the Water Act, Air Act, Hazardous Waste Rules and may be made further subject to following general conditions:

1. This CCA is granted for the period upto 31.03.2025.
2. Following products with Optical Investment Net Asset Value (Rs.) 0.50 Crs.

S. No.	Product	Quantity (for Month)	Unit	Quantity (for Month)	Unit
1.	Liquor (Indian Made Foreign Liquor)	6000	Nos.	6000	Nos.

3. Specific Conditions under Water Act, 1974:

(i) The daily/monthly effluent discharge (CTO)

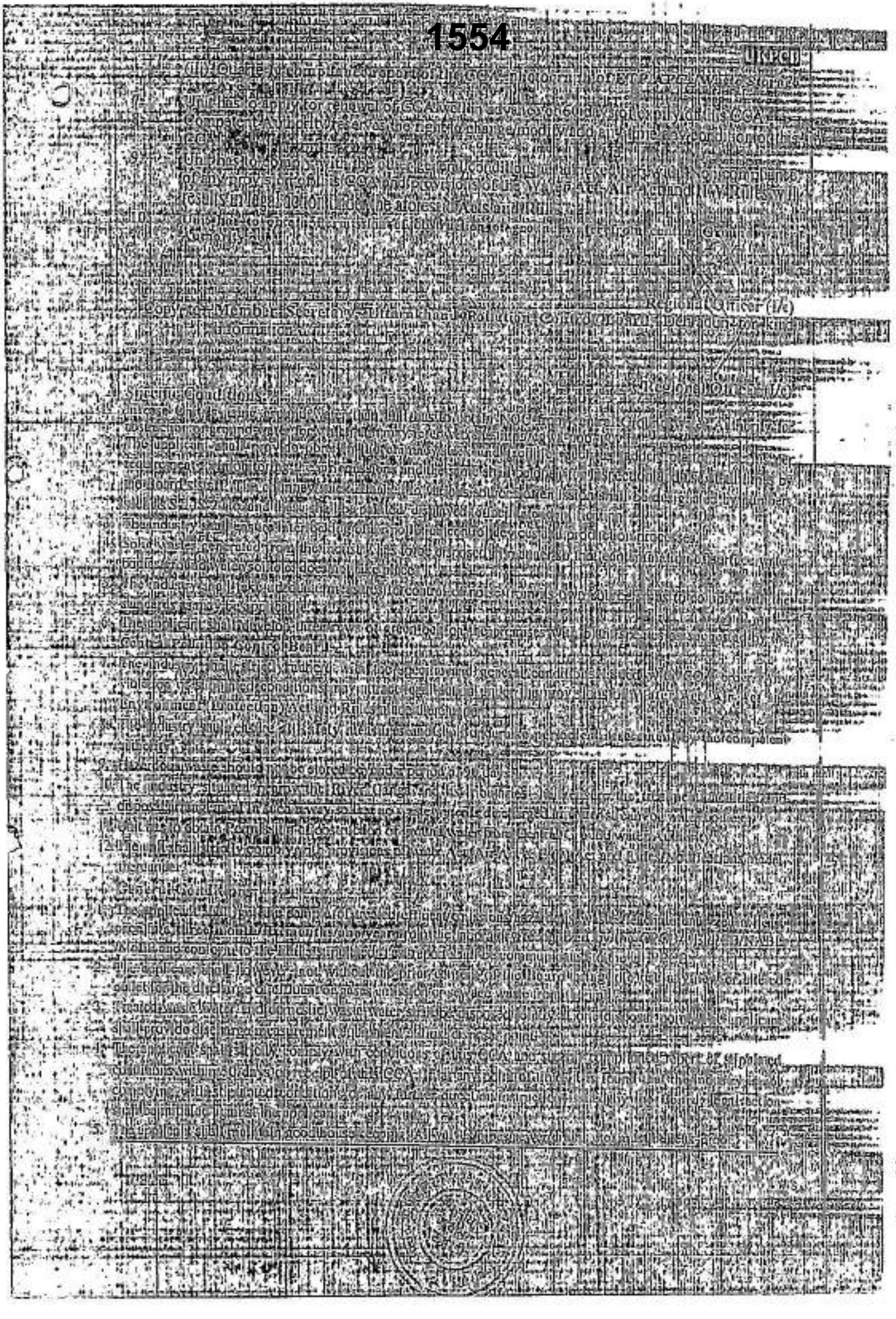
S. No.	Name of Outlet	Quantity	Unit	Frequency	Mode of Disposal
1.	Trade Effluent	5	KLD	Daily	Evaporation
2.	Domestic Sewage	2.5	KLD	Daily	Septic Tank/ Soak Pit

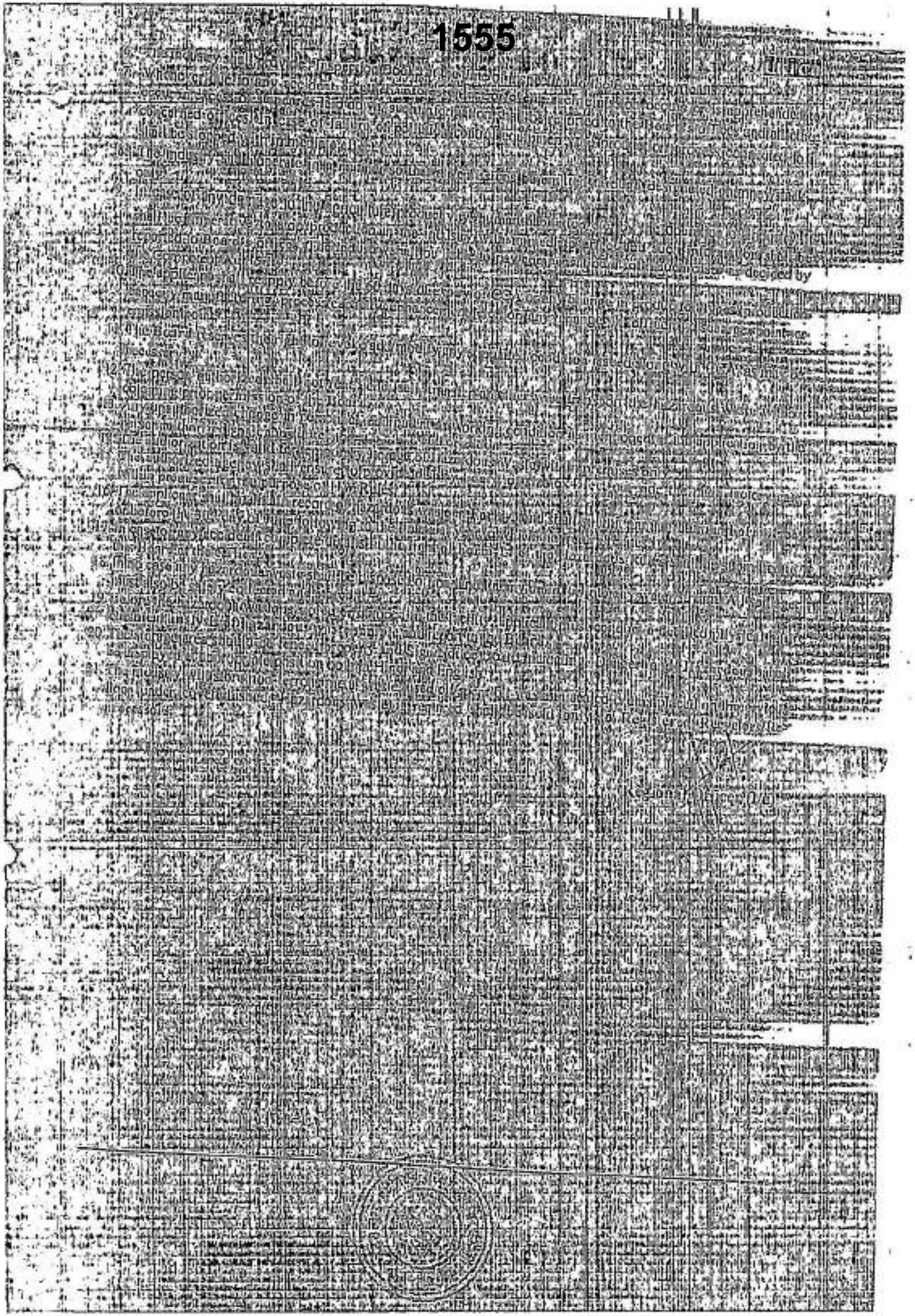
(ii) Trade Effluent Treatment and Disposal: Nil

(iii) Sewage Treatment and Disposal: The applicant shall provide complete Septic Tank/ Soak Pit system for treatment of domestic sewage.

4. Condition under Air Act:

The applicant shall follow the following norms with comprehensive control system for controlling emissions & required efficiency of pollution control system to maintain the following standards:





1556

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05BACPA1005Q1Z6

1.	Legal Name	JAHANGIR ALI				
2.	Trade Name, if any	M/S UNIVERSAL ENTERPRISES				
3.	Constitution of Business	Proprietorship				
4.	Address of Principal Place of Business	170, UNIVERSAL ENTERPRISES, LANDHORA, ROORKEE, Haridwar, Uttarakhand, 247667				
5.	Date of Liability	01/07/2017				
6.	Period of Validity	From	01/07/2017	To		NA
7.	Type of Registration	Regular				
8.	Particulars of Approving Authority					

Signature

Signature Not Verified
Digitally signed by GS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.07.17 19:01:17 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	17/07/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

Annexure A

GSTIN	05BACPA1005Q1Z6
Legal Name	JAHANGIR ALI
Trade Name, if any	M/S UNIVERSAL ENTERPRISES

Details of Additional Places of Business

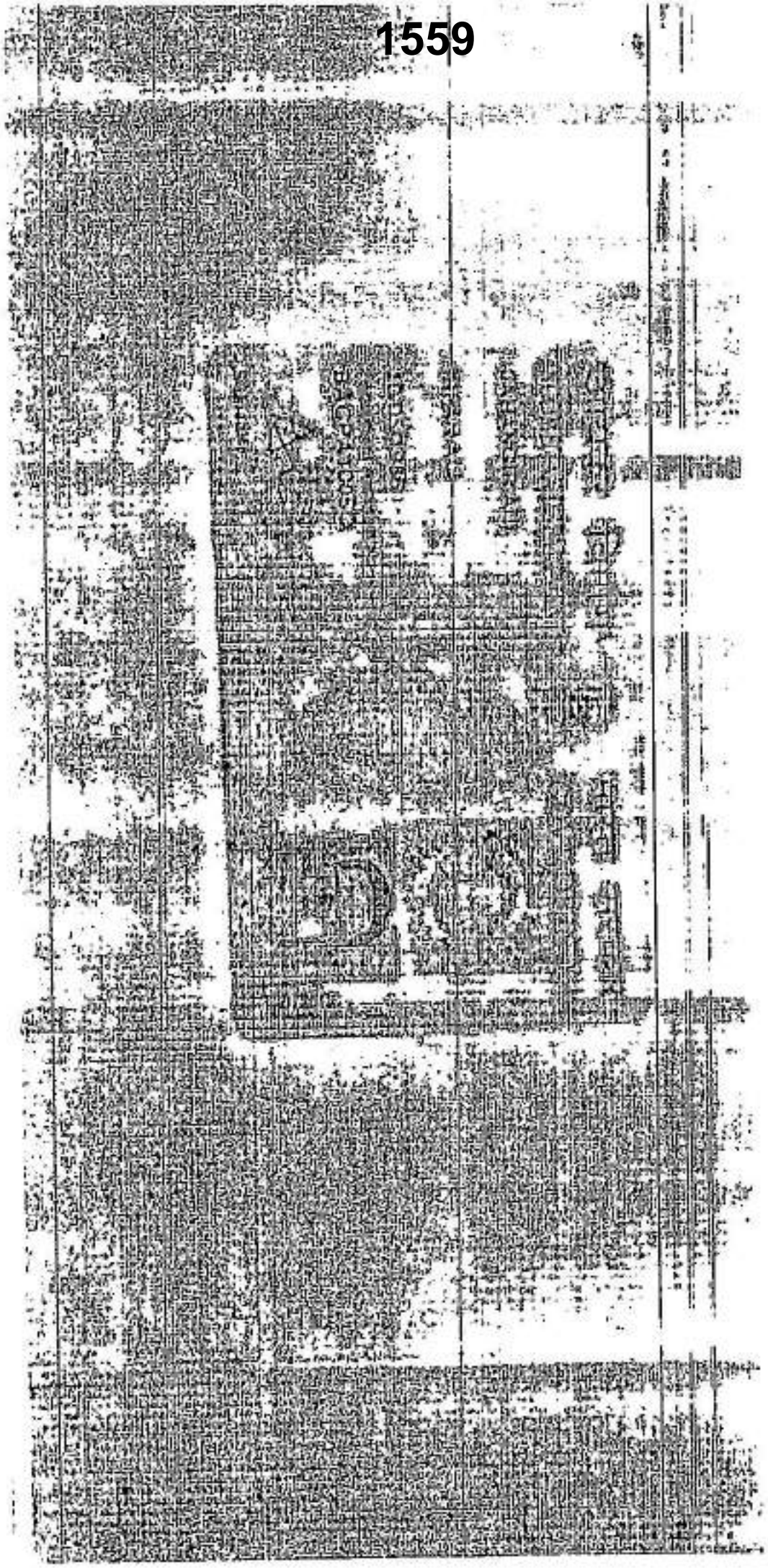
Total Number of Additional Places of Business in the State	0

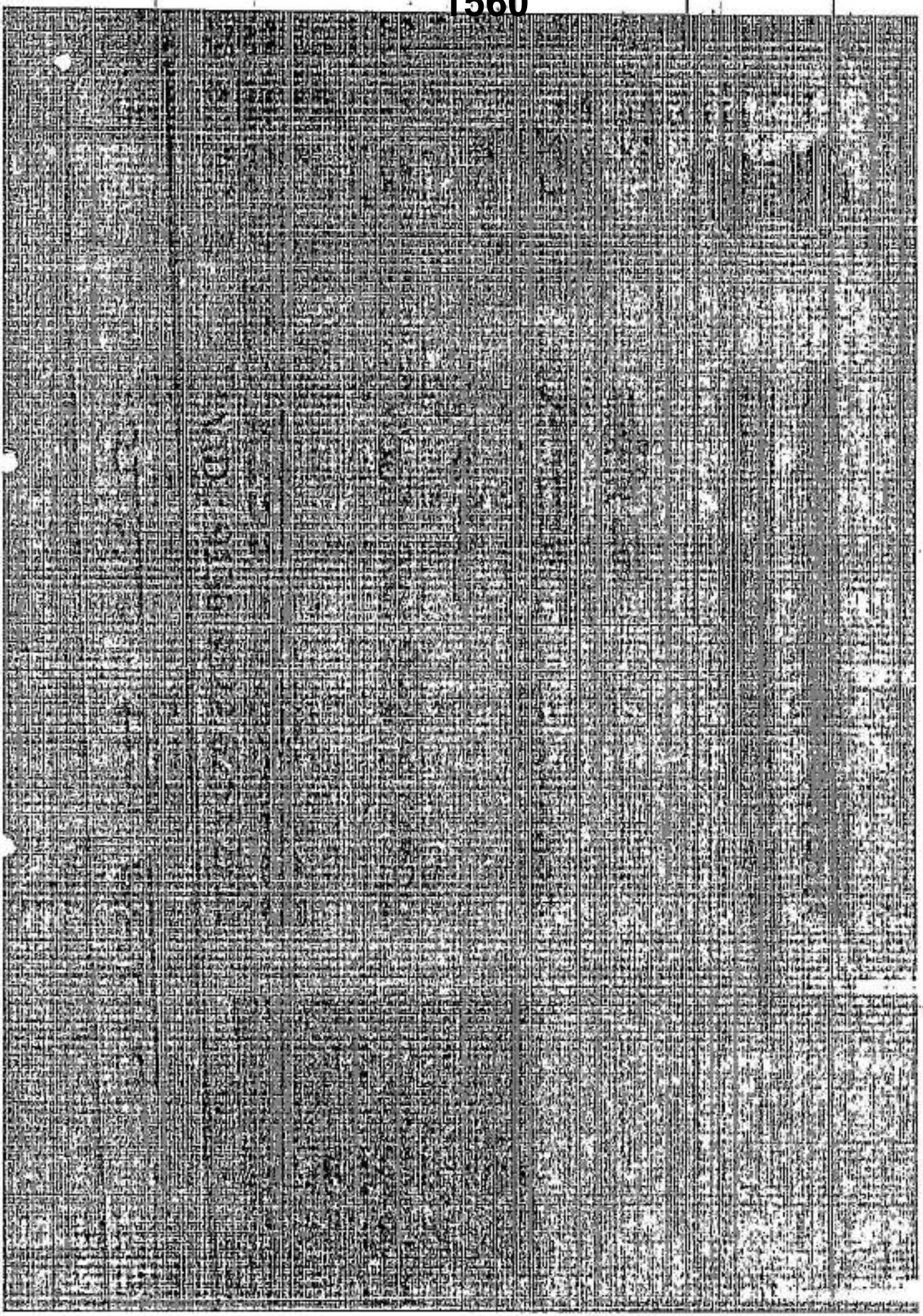
Annexure B

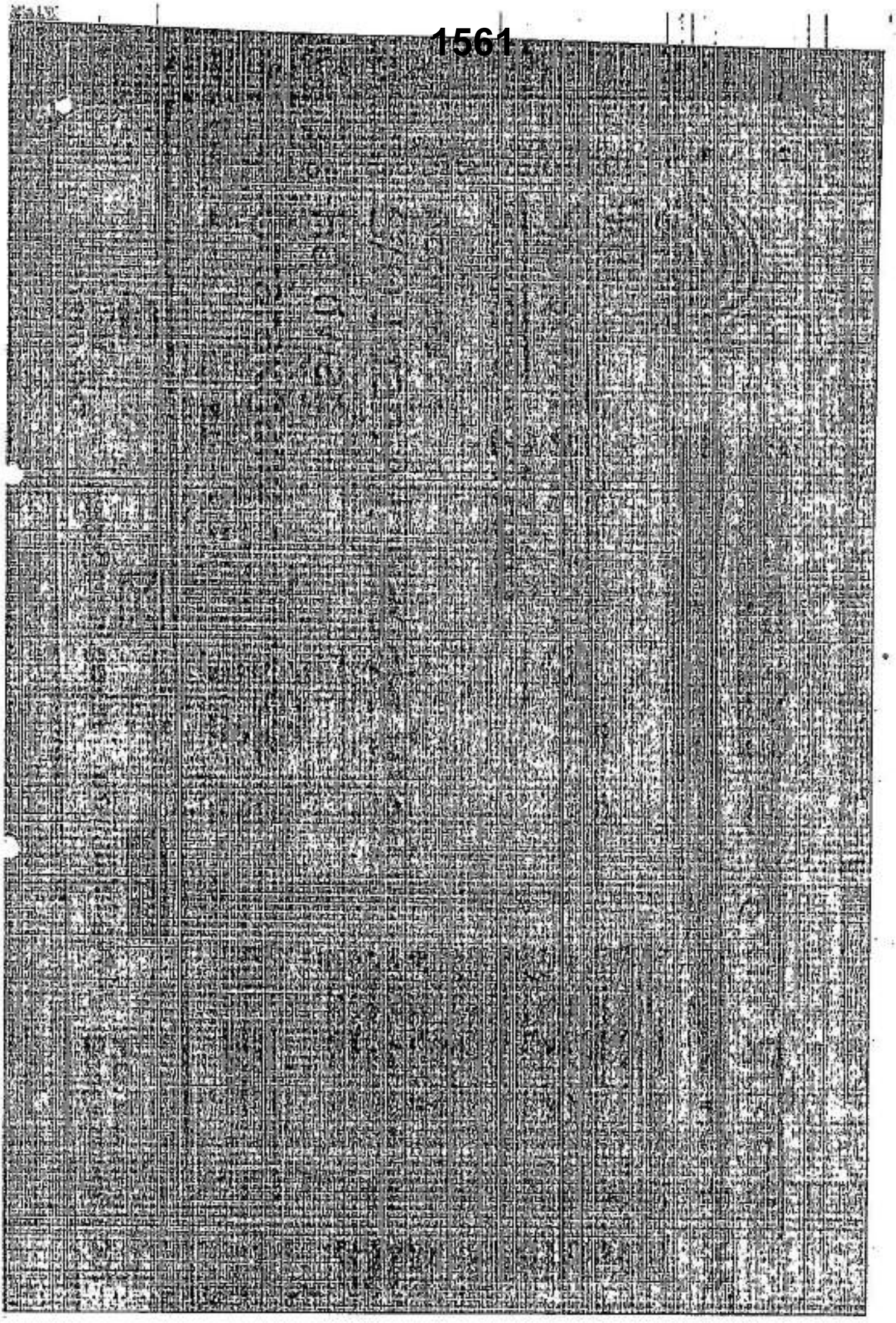
GSTIN	05BACPA1005Q1Z6
Legal Name	JAHANGIR ALI
Trade Name, if any	M/S UNIVERSAL ENTERPRISES

Details of Proprietor

1	Name	jahangir ali
	Designation/Status	proprietor
	Resident of State	Uttarakhand







Goods and Services Tax

Search Taxpayer

* indicates mandatory fields

GSTIN/UIN of the Taxpayer*

Enter GSTIN/UIN of the Taxpayer

SEARCH

Search Result based on GSTIN/UIN : 05BACPA1005Q1Z6

Legal Name of Business

JAHANGIR ALI

Trade Name

M/S UNIVERSAL ENTERPRISES

Effective Date of registration

01/07/2017

Constitution of Business

Proprietorship

GSTIN / UIN Status

Active

Taxpayer Type

Regular

Administrative Office

1563

(JURISDICTION - STATE)
Commissionerate - Uttarakhand
Zone - Haridwar
Sector - Roorkee - Sector 4

Other Office

(JURISDICTION - CENTER)
Commissionerate - DEHRADUN
Division - DIVISION ROORKEE
Range - RANGE - I:ROORKEE

Principal Place of Business

170, UNIVERSAL ENTERPRISES, LANDHORA, ROORKEE, Haridwar, Uttarakhand, 247667

Whether Aadhaar Authenticated?

Yes

(On 03/03/2023)

Whether e-KYC Verified?

Not Applicable

Additional Trade Name

View

Nature Of Core Business Activity
Manufacturer

Nature of Business Activities
1. Retail Business2. Factory / Manufacturing

Dealing In Goods and Services

Top

Goods		Services	
HSN	Description	HSN	Description
69051000	ROOFING TILES, CHIMNEY-POTS, COWLS, CHIMNEY LINERS, ARCHITECTURAL ORNAMENTS AND OTHER CERAMIC CONSTRUCTIONAL GOODS - ROOFING TILES		
68080000	PANELS, BOARDS, TILES, BLOCKS AND SIMILAR ARTICLES OF VEGETABLE FIBRE, OF STRAW OR OF SHAVINGS, CHIPS, PARTICLES, SAWDUST OR OTHER WASTE, OF WOOD, AGGLOMERATED WITH CEMENT, PLASTER OR OTHER MINERAL BINDERS		

HSN: Harmonized System of Nomenclature of Goods and Services

SHOW FILING TABLE

SHOW RETURN FILING FREQUENCY

Central Board of Indirect Taxes and Customs

State Tax Websites

National Portal

Help and Taxpayer Facilities

System Requirements

GST Knowledge Portal

GST Media

Site Map

Grievance Nodal Officers

Free Accounting and Billing Services

GST Suvidha Providers

Contact Us

Help Desk Number:
1800-103-4786

Log/Track Your Issue:
Grievance Redressal Portal for GST

© 2018-19 Goods and Services Tax Network

Site Last Updated on 23-02-2024

Designed & Developed by GSTN

Site best viewed at 1024 x 768 resolution in Microsoft Edge, Google Chrome 49+, Firefox 45+ and Safari 6+

1567

DLS PAPERS PRIVATE LIMITED

Regd. Off. & Works : 10th Km. Dhaula Pul, Begrajpur Indl. Area, Meerut Road, Muzaffarnagar-251 203 (U.P.)
E-mail : dlsmzn@gmail.com ♦ CIN : U21098UP2013PTC055527 ♦ GSTIN : 09AAECD6246J1ZE

Date: 02-03-2024

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar, Uttar Pradesh 251001

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent granted.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Mr. Robin s/o Iliyash r/o Makhyali, Muzaffarnagar for safe disposal. We also maintain proper logbook for the same.
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Sheetala Waste Management Project (SWMP) which is an authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on National Hazardous Waste Tracking System developed by CPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor Harshit Trading Company to ensure the safe disposal and should maintain logbook records along with bills/receipt.

For DLS PAPERS PVT. LTD.

Director

Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied.
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied and receiver the EPR certificate from EPR portal for Importer category. In case not done write we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

M/S DLS Papers Private Limited

For DLS PAPERS PVT. LTD.

Vasudev Aggarwal
Director

Director

INDIA NON JUDICIAL

1569

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP40182634350563V
Certificate Issued Date	:	21-Jun-2023 10:46 AM
Account Reference	:	NEWIMPACC (SV)/ up14137904/ MUZAFFARNAGAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14137904752972355691O4V
Purchased by	:	DLS PAPERS PRIVATE LIMITED
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	DLS PAPERS PRIVATE LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	DLS PAPERS PRIVATE LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)



बायलर से निकलने वाली राख-शिफ्टिंग के सम्बन्ध में अनुबंध

प्रमाणित किया जाता है हमारी मील का नाम डी0 एल0 एस0 पेपर्स प्राइवेट लिमिटेड है। हम इसमें क्राफ्ट पेपर का उत्पादन करते हैं। इस उत्पाद के उत्पादन में सहायक हमारे पास एक 12 टन प्रति घंटा क्षमता वाला बायलर है। इस बायलर में हम ईंधन के रूप में बगास (खोयी) एवं वेस्ट वुड (जलाने वाली लकड़ी) का प्रयोग करते है। इन ईंधनो को बायलर में जलने के उपरान्त बायलर से राख निकलती है इस राख की शिफ्टिंग के लिए आज दिनांक 1 जुलाई 2023 से 2 सालो के लिए रोबिन पुत्र इलियाश निवासी- मखियाली मुज़फ्फरनगर के साथ अनुबंध करते है कि रोबिन हमारे बायलर से निकलने वाली राख को हमारी मील से अपने ट्रेक्टर - ट्राली में उठा कर ले जायगा और इस राख को विभिन्न स्थानो पर भूमि भराओ के कार्य में प्रयोग करेगा।

अनुबंध की अवधि समाप्त होने के उपरांत परिस्तिथिनुसार ही बढ़ाई जा सकेगी।

हस्ताक्षर

(प्रबंधक – डी0 एल0 एस0 पेपर्स प्रा0 लि0)

For DLS PAPERS PVT. LTD.

Director

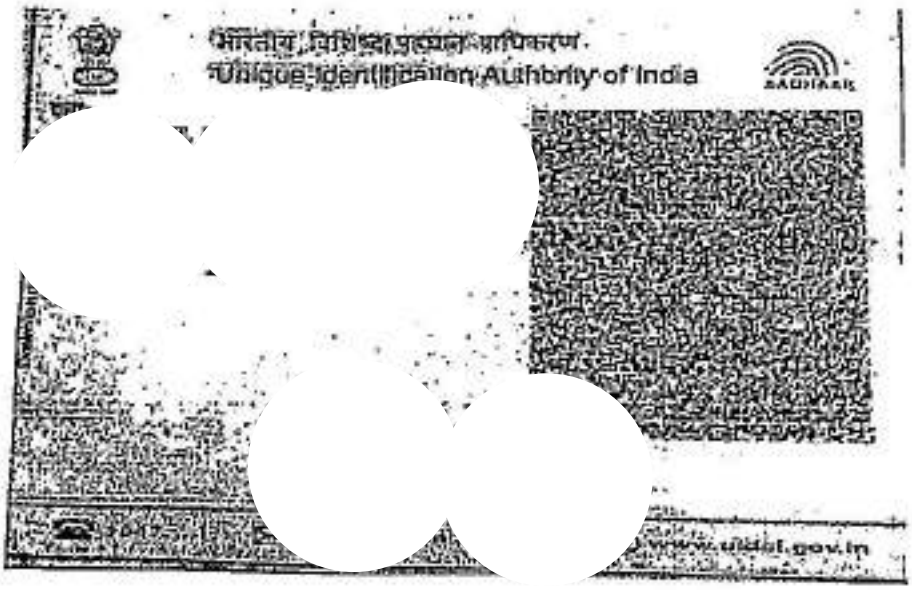
हस्ताक्षर

(अनुबन्धक - रोबिन)

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GSTIN : 08CILPS3022P1ZI

HTC

Harshit Trading Company

DEALS IN ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Receipt & Processing Certificate

Issued to: M/S DLS Papers Pvt. LTD.
Authorization No: - RPCB/11755
Reference: HTC/DLS/2023/November
GSTIN / UIN: 09AAECD6246J1ZF
Date: 07-December-2023

This is to certify that we have received the following Quantities sent by M/s DLS Papers Pvt. LTD. Situated 10.0th K.M. Ghaziabad Pilkhuwa Road, Indl. Area, Meerut Road, Muzaffarnagar, Uttar Pradesh (India) and same Quantity has been processed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (K.G.)
November	Plastic Waste	22225

Vehicle Wise Receipt Details are as Under:

SR.	DATE:	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (K.G.)	NET WEIGHT AFTER MOISTURE (K.G.)	TRUCK NO.
1	01/11/2023	23-24/0852	22425	22225	RJ01GB8847
		(Total)	22425	22225	

FOR: HARSHIT TRADING COMPANY.

AUTHORIZED SIGN.

HARSHIT TRADING COMPANY JAIPUR (Raj.)

CERTIFICATE FOR NOVEMBER MONTH

PLASTIC WASTE (RECYCLABLE)

Works: Village Jhilay, Near Nimera Cement Plant, Chaksu (Raj.)
Regd. Office: Plot No. 7/2, V.K.I. Area, Jaipur-Kishangarh Road, Jaipur (Raj.)
Phone: +91-141-2810512, 9001274934, E-mail: harshittrade@gmail.com

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Government of Uttar Pradesh

e-Stamp

₹100

Certificate No.	:	IN-UP54986315927721U
Certificate Issued Date	:	18-Nov-2022 04:29 PM
Account Reference	:	NEWIMPACD (SV)/up14137904/ MUZAFFARNAGAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14137904021226795829250
Purchased by	:	DLS PAPERS PRIVATE LIMITED MUZAFFARNAGAR
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	DLS PAPERS PRIVATE LIMITED MUZAFFARNAGAR
Second Party	:	NUVOCO VISTAS CORPORATION LIMITED
Stamp Duty Paid By	:	DLS PAPERS PRIVATE LIMITED MUZAFFARNAGAR
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

MANMOHAN GOEL Tehsil Sadar

Please write or type below this line

SUPPLY AGREEMENT

BETWEEN

Nuvoco Vistas Corporation Limited

AND

DLS PAPERS PRIVATE LIMITED

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 18 day of NOVEMBER 2022 ("Effective Date").

For DLS PAPERS PVT. LTD.

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070, and its Eastern Operations Office at DLF IT Park - 1, Block G, 11th floor, New Town, Rajarhat, Kolkata 700 156 - India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART.**

And

DLS PAPERS PRIVATE LIMITED having its registered office at 10TH Km Meerut Road begraj Pur, Indl Area Muzaffarnagar UP-251203 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART.

NUVOCO & DLS PAPERS PRIVATE LIMITED shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. DLS PAPERS PRIVATE LIMITED is undertaking to supply plastic waste (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

I. Subject to and in accordance with the terms and conditions set forth in this Agreement, DLS PAPERS PRIVATE LIMITED shall deliver the Waste to Nuvoco, for co-processing through Harshit Trading Company thereof.

For DLS PAPERS PVT. LTD.

Director

ii. DLS PAPERS PRIVATE LIMITED hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, DLS PAPERS PRIVATE LIMITED shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. DLS PAPERS PRIVATE LIMITED hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose of the Waste delivered by DLS PAPERS PRIVATE LIMITED by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. DLS PAPERS PRIVATE LIMITED hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

2 Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from DLS PAPERS PRIVATE LIMITED

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to DLS PAPERS PRIVATE LIMITED certifying the scientific disposal of the monthly quantity of Waste delivered by DLS PAPERS PRIVATE LIMITED and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to DLS PAPERS PRIVATE LIMITED

Nuvoco will issue the waste disposal certificate mentioning the name of DLS PAPERS PRIVATE LIMITED along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

For DLS PAPERS PVT. LTD.

Director

4 . Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

5 Terms and Termination:.

5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by DLS PAPERS PRIVATE LIMITED with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by DLS PAPERS PRIVATE LIMITED in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between DLS PAPERS PRIVATE LIMITED and M/s Harshit Trading with respect to handling of the waste in the premises of DLS PAPERS PRIVATE LIMITED and its transportation from DLS PAPERS PRIVATE LIMITED to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

For DLS PAPERS PVT. LTD.

Director

5.3.2 Based on the commercial terms as agreed between DLS PAPERS PRIVATE LIMITED and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

8 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or

For DLS PAPERS PVT. LTD.

Director

privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both DLS PAPERS PRIVATE LIMITED - and Nuvoco.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges, or remedies provided by law or otherwise.

vi. Assignment

DLS PAPERS PRIVATE LIMITED shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of DLS PAPERS PRIVATE LIMITED shall be required for an assignment by Nuvoco to any third party.

For DLS PAPERS PVT. LTD.

Director

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and DLS PAPERS PRIVATE LIMITED or between Nuvoco, DLS PAPERS PRIVATE LIMITED and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

DLS PAPERS PRIVATE LIMITED agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of DLS PAPERS PRIVATE LIMITED.

DLS PAPERS PRIVATE LIMITED also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Exclusivity

DLS PAPERS PRIVATE LIMITED in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify DLS PAPERS PRIVATE LIMITED undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

For DLS PAPERS PVT. LTD.

Director

xi. **Compliance**

DLS PAPERS PRIVATE LIMITED shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of

DLS PAPERS PRIVATE LIMITED shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For DLS PAPERS PRIVATE LIMITED -:-

Name: LAKSHMAN SINGH

For DLS PAPERS PVT. LTD.

(Signature & Stamp)Director

For Nuvoco:-

(Signature & Stamp)

Witnesses 1:

Name:

(Signature)

Witnesses 2:

Name:

(Signature)

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SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015& 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

DLS PAPERS PRIVATE LIMITED

Village - Begrajpur Industrial Area,

Merrut Road, Muzaffarnagar, 251203, U.P

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: **SWMP/SKD/0326/23**

Validity: **15 February,2023 To 14 February ,2028**

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

1581

FORM 10

[See rule 19 (1)]

S. No. HW 5237

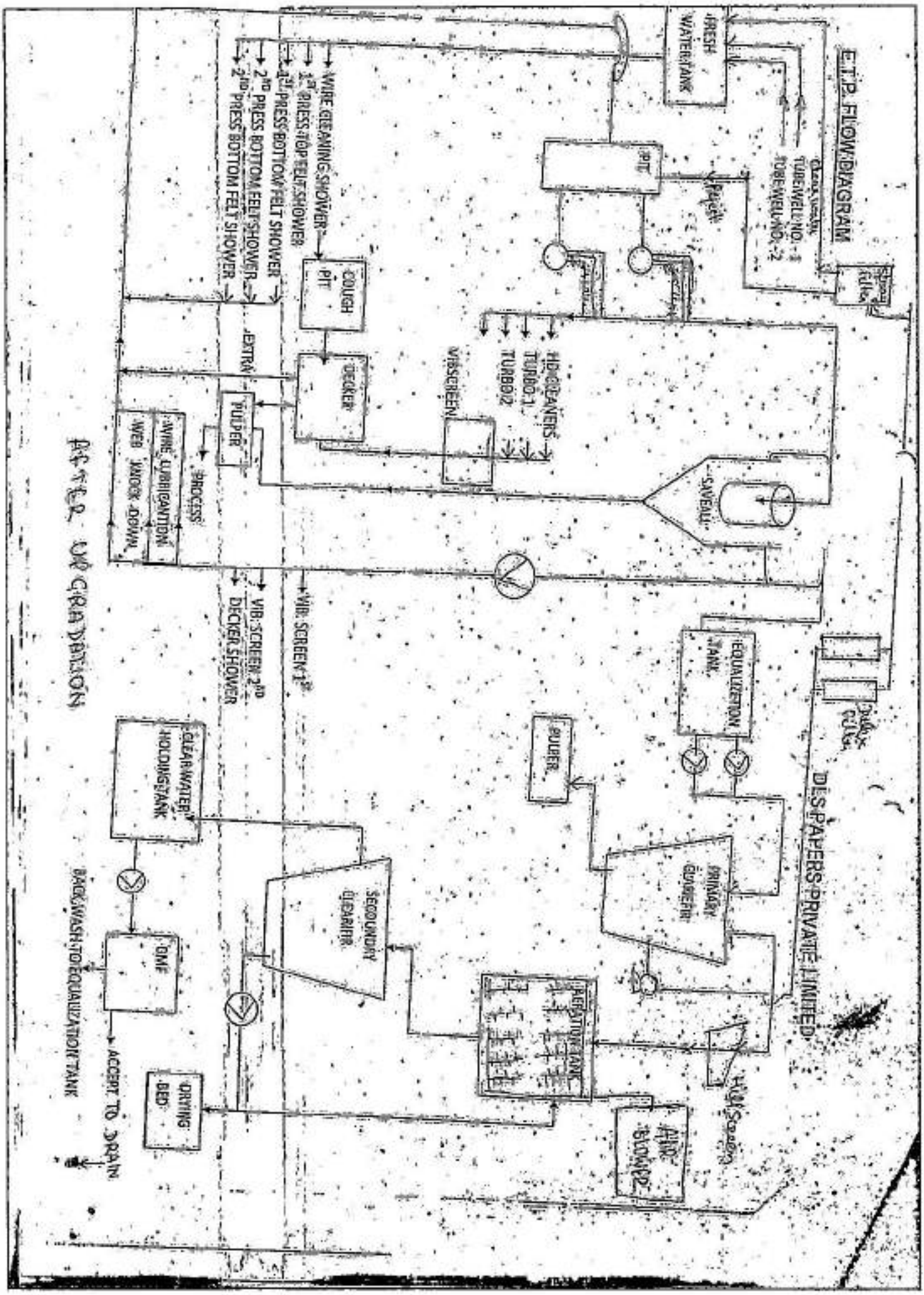
MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

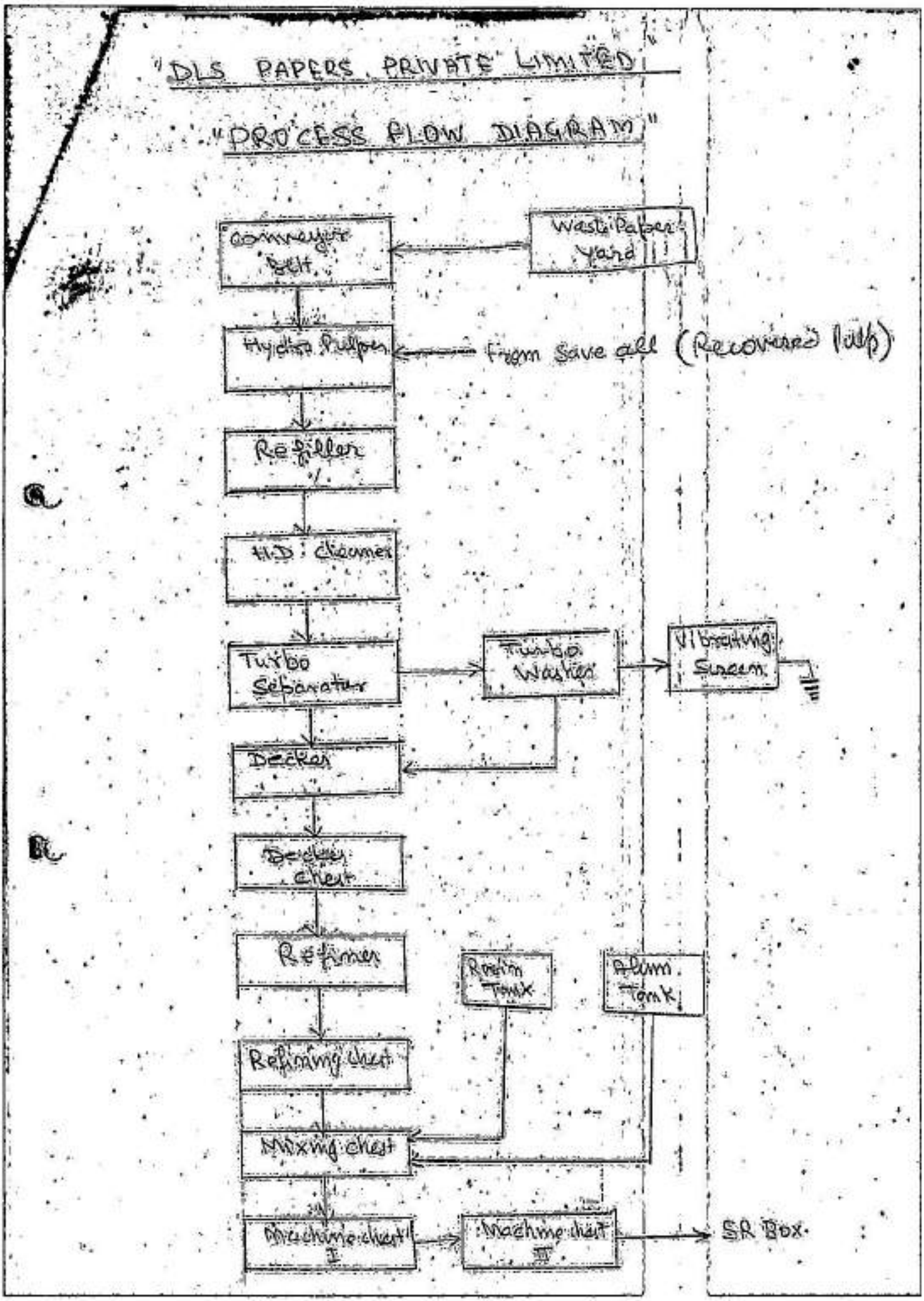
1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	DLS PAPERS PRIVATE LIMITED 10th Km, DHAULA PUL, MUZAFFARNAGAR
2.	Sender's Authorisation No. :	689
3.	Manifest Document No. :	5237 23/02/2024
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP16KT0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	PROCESS SLUDGE, COTTON WASTE
11.	Total Quantity No. of Containers :	19.5 Kg.....m³ or MT 12 Kg.....Nos.
12.	Physical Form :	(Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate For DLS PAPERS PVT. LTD. Director	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 22 Month 02 Year 2024
15.	Transporter Acknowledgement of Receipt of Wastes Sheetala Waste Management Project Add. D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (UP) 203206 GSTIN-09ADSFS7354L1Z2	
	Name and Stamp: Signature :	Day 22 Month 02 Year 2024
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

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E.T.P. FLOW DIAGRAM
FRESH WATER TANK
TUBEWELL NO. 1
TUBEWELL NO. 2
PIT
WIRE CLEANING SHOWER
1ST PRESS TOP FELT SHOWER
1ST PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
COUGH PIT
DECKER
EXTRA
PULPER
WEB WASH DOWN
WIRE LUBRIGANTION
PROCESS
VIBSCREEN
HI-CLEANERS
TURBO 1
TURBO 2
SAVEALL
VIB. SCREEN 2ND DECKER SHOWER
VIB. SCREEN 1ST
EQUALIZERTOM TANK
PULPER
DES-PAPERS PRIVATE LIMITED
PRIMARY CLARIFIER
SECOUNDRY CLEARIFIR
AERATION TANK
HUM Screen
AIR BLOWER
CLEAR WATER HOLDING TANK
DMF
BACKWASH TO EQUALIZATION TANK
DRYING BED
ACCEPT TO DRAIN
AFTER UP GRADATION

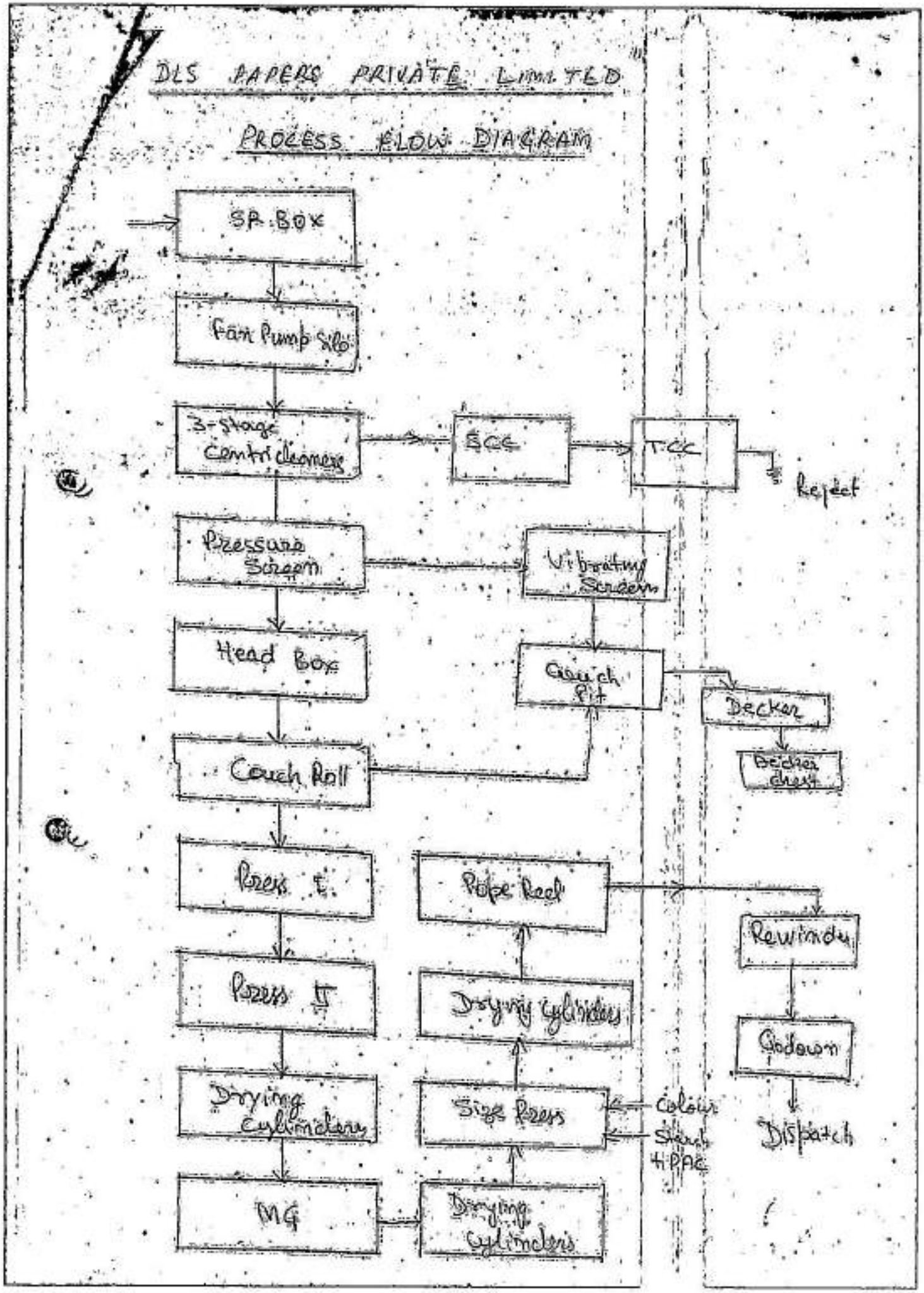
"DLS PAPERS PRIVATE LIMITED"

"PROCESS FLOW DIAGRAM"

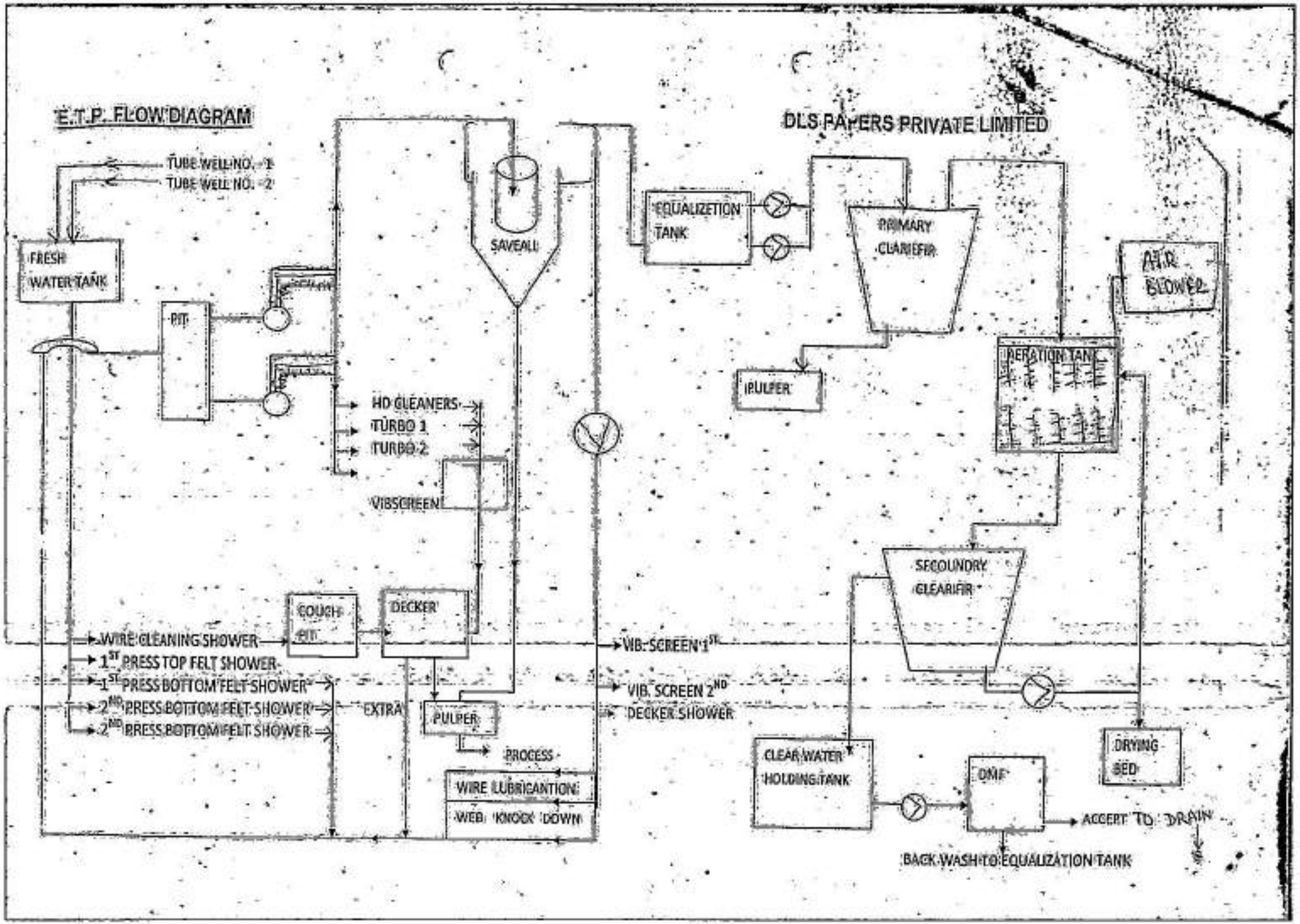


DLS PAPERS PRIVATE LIMITED

PROCESS FLOW DIAGRAM



1585

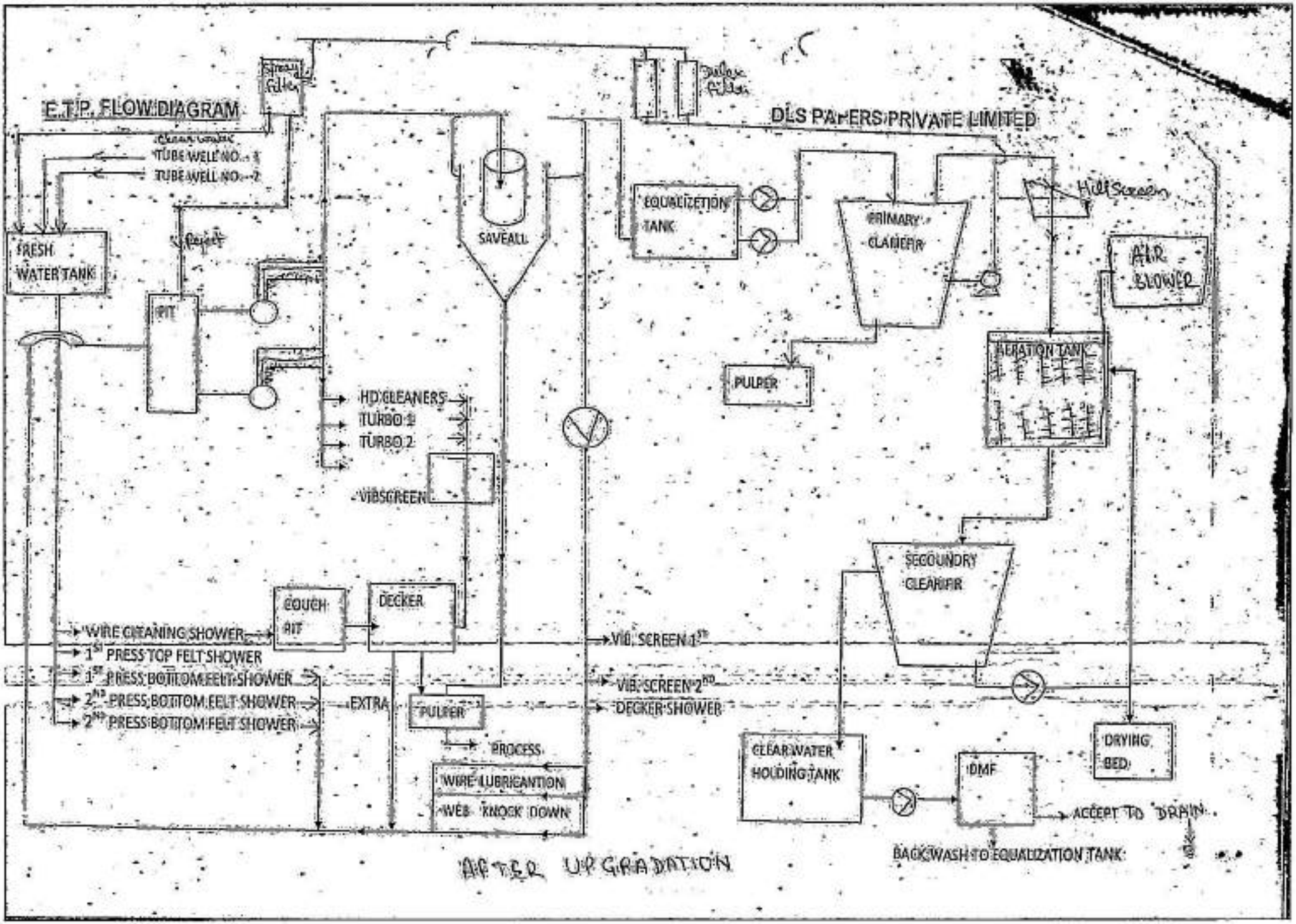

E.T.P. FLOW DIAGRAM
DLS PAPERS PRIVATE LIMITED
TUBE WELL NO. 1
TUBE WELL NO. 2
FRESH WATER TANK
PIT
SAVEALL
EQUALIZETION TANK
PRIMARY CLARIFIR
AIR BLOWER
AERATION TANK
PULPER
HD CLEANERS
TURBO 1
TURBO 2
VIBSCREEN
SECOUNDRY CLEARIFIR
COUCH PIT
DECKER
WIRE CLEANING SHOWER
1ST PRESS TOP FELT SHOWER
1ST PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
EXTRA
PULPER
PROCESS
WIRE LUBRICANTION
WEB KNOCK DOWN
VIB. SCREEN 1ST
VIB. SCREEN 2ND
DECKER SHOWER
CLEAR WATER HOLDING TANK
DMF
DRYING BED
ACCERT TO DRAIN
BACK WASH TO EQUALIZATION TANK

"ETP UPGRADATION"

following equipments have been added to upgrade the existing ETP:-

1. Vibrating Screen to remove plastic chips before the water goes to Save All
2. Duplex Filter added after primary clarifier for sort out the impurities from the water of clarifier for feeding it to Spray filter.
3. Spray filter is added. It is having 400 mesh wire cloth. The filtrate of Spray filter is mixed with fresh water to minimise the consumption of fresh water.
4. Drill Screen with feed pump is added in between primary clarifier and Aeration tanks. It removes all impurities and plastic chips.

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E.T.P. FLOW DIAGRAM
DLS PAPERS PRIVATE LIMITED
TUBE WELL NO. 1
TUBE WELL NO. 2
FRESH WATER TANK
PIT
SAVEALL
EQUALIZETION TANK
PRIMARY CLARIFIR
Hill Screen
AIR BLOWER
AERATION TANK
PULPER
HD CLEANERS
TURBO 1
TURBO 2
VIBSCREEN
SECOUNDRY CLARIFIR
COUCH PIT
DECKER
WIRE CLEANING SHOWER
1ST PRESS TOP FELT SHOWER
1ST PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
2ND PRESS BOTTOM FELT SHOWER
EXTRA
PULPER
PROCESS
WIRE LUBRICANTION
WEB KNOCK DOWN
VIB. SCREEN 1ST
VIB. SCREEN 2ND
DECKER SHOWER
CLEAR WATER HOLDING TANK
DMF
DRYING BED
ACCEPT TO DRAIN
BACKWASH TO EQUALIZATION TANK
AFTER UPGRADATION

MEENU PAPER MILLS
PRIVATE LIMITED

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp &paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running as per standards and discharge effluent parameters are as prescribed in consent Granted.Further we are going to upgrade etp on ZLD with in six month or one year.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Shiva Bricks Supply agency to ensure safe disposal. We also maintain proper logbook for the same. (Attach copy)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat oil & Waste Management Ltd. which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon and register on NHWTS developed by UPPCB with 15 days.
Plastic Waste Management	
The industries should make direct agreement/ contractwith theplastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contractwith the PW processor K K Duplex Mills Pvt Ltd. to ensure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unitmaintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

REGD. OFFICE & WORKS : 9.5 KM. BHOPA ROAD, MUZAFFARNAGAR-251 001 (U.P.) INDIA
+91-7055300047 meenupaper@gmail.com www.meenupaper.com
CIN : U25209UP1980PTC005094 ✦ GSTIN : 09AACCM0296K1Z7

MEENU PAPER MILLS
PRIVATE LIMITED

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied.
The pulp & paper mills which are importing wastewater containing plastic waste as rawmaterial should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

MEENU PAPER MILLS (P) LTD. * 9.5 Km Bhopa Road * Muzaffarnagar

Authorized Signatory

एक सौ रुपये Rs. 100

₹. 100 ONE HUNDRED

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

NOTARY PRERNA TYAGI GOVT. OF INDIA

NOTARY PRERNA TYAGI GOVT. OF INDIA

सहमति शपथ पत्र

यह कि मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गला नं० [illegible] मंदिर के पास, मुजफ्फरनगर सधावली बाई पास रोड स्थित मै० शिवा ब्रिक्स सप्लाई नाम की [illegible] स्वामी हे तथा मैं एवं मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड, भोपा रोड, जनपद मुजफ्फरनगर की [illegible] जप्तित गत्ता को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा जिस भी वाहन से गत्ता को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिड़काव के पश्चात पूरी तरह निर्धारित [illegible] मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के सञ्चालन में किसी भी प्रकार का अवरोध उत्पन्न न हो।

ABHILOK

For MEENU PAPER MILLS PVT. LTD

PRERNA TYAGI NOTARY MUZAFFARNAGAR

Director

06 JAN 2023

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
NOTARY GOVT. OF INDIA

2. यह कि राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली नं० 1, शनि मंदिर के पास मुजफ्फरनगर जो कि उक्त वर्णित भट्ठे के स्वामी है तथा इसी भूमि पर उपरोक्त वाहनों द्वारा ईंट निर्माण हेतु गारा लाई, जाती सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी गारा नहीं डाली जाएगी।

NOTARY

3. कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली नं० 1, शनि मंदिर के पास, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय गारा दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न करे, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्ठा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली नं० 1, शनि मंदिर के पास, मुजफ्फरनगर का होगा।

NOTARY

4. यह कि भट्ठा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली नं० 1, शनि मंदिर के पास, मुजफ्फरनगर भट्ठे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय पर जल का छिड़काव करवाएंगे तथा पर्यावरण के मानदण्डों का पूर्णतः पालन करते हुए गारा ईंट के साथ वातावरण में ना फैले।

5. यह कि, यह सहमति शर्त दिनांक 06.01.2023 से लागू मानी जाएगी।

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या आगामी विवादों के होने कि स्थिति में समस्त निपटारे कि समस्त जिम्मेदारी खर्चे सहित उक्त राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली नं० 1, शनि मंदिर के पास, मुजफ्फरनगर की होगी।

For MEENU PAPER MILLS (P) LTD.

Director

मिल स्वामी (ख०)

NOTARY

ईंट भट्ठा स्वामी (प्र०)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

6 JAN 2023

Identified by

VIKRANT NATH

MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-Sep-23	11,012		30,658
02-Sep-23	10,973		41,631
03-Sep-23	11,341	15,805	37,167
04-Sep-23	11,554	14,290	34,431
05-Sep-23	12,172	17,190	29,413
06-Sep-23	12,134	13,540	28,007
07-Sep-23	12,190	17,450	22,747
08-Sep-23	0		22,747
09-Sep-23	0		22,747
10-Sep-23	7,983	15,650	15,080
11-Sep-23	9,221	13,140	11,161
12-Sep-23	8,930	18,335	1,756
13-Sep-23	9,859		11,615
14-Sep-23	10,678	19,650	2,643
15-Sep-23	10,442		13,085
16-Sep-23	10,678		23,763
17-Sep-23	10,555	18,550	15,768
18-Sep-23	10,632		26,400
19-Sep-23	10,688	16,710	20,378
20-Sep-23	10,612		30,990
21-Sep-23	10,462	19,980	21,472
22-Sep-23	10,694	14,800	17,366
23-Sep-23	10,685		28,051
24-Sep-23	10,632	18,250	20,433
25-Sep-23	10,678	15,260	15,851
26-Sep-23	10,460		26,311
27-Sep-23	10,694	16,520	20,485
28-Sep-23	10,632		31,117
29-Sep-23	10,502	18,650	22,969
30-Sep-23	10,694	18,580	15,083
September-23	**297,787**	**302,350**	

MEENU PAPER MILLS (P) LTD * Muzaffarnagar * 9.5 Km Bhopa Road

MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-10-2023	13,236	16,520	11,799
02-10-2023	12,384		24,183
03-10-2023	12,849	18,650	18,382
04-10-2023	0		18,382
05-10-2023	0		18,382
06-10-2023	6,702	19,650	5,434
07-10-2023	12,388		17,822
08-10-2023	13,296	16,540	14,578
09-10-2023	12,736		27,314
10-10-2023	12,535	19,650	20,199
11-10-2023	11,478	18,520	13,157
12-10-2023	9,624		22,781
13-10-2023	10,794	19,650	13,925
14-10-2023	10,700		24,625
15-10-2023	10,563	19,750	15,438
16-10-2023	10,940		26,378
17-10-2023	11,323	16,780	20,921
18-10-2023	11,528	15,205	17,244
19-10-2023	11,337		28,581
20-10-2023	11,598	18,550	21,629
21-10-2023	11,504		33,133
22-10-2023	11,337	19,650	24,820
23-10-2023	12,873	17,480	20,213
24-10-2023	12,765		32,978
25-10-2023	12,312	16,580	28,710
26-10-2023	12,832	14,100	27,442
27-10-2023	12,871	13,250	27,063
28-10-2023	12,700	15,835	23,928
29-10-2023	0		23,928
30-10-2023	0		23,928
31-10-2023	7,083		31,011
October-23	**312,288**	**296,360**	



MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-11-2023	12,965	19,520	24,456
02-11-2023	12,623	17,625	19,454
03-11-2023	13,201		32,655
04-11-2023	11,280		43,935
05-11-2023	11,497	15,650	39,782
06-11-2023	12,811		52,593
07-11-2023	12,946	18,190	47,349
08-11-2023	11,278		58,627
09-11-2023	10,795	16,950	52,472
10-11-2023	10,260		62,732
11-11-2023	9,946	18,780	53,898
12-11-2023	9,290	16,590	46,598
13-11-2023	9,946	19,980	36,564
14-11-2023	0		36,564
15-11-2023	0		36,564
16-11-2023	0	18,990	17,574
17-11-2023	0		17,574
18-11-2023	12,601	15,680	14,495
19-11-2023	12,943	16,240	11,198
20-11-2023	13,201		24,399
21-11-2023	11,838	12,705	23,532
22-11-2023	11,529	15,625	19,436
23-11-2023	11,468		30,904
24-11-2023	11,510	16,590	25,824
25-11-2023	10,697	16,185	20,336
26-11-2023	10,612	14,165	16,783
27-11-2023	10,675		27,458
28-11-2023	10,454	18,750	19,162
29-11-2023	10,522	13,330	16,354
30-11-2023	10,675		27,029
November-23	297,563	301,545	



MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-12-2023	11,634	18,520	20,143
02-12-2023	11,677	16,580	15,240
03-12-2023	11,605		26,845
04-12-2023	11,433	18,430	19,848
05-12-2023	11,687	16,250	15,285
06-12-2023	11,433		26,718
07-12-2023	11,687	17,820	20,585
08-12-2023	12,241		32,826
09-12-2023	12,493	18,460	26,859
10-12-2023	12,534	19,260	20,133
11-12-2023	12,591	18,560	14,164
12-12-2023	12,350	17,500	9,014
13-12-2023	11,565		20,579
14-12-2023	11,505		32,084
15-12-2023	11,556		43,640
16-12-2023	11,505		55,145
17-12-2023	11,394		66,539
18-12-2023	11,028	17,950	59,617
19-12-2023	11,034		70,651
20-12-2023	11,099	19,980	61,770
21-12-2023	11,113	18,560	54,323
22-12-2023	11,054	19,250	46,127
23-12-2023	11,032	15,650	41,509
24-12-2023	11,113	18,690	33,932
25-12-2023	10,970	16,750	28,152
26-12-2023	11,036	15,780	23,408
27-12-2023	10,955	18,690	15,673
28-12-2023	13,032	15,680	13,025
29-12-2023	13,099		26,124
30-12-2023	12,441	16,980	21,585
31-12-2023	12,703	15,650	18,638
December-23	**349,896**	**370,990**	

MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-01-2023	13,287		31,925
02-01-2023	13,612	18,980	26,557
03-01-2023	13,277		39,834
04-01-2023	11,102	15,650	35,286
05-01-2023	10,149		45,435
06-01-2023	9,155	16,350	38,240
07-01-2023	9,513		47,753
08-01-2023	8,885	12,560	44,078
09-01-2023	13,866		57,944
10-01-2023	13,277	15,650	55,571
11-01-2023	12,664	14,980	53,255
12-01-2023	13,866		67,121
13-01-2023	13,631	14,250	66,502
14-01-2023	13,807	13,240	67,069
15-01-2023	13,632	12,850	67,851
16-01-2023	13,866	15,690	66,027
17-01-2023	13,008	37,630	41,405
18-01-2023	12,033	37,630	15,808
19-01-2023	11,603	18,560	8,851
20-01-2023	13,610	15,660	6,801
21-01-2023	13,695	13,880	6,616
22-01-2023	13,866		20,482
23-01-2023	13,610	7,940	26,152
24-01-2023	13,277	7,050	32,379
25-01-2023	13,008	14,650	30,737
26-01-2023	12,607	13,640	29,704
27-01-2023	13,145	16,980	25,869
28-01-2023	13,535	15,520	23,884
29-01-2023	13,693	16,340	21,237
30-01-2023	13,572	15,290	19,519
31-01-2023	13,783	14,570	18,732
January-24	396,634	395,540	

MEENU PAPER MILLS (P) LTD. Muzaffarnagar 9.5 Km Bhopa Road

MEENU PAPER MILLS PVT LTD

9.5 KM BHOPA ROAD MUZAFFARNAGAR

DETAIL OF ASH GENRATION OF BOILER (F.Y. 23-24)

DATE	ASH GEN	DISPOSED	CLOSING
01-02-2023	0		18,732
02-02-2023	9915	15650	12,997
03-02-2023	9986	14980	8,003
04-02-2023	9944	13560	4,387
05-02-2023	9980		14,367
06-02-2023	9917		24,284
07-02-2023	9754		34,038
08-02-2023	9978	16520	27,496
09-02-2023	4201	14980	16,717
10-02-2023	3927		20,644
11-02-2023	4459	15250	9,853
12-02-2023	7101		16,954
13-02-2023	8043	15640	9,357
14-02-2023	8493		17,850
15-02-2023	7673		25,523
16-02-2023	9666	16850	18,339
17-02-2023	0		18,339
18-02-2023	0		18,339
19-02-2023	0		18,339
20-02-2023	0		18,339
21-02-2023	8316	14980	11,675
22-02-2023	13078		24,753
23-02-2023	13306	16980	21,079
24-02-2023	13214	15960	18,333
25-02-2023	13078	18690	12,721
26-02-2023	12646	16350	9,017
27-02-2023	12626	17340	4,303
28-02-2023	12264	15370	1,197
February-24	**221565**	**239100**	

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ISO 9001-2015
Quality Certified Company

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

Petroleum/Used/Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities,
Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material),
Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

BOWML/K/2661/17

M / s. Meenu Paper Mills Pvt. Ltd.

9.5 KM Stone, Bhopa Road, Muzaffarnagar Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/2661/17

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2661/17

Expiry Date : January 09, 2025

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2023-12-25 09:33:28
IP: 182.64.51.182
ID: 8GVZ2HDFGwdlks76rJogSw==
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2023-12-25 10:35:27
IP: 49.36.188.49
ID: VzlgwRwBWQNBKUOq27HCA==
Click here to E-verify

Authorized Signatory

STRATEGIC ENVIRONMENT PROTECTION LABORATORY

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

WASTE TRACKING & MANAGEMENT SOFTWARE WTS

1599

FORM [See rule ...]

Occupier's Copy

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 82262

1. Occupier's Name & Mailing Address (including Phone No. and email)	0.5 Km Bhopa Road
2. Sender's Authorization No.	
3. Manifest Document No.	VRGT No. 20100
4. Transporter's Name & Address (including Phone No. and email)	
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)
6. Transporter's Registration	
7. Vehicle Registration No.	UK17CA 4265
8. Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 9899959 e-mail: sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar-247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com,	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill. Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail: sales@bharatoil.com
9. Receiver's Authorization No.	(I) 1744/7/UPPCB/Ghaziabad (UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con & Str(Vol. III)/2023/233 Valid Upto: 31/03/2028	(II) 1447/172/UPPCB/Kanpur(D-1)(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027,
10. Waste Description	(1) Rvcan (2) Lotion waste (3) ETP Sludge (4) waste oil
11. Total Quantity No. of Containers	(1) 15 Kg (2) 5 Kg (3) 540 Kg (4) 70 DR MT Nos.
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14. SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labelled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp ... Signature ... Auth. Sign.	Month 12 Day 16 Year 2023
15. Transporter's Acknowledgement of Receipt of Waste	Month 12 Day 16 Year 2023
Typed Name & Stamp ... Signature	
16. Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year
Typed Name & Stamp ... Signature	

Authorized Signatory

FORM 10 Occupier's copy

(See rule 21)

1600

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 79270

1 Occupier's Name & Mailing Address (including Phone No. and email)	95 KM Bidhuna Road
2 Sender's Authorization No.	
3 Manifest Document No.	2023-24/00-16
4 Transporter's Name & Address (including Phone No. and email)	Kanpur Dehat (U.P.)
5 Type of Vehicle	Open Tanker / Special Ve
6 Transporter's Registration	
7 Vehicle Registration No.	UP 78 CH 6365
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP 201010 Tel.: 9868692899 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee Lakshar Road, Roorkee, Haridwar- 247664 Uttarakhand. Tel.: 8874087866 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 872 & 706 Cha, Sikandra Road, NH-2, Kumbhil Vill. Tehsil Akbarpur, Kanpur Dehat, UP. Tel.: 8874207652 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 117437/UPPCB/Authorised/UPPCBRO/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-8-34(Vol-III)/2023/233 Valid Upto: 31/03/2028	(III) 117172/UPPCB/Authorised/UPPCBRO/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	① ETP Sludge ② Waste oil ③ Cotton waste ④ Empty Containers
11 Total Quantity No. of Containers	① 640 Kg ② 205 Kg ③ 10 Kg ④ 15 Kg m³ or MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ spillage use Washing soap at point of leak to stop its spillage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are classified, packed, marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp	Signature
	Date: Month 09 Day 22 Year 2023
15 Transporter Acknowledgement of Receipt of Waste	Date: Month 09 Day 22 Year 2023
Typed Name & Stamp	Signature
16 Receiver's Certificate of Receipt of Hazardous and other Waste	Date: Month Day Year
Typed Name & Stamp	Signature

Authorized Signatory



ADVLON

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Meenu Paper Mills Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of August 2023 ("01.08.2023").

NOTARY

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, (hereinafter referred to as "K K Duplex") which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns of the FIRST PARTY;

For M/S K K Paper Mills (P) Ltd.

Authorised Signatory

PREKNA TYAGI
NOTARY
MUZAFFARNAGAR

29 JUL 2023

NOTARY

For MEENU PAPER MILLS (P) LTD.

Director

And

Meenu Paper Mills Private Limited (SECOND PARTY) having its registered office at 9.5 K.M. Bhopa Road Muzaffarnagar, 251001 (U.P.) a company incorporated under the company Act' 1956 which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns of the SECOND PARTY.

NOTARY

K K Duplex & Meenu Paper Mills Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. K K Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. Meenu Paper Mills Private Limited (SECOND PARTY) is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the K K Duplex and Paper Mills Pvt Ltd Plant for its scientificdisposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

NOTARY

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement. Meenu Paper Mills Private Limited (SECOND PARTY) shall deliver the Plastic Waste to K K Duplex for co-processing thereof.

NOTARY

ii. Meenu Paper Mills Private Limited (SECOND PARTY) hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as alsocomply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, Meenu Paper Mills Private Limited (SECOND PARTY) shall furnish copies &

NOTARY GOVT. OF INDIA

NOTARY

For K K Duplex & Paper Mills (P) Ltd.
Director

For MEENU PAPER MILLS (P) LTD.
Director

field visits to its sites thereof for K K Duplex's record asK K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Meenu Paper Mills Private Limited (SECOND PARTY) hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.

v. Meenu Paper Mills Private Limited (SECOND PARTY) hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt. Ltd. plant from its premises will be only carried out its own.

NOTARY

2. Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K KDuplex shall issue a certificate to Meenu Paper Mills Private Limited (SECON PARTY), certifying the scientific dispcsal of the monthly quantity of Waste delivered by Meenu Paper Mills Private Limited (SECOND PARTY) and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply. K K Duplex shall issue Disposal Certificate to Meenu Paper Mills Private Limited (SECOND PARTY).

K K Duplex will issue the waste disposal certificate mentioning the name of Meenu Paper Mills Private Limited (SECOND PARTY) along with the quantities of Waste delivered at the K K Duplex Paper Plant.

NOTARY

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any

NOTARY

For MEENU PAPER MILLS (P) LTD.

Director

For K K [illegible] (P) Ltd.

Director

law. This clause will not apply to information available in public domain.

4. Terms and Termination:

Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

Termination

This Agreement can be terminated by K K Duplex, by giving 15 days' notice penod,on any of the following grounds:

NOTARY

I. Any permission is found to have not been obtained or maintained by Meenu Paper Mills Private Limited (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Meenu Paper Mills Private Limited (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant. NOTARY

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5. Commercial Terms

5.1 All commercials terms as applicable in this agreement will be settled between M/s KK Duplex and Meenu Paper Mills Private Limited (SECOND PARTY)

5.2 Meenu Paper Mills Private Limited (SECOND PARTY) shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

NOTARY

For [illegible] (P) Ltd.

Director

For MEENU PAPER MILLS (P) LTD.

Director

NOTARY GOVT. OF INDIA

6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

NOTARY

7. Governing Law & Dispute Settlement

I. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.) India shall have jurisdiction over all matters arising out of or relating to this Agreement. NOTARY

II. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.). NOTARY

NOTARY PRAMA TYAGI GOVT. OF INDIA

For [illegible] (P) Ltd.

Director

For MEENU PAPER MILLS (P) LTD.

Director

8. Miscellaneous

I. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

NOTARY

II. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

NOTARY

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both KK Duplex and Meenu Paper Mills Private Limited (SECOND PARTY).

NOTARY

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

NOTARY

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

NOTARY

NOTARY GOVT. OF INDIA

For MEENU PAPER MILLS (P) LTD.

Director

(P) Ltd.

Director

vi. Assignment

Meenu Paper Mills Private Limited (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex. Notwithstanding anything contained herein, no consent Meenu Paper Mills Private Limited (SECOND PARTY) shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between KK Duplex and Meenu Paper Mills Private Limited (SECOND PARTY) Each Party shall perform its obligations under this Agreement as an independent counter- party and not as an agent, employee or representative of the other Party.

viii. Indemnification

Meenu Paper Mills Private Limited (SECOND PARTY) agrees and undertakes to indemnify K KDuplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of Meenu Paper Mills Private Limited (SECOND PARTY).

Meenu Paper Mills Private Limited (SECOND PARTY) also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

For K K ... (P) Ltd.

Director

For MEENU PAPER ... LTD.

Director

x. Compliance

Meenu Paper Mills Private Limited (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Meenu Paper Mills Private Limited (Second Party) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Meenu Paper Mills Private Limited
(SECOND PARTY)

For MEENU PAPER MILLS P. LTD

Name: Manish Kapoor

Director

(Signature &Stamp)

For K K Duplex & Paper Mills Pvt. Ltd
(FIRST PARTY)

NOTARY

Name: Bharat Agarwal

(Signature & Stamp)

Witnesses 1: GAURAV KUMAR
Name: ALIPUR KALAN, No2,
(Meenu Pape Mills Pvt Ltd)
8447140290

(Signature)

Witnesses 2: Ankush Kumar S/o Rajendra Singh
Name: Ahmadpur, (KK DUPLEX)
Mob. 9315901944

(Signature)

Certified that Signature (ART)
manish Kapoor
Identified by Shri

Identified by
KAMBER ALI
ADVOCATE
REGN. NO. 5292/11
MUZAFFARNAGAR

NOTARY
PRERNA TYAGI
MUZAFFARNAGAR
GOVT. OF INDIA

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

29 JUL 2023

1609

DATE	GENERATION OF PLASTIC WASTE (M.T)	DISPOSAL OF PLASTIC WASTE (M.T)
01-09-2023	4.175	0.000
02-09-2023	4.150	0.000
03-09-2023	4.300	0.000
04-09-2023	4.400	0.000
05-09-2023	4.675	0.000
06-09-2023	4.650	0.000
07-09-2023	4.675	0.000
08-09-2023	0.000	0.000
09-09-2023	0.000	0.000
10-09-2023	2.875	0.000
11-09-2023	3.400	0.000
12-09-2023	3.900	0.000
13-09-2023	4.300	0.000
14-09-2023	4.675	0.000
15-09-2023	4.575	0.000
16-09-2023	4.675	0.000
17-09-2023	4.625	0.000
18-09-2023	4.650	0.000
19-09-2023	4.675	0.000
20-09-2023	4.650	78.140
21-09-2023	4.575	36.650
22-09-2023	4.675	0.000
23-09-2023	4.675	16.410
24-09-2023	4.650	0.000
25-09-2023	4.675	0.000
26-09-2023	4.575	0.000
27-09-2023	4.675	0.000
28-09-2023	4.650	0.000
29-09-2023	4.600	0.000
30-09-2023	4.700	40.790
SUB TOTAL	124.475	171.990

MEENU PAPER MILLS (P) LTD. 9.5 Km Bhopa Road Muradnagar

1610

DATE	GENERATION OF PLASTIC WASTE (M.T)	DISPOSAL OF PLASTIC WASTE (M.T)
01-10-2023	4.750	0.000
02-10-2023	4.400	40.330
03-10-2023	4.575	0.000
04-10-2023	0.000	18.950
05-10-2023	0.000	19.170
06-10-2023	2.150	17.990
07-10-2023	4.400	0.000
08-10-2023	4.775	0.000
09-10-2023	4.750	0.000
10-10-2023	4.650	0.000
11-10-2023	4.775	0.000
12-10-2023	4.000	0.000
13-10-2023	3.900	40.945
14-10-2023	4.350	0.000
15-10-2023	4.300	0.000
16-10-2023	4.475	0.000
17-10-2023	4.625	18.370
18-10-2023	4.700	0.000
19-10-2023	4.625	0.000
20-10-2023	4.725	0.000
21-10-2023	4.700	0.000
22-10-2023	4.625	0.000
23-10-2023	4.725	0.000
24-10-2023	4.675	0.000
25-10-2023	4.500	0.000
26-10-2023	4.700	0.000
27-10-2023	4.725	0.000
28-10-2023	4.650	0.000
29-10-2023	0.000	0.000
30-10-2023	0.000	0.000
31-10-2023	2.925	0.000
SUB TOTAL	119.150	155.755



1611

DATE	GENERATION OF PLASTIC WASTE (M.T)	DISPOSAL OF PLASTIC WASTE (M.T)
01-11-2023	4.675	0.000
02-11-2023	4.550	0.000
03-11-2023	4.775	0.000
04-11-2023	4.000	0.000
05-11-2023	4.100	0.000
06-11-2023	4.625	0.000
07-11-2023	4.675	0.000
08-11-2023	4.000	0.000
09-11-2023	3.825	40.120
10-11-2023	3.600	38.080
11-11-2023	3.475	0.000
12-11-2023	3.225	0.000
13-11-2023	3.475	0.000
14-11-2023	0.000	0.000
15-11-2023	0.000	0.000
16-11-2023	0.000	0.000
17-11-2023	0.000	0.000
18-11-2023	4.550	0.000
19-11-2023	4.675	0.000
20-11-2023	4.775	0.000
21-11-2023	4.750	0.000
22-11-2023	4.800	0.000
23-11-2023	4.750	0.000
24-11-2023	4.775	0.000
25-11-2023	4.800	0.000
26-11-2023	4.750	0.000
27-11-2023	4.775	0.000
28-11-2023	4.675	0.000
29-11-2023	4.700	0.000
30-11-2023	4.775	0.000
SUB TOTAL	114.550	78.200

1612

DATE	GENERATION OF PLASTIC WASTE (M.T)	DISPOSAL OF PLASTIC WASTE (M.T)
01-12-2023	4.900	0.000
02-12-2023	4.900	0.000
03-12-2023	4.875	0.000
04-12-2023	4.800	41.190
05-12-2023	4.925	0.000
06-12-2023	4.800	0.000
07-12-2023	4.925	0.000
08-12-2023	4.800	0.000
09-12-2023	4.900	0.000
10-12-2023	4.875	0.000
11-12-2023	4.900	0.000
12-12-2023	4.800	0.000
13-12-2023	4.925	0.000
14-12-2023	4.875	0.000
15-12-2023	4.900	0.000
16-12-2023	4.875	0.000
17-12-2023	4.825	0.000
18-12-2023	4.900	0.000
19-12-2023	4.875	0.000
20-12-2023	4.900	40.590
21-12-2023	4.900	21.160
22-12-2023	4.875	20.400
23-12-2023	4.900	0.000
24-12-2023	4.925	0.000
25-12-2023	4.850	0.000
26-12-2023	4.900	0.000
27-12-2023	5.000	0.000
28-12-2023	4.925	0.000
29-12-2023	4.950	0.000
30-12-2023	4.875	0.000
31-12-2023	4.975	0.000
SUB TOTAL	151.550	123.340

MEENU PAPER MILLS (P) LTD
9.5 Km
Bhopa Road

1613

5/3/24

Bindlas DUPLUX LIMITED

MFRS. OF : KRAFT PAPER & DUPLEX BOARD
AN ISO 14001 COMPANY

To

1st March, 2024

R.O.
UPPCB,
6-B NEW MANDI MUZAFFAR NAGAR

SUBJECT – Reference letter No. 1208 / OA NO 744 /Moharram Ali/2024 dated 27.02.2024

Sir

Kindly refer to your communication as above through e-mail regarding submission of action plan . We are herewith submitting action plan for implementation to address the issues raised under reference letter for your kind reference and necessary action please .

Hope you will satisfy the above submission

Thanking You

For **Bindlas Duplux Limited**

Authorised Signatory

BINDLAS DUPLUX LTD. MUZAFFARNAGAR

Encl- * Action plan general – ANN -I (page 1-3)

* ANN- II (page-4)

* Copy of Agreements (Page 5-18)

Regd. Office & Works :
10.6 Km., Bhopa Road Vill. Jat Mujheda,
Muzaffarnagar-251 308 (U.P) INDIA
Tel +91-131-2468589, 2468590, 2468593

Correspondence Address :
19, Devpuram, Pachenda Road,
Muzaffarnagar-251 001 (U.P) INDIA

e-mail :
bindlas99@gmail.com (Accounts)
bdlman@gmail.com (Sales Tax)

GSTIN : 09AABCB7773R1Z3
PAN : AABCB2773R
CIN : U21012UP1989PLC010445

(1)

ANNEX -I

S. NO.	ACTIONABLE POINTS	PROPOSED ACTION	TIME	STATUS
A)	**Waste water management**			
IV)	The agro based pulp & paper mill should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Not applicable	NA	NA
V)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB	*Already hired consultant to prepare reports for ETP upgradation * Copy of action plan proposed by consultant will be submitted to UPPCB	Three months	In process
B)	**Fly ash Management**			
i)	Industries should enter in to direct agreement /contract with cement plant or brick manufacturers and maintain proper logbook records along with bill/receipts to ensure safe disposal.	Proposed Action plan enclosed as Ann- II	One month	In process
C)	**Hazardous waste management**			
i)	Proper records should be maintained for generation	Already in practice as per handing and		

(2)

	as well as disposal of hazardous waste through logbooks and manifests received from authorised recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB	management of hazardous rule- Already entered into agreement with authorised recyclers/TSDF		
ii)	All the hazardous waste generating industries shall require to register on the national hazardous waste tracking system developed by CPCB	Noted	Two week	In process
d)	**Plastic waste management**			
i)	The industries should make direct agreement /contract with plastic waste processer / cement plant to ensure the safe disposal and should maintain logbook records along with bill /receipts	Proposed action plan enclosed as ann- II	One month	In process
ii)	Unit should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipts received from authorised plastic waste processers and submit the quarterly report of the same to UPPCB.	Already maintained & reports to be submit Quarterly to UPPCB	Quarterly	
iii)	Unit should set up a dedicated and adequate space for collection, storage and disposal of	Already in practice		

3

	plastic waste generated by waste paper based units.			
iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed -off through plastic waste processer (PWPs) which are registered on the centralized extended producer's responsibility (EPR) portal for plastic packing, in compliance of the plastic waste management (PWM) rules ,2016.	Noted	Three month	In process
V)	The pulp & paper mills which are importing wastepaper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category.	Noted	Three month	In process

(4)

ANNEX- II

Proposed action plan for water management, handing and management of plastic waste and boiler fly ash

A- **Operation and maintenance of existing ETP**

The existing ETP are augmented /upgraded up to tertiary treatment level as per guidelines suggesting under CPCB Charter, **Water Recycling & Pollution Prevention in pulp and paper industry.** The ETP is operated and maintained efficiently to comply with discharge standards.

Proposed action plan-

1 – the unit is already hired consultant to upgrade ETP –

Already hired consultant to prepare report for upgradation of existing ETP.— 3 MONTH

2- Implementation of measures recommended to upgrade ETP — 12 MONTHS

B- **Management of fly ash- one month**

1- Proper logbook and records for generation and disposal of boiler fly ash are maintained on regular basis,
2- Disposal of fly ash to brick manufacturer already entered agreement,
3- Transportation of fly ash from mill to site be carried out through covered vehicles.

C- **Proposed action plan for disposal of plastic waste – 2 month**

1- Collection, storage and disposal of plastic waste at a separate place covered with fencing to avoid spreading around mill.
2- Proper record are maintained for keeping of plastic waste generation and disposal.
3- Plastic waste to be disposed off through authorised processers.
4- Transportation of plastic waste to recyclers / processers will be through covered vehicles.

(5)

12 SEP 2023

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ONE HUNDRED RUPEES

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

अनुबन्ध पत्र

यह अनुबन्ध मे0 बिन्दलास डूप्लेक्स लिमिटेड 108 किमी0 मोदा रोड ग्राम–जट मुडेडा जनपद मुजफ्फरनगर उत्तर प्रदेश पिन कोड–251308 जिसका जीएसटी0 नम्बर 09AABCB2773R1Z3 (प्रथम पक्ष) तथा भूपेन्द्र सिंह ब्रिक सप्लाई ग्राम सिसौना जनपद मुजफ्फरनगर उत्तर प्रदेश 251002 जिसका जीएसटी0 नम्बर 09AATFB0619H1ZB है (द्वितीय पक्ष) के मध्य बॉयलर से उत्पन्न राख की आपूर्ति के लिये आज दिनांक 10/03/2023 को किया गया है।

1. इस अनुबन्ध के तहत बिन्दलास डूप्लेक्स लिमिटेड अपनी फैक्ट्री जो कि 108 किमी0 मोदा रोड, ग्राम–जट मुडेडा, जनपद मुजफ्फरनगर, उत्तर प्रदेश पिन कोड–251308 पर स्थित है, अथवा एक जमीन जो कि खसरा नम्बर–01 ग्राम–सिखेरेडा, तहसील व जनपद, मुजफ्फरनगर पर स्थित है, कहीं से भी भूपेन्द्र सिंह ब्रिक सप्लाई को अपने बॉयलर से जनित राख दे सकती है (उपलब्धता के आधार पर)।
2. राख को भूपेन्द्र सिंह ब्रिक सप्लाई तक पहुचाने के लिये ट्रक ट्रैक्टर ट्राली अथवा अन्य किसी साधन का प्रयोग किया जायेगा। राख को किसी और को न देने की अनुमति नही होगी।
3. उक्त राख बिन्दलास डूप्लेक्स लिमिटेड के द्वारा भूपेन्द्र सिंह ब्रिक सप्लाई को निःशुल्क उपलब्ध करायी जायेगी।
4. किसी भी प्रकार के विवाद का समाधान दोनो पक्षो द्वारा आपसी सहमति से किया जाएगा। यदि ऐसा सम्भव नहीं होता तो मध्यस्थता के माध्यम द्वारा विवाद को सुलझाने का प्रयास किया जायगा।
5. इस अनुबन्ध पत्र को दोनों में से किसी भी पक्ष द्वारा एक माह की लिखित पूर्व सूचना द्वारा समाप्त किया जा सकता है।
6. इस अनुबन्ध पत्र में किसी भी प्रकार का संशोधन दोनो पक्षो की लिखित सहमति के द्वारा ही किया जा सकता है।

For Bindlas Duplex Limited

Auth. Sign.

मे0 बिन्दलास डूप्लेक्स लिमिटेड
(प्रथम पक्ष)

वृत भूपेन्द्र सिंह ब्रिक सप्लाई
(द्वितीय पक्ष)

identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
10 MAR 2023

Sworn before me today ...
the deponent is/are identified by She
has been satisfied by the deponent ... which has explained to ... fee charge

Rs 100

ONE HUNDRED RUPEES

INDIA NON JUDICIAL

NOTARIAL

उत्तर प्रदेश UTTAR PRADESH

अनुबन्ध पत्र

यह अनुबन्ध पत्र बिन्दलास डूप्लैक्स लिमिटेड 106 किमी0 मोदा रोड, ग्राम-जट मुज़ेड़ा जनपद मुज़फ्फरनगर उत्तर प्रदेश पिन कोड-251308 जिसका जी0एस0टी0 नम्बर 09AABCB2773R1Z3 (प्रथम पक्ष) एवम् शिव ब्रिक्स फील्ड खसरा न0 541 जालन्धेड़ी, देवबन्द, जनपद सहारनपुर उत्तर प्रदेश 247554 जिसका जी0एस0टी0 नम्बर 09AELFS3976N1ZX है (द्वितीय पक्ष), के मध्य बॉयलर से उत्पन्न राख की आपूर्ति के लिये आज दिनांक 20/10/2022 को किया गया है।

1. इस अनुबन्ध के तहत बिन्दलास डूप्लैक्स लिमिटेड अपनी फैक्ट्री मो कि 106 किमी0 मोदा रोड, ग्राम-जट मुज़ेड़ा, जनपद मुज़फ्फरनगर, उत्तर प्रदेश पिन कोड-251308 पर स्थित है अथवा एक जमीन जो कि खसरा नम्बर-01 ग्राम-सिखरेड़ा, तहसील व जनपद मुज़फ्फरनगर पर स्थित है, वहीं से भी शिव ब्रिक्स फील्ड को अपने बॉयलर से जनित राख दे सकती है (उपलब्धता के आधार पर)।
2. राख को शिव ब्रिक्स फील्ड तक पहुचाने के लिये ट्रक, टैक्टर ट्राली अथवा अन्य उचित साधन का प्रयोग किया जायेगा। राख को बिना उठाये ले जाने की अनुमति नहीं होगी।
3. उक्त राख बिन्दलास डूप्लैक्स लिमिटेड के द्वारा शिव ब्रिक्स फील्ड को निःशुल्क उपलब्ध करायी जायेगी।
4. किसी भी प्रकार के विवाद का समाधान दोनों पक्षों द्वारा आपसी सहमति से किया जायेगा, यदि ऐसा सम्भव नहीं होता तो मध्यस्थता के माध्यम द्वारा विवाद को सुलझाने का प्रयास किया जायेगा।
5. इस अनुबन्ध पत्र को दोनों में से किसी भी पक्ष द्वारा एक माह की लिखित पूर्व सूचना द्वारा समाप्त किया जा सकता है।
6. इस अनुबन्ध पत्र में किसी भी प्रकार का परिवर्तन दोनों पक्षों की लिखित सहमति के द्वारा ही किया जा सकता है।

For Bindlas Duplex Limited

Auth. Sign.

कृते बिन्दलास डूप्लैक्स लिमिटेड
(प्रथम पक्ष)

For SHIV BRICK FIELD

Partner

कृते शिव ब्रिक्स फील्ड
(द्वितीय पक्ष)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
26 OCT 2022

Identified by Sh

NOTARY

SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015& 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

BINDLAS DUPLUX LIMITED

10.6 KM, Bhopa Road, Jatmujhera,

Muzaffarnagar, Uttar Pradesh-251308

is a registered member of our CHW-TSDF at
D-26 & 37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No :- **SWMP/SKD/0609/23**

Validity: **27 October,2023 To 26 October,2028**

To verify validity of membership call
Sheetala Waste Management Project at
Phone 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste com

For Sheetala Waste Management Project
Managing Director

Note Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP upon non-payment of dues / service charges

(8)

TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED

(Formerly Known as : TIRUPATIBAALAJI FIBERRS LIMITED)

Manufacturers of : Quality Grade Kraft Paper

TIRUPATI

Regd. Office & Works : 9th km. Bhopa Road, Muzaffarnagar-251001 (U.P.) INDIA

Ph. : +91-7500300051, +91-7500300046, E-mail : info.tirupatibalaji@gmail.com

CIN : U21000UP1995PTC07307

SUPPLY AGREEMENT

BETWEEN

TirupatiBaalaji Fiberrs Private Limited

AND

Bindlas Duplux Limited

[illegible] 1st day of October [illegible]

TirupatiBaalaji Fiberrs Private Limited, a Company incorporated under the Companies Act, 1956, having its Registered office at 9th Km. Bhopa Road, Muzaffarnagar, (U.P.) 251001 hereinafter referred to as "**TirupatiBaalaji Fiberrs**", (which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART**

And

Bindlas Duplux Limited having its registered office at 10.6 Km Bhopa Road, Village Jatmujhera Muzaffarnagar, 251308 (U.P.) which expression shall unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PART.**

TirupatiBaalaji Fiberrs Private Limited & Bindlas Duplux Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A **TirupatiBaalaji Fiberrs Private Limited** is an entity engaged in the Production and sales of PYRO OIL. **TirupatiBaalaji Fiberrs Private Limited** has the capability, expertise and experience in using its PYRO OIL manufacturing process by processing of plastic waste material in an environmentally-friendly manner.

B Bindlas Duplux Limited is undertaking [illegible] (hereinafter referred to as "**Waste**"), and is desirous of delivering this waste to the **TirupatiBaalaji Fiberrs Private Limited** for its processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

(9)

1. Supply and Disposal

i Subject to and in accordance with the terms and conditions set forth in this Agreement, Bindlas Duplux Limited shall deliver the Plastic waste to **TirupatiBaalaji Fiberrs Private Limited** for processing.

ii **TirupatiBaalaji Fiberrs Private Limited** shall process and dispose-of the Waste delivered by Bindlas Duplux Limited by processing of the plastic waste in its reactor as per rules' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Parties shall carry out monthly reconciliation of Waste accepted by TirupatiBaalaji Fiberrs Private Limited

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, TirupatiBaalaji Fiberrs Private Limited shall issue a certificate to Bindlas Duplux Limited., certifying the scientific disposal of the monthly quantity of plastic Waste delivered by Bindlas Duplux Limited and accepted for disposal by TirupatiBaalaji Fiberrs Private Limited at the plant within 10 days after the month end supply TirupatiBaalaji Fiberrs Private Limited shall issue Disposal Certificate to Bindlas Duplux Limited.

TirupatiBaalaji Fiberrs Private Limited will issue the waste disposal certificate mentioning the name of Bindlas Duplux Limited along with the quantities delivered by Bindlas Duplux Limited

3 Confidentiality

During the term, the Parties may have access to or obtain certain confidential information from either party The Parties undertake to maintain confidentiality of information so derived and not either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

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5.2 Termination

5.2.1 This Agreement can be terminated by TirupatiBaalaji Fiberrs Private Limited, by giving 15 days' notice period, on any of the following grounds:

I Any permission is found to have not been obtained or maintained by Bindlas Duplux Limited with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Bindlas Duplux Limited in relation to allowing the delivery and disposal of the relevant plastic Waste at TirupatiBaalaji Fiberrs Private Limited Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of TirupatiBaalaji Fiberrs Private Limited Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

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ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Bindlas Duplux Limited and TirupatiBaalaji Fiberrs Private Limited.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between TirupatiBaalaji Fiberrs Private Limited and Bindlas Duplux Limited or between TirupatiBaalaji Fiberrs Private Limited, Bindlas Duplux Limited and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

vii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate

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in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

viii. Compliance

Bindlas Duplax Limited shall comply with all laws, rules and regulations, in so far as they are binding upon or affect operations.

Bindlas Duplux Limited and TirupatiBaalaji Fiberrs Private Limited shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Bindlas Duplux Limited

Name

(Signature &Stamp)

For TirupatiBaalaji Fiberrs Private Limited

For Tirupatibaalaji Fiberrs Private Limited

Name:

Director

(Signature & Stamp)

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SILVERTOAN

PAPERS LIMITED

AGREEMENT FOR SUPPLYING OF RDF MSW NRSW

BETWEEN

Silvertoan Papers Limited (First Party)
AND
Bindlas Duplex Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 15th day of DECEMBER 2023 ("15.12.2023").

M/s Silvertoan Papers Limited, 9th km Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at **D-201-A I The Nagarjuna Apartment Chilla Regulator Mayur Kunj, East Delhi, Delhi, India 110096** hereinafter referred to as **"Silvertoan Papers Limited"**, which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its

Deemed to mean and include its affiliates associates successors interest and permitted assigns of the **FIRST PARTY**.

And

Bindlas Duplex Limited having its registered office/ mill situated at **10.6 Km Bhopa Road Village Jat Mujhera Muzaffarnagar -251308** which expression shall unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**

Silvertoan Papers Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **Silvertoan Papers Limited** is an entity engaged in the business of manufacture and sale of different types and grades of Paper Board and [illegible] MSW NRSW (NON RECYCLABLE SOLID WASTE) for co-processing & utilization in power plant **Silvertoan Papers Limited** has the capability to safely pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant [illegible].

B. **Bindlas Duplex Limited, (SECOND PARTY)** are undertaking to supply RDF MSW NRSW (NON-RECYCLABLE SOLID WASTE) (hereinafter referred to as "Waste") in various states across India, and is desirous of delivering this waste to the **Silvertoan Papers Limited** Plant for its scientific disposal/coprocessing.

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SILVERTOAN

NOW IT IS HEREBY AGRED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Bindlas Duplux Limited, (SECOND PARTY)** shall deliver the RDF MSW NRSW (NON-RECYCLABLE SOLID WASTE) to **Silvertoan Papers Limited** at or near its premises thereof.

ii **Bindlas Duplux Limited, (SECOND PARTY)** hereby represent and assures **Silvertoan Papers Limited** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the RDF MSW NRSW (NON-RECYCLABLE SOLID WASTE) to **Silvertoan Papers Limited** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **Silvertoan Papers Limited, Bindlas Duplux Limited, (SECOND PARTY)** shall furnish copies & field visits report thereof for **Silvertoan Papers's** record as **Silvertoan Papers Limited** is assigned duty to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii **Bindlas Duplux Limited, (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with Plastic Waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules or amendment as may from time to time.

iv Parties shall carry out monthly reconciliation of Waste received by **Silvertoan Papers Limited.**

v **Bindlas Duplux Limited, Reg. office and works at 10.6 Km. Bhopa Road Village Jat Mujhera Muzaffarnagar -251308 (SECOND PARTY)** hereby specifically agrees and affirms that all wastes for co-processing in **Silvertoan Papers Limited** plant from its premises will be only carried by **Bindlas Duplux Limited.**

2. Co-Processing Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement **Silvertoan Papers Limited** shall issue a purchase for co-processing certificate to **Bindlas Duplux Limited, (SECOND PARTY),** certifying the scientific disposal of the monthly quantity of the Waste delivered by **Bindlas Duplux Limited, (SECOND PARTY)** and accepted for disposal by **Silvertoan Papers Limited** at the paper plant within 10 days after the month end supply. **Silvertoan Papers Limited** shall issue Purchase certificate for co-processing to **Bindlas Duplux Limited, (SECOND PARTY).**

Silvertoan Papers Limited will issue the RDF MSW NRSW (NON-RECYCLABLE SOLID WASTE) Purchase certificate for co-processing mentioning the quantity of **Bindlas Duplux Limited (SECOND PARTY)** along with the quantity of Waste delivered at the **Silvertoan Papers Limited** Paper Plant.

(15)

SILVERTOAN
PAPERS LIMITED

3. **Confidentiality**

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 **Terms and Termination:**

4.1 **Term**

This Agreement shall be valid and binding from the date of its execution till one (01) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 **Termination**

5.2.1 This Agreement can be terminated by **Silvertoan Papers Limited** by giving 15 days' notice period, on any of the following ground:

I Any permission is found to have not been obtained or maintained by **Bindlas Duplex Limited, (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.

II Any permission is found to have not been obtained or maintained by **Bindlas Duplex Limited, (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at **Silvertoan Papers Limited** Paper Plant.

5.2.2 Any Party may terminate the Agreement after giving a notice of not less than fifteen (15) days to the other Party of its intention to terminate the Agreement.

5.3 **Commercial Terms**

5.3.1 All commercials terms as applicable in the agreement will be settled between **Silvertoan Papers Limited and Bindlas Duplex Limited (SECOND PARTY)** at the time of despatch of material.

5.3.2 **Bindlas Duplex Limited, (SECOND PARTY)** shall organize to transport the non recyclable solid waste to **Silvertoan Papers's** processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of non recyclable solid waste through road transportation as per the mutually agreed delivery schedule.

6. **Force Majeure**

The Parties hereby agree that in the event performance in whole or in part of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes arising which the Party could not reasonably make provision

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SILVERTOAN

(including but not limited to acts of God, strike or lockout, fire explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performance for a reasonable period of time, taking into account the cause and the duration of potential duration.

7. Governing Law & Dispute Settlement

i This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar (U.P.) shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute given by either Party to the other, then the Parties shall resolve such Dispute through arbitration to be undertaken in accordance with the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be, Muzaffarnagar (U.P.).

8. Miscellaneous

i. No Waivers

Any delay or omission on the part of each Party in exercising any right provided under applicable laws or under this Agreement shall not impair such right or operate as a waiver thereof. The partial exercise of any right provided under such laws or under this Agreement shall not preclude any other or further exercise thereof or the exercise of any other right under this Agreement.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied and supersedes all other prior agreements and representations, written or oral, between the Parties in relation to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

SILVERTOAN

iii. **Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Silvertoan Papers Limited** and **Bindlas Duplux Limited. (SECOND PARTY).**

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

Bindlas Duplux Limited. (SECOND PARTY) shall not assign or otherwise deal with their rights or obligations under this Agreement without the written consent of **Silvertoan Papers Limited**. Notwithstanding anything contained herein, no consent of **Bindlas Duplux Limited. (SECOND PARTY)** shall be required for an assignment by **Silvertoan Papers Limited** to any third party.

vii. **No Partnership**

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Silvertoan Papers Limited** and **Bindlas Duplux Limited. (SECOND PARTY).**

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

(18)

SILVERTOAN

ix. Compliance

Bindlas Duplex Limited. (SECOND PARTY) shall comply with all the laws and regulations, insofar as they are binding upon or affect operations of Bindlas Duplex Limited. (SECOND PARTY) shall fully comply with the Plastic Waste Management Rules, 2016 ("Rule") and all latest modification/amendment thereof, and shall perform its services obligations and discharge it duties under this Agreement in accordance with these Rules or any prescribed guideline under these Rules or by State Pollution Control Board/Central Pollution Control Board.Silvertoan Papers Limited (FIRST PARTY) shall comply all rules, regulations and as otherwise applicable from time to time with respect to State and Central Pollution Control Board and Plastic Waste Management Rules, 2016

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written

For Silvertoan Papers Limited
(FIRST PARTY)

(Signature & Stamp)
Name

Witnesses 1:

(Signature)
Name

Witnesses 2:

(Signature)
Name:

For Bindlas Duplex Limited
(SECOND PARTY)

(Signature & Stamp)
Name

Witnesses 1

(Signature)
Name

Witnesses 2

(Signature)
Name

29/2/24

SHREE™
BHAGESHWARI
PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

To

Date:- 29.02.2024

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

(a) Waste water Management

(iv) Not Applicable

(v) As per E.P. Act 1986 we are complying the stipulated norms further in compliance of charter regulated by C.P.C.B. We need 6 month for upgrading to E.T.P. for the same. We are pursuing technical agency to achieve the aim (Existing ETP flow chart Enclosed)

(b) Fly Ash Management

(i) At present we have contract with B.T.C. Earthmovers, Muzaffarnagar agency to ensure safe disposal (Fly Ash Send to Shree Cement Ltd. Sikandrabad). We also maintain proper logbook for the same. (Agreement copy, Invoice copy, Jan 24 receipt Attach)

(c) Hazardous Waste Management

(i) Agreement with Sheetala Waste Mangement Project (india) which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same. (Agreement Copy, Form 10 Copy attach)

(ii) We shall apply within 15 days and register on NHWTS developed by UPPCB.

(d) Plastic Waste Management

(i) The industries have made direct agreement/ contract with the Plastic Waste processor K K Duplex & Paper Mills Private Limited Muzaffarnagar to ensure the safe disposal and should maintain logbook records along with bills/receipt. (Agreement copy , Invoice copy, Jan 24 receipt Attach)

SHREE™
BHAGESHWARI
PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

(ii) Unit maintains proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.

(iii) We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

(iv) We shall apply 2 month and inform department for the same

(v) We shall apply 2 month and inform department for the same.

We hereby affirm to follow all guidelines within given time frame work and shall inform once the Same is completed from our end to the department.

For Shree Bhageshwari Papers Private Limited Unit-1

Director

Enclosed- As Above mentioned.

Works & Regd. Office :
9th Km Stone, Bhopa Road,
Muzaffarnagar - 251001 U.P. (INDIA)

0131-2468388, 2468390

info@sbpplindia.in

AARFG9656M
09AARFG9656M1ZA

Ganpati Engineering & Construction Utility
Engineering Construction & Contracts
CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICIE

To Whom So ever it MayConcern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN – 09AARFG9656M1ZA) would like to take Dry Flyash through Closed Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd.,& M/s Garg Duplex and Paper Mills Pvt Ltd Muzaffarnagar (U.P)by the M/s B.T.C Earth Movers(GSTIN-09CFPPA2431D1ZT) ,Nagla Buzurg ,Muzaffarnagar-251308(U.P).

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ultratech Cement (U.P) and RMC and Flyash Bricks Plants Greater Noida U.P.

Regards,

M/s Ganpati Engineering and construction Utility

For [ ]

M/s B.T.C Earth Movers

Scanned with OKEN Scanner

IN No AARFG9656M
ST No 09AARFG9656M1ZA

CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICIE

Ganpati Engineering & Construction Utility
Engineering Construction & Contracts

To Whom So ever It MayConcern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN – 09AARFG9656M1ZA) has taken Dry Flyash through Closed Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd by the M/s B T C Earth Movers(GSTIN-09CIPPA2431D1ZT) ,Nagla Buzurg ,Muzaffarnagar-251308(U P)

Qty taken as below,

01 01 2024 to 31.01.2024 : 565.024 MT

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ultratech Cement (U P) and RMC and Flyash Bricks Plants Greater Noida U.P.

Regards,

M/s Ganpati Engineering and construction Utility

M/s B.T.C Earth Movers

Date: 31.01.2024

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

TRIPLICATE FOR SUPPLIER

TAX INVOICE

Works & Regd. Office

GSTIN 09AAACB4178R1ZR
CIN U21012UP1996PTC020389
PAN AAACB4178R
MSME UP 58 0000606

THE PAPER PEOPLE

Tax Invoice No	2023-24/2729	Vehicle No	HR55AJ3388
Invoice Date	28 Feb 24	Transport	B T C EARTH MOVERS
Total Amount	2,430.00	G.R. / Freight	0 & 28 Feb 2024/To Pay

Place of Supply

Name & Address of the Recipient

B T C EARTH MOVERS
Village
and Post, Nagla Barurg
MUZAFFARNAGAR 251308
GSTIN 09CFPPA2431D1ZT , PAN CFPPA2431D
State Uttar Pradesh-09

Delivery Address on the Instruction of Recipient

B T C EARTH MOVERS
Village
and Post, Nagla Barurg
MUZAFFARNAGAR 251308
GSTIN 09CFPPA2431D1ZT , PAN CFPPA2431D
State Uttar Pradesh-09

Sl. No	Product Description	HSN	Product Count	Qty.	UOC	RATE	Total Value of Supply
1	Kraft Paper	48041100	1	30535	Kgs	0.08	2,290.13

1	30535 Kgs	2,290.13

Authentication Signature of
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth. Signatory

BHIM UPI ID: [illegible]@UPI

Tax Payable on Reverse Charge Basis NO

Taxable Amt	2,290.13
CGST @ 2.50 %	57.25
SGST @ 2.50 %	57.25
TCS @ 1.00%	25.00
Round Off	0.37
Net Amount	2,430.00

IRN [illegible]
Ack No. 162414387269305 Ack Dt 2024-02-28 12:01:00 e-Way Bill No. 411417273383

Total Tax Invoice Value in Words

Rs. Two Thousand Four Hundred And Thirty Only.

Insured From : ICICI Lombard Insurance Company Ltd. | Vide Policy No. 2001/24272060300/000000

Certified that the particulars given above are true and correct
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director/Auth. Signatory

Bank Details: SME Branch
STATE BANK OF INDIA, Jansath Road, Muzaffarnagar
A/C No. 10000239537 | IFS Code : SBIN0061195
PAN No. AAACB4178R | Date of Tax Invoice

Terms & Conditions:
1. Interest @ [illegible] per day after due date
2. Goods Sold will not be taken back
3. Subject to Muzaffarnagar Jurisdiction only.
4. We is not responsible to collect transporter copy of the invoice from date. We will not be responsible for its availability

Prepared By Checked By

e-Way Bill

1 E WAY Bill Details

411417276303 Generated Date 2024-02-28 12:01:00 Generated By 09AAACB3178K1ZR

Valid Upto 2024-02-29 23:59:00

Mode Road Approx Distance 18KM

Outward Supply Document Details INV-2023-2427/29-28/02/2024 Transaction Type Regular

Part A/fe69b0ab1d53dd22eb08afd1803439d463929e83dc10fc3d5308691d947c42

2 Address Details

From

To

GSTIN 09CFPPA2431D1ZT
B T C EARTH MOVERS
Uttar Pradesh

Ship to
MOHD ASIF
Village and Post Nagla Bunsy
09CFPPA2431D1ZT
MUZAFFARNAGAR Uttar Pradesh 251338

3 Goods Details

Please Refer IRN Print to view Goods Details

Taxable Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS NonAdvol Amt	Other Amt	Total Inv Amt
2410.00	57.25	57.25	0.00	0.00	0.00	25.00	2439.00

4 Transportation Details

Transporter ID & Name 09CFPPA2431D1ZT B T C. EARTH MOVERS Transport Doc No & Date 0 28/02/2024

5 Vehicle Details

Mode	Vehicle/Trans Doc No & Dt	From	Entered Date	Entered By	CEWB No (If Any)	Multi Vehicle (If Any)
Road	UP14AT8435	MUZAFFARNAGAR	2024-02-28 12:01:00	09AAACB3178K1ZR		

411417276303

As Rule 46 of GST Rules, 2017 and Section 31 of CGST Act, 2017

TRIPLICATE FOR SUPPLIER

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

THE PAPER PEOPLE

TAX INVOICE

Works & Regd. Office

GSTIN [illegible]
CIN U21012UP1999PTC020389
PAN AAACB9178R
MSME UDYAM UP 58 0000606

Tax Invoice No	2023-24/2710	Vehicle No.	HR55AJ4567
Invoice Date	[illegible] Feb 2024	Transport	B T C EARTH MOVERS
Total Amount	2,747.00	GR / Freight	0 & 26-Feb-2024/Paid

Name & Address of the Recipient

Place of Supply

[illegible] EARTH MOVERS
[illegible]
[illegible] Nagla Buzurg
[illegible] MUZAFFARNAGAR 251308
[illegible] GSTIN 09CFPPA2431D1ZT PAN CFPPA2431D
[illegible] Uttar Pradesh 09

Delivery Address on the Instruction of Recipient

B T C EARTH MOVERS
Village
and Post. Nagla Buzurg
MUZAFFARNAGAR 251308
GSTIN 09CFPPA2431D1ZT , PAN CFPPA2431D
State Uttar Pradesh 09

Place of Supply

Sl No	Product Description	HSN	Product Count	QTY	UOC	RATE	Total Value of Supply
[illegible]	[illegible]	26210000	1	34530	Kgs	0.08	2,589.75

1 34530 Kgs 2,589.75

Authentication Signature of,
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth. Signatory

BHIM UPI ID: 9837066491@upi

Tax Payable on Reverse Charge Basis NO

Taxable Amt	2,589.75
CGST @ 2.50 %	64.74
SGST @ 2.50 %	64.74
TCS @ 1.00%	26.00
Round Off	-0.23
Net Amount	2,747.00

[illegible] Ack Dt 2024-02-26 09:46:00 e-Way Bill No. : 441416504960

Total Tax Invoice Value In Words

Rs. Two Thousand Seven Hundred And Forty Seven Only.

Insured From ICICI Lombard Insurance Company Ltd Vide Policy No.2001/24272050300000

Certified that the particulars given above are true and correct
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Bank Details SME Branch
STATE BANK OF INDIA, Civil Lath Road, Muzaffarnagar
A/C No. 10067[illegible] IFSC code: SBIN0[illegible]
Due Date 20 Days from Date of Tax Invoice

Director/Auth. Signatory

Terms & Conditions:
1. Interest @ [illegible] per day after due date
2. Goods sold will not be taken back
3. Subject to Muzaffarnagar Jurisdiction only
4. The transporter is responsible to deliver the consignment copy of Tax Invoice to consignee. We will not be responsible for any delay

Prepared By Checked By

e-Way Bill

1 E-WAY Bill Details

[illegible]	441416504960	Generated Date	2024-02-26 02:46:00
[illegible]	[illegible]	Generated By	05AAACG5118R1ZR
[illegible]	[illegible]	Valid Upto	2024-02-27 23:59:00
[illegible]	[illegible]	Approx Distance	18KM
[illegible]	Outward Supply	Document Details	INV-2023-242710-26/02/2024
[illegible]	[illegible]	Transaction Type	Regular

[illegible] 3/0/93a90e560b5e01b4c793e0243845520a26c972e25e8005c015348ca2917b

2 Address Details

From

[illegible] 05AAACG5118R1ZR
[illegible] GODREJ AGROVET PRIVATE LIMITED
[illegible]
[illegible]
[illegible] Pargana Haveli
[illegible] AMLAHAR
[illegible] AMLAHAR Uttar Pradesh 251201

To

GSTN: 05CFPPA2431D1ZT
[illegible] LAKHI MOVERS
Uttar Pradesh

Ship To
MOHD ASIF
Village and Post Akola Gurjar
05CFPPA2431D1ZT
MUZAFFARNAGAR Uttar Pradesh 251308

3 Goods Details

Please Refer IRN Print to view Goods Details

Taxable Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non Advol Amt	Other Amt	Total Inv Amt
[illegible]	64.74	64.74	0.00	0.00	0.00	28.00	2147.00

4 Transportation Details

[illegible] & Name 05CFPPA2431D1ZT [illegible] LAKHI MOVERS Transporter Doc. No & Date 26/02/2024

5 Vehicle Details

Mode	Validated Trans doc. No. & Dt	From	Entered Date	Entered By	CEWB No. (If Any)	Multi Veh Info (If Any)
[illegible]	[illegible]	[illegible] AMLAHAR	2024-02-26 02:46:00	05AAACG5118R1ZR		

441416504960

1640

SHEETALA WASTE MANAGEMENT PROJECT
(SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0th KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a rogistered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: *SWMP/SKD/0170/22*

Validity: *29 June, 2022 To 28 June, 2027*

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

1641

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP29405548438142U
Certificate Issued Date	:	29-Jun-2022 12:12 PM
Account Reference	:	NEWIMPACC (SV)/ up14535804/ MUZAFFARNAGAR SADAR/ UP MJF
Unique Doc. Reference	:	SUBIN-UPUP14535804507191273799 32U
Purchased by	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY Subhash Chand NOTARY MUZAFFARNAGAR DISTT. Regd No. 17667 27 JUN 2022 NOTARIAL GOVT. OF U.P.

LAQS

AGREEMENT

This Agreement made on this Day 29th of JUNE 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-1&2, a company incorporated under Companies' Act. having its registered Office at 9.0th KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0th KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, successors and assigns of the First Part. SHRI [illegible]

SUBHASH CHAND DISTT. NOTARY MUZAFFARNAGAR

29 JUN 2022

DIRECTOR

SUBHASH CHAND DISTT. NOTARY MUZAFFARNAGAR

AND

M/S SHEETALA WASTE MANAGEMENT PROJECT(India): a partnership firm registered under the Partnership Act, having its registered office at 78/2, Gian Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh and has registered with U.P Pollution Control Board for its common Hazardous Waste Treatment Storage and Disposal facility at TSDF duly at HWISDF at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203205 authorized by the UPPCB under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016 and/or the Plastic Waste Management Rules 2016 and M/S SHEETALA WASTE MANAGEMENT PROJECT(India), a partnership firm registered under the Partnership Act, duly registered under U.P Pollution Control Board and having its treatment, storage and recycling facility of Used Oil Waste Oil at A-139, UPSIDC Gopalpur Sikandrabad, Bulandshahr, U.P 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 & Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 as amended to date hereinafter represented by its Director Partner, (hereinafter called as "SECOND PART" which expression shall unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns) of the Second Part.

WHEREAS FIRST PART is engaged in the Production of Kraft Paper using Waste paper as raw material and in the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its premises, as stated above to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, to whom the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated in the FIRST Part's plant located at its Plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-139, UPSIDC Gopalpur Sikandrabad, Bulandshahr, U.P. – 203205is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, at the above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF UPPCB SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management &Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and

DIRECTOR

SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR

29 JUN 2022

decide parameters for comprehensive analysis and process for disposal. However [illegible] between the parties that the process details provided by FIRST PART shall be kept [illegible] shall not disclose it to any third party without the First Part[illegible]

4. FIRST PART shall provide comprehensive Laboratory Analysis Report [illegible] each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results; FIRST PART shall [illegible] mutually agreed THIRD PARTY at their own cost. New comprehensive Annual [illegible] provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier speed post prior to scheduling pick-up of Hazardous Waste.

NOTARY

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other conditions/advices that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

NOTARY

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting for the Hazardous Wastes from the premises of FIRST PART within two (2) business days.

   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags polythene Bags suitable containers for its safe transportation.
   c. FIRST PART will have to pay actual transport charges to SECOND PART, in case the allotted SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

NOTARY

7. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic PVC Leak proof Bags and kept at the storage place under cover.

   a. Container/Bags' weight will also be added to the total weight of the material.

8. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the containers provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.

   a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

[illegible] PRIVATE LIMITED

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GOVT. OF INDIA * NOTARY * Subhash

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SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR
29 JUL

c. The actual operation of collection Transportation Storage Treatment Disposal of Hazardous Waste by First Part will start only after receiving the copy of valid approval of Air Water HW Consents from F...
Part

d. The PAN Number of First Part is AAACB9178R
e. The GST Registration Number of First Part is 09AAACB9178R1ZR

SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste of FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt Rules and FIRST PART shall not have any liability whatsoever in this regard

The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI]. (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs or major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

SECOND PART reserves the right to cancel this Agreement if FIRST PART fails / refuses to pay the bills as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of max. of fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay element of the invoice in time, shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Parties Membership, forfeiture of deposit and termination of this Agreement.

This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto

If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties

It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

SUBHASH CHAND NOTARY

...LIMITED

29 JUN 2022

10 FIRST PART will provide manpower and Material Handling Equipment [illegible] containers at the FIRST PART premises.

11 SECOND PART shall indemnify and keep indemnified FIRST PART [illegible] claims after taking out Hazardous Wastes from the premises of the First Part.

12 If FIRST PART provides any false information/declarations or withholds information in relation to provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain the responsibility of FIRST PART.

13 The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART SECOND PART as per Annexure - I.

a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I

14 First Part shall at all times comply with all the provisions of the Acts and Rules from time to time [illegible] the Guidelines issued from time to time regarding handling of Waste involving [illegible] transportation and delivery thereof, and shall, without prejudice to the generality of the [illegible] comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15 FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from [illegible] all actions, suits, proceedings, claims, third party claims, costs, payments and expenses whatsoever made or suffered or incurred by the other PART whether by reason of or by virtue of any performance, observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows; -

- This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on such mutual revised terms and conditions as mutually agreed between the parties.

- SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active kind of authorization consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water Consent under Section 25-26 of the Water Act '74 with Ref No. As Attached.
b. First Part states that it has valid unexpired Air Consent under Section 21 [illegible] of the (Air Prevention and Control of Pollution) act 1981 with Ref no. As Attached.

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...e arising in any clause or clauses of the Agreement shall be referred ... Arbitrator appointed by ... FIRST PART and SECOND PART shall be referred ... Arbitration proceedings shall be conducted in English and shall take place at New Delhi ... award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the ... New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 29th June 2022 at GAUTAM BUDH NAGAR UTTAR PRADESH-201009.

Shree Bhageshwari Papers Pvt Ltd Unit 1&2

...ED

...ed Signatory
...esh Bansal
...: AIS7066491

DIRECTOR

For Sheetala Waste Management Project

Director Partner Authorized Signatory

WITNESS

Name &Designation
Jitendra Kumar Tewari
Manager Administration

1. ANI BHAWATANI

Name & Designation
Aditya Kaushik
Manager ETP

2. AMAN SAINI

...19AAACB9178R1ZR
...AACB9178R
...+91 9837066491
...shpplmzn@gmail.com

NOTARY * GOVT. OF ... Subhash ... DIST. MUZA... Reg. No. ... 27...

Certified that Signature ... R.T./R.T.
Identified by Sh...

SUBHASH CHAND
NOTARY, DISTRICT MUZAFFARNAGAR

SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR

...

DIRECTOR

29 JUN ...

ANNEXURE-I

Waste Management & Handling Service Charges

Annexure in continuation with Agreement signed between FIRST PART M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28th JUNE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP-HPT. Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs. [illegible] Per Ltr
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs 12 - Per Kg

a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, [illegible]

b) SECOND PART will only pay for fully drums of 220 ltr capacity. Partial drums will be charged [illegible] charge

c) Quoted rates of discarded drums are exclusive of GST [illegible]

Category–B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and Rejected medicines, Chemical Waste, expired Ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35 - Each+GST(18%)
3.	E-Waste (Printer, Mouse, Keyboard, LEDs, Switches, Telephone etc.	As Per Actual	Rs 11--Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11 -Per KG+GST(18%)
5.	Transportation	-	As Per Actual

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

SUBHASH CHAND

NOTARY GOVT. OF INDIA

SHREE™ BHAGESHWARI PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

Dated: - 29-11-2023

To

M/s Sheetala Waste Management

Project D-26 & 37, USIDC Industrial Area

District Bulandshahar U.P. 203206

Subject: - NOT FOR SALE ONLY DISPOSAL PURPOSE

Dear Sir

This is waste Material Waste (Empty Containers, Grease & oil, Cotton Rag & Process Slage)

Not for Sale and no commercial Value only for disposal (Weight -302 kg)

Vehicle No. UP16KT-0376

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd Unit 1

Auth. Signatory

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED 9th Km Bhopa Road Muzaffarnagar

Works & Regd. Office
9th Km Stone, Bhopa Road,
Muzaffarnagar 251001 U.P. (INDIA)

0131 2468388, 2468390

info@sbppindia.in

1649

FORM 10

S. No. HW 4458

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Sev...

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	UNIT-1
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	4458 29/11/2023
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P - Unit-1
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-16 RT-0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	1344/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 30/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/hwdh/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Process Sludge. / Waste Grease 5:1 Cotton Waste 33.2
11.	Total Quantity No. of Containers :	200 Kg Sludge / 5 Kg. Grease.....m³ or MT 5 Kg. Cotton.....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 29 Month 11 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes	Sheetala Waste Management Project D-26 & D-37, UPSIDC Industrial Area, Sikandrabad Bulandshahar (U.P.)-203206 GSTIN: 09ADSFS7354L1Z2
	Name and Stamp: Signature :	Day 29 Month 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

29/2/24

SHREE™
BHAGESHWARI
PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

To

Date: - 29.02.2024

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

(a) Waste water Management

(iv) Not Applicable

(v) As per E.P. Act 1986 we are complying the stipulated norms further in compliance of charter regulated by C.P.C.B. We need 6 month for upgrading to E.T.P. for the same. We are pursuing technical agency to achieve the aim (Existing ETP flow chart enclosed)

(b) Fly Ash Management

(vi) Not Applicable (Boiler has not installed in this unit, we are receiving steam from turbine boiler)

(c) Hazardous Waste Management

(I) Agreement with Sheetala Waste Mangement Project (india) which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same. (Agreement Copy, Form 10 Copy attach)

(II) We shall apply within 15 days and register on NHWTS developed by UPPCB.

(d) Plastic Waste Management

(i) The industries have made direct agreement/ contract with the Plastic Waste

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PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

processor K K Duplex & Paper Mills Private Limited Muzaffarnagar to ensure the safe disposal and should maintain logbook records along with bills/receipt. (Agreement copy , Invoice copy, Jan 24 receipt Attach)

(ii) Unit maintains proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.

(iii) We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

(iv) We shall apply 2 month and inform department for the same

(v) We shall apply 2 month and inform department for the same.

We hereby affirm to follow all guidelines within given time frame work and shall inform once the Same is completed from our end to the department.

For Shree Bhageshwari Papers Private Limited Unit-2

Director

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED
9th Km Bhopa Road Muzaffarnagar

Enclosure :- As Above mentioned

Works & Regd. Office :
9th Km Stone, Bhopa Road,
Muzaffarnagar - 251001 U.P. (INDIA)
0131-2468388, 2468390
info@sbpplindia.in

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SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0th KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: *SWMP/SKD/0170/22*

Validity: *29 June, 2022 To 28 June, 2027*

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

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INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP29405548438142U
Certificate Issued Date	:	29-Jun-2022 12:12 PM
Account Reference	:	NEWIMPACC (SV)/ up14535804/ MUZAFFARNAGAR SADAR/ UP MJF
Unique Doc. Reference	:	SUBIN-UPUP14535804507191273799 32U
Purchased by	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY Subhash Chand NOT MUZAFFARNAGAR (U.P.) Reg. No. 1726/2017 NOTARIAL

GOVT. OF U.P.

AGREEMENT

This agreement made on this Day 29th of JUNE 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-I,I2, a company incorporated under Companies' Act, having its registered Office at 9.0th KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0th KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, administrators and assigns of the First Part. And [illegible]

SUBHASH CHAND DISTT. NOTARY MUZAFFARNAGAR

29 JUN 2022

DIRECTOR

SUBHASH CHAND DISTT. NOTARY MUZAFFARNAGAR

AND

M/s SHEETALA WASTE MANAGEMENT PROJECT(India): a partnership firm registered under the Partnership Act, having its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh and also duly registered with U.P. Pollution Control Board, [illegible] Hazardous Waste [illegible] and also duly authorized by the U.P.P.C.B. at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203205 and also duly authorized by the U.P.P.C.B. under the Environment Protection Act, 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules [illegible] M/s UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203205, duly authorized by the U.P.P.C.B. under the Environment Protection Act, 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and also duly registered with U.P. Pollution Control Board, represented by its Director Partner, (hereinafter called as "SECOND PART" which expression shall unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns) of the other part.

WHEREAS FIRST PART is engaged in the Production of kraft Paper using Waste paper as main raw material and in the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to the present.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, hence generated at the premises of said unit as mentioned above to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-139, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes at the above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF&CC. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Control guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and

DIRECTOR

SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR

29 JUL 2022

decide parameters for comprehensive analysis and process for disposal. However [illegible]
between the parties that the process details provided by FIRST PART shall be kept [illegible]
shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report [illegible] each type of Hazardous Waste for Finger Print Analysis.

a. In the event there are differences in the analysis results, FIRST PART shall get it tested by mutually agreed THIRD PARTY at their own cost. New comprehensive Analysis Report shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics manufacturing process or change in the product mix etc.

b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other conditions/actions that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose [illegible] Waste from FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting [illegible] the Hazardous Wastes from the premises of FIRST PART within two (2) business days.

a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.

b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.

c. FIRST PART will have to pay actual transport charges to SECOND PART in case for any reason the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.

d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rule in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.

a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.

a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

[illegible] PRIVATE LIMITED

Delhi

NOTARY

SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR
29 JUL

c. The actual operation of collection Transportation Storage Treatment Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water HW Consents from First Part

d. The PAN Number of First Part is AAACB9178R
e. The GST Registration Number of First Part is 09AAACB9178R1ZR

- SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

- If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever this regard

- The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

- FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs or any major price escalations, escalation of fuel costs viz., Power Tariff, change in Design Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 40% of freight rate will be considered as fuel element of the cost.

- SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of max. 30 days shall be allowed from the date of submission of Invoice. If FIRST PART fails to pay the element of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's membership, forfeiture of deposit and termination of this Agreement.

- This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto

- If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

SUBHASH CHAND NOTARY

29 JUN 2022

e FIRST PART will provide manpower and Material Handling Equipment at its ... for ... containers at the FIRST PART premises

SECOND PART shall indemnify and keep indemnified FIRST PART ... claims after taking out Hazardous Wastes from the premises of the First Part

12 If FIRST PART provides any false information declarations or withholds information in relation to ... provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling treatment and disposal including post-disposal period shall remain ... at the responsibility of FIRST PART.

13 The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART SECOND PART as per Annexure - I.

a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I

14 First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force, and the Guidelines issued from time to time regarding handling of Waste involving ... for the transportation and delivery thereof, and shall, without prejudice to the generality of the ... comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15 FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from ... all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever made or suffered or incurred by the other PART whether by reason of or by virtue of non performance, observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

1. This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on mutually revised terms and conditions as mutually agreed between the parties.

2. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB

a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act ... with Ref No. As Attached.
b. First Part states that it has valid unexpired Air Consent under Section 21/22 of the (Air Prevention and Control of Pollution) act 1981 with Ref no. As Attached.

NOTARY

GOVT. NOTARY

SUBHASH C...

...e arising on any clause or clauses of this Agreement ... FIRST PART and SECOND PART shall be referred ... Arbitration proceedings shall be conducted in English and ... and award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts at New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

Agreement is signed on this day, 29th June 2022 at GAUTAM BUDH NAGAR UTTAR PRADESH-201009.

Shree Bhageshwari Papers Pvt Ltd Unit 1&2

...TED

...s Authorised Signatory
...sh Bansal
...e: 9837066491

DIRECTOR

For Sheetala Waste Management Project

Director/Partner/Authorised Signatory

...ness
...e &Designation
Jitendra Kumar Tewari
Manager Administration

1. ANI BHAN GAUTAM

...e & Designation
...ditya Kaushik
Manager ETP

2. AMAN SAINI

...: BWAACB9178R1ZR
...: AAACB9178R
...: +91 9837066491
...il: shpplmzn@gmail.com

NOTARY
Subhash
Regd. No. 27
DIST. MUZA.
GOVT. OF

Certified that Signature(s) R.T./R.T.
Identified by Shri
SUBHASH CHAND
NOTARY, DISTRICT MUZAFFARNAGAR
SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR

...ness

DIRECTOR

29 ...

ANNEXURE-I

Waste Management & Handling Service Charges

Annexure is in conjunction with Agreement signed between FIRST PART M/s. SHREE BHAGESHWARI PAPERS PVT LTD (UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28th JUNE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category – A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs. [illegible] Per Ltr
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs 12 - Per kg

a) Used Oil waste must comply with parameters as per Schedule V Part A of HWM Rules, [illegible]

b) SECOND PART will only pay for fully drums of 220 liters capacity. Part of drums will be [illegible] charge

c) Quoted rates of discarded drums are exclusive of GST.

Category–B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired [illegible] Oily Sludges etc.	As Per Actual	Rs.15.-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35 - Each+GST(18%)
3.	E-Waste (Printer, Mouse, Keyboard, LEDs, Switches, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11/-Per KG+GST(18%)
5.	Transportation	-	As Per Actual

NOTARY Sub... NOTARY GOVT. OF INDIA

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

SUBHASH CHAND

6.	Loading	:	In the scope of client

M/S SHREE BHAGESHWARI PAPERS PVT LTD UNIT – 1&2 can also send wastes directly to second part plant located ... D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206

PAYMENT TERMS:

The Customer shall make Full Payment within 15 days

TERMS & CONDITIONS

a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis

b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 at its own cost.

c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter on Rs.-3500+GST 18% minimum charges whichever is higher.

d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.

e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

g) Payments shall be made through Cheque/NEFT/ RTGS.

h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.

i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

j) The material from FIRST PART to SECOND PART to be lifted by SECOND PART. FIRST PART will intimate SECOND PART when material is ready. SECOND PART will arrange for transportation & FIRST PART will bear the cost of transportation. Freight to be settled before lifting the material.

k) The certificate is for life membership. No additional charges will be applicable for renewal of [illegible]

NOTARY GOVT. OF [illegible]

SHREE™
BHAGESHWARI
PAPERS PRIVATE LIMITED

GSTIN: 09AAACB9178R1ZR
CIN: U21012UP1996PTC020389

To

Dated: - 29-11-2023

M/s Sheetala Waste Management

Project D-26 & 37, USIDC Industrial Area

District Bulandshahar U.P. 203206

Subject: - NOT FOR SALE ONLY DISPOSAL PURPOSE

Dear Sir

This is waste Material Waste (Empty Containers, Grease & oil, Cotton Rag & Process Slage)

Not for Sale and no commercial Value only for disposal (Weight -302 kg)

Vehicle No. UP16KT-0376

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd Unit -2

Auth. Signatory

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Works & Regd. Office
9th Km Stone, Bhopa Road,
Muzaffarnagar - 251001 U.P. (INDIA)

0131-2468388, 2468390

info@sbpplindia.in

1662

FORM 10

S. No. HW

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

4457

Copy 1 (White)

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Unit-2
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	4457 29/11/2023
4.	Transporter's Name and Address (including Phone No. and E-mail) :	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-16 KT-0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	**SHEETALA WASTE MANAGEMENT PROJECT** D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist: Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 | E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	1344/UPPCB/Bulandshahar(UPPCBRO)/HWM/ BULAND SHAHAR/2020 | Dated : 08/01/2021 183555/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 | Date : 20/05/2023
10.	Waste Description :	Process Sludge / Waste Category 5.1 Cotton Waste 33.2
11.	Total Quantity No. of Containers :	200 Kg Sludge 50 Kg Sludge.....m^3 or MT 50 Kg Cotton.....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Terry/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and - led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Day 29 Month 11 Year 2023
15.	Transporter Acknowledgement of Receipt of Wastes Name and Stamp: Sheetala Waste Management Project, Add. D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.) GSTIN-09ADSPS7364L1Z2 Signature :	Day 29 Month 11 Year 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Day Month Year

THE PAPER



उत्तर प्रदेश UTTAR PRADESH GD 072051

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Shree Bhageshwari Papers Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of October 2023("01.10.2023").

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P.– India, hereinafter referred to as **"K K Duplex & Paper Mills Private Limited"**, (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns)of the **FIRST PARTY**;

Subhash Chand
ATTESTED
DISTRICT NOTARY
MUZAFFARNAGAR

For K K Duplex & Paper Mills (P) Ltd
Director

1 OCT 2023

And

Shree Bhageshwari Papers Private Limited having its registered office at **9th K.M. Bhopa Road, Muzaffarnagar, U.P.** Which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

K K Duplex and Paper Mills Pvt Ltd & Shree Bhageshwari Papers Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **K K Duplex and Paper Mills Pvt Ltd** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex and Paper Mills Pvt Ltd** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Shree Bhageshwari Papers Private Limited** is undertaking to supply plastic waste (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOTARY Subhash Chand NOTARY MUZAFFARNAGAR (U.P.) DISTT. 1964-2000 21 JAN 2025 GOVT. OF INDIA

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Shree Bhageshwari Papers Private Limited** shall deliver the Plastic Waste to **K K Duplex and Paper Mills Pvt Ltd** for co-processing thereof.

ii. Shree Bhageshwari Papers Private Limited **hereby** represents and assures K K Duplex and Paper Mills Pvt Ltd that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex and Paper Mills Pvt Ltd Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, Shree Bhageshwari Papers Private Limited shall furnish copies & field visits to its sites thereof for K K Duplex and Paper Mills Pvt Ltd record as K K Duplex and Paper Mills

For K K Duplex & Paper Mills (P) Ltd

Director

Director

1 OCT 2023

Pvt Ltd is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Shree Bhageshwari Papers Private Limited hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex and Paper Mills Pvt Ltd.

v. Shree Bhageshwari Papers Private Limited hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried out its own.

NOTARY

Subhash Chand NOTARY DISTRICT GOVT.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex and Paper Mills Pvt Ltd shall issue a certificate to Shree Bhageshwari Papers Private Limited, certifying the scientific disposal of the monthly quantity of Waste delivered by Shree Bhageshwari Papers Private Limited and accepted for disposal by K K Duplex and Paper Mills Pvt Ltd at the Paper plants within 10 days after the month end supply. K K Duplex and Paper Mills Pvt Ltd shall issue Disposal Certificate to Shree Bhageshwari Papers Private Limited.

K K Duplex and Paper Mills Pvt Ltd will issue the waste disposal certificate mentioning the name of Shree Bhageshwari Papers Private Limited along with the quantities of Waste delivered at the K K Duplex and Paper Mills Pvt Ltd.

NOTARY

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

NOTARY

4 Terms and Termination:

For K K Duplex & Paper Mills (P) Ltd

Director

4.1 Term

Gawad Bania

1 OCT 2023

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by Shree Bhageshwari Papers Private Limited with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Shree Bhageshwari Papers Private Limited in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between M/s K K Duplex and Shree Bhageshwari Papers Private Limited.

5.3.2 Shree Bhageshwari Papers Private Limited shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

For K K Duplex & Paper Mills (P) Ltd

Director

1 OCT 2023

6 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

For M K Duplex & Paper Mills (P) Ltd.

Director

For M K Duplex & Paper Mills (P) Ltd.

Director

1 OCT 2023

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both K K Duplex and Paper Mills Pvt Ltd and Shree Bhageshwari Papers Private Limited.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Shree Bhageshwari Papers Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex and Paper Mills Pvt Ltd. Notwithstanding anything contained herein; no consent of Shree Bhageshwari Papers Private Limited shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between K K Duplex and Paper Mills Pvt Ltd and Shree Bhageshwari Papers Private Limited

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Shree Bhageshwari Papers Private Limited agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or willful misconduct of **Shree Bhageshwari Papers Private Limited.**

Shree Bhageshwari Papers Private Limited also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings,

For M/s K K Duplex & Paper Mills (P) Ltd.

Director

1 OCT 2023

claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Shree Bhageshwari Papers Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Shree Bhageshwari Papers Private Limited** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Shree Bhageshwari Papers Private Limited **For K K Duplex & Paper Mills Pvt Ltd**

Name: ----------

(Signature &Stamp)

Name: Suneel Aggarwal

For K K Duplex & Paper Mills (P) Ltd

Director

(Signature & Stamp)

Witnesses 1:

Name: ----------

Amit Kumar

18, Brahamputri

M2N

NOTARY
Subhash Chand
NOTARY
GOVT. OF INDIA

1 OCT 2023

(Signature)

Witnesses 2:

Name: Jagat Singh Chauhan
1272, Ram Lila Tila
Muzaffarnagar

For U. P. Duplex & Paper Mills (P) Ltd.

Director

Certified that signature/L.T./R.T.
Mr. Satbir Singh Chauhan
Identified by Shri

Jawad Bansal
S/o

Subhash Chand
Advocate
ATTESTED
DISTRICT NOTARY
MUZAFFARNAGAR

Identified by

NOTARY
GOVT. OF INDIA

1 OCT 2023

GSTIN 09AAIFK8195J1ZC
PAN AAIFK8195J
CIN U21015UP1995PTC023254

KK DUPLEX & PAPER MILLS PVT. LTD

Regd. Office & Works : 8.5 Km., Jansath Road,
Muzaffarnagar 251 001 (U.P.)
Mobile 9759881677 • e-mail kkduplex@gmail.com

Ref. No. Dated

JAN/KK/04

Receipt & Processing Certificate

Issued to: M/sShree Bhageshwari Papers Private Limited
Date: : 07-February -2024

This is to certify that we have received the following quantities of Plastic Wastesent by **M/sShree Bhageshwari Papers Private Limited, Muzaffarnagarat** ourprocessing site **8.5 kmJansath Road, Muzaffarnagar, Uttar Pradesh** and the same quantity has beenprocessed.

Month	Type of Waste Material	Quantity Received (MT)
January 2024	Plastic Waste	31.525

For K.K. Duplex Paper Mills Private Limited

Director

Correspondence Address :
12, GREEN AVENUE, ADARSH COLONY, MUZAFFARNAGAR-251 001 (U.P.)

See Rule 46 of GST Rules 2017 Read with Section 31 of CGST / UPGST Act 2017

SHREE™ BHAGESHWARI PAPERS PRIVATE LIMITED

TRIPLICATE FOR SUPPLIER

TAX INVOICE

POSTER PAPER DIVISION

Works & Regd. Office :
[illegible]
Muzaffarnagar [illegible]

GSTIN 09AAACB9178R1ZR
CIN U21012UP1996PTC020389
PAN AAACB9178R
MSME UDYAM UP 58 0000606

THE PAPER PEOPLE

Invoice No	W2023-24/1140	Vehicle No	UP 2[illegible]70/8
Invoice Date	[illegible]/02/24	Transport	BANSAL LOGISTIC
Total Amount	9,471.00	G.R / Freight	0937 & 10 Feb-2024-Paid

Name & Address of the Recipient

[illegible] PAPER MILLS (P) LTD
[illegible]
[illegible] MUZAFFARNAGAR
[illegible] 251001
[illegible] PAN [illegible]
[illegible]

Delivery Address on the Instruction of Recipient

[illegible] PAPER MILLS (P) LTD
[illegible]
[illegible] ROAD MUZAFFARNAGAR
[illegible] 251001
09AABCR1065J1ZC , PAN AABCR1065J
[illegible] Pradesh-09

Place of Delivery

Product Description	HSN	Product Count	QTY.	UOM	RATE	Total Value of Supply
[illegible]	[illegible]	[illegible]	8930 Kgs	Kgs	1.00	8,930.00

Authentication Signature of
SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth Signatory

BHIM UPI ID: 9837066491@UPI

Tax Payable on Reverse Charge Basis : NO

Taxable Amt	8,930.00
CGST @ 2.50 %	223.25
SGST @ 2.50 %	223.25
TCS @ 1.00%	94.00
Round Off	0.50
Net Amount	9,471.00

[illegible] Ack Dt: 2024-02-10 12:26:00 Ack No: 4314[illegible]

Total Tax Invoice Value In Words

Rs. Nine Thousand Four Hu[illegible] Seventy One Only.

Insured From ICICI Lombard Insurance Company Ltd | Vide Policy No 2001/[illegible]

Certified that the particulars given above are true and [illegible]

For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director/Auth Signatory

Bank Details (SME Branch)
STATE BANK OF INDIA, Jansath Road, Muzaffarnagar
A/c No. 50100239537 | IFS Code : SBIN0061196
Due Date @ 20 Days from the Date of Tax Invoice

Terms & Conditions
[illegible] day after due date
[illegible]
[illegible] legal Jurisdiction
[illegible] responsibility to store / transportation / use of
[illegible] will not be responsible for its destruction

Prepared By

Checked By

TERMS & CONDITIONS

1673

e-Way Bill

1 eWay Bill Details

[illegible]	431411652083	Generated By	09AACC0917B1ZH
[illegible]	[illegible]	Valid upto	2024-01-11 23:59:00
[illegible]	[illegible]	[illegible]	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]

2 Address Details

[illegible]	[illegible]
[illegible]	[illegible]
[illegible]	[illegible]

3 Goods Details

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]	0.00	94.00	[illegible]	[illegible]

4 [illegible] Details

[illegible]	[illegible]	[illegible]	[illegible]

5 [illegible] Details

[illegible]	[illegible]	From	[illegible]	Entered By	CEWB No (If Any)	Multi Veh Info (If Any)
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]		

BANSAL LOGISTICS

187-Patel Nagar, New Mandi, Muzaffarnagar-251 001 (U.P.) ✦ Whatsapp No. : 9897503296, 7668480850

CAUTION	INSURANCE	CONSIGNEE'S COPY	No. 9537
The Consignment will not be detained diverted, re-routed or rebooked without Consignee, Bank's written permission. Goods will be delivered at the destination	The Customer has stated that * He has not insured the Consignment OR * He has insured the Consignment Company ... Policy No ... Date ... Amount ... Risk ... B.L., MZN	We are not responsible for leakage, Breakage. No Certificate issued for shortage and leakage at destination for claims Enquiry Agents.	
Address of Delivery Office .		From : MUZAFFARNAGAR	Dated 20/2/24
Invoice No. W-1140			

Consignor's Name & Address M/S Shree Bhageshwari Paper (P) Ltd MZN
GSTIN : .....

To : Local MZN.

Consignee's Bank Name & Address K.K. Duplex & Paper mill (P) Ltd MZN
GSTIN : .....

* HONESTY IS THE BEST POLICY
** AT OWNER'S RISK

Note : (1) All disputes subject to Muzaffarnagar jurisdiction. (2) Goods Booked are carried subject to Terms & Conditions given overleaf

No. of Packages	Method of Packing	DESCRIPTION (said to contain)	Wt. or Measurement Actual Kgs.	Wt. or Measurement Charged Kgs.	RATE Per Qntls.	FREIGHT TO-PAY Rs.	FREIGHT TO-PAY P.	FREIGHT BILLED/PAID Rs	FREIGHT BILLED/PAID P.
Loose		old waste plastic Scrap W-1140	893 Kg TPS	10	Fix			1000	00
					Handling Ch.				
					S.T Charge	20	00	20	00
					Way Exp				
					TOTAL				
					Advance			1000	-
					Balance				

GST TO BE PAID BY CONSIGNEE / CONSIGNOR
Declared Value Rs ... Truck No UP12AN 7028 Owner's Name

BANSAL LOGISTICS
PNB, MDN, New Mandi, Muzaffarnagar
A/c No. : 4094002100021241
IFSC Code : PUNB0409400

BANSAL LOGISTICS
UNION BANK ... A/c No ...

Insured by M/s Lombard Insurance ... Policy No ...
Certified that the particulars given above are true and correct

1674

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED
(Formerly known as Shree Sidhbali Paper Mills Limited)

Date–05.03.2024

To,
The Regional Officer
U.P. Pollution Central Board,
New Mandi, Muzaffarnagar (U.P.)

Sub:- Regarding Compliance of Pressed Order on Dated 12.01.2022

Respected Sir

Kind attraction please take reference letter No. 208/O.A. No. 744/Maharam Ali/2024 on dated 27.02.2024 regarding passed order on dated 12.01.2024 behalf of O.A. No. 744/2022 Mahram Ali V/s state of Uttar Pradesh & O.A. No. 277/2022 Liyaket Ali and others V/s State of U.P. as per order Pulp & paper industry upgrade own waste water Management, fly ash management,Hazardous Waste Management & Plastic Waste Management so M/S Shree Sidhbali paper Mills Pvt Ltd., 9 Km Bhopa Road, Muzaffarnagar sub taken action plan & reply above reference letter,

All reply are given give below:-
1:- Annexure – I atteched
2:- Annexure–II atteched

Sir, M/s shree sidhabli paper mills pvt. Ltd. are followed all derection & norm as per gauidline of UPPC Bord and CPCP Bord.
So we hope you are satishfied with our reply and make possitive response in the favour of our mill

Thanking you

For–M/S SHREE SIDHBALI PAPER MILLS PVT. LTD.

Aurtho.sing

ANNEXURE -- II

(A) Waste Water Management :-

(I) M/S Shree Sidhbali Paper Mill are manufacturing recycling base Craft paper & the Mill upgrade ETP up to tertiory treatment plant to achive precribed norms as per CPCB Charter of effluent discharge.the ETP is oprating continously 24x7 bases

[II]The mill upgrade biological treatment in two stage airotion tank modifies in series Airtion 1 Airtion IInd , Airetion Ist over flow water treated by aeration 2 toachieve maximum reduction limit& Now the mill complete all work within **one month** . The mill also hired consultant for ETP upgradation & adeqecy report

(B) Fly ash Management :-

The mill maintain logbook for fly ash genration & disposal record on regularly bases

The mill already having a contract to cement plant ash supplier M/s Bulk ash supplier muzaffarnagar now last three month dispatch bill & receipt certificate **enclosed 1.**

(C) Hazardous Waste Management:-

The mill maintain proper record logbook for the hazardous waste generation & disposal. All hazardous waste have disposed through T.S.D.F method by Bharat Oil & waste Management.**(Membership certificate & last three form -10 enclosed --2)**
The mill will be started registration process on the National Hazardous Waste + tracking system at immediate Basis will be final as soon as possible.

(D)Plastic Waste Management:-

(i) The mill having already agreement with authorized plastic waste processor & high temp Incinator Boiler The mill maintains all record in logbook plastic waste generation & disposal. The mill record keeping for proper disposal billing & received certificate east three month **(Bill copy & received enclosed-3).**

(ii) The mill maintain logbook daily basis plastic waste generation & disposal and the mill submitted logbook copy (daily record) dispatch bill, agreement copy & receipt certificate.

(iii) The mill have dedicated area for plastic waste collection but some modification required on this dedicated area. All work will be complete in time frame limit with in **two month.**
(iv) The mill disposed-off all plastic waste (generating during the manuf. Process) through aurthorised plastic waste processor Who are obtain N.O.C & C.T.O. from sate pollution control bord **(CTO copy enclosed--4)** & the waste plastic processor also agreed to registration on EPR portal with time frem limi
(v) The mill also start registration process on **Centraalized EPR Portal** for imported waste paper containing packing plastic & it is surely complete with in three month.

ANNEX-I

S. NO.	ACTIONABLE POINTS	PROPOSED ACTION	TIME	STATUS
A)	WASTE WATER MANAGEMENT			
IV)	The agro based pulp & paper mill should submit an action plan for the complete treatment of wet washing effluent to UPPCB	Not applicable	NA	NA
V)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB	*Already hired consultant to prepare reports for ETP upgradation *Copy of action plan proposed by consultant will be submitted to UPPCB	Three Months	In Process
B)	Fly ash Management			
i)	Industries should enter in to direct agreement/ contract with cement plant or brick manufacturers and maintain proper logbook records along with bill/receipts to ensure safe disposal.	The Mill already having a contract to cement plant ash supplier M/s Bulk ash supplier muzaffarnagar now last three months dispatch bill & receipt certificate **Att.Ann–II**	One month	In Process
C)	Hazardous Waste Management			
i)	Proper records should be maintain for generation as well as disposal of hazardous waste through log books and manifests received from authorised recycles/ TSDF operators and quarterly reports of and quarterly reports of the same should be submitted to UPPCB	Already in practice as per handing and management of hazardous rule already entered into agreement with authorised recyclers/ TSDF last three Form-IV **Att. Ann–II**	-	-
ii)	All the hazardous waste generation industries shall require to register on the national hazardous waste tracking system developed by CPCB	Procced	Two Weeks	In Process

S. NO.	ACTIONABLE POINTS	PROPOSED ACTION	TIME	STATUS
D)	Plastic Waste Management			
i)	The industries should make direct agreement /contract with plastic waste processer/ cement plant to ensure the safe disposal and should maintain logbook records along with bill/ receipts	Proposed action Plan enclosed as Ann-II	One month	In Process
ii)	Unit should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/ receipts received from authorised plastic waste processers and submit the quarterly report of the same to UPPCB	Already maintained & reports to be submit quarterly to UPPCB	Quarterly	
iii)	Unit should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by waste paper based units.	Already in practice. Some modification are requried so action plan given in Ann.–II		
iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed off through plastic waste processer (PWPs) which are registered on the centralized extended producer's responsibility (EPR) portal for plastic packing in complaince of the plastic waste management (PWM) rules-2016	Processing will be starting shortly ,actiom plan given in Ann.–II	Three Months	In Process
v)	The pulp & paper mills which are importing waste paper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category.	Processing will be starting shortly ,actiom plan given in Ann.–II	Three Months	In Process

Encl No -(1)

Shree Sidhbali Paper Mills Pvt Ltd

Shree Sidhbali Paper Mills Pvt Ltd

9th K.M. Bhopa Road,Muzaffarnagar 251001

Details of Fuel Consumption During the Month of FEB 2024

Sr No	Date	Opening Balance	Ash Generation (MT)	Total	Ash Dispossed Qty (MT)	Closing Balance
1	01-02-24	90.464	17	107.464		107.464
2	02-02-24	107.464	17	124.464		124.464
3	03-02-24	124.464	18	142.464		142.464
4	04-02-24	142.464	17	159.464		159.464
5	05-02-24	159.464	18	177.464		177.464
6	06-02-24	177.464	14	191.464		191.464
7	07-02-24	191.464	17	208.464		208.464
8	08-02-24	208.464	16	224.464		224.464
9	09-02-24	224.464	18	242.464		242.464
10	10-02-24	242.464	17	259.464	78.352	181.112
11	11-02-24	181.112	16	197.112		197.112
12	12-02-24	197.112	16	213.112		213.112
13	13-02-24	213.112	14	227.112	76.44	150.672
14	14-02-24	150.672	14	164.672		164.672
15	15-02-24	164.672	12	176.672	75.76	100.912
16	16-02-24	100.912	13	113.912		113.912
17	17-02-24	113.912	8	121.912		121.912
18	18-02-24	121.912	0	121.912		121.912
19	19-02-24	121.912	0	121.912		121.912
20	20-02-24	121.912	0	121.912	112.62	9.292
21	21-02-24	9.292	5	14.292		14.292
22	22-02-24	14.292	14	28.292		28.292
23	23-02-24	28.292	15	43.292		43.292
24	24-02-24	43.292	14	57.292		57.292
25	25-02-24	57.292	16	73.292		73.292
26	26-02-24	73.292	14	87.292		87.292
27	27-02-24	87.292	11	98.292		98.292
28	28-02-24	98.292	0	98.292	75.786	22.506
29	29-02-24	22.506	0	22.506		22.506
					418.958	

Shree Sidhbali Paper Mills Pvt Ltd

9th K.M. Bhopa Road,Muzaffarnagar 251001

Details of Fuel Consumption During the Month of JAN 2024

Sr No	Date	Opening Balance	Ash Generation (MT)	Total	Ash Dispossed Qty (MT)	Closing Balance
1	01-01-24	146.698	16	162.698		162.698
2	02-01-24	162.698	14	176.698		176.698
3	03-01-24	176.698	16	192.698	77.049	115.649
4	04-01-24	115.649	15	130.649		130.649
5	05-01-24	130.649	15	145.649	38.059	107.59
6	06-01-24	107.59	16	123.59		123.59
7	07-01-24	123.59	18	141.59		141.59
8	08-01-24	141.59	17	158.59		158.59
9	09-01-24	158.59	15	173.59		173.59
10	10-01-24	173.59	16	189.59	78.126	111.464
11	11-01-24	111.464	18	129.464	38.647	90.817
12	12-01-24	90.817	16	106.817	78.569	28.248
13	13-01-24	28.248	14	42.248		42.248
14	14-01-24	42.248	15	57.248		57.248
15	15-01-24	57.248	15	72.248		72.248
16	16-01-24	72.248	0	72.248	69.706	2.542
17	17-01-24	2.542	0	2.542		2.542
18	18-01-24	2.542	19	21.542		21.542
19	19-01-24	21.542	18	39.542		39.542
20	20-01-24	39.542	18	57.542		57.542
21	21-01-24	57.542	16	73.542		73.542
22	22-01-24	73.542	17	90.542		90.542
23	23-01-24	90.542	18	108.542		108.542
24	24-01-24	108.542	16	124.542	74.5	50.042
25	25-01-24	50.042	13	63.042		63.042
26	26-01-24	63.042	16	79.042		79.042
27	27-01-24	79.042	17	96.042	78.578	17.464
28	28-01-24	17.464	17	34.464		34.464
29	29-01-24	34.464	18	52.464		52.464
30	30-01-24	52.464	18	70.464		70.464
31	31-01-24	70.464	20	90.464		90.464
					533.234	

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : 29.12.24

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
JANUARY / 23-24	533.234	533.234	CEMENT COMPANY

Thanks & Regards,

Jr BULKASH SUPPLIERS

Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s BULK ASH SUPPLIERS . Purchased dry fly ash and supply to various cemen' plants on their demands/utilizations.

Encl No (1)

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : 12.01.2024

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
DECEMBER / 23-24	310.257	310.257	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS

Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s BULK ASH SUPPLIERS . Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

1683

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TAX INVOICE

(See Rule of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2318/2023-24 2318 Packing Slip No. DATE : 11/12/2023	Date & Time of Supply : 11/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
	[illegible]	38657 KGS		0.03	1160.00
TOTAL		38657	0	AMOUNT	1160.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1160.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1218.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1218.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED EIGHTEEN ONLY

Mode of Transport : BY ROAD Vehicle No. : PB23J8581 P.O.NO. :-

IRN NO. : 052c583ce9d7767ed7590d477eaa3e784d1f206a85c831eaa6921758318a4db0

ACK NO. : 142313915590191 ACK DT. : 2023-12-11 13:50:00

L.R.No. : TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : Nil

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment are made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1684

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipaermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2319/2023-24 2319 Packing Slip No. DATE : 11/12/2023	Date & Time of Supply : 11/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BUCK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reel	RATE	TOTAL VALUE OF SUPPLY (Rs.)
	48119000	38698 KGS		0.03	1161.00
TOTAL		38698	0	AMOUNT	1161.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1161.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1219.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1219.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED NINTEEN ONLY

Mode of Transport : BY ROAD Vehicle No. PB13AB4685 P.O.NO. :

ERN NO. : 142PL06959cba801962a8e.1f28004d9d34954cc44eed14b6b16850a2258c57ce

ACK NO. : 142313915681961 ACK DT. : 2023-12-11 14:03:00

G.R.No. : TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No

INSURANCE POLICY NO. :- 253900/21/2024/8

GST Payable on Reverse Charge : NIL

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GS N : 09AACCA9874B1ZK CIN : ..21012UP1980PTC005074 PAN : A ACCA9874B IEC : 33..1000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2484/2023-24 Packing Slip No. 2484 DATE : 26/12/2023	Date & Time of Supply : 26/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	39566 KGS		0.03	1187.00
TOTAL		39566	0	AMOUNT	1187.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1187.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1247.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1247.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED FORTY SEVEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M9881 P.O.NO. :

IRN NO. : 5110bd5618496153a8993942f86f840363b9971c08b2ca2974e872873a2e70a4

ACK NO. : 142313999573820 ACK DT. : 2023-12-26 16:47:00

Tax Payable on Transportation Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. NIL

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule * of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2486/2023-24 Packing Slip No. 2486 DATE : 26/12/2023	Date & Time of Supply : 26/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38293 KGS		0.03	1149.00
TOTAL		38293	0	AMOUNT	1149.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1149.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1207.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1207.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED SEVEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3685 P.O.NO. :

IRN NO. : a37410c78e04112d65cb7124a504d68b6b2c8d1c49fc4c38462f8b7a1f46bde8

ACK NO. : 142314000267055 ACK DT. : 2023-12-26 17:43:00

G.R. No. TRANSPORTER Id :

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge : INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. NTI

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1687

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2490/2023-24 Packing Slip No. 2490 DATE : 27/12/2023	Date & Time of Supply : 27/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38466 KGS		0.03	1154.00
TOTAL		38466	0	AMOUNT	1154.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1154.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1212.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1212.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED TWELVE ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3585 P.O.NO.-:

EWB NO. : 7586775ecc01e254312475cda11ba4b06f50e5e1fbf4fec8d7d9977c408a58fd

ACK NO. : 142314004530773 ACK DT. : 2023-12-27 13:37:00

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge : TRANSPORTER ID :- INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. NTI

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment no made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1688

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipaper-millsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2491/2023-24 Packing Slip No. 2491 DATE : 27/12/2023	Date & Time of Supply : 27/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1 FLY ASH (FOR DISPOSAL)	26219000	39116 KGS		0.03	1173.00
TOTAL		39116	0	AMOUNT	1173.00

INSURANCE		0.00
FREIGHT	0.00-	0.00
TAXABLE VALUE		1173.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1231.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1231.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED THIRTY ONE ONLY

Mode of Transport BY ROAD Vehicle No. PB11BU4681 P.O.NO. : -

IRN NO. :02cd5612bd42596e7a92e815f89c27ba12256ec71615cdbac53466ed94b6e842

ACK NO. :142314004563160 ACK DT. :2023-12-27 13:41:00

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge : INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1689

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2512/2023-24 Packing Slip No. 2512 DATE : 29/12/2023	Date & Time of Supply : 29/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	39067 KGS		0.03	1172.00
TOTAL		39067	0	AMOUNT	1172.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1172.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1230.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1230.00

AMOUNT IN WORDS: ONE THOUSAND TWO HUNDRED THIRTY ONLY

Mode of Transport BY ROAD Vehicle No. PB11BU4781 P.O.NO. :
IRN NO. :19edc9037bb85c985cbf5d1e34eab767eb3a4de4e8381b6f8e5e607a4f2399b4
ACK NO. :142314017483703 ACK DT. :2023-12-29 14:11:00
E-WAY BILL NO. : TRANSPORT : SELF
Tax Payable on Reverse Charge Basis : Yes/No NO
GST Payable on Reverse Charge : NIL
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorized Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com, sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2513/2023-24 Packing Slip No. 2513 DATE : 29/12/2023	Date & Time of Supply : 29/12/2023 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (RS.)
FLY ASH (FOR DISPOSAL)	26219000	38394 KGS		0.03	1152.00
TOTAL		38394	0	AMOUNT	1152.00

INSURANCE	0.00
FREIGHT 0.00	0.00
TAXABLE VALUE	1152.00
CGST 2.50%	29.00
SGST 2.50%	29.00
SUB TOTAL	1210.00
TCS 0.000%	0.00
GRAND TOTAL (RS.)	1210.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED TEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB23J8581 P.O.NO. :

IRN NO. : bf29dedc10888bd542722451fb4b2ea09eea3b70a141479d7ffbf358f31bda48

ACK NO. : 142314017578409 ACK DT. : 2023-12-29 14:21:00

GST Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 . IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1691

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2559/2023-24 Packing Slip No. 2559 DATE : 03/01/2024	Date & Time of Supply : 03/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR BISPOSAL)	26219000	38876 KGS		0.03	1166.00
TOTAL		38876	0	AMOUNT	1166.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1166.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1224.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1224.00

AMOUNT IN WORDS: RS. ONE THOUSAND TWO HUNDRED TWENTY FOUR ONLY

Mode of Transport BY ROAD Vehicle No. : PB23K7285 P.O.NO. :

IRN NO. : f5d82f305a737accdd9856f1cf4fd0edcdc777be8b384b48b6a65adda65acb5a

ACK NO. : 142414044760704 ACK DT. : 2024-01-03 12:32:00

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 . IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1692

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2560/2023-24 Packing Slip No. 2560 DATE : 03/01/2024	Date & Time of Supply : 03/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38173 KGS		0.03	1145.00
TOTAL		38173	0	AMOUNT	1145.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1145.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1203.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1203.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED THREE ONLY

Mode of Transport BY ROAD Vehicle No. : PB23K7485 P.O.NO. : -

IRN NO. : ebd19fc6baccc57959dfb4341d99ef3b28ee8c835721749661bd5e08fde24847

ACK NO. : 142414044761402 ACK DT. : 2024-01-03 12:32:00

G.R. NO. TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge :

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. NIL

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351066209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2589/2023-24 Packing Slip No. 2589 DATE : 05/01/2024	Date & Time of Supply : 05/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	38059 KGS		0.03	1142.00
TOTAL		38059	0	AMOUNT	1142.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1142.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1200.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1200.00

AMOUNT IN WORDS : Rs. ONE THOUSAND TWO HUNDRED ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M9481 P.O.NO. :

IRN NO. : 86bcb08dbda6ab8d73993a672f3559be80194b9e9189e2a939a8a835c971e5b9

ACK NO. : 142414060969101 ACK DT. : 2024-01-05 15:51:00

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge : NIL

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1694

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2648/2023-24 Packing Slip No. 2648 DATE : 10/01/2024	Date & Time of Supply : 10/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38563 KGS		0.03	1157.00
TOTAL		38563	0	AMOUNT	1157.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1157.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1215.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1215.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED FIFTEEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB23K7485 P.O.NO. :

IRN NO. :9344972010d416315d08f6aadff2e4aef20f82bc3df3ce0d2ea8b39663a16320

ACK NO. :142414094718256 ACK DT. :2024-01-10 20:19:00

GST Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1695

OFFICE COPY

TAX INVOICE

(See Rule - of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2649/2023-24 Packing Slip No. 2649 DATE : 10/01/2024	Date & Time of Supply : 10/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1 FLY ASH (FOR DISPOSAL)	26219000	39563 KGS		0.03	1187.00
TOTAL		39563	0	AMOUNT	1187.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1187.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1247.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1247.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED FORTY SEVEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M7885 P.O.NO. :

IRN NO. : e4af882c54834e82837ab5e8f52dd78e80ab2482757dd0b7c921947b196ef95c

ACK NO. : 142414094738719 ACK DT. : 2024-01-10 20:22:00

GTC: Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1696

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TAX INVOICE

(See Rule of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2651/2023-24 Packing Slip No. 2651 DATE : 11/01/2024	Date & Time of Supply : 11/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38647 KGS		0.03	1159.00
TOTAL		38647	0.	AMOUNT	1159.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1159.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1217.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1217.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED SEVENTEEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3285 P.O.NO. :

IRN NO. :09497e9ca26486091253 32dd6226ce9fc9b2f934592989a73357cbffd0356389

ACK NO. :142414098007228 ACK DT. :2024-01-11 13:01:00

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. NTI

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1697

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. 2667/2023-24 Packing Slip No. 2667 DATE : 12/01/2024	Date & Time of Supply : 12/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

	DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (RS.)
1.	FLY ASH (FOR DISPOSAL)	26219000	38946 KGS		0.03	1168.00
	TOTAL		38946	0	AMOUNT	1168.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1168.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1226.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1226.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED TWENTY SIX ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M9581 P.O.NO. :-

IRN NO. : 7fe35e301abfd27f21f1222528567b4b7685f670cf9668cf40ee6b68eaa73132

ACK NO. : 142414108372298 ACK DT. : 2024-01-12 20:10:00

E.W.B. NO. : Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details : Punjab National Bank, New Mandi, Muzaffarnagar. Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. • E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1698

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2668/2023-24 Parking Slip No. : 2668 DATE : 12/01/2024	Date & Time of Supply : 12/01/2024 Freight : To Pay/Paid : Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

	DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1.	FLY ASH (FOR DISPOSAL)	26219000	39623 KGS		0.03	1189.00
	TOTAL		39623	0	AMOUNT	1189.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1189.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1249.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1249.00

AMOUNT IN WORDS :
RS ONE THOUSAND TWO HUNDRED FORTY NINE ONLY

Mode of Transport : BY ROAD
Vehicle No. : PB23M8381 P.O.NO. : -
IRN NO. : b4b401aecd585650e23b217dba73918421322c4b71e9c9f6c9b838379e4e1e7e
ACK NO. : 142414108384743 ACK DT. : 2024-01-12 20:13:00
E.R.NO. : TRANSPORT : SELF
Tax Payable on Reverse Charge Basis : Yes/No
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. : - 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, If the payment not made within 10 days from the date of invoice. • E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1699

EXTRA COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2702/2023-24 Packing Slip No: 2702 DATE : 16/01/2024	Date & Time of Supply : 16/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	39453 KGS		0.03	1184.00
TOTAL		39453	0	AMOUNT	1184.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1184.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1244.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1244.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED FORTY FOUR ONLY.

Mode of Transport : BY ROAD
Vehicle No. : PB13BM7881 P.O.NO. :
IRN NO. : 172179fe84fcb44f2204ad63ee224715b1fdc790b280c1a8e15a8f4ddb8e5a62
ACK NO. : 142414125058322 ACK DT. : 2024-01-16 12:17:00
G.R.No. : TRANSPORT SELF
Tax Payable on Reverse Charge Basis : Yes/No
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice.

E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1700

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com, sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2703/2023-24 Packing Slip No. 2703 DATE : 16/01/2024	Date & Time of Supply : 16/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	30253 KGS		0.03	908.00
TOTAL		30253	0	AMOUNT	908.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		908.00
CGST	2.50%	23.00
SGST	2.50%	23.00
SUB TOTAL		954.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		954.00

AMOUNT IN WORDS : RS. NINE HUNDRED FIFTY FOUR ONLY

Mode of Transport : BY ROAD Vehicle No. : HR58B0848 P.O.NO. :

IRN NO. : 7601eeb3ae583230510f12aad65ab3f7958fbacf2d5056721f6e247c179e0c6

ACK NO. : 142414125821922 ACK DT. : 2024-01-16 14:01:00

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 . IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1701

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK
CIN : U21012UP1980PTC005074
PAN : AACCA9874B
IEC : 3301000452
STATE : Uttar Pradesh Code : 09

INVOICE No. : 2766/2023-24
Packing Slip No. 2766
DATE : 24/01/2024

Date & Time of Supply : 24/01/2024

Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE : UTTAR PRADESH
GSTIN : 09GQCPS8548R1ZI
PHONE : UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE : UTTAR PRADESH
GSTIN : 09GQCPS8548R1ZI
PHONE : UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs)
FLY ASH (FOR DISPOSAL)	26219000	37555 KGS		0.03	1127.00
TOTAL		37555	0	AMOUNT	1127.00

INSURANCE		0.00
FREIGHT	0.00.	0.00
TAXABLE VALUE		1127.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1183.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		**1183.00**

AMOUNT IN WORDS : RS. ONE THOUSAND ONE HUNDRED EIGHTY THREE ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M1585 P.O.NO. :

IRN NO. : f23197da72fb838391e70301c55ecd9f21eae06e32c586c337cf951406da779b

ACK NO. : 142414170880323 ACK DT. : 2024-01-24 17:08:00

G.R.NO. : TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge : NIL

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. • E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1702

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK
CIN : U21012UP1980PTC005074
PAN : AACCA9874B
IEC : 3301000452
STATE : Uttar Pradesh Code : 09

INVOICE No. : 2767/2023-24
Packing Slip No. 2767
DATE : 24/01/2024

Date & Time of Supply : 24/01/2024

Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM.	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	36945 KGS		0.03	1108.00
TOTAL		36945	0	AMOUNT	1108.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1108.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1164.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1164.00

AMOUNT IN WORDS : RS: ONE THOUSAND ONE HUNDRED SIXTY FOUR ONLY

Mode of Transport BY ROAD Vehicle No. : PB23T2481 P.O.NO. :

IRN NO. : f5ea341d9dfe7ddb732513becce35dbf536caf184c1db4ff5c92d2a91e461b6e

ACK NO. : 142414170929039 ACK DT. : 2024-01-24 17:12:00

G.R.NO. : TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

NIL

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. • E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1703

OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2794/2023-24 Packing Slip No. 2794 DATE : 27/01/2024	Date & Time of Supply : 27/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	39626 KGS		0.03	1189.00
TOTAL		39626	0	AMOUNT	1189.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1189.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1249.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1249.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED FORTY NINE ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3685 P.O.NO. :

IRN NO. : b9aca81ca7c51248ecef19000c4138cb645b19f5c95ddac964648feeb6babfc3

ACK NO. : 142414186868508 ACK DT. : 2024-01-27 17:08:00

G.R.NO. TRANSPORT : FELIX

Tax Payable on Reverse Charge Basis : Yes/No NO

GST Payable on Reverse Charge :

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1704

OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2795/2023-24 Packing Slip No. 2795 DATE : 27/01/2024	Date & Time of Supply : 27/01/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
FLY ASH (FOR DISPOSAL)	26219000	38952 KGS		0.03	1169.00
TOTAL		38952	0	AMOUNT	1169.00

INSURANCE	0.00
FREIGHT 0.00	0.00
TAXABLE VALUE	1169.00
CGST 2.50%	29.00
SGST 2.50%	29.00
SUB TOTAL	1227.00
TCS 0.000%	0.00
GRAND TOTAL (RS.)	**1227.00**

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED TWENTY SEVEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3585 P.O.NO.:

IRN NO.:3c547c3d60555b374cf8fd981a2abf8f6be6635f57b324bc347c8103f93788d6

ACK NO.:142414186908213 ACK DT.:2024-01-27 17:11:00

GST Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1705

OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK
CIN : U21012UP1980PTC005074
PAN : AACCA9874B
IEC : 3301000452
STATE : Uttar Pradesh Code : 09

INVOICE No. : 2937/2023-24
Packing Slip No. 2937
DATE : 10/02/2024

Date & Time of Supply : 10/02/2024
Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)
To M/s.

BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.

BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	39456 KGS		0.03	1184.00
TOTAL		39456	0	AMOUNT	1184.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1184.00
CGST	2.50%	30.00
SGST	2.50%	30.00
SUB TOTAL		1244.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1244.00

AMOUNT IN WORDS :
RS. ONE THOUSAND TWO HUNDRED FORTY FOUR ONLY

Mode of Transport BY ROAD
Vehicle No. : PB23M8381 P.O.NO. :
IRN NO. :40e2868da1d1705844b4e35eb1cab5543ba1d837fbbb2655ff7ab1d43d8a61a4
ACK NO. :142414277634915 ACK DT. :2024-02-10 16:01:00
G.R.NO. : TRANSPORT : SELF
Tax Payable on Reverse Charge Basis : Yes/No
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 , IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1706

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2938/2023-24 Packing Slip No. 2938 DATE : 10/02/2024	Date & Time of Supply : 10/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	38896 KGS		0.03	1167.00
TOTAL		38896	0	AMOUNT	1167.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1167.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1225.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1225.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED TWENTY FIVE ONLY

Mode of Transport BY ROAD Vehicle No. : PB23T2481 P.O.NO#:

IRN NO. : cf67c7933aee07a8d77249d59ea38b21a2bf9a93ac405c5f161198f65c744245

ACK NO. : 142414277673297 ACK DT. : 2024-02-10 16:05:00

Tax Payable on Transportation Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1707

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2966/2023-24 Packing Slip No. 2966 DATE : 13/02/2024	Date & Time of Supply : 13/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	38490 KGS		0.03	1155.00
TOTAL		38490	0	AMOUNT	1155.00

INSURANCE	0.00
FREIGHT 0.00	0.00
TAXABLE VALUE	1155.00
CGST 2.50%	29.00
SGST 2.50%	29.00
SUB TOTAL	1213.00
TCS 0.000%	0.00
GRAND TOTAL (RS.)	1213.00

AMOUNT IN WORDS :
Rs. ONE THOUSAND TWO HUNDRED THIRTEEN ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3585 P.O.NO. :

IRN NO. :62152a3d82d65f18eab2be09f7c20d684d096f57885a16b32471401b8e68dbc7

ACK NO. :142414293689508 ACK DT. :2024-02-13 12:33:00

Tax Payable on Transportation Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O.E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1708

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK
CIN : U21012UP1980PTC005074
PAN : AACCA9874B
IEC : 3301000452
STATE : Uttar Pradesh Code : 09

INVOICE No. : 2967/2023-24
Packing Slip No. 2967
DATE : 13/02/2024

Date & Time of Supply : 13/02/2024
Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.
BULK ASH SUPPLIERS
870/13,
BHOPA ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09GQCPS8548R1ZI
PHONE :UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	37950 KGS		0.03	1139.00
TOTAL		37950	0	AMOUNT	1139.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1139.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1195.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1195.00

AMOUNT IN WORDS : RS. ONE THOUSAND ONE HUNDRED NINTY FIVE ONLY

Mode of Transport BY ROAD Vehicle No. : PB11BU3485 P.O.NO. :
IRN NO. :a616041c31a76fe80fdaec009a8386b7105b75cd6ce203388617c0e260b916c4
ACK NO. :142414293690513 ACK DT. :2024-02-13 12:33:00
GR NO. TRANSPORTER : Basis : Yes/No
Tax Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1709

OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • Sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2981/2023-24 Packing Slip No. 2981 DATE : 15/02/2024	Date & Time of Supply : 15/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	38195 KGS		0.03	1146.00
TOTAL		38195	0	AMOUNT	1146.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1146.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1204.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1204.00

AMOUNT IN WORDS :

RS. ONE THOUSAND TWO HUNDRED FOUR ONLY

Mode of Transport: BY ROAD Vehicle No. : PB23M7885 P.O.NO. :

IRN NO. : cacecbbde9bc73cf8eca962658eff92ff71eba0ab943353692584a9b1211348b

ACK NO. : 142414306978135 ACK DT. : 2024-02-15 14:09:00

Tax Payable on Reverse Charge Basis : Yes/No

G.R.NO. : TRANSPORT : SELF

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :

Punjab National Bank, New Mandi, Muzaffarnagar.

Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

1710

OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2982/2023-24 Packing Slip No. 2982 DATE : 15/02/2024	Date & Time of Supply : 15/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	37565 KGS		0.03	1127.00
TOTAL		37565	0	AMOUNT	1127.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1127.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1183.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1183.00

AMOUNT IN WORDS :

RS. ONE THOUSAND ONE HUNDRED EIGHTY THREE ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M9481 P.O.NO. :

IRN NO. :5c86f9689842e243e3f3f8688120c533f84affeb3491a64170afec33ffd7fff0

ACK NO. :142414306978889 ACK DT. :2024-02-15 14:10:00

Tax Payable on Reverse Charge Basis : Yes/No

G.R.NO. : TRANSPORT SELF

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253000/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 3014/2023-24 Packing Slip No. 3014 DATE : 20/02/2024	Date & Time of Supply : 20/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM.	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	38070 KGS		0.03	1142.00
TOTAL		38070	0	AMOUNT	1142.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1142.00
CGST	2.50%	29.00
SGST	2.50%	29.00
SUB TOTAL		1200.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1200.00

AMOUNT IN WORDS : RS. ONE THOUSAND TWO HUNDRED ONLY

Mode of Transport BY ROAD Vehicle No. : PB23M9581 P.O.NO. :

IRN NO. : 6574cbed2203c46d2f3ece6f4b713444cf9bd7c32a4e276a45edbff20c64f3c0

ACK NO. : 142414332636593 ACK DT. : 2024-02-20 11:30:00

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. • E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 3015/2023-24 Packing Slip No. 3015 DATE : 20/02/2024	Date & Time of Supply : 20/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		To M/s. BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY/UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. FLY ASH (FOR DISPOSAL)	26219000	37455 KGS		0.03	1124.00
TOTAL		37455	0	AMOUNT	1124.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1124.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1180.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		**1180.00**

AMOUNT IN WORDS : RS. ONE THOUSAND ONE HUNDRED EIGHTY ONLY

Mode of Transport : BY ROAD Vehicle No. : PB23M9585 P.O.NO. :-

IRN NO. : f471a6dfdcd75324684622c6eb4e60bd23532bf0f0d481eaa8dcf18cc18e049d

ACK NO. : 142414332637839 ACK DT. : 2024-02-20 11:30:00

G.R.NO. : TRANSPORT : SELF

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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OFFICE COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 3016/2023-24 Packing Slip No. 3016 DATE : 20/02/2024	Date & Time of Supply : 20/02/2024 Freight : To Pay/Paid Paid

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH		BULK ASH SUPPLIERS 870/13, BHOPA ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09GQCPS8548R1ZI PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs)
1. FLY ASH (FOR DISPOSAL)	26219000	37095 KGS		0.03	1113.00
TOTAL		37095	0	AMOUNT	1113.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		1113.00
CGST	2.50%	28.00
SGST	2.50%	28.00
SUB TOTAL		1169.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		1169.00

AMOUNT IN WORDS :
RS. ONE THOUSAND ONE HUNDRED SIXTY NINE ONLY

Mode of Transport : BY ROAD
Vehicle No. : PB23M3685
P.O.NO. :-

IRN NO. :179e7d642a92d3bc75210e3b444e991a6556c0b4edc40778f76073f4580cebe7
ACK NO. :142414334126841 ACK DT. :2024-02-20 14:42:00

Tax Payable on Reverse Charge Basis : Yes/No
G.R.NO. :- TRANSPORT : SELF
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253000/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048011000103 . IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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Encl No. (2)

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

MEMBERSHIP CERTIFICATE

M / s. Shree Sidhbali Paper Mills Ltd.

9th KM, Bhopa Road Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/2205/16

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2205/16

Expiry Date : October 04, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Coordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2023-10-09 17:24:04
IP: 49.36.176.240
ID: MFUwBQYDK2VwA0EAPnhF0tEn+A==
Click here to Re-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2023-10-09 17:23:21
IP: 49.36.176.240
ID: MFUwBQYDK2VwA0EAPnhF0tEn+A==
Click here to Re-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mudimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

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Copy for SPCB

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 79661

Occupier's Name & Mailing Address (including Phone No. and email)	M/s Shree Sidhbali Paper Mills Ltd 910 K.M. Bhopa Road M.Z. Nagar U.P 251001
2 Sender's Authorization No.	
3 Manifest Document No. NRGPNO	39
4 Transporter's Name & Address (including Phone No. and email)	
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UK17CA4265
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com	
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027
(II) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028	(II) 177172/UPPCB/Kanpur Dehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	(1) ETP Sludge 1805 Kg (2) Lube oil & Grees 7 Kg (3) Empty
11 Total Quantity No. of Containers	MS Barrels 150 Kg 4 Nos (4) Cotton Rage 44 Kg or MT / Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp : For Shree Sidhbali Paper Mills Limited	Signature : 9/10/23
Authorised Signatory	Month 10 Day 09 Year 2023
15 Transporter's Acknowledgement of Receipt of Waste	Month 10 Day 09 Year 2023
Typed Name & Stamp :	Signature :
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year
Typed Name & Stamp :	Signature :

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FORM 10
[See rule 17 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 25509

1 Occupier's Name & Mailing Address (including Phone No. and email)	Shree Sidhbali Paper Mills Ltd 9th km Bhola Road Muzaffar Nagar
2 Sender's Authorization No.	
3 Manifest Document No.	Challan No-09 Dt 15/6/23
4 Transporter's Name & Address (including Phone No. and email)	Party Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UPRCT 1662
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi VIII. Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 17443/UPPCB/Ghaziabad(UPPCBRO)CTO/Both/GHAZIABAD/2023 Valid upto: 31/12/2027
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 Renewal Applied on dated 09-02-2023	(III) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:31/04/2023 Renewal Applied on dated 21-02-2023
10 Waste Description	Process Sludge / Oil and Grease sludge / Cloths
11 Total Quantity / No. of Containers	1720kg / 200kg ..... m³ or MT 100kg ..... Nos. Plastic drums 100kg
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month: 06 Day: 15 Year: 2023
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month: 06 Day: 15 Year: 2023
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month: 06 Day: 15 Year: 2023

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FORM 10
[See rule 19 (1)]
Occupier's Copy

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 68591

1 Occupier's Name & Mailing Address (including Phone No and email)	Shree Sidhbali Paper Mills Limited 9th KM Stone Road Muzaffar Nagar
2 Sender's Authorization No	
3 Manifest Document No	Challan No 65 Dt 9/12/22
4 Transporter's Name & Address (including Phone No and email)	Party Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP14LT6203
8 Receiver's Name & Mailing Address (including Phone No and email)	(I) BHARAT OIL COMPANY E-18, Site-IV, Sahibabad Indl. Ghaziabad, UP-201010 Tel . 01. e-mail.sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel 08874207664 e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285295 e-mail.sales@bharatoil.com
9 Receiver's Authorization No	(i) 1486/UPPCB/Ghaziabad/UPPCBRO(I)/HW/M/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/Kanpur Dehat/UPPCBRO(I)/HW/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	Process Sludge / Cloth / Filler / Glass / Plastic waste / Grease
11 Total Quantity / No of Containers	1740kg / 80kg / 75kg / 7kg / 259.50kg m³ or MT / 87kg Nos
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage, seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked and labeled, and are in all respects in proper condition for transport by road Month 12 Day 09 Year 2022
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 12 Day 09 Year 2022
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 12 Day 09 Year 2022

For Shree Sidhbali Paper Mills Limited

Authorised Signatory

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Encl No -(3)

Shree Sidhbali Paper Mills Pvt Ltd

9th K.M. Bhopa Road,Muzaffarnagar 251001

Details of Raw Material & Plastic Waste During the Month of FEB 2024

Sr No	Date	Opening Balance	Plastic Waste Generation (MT)	Total	Plastic Waste Disposed (MT)	Closing Balance
1	01-02-2024	62.44	0.93	63.37	31.30	32.07
2	02-02-2024	32.07	0.85	32.92		32.92
3	03-02-2024	32.92	0.97	33.89		33.89
4	04-02-2024	33.89	0.93	34.82		34.82
5	05-02-2024	34.82	1.03	35.85		35.85
6	06-02-2024	35.85	0.45	36.30		36.30
7	07-02-2024	36.30	1.02	37.32		37.32
8	08-02-2024	37.32	0.86	38.18		38.18
9	09-02-2024	38.18	0.95	39.13		39.13
10	10-02-2024	39.13	0.97	40.10		40.10
11	11-02-2024	40.10	0.99	41.09		41.09
12	12-02-2024	41.09	1.03	42.12		42.12
13	13-02-2024	42.12	0.89	43.01		43.01
14	14-02-2024	43.01	0.85	43.86		43.86
15	15-02-2024	43.86	0.80	44.66		44.66
16	16-02-2024	44.66	0.87	45.53		45.53
17	17-02-2024	45.53	0.30	45.83		45.83
18	18-02-2024	45.83	-	45.83		45.83
19	19-02-2024	45.83	-	45.83		45.83
20	20-02-2024	45.83	-	45.83	31.28	14.55
21	21-02-2024	14.55	0.29	14.84		14.84
22	22-02-2024	14.84	1.05	15.89		15.89
23	23-02-2024	15.89	1.15	17.04		17.04
24	24-02-2024	17.04	0.70	17.74		17.74
25	25-02-2024	17.74	1.08	18.82		18.82
26	26-02-2024	18.82	0.90	19.72		19.72
27	27-02-2024	19.72	0.77	20.49		20.49
28	28-02-2024	20.49	-	20.49		20.49
29	29-02-2024	20.49	-	20.49		20.49
			20.63		62.58	

Shree Sidhbali Paper Mills Pvt Ltd
9th K.M. Bhopa Road,Muzaffarnagar 251001

Details of Raw Material & Plastic Waste During the Month of JAN 2024

Sr No	Date	Plastic Waste Generation (MT)	Total	Plastic Waste Disposed (MT)	Closing Balance
1	01-01-24	0.815	28.73		28.73
2	02-01-24	0.8	29.53		29.53
3	03-01-24	0.77	30.3		30.3
4	04-01-24	0.7	31		31
5	05-01-24	1	32		32
6	06-01-24	1.22	33.22		33.22
7	07-01-24	1.1	34.32		34.32
8	08-01-24	1.03	35.35		35.35
9	09-01-24	0.7	36.05		36.05
10	10-01-24	0.93	36.98		36.98
11	11-01-24	8.6	45.58		45.58
12	12-01-24	0.93	46.51		46.51
13	13-01-24	0.9	47.41		47.41
14	14-01-24	0.85	48.26		48.26
15	15-01-24	0.61	48.87		48.87
16	16-01-24	0	48.87		48.87
17	17-01-24	0	48.87		48.87
18	18-01-24	1.18	50.05		50.05
19	19-01-24	1.1	51.15		51.15
20	20-01-24	1.1	52.25		52.25
21	21-01-24	0.98	53.23		53.23
22	22-01-24	1.01	54.24		54.24
23	23-01-24	1.01	55.25		55.25
24	24-01-24	0.83	56.08		56.08
25	25-01-24	0.62	56.7		56.7
26	26-01-24	0.88	57.58		57.58
27	27-01-24	0.82	58.4		58.4
28	28-01-24	1.04	59.44		59.44
29	29-01-24	0.95	60.39		60.39
30	30-01-24	0.98	61.37		61.37
31	31-01-24	1.07	62.44		62.44
		34.525		0	

Shree Sidhbali Paper Mills Pvt Ltd

9th K.M. Bhopa Road,Muzaffarnagar 251001

Details of Raw Material & Plastic Waste During the Month of December 2023

Sr No	Date	Opening Balance	Plastic Waste Generation (MT)	Total.	Plastic Waste Dispossed (MT)	Closing Balance
1	01-12-23	19.585	1	20.585		20.585
2	02-12-23	20.585	0.9	21.485		21.485
3	03-12-23	21.485	0.8	22.285		22.285
4	04-12-23	22.285	0.8	23.085		23.085
5	05-12-23	23.085	0.5	23.585		23.585
6	06-12-23	23.585	1	24.585		24.585
7	07-12-23	24.585	0.9	25.485		25.485
8	08-12-23	25.485	0.8	26.285		26.285
9	09-12-23	26.285	0.7	26.985		26.985
10	10-12-23	26.985	1	27.985		27.985
11	11-12-23	27.985	0.9	28.885		28.885
12	12-12-23	28.885	0.9	29.785		29.785
13	13-12-23	29.785	1	30.785		30.785
14	14-12-23	30.785	0.7	31.485		31.485
15	15-12-23	31.485	1.2	32.685		32.685
16	16-12-23	32.685	1.3	33.985		33.985
17	17-12-23	33.985	1	34.985		34.985
18	18-12-23	34.985	0.9	35.885		35.885
19	19-12-23	35.885	1.1	36.985		36.985
20	20-12-23	36.985	1	37.985		37.985
21	21-12-23	37.985	1.1	39.085		39.085
22	22-12-23	39.085	1.2	40.285	10.55	29.735
23	23-12-23	29.735	1.8	31.535		31.535
24	24-12-23	31.535	1.8	33.335		33.335
25	25-12-23	33.335	1	34.335		34.335
26	26-12-23	34.335	1	35.335		35.335
27	27-12-23	35.335	0.7	36.035		36.035
28	28-12-23	36.035	1.2	37.235		37.235
29	29-12-23	37.235	1.1	38.335	12.22	26.115
30	30-12-23	26.115	0.9	27.015		27.015
31	31-12-23	27.015	0.9	27.915		27.915
			31.1		22.77	

GSTIN : 09AABCR1065J1ZC
PAN : AABCR1065J

CIN : U21015UP1995PTC028354

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works : 8.5 Km., Jansath Road,
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Ref. No. :

Dated 10/01/24

Dec/KK/08

Receipt & Processing Certificate

Issued to: M/S Shree Sidhbali Paper Mills Private Limited
Date: 29-January-2024

This is to certify that we have received the following quantities of Plastic Wastesent by : **M/S Shree Sidhbali Paper Mills Private Limited, Muzaffarnagarat** ourprocessing site **8.5 kmJansath Road, Muzaffarnagar, Uttar Pradesh** and the same quantity has beenprocessed.

Month	Type of Waste Material	Quantity Received (MT)
December 2023	Plastic Waste	22.770

For K.K. Duplex Paper Mills Private Limited

Director

DEW RESOURCE

Receipt & Processing Certificate

Issued to: M/S. Shree Sidhbali Paper Mills Private Limited

Reference: DEW/SSPMPL/2023/014

Authorization No: 185358/UPPCB, Valid Upto:31.07.2025

Date: 05-December-2023

This is to certify that we have received the following quantities sent by **M/S. SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED, MUZAFFARNAGAR** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
NOVEMBER	Plastic Waste	20.135

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
20-11-2023	UP12AV1441	SSPMPL	UP	MZN	Plastic waste	10.080
20-11-2023	UP12AM7650	SSPMPL	UP	MZN	Plastic waste	10.055
					TOTAL	20.135

For **DEW RESOURCE MANAGEMENT**

Authorized Signatory

1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)

+91 9911013931 | www.dewrm.com | info@dewrm.com

GSTIN - 09AATFD2410L1Z7

KK DUPLEX & PAPER MILLS PVT. LTD.

Regd. Office & Works : 8.5 Km., Jansath road
Muzaffarnagar-251 001 (U.P.)
Mobile : 9759003677 ✦ e-mail : kkduplex@gmail.com

Dated 25/11/2023

Ref. No. .

CO.Processing Certificate

This is to certify that M/S Shree Sidhbali Paper Mills Private Limited has supplied 30.810 MT of Plastic Waste to "KK Duplex & Paper Mills Pvt. Ltd." waste to energy plant located at 8.5 km Jansath road Muzaffarnagar Uttar Pradesh for the month of October 2023 for its final processing in our waste to energy plant.

Month	Type of Waste Materials	Qty. Received (MT)
October 2023	Plastic Waste	30.810

The Vehicles wise receipts details are as below:

Sr. No.	Challan/Bill Date	Challan/Bill No.	Net Qty (MT)	Vehicle No.
1	19-10-2023	1946/2023-24	13.345	UP12AV1441
2	26-10-2023	1982/2023-24	17.465	UP12AV1441
	Total		30.810	

For KK Duplex & Paper Mills Pvt. Ltd.

Director

1724

INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp

Annexure (3)

Certificate No.	:	IN-UP20250125546554U
Certificate Issued Date	:	11-Oct-2022 03:51 PM
Account Reference	:	NEWIMPACC (SV)/ up14554804/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14554804331660309078280
Purchased by	:	SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

This affidavit/document is noted at Sl. No. 2.4 ... Register No. 5

Please write or type below this line

NOTARIAL ... GOVT. OF INDIA

Memorandum of Understanding
Between

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED

&

Dew Resource Management

for Pre-processing of the Plastic Waste

This Memorandum of Understanding ("MOU") entered into on this 30th OCT 2022

Between

Dew Resource Management, a partnership firm and having its registered office at 5-36/6 AND 5-36/5 PART, PRASHANTI NAGAR, IDPL, KUKATPALLY, Medchal-Malkangiri, Telangana,500072 (hereinafter known as "DRM")

And

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Stamp Duty 30 OCT 2022

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED, a company incorporated under the Companies Act 1956 and having its registered office at 9TH KM., BHOPA ROAD, MUZAFFFARNAGAR-(UP),251003 (hereinafter known as "Shree Sidhbal")

DRM and **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** shall be collectively addressed as "the parties" herein after in this MOU.

WHEREAS **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** is in business of manufacturingpaper boards and specialty papers at its plant situated at 9TH KM., BHOPA ROAD, MUZAFFFARNAGAR-(UP),251003 (plant address) (hereinafter referred as **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED**Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing& utilization toCement kilns and Power Plants Hybrid Boilers. DRM has the capability to safelyPre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS,DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** at its manufacturing plant located (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** and DRM have agreed that DRM shall provide the services which include weighment, unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions herein contained, the parties agree as follows:

1. **General Responsibilities of the Parties**

NOTARY GOVT. OF INDIA

30 OCT 2022

1.1. **DEW RESOURCE MANAGEMENT** shall organize to transport the Plastic Waste to DRM's Processing Plant at its own cost and risk and shall arrange to deliver the agreed quantum of Plastic Waste through road transportation as per the mutually agreed delivery schedule.

1.2. **DEW RESOURCE MANAGEMENT** shall arrange to pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.

1.3 DRM shall arrange for weighment, testing for conformance, unloading and storage and Pre-processing of Plastic Waste.

1.4. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.

1.5. In case DRM is in receipt of any consignment that **contains** banned items as per **Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** within 24hrs of the receipt of consignment at DRM's Processing plant and **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.

1.6. The risks and liability associated with the Plastic Waste shall lie with **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** till the DEW RESOURCE MANGAMENT Plastic Waste consignment by TRANSPORT ARRANGEMENT is accepted by DRM.

1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.

1.8. DRM and **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** shall intimate to the concerned authorities and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

2. <u>Term & Termination</u>

2.1. This MoU shall be valid for a period of 2(TWO) year from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreed terms and conditions.

2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period, then the other Party shall have the right to terminate this MOU with immediate effect

2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.

2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

3. **Certificate of completion of Pre- processing**

DRM shall at the beginning of each month during the term of this MoU, issue to the **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** the "**Certificate of Completion of Pre-Processing**" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

4. **Charges towards pre-processing**

DRM shall pay to SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED, AS PER TAX INVOICE FOR pre-processing of Plastic Waste as per the commercials agreed between both the parties.

5. **Accepted Material and Quantity**

Sl.No	Material Name	Quantity (ton/month)
1	Plastic Waste	40
	Total	40

6. **Payment Terms**

6.1. SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED shall issue a debit note on monthly basis with relevant supporting documents TO DEW RESOURCE MANAGEMENT against services rendered on the basis of quantity of Plastic Waste processed during previous month.

The MOU shall be executed simultaneously in two (2) counterpart originals, but shall nevertheless together constitute one and the same instrument.

SIGNED AND DELIVERED for and on behalf of

SHREE SIDHBALI PAPR MILLS PRIVATE LIMITED, by the hand of its authorized signatory,

Signature

PRADEEP KUMAR SHARMA

In the presence of:

NOTARY

GOVT. OF INDIA

30 OCT 2022

1. _____ SATYAVEER SINGH
Signature of Witness 1, (Name of Witness 1)

2. _____ VARUN MUDGAL
Signature of Witness 2, (Name of Witness 2)

Dew Resource Management by the hand of its authorized signatory,

_____ AJAY KUMAR BADAL
Signature

in the presence of

1. _____ HIMANSHU BASIK.
Signature of Witness 1, (Name of Witness 1)

2. _____ VIKAS VERMA
Signature of Witness 2, (Name of Witness 2)

ANNEXURE 3

Format for Certificate of Pre-processing

DEW RESOURCE MANAGEMENT

Issued to:

Reference:

Date:

This is to certify that we have received the following quantities sent by M/S. XXX..... at our processing site Muzaffarnagar,UPand the same quantity has been processed.

30 OCT 2022

NOTARY PREMA TYAGI NOTARY GOVT. OF INDIA

Month	Type of Waste Material	Quantity Received (ton)

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty(MT)
					TOTAL	

For DEW RESOURCE MANAGEMENT

Director/ Authorized Signatory

identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

30 OCT 2022

NOTARY
PRERNA TYAGI
NOTARY
GOVT. OF INDIA



UTTAR PRADESH GD 107616

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 17th October 2023

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, hereinafter referred to as **"K K Duplex"**, (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the **FIRST PARTY;**

And,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED having its registered office at **9th Km., Shopa Road, Muzaffarnagar-251001 (U.P)** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

PRERNA YAGI
NOTARY
MUZAFFARNAGAR

17 OCT 2023

KK Duplex

Director

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED having its registered office at 9th **Km., Bhopa Road, Muzaffarnagar-251001 (U.P)** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

K K Duplex &Paper Mills Pvt Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **K K Duplex** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex** has the capability to safely Pre-process the waste material in an environment friendly manner and coverting waste to energy recovery in the power plant boiler.

B. **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** is an entity engaged in the business of manufacturing and sales of Kraft Paper with using recycling and plastic waste will be generate during the production of kraft paper. So that Shree Sidhbali Paper mills cor-processing own plastic waste (during the production) delivering to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** shall deliver the Plastic Waste to **K K Duplex** for co-processing thereof.

ii. **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** shall furnish copies & field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste

PRERNA TYAGI NOTARY MUZAFFARNAGAR

17 OCT 2023

For Shree Sidhbali Paper Mills Pvt. Ltd. — Director

KK D... ...r Mills Pvt ... — Director

management rule 2016 and subsequent (amendments) in rules and any other applicable rules as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED,** certifying the scientific disposal of the monthly quantity of Waste delivered by **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply.K K Duplex shall issue Disposal Certificate to **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.**

K K Duplex will issue the waste disposal certificate mentioning the name of **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** along with the quantities of Waste delivered at the K K Duplex Paper Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
17 OCT 2023

for Shree Sidhbali Paper Mills Ltd.

Director

for K K Duplex Board Pvt. Ltd.

Director

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between **M/s K K Duplex** and **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.**

5.3.2 **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7805 GOVT. OF U.P.

PRERNA TYAGI NOTARY MUZAFFARNAGAR

KK Duplex ... Pvt. Ltd. — Director

For Shree Sidhbali Paper Mills Pvt. Ltd.

7. Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **SHREE SIDHBALI PAPER MILLS PVT. LTD.**

Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

V. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

For Shree Sidhbali Paper Mills Pvt Ltd

Director

KK Duplex Mills Pvt.Ltd.

Bharat Aggarwal

Director

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

17 OCT 2023

VI. Assignment

SHREE SIDHBALI PAPER MILLS PVT. LTD. shall not assign or transfer their rights or obligations under this Agreement without the written consent of **K K Duplex**. Notwithstanding anything contained herein, no consent of shall be required for an assignment by K K Duplex to any third party.

Vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **SHREE SIDHBALI PAPER MILLS PVT. LTD.**
b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

Viii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. Compliance

SHREE SIDHBALI PAPER MILLS PVT. LTD. shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **SHREE SIDHBALI PAPER MILLS PVT. LTD.** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

For Shree Sidhbali Paper Mills Pvt. Ltd.

Director

For K K Duplex

Director

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

17 OCT 2023

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

NOTARY

For **SHREE SIDHBALI PAPER MILLS PVT LTD**
For Shree Sidhbali Paper Mills Pvt. Ltd.

Name: **RAGHURAJ GARG** Director

(Signature &Stamp)

For **K K Duplex& Paper Mills Pvt Ltd**
KK Duplex & Paper Mills Pvt.Ltd.

Name: **BHARAT AGARWAL** Director

(Signature & Stamp)

Witnesses 1:

Name:- PRADEEP SHARMA
Adarsh colony
Muzaffarnagar
17/10/2023 7351001211
(Signature)

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 1865
GOVT. OF INDIA

Witnesses 2:

Name:- Parvez alam S/o Hajim ali
Bhondera (M. Nagar)
Parvez alam Mo. (6397423093)

Certified that Signature LTI/RTI
Identified by Shri

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Identified by
VIKRANT RATHI
Advocate
MUZAFFARNAGAR

17 OCT 2023

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EXTRA COPY

TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2511/2023-24 Packing Slip No. 2511 DATE : 29/12/2023	Date & Time of Supply : 29/12/2023 Freight : To Pay/Paid To Pay

Name & Address of Buyer (Billed to)
To M/s.
K.K DUPLEX & PAPER MILLS PVT. LTD.
8.5KM,
JANSATH ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09AABCR1065J1ZC
PHONE :UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.
K.K DUPLEX & PAPER MILLS PVT. LTD.
8.5KM,
JANSATH ROAD
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09AABCR1065J1ZC
PHONE :UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
WASTE PLASTIC	39159090	12220 KGS		0.70	8554.00
TOTAL		12220	0	AMOUNT	8554.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		8554.00
CGST	9.00%	770.00
SGST	9.00%	770.00
SUB TOTAL		10094.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		10094.00

AMOUNT IN WORDS : RS. TEN THOUSAND NINTY FOUR ONLY

Mode of Transport BY ROAD Vehicle No. : UP12BK6857 P.O.NO. :

IRN NO. :9da36bc9c09512f59bb4b8757e2a54442b8ff12f64db91b8f810552f4593fccc

ACK NO. :142314017110694 ACK DT. :2023-12-29 13:23:00

Car Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 .IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST Act 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2430/2023-24 Packing Slip No. 2430 DATE : 22/12/2023	Date & Time of Supply : 22/12/2023 Freight : To Pay/Paid To Pay

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
K.K DUPLEX & PAPER MILLS PVT. LTD. 8.5KM, JANSATH ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AABCR1065J1ZC PHONE :UTTAR PRADESH		K.K DUPLEX & PAPER MILLS PVT. LTD. 8.5KM, JANSATH ROAD MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AABCR1065J1ZC PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. WASTE PLASTIC	39159090	10550 KGS		0.70	7385.00
TOTAL		10550	0	AMOUNT	7385.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		7385.00
CGST	9.00%	665.00
SGST	9.00%	665.00
SUB TOTAL		8715.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		8715.00

AMOUNT IN WORDS : Rs. EIGHT THOUSAND SEVEN HUNDRED FIFTEEN ONLY

Mode of Transport BY ROAD Vehicle No. : UP12BT2931 P.O.NO.:

IRN NO. :6a72aecf9c26b97473948a2cb10ffc753b93043ad12add825fb87ae2a39e8b53

ACK NO. :142313977472282 ACK DT. :2023-12-22 11:54:00

Tax Payable on Reverse Charge Basis : Yes/No

G.R.NO. : TRANSPORT :SHREE SIDHHI VINAYAK TRANSPORT CO.

GST Payable on Reverse Charge : NO INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100103 • IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice • E. & O. E.

for SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK
CIN : U21012UP1980PTC005074
PAN : AACCA9874B
IEC : 3301000452
STATE : Uttar Pradesh Code : 09

INVOICE No. : 3018/2023-24
Packing Slip No. 3018
DATE : 20/02/2024

Date & Time of Supply : 20/02/2024
Freight : To Pay/Paid
To Pay

Name & Address of Buyer (Billed to)
To M/s.
DEW RESOURCE MANAGEMENT
1827/1,1829/1,1830/1,1831/1,
SUJRU PARGANA,SUJRU
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09AATFD2410L1Z7
PHONE :UTTAR PRADESH

PLACE OF SUPPLY

Name & Address of Consignee (Shipped to)
To M/s.
DEW RESOURCE MANAGEMENT
1827/1,1829/1,1830/1,1831/1,
SUJRU PARGANA,SUJRU
MUZAFFARNAGAR
STATE :UTTAR PRADESH
GSTIN :09AATFD2410L1Z7
PHONE :UTTAR PRADESH

PLACE OF DELIVERY

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. WASTE PLASTIC	39159090	15435 KGS		0.50	7718.00
TOTAL		15435	0	AMOUNT	7718.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		7718.00
CGST	9.00%	695.00
SGST	9.00%	695.00
SUB TOTAL		9108.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		9108.00

AMOUNT IN WORDS : RS. NINE THOUSAND ONE HUNDRED EIGHT ONLY

Mode of Transport BY ROAD
Vehicle No. : UP19T0259 P.O.NO: :
IRN NO. :547397966e5d3dfbf9622f7d81bc38183ea741641b426d7dafc7ec0615526fb3
ACK NO. :142414334373254 ACK DT. :2024-02-20 15:12:00
G.R. No.
Tax Payable on Transportation Basis : Yes/No
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 3019/2023-24 Packing Slip No. 3019 DATE : 20/02/2024	Date & Time of Supply : 20/02/2024 Freight : To Pay/Paid To Pay

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH		To M/s. DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. WASTE PLASTIC	39159090	15845 KGS		0.50	7923.00
TOTAL		15845	0	AMOUNT	7923.00

INSURANCE	0.00
FREIGHT 0.00	0.00
TAXABLE VALUE	7923.00
CGST 9.00%	713.00
SGST 9.00%	713.00
SUB TOTAL	9349.00
TCS 0.000%	0.00
GRAND TOTAL (RS.)	9349.00

AMOUNT IN WORDS : RS. NINE THOUSAND THREE HUNDRED FORTY NINE ONLY

Mode of Transport BY ROAD Vehicle No. : UK17CA3079 P.O.NO. :

IRN NO. : d367072123774781deb166474cbb24d34f38c498fd666e2d2769ed6890a582fa

ACK NO. : 142414334374721 ACK DT. : 2024-02-20 15:12:00

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW - Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 00484011000103 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank molde only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(Sec Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118
E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2850/2023-24 Packing Slip No. 2850 DATE : 01/02/2024	Date & Time of Supply : 01/02/2024 Freight : To Pay/Paid To Pay

Name & Address of Buyer (Billed to) To M/s.	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to) To M/s.	PLACE OF DELIVERY
DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH		DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. WASTE PLASTIC	39159090	15565 KGS		0.50	7783.00
TOTAL		15565	0	AMOUNT	7783.00

INSURANCE		0.00
FREIGHT	0.00	0.00
TAXABLE VALUE		7783.00
CGST	9.00%	700.00
SGST	9.00%	700.00
SUB TOTAL		9183.00
TCS	0.000%	0.00
GRAND TOTAL (RS.)		9183.00

AMOUNT IN WORDS:
RS. NINE THOUSAND ONE HUNDRED EIGHTY THREE ONLY

Mode of Transport: BY ROAD
Vehicle No. : UK17CA3079 P.O.NO. :-
IRN NO. : 1f8b629a4a4ee90d189c68b0bcd14b9f04c856df94cecd96068ad8530508af12
ACK NO. : 142414220719850 ACK DT. : 2024-02-01 17:23:00
GST Payable on Reverse Charge Basis : Yes/No
GST Payable on Reverse Charge : NO
INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0048401100010 3 • IFSC : PUNB0004810

TERMS & CONDITIONS :
- All disputes are subject to Muzaffarnagar Jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

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TAX INVOICE

(See Rule 1 of Tax Invoice, Credit & Debit Notes Rules 2017 read with section 31 of CGST & SGST ACT 2017)

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

(Formerly known as Shree Sidhbali Paper Mills Limited)

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar - 251 001 (U.P.) Ph. : 7351006209, 7300951118

E-mail : shreesidhbalipapermillsltd@gmail.com • sales@sidhbalipapermills.com

GSTIN : 09AACCA9874B1ZK CIN : U21012UP1980PTC005074 PAN : AACCA9874B IEC : 3301000452 STATE : Uttar Pradesh Code : 09	INVOICE No. : 2851/2023-24 Packing Slip No. 2851 DATE : 01/02/2024	Date & Time of Supply : 01/02/2024 Freight : To Pay/Paid To Pay

Name & Address of Buyer (Billed to)	PLACE OF SUPPLY	Name & Address of Consignee (Shipped to)	PLACE OF DELIVERY
To M/s. DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH		To M/s. DEW RESOURCE MANAGEMENT 1827/1,1829/1,1830/1,1831/1, SUJRU PARGANA,SUJRU MUZAFFARNAGAR STATE :UTTAR PRADESH GSTIN :09AATFD2410L1Z7 PHONE :UTTAR PRADESH	

DESCRIPTION OF GOODS	HSN CODE	QTY./UOM	No. of Reels	RATE	TOTAL VALUE OF SUPPLY (Rs.)
1. WASTE PLASTIC	39159090	15735 KGS		0.50	7868.00
TOTAL		15735	0	AMOUNT	7868.00

INSURANCE	0.00
FREIGHT 0.00	0.00
TAXABLE VALUE	7868.00
CGST 9.00%	708.00
SGST 9.00%	708.00
SUB TOTAL	9284.00
TCS 0.000%	0.00
GRAND TOTAL (RS.)	9284.00

AMOUNT IN WORDS : RS. NINE THOUSAND TWO HUNDRED EIGHTY FOUR ONLY

Mode of Transport BY ROAD Vehicle No. : UP19T0259 P.O.NO. :

IRN NO. :4d02c71feccae942668d9619301b1c53d33dd07ec510fd3192ada6bc5a0d8033

ACK NO. :142414220777128 ACK DT. :2024-02-01 17:29:00

E-Way Bill NO. : TRANSPORTER

Tax Payable on Reverse Charge Basis : Yes/No

GST Payable on Reverse Charge : NO

INSURANCE POLICY NO. :- 253900/21/2024/8

APPROPRIATE CERTIFICATE AS BELOW : Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

Bank Details :
Punjab National Bank, New Mandi, Muzaffarnagar.
Account No. : 0019401100010 3 . IFSC : PUNB0004810

TERMS & CONDITIONS :

- All disputes are subject to Muzaffarnagar jurisdiction only.
- Goods once sold shall not be taken back price.
- Payment will be received by Bank mode only.
- Interest @ 24% will be charged, if the payment not made within 10 days from the date of invoice. E. & O. E.

For SHREE SIDHBALI PAPER MILLS PVT. LTD.
(Formerly known as Shree Sidhbali Paper Mills Limited)

Director/Authorised Signatory

Enclosure-(4)

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720784, Email: info@uppcb.in, Website: www.uppcb.com

185358/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 24/06/2023**

To,

M/s

DEW RESOURCE MANAGEMENT

Dew Resource Management , TCMC industries pvt ltd , arihant steel lane,behind ITI ,Meerut Road ,Muzzafar nagar ,UP ,MUZAFFAR NAGAR,251003

Application Id-21403948

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DEW RESOURCE MANAGEMENT** located at **Dew Resource Management , TCMC industries pvt ltd , arihant steel lane,behind ITI ,Meerut Road ,Muzzafar nagar ,UP ,MUZAFFAR NAGAR,251003.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DEW RESOURCE MANAGEMENT **granted for the period from 01/08/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Processed Plastic	6000	Metric Tonnes/Month
2	Processed RDF	5000	Metric Tonnes/Month
3	Processed Biomass	2000	Metric Tonnes/Month
4	Engineered Fuel	3000	Metric Tonnes/Month
5	Processed Industrial Non Haz. Waste	1000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0	Septic Tank	Local Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

ANKIT SINGH
Digitally signed by ANKIT SINGH
Date: 2023.06.24 16:14:51 +05'30'

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 350 KVA	As approved by CPCB/CAQM for Delhi-NCR	01	Particulate Matter	4.5 M. high from nearest rooftop

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

ANKIT SINGH

Digitally signed by ANKIT SINGH
Date: 2023.06.24 16:15:23 +05'30'

5-3-24

VELLUM PAPERS
A product of High Quality

Vellum Papers Pvt. Ltd.

PAN: AAHCV6958Q | CIN : U21000UP2020PTC136933 | GSTIN : 09AAHCV6958Q1Z4

Dated: 03.03.2024

To,

The Regional Officer
Uttar Pradesh Pollution Control Board
6-B, New Mandi,
Muzaffarnagar - 251001

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference of above letter, please find attached our point wise compliance and action plan in correspondence to the same.

S.No.	Action Points	Compliance Status
a)	**Wastewater Management**	
(iv)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted.
b)	**Fly Ash Management**	
(i)	Industries should enter into direct agreement / contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have agreement/contract with **M/s Bhikki Brick Field** to ensure safe disposal. We also maintain proper logbook for the same. (Copy of agreement attached herewith)
c)	**Hazardous Waste Management**	
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers / TSDF operators and quarterly reports of the same should be submitted to UPPCB.	We have made agreement/contract with **M/s Sheetala Waste Management Project** whose is an authorized recycler. We are sending on regular basis and maintain proper record and logbook for same. (Copy of agreement attached herewith)
(ii)	Al the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We have applied and registered on NHWTS developed by CPCB.

Vellum Papers Pvt. Ltd. Director

Address: Khasra No. 304, 9th KM Stone, Jolly Road, Vill. Shera, Muzaffarnagar (U.P.) - 251003 | Email: vellummzn@gmail.com

d)	**Plastic Waste Management**	
(i)	The industries should make direct agreement/contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills / receipt.	We have made direct agreement/contract with the plastic waste processor **M/s Dew Resource Management** to ensure the safe disposal and should maintain logbook records along with bills/receipt. (Copy of agreement attached herewith)
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
(iv)	The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied. Agreement copies attached.
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Thanking You,

Yours truly,
For Vellum Papers Private Limited

For Vellum Papers Private Limited

Director/Auth. Signatory

CC To: The Chief Environment Officer (C-3),
UP Pollution Control Board, T.C 12- V, Vibhuti Khand, Gomti Nagar, Lucknow – 226010



UTTAR PRADESH 71AE 949407

AGREEMENT

This Agreement is made on this day 25th January 2024 between M/s Vellum Papers Private Limited, Khasra No. 304, 9th Km. Jolly Road, Village Sikhrera, Muzaffarnagar (Hereinafter called as "First Party")

AND

M/s Bhikki Brick Field, Village Bhikki, Jolly Road, Muzaffarnagar (Hereinafter called as "Second Party)

WHEREAS declared and agreed as follows by and between the Parties:

1. First Party is a manufacturer of Kraft Paper, Poster Paper and Tissue Paper and has a plant at Khasra No. 304, 9th Km. Jolly Road, Village Sikhrera, Muzaffarnagar U.P. which generates the Fly Ash.
2. Second Party is a manufacturer of Bricks and has a plant at Village Bhikki, Jolly Road, Muzaffarnagar which utilize/consume the Fly Ash.
3. First Party offered to second party for supply of Fly Ash.
4. Second Party hereby accept the proposal of first party.

This Agreement is signed on this day, 25th January 2024 at Muzaffarnagar (U.P.) - 201001

For Vellum Papers Private Limited

Auth. Signatory

For Bhikki Brick Field

Auth. Signatory

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

NOTARY

Identified by

25 JAN 2024

1748

SHEETALA WASTE MANAGEMENT PROJECT
(SWMP)

An ISO 9001:2015& 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

VELLUM PAPERS PRIVATE LIMITED

Khasra No. 304, 9th km. Stone Jolly Road

Village- Sikhrera, Muzaffarnagar (U.P) 251308

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: **SWMP/SKD/0317/23**

Validity: **15 February,2023 To 14 February,2028**

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

INDIA NON JUDICIAL

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Government of Uttar Pradesh

e-Stamp

IN-UP94011620820553V

Certificate No.	:	IN-UP94011620820553V
Certificate Issued Date	:	07-Dec-2023 03:47 PM
Account Reference	:	NEWIMPACC (SV)/ up14743204/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743204837612142385 47V
Purchased by	:	VELLUM PAPERS PRIVATE LIMITED RO JOLLY ROAD MZN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	VELLUM PAPERS PRIVATE LIMITED RO JOLLY ROAD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VELLUM PAPERS PRIVATE LIMITED RO JOLLY ROAD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY PUBLIC GOVT. OF INDIA NOTARIAL

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7805 GOVT. OF INDIA

Memorandum of Understanding
Between

VELLUM PAPERS PRIVATE LIMITED.
&
Dew Resource Management

for Pre-processing of the Plastic Waste

This Memorandum of Understanding ("MOU") entered into on this 01st Jan 2024 between Dew Resource Management, a partnership firm and having its registered office at 5-36/6 AND 5- 36/5 PART, PRASHANTI NAGAR, IDPL, KUKATPALLY, Medchal-Malkangiri, Telangana,500072 (hereinafter known as "DRM")

And

VELLUM PAPERS PRIVATE LIMITED, a company incorporated under the Companies Act 1956 and having its registered office at Khasra No. 304, 9th Km Jolly Road Village Sikhrera Muzaffarnagar.

DRM and VELLUM PAPERS PRIVATE LIMITED shall be collectively addressed as "the parties" herein after in this MOU.

PRERNA TYAGI NOTARY MUZAFFARNAGAR

DEW RESOURCE MANAGEMENT

For Vellum Papers Pvt. Ltd.

Director

1 JAN. 2024

WHEREAS **VELLUM PAPERS PRIVATE LIMITED** is in business of manufacturing Poster Paper, Tissue Paper and Kraft Paper at its plant situated at Khasra No.304, 9th Km Jolly Road Village Sikhrera Muzaffarnagar. (plant address) (hereinafter referred as **VELLUM PAPERS PRIVATE LIMITED** Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste at its plant situated at 1827/1, 1829/1, 1830/1 & 1831/1, SUJRU, PARGANA, SUJRU, Muzaffarnagar, Uttar Pradesh, 251003 and send pre-processed material for co-processing& utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by **VELLUM PAPERS PRIVATE LIMITED** at its manufacturing plant located (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, **VELLUM PAPERS PRIVATE LIMITED** and DRM have agreed that DRM shall provide the services which include weighment, unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions herein contained, the parties agree as follows:

1. <u>General Responsibilities of the Parties</u>

1.1. **VELLUM PAPERS PRIVATE LIMITED** shall organize to transport the Plastic Waste to DRM's Processing Plant at its own cost and risk and shall arrange to deliver the agreed quantum of Plastic Waste through road transportation as per the mutually agreed delivery schedule.

1.2. **VELLUM PAPERS PRIVATE LIMITED** shall arrange to pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.

1.3. DRM shall arrange for weighment, testing for conformance, unloading and storage and Pre-processing of Plastic Waste.

1.4. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.

1.5. In case DRM is in receipt of any consignment that **contains banned items as per Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to **VELLUM PAPERS PRIVATE LIMITED** within 24hrs of the receipt of consignment at DRM's Processing plant and **VELLUM PAPERS PRIVATE LIMITED** shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

1.6. The risks and liability associated with the Plastic Waste shall lie with VELLUM PAPERS PRIVATE LIMITED till the DEW RESOURCE MANGAMENT Plastic Waste consignment by TRANSPORT ARRANGEMENT is accepted by DRM.

1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.

1.8. DRM and VELLUM PAPERS PRIVATE LIMITED shall intimate to the concerned authorities and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

2. Term & Termination

2.1. This MoU shall be valid for a period of 1(ONE) year from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreedterms and conditions.

2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period, then the otherParty shall have the right to terminate this MOU with immediate effect.

2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.

2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

3. Certificate of completion of Pre- processing

DRM shall at the beginning of each month during the term of this MoU, issue to the VELLUM PAPERS PRIVATE LIMITED the "Certificate of Completion of Pre-Processing" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

4. Charges towards pre-processing

VELLUM PAPERS PRIVATE LIMITED, shall deliver the plastic waste at DRM facility free of cost through their own transportation.

5. Accepted Material and Quantity

Sr.No	Material Name	Quantity (ton/month)
1	Plastic Waste	25
	Total	25

For Vellum Papers Pvt. Ltd.

Director

The MOU shall be executed simultaneously in two (2) counterpart originals, but shall nevertheless together constitute one and the same instrument.

SIGNED AND DELIVERED for and on behalf of

VELLUM PAPERS PRIVATE LIMITED, For Vellum Papers Pvt. Ltd. Authorized signatory,

Director

MUNEER ALAM

Signature

in the presence of:

1. _____ LAKSHMAN SINGH

Signature of Witness 1, (Name of Witness 1)

2. _____ MOHAMMAD AJMAL

Signature of Witness 2, (Name of Witness 2)

Dew Resource Management, by the hand of its authorized signatory,

DEW RESOURCE MANAGEMENT * MUZAFFARNAGAR

_____ Signature

In the presence of:

1. _____ Swathi Yadlapalli

Signature of Witness 1, (Name of Witness 1)

2. _____ _____

Signature of Witness 2, (Name of Witness 2)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7866
GOVT. OF INDIA

Identified by

01 JAN 2024

ANNEXURE 3

Format for Certificate of Pre-processing

DEW RESOURCE MANAGEMENT

Issued to:

Reference:

Date:

This is to certify that we have received the following quantities sent by M/S. XXX.....at our processing site Muzaffarnagar, UP and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty(MT)
					TOTAL	

For DEW-RESOURCE MANAGEMENT

Director/ Authorized Signatory

NOTARY PUBLIC GOVT. OF INDIA

For Vellum Papers Pvt. Ltd.

Director

1754

॥ SHRI MAHAVIRJI SHARNAH ॥

GARG DUPLEX AND PAPER MILLS PVT LTD

To,
The Regional Officer,
U.P.Pollution Control Board,
Muzaffarnagar

Dt. 29-02-24

Ref.:- Your Letter No.1208/OA No.744/Moharm Ali/2024 dt. 27.02.2024

Sub.:- Action plan in correspondence to your above letter.

Dear sir,

In reference to the above mentioned letter, please find attached our point wise compliance and action plan in correspondence to the same.

S.No.	Action Points	Responsible Agency for execution	Compliance	Timelines for execution
a) Wastewater Management				
(iv)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Pulp & Paper Industries	Not applicable	03 Months
(v)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action Plan may be submitted to UPPCB	Pulp & Paper Industries	Our ETP is running perfectly as per standard and parameters prescribed in consent granted. (Copy attached)	01 Month
b) Fly-ash Management				
(i)	Industries should enter into direct agreement/ control with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Pulp & Paper Industries	At present we have contract with mech infra agency, Arjun Enterprises & B.T.C.Earth Movers to ensure safe disposal & also, we are maintaining proper logbook for the same. (Agreements copy attached)	01 Month
c) Hazardous Waste Management				
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through log-book and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Pulp & Paper Industries	at present, we have agreement with Bharat Oil & Waste Management Ltd, which is a authorized recycler for Hazard Waste & we send quarterly basis hazard waste to Bharat Oil & maintained records (Copy of Membership certificate attached)	Quarterly
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Pulp & Paper Industries	We shall soon supply and register on NHWTS developed by CPCB.	Immediate
d) Plastic Waste Management				
(i)	The industries should make direct agreement/ contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Pulp & Paper Industries	The unit have made direct agreement with the PW Processor "K K Duplex Paper Mills Pvt Ltd" to ensure the safe disposal We are maintaining proper record for Plastic Waste. (Copy of agreement attached)	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/ receipts received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Pulp & Paper Industries	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of same to the UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Pulp & Paper Industries	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.	02 Months

Works & Regd. Office : 8.5 Km , Bhopa Road, Muzaffarnagar-251 001 (U.P.) • Phone : +91-8941095975 - 80
E-mail : garg_duplex@hotmail.com • CIN : U21011UP1985PTC007472

GARG PAPER

GARG DUPLEX AND PAPER MILLS PVT LTD

(iv)	The Plastic packaging waste generated int eh pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPT) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016	Pulp & Paper Industries	Agreed and complied. Agreement copies attached.	03 Months
(v)	The pulp & paper mills which are importing waste water containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Pulp & Paper Industries	We shall apply shortly and inform department for the same.	03 Months

We, hereby follow all guidelines will be give by department with in given time frame work and shall inform once the same is completed from our end to the department.

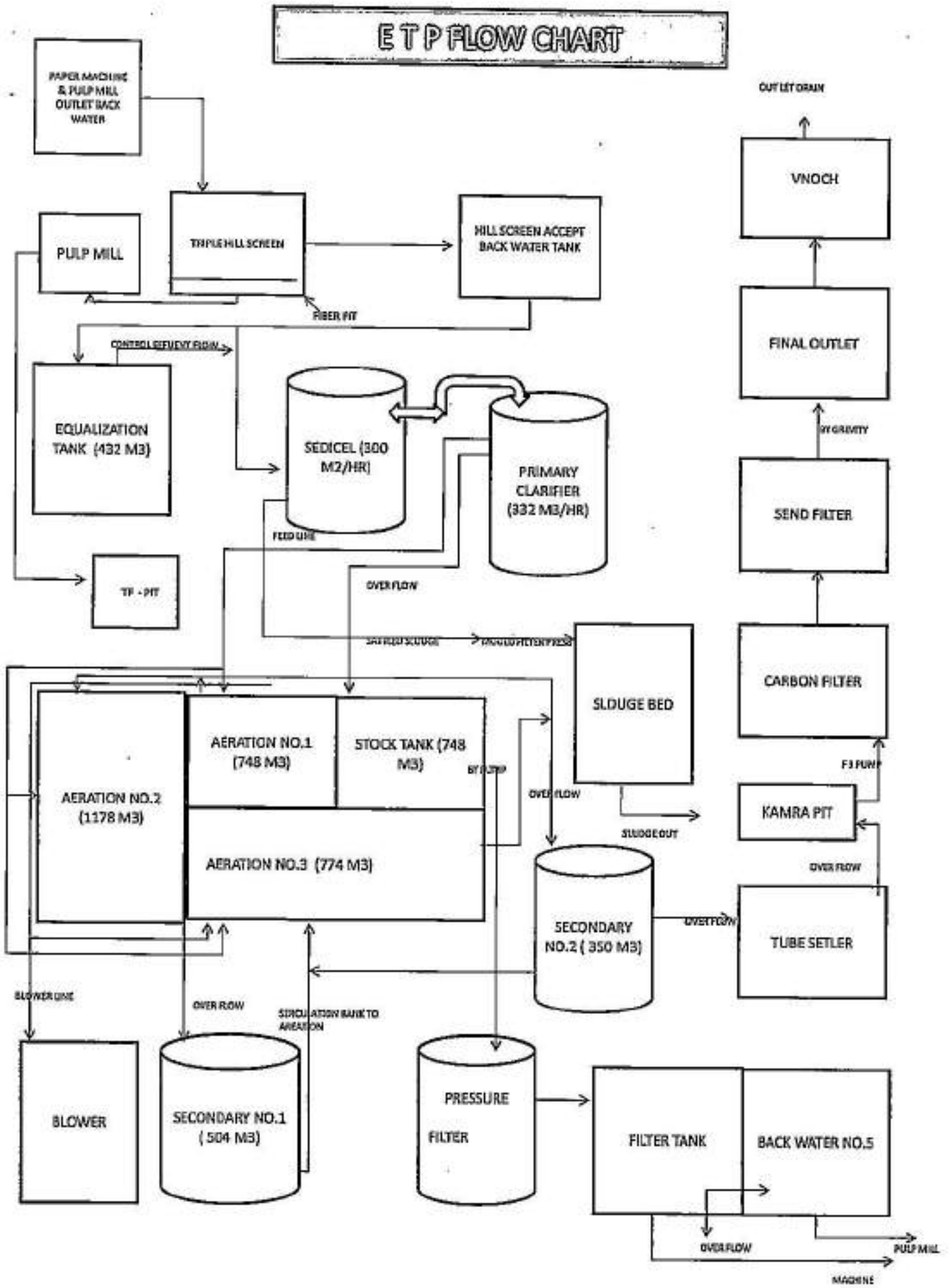
Thanking you,
Yours faithfully,
For Garg Duplex And Paper Mills Pvt Ltd

Auth.Sign.

Enclosed : As Above.

c.c. to The Chief Environment Officer (Circle – 3)
U.P.Pollution Control Board,
Picup Bhawan, 3rd Floor, B-Block,
Vibhuti Khand, Gomti Nagar,
Lucknow

1756


E T P FLOW CHART
PAPER MACHINE & PULP MILL OUTLET BACK WATER
PULP MILL
TRIPLE HILL SCREEN
HILL SCREEN ACCEPT BACK WATER TANK
FIBER PIT
CONTROL DEFUEVT FLOW
EQUALIZATION TANK (432 M3)
SEDICEL (300 M2/HR)
PRIMARY CLARIFIER (332 M3/HR)
FEED LINE
TF - PIT
OVER FLOW
SLDUGE BED
AERATION NO.1 (748 M3)
STOCK TANK (748 M3)
AERATION NO.2 (1178 M3)
AERATION NO.3 (774 M3)
OVER FLOW
SLUDGE OUT
SECONDARY NO.2 (350 M3)
OVERFLOW
BLOWER LINE
OVER FLOW
BLOWER
SECONDARY NO.1 (504 M3)
PRESSURE FILTER
OUT LET DRAIN
VNOCH
FINAL OUTLET
BY GRAVITY
SEND FILTER
CARBON FILTER
F3 PUMP
KAMRA PIT
OVER FLOW
TUBE SETLER
FILTER TANK
BACK WATER NO.5
OVER FLOW
PULP MILL
MACHINE

भारतीय गैर-न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

FY 803527

विक्रय अनुबन्ध पत्र

मैक फीन इन्फ्रा ग्राम रसौती लतीफपुर, एन0टी0पी0सी0 रोड, बादरी गौतमबुद्धनगर उ0प्र0।

एवं प्रथम पक्ष

मर्ग डुपलैक्स एण्ड पेपर मिल्स प्रा0 लि0 8.5 किमी भोपा रोड मुजफ्फरनगर,उ0प्र0 ।

द्वितीय पक्ष

अनुबन्ध दिनांकित -28.01.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फ्लाई ऐश को द्वितीय पक्ष से खरीदेगी यह फ्लाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष फ्लाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

2. यह कि प्रथम पक्ष इस माल को शून्य रू0 प्रति टन के हिसाब से खरीदेगी। यह रेट 28.01.2023 से 31.03.2024 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाईज किया जायेगा।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

28 JAN 2023

3. यह कि प्रथम पक्ष फ्लाई ऐश को अपनी फैक्ट्री जो कि रनौली खतीफपुर, एन0टी0पी0सी0 रोड, दादरी, गौतमबुद्धनगर उ0प्र0 में स्थित है, का उपयोग ब्रिक्स बनाने मे करेगा।

4. यह कि फ्लाई ऐश को उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

NOTARY

मैक फीन इन्फ्रा

(प्रथम पक्ष)

Smit

अधिकृत प्रतिनिधि

गर्ग डुपलैक्स एण्ड पेपर मिल्स प्रा0 लि0

(द्वितीय पक्ष)

GARG DUPLEX AND PAPER MILLS PVT. LTD. Muzaffar nagar

अधिकृत प्रतिनिधि

साक्षी

1. Vinod VINOD KUMAR, Muzaffarnagar

2. Vinod Kumar, Amit Vihar Mansoorpur Muzaffarnagar-251001.

NOTARY ... INDIA

the deponent is/are identified by Shri ... have been satisfied by the deponent ... content of ... seen read ... me to the ... fee charged ... MUZAFFARNAGAR

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

28 JAN 2023

1759

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP97487717640022V

Lic No 45/18 Greater Noida Distt

₹100 ₹100 ₹100 ₹100

Certificate No	IN-UP97487717640022V
Certificate Issued Date	12 Dec 2023 10:52 AM
Account Reference	NEWIMPACC (SV)/ up14043104/ DADRI/ UP-GBN
Unique Doc. Reference	SUBIN-UPUP14043104907321185357S1V
Purchased by	ARJUN ENTERPRISES
Description of Document	Article 5 Agreement or Memorandum of an agreement
Property Description	Not Applicable
Consideration Price (Rs.)	
First Party	ARJUN ENTERPRISES
Second Party	GARG DUPLEX AND PAPER MILS PVT LTD
Stamp Duty Paid By	ARJUN ENTERPRISES
Stamp Duty Amount (Rs.)	100 (One Hundred only)

Please write or type below this line

NOTARY NOTARIAL GOVT. OF INDIA

NOTARY N.C. Sharma GOVT. OF INDIA

For Garg Duplex And Paper Mills Pvt Ltd

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

विक्रय अनुबंध पत्र

अर्जुन इन्टरप्राइजेज दादरी जिला गौतमबुद्ध नगर। (प्रथम पक्ष) जी0एस0टी0 नं0–09आई.यू. जेड.पी.एस. 2715डी.1 जेड एक्स,

एवं

गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमिटेड, 8.5 कि0मी0 भोपा रोड, मुजफ्फरनगर उ0प्र0। (द्वितीय पक्ष)

अनुबंध दिनांकित–12/12/2023

1– यह है कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फ्लाई एश को द्वितीय पक्ष से खरीदेगी। यह फ्लाई एश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष फ्लाई एश को बंद ट्रक (कैप्सूल) मे भरकर ले जाया करेगी।

2– यह है कि माल को 100 रू0 प्रति टन के हिसाब से खरीदेगी। यह रेट 12/12/2023 से 11/12/2024 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा।

3– यह है कि प्रथम पक्ष फ्लाई एश को बालाजी लिंकर्स एवं क्लेब कॉन ब्लॉक फैक्ट्री मे इसका उपयोग ईंट बनाने मे करेगा।

For Garg Duplex And Paper Mills Pvt Ltd

Director

4– यह है कि फ्लाई एश की उठाने और ईंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबंध लिख दिया गया है कि सनद रहे और समय पर काम आवे । इति

NOTARY
K.C. Sharma
G.B. Nagar
Regd. No. 2526
GOVT. OF INDIA

ARJUN ENTERPRISES
Proprietor

For Garg Duplex And Paper Mills Pvt Ltd
Director

ह0 प्रथम पक्ष

ह0 द्वितीय पक्ष

गवाह नं. 1–

गवाह नं. 2– Rakesh Kumar

दिनांक– 12/12/23

ATTESTED
Naveen Chandra Sharma
Advocate : Notary
Gautam Budh Nagar
12 DEC 2023

09IUZPS2715DIZX

Mob.: 8588099127
9958270901
9818263523

ARJUN ENTERPRISES

DEALS IN : FLY ASH & BOTTOM ASH
Add.: Thakuran Mohalla, Aamka Road, Dadri (G.B.Nagar) U.P.- 203207

Ref.

Date ..11/12/2023...

सेवा में,

श्रीमान गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमेटड
8.5 कि०मी० ओपा रोड, मुजफ्फर नगर (उ०प्र०)

निवेदन यह है कि हम आपकी फ्लाई ऐश को ब्रिक्स फैक्ट्री में फ्लाई ऐश ब्रिक्स बनाने में इस्तेमाल कर रहे हैं जो कि ब्रिक्स प्लॉट नोएडा, दादरी में स्थित है। हम आपकी फ्लाई ऐश को बंद ट्रक (कैप्ट में ले जाकर ब्रिक्स फैक्ट्री में डालना चाहता है।

यह है कि फ्लाई ऐश की उठाने और ब्रिक्स फैक्ट्री त ले जाने की पूर्ण जिम्मेदारी हमारी रहेगी।

प्रार्थी

अर्जुन इन्टरप्राइजेज

ARJUN ENTERPRISES
Arjun Rawat
Proprietor

1763

This affidavit/document is noted at Sl. No. 44 Reg. No. 11



विक्रय अनुबंध पत्र

GD 113371

बी.टी.सी.अर्थ मूवर्स, विलेज एंड पोस्ट नगला बुजुर्ग जिला मुज़फ्फरनगर (उ० प्र०)

(प्रथम पक्ष)

एवं

गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमिटेड, 8.5 कि०मी० भोपा रोड, मुज़फ्फरनगर (उ० प्र०)

(द्वितीय पक्ष)

अनुबंध दिनांकित – 02.11.2023

1. यह है कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फ्लाई एश को द्वितीय पक्ष से खरीदेगी। यह फ्लाई एश प्रथम पक्ष के द्वारा द्वितीय पक्ष कि फैक्ट्री से उठाया जायेगा। प्रथम पक्ष फ्लाई एश को बंद ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

2. यह है कि इस माल को 50 रू० प्रति टन के हिसाब से खरीदेगी। यह रेट 02.11.2023 से 01.11.2024 तक मान्य रहेगा। इसके पश्चात् इस रेट को रिवाइज किया जायेगा।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
2 NOV 2023

3. यह है कि प्रथम पक्ष फ्लाई ऐश को GANPATI ENGINEERING AND CONSTRUCTION यूटिलिटी, गाज़ियाबाद में सप्लाई करेगा जोकि फ्लाई ऐश को सीमेंट फैक्ट्री श्री सीमेंट लिमिटेड, साहिबाबाद और utratech सीमेंट (U P) और फ्लाई ऐश ब्रिक्स प्लांट, ग्रेटर नॉएडा में इसका उपयोग सीमेंट बनाने में करेगा।

4. यह है कि फ्लाई ऐश की उठाने और सीमेंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबंध लिख दिया गया है कि सनद हो और समय पर काम आये।

For B.T.C. Earth Movers
(प्रथम पक्ष)

Proprietor

अधिकृत प्रतिनिधि

गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमिटेड
(द्वितीय पक्ष)

अधिकृत प्रतिनिधि

साक्षी

1. VINOD Kumar

2. SALMAN

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7886
GOVT.

Certified that Signature LTI/RTI
Identified by Shri.....

Identified by
KAMBER ALI
AD OCATE
REGN. No.- 5232/11
MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
2 NOV. 2023

AARFG9656M
09AARFG9656M1ZA

CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICIE

Ganpati Engineering & Construction Utility

Engineering Construction & Contracts

To Whom So ever it MayConcern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN – 09AARFG9656M1ZA) would like to take Dry Flyash through Cloted Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd.,& M/s Garg Duplex and Paper Mills Pvt Ltd Muzaffarnagar (U.P)by the M/s B.T.C Earth Movers(GSTIN-09CFPPA2431D1ZT) ,Nagla Buzurg ,Muzaffarnagar-251308(U.P).

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ultratech Cement (U.P) and RMC and Flyash Bricks Plants Greater Noida U.P.

Regards,

M/s Ganpati Engineering and construction Utility

For B.T.C. Earth Movers

Proprietor

M/s B.T.C Earth Movers

Scanned with OKEN Sc

1766

ISO 9001-2015

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

Petroleum/Used/Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilit
Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material),
Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M / s, Garg Duplex & Paper Mills Pvt, Ltd.

8.5 Km, Bhopa Road, Muzzaffar Nagar Muzzaffar Nagar-251001, UP

is a registered member of our facility

BOWML/K/2767/18

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2767/18

Expiry Date : March 15, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4109 0710, 2981 6466 or Email: sales@bharatoil.com

BOWML/K/2767/18

For Bharat Oil & Waste Management Ltd.

Digitally Signed By:Pragati Rohtagi
Date: 2023-03-15 10:02:15
IP: 49.36.178.142
ID: DsHBJenn33668Vpol46Cg==
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Managen..... Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com

Digitally Signed By:Sunder K Kukreja
Date: 2023-03-15 10:03:40
IP: 49.36.178.142
ID: nDFL4HFEbzOZlgFH5QUE1A==
Click here to E-verify

Authorized Signatory

STRATEGIC ENVIRONMENT PROTECTION LABORATORY

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

WASTE TRACKING & MANAGEMENT SOFTWARE WTS



उत्तर प्रदेश UTTAR PRADESH

GD 209737

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)
AND
Garg Duplex And Paper Mills Pvt Ltd (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 11th day of December 2023("11.12.2023").

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P.– India, hereinafter referred to as **"K K Duplex"**, (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the **FIRST PARTY;**

And

Garg Duplex And Paper Mills Pvt Ltd (SECOND PARTY)having its registered office at **8.5 Km.Bhopa Road, Muzaffarnagar (U.P.)** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY.**

PRERNA TYAGI NOTARY MUZAFFARNAGAR

11 DEC 2023

K K Duplex & Paper Mills Pvt.Ltd.
Director

For Garg Duplex And Paper Mills Pvt Ltd
Director

NOTARY

K K Duplex &Garg Duplex And Paper Mills Pvt Ltd be individually referred to as Party and collectively as Parties.

NOTARY

WHEREAS

A. **K K Duplex** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

NOTARY

B. **Garg Duplex And Paper Mills Pvt Ltd** is undertaking to supply plastic waste (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOTARY

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Garg Duplex And Paper Mills Pvt Ltd** shall deliver the Plastic Waste to **K K Duplex** for co-processing thereof.

NOTARY

ii. **Garg Duplex And Paper Mills Pvt Ltd** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, **Garg Duplex And Paper Mills Pvt Ltd** shall furnish copies & field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

NOTARY

NOTARY

iii. **Garg Duplex And Paper Mills Pvt Ltd** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to

For K K Duplex & Paper Mills Pvt Ltd

Bharat Aggarwal
Director

For Garg Duplex And Paper Mills Pvt Ltd

Director

NOTARY

to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex. NOTARY

v. **Garg Duplex And Paper Mills Pvt Ltd** hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried outits own.

NOTARY

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **Garg Duplex And Paper Mills Pvt Ltd**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Garg Duplex And Paper Mills Pvt Ltd** and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply.K K Duplex shall issue Disposal Certificate to **Garg Duplex And Paper Mills Pvt Ltd** NOTARY

K K Duplex will issue the waste disposal certificate mentioning the name of **Garg Duplex And Paper Mills Pvt Ltd** along with the quantities of Waste delivered at the K K Duplex Paper Plant.

NOTARY

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

NOTARY

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

KK Duplex & Paper Mills Pvt.Ltd.
Director

NOTARY For Garg Duplex And Paper Mills Pvt Ltd

Director

NOTARY

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

NOTARY

I. Any permission is found to have not been obtained or maintained by **Garg Duplex And Paper Mills Pvt Ltd** with respect to collection, supply, storage and delivery of Waste.

NOTARY

II. Any permission is found to have not been obtained or maintained by **Garg Duplex And Paper Mills Pvt Ltd** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

NOTARY

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

NOTARY

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between **M/s K K Duplex** and **Garg Duplex And Paper Mills Pvt Ltd.**

NOTARY

5.3.2 **Garg Duplex And Paper Mills Pvt Ltd**shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

NOTARY

5 Force Majeure

NOTARY PREENA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 78E6 GOVT. OF INDIA

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

NOTARY

NOTARY

KK Duplex & Paper Mills Pvt.Ltd.

Director

For Garg Duplex And Paper Mills Pvt Ltd

Director

6 Governing Law & Dispute Settlement

NOTARY

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

NOTARY

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

NOTARY

7 Miscellaneous

NOTARY

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

NOTARY

ii. Entire Agreement

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7865 GOVT. OF INDIA

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

NOTARY

KK Duplex & Paper Mills Pvt.Ltd.

Director

For Garg Duplex And Paper Mills Pvt Ltd

Director

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** .and **Garg Duplex And Paper Mills Pvt Ltd** .

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Garg Duplex And Paper Mills Pvt Ltdshall not assign or transfer their rights or obligations under this Agreement without the written consent of **K K Duplex**. Notwithstanding anything contained herein, no consent of **Garg Duplex And Paper Mills Pvt Ltd**shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **Garg Duplex And Paper Mills Pvt Ltd.**

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Garg Duplex And Paper Mills Pvt Ltd agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Garg Duplex And Paper Mills Pvt Ltd.**

KK Duplex & Paper Mills Pvt.Ltd.

Director

For Garg Duplex And Paper Mills Pvt Ltd

Director

Garg Duplex And Paper Mills Pvt Ltdalso agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Garg Duplex And Paper Mills Pvt Ltdshall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of**Garg Duplex And Paper Mills Pvt Ltd** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

NOTARY DEEPIKA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7855 GOVT. OF INDIA

KK Duplex & Paper Mills Pvt.Ltd
Director

For Garg Duplex And Paper Mills Pvt Ltd
Director

NOTARY

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

NOTARY

For **Garg Duplex And Paper Mills Pvt Ltd** For **K K Duplex& Paper Mills Pvt Ltd**

For Garg Duplex And Paper Mills Pvt Ltd

Director

KK Duplex & Paper Mills Pvt.Ltd.

Bharat Aggarwal NOTARY

Director

Name: Rajesh Jain

Name: Bharat Aggarwal

Witnesses 1:

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7965
GOVT. OF INDIA

Name: VINOD KUMAR

(Signature)

Witnesses 2:

Name: ADITYA SHARMA

V+P- Pimna Muzaffarnagar

8445073220

(Signature)

Certified that Signature (1)/(2) .....

Identified by Shri .....

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Identified by

11 DEC 2023

1775

ORIENT BOARD & PAPER MILLS PVT. LTD.

Mob.: 9719003960 / 51 / 54 • GSTIN : 09AAAC01963D1ZM • CIN : U21012DL1997PTC087594

Corporate Office : 360, North Civil Line, Saket Colony, Muzaffarnagar - 251002 (U. P.)

सेवा में,

दिनांक:29/02/2024

श्रीमान क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर।

विषय: संदर्भ संख्या 1208/ओ ए न० 744/मोहर्रम अली/ 2024-दिनांक 27-02-2024 के अनुपालन के संबंध में।

महोदय

उपरोक्त विषय के संबंध में हमे आपको कार्यालय के माध्यम से दिनांक 27-02-2024 को पत्र प्राप्त हुआ जिसमें की उद्योग को पत्र में वर्णित Action Plan के विभिन्न बिंदुओं पर अनुपालन के निर्देश प्राप्त हुए हैं।

Action Plan की अनुपालन आख्या इस प्रकार है:-

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted. (ETP Flow Chart Attached)
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with KUCCHAL BRIKS SUPPLY agency to ensure safe disposal. We also maintain proper logbook for the same. (Agreement copy Attached)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with BHARAT OIL & WASTE MANAGEMENT LTD which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by CPCB.
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor DEW RESOURCE MANAGEMENT to ensure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
The plastic packaging waste generated in the pulp &	Agreed and complied. Agreement copies attached.

paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	
The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We shall apply shortly and inform department for the same.

उद्योग आपको आश्वस्त कराना चाहता है कि दी गई समय अवधि के अंदर सभी Action Plan पर कार्य करके आपको सूचित किया जाएगा।

जनहित में सदैव आपके साथ।

धन्यवाद

अधिकृत हस्ताक्षर

ORIENT BOARD & PAPER MILLS PVT. LTD. * 9th. KM JANSATH ROAD M.NAGAR

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (व्रत 3) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ को सूचनार्थ प्रेषित।

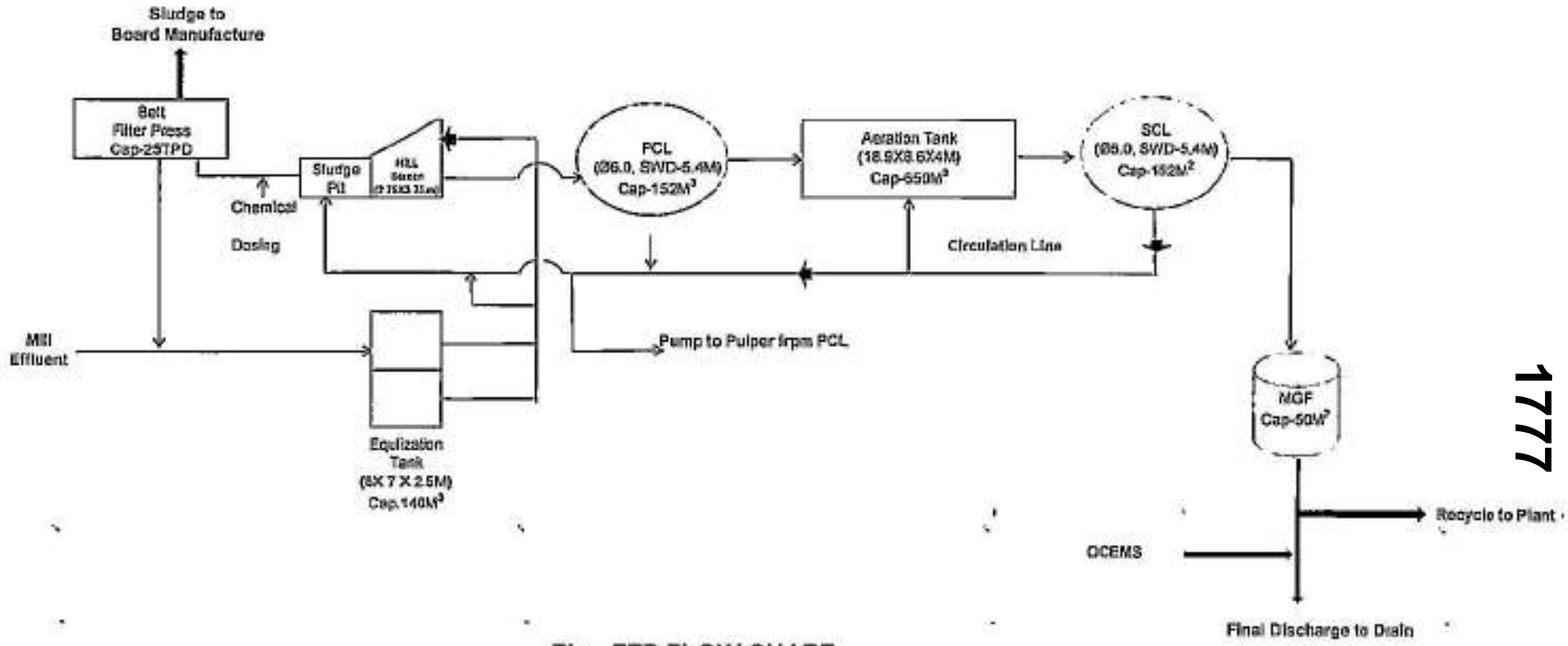


Fig - ETP FLOW CHART

Orient Board and Paper Mills Pvt. Ltd.

8th, Km, Jansath Road, Muzaffarnagar (U.P.)

ORIENT BOARD & PAPER MILLS PVT. LTD. * 8th. KM JANSATH ROAD M.NAGAR

1777

GST NO. : 09ABWPD9524H1ZS

कुच्छल ब्रिक सप्लाई

ग्राम मलीरा, मुजफ्फरनगर

विक्रय अनुबंध पत्र

कुच्छल ब्रिक्स सप्लाई गांव-मलीरा, मुजफ्फरनगर (उत्तर प्रदेश) - प्रथम पक्ष

एवं

ओरिएंट बोर्ड एंड पेपर मिल्स प्राइवेट लिमिटेड 9th कि०मी० जानसठ रोड मुजफ्फरनगर(उत्तर प्रदेश)

द्वितीय पक्ष

अनुबंध दिनॉक-11/01/23

1.यह है की प्रथम पक्ष द्वितीय पक्ष से समझौता करते हैं कि वह फ्लाई ऐश द्वितीय पक्ष से खरीदेंगी, यह फ्लाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जाएगा।

2.यह की प्रथम पक्ष इस माल को शून्य रुपए प्रति टन के हिसाब से खरीदेंगी। यह रेट 11/ 01/23 से 31/03/24 तक मान्य रहेगा। इसके पश्चयात को रिवाइज किया जाएगा।

3.यह की प्रथम पक्ष फ्लाई ऐश को अपनी फैक्ट्री जो कि गांव- मलीरा, मुजफ्फरनगर (उत्तर प्रदेश)में स्थित है, का उपयोग ब्रिक्स मैन्युफैक्चरिंग में करेगा।

4. यह है कि फ्लाई ऐश को उठाने और अपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबंध लिख दिया गया है कि सनद हो और समय पर काम आए।

कुच्छल ब्रिक्स सप्लाई
प्रथम पक्ष
For Kuchhal Brick Supply
Proprietor
अधिकृत प्रतिनिधि

ओरिएंट बोर्ड एंड पेपर मिल्स प्राइवेट लिमिटेड
द्वितीय पक्ष
For Orient Board & Paper Mills (P) Ltd.
अधिकृत प्रतिनिधि
Auth. Sign.

ORIENT BOARD & PAPER MILLS PVT. LTD. 9th. KM JANSATH ROAD M.NAGAR

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Bharat Oil & Waste Management Ltd.
Petroleum Refining, Hazardous Waste Management & Incineration
Refining & Manufacturers of Industrial Lubricating Oils

MEMBERSHIP CERTIFICATE

BOWML/K/3147/19

M / s. Orient Board & Paper Mills Private Limited

9th Km., Jansath Road Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/3147/19

Gata No. 672,706Cha Vill. Kumbhi Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3147/19

Expiry Date : February 18, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-41000710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2023-06-16 12:09:54
IP: 49.36.176.240
ID: 64K5eMxN36PreGedUJPGMgeH
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2023-06-16 13:38:49
IP: 49.36.176.240
ID: RBSiPqsoCbt1YKVVCdOVA==
Click here to E-verify

Authorized Signatory

ORIENT BOARD & PAPER MILLS PVT. LTD. * 9th. KM JANSATH ROAD M.NAGAR

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E-16, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gala No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mekimpur Roorkee-Lakhar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

ORIENT

ORIENT Board & Paper Mills Pvt. Ltd.

Mob.: 9719003960 / 51 / 54 • GSTIN : 09AAACO1963D1ZM • CIN : U21012DL1997PTC087594

Corporate Office : 360, North Civil Line, Saket Colony, Muzaffarnagar - 251002 (U. P.)

To,

Dated:- 15/02/24

Mr. Sandeep Ji,

Bharat Oil and Waste Management Limited,

Subject - Regarding renewal of membership certificate.

Sir,

We would like to inform you that our member ship certificate will expire on 18th February 2024, hence you are requested to please renew the certificate.

Membership Certificate no: BOWML/K/3147/19

Thank you

Authorized Signatory..

ORIENT BOARD & PAPER MILLS PVT. LTD. 9th. KM JANSATH ROAD M.NAGAR

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उत्तर प्रदेश UTTAR PRADESH

GD 071312

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

Memorandum of Understanding
Between
Orient Board & Paper Mills Private Limited
&
Dew Resource Management
for Pre-processing of the Plastic Waste

This Memorandum of Understanding ("MOU") entered into on this 05th day of April 2023

Between

Dew Resource Management, a partnership firm and having its registered office at 5-36/6 and 5/36/5 part, Prashanthi Nagar, IDPL, Kukatpally, Medchal -Malkajgiri, Hyderabad – 500072, Telangana (hereinafter known as "DRM")

And

Orient Board & Paper Mills Private Limited, a company incorporated under the Companies Act 1956 and having its registered office at 8th KM, Jansath Road Muzaffarnagar,251001, UP (hereinafter known as "OBPMPL")

DRM and OBPMPL shall be collectively addressed as "the parties" herein after in this MOU.

For Orient Board & Paper Mills (P) Ltd.
Director

For DEW RESOURCES MANAGEMENT
PARTNER

PRERNA TYAGI NOTARY MUZAFFARNAGAR
- 5 APR 2023

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WHEREAS OBPMPL is in business of manufacturing paper boards and specialty papers at its plant situated at, 8th KM, Jansath Road Muzaffarnagar,251001, UP UP (hereinafter referred as OBPMPL's Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing & utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by OBPMPL at its manufacturing plant located 1827/1, 1829/1, 1830/1, & 1831/1, Sujru, Pargana Arihant Lane, Behind ITI, Meerut Road, Muzaffarnagar, UP – 251003 (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, OBPMPL and DRM have agreed that DRM shall provide the services which include unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions here in contained, the parties agree as follows:

For Orient Board & Paper Mills (P) Ltd.

Director

For DEVI RESOURCES MANAGEMENT

PARTNER

NOTARY
PREMA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7806
GOVT. OF INDIA

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1. **General Responsibilities of the Parties**

1.1. OBPMPL shall arrange transportation and pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.

1.2. DRM shall arrange for testing for conformance, unloading and storage and Pre-processing of Plastic Waste.

1.3. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.

1.4. In the event DRM is in receipt of the consignment from OBPMPL plant, that does not conform to specifications as per **Annexure-1**, then both the parties shall discuss in order to arrive at a solution with respect to Pre-processing of that consignment at the DRM's Processing plant.

1.5. In case DRM is in receipt of any consignment that **contains banned items** as per **Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to OBPMPL within 24 hrs of the receipt of consignment at DRM's Processing plant and OBPMPL shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.

1.6. The risks and liability associated with the Plastic Waste shall lie with OBPMPL till the Plastic Waste consignment delivered by the OBPMPL is accepted by DRM.

1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.

For Orient Board & Paper Mills (P) Ltd.

Director

NOTARY
PURNIMA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 1600
GOVT. OF INDIA

PARTNER

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1.8. DRM and OBPMPL shall intimate to the concerned authorities and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

1.9. OBPMPL shall deliver 30 Tons minimum quantity per month during plant shut down quantity may vary.

2. Term & Termination

2.1. This MOU shall be valid for a period of 1 (one) year from the date of execution and upon expiry of the term hereof, this MOU may be renewed by the Parties hereto on mutually agreed terms and conditions.

2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach with in the notice period, then the other Party shall have the right to terminate this MOU with immediate effect.

2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.

2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

3. Certificate of completion of Pre- processing

DRM shall at the beginning of each month during the term of this MOU, issue to the OBPMPL the "Certificate of Completion of Pre-Processing" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MOU.

For Orient Board & Paper Mills (P) Ltd.

Director

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg. No. 7366
GOVT. OF INDIA

For DEW RESOURCES MANAGEMENT

PARTNER

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4. Service Charges and Payment Terms

4.1. Unloading and processing charges against Plastic waste supplied by OBPMPL to DRM will be charged as per mutual understanding.

4.2. DRM's Weighment is final for Invoice preparation

4.3. DRM shall raise the Digital Invoice on last day of every month and the same shall be processed by OBPMPL within 15 days from the receipt of Digital Invoice.

SIGNED AND DELIVERED for and on behalf of

Orient Board & Paper Mills Private Limited, by the hand of its authorized signatory,

For Orient Board & Paper Mills (P) Ltd.

ANANT TYAGI (Director)
Director

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Regn. No. 7868
GOVT. OF INDIA

In the presence of:

1. _____
Signature of Witness 1,

Gaurav Jain S/o Pooran Kumar Jain
348, South Bhopa Road, Muzaffarnagar (U.P.)
(Name of Witness 1)

2. _____
Signature of Witness 2,

Bablu kumar S/o Brijpal singh
3/20 - Usaf - Fatah, Muzaffarnagar
(Name of Witness 2)

Dew Resource Management, by the hand of its authorized signatory,

for DEW RESOURCES MANAGEMENT
AJAY BADAL (PARTNER)

In the presence of: partner

1. _____
Signature of Witness 1,

Vikas Verma
(Name of Witness 1)

2. _____
Signature of Witness 2,

Laxmi Rawat
(Name of Witness 2)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
5 APR 2023

identified by

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Annexure 1

Waste Material Specifications- Plastic Waste (as received analysis)

Components	Plastic Waste
Moisture	<50%
Foreign Material	Free from wire, stone, and Municipal waste
Size in MM	< 250 mm
Quality	Free from pulp & maximum presence of Plastic waste

Annexure 2

List of Banned Items

The Plastic Waste dispatched by OBPMPL's Manufacturing Plant to the DRM's Processed Plant shall not contain following items that are in the banned item list of DRM for processing.

- Anatomical Hospital Wastes & Bio-medical Wastes
- Electronic Scrap & Entire Batteries
- Explosives
- High-concentration Cyanide Wastes
- Mineral Acids
- Radioactive Wastes
- Any waste which is declared Hazardous Waste

For Orient Board & Paper Mills (P) Ltd.

Director

For DRM PROCESSING MANAGEMENT

Partner

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ANNEXURE 3

Format for Certificate of Pre-processing

DEW RESOURCE MANAGEMENT

Issued to:

Reference:

Date:

This is to certify that we have received the following quantities sent by M/S. **OBPMPL** at our processing site Muzaffarnagar, UP and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty(MT)
					TOTAL	

For DEW RESOURCE MANAGEMENT

Director/ Authorized Signatory

For Orient Board & Paper Mills (P) Ltd.

Director

For DEW RESOURCE MANAGEMENT

PARTNER

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MAHALAXMI CRAFTED TISSUES PVT. LTD.

Works : 9th Km. Jansath Road Muzaffarnagar (U.P.) © 0131-2660324, 2660325,
Regd. Office : N-56, Bihari Colony, DELHI-110032 Fax No. : 0131-2661226

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Date: 29.02.2024

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram All/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Wastewater Management	Compliance Status
The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and parameters prescribed in consent Granted.
Fly Ash Management	
Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Raj Bricks Supply & Mohd Khalid S/o Mohd. Mangta, Bilaspur, Muzaffarnagar agency to ensure safe disposal. We also maintain proper logbook for the same. (Attach copy)
Hazardous Waste Management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat Oil & Waste Management Ltd which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We have already submitted to UPPCB.(Attach Copy)
Plastic Waste Management	
The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made agreement/ contract with the PW processor Nuvoco Vistas Corporation Ltd with Harshit Trading co. Jaipur to ensure the safe disposal and should maintain logbook records along with bills/receipt.
Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.
Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.

The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2018.	Agreed and complied. Agreement copies attached.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Thanking You

For M/S Mahalaxmi Crafts & Tissues Pvt.Ltd

Crafts & Tissues Pvt. Ltd. 9th Km. Jansath Road Muzaffarnagar

Authorized Signatory

Extended Producer Responsibility Plan

For

Disposal of Plastic & Other Waste

AT

M/s. Mahalaxmi Crafts & Tissues Pvt. Ltd,

9th KM Stone, Jansath Road, Muzaffarnagar (U.P.)

INTRODUCTION

The quantum of plastic waste in Municipal Solid Waste is increasing due to increase in population, development activities and changes in the lifestyle. As plastic is non-biodegradable in nature, it remain in environment for several years and disposing plastic waste at landfill are unsafe since toxic chemicals leach out into the soil, underground water and pollute the water bodies. Therefore plastic waste disposal is the major problem for the civic-authorities.

Plastic is now regarded as a serious worldwide environmental and health concern essentially due to its non-biodegradable nature. Careless disposal of plastic bags chokes drains, blocks the porosity of the soil and causes problems for groundwater recharge.

Plastic disturbs the soil microbe activity and once ingested, can kill animals. Plastic bags can also contaminate foodstuffs due to leaching of toxic dyes and transfer of pathogens. The rapid rate of urbanization in India has led to increasing plastic waste generation.

In fact, a major portion of the plastic bags i.e. approximately 60-80% of the plastic waste generated in India is collected and segregated to be recycled. The rest remains strewn on the ground, littered around in open drains, or in unmanaged garbage dumps.

Plastic Waste Management in India

- Growth in population, increased urbanization and the rising average incomes are attributed to problems facing Solid Waste Management in India. According to CPCB estimates, urban India generates close to 62 million tonnes of Municipal Solid Waste annually with organic fraction in the range of 40% to 60%. Plastic Waste forms close to 8% of the generated Solid Waste in India.
- Plastic consumption is continuously increasing owing to urbanization and the growing global demand. Although the rising rates of Plastic production project positively for Indian Business and economy, unscientific waste management practices are leading adverse environment affects. This calls for efficient planning, incorporation of "design for environment concept." Better end use application and plastic waste management with sustainable solutions and alternatives.
- Municipalities must formulate a plastic waste management plan in accordance with the rules to ensure scientific management of plastic waste. Further, producers and brand owners must partner with municipalities to ensure the devising of an EPR plan and the associated implementation.

As Per The Plastic Waste Management Rules 2018:- "Extended Producer Responsibility means the responsibility of a producer for the environmentally sound management of the product until the end of its life."

Extended Producer Responsibility

- Extended Producer Responsibility or EPR is a legislative strategy used by most industrialized nations to promote reuse, recycling and eco-friendly disposal of polymer waste. polymer waste is generated during manufacturing, distribution and sale or a variety of products including consumer goods. EPR assigns the responsibility of this waste to the manufacturer of the goods.
- At the centre of EPR lies a closed loop approach to managing products, whereby waste generated from a product is used to produce another product. This approach ensures the price of the product includes the cost of its safe disposal. Therefore, this approach significantly reduces the environmental impact of the waste as well as leads to lower cost of production for the new product.



Raw Material used in Paper Making

Waste Paper/Imported Waste paper (0.5% plastic waste)	–	220 MT/day
Alum / Rasin	–	X
Other Chemical if any	–	X

Final Products Manufactured :

Kraft Paper & Board	–	200 MT/Day

Packing

The rolls of paper are either dispatched as it is or are packed in Jute Packing

Plastic Waste Generated: – 220 x 0.5% = 1100 Kg/day

Say 1.0 Ton/Day

Other Waste Generation

Apart from plastic waste unit generates following solid waste from the process.

1. E.T.P. Sludge
2. Cotton Rags
3. Used Oil / Waste Oil
4. Waste Electronic items etc.

Plastic Disposal Facility

The contract for proper disposal of plastic waste has been done with M/s Ultratech Cement .....Address..Chittotgath Around 20 to 25 Mt/Month of plastic waste is given to M/s Ultratech Cement for final disposal records of which are maintained & are given to UPPCB on monthly basis. – Nuvoco Vistas Corp. Ltd.

Disposal of solid / other waste

The unit has taken membership of T.S.D.F with M/s /Bharat Oil for safe disposal of above waste as per the quantity generated for which authorization from U.P.P.C.B. has been taken.

Manufacturing Process of Paper

Yard – Conveyr – Pulpér – Refler – Pit – Hydeney – Turbo – Hillscreen – Daeker –Chest – Mkhest – Fanpump – Primay Contielind – Presser Screen – Head Box – Wire – Ist Press – Iind Press – IIIrd Press – Ist Grup - -IInd Grup – IIIrd Grup – Size Press – Post Dryer – Popreel – Rewinder - Godown



ENVIRONMENT, HEALTH & SAFETY POLICY

M/s Mahalaxmi Crafts & Tilsues Pvt.Ltd. 9th KM Stone, Jansath Road, Muzaffarnagar (U.P.) has gained immense expertise in manufacturing of kraft paper & duplex board is committed to provide an environmental Friendly. Safe & Healthy Work Environment. We shall ensure that all applicable Legal & Statutory Requirements and EHS guidelines with fleet safety are complied with and reviewed periodically; We also accept the responsibility for optimal resource utilization, waste management and recycle & reuse of water. We shall timely review our EHS Policy, Objectives and Targets with a commitment towards continual improvement and Protection of the Environment including Prevention of Pollution, Fleet Activity and prevention of injury, ill health or fatality. We shall impart training to all employees and associates so as to upgrade the requisite skills in line with EHS requirements & guidelines. We shall make EHS policy available to all our employees, associates and the community.

Mahalaxmi Crafts And Tissue (P) Ltd. 9th. Km. Jansath Road

Executive Summary

1. Generated plastic waste @ 20 to 25 Mt/Month is dispose through M/s Ultratech Cement. and Nuvoco Vistas Corp. Ltd.

2. The other solid / hazardous waste is disposed through T.S.D.F. Bharat Oil

3. Unit don't contribute any plastic waste in the market through selling of its product hence does not require producer responsibility organization (PRO)

LIST OF SUPPLIERS

S.No.	Party's Name & Address
1	BADRIVISHAL PAPER TRADERS
2	KESAR ENTERPRISES
3	RAHUL ENTERPRISES
4	Royal India Papers
5	Bindals Merchandise
6	Shree Jee Enterprises
7	Om Shree Krishan Enterprises
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1800

LIST OF CUSTOMEs

S.No.	Party's Name & Address
1	Ridhi Sidhi Paper
2	Shitla Papers Pvt. Ltd.
3	Amar Paper Company
4	Shree Balaji Papers
5	Shree Laxmi Sales Corporation
6	Bansal Paper Center
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INDIA NON JUDICIAL

1801

IN-UP42393351373763W

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP42393351373763W
Certificate Issued Date	:	22-Jan-2024 11:17 AM
Account Reference	:	NEWIMPACC (SV)/ up14554504/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14554504808203078069320W
Purchased by	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

DINESH KUMAR TYAGI
COLLECTORATE COMPOUND MUZAFFARNAGAR
LIC NO. 06
ACC CODE UP25554509

Please write or type below this line

ASH SUPPLY AGREEMENT

BETWEEN

Raj Bricks Supply (Khampur Muzaffarnagar) a proprietor firm (FIRST PARTY)

And

Mahalaxmi Crafts & Tissues Private Limited (SECOND PARTY) A company incorporated under the companies Act, 1956 having its registered office at 9th KM Jansath Road, Muzaffarnagar 251001 ,here in after referred to as "**Mahalaxmi Crafts & Tissues Private Limited " (Second Party)**

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 22nd day of January 2024 (22.01.2024)

Cont..2

MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN ... Not Applicable ... Not Applicable ... MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN ... Not Applicable ... MAHALAXMI CRAFTS AND TISSUES PVT LTD MZN ... 100 (One Hundred only)

WHEREAS

A. **Raj Bricks Supply** is an entity engaged in the business of manufacturing and sale of different types and grades of BRICKS and use Ash for manufacturing / processing for BRICKS.

B. **Mahalaxmi Crafts & Tissues Private Limited** is an entity engaged in the business of manufacturing Kraft Paper. Mahalaxmi Crafts & Tissues Private Limited use fuel in Boiler and in this process some ASH is generated. Now "Mahalaxmi Crafts & Tissues Private Limited desirous of delivering this ASH to Raj Bricks supply field for use in manufacturing/processing for BRICKS.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Mahalaxmi Crafts & Tissues Private Limited shall deliver the ASH to the Raj Brick supply for use in manufacturing / processing for BRICKS.
2. Mahalaxmi Crafts & Tissues Private Limited shall organize to transport on its own cost as per the mutually agreed delivery schedule.
3. The Rate of ASH is Rs. NIL (0.00) PMT and it will revise by parties from time to time.
4. This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extent the period of this agreement by such additional period as they may deem fit.

IN WITNESS WHERE OF, the parties here to have execute this Agreement as of the day and year first above written.

For: Mahalaxmi Crafts & Tissues (P) Ltd.

For Mahalaxmi Crafts & Tissues (P) Ltd

Authorised Signatory

Name:

(Signature & Stamp)

For: Raj Bricks Supply

For RAJ BRICKS SUPPLY

Proprietor

Name:

(Signature & Stamp)

Mahalaxmi Crafts & Tissues Pvt. Ltd.
9th km jansath Road, Muzaffarnagar
Ash Record Register

Month JAN 2024

Date	Generate (MT)	Dispatch (MT)	
01-01-2024	1.20		
02-01-2024	3.20		
03-01-2024	3.78	4.40	
04-01-2024	4.0	4.0	
05-01-2024	2.02	2.02	
06-01-2024	2.90	2.90	
07-01-2024	2.95	2.95	
08-01-2024	3.10	3.10	
09-01-2024	.70	—	
10-01-2024	1.52	2.22	
11-01-2024	2.68	2.68	
12-01-2024	2.70	2.70	
13-01-2024	2.98	2.98	
14-01-2024	3.00	3.00	
15-01-2024	3.08	3.08	
16-01-2024	2.80	2.80	
17-01-2024	2.75	2.75	
18-01-2024	2.04	2.04	
19-01-2024	3.5	3.5	
20-01-2024	1.68	—	
21-01-2024	2.00	3.68	
22-01-2024	1.99	—	
23-01-2024	2.79	3.78	
24-01-2024	3.05	3.05	
25-01-2024	3.32	3.32	
26-01-2024	3.00	—	
27-01-2024	2.68	5.68	
28-01-2024	2.59	2.59	
29-01-2024	3.48	3.48	
30-01-2024	3.29	3.29	
31-01-2024	3.24	3.24	

1804

ISO 9001:2015

★★★★★

BHARAT OIL & WASTE MANAGEMENT LTD.

BOWML

www.bharatoil.com

Passionately Protecting Mother Nature Since 1978

Petroleum/Used Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities, Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M/s. Mahalaxmi Crafts & Tissues Pvt. Ltd.

9th K.M. Jansath Road, Muzaffarnagar-251001, UP

is a registered member of our facility

BOWML/K/2331/17

Gate No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2331/17

Expiry Date : April 17, 2024

Scan & Verify

Or, may verify 'active' membership by calling Bharat Oil & Waste Management Ltd. at 011-41200710, 2981 6466 or Email: sales@bharatoil.com

BOWML/K/2331/17

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Controller
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2023-04-25 16:27:29
IP: 49.36.178.142
ID: MIIaDgmM0AvfxSTIqdyISA==
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Rohtagi
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Rohtagi
Date: 2023-04-25 17:14:52
IP: 49.36.178.142
ID: MIIBIjANBgkqhkiG9w0BAQEFAAOCAQ8AMIIBCgKCAQEAvVTS4ud0KdqFHsEQ==
Click here to E-verify

Authorized Signatory

STRATEGIC ENVIRONMENT PRIVILEGE

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

WASTE TRACKING & MANAGEMENT SOFTWARE WTS

1805

FORM 10

(See rule 19 (1))

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S. No. 74226

1 Occupier's Name & Address (including Phone No. and email)	Mahalaxmi Creative Tissue Pvt. LTD Dhatav, Roha, Raigad
2 State Authorization No.	Mus/Haz/1616
3 Manifest Document No.	2022/24/Roha/ 9 5 2
4 Transporter's Name & Address (including Phone No. and email)	Pooja Sahu
5 Type of Vehicle	(Truck/Tanker/Special Vehicle)
6 Firm Transporter's Registration	
7 Vehicle Registration No.	MP 18 ZB 1284
8 Recycler's Name & Address (including Phone No. and email)	(i) BHARAT OIL COMPANY (I) PVT. LTD. Plot No. C-10, C-11, MIDC Industrial Area, Kurkumbh, Tal. Daund, Dist. Pune - 413802 (M.S.) Tel. No. 02117-265724 Fax No. 02117-265724 Email ID: bharatoil@rediffmail.com
	(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Plot No. C-10, C-11, MIDC Industrial Area, Kurkumbh, Tal. Daund, Dist. Pune - 413802 (M.S.) Tel. No. 02117-265724 Fax No. 02117-265724 Email ID: bharatoil@rediffmail.com
9 Recycler's Authorization No.	(i) Mus/Haz/Dau-I-Cor-Renewal-1/Pune/2019/Amend-1/2019-20/2627 dated 17/12/2019
10 Waste Description	(ii) Mus/Haz/Dau-I-Cor-Renewal-1/Pune/2019/Amend-1/2019-20/2627 dated 17/12/2019 Oily Sludge / Rubber Bag / Waste Grease
11 Total Quantity No. of Container	50 kg / 2 x 40 kg = 130 kg for MIF 50 Nos.
12 Type of Waste	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Avoid direct contact / Wear PPE
14 GENERATOR'S CERTIFICATE Typed Name & Signature	I hereby declare that the contents of this consignment are fully and accurately described above by proper shipping name and are classified, packed, marked and labelled/placarded, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month: 05 Day: 06 Year: 2022
15 Transporter's Acknowledgement of Receipt of Waste Type of Name & Stamp Signature	Month: 05 Day: 02 Year: 2022
16 Recycler's Certificate of Receipt of Hazardous and Other Waste Type of Name & Stamp Signature	Month: 05 Day: 10 Year: 2022

1806

FORM 6

Occupier's Copy

E-WASTE MANIFEST

S No.1







1807

Copy for SPCB

FORM 10

(See rule 19(1))

Sl.No.: 78826

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Occupier's Name & Mailing Address (including Phone No. and e-mail)	
2. Sanction/Authorization No.	
3. Manifest Document No.	Dt. 8/8/23
4. Transporter's Name & Address (including Phone No. and e-mail)	
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)
6. Transporter's Registration	
7. Vehicle Registration No.	
8. Received (Name & Mailing Address) (including Phone No. and e-mail)	(i) BHARAT OIL COMPANY (I) REGD. E-10, Site-IV, Sahibabad Industrial Area, Ghaziabad (UP) 201010 (M) 9899692999 e-mail:...@bharatoil.com
9. Receiver's Authorization No.	(i) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mundiyapur, Roorkee-Laksar Road, Roorkee, Haridwar-247667 (U'kand) (M) 9837407852 e-mail:...@bharatoil.com
10. Waste description	(i) 37.3 (Used Oil) (UPCB/HO/CTO/E-XIII(A)/2023 Dated 17/2/2023) (ii) 37.3 (Used Oil) (UPCB/HO/CTO/E-XIII(A)/2023 Dated 17/2/2023)
11. Total Quantity / No. of Containers	50 Kg / Barrels / Tanker / Bulk / Nos.
12. Physical Form	(Solid / Semi-Solid / Sludge / Oily Waste / Slurry / Liquid)
13. Special Handling Instructions & Additional Information	Do not Unload Drums from truck in case of leakage/ damage, use Washing soap at point of leak to stop its leakage.
14. GENERATOR'S CERTIFICATE Typed Name & Stamp:	Signature: Month / Day / Year: 08 / 08 / 23
15. Transporter's Acknowledgement of Receipt of Waste Typed Name & Stamp:	Signature: Month / Day / Year: 08 / 08 / 23
16. Facility's Certification for Receipt of the Above Waste Typed Name & Stamp:	Signature: Month / Day / Year: 08 / 08 / 23

1808

FORM 6
(See rule 11)

Occupier's Copy

E-WASTE MANIFEST

S.No. 9992

1) Producer Name & Mailing Address (including Phone No. and email)	
2) E-Waste Authorization No. (If applicable)	
3) Mode of Packaging	Steel + PVC/HDPE Plastic Bags
4) Transporter Name & Address (including Phone No. and email)	Pandian Taxi (Mr. Kumar / Taxi Operator)
5) Vehicle No.	TN 28 BT 1234
6) Recycler Registration No.	
7) Recycler Name & Mailing Address (including Phone No. and email)	9) SOURATO (COMPANY) REG.
8) DISTRICT E-WASTE MANAGEMENT LTD.	VELLORE E-WASTE MANAGEMENT LTD.

9) Description of E-Waste	Code	Pieces	Qty.	Code	Pieces	Qty.	Code	Pieces	Qty.
		Fans & Tube Lights							

10) Name, Address & Signature of Occupier or Authorized Person — Date of Dispatch: Month 04 Day 02 Year 2025

11) Name, Address & Signature of Transporter — Date of Receipt: Month 04 Day 02 Year 2025

12) Name, Address & Signature of Recycler — Date of Receipt: Month 04 Day 09 Year 2025

Code	E-Waste Type	Code	E-Waste Type	Code	E-Waste Type	Code	E-Waste Type

1809

FORM 10

[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 81196

1 Occupier's Name & Mailing Address (Including Phone No. and email)	9th. Km. Jansath Road
2 Sender's Authorization No.	
3 Manifest Document No.	2023-24/ [illegible] dt 30
4 Transporter's Name & Address (Including Phone No. and email)	Self
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	Commercial
7 Vehicle Registration No.	UP12 BT 1234
8 Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-16, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899602869 e-mail:sales@bharatoil.com
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mallaz Mukimpur, Roorkee-Laksar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874067860 e-mail:sales@bharatoil.com
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gated 672 & 709 Cha, Sikandra Road, NH-2, Kumbhi Vill. Tehsil Akbarpur Kanpur Dehat (UP), Tel. : 8874207652, e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 17443/UPPCB/GHAZ(UPPCBRO)/CTO/Bo(J)/GHAZ/ABAD/2023 Valid Upto: 31/12/2027
	(II) 1008/UPPCB/HO/Con-B-84[Vol-II]/2023/233 Valid Upto: 31/03/2028
	(III) 17447/UPPCB/Kanpur Dehat(UPPCBRO)/CTO/Bo(J)/KANPURDEHAT/2023 Valid Upto: 31/12/2027
10 Waste Description	Effluent water / ETP Sludge / Old Rubber Belt / Old used lubricant
11 Total Quantity, No. of Containers	50Kg / 250 Kg / 30Kg / 50Kg (Approx)
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month: 10 Day: 30 Year: 2023
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month: 10 Day: 30 Year: 2023
16 Receiver's Certificate for Receipt of Hazardous and other Wastes Typed Name & Stamp : Signature :	Month: 10 Day: 30 Year: 2023

1610

FORM 6
(See Rule 10)

Occupier's Copy

E-WASTE MANIFEST

S.No: 9308



1811

FORM 10
(See rule 19(1))

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No. 8A40.0

1 Occupier's Name & Mailing Address (Including Phone No. and email)	M/s Lakhani Sanitary Napkins & Tissue P. Ltd. 9 Tikonia Industrial Area, Sahibabad, Ghaziabad, UP 201010 Ph. 0120-4102800
2. Sender's Authorization No.	
3. Manifest Document No.	40
4. Transporter's Name & Address (Including Phone No. and email)	Pushy Self
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration	
7. Vehicle Registration No.	
8. Receiver's Name & Mailing Address (Including Phone No. and email)	(i) BHARAT OIL & WASTE MANAGEMENT LTD. Plot No. 5, Sector-1, Pantnagar, Rudrapur, Udham Singh Nagar, Uttarakhand-263153, Tel: 8874047847, e-mail: sales@bharatoil.com
	(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Gate No. 6/2, 207/C, Chaksikandarpur Road, NH-24, Kumbhi Village, Ghaziabad, U.P. Tel: 8874297652, e-mail: sales@bharatoil.com
9. Receiver's Authorization No.	(i) HWM/UP/AUG/2023/3238 Valid Upto: 31/07/2027
	(ii) HWM/UP/AUG/2023/3239 Valid Upto: 31/07/2027
10. (i) UPPCB/CTO/Gha-II-84 (Validity 2023-2028) Valid Upto: 31/07/2028	(ii) UPPCB/CTO/Gha-II-85 (Validity 2023-2028) Valid Upto: 31/07/2028
11. Waste Description	Sanitary Napkin Waste
12. Total Quantity No. of Containers	50 Kg or MT 50 Kg Nos.
13. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
14. Special Handling Instructions & Additional Information	Do not allow Drum to fall. In case of leakage seal the hole/use Washing soap at point of leak to stop its leakage.
15. GENERATOR'S CERTIFICATE: Typed Name & Stamp:	I hereby declare that the contents of this consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all respects in proper condition for transport by road according to applicable national regulations. Signature: Month: 02, Day: 08, Year: 24
16. Transporter Acknowledgement of Receipt of Waste: Typed Name & Stamp:	Signature: Month: 02, Day: 08, Year: 24
17. Receiver's Certificate for Receipt of Hazardous and other Waste: Typed Name & Stamp:	Signature: Month: 02, Day: 09, Year: 24

Mahalaxmi Crafts & Tissues Pvt. Ltd.

9th km jansath Road, Muzaffarnagar

HAZARDOUS WASTE MATERIAL RECORD

Month JAN 2024

Date	Waste Materials Name Chemi. Sludge			Waste Materials Name Wastecotton			Waste Materials Name			
	Op. Balance	Final Balance	Receive	Op. Balance	Final Balance	Receive	Op. Balance	Final Balance	Receive	Remark
01-01-2024	234	234	-	75.0	75.0	-				
02-01-2024	234	234	-	75.0	75.0	-				
03-01-2024	234	234	-	75.0	75.0	-				
04-01-2024	234	234	-	75.0	75.0	-				
05-01-2024	234	234	-	75.0	75.0	-				
06-01-2024	234	234	-	75.0	75.0	-				
07-01-2024	234	234	-	75.0	75.0	-				
08-01-2024	234	234	-	75.0	75.0	-				
09-01-2024	234	234	-	75.0	75.0	-				
10-01-2024	234	234	-	75.0	75.0	-				
11-01-2024	234	234	-	75.0	75.0	-				
12-01-2024	234	234	-	75.0	75.0	-				
13-01-2024	234	234	-	75.0	75.0	-				
14-01-2024	234	234	-	75.0	75.0	-				
15-01-2024	234	234	-	75.0	75.0	-				
16-01-2024	234	234	-	75.0	75.0	-				
17-01-2024	234	234	-	75.0	75.0	-				
18-01-2024	234	234	-	75.0	75.0	-				
19-01-2024	234	234	-	75.0	75.0	-				
20-01-2024	234	234	-	75.0	75.0	-				
21-01-2024	234	234	-	75.0	75.0	-				
22-01-2024	234	234	-	75.0	75.0	-				
23-01-2024	234	234	-	75.0	75.0	-				
24-01-2024	234	234	-	75.0	75.0	-				
25-01-2024	234	234	-	75.0	75.0	-				
26-01-2024	234	234	-	75.0	75.0	-				
27-01-2024	234	234	-	75.0	75.0	-				
28-01-2024	234	234	-	75.0	75.0	-				
29-01-2024	234	234	-	75.0	75.0	-				
30-01-2024	234	234	-	75.0	75.0	-				
31-01-2024	234	234	-	75.0	75.0	-				

1812

Mahalaxmi Crafts & Tissues Pvt. Ltd.

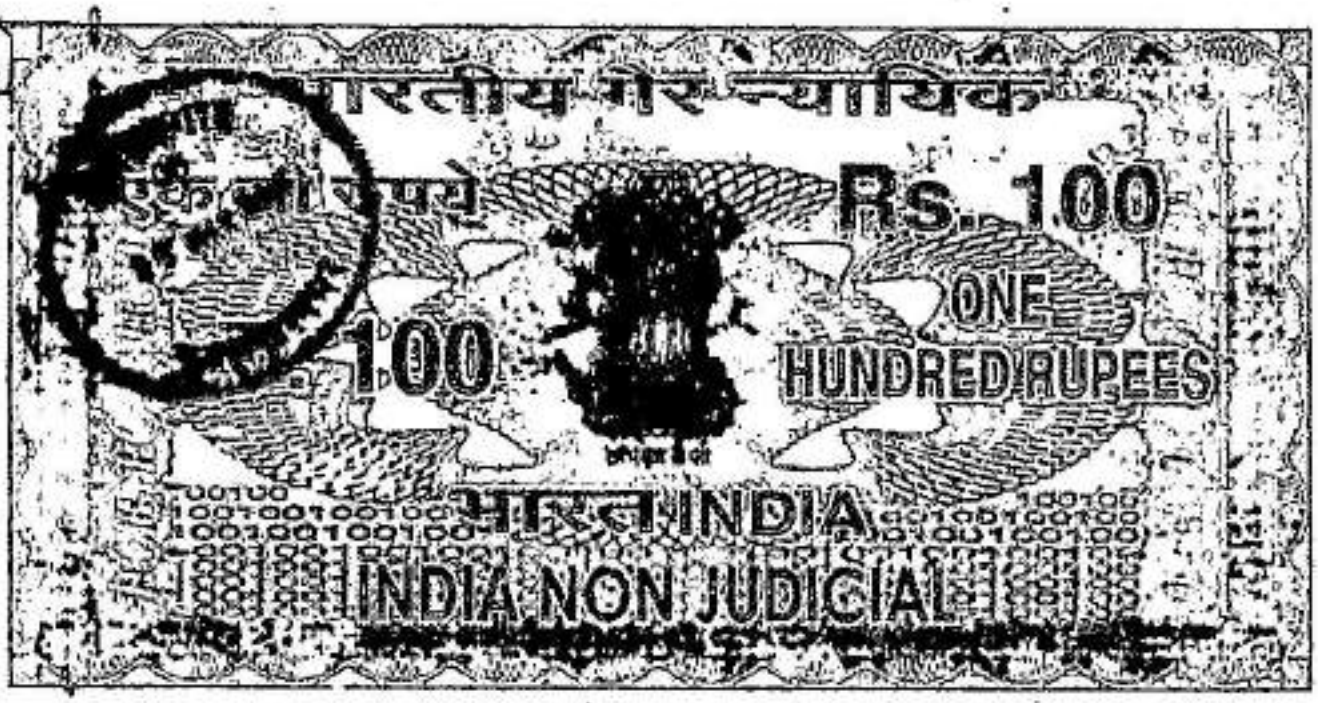
9th km Jansath Road, Muzaffarnagar

HAZARDOUS WASTE MATERIAL RECORD

Month JAN. 2024

Date	Waste Materials Name Oil & Grease			Waste Materials Name Elect. waste Scrap			Waste Materials Name waste Rubber			Remark
	Op. Balance	Final Balance	Receive	Op. Balance	Final Balance	Receive	Op. Balance	Final Balance	Receive	
01-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
02-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
03-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
04-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
05-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
06-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
07-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
08-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
09-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
10-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
11-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
12-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
13-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
14-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
15-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
16-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
17-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
18-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
19-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
20-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
21-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
22-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
23-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
24-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
25-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
26-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
27-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
28-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
29-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	
30-01-2024	60.0	60.0	-	13.0	13.0	-	24.0	24.0	-	

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उत्तरप्रदेश UTTAR PRADESH EV 094654

AGREEMENT

THIS AGREEMENT made on this 18th Day April 2019 between **MAHALAXMI CRAFTS & TISSUES PVT. LTD.**, a Company incorporated under The companies Act 2015, having its registered Office at N-58, Bihari Colony, Delhi-110032 and its Works at 9th K.M. Jansath Road, Muzaffarnagar. (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-217664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short "The Rules") as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

For Mahalaxmi Crafts & Tissues Pvt. Ltd.

Authorised Signatory

For Bharat Oil & Waste Management Ltd.

Director

WHEREAS First Part is engaged in manufacturing of Kraft Paper and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed off by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at 9th K.M. Jansath Road Muzaffarnagar is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

For Mahakaushal Crafts & Tissues

Authorised Signature

For Bharat Oil & Waste Management Ltd.

Director

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of One (1) MT.

For Maheshwari Crafts & Textiles Pvt. Ltd.

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Director

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by other PART of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay on settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and

For Mahalaxmi Crafts & Tubes Pvt. Ltd.

Authorised Signatory

For Bharat Oil & Waste Management Ltd.

Director

termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder If such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

Page 3 of 5

For Maheshwari Crafts & Trades Pvt. Ltd.

Authorised Signature

For Bharat Oil & Waste Management Pvt. Ltd.

Director

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. Applied for and has valid unexpired Consent to Operate under Air/Water Act No. (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 18th of April 2019 at New Delhi.

For MAHALAXMI CRAFTS & TISSUES PVT LTD.
For Mahalaxmi Crafts & Tissues Pvt. Ltd.

Authorised Signature

By its Incharge
(Madan, Lal)
Mobile: +91-8006002475

Witnesses:
Suneel kumar
(Mobile: +91 9634230811)

2. Praveen Kumar
(Mobile: +91 9636342809)

GST No. 09AADCM1213B1Z6
PAN No. AADCM1213B
CIN No. U74899DL1994PTC061865
Phone: 091-9927212111
Email: Mahalaxmipaper@gmail.com

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director/Partner
(Naresh Mangani/BT Mangani)
Director
For Bharat Oil & Waste Management Ltd.

(Name and Address) General Manager

2. Sandeep Kumar (9717700119)
(sandeep.kumar@bharatoil.com)

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART and Bharat Oil & Waste Management Ltd on date 18th April 2019.

First part WILL PAY AN AMOUNT OF Rs. 17,700/- (Rs. Seventeen Thousand Seven Hundred) (Including GST) plus, applicable GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	200-250 Kg.	Rs.2000/- (Two Thousand only)
2.	HW Empty Barrels 220 liters		Rs.120/- (One Hundred Twenty) per drum.
3.	Waste Battery without water & sludge		Rs.15/- (Fifteen) per kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3), Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: Rs. 11/- Kg (Rs. Eleven Only) (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVD Drive etc.)	20-30 Kg.	Rs. 15.00 per Kg (Rupees Fifteen per kg only)

a) Used Oil waste must comply with parameters as per Schedule V, Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 litres will be free of charge. Note: Rate will be changeable according to market value.
b) Quoted rated are inclusive of GST, with container.
c) We will pay for the full loaded capacity of vehicle only.

USER CHARGES: FIRST PART will have to pay, the following charges for the Waste Management Services provided by SECOND PART:

Category – B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Cotton Waste, plastic Waste, Oil Soaked cotton, paper, rubber waste, Hand gloves, Oily-Paint Sludge etc (Incinerable) Chemicals waste with water mix, Empty Glue bottles, Expired and rejected medicines	Cotton Waste-7-8 Kg. Plastic Waste-1 Ton.	Rs. 18.00 per Kg (Rupees Twenty per kg only).
2	Air/Oil Filters (Incinerable)	Air/Oil Filter-15 Kg.	Rs.45.00 per Piece (Rupees Forty Five per piece only)

For Mahalaxmi Crafts & Tissues Pvt. Ltd.

Authorised Signatory

Director

3	CFL/Tube lights, Chokes, Capacitors, wires (E-waste & landfillable) Printers, Cartage, Mouse, Key board, CPU, Chargers, LCD, Touch panel, PCBA, batteries, camera, vib motor, speaker, IPC connector, receiver, SMT components, resistor, diode, triode, transmitor, filter, IC, capacitor, mosfet, inductor, transformer, Lithium Battery)	100-150 Kg	Rs.20.00 per kg (Rupees Twenty Per kg Only)
4	Discarded chemical Containers below 200 liters capacity		Rs. 15.00 per Kg (Rupees Nineteen per kg only)
5	Used Grease /Used Coolant/Cooking Oil	100-150 Kg.	Rs. 14/- Kg (Rs. Fourteen Only)
6	ETP Sludge,	8000 Kg	Rs.6/-kg(Eight Rupees)
7	Transport charge		As per actual

Approx this material used

- Above rates are exclusive of all taxes.
- **Transport: - You can also send wastes directly to our Kanpur/Ghaziabad Plant.**

TERMS & CONDITIONS:

a) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover.

f) **FIRST PART** shall deliver their waste at SECOND PART plant **E-18, Site IV, Sahibabad Industrial Area, Ghaziabad -201010 UP** at its own cost, If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as quoted below. Loading is in scope of **FIRST PART.**

g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

For Bharat Oil & Waste Management Ltd.

Director

For Mahalaxmi Crafts & Textiles Pvt. Ltd.

Authorised Signature

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, Payment by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

q) If FIRST PART sends goods which are, not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For MAHALAXMI CRAFTS & TISSUES PVT LTD.
For Mahalaxmi Crafts & Tissues Pvt. Ltd.

Authorised Signatory

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

INDIA NON JUDICIAL

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Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP58241684657075U
Certificate Issued Date	:	22-Nov-2022 06:33 PM
Account Reference	:	NEWIMPACC (SV)/ up14137904/ MUZAFFARNAGAR/ UP-MJF
Unique Doc Reference	:	SUBIN-UPUP14137904095060307228O5U
Purchased by	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MAHALAXMI CRAFTS AND TISSUES PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

SUPPLY AGREEMENT

BETWEEN

Nuvoco Vistas Corporation Limited

AND

Mahalaxmi Craft & Tissues Private Limited

.....

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 23rd day November of 2022 ("Effective Date").

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act 1956, having its registered office at Equinox Business Park Tower 3, 5th floor LBS Marg, Kurla (West) Mumbai 400070 and its Eastern Operations Office at 3 F 1 Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 - India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successor-in-interest and permitted assigns) of the FIRST PART.

And

Mahalaxmi Craft & Tissues Private Limited having its registered office at F-40 , G/F Green Park Main Near market New Delhi 110016 & factory at 9th KM. Jansath Road, Muzaffarnagar – UP 251001. which expression shall unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART

NUVOCO & Mahalaxmi Craft & Tissues Private Limited shall be individually referred to as Party and collectively as Parties

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. Mahalaxmi Craft & Tissues Private Limited is industrial waste / plastic waste (hereinafter referred to as "Waste"), in various states across India and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Mahalaxmi Craft & Tissues Private Limited** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.

ii. Mahalaxmi Craft & Tissues Private Limited hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Mahalaxmi Craft & Tissues Private Limited** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Mahalaxmi Craft & Tissues Private Limited** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose of the Waste delivered by Mahalaxmi Craft & Tissues Private Limited by co-processing of the plastic waste in its kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. **Mahalaxmi Craft & Tissues Private Limited** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply

2 Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e. Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from Mahalaxmi Craft & Tissues Private Limited.

Mahalaxmi Crafts And Tissues (P) Ltd. Km.

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to Mahalaxmi Craft & Tissues Private Limited, certifying the scientific disposal of the monthly quantity of Waste delivered by Mahalaxmi Craft & Tissues Private Limited and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to Mahalaxmi Craft & Tissues Private Limited .

Nuvoco will issue the waste disposal certificate mentioning the name of Mahalaxmi Craft & Tissues Private Limited along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

5 Terms and Termination:

5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by Mahalaxmi Craft & Tissues Private Limited with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Mahalaxmi Craft & Tissues Private Limited in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

Mahalaxmi Crafts And Tissues (P) Ltd. 5th. Km. Jansath Road

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between **Mahalaxmi Craft & Tissues Private Limited** and M/s Harshit Trading with respect to handling of the waste in the premises of **Mahalaxmi Craft & Tissues Private Limited** and its transportation from **Mahalaxmi Craft & Tissues Private Limited** to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

5.3.2 Based on the commercial terms as agreed between **Mahalaxmi Craft & Tissues Private Limited** and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

8 Miscellaneous

i. No Waivers

[illegible] any Party to exercise and no delay in exercising any right, power or privilege hereunder shall operate as a waiver thereof or assent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other or further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes any [illegible] and all prior or contemporaneous express or implied and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this agreement

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is documented in writing and signed by both Mahalaxmi Craft & Tissues Private Limited. and Nuvoco

iv. Further Assurance

[illegible] shall promptly take such actions and execute such documents as the [illegible] may reasonably request to give effect to the rights of the other Party contemplated in and/or reasonably inferable from this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise

vi. Assignment

Mahalaxmi Craft & Tissues Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco [illegible] and any purported assignment or transfer hereof, no consent of Mahalaxmi Craft & [illegible]

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and Mahalaxmi Craft & Tissues Private Limited or between Nuvoco, Mahalaxmi Craft & Tissues Private Limited and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party

viii. Indemnification:

Mahalaxmi Craft & Tissues Private Limited agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of Mahalaxmi Craft & Tissues Private Limited.

Mahalaxmi Craft & Tissues Private Limited also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Exclusivity

Mahalaxmi Craft & Tissues Private Limited in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify Mahalaxmi Craft & Tissues Private Limited undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

xi. Compliance

Mahalaxmi Craft & Tissues Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Mahalaxmi Craft & Tissues Private Limited. Mahalaxmi Craft & Tissues Private Limited shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Mahalaxmi Craft & Tissues Private Limited

Name: Lukman Rao
Authorized Signatory
(Signature &Stamp)

For Nuvoco

(Signature & Stamp)

Witnesses 1:

Name: Atul Mittal

(Signature)

Witnesses 2:

Name: Kapil Jain

(Signature)

Mahalaxmi Crafts & Tissues Pvt. Ltd.

9th km Jansath Road, Muzaffarnagar

Plastic Record Book

Month JAN.20

Date	Opening	Received	Total	Dispatch	Closing	Remark
01-01-2024	69.69	.70	70.39	–	70.39	
02-01-2024	70.39	1.20	71.59	–	71.59	
03-01-2024	71.59	1.0	72.59	–	72.59	
04-01-2024	72.59	1.10	73.69	–	73.69	
05-01-2024	73.69	1.06	74.75	–	74.75	
06-01-2024	74.75	1.00	75.75	–	75.75	
07-01-2024	75.75	1.10	76.85	–	76.85	
08-01-2024	76.85	1.30	78.15	[illegible]	78.15	
09-01-2024	78.15	.30	78.45	23.845 kg.	54.62	
10-01-2024	54.62	.80	55.42	–	55.42	
11-01-2024	55.42	1.0	56.42	–	56.42	
12-01-2024	56.42	.90	57.32	–	57.32	
13-01-2024	57.32	1.0	58.32	–	58.32	
14-01-2024	58.32	1.20	59.52		59.52	
15-01-2024	59.52	1.20	60.72	–	60.72	
16-01-2024	60.72	1.20	61.92	–	61.92	
17-01-2024	61.92	1.00	62.92	–	62.92	
18-01-2024	62.92	1.10	64.02	–	64.02	
19-01-2024	64.02	1.20	65.22	–	65.22	
20-01-2024	65.22	1.0	66.22	–	66.22	
21-01-2024	66.22	.70	66.92	–	66.92	
22-01-2024	66.92	1.12	68.04	–	68.04	
23-01-2024	68.04	1.27	69.31	–	69.31	
24-01-2024	69.31	1.33	70.64	–	70.64	
25-01-2024	70.64	1.30	71.94	4.940, 22.650	44.35	
26-01-2024	44.35	1.30	45.65		45.65	
27-01-2024	45.65	1.0	46.65		46.65	
28-01-2024	46.65	1.0	47.65		47.65	
29-01-2024	47.65	1.20	68.85		48.85	
30-01-2024	48.05	1.20	50.05		50.05	
31-01-2024	50.05	1.20	51.25		51.25	

1832

(Amended)

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :08CILPS3622P1ZI

1.	Legal Name	MENKA SHARMA			
2.	Trade Name, if any	HARSHIT TRADING COMPANY			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	PLOT NO. 9, RAJENDRA VIHAR - I, NEAR BRIJ COLONY, MACHEDA, Jaipur, Rajasthan, 302013			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2022.05.20 01:00:26 IST			
Name					
Designation					
Jurisdictional Office					
9. Date of issue of Certificate		20/05/2022			

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 20/05/2022 .

Annexure A

सत्यमेव जयते

Details of Additional Place of Business(s)

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	Satkhanda Post Office, KHASRA NO 125 OLD 124, NIMBAHEDA, MANGROL, Satkhanda, Chittorgarh, Rajasthan, 312612

Annexure B

सत्यमेव जयते

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Details of Proprietor

1 

Name	MENKA SHARMA
Designation/Status	PROPRIETOR
Resident of State	Rajasthan

1835

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755

Date: Apr 4 2023 7:11PM

Unit Id : 125880

M/s HARSHIT TRADING COMPANY

KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN , Jhalra Tehsil:Phulera District:JAIPUR

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 21/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Harshit Trading Company plant situated at KHASRA NO 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN Jhalra Tehsil:Phulera District:JAIPUR , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from 21/03/2023 to 28/02/2033 .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Shredded Plastic and Plastic Granules	Product	3,500.00 TPM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 This consent is not evidence for ascertaining entitlement of land.

5 That this consent to operate is being issued for Shredded Plastic and Plastic Granules @ 3500 Ton/Month at KHASRA NO. 79/2, Area 1800 m^2, Village-Jhalra,Tehsil:Phulera, District : Jaipur.

6 That unit shall not discharge any industrial waste water outside the premises of the unit and unit shall maintain zero discharge status.

7 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Sanctioned
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

8 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
9 That if the project cost exceed Rs. 24.2 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
10 That the industry shall not carry out any process/production/operation which attracts provision of EIA, Notification, 2006.
11 That no pet coke & furnace oil shall be used as a fuel. Unit shall use only approved fuels declared vide Boards office order no. F.11(567/RSPCB/LAB/2306 dated 22.01.2019.
12 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
13 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.
14 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
15 That proponent shall comply with the provision of Plastic Waste Management Rules,2016.
16 That no plastic carry bags will be manufactured which is banned vide State Government's notification dated 21.07.2010 and clarification vide dated 13.09.2010.
17 That this consent to operate shall not reflect the decision of Hon'ble court launched, if any, against the unit under the provision of Plastic Waste (management & Handling) Rules, 2016 & any notification made there under by the Government of Rajasthan /Government of India.
18 That proponent shall not engaged in any activity which causes generation or use of Hazardous waste and if at any stage then this consent shall be treated as null & void.
19 That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this consent shall be treated as null & void without any further correspondence.
20 That no water is used in the process other than Domestic & Horticulture.
21 That unit shall use raw material as All type of recyclable plastic waste from paper Mills and pet recycler industries.
22 That unit shall not carry out any washing activity of raw materials.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

23 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

24 That unit shall not utilize any hazardous waste covered under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016as raw material.

25 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure the operation of industry only after obtaining the permission from the departments in concern (if applicable).

26 That the industry shall apply for renewal of consent to operate before 04 months from expiry of this consent.

27 That unit shall not generate hazardous waste without obtaining prior Authorization under Hazardous & other Waste (Management & Transboundary Movement)Rules, 2016 from State Board.

28 That if unit is found utilising hazardous waste as raw material at any stage, this consent shall be treated as null & void without any further notice in this matter.

29 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act.

30 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

31 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted again you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

32 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

33 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

34 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

35 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

36 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

37 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Air Act and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer(Jaipur)

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

1839

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12

Order No : 2023-2024/Jaipur/11755

Date: Apr 4 2023 7:11PM

Unit Id : 125880

(A): Copy to:-

1 Master File.

Regional Officer[Jaipur]

Signature valid

Digitally signed by Vijay Sharma
Date: 2023/04/04 19:11:47 IST
Reason: Self Attested
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No: 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM

Unit Id : 125880

M/s HARSHIT TRADING COMPANY

KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN , Jhalra
Tehsil:Phulera
District:JAIPUR

Sub: Consent to Establish under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 21/03/2023 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,is hereby granted for your Harshit Trading Company plant situated / proposed at KHASRA NO 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN Jhalra Tehsil:Phulera District:JAIPUR , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from 21/03/2023 to 29/02/2028 or date of commencement of production / commissioning of the project or activities whichever is earlier .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
Shredded Plastic and Plastic Granules	Product	3,500.00 TPM

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the Air Act shall be obtained. This consent to establish shall not be treated as consent to operate.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No : 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM

Unit Id : 125880

5 This consent is not evidence for ascertaining entitlement of land.

6 That this consent to establish is being issued for Shredded Plastic and Plastic Granules @ 3500 Ton/Month at KHASRA NO. 79/2, Area 1800 m^2, Village-Jhalra,Tehsil:Phulera, District : Jaipur.

7 That unit shall not discharge any industrial waste water outside the premises of the unit and unit shall maintain zero discharge status.

8 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

9 That this consent to establish shall be subject to compliance of any direction or order passed by court of law in the matter.

10 That if the project cost exceed Rs. 24.2 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.

11 That the industry shall not carry out any process/production/operation which attracts provision of EIA, Notification, 2006.

12 That no pet coke & furnace oil shall be used as a fuel. Unit shall use only approved fuels declared vide Boards office order no. F.11(567/RSPCB/LAB/2306 dated 22.01.2019.

13 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

14 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.

15 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.

16 That proponent shall comply with the provision of Plastic Waste Management Rules,2016.

17 That no plastic carry bags will be manufactured which is banned vide State Government's notification dated 21.07.2010 and clarification vide dated 13.09.2010.

18 That this consent to establish shall not reflect the decision of Hon'ble court launched, if any, against the unit under the provision of Plastic Waste (management & Handling) Rules, 2016 & any notification made there under by the Government of Rajasthan /Government of India.

19 That no plastic item will be manufactured which is banned vide MOEF & CC notification dated 12.08.2021.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No : 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM
Unit Id : 125980

20 That proponent shall not engaged in any activity which causes generation or use of Hazardous waste and if at any stage then this consent shall be treated as null & void.

21 That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this consent shall be treated as null & void without any further correspondence.

22 That no water is used in the process other than Domestic & Horticulture.

23 That unit shall not carry out any washing activity of raw materials.

24 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure to establish the industry only after obtaining the permission from the departments in concern (if applicable).

25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the Air Act.

26 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Establish shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No: 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM

Unit Id : 125880

Consent to Establish and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur]

(A): Copy to:-

1 Master File.

Regional Officer[Jaipur]

Signature valid
Digitally signed by [illegible]ay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

1844

GSTIN: 09AAGCD9548K1ZZ

CIN: U21099UP2018PTC110395

DDLS PAPER MILLS PRIVATE LIMITED

◇ PAN No. : AAGCD9548K ◇ TAN No. : MRTD04887B ◇ e-mail: ddlmzn@gmail.com

Regd. Office & Works : 10th Km. Dhaula Pul, Begrajpur Indl. Area, Meerut Road, Muzaffarnagar- 251 203 (U.P.)

DATE: 29/02/2024

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Muzaffarnagar.

Subject:- Action Plan in correspondence to Letter Reference No. 1208/O.A. No. 744 Mohram Ali / 2024 Dated 27/02/2024

Dear Sir,

In Reference to the letter received please find attached our point wise compliance and action plan in correspondence to the same,

S.No.	Action Points	Compliances Status
a) Wastewater Management		
(IV)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
(V)	All Industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be Submitted to UPPCB.	Out ETP is running is perfectly as per standards and parameter prescribed in consent granted
b) Fly-ash Management		
(I)	Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe Disposal.	At present Ash being filled in factory lower area to maintained level for filling its records being maintained (Copy Attached) (1)
c) Hazardous Waste Management		
(I)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	We have agreement with M/s Sheetala waste management witch is authorize recycler we are sending waste on regular basis and marinating paper record. (Copy Attached) (2)
(II)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We Shall soon apply and register on NHWTH developed by CPCB.

d) Plastic Waste Management		
(I)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	We are having direct agreement contract with the PW processor with M/s Harshit Trading Company. (Rajasthan) and being maintain logbook records along with bills. Copy attached (3)
(II)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	We are maintaining proper record of generation as well disposal of plastic waste through logbook received from the authorize plastic waste processors, we shell submit the quarterly report of the same to UPPCB.
(III)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper Based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premise
(IV)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Resdnsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied agreement copy attached
(V)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on ttie centralized EPR Portal for plastic packaging Under the importer category.	At present we are not purchasing such raw material.

We hereby affirm to follow all guidelines within given time frame work and shell inform once the same in completed from our hand to the department.

Thanking You

DDLS PAPER MILLS PVT. LTD. Muzaffar Nagar

For: DDLS PAPER MILLS PVT LTD

(Auth. Sing.)

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP46671459468233U
Certificate Issued Date	:	19-Jul-2022 04:34 PM
Account Reference	:	NEWIMPACC (SV)/ up14087504/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP14087504857363709068326U
Purchased by	:	SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHEETALA WASTE MANAGEMENT PROJECT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

AGREEMENT

This agreement made on this Day 05th of August 2022 between M/S **DDLS Paper Mills Pvt Ltd** , a public company registered under the Companies Act, having its office at Khasra No 816, Meerut Road, Begrajpur, Muzaffarnagar, U.P, 251003 and its Plant located at 10th Km stone, Meerut Road, Bergrajpur Industrial Area, Muzaffarnagar, 251203 (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

For DDLS PAPER MILLS PVT. LTD.

Director

Auth. Signatory

AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, GauraPlaza, Main G.T. Road, LalKuan, GautamBudh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oilat A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. –203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART"which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the field of Paper Manufacturing and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHERE As the *FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned* above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its **10th Km stone, Meerut Road, Bergrajpur Industrial Area, Muzaffarnagar, 251203** (is enclosed herewith marked as Annexure I.

AND WHERE AS the **SECOND PART** has represented and assured to First Part that it's Facility **D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206** and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

WHERE As **FIRST PART** has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

A.SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed

For EDLS PAPER MILLS PVT. LTD.

Director

Signatory

between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

   a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
   b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PARTto lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving therequest from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two(2) business days.
   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PARTshall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
   c. FIRST PART shall bear transport charges on their own cost for lifting hazardous waste from First Part plant located at 10th Km stone, Meerut Road, Bergrajpur Industrial Area, Muzaffarnagar, 251203 .
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PARTshall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
   a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
   a. The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

For DOLS PAPER MILLS PVT. LTD.

Director

Authorised Signatory

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure – I.

    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure – I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, these present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A.1 -This agreement is valid for five years from **05-08-2022 to 04-08-2027** and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Air / Water Consent under Section 25/26,21/22 of the Water Act, 1974 & Air Prevention and Control of Pollution with Ref No. **ATTACHED.** The consent is valid from **ATTACHED.**

b. The PAN Number of First Part is **AAGCD9548K.**
c. The GST Registration Number of First Part is **09AAGCD9548K1ZZ.**

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

For DOLS PAPER MILLS PVT. Ltd.

Director

Authorised Signatory

A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.8 - This Agreement is on-principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Buddha Nagar, Uttar Pradesh alone, to the exclusion of any other, shall have the jurisdiction.

For DDLS PAPER MILLS PVT. LTD.

Director

Auth. Signatory

This Agreement is signed on this day, 05th AUGUST 2022 at GHAZIABAD, UTTAR PRADESH-201001.

For DDLS Paper Mills Private Limited

For DDLS PAPER MILLS PVT. LTD.

Authorized Signatory Director

Mobile:

For Sheetala Waste Management Project

Director /Authorized Signatory

Witnesses:

1. Name & Designation 9310404938

2. Name & Designation 2. .....

GST: 09AAGCD9548K1ZZ
PAN: AAGCD9548K
Phone: +91
E-Mail:

1852

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10

Order No : 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM

Unit Id : 125880

M/s HARSHIT TRADING COMPANY

KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN , Jhalra
Tehsil:Phulera
District:JAIPUR

Sub: Consent to Establish under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 21/03/2023 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder .is hereby granted for your Harshit Trading Company plant situated / proposed at KHASRA NO 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN Jhalra Tehsil:Phulera District:JAIPUR , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from 21/03/2023 to 29/02/2028 or date of commencement of production / commissioning of the project or activities whichever is earlier.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
Shredded Plastic and Plastic Granules	Product	3,500.00 TPM

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the Air Act shall be obtained. This consent to establish shall not be treated as consent to operate.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No : 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM
Unit Id : 125880

5 This consent is not evidence for ascertaining entitlement of land.

6 That this consent to establish is being issued for Shredded Plastic and Plastic Granules @ 3500 Ton/Month at KHASRA NO. 79/2, Area 1800 m², Village-Jhalra,Tehsil:Phulera, District : Jaipur.

7 That unit shall not discharge any industrial waste water outside the premises of the unit and unit shall maintain zero discharge status.

8 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

9 That this consent to establish shall be subject to compliance of any direction or order passed by court of law in the matter.

10 That if the project cost exceed Rs. 24.2 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.

11 That the industry shall not carry out any process/production/operation which attracts provision of EIA, Notification, 2006.

12 That no pet coke & furnace oil shall be used as a fuel. Unit shall use only approved fuels declared vide Boards office order no. F.11(567/RSPCB/LAB/2306 dated 22.01.2019.

13 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

14 That unit shall not dig any borewell or abstract Ground Water without prior perpuission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.

15 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.

16 That proponent shall comply with the provision of Plastic Waste Management Rules,2016.

17 That no plastic carry bags will be manufactured which is banned vide State Goverament's notification dated 21.07.2010 and clarification vide dated 13.09.2010.

18 That this consent to establish shall not reflect the decision of Hon'ble court launched, if any, against the unit under the provision of Plastic Waste (management & Handling) Rules, 2016 & any notification made there under by the Government of Rajasthan /Government of India.

19 That no plastic item will be manufactured which is banned vide MOEF & CC notification dated 12.08.2021.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
Order No : 2023-2024/Jaipur/11754 Dispatch Date: Apr 4 2023 7:11PM

Unit Id : 125880

20 That proponent shall not engaged in any activity which causes generation or use of Hazardous waste and if at any stage then this consent shall be treated as null & void.

21 That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this consent shall be treated as null & void without any further correspondence.

22 That no water is used in the process other than Domestic & Horticulture.

23 That unit shall not carry out any washing activity of raw materials.

24 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure to establish the industry only after obtaining the permission from the departments in concern (if applicable).

25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the Air Act.

26 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Establish shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
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File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/9-10
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Unit Id : 125880

Consent to Establish and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur]

(A): Copy to:-

1 Master File.

Regional Officer[Jaipur]

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:12 IST
Reason: SelfAttested
Location:

Rajasthan Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur - 302 004, Rajasthan

Regn. No.
PR-25-RAJ-10-CILP53622P-23

Date:
25-10-2023 05:27 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
Smt MENKA SHARMA ,
KHASRA NO. 79/2, VILLAGE-
JHALRA, TEHSIL-
KISHANGARH,
RENWAL,JAIPUR,
RAJASTHAN,Jaipur,Rajasthan-
307029

1. With reference to the application dated **14-09-2023** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Rajasthan Pollution Control Board** is pleased to grant the registration in favour of **Smt MENKA SHARMA**, vide registered address **KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH, RENWAL,JAIPUR, RAJASTHAN, Jaipur, Rajasthan -307029** for processing of plastic waste, as per details given below:

Processing Code	E1	Quantity (TPA)
Processing Capacity	Cat-I	6000.0000
	Cat-II	18000.0000
	Cat-III	9000.0000
	Cat-IV	9000.0000
Production Capacity	Product	Quantity (TPA)
	Coprocessing [E1]	168000.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.

Signed by:Smt. Shashi Choudhary
Date: 2023.10.25 17:28:37 +05:30

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.

7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021

8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.

9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.

10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.

12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.

13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.

14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.

15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.

16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure l

Signed by:Smt. Shashi Choudhary
Date: 2023.10.25 17:28:37 +05:30

down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.

19. Rajasthan Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.

20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Environmental Engineer, RSPCB

Signed by:Smt. Shashi Chaudhary
Date: 2023.10.25 17:28:37 +05:30

1859

(Amended)

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :08CILPS2622P1Z1

1.	Legal Name	MENKA SHARMA				
2.	Trade Name, if any	HARSHIT TRADING COMPANY				
3.	Constitution of Business	Proprietorship				
4.	Address of Principal Place of Business	PLOT NO. 9, RAJENDRA VIHAR - I, NEAR BRIJ COLONY, MACHEDA, Jaipur, Rajasthan, 302013				
5.	Date of Liability	01/07/2017				
6.	Date of Validity	From	01/07/2017	To	Not Applicable	
7.	Type of Registration	Regular				
8.	Particulars of Approving Authority					
Signature		Validity unknown Digitally signed by GS GOODS AND SERVICES TAX NETWORK Date: 2022.05.20 01:00:26 IST				
Name						
Designation						
Jurisdictional Office						
9. Date of issue of Certificate		20/05/2022				
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.						

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 20/05/2022 .

Annexure A

Details of Additional Place of Business(s)

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	Satkhanda Post Office, KHASRA NO 125 OLD 124, NIMBAHEDA, MANGROL, Satkhanda, Chittorgarh, Rajasthan, 312612

सत्यमेव जयते

Annexure B

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Details of Proprietor

1 

Name	MENKA SHARMA
Designation/Status	PROPRIETOR
Resident of State	Rajasthan

GSTIN : 09AACCD9927E1ZH
CIN : U74900 DL 1995 PTC074289

1862

Ph. : 7505781821, 7817822471
Telefax : 0131-2440033

Disha Industries Private Limited

AN ISO 9001:2015, 14001:2015, OHSAS 18001:2007 CERTIFIED COMPANY

MANUFACTURERS OF HIGH QUALITY DUPLEX BOARD

e-mail : info@dishaindustries.org, accounts@dishaindustries.org

The Regional Officer
Uttar Pradesh Pollution Control Board
Muzaffarnagar

Subject: Action Plan in correspondence to letter reference number 1208/O.A. No.744/Moharram Ali/2024 dated 27/02/2024

Dear Sir

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

A)	Wastewater Management	Compliance Status
(VI)	The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
(V)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is running perfectly as per standards and Our E.T.P ZLD Flow consent Granted.
B)	Fly Ash Management	
	Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	At present we have contract with Roshan Bricks agency to ensure safe disposal. We also maintain proper logbook for the same. (Attach copy)
C)	Hazardous Waste Management	
(I)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with Bharat oil & waste Management Ltd. Which is a authorized recycler. Send waste on regular basis and maintain proper record and logbook for same.
(II)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPPCB.
D)	Plastic Waste Management	
(I)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement/ contract with the PW processor harshit Trading Co Nuvoco Cement to ensure the safe disposal and should maintain logbook records along with bills/receipt.
(II)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.

(III)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
(IV)	The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and complied. Agreement copies attached.
(V)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied and receiver the EPR certificate from EPR portal for importer category. (Attach Certificate) In case not done write we shall apply shortly and inform department for the same.

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Authorized Signatory

DISHA INDUSTRIES PVT. LTD. Maniknagar

1864

ISO 9001:2015

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother Nature Since 1978

Petroleum/Used Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities, Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M / s. Disha Industries Pvt. Ltd.

9th Km. Jolly Road, Village - Sikhrera Muzaffarnagar-251308, UP

is a registered member of our facility

BOWML/K/4076/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/4076/20

Expiry Date : November 25, 2023

Scan & Verify

One may verify 'active' membership by calling Bharat Oil & Waste Management Ltd. at 011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

BOWML/K/4076/20

For Bharat Oil & Waste Management Ltd.

Pragati Rohlagi
Sales Cordinator
sales@bharatoil.com

Digitally Signed By:Pragati Rohlagi
Date: 2023-05-08 10:54:09
IP: 49.36.178.142
ID: KVaeqSXHC0U14Fvu0PLVA==
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com

Digitally Signed By:Sunder K Kukreja
Date: 2023-05-08 10:59:10
IP: 49.36.178.142
ID: /0gVBX3B3B05B+YeXtaQTQ==
Click here to E-verify

Authorized Signatory

STRATEGIC ENVIRONMENT PROTECTION LABORATORY

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

WASTE TRACKING & MANAGEMENT SOFTWARE WTS

1865

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

DEEPIKA (SV) COLLECTORATE COMPOUND MUZAFFARNAGAR Urban ACC Code-UP14743004

100

₹100,100,100

Certificate No.	:	IN-UP44069415643962U
Certificate Issued Date	:	09-Nov-2022 09:57 AM
Account Reference	:	NEWIMPACD (SV)/up14743004/MUZAFFARNAGAR-SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004809756272709670
Purchased by	:	DISHA INDUSTRIS PVT LTD JOLI ROAD MUZAFFARNAGAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	DISHA INDUSTRIS PVT LTD JOLI ROAD MUZAFFARNAGAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	DISHA INDUSTRIS PVT LTD JOLI ROAD MUZAFFARNAGAR
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

सत्यमेव जयते

Please write or type below this line

SUPPLY AGREEMENT

BETWEEN

NUVOCO VISTAS CORPORATION LIMITED

AND

DISHA INDUSTRIES PRIVATE LIMITED

DISHA INDUSTRIES PVT. LTD.

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

THIS SUPPLY AGREEMENT ("Agreement") is made [illegible] 2022 ("Effective Date").

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070, and its Eastern Operations Office at DLF IT Park -1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART;**

And

DISHA INDUSTRIES PRIVATE LIMITED having its registered office at 9TH KM. STONE JOLLY ROAD MUZAFFARNAGAR which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART.

NUVOCO & DISHA INDUSTRIES PRIVATE LIMITED shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacture and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. DISHA INDUSTRIES PRIVATE LIMITED is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

DISHA INDUSTRIES PVT. LTD.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, DISHA INDUSTRIES PRIVATE LIMITED shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.

ii. DISHA INDUSTRIES PRIVATE LIMITED hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, DISHA INDUSTRIES PRIVATE LIMITED shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co processing of plastic waste in cement kiln as per rule 5 (b) of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. DISHA INDUSTRIES PRIVATE LIMITED hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose of the Waste delivered by DISHA INDUSTRIES PRIVATE LIMITED by co-processing of the plastic waste in its Kiln as per rule 5 (b) of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. DISHA INDUSTRIES PRIVATE LIMITED hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried put thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

DISHA INDUSTRIES PVT. LTD.

2 Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from DISHA INDUSTRIES PRIVATE LIMITED.

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to DISHA INDUSTRIES PRIVATE LIMITED certifying the scientific disposal of the monthly quantity of Waste delivered by DISHA INDUSTRIES PRIVATE LIMITED and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to DISHA INDUSTRIES PRIVATE LIMITED.

Nuvoco will issue the waste disposal certificate mentioning the name of DISHA INDUSTRIES PRIVATE LIMITED along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission except as may be required under any law. This clause will not apply to information available in public domain.

5 Terms and Termination:

5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by DISHA INDUSTRIES PRIVATE LIMITED with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by DISHA INDUSTRIES PRIVATE LIMITED in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between DISHA INDUSTRIES PRIVATE LIMITED and M/s Harshit Trading with respect to handling of the waste in the premises of DISHA INDUSTRIES PRIVATE LIMITED and its transportation from DISHA INDUSTRIES PRIVATE LIMITED to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

5.3.2 Based on the commercial terms as agreed between DISHA INDUSTRIES PRIVATE LIMITED and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, [illegible] declared), embargoes, blockages, legal restrictions or governmental [illegible] the

like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi Delh.

8 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Any thing which is not [illegible] is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both DISHA INDUSTRIES PRIVATE LIMITED and Nuvoco.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise

vi. Assignment

DISHA INDUSTRIES PRIVATE LIMITED shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco Notwithstanding anything contained herein, no consent of DISHA INDUSTRIES PRIVATE LIMITED shall be required for an assignment by Nuvoco to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and DISHA INDUSTRIES PRIVATE LIMITED or between Nuvoco, DISHA INDUSTRIES PRIVATE LIMITED and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Partial Invalidity/Severability

DISHA INDUSTRIES PVT. LTD. Authorised Signatory

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. Exclusivity

DISHA INDUSTRIES PRIVATE LIMITED in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify DISHA INDUSTRIES PRIVATE LIMITED undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

x. Compliance

DISHA INDUSTRIES PRIVATE LIMITED shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of DISHA INDUSTRIES PRIVATE LIMITED shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For DISHA INDUSTRIES PRIVATE LIMITED

For DISHA INDUSTRIES PVT. LTD.

Name: KARAN SWARUP

DIRECTOR

(Signature &Stamp)

Witnesses 1:

Name:

(Signature)

For Nuvoco vistas Corporation limited.-

Name:

(Signature & Stamp)

Nuvoco Vistas Corp. Ltd. MUMBAI 70

Witnesses 2:

Name:

(Signature)

29/2/24

SILVERTOAN
PAPERS LIMITED

Dated: 29.02.2024

To,
The R.O.
UPPCB, Muzaffarnagar,
Uttar Pradesh- 251001

Subject: Compliance of the order dated 12.01.2024 passed in O.A. No. 744/2022 Moharram Ali vs. State of Uttar Pradesh and O.A. No. 277/2022 Liaqat Ali & Others vs. State of U.P. in Hon'ble NGT. **Submission of the action plan regarding.**

Dear Sir,

With reference to your instructions vide letter no. **1208/O.A. No. 744/Moharram Ali/ 2024** dated 27.02.2024, Please find enclosed herewith the action plan of Silvertoan Paper Limited (Unit- I & Unit- 2), 9th Km., Bhopa Road, Muzaffarnagar as annexure-I and annexure- II respectively incorporating instructions given by your good self. The list of documents attached with this letter is as follows:

1. Direct agreement with brick manufacturer (Shiva Brick Udhyog).
2. Agreement of authorized hazardous waste recycler (Bharat Oil & Waste Management Ltd.).
3. Certificate of recycling & processing of plastic waste (EPR Certificate).
4. Record of fly-ash generation and disposal.

Thanking You.

For Silvertoan Paper Limited

Authorized Signatory

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC231573

Annexure-I

Silvertoan Paper Limited, Bhopa Road, Muzaffarnagar

Action Plan Unit-I

S. No.	Actionable Points	Status	Action Taken	Timeline for execution
a) Wastewater Management				
1.	The agro based pulp & paper mills should submit an action plan for the compete treatment of wet washing effluent to UPPCB	Compliance • Plant is already operating with Chemical Recovery Plant (CRP).	N.A.	3 months
2.	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan should be submitted to UPPCB	Compliance • The existing Effluent Treatment System (ETP) is based on activated sludge process equipped with diffused aerators for treatment of effluent along with IC reactor outlet. • At tertiary treatment, final polishing of treated effluent is carried out through ACF (Activated Carbon Filter).	N.A.	01 month
b) Fly-ash Management				
1.	Industries should enter into direct agreement/contract with cement plants or brick manufactures and maintain proper logbook records along with bills/receipts to ensure safe disposal	Compliance • The unit has agreement/contract with brick manufacture for safe disposal of the fly-ash and kept the record of the same. The copy of the same is attached.	N.A.	01 month
c) Hazardous Waste Management				
1.	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly	Compliance • The unit sends the hazardous waste (ETP sludge & Oily sludge) to authorized vender for safe disposal and kept the record of the same. The copy of the	N.A.	Quarterly

	reports of the same should be submitted to UPPCB	same is attached.		
2.	All the hazardous waste generation industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB	The unit shall apply soon and register on NHWTS developed by CPCB.	In process	Immediate
d) Plastic Waste Management				
1.	The industry should make direct agreement/contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	Compliance • The unit has already installed waste to energy plant for plastic waste.	N.A.	1 month
2.	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB	Compliance • The unit has already installed waste to energy plant for plastic waste and kept the record of the same. The copy of the same is attached.	N.A.	Quarterly
3.	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units	Compliance • Unit has dedicated and adequate space for collection and storage of plastic waste. And the same plastic waste is being used in waste to energy plant.	N.A.	2 months
4.	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules,	Compliance • The unit has installed own waste to energy plant for plastic waste and already registered on the Centralized Extended Producer's Responsibility (EPR) portal under Plastic Waste Management (PWM) Rules, 2016. The copy of the same is attached.	N.A.	3 months

	2016			
5.	The pulp & paper mills which are importing wastepaper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category	The unit ensured for the registration on the centralized EPR portal for plastic packaging under the importer category within the permissible time line for the execution and informs the department for the same.	In process	3 months

Annexure-II

Silvertoan Paper Limited, Bhopa Road, Muzaffarnagar

Action Plan Unit-II

S. No.	Actionable Points	Status	Action Taken	Timeline for execution
a) Wastewater Management				
1.	The agro based pulp & paper mills should submit an action plan for the compete treatment of wet washing effluent to UPPCB	Compliance	N.A.	3 months
2.	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and action plan should be submitted to UPPCB	Compliance • The existing Effluent Treatment System (ETP) is based on activated sludge process equipped with diffused aerators for treatment of effluent. • At tertiary treatment, final polishing of treated effluent is carried out through ACF (Activated Carbon Filter).	N.A.	01 month
b) Fly-ash Management				
1.	Industries should enter into direct agreement/contract with cement plants or brick manufactures and maintain proper logbook records along with bills/receipts to ensure safe disposal	Compliance • The unit has agreement/contract with brick manufacture for safe disposal of the fly-ash and kept the record of the same. The copy of the same is attached.	N.A.	01 month
c) Hazardous Waste Management				
1.	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly	Compliance • The unit sends the hazardous waste (ETP sludge & Oily sludge) to authorized vender for safe disposal and kept the record of the same. The	N.A.	Quarterly

	reports of the same should be submitted to UPPCB	copy of the same is attached.		
2.	All the hazardous waste generation industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB	The unit shall apply soon and register on NHWTS developed by CPCB.	In process	Immediate
d) Plastic Waste Management				
1.	The industry should make direct agreement/contract with the plastic waste processor/cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt	Compliance • The unit has already installed waste to energy plant for plastic waste.	N.A.	1 month
2.	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB	Compliance • The unit has already installed waste to energy plant for plastic waste and kept the record of the same. The copy of the same is attached.	N.A.	Quarterly
3.	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units	Compliance • Unit has dedicated and adequate space for collection and storage of plastic waste. And the same plastic waste is being used in waste to energy plant.	N.A.	2 months
4.	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016	Compliance • The unit has installed own waste to energy plant for plastic waste and already registered on the Centralized Extended Producer's Responsibility (EPR) portal under Plastic Waste Management (PWM) Rules, 2016. The copy of the same is attached.	N.A.	3 months

5.	**The pulp & paper mills which are importing wastepaper containing plastic waste as raw material should get themselves registered on the centralized EPR portal for plastic packaging under the importer category**	The unit ensured for the registration on the centralized EPR portal for plastic packaging under the importer category within the permissible time line for the execution and informs the department for the same.	In process	3 months

1880



2. Working hours

3. Delivery Point

3.1 Second Party

3.2 Second Party

3.3 Second Par

3.4 Second Par

3.5 Th

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...Fly ash disp... of Ag... ...Government Gazette
...Muzaffarnagar Uttar Pradesh ... eligible electors from ...
...1.2022

...overnment Papers ... limited ... restricted upset lim...
...Companies Act 1956 and ... ... Subhash Chowk, ...
...Laxmi Nagar Delhi-110092 ... at ... Road, Muzaffarnagar, ...
...Uttar Pradesh-251001 (hereinafter ...

...AND

...M/S SHIVA BRICK UDYOG ... ... Sh. Arjun Agarwal, Office ...
...Village Bagheri, Tehsil ... ... hereinafter ... Second Party

A. First Party ... ...
which generates ... ...ental friendly and ...
useful manner...

B. SHIVA BRICK UDYOG ... ... to utilize Dry Fly ash ...
generated from First ... ...

C. First Party offered ... ... agreed to lift ...
ash from the pla...

NOW THIS AGREEMENT ... ...

1. Scope of supply

1.1 First Party ... ... between First Party and Second Party ...
barring slight ... ... annual shut down and ...
routine ... ... supply of Second Party ...
However, Shiva ... ... requirement under ...
the said agreement ...

1.2 First Party ... ... its availability and ...
price ... ...

1.3 First Party ... ... vehicle, owned and ...
trucks ... and ...

NOV 2022

The par[illegible] shall [illegible] adverse effect [illegible] this agreement.

Governing Law [illegible]

This agreement [illegible] India and Courts of [illegible] jurisdiction under this agreement.

Relationship

The [illegible] be on Principal to Principal basis and [illegible] relationship nor shall this agreement be [illegible] association, and trust between [illegible].

IN WITNESS WHEREOF [illegible] on the [illegible]

For Silvert[illegible] Paper [illegible]

Authorized Signatory

[illegible] Bricks [illegible]

[illegible] Signatory

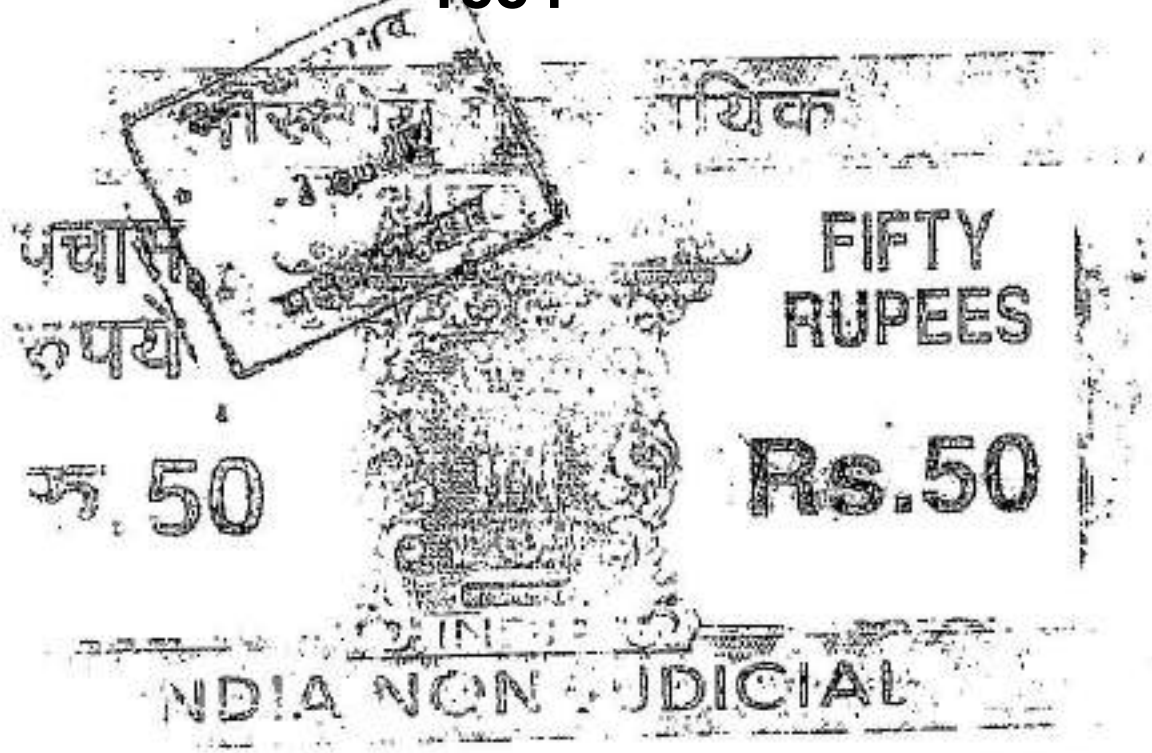
In presence [illegible]

1. [illegible]

2. [illegible]

SUBJ

1884



UTTAR PRADESH

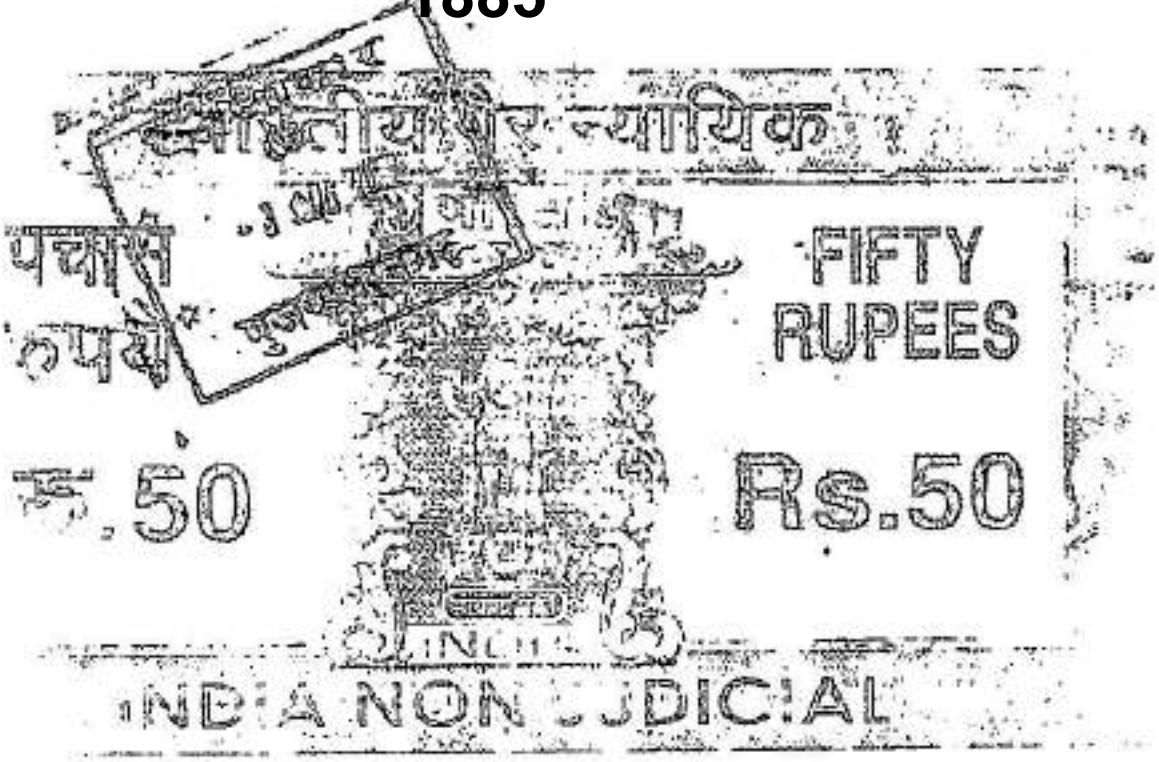
REN. AGREEMENT

THIS AGREEMENT made on this 21ST day of AUGUST 2022 between SILVERTOAN PAPER LIMITED, a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at B-6/205 LAXMI COMPLEX, SUBHASH CHOWK , LAXMI NAGAR DELHI-110092 and its Plant located at Plot No .9TH MILE BHOPA ROAD, MUZAFFARNAGAR-25001, UTTAR PRADESH, India (hereinafter referred as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof be deemed to mean and include its successors nominees and assigns of the First

AHD

For Bharat Oil & Waste Management Ltd.

Director



UTTAR PRADESH

Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Plot #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mouza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless

For Bharat Oil & Waste Management Ltd.

Director

...nant to the context or meaning thereof, be deemed to mean and include its successors, ... and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of **UNBLEACH KRAFT PAPER** and ... the said process/ activities different types of wastes including Hazardous Waste are ...ied as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its ...ction unit mentioned above, to be lifted, transported, treated, stored and disposed of, by ...ing the services of SECOND PART, as per the Pollution Control Board Authorization (list ...azardous Wastes and their tentative quantity, which would be generated at the FIRST ... plant located at Plot No. 9TH KM. BHOPA ROAD, MUZAFFARNAGAR-25001, UTTAR PRADESH India is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's ...ty in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution ...rol Board and further capable of handling the Hazardous Waste generated at the First ... premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the ...ardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

For Bharat Oil & Waste Handling Pvt. Ltd.

Director

SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print

For Bharat Oil & Waste Management Ltd.

Director

Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

For Bharat Oil & Waste Management Ltd.

Director

FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (15) MT.

First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

For Bharat Oil & Waste Management Ltd.

Director

This Agreement is valid for a period of five (5) years from date of signing this agreement.

FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

For Bharat Oil & Waste Management Ltd.

Director

27. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

28. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

29. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

30. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

31. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

32. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

33. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

For Bharat Oil & Waste Management Ltd.

Director

Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UPPCB approval No. 382/H.W-238/18 Dated 13/01/18 of UNIT-I. valid till 12.01.2023 (copy attached), and UPPCB approval No. 274 /UPPCB/Muzaffarnagar(UPPCBRO)/HWM/Muzaffarnagar/2017-DATED:08/02/2016 OF UNIT-II valid till 08/02/2023 (copy attached), Has valid unexpired Consent to Operate under Water Act No. 109446 Date 20/01/2021 valid till 31/12/2025 (copy

For Bharat Oil & Waste Management Ltd.

Director

attached) of UNIT-I, and has valid unexpired Consent to Operate under Air Act No. 109439 Date 20/01/2021 valid till 31/12/2025 (copy attached) of UNIT-I, and has valid unexpired Consent to Operate under Water Act No. 68681 Date 30/12/2019. valid till 31/12/2024 (copy attached) of UNIT-II. and has valid unexpired Consent to Operate under Air Act No. 68687Date 30/12/2019. valid till 31/12/2024 (copy attached) of UNIT-II,The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This agreement is signed on this 21ST of AUGUST 2022 at New Delhi.

For SILVERTOAN PAPERS LIMITED

Authorized Signatory
Name & Designation
(Whole Time Director)
9756750000

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:

(Name & Designation)
(Accounts Officer)
9756200349)

1.

(Name and Address)

Name & Designation
(Company Secretary
9897616300)

Sandeep Kumar
9717700119
Sandeep.kumar@bharatoil.com
(Name and Address)

GST No.09AABCS2553E1ZJ

PAN No. AABCS2553E

CIN No. U21012DL1990PLC231573

Phone 9756704700

Email: silvertoanpapers@rediffmail.com



Uttar Pradesh Pollution Control Board
Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010, Uttar Pradesh

Regn. No.
PR-01-UTT-03-AABCS2553E-23

Date:
01-03-2023 12:51 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
SILVERTOAN PAPERS LIMITED ,
9 KM, BHOPA ROAD,
MAKHYALI, Muzaffarnagar,
Uttar Pradesh,
251002.Muzaffarnagar,Uttar Pradesh-251002

1. With reference to the application dated **13-02-2023** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **SILVERTOAN PAPERS LIMITED**, vide registered address **9 KM, BHOPA ROAD, MAKHYALI, Muzaffarnagar, Uttar Pradesh, 251002, Muzaffarnagar, Uttar Pradesh -251002** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	--
	Cat-II	32500.0000
	Cat-III	77000.0000
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	Power [E3]	35040.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

Signed by:Shri Ajay Kumar Sharma
Date: 2023.03.01 12:52:45 +05:3

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.

7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021

8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.

9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.

10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.

12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.

13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.

14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.

15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.

16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

Signed by:Shri Ajay Kumar Sharma
Date: 2023.03.01 12:52:45 +05:30

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.

19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.

20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Member Secretary

Signed by:Shri Ajay Kumar Sharma
Date: 2023.03.01 12:52:45 +05:30

SILVERTOAN
PAPERS LIMITED

TO WHOM SO EVER IT MAY CONCERN

We Silvertoan Papers Limited works office at 9TH KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001, want to certify that we have generated Fly Ash in The Financial Year 2021-22 & 2022-23,2023-24 and disposed off. The details off dispose are mentioned below:

S.NO.	NAME	Purpose	Qty Dispatched in 2021-22 (Jan to March)	Qty Dispatched in 2022-23 (April to March	Qty Dispatched in 2023-24 (April to December)
1	Mr. Arshad Ali	Low Land Filing	1485.879 MT	2705.789MT	2024.800MT
2	Shiva Brick Udyog (GSTIN - 09AHUPA8901H1Z3)	Brick Making Unit	1437.204 MT	6765.086 MT	2497.270 MT
3	Suraj Brick Field (GSTIN – 09ASLPJ2679M2ZX)	Brick Making Unit	135.478 MT	NIL	NIL
4	S S Traders	Cement Making Unit	NIL	NIL	2241.960 MT
	Total		3058.561 MT	9470.875 MT	6764.030 MT

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC231573

SILVERTOAN PAPERS LIMITED

Details of Fly Ash dispose off to various entities as mentioned below:

Dated: 09.01.2024

		AS PER CERTIFICATES				
Year	MONTH	Arshad Ali S/o Rashid Ahmad	Shiva Brick Udyog	Suraj Brick Field	S S Traders	TOTAL
2021-22	January	822.419	24.554	135.478	0.000	982.451
2021-22	February	302.780	567.200	0.000	0.000	869.980
2021-22	March	360.680	845.450	0.000	0.000	1206.130
2022-23	April	234.780	845.330	0.000	0.000	1080.110
2022-23	May	236.880	837.722	0.000	0.000	1074.602
2022-23	June	129.640	948.640	0.000	0.000	1078.280
2022-23	July	136.359	709.880	0.000	0.000	846.239
2022-23	August	265.540	856.440	0.000	0.000	1121.980
2022-23	September	295.610	660.520	0.000	0.000	956.130
2022-23	October	272.960	575.635	0.000	0.000	848.595
2022-23	November	292.850	310.385	0.000	0.000	603.235
2022-23	December	285.240	530.210	0.000	0.000	815.450
2022-23	January	287.760	490.324	0.000	0.000	778.084
2022-23	February	152.210	0.000	0.000	0.000	152.210
2022-23	March	115.960	0.000	0.000	0.000	115.960
2023-24	April	287.350	310.650	0.000	0.000	598.000
2023-24	May	275.840	401.640	0.000	0.000	677.480
2023-24	June	0.000	0.000	0.000	582.200	582.200
2023-24	July	0.000	0.000	0.000	296.700	296.700
2023-24	August	0.000	200.520	0.000	943.300	1143.820
2023-24	September	402.870	380.800	0.000	419.760	1203.430
2023-24	October	425.800	445.650	0.000	0.000	871.450
2023-24	November	228.120	370.290	0.000	0.000	598.410
2023-24	December	404.820	387.720	0.000	0.000	792.540
2023-24	January	0.000	0.000	0.000	0.000	0.000
2023-24	February	0.000	0.000	0.000	0.000	0.000
2023-24	March	0.000	0.000	0.000	0.000	0.000
		6216.468	10699.560	135.478	2241.960	19293.466

For Silvertoan Papers Limited

(Authorised Signatory)

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ◆ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ◆ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ◆ CIN : U21012DL1990PLC231573

1900

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0265B1ZO
C.I.N. : U21022DL1993PLC119328

TEHRI
PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax: 0131 - 2468386 E-mail: info@tehripaper.com visit us : www.tehripaper.com

Ref. No. ..... Dated.....

Date: 29.02.2024

To,
The Regional Officer
U. P. Pollution Control Board
6-B, Nai Mandi
Muzaffarnagar-251001 (U. P.)

Referance No.: 1208/OA No. 744/Mohrram Ali/2024.

Subject: Matter related to H'nbl NGT Order No. 744/2022 against Mohrram Ali v/s State of Uttar Pradesh and 277/2022 Liyakat Ali and Others v/s State of Uttar Pradesh passed on 12.01.2024. (Unit-1 Regards)

Dear Sir,

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Action Points	Compliance Status
a) Wastewater Management	
(iv) The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
(v) All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is already upgraded as per the Guidelines issued by CPCB through Charter's implementation and running perfectly and maintaining all the Parameters as per the Norms prescribed in Charter. In NABL Laboratories all the ETP samples were found under permissible limits, in spite of that if Board recommends any specific up gradation for further improvement in the treatment process, we will follow the Guideline and ensure to implement that. Few previous Test reports of Discharge Outlet are attached for your reference
b) Fly Ash Management	
(i) Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain	At present we have an agreement with M/s Bulk Ash Suppliers, Muzaffarnagar to ensure safe disposal. We also maintain proper logbook for the

CERTIFIED ISO 9001 : 2000 MANUFACTURE

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0285B1ZO
C.I.N. : U21022DL1993PLC119328

TEHRI
PULP & PAPER LIMITED
Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax : 0131 - 2468386, E-mail : info@tehripaper.com visit us : www.tehripaper.com

Ref. No. ..... Dated .....

	proper logbook records along with bills/receipts to ensure safe disposal.	same. Also please note that the different Cement Plants issued an annual dispatch schedule with the quantum of fly ash to M/s. Bulk Ash Suppliers, Muzaffarnagar. A copy of that is attached herewith along with the dispatch Register and Agreement) for your reference. Direct agreement deal with Cement Plant is also in process.
c) Hazardous Waste Management		
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with M/s Bharat Oil & Waste Management Ltd which is an authorized recycler. Dispatch Hazardous waste on regular basis and maintain proper record and logbook for same.
(ii)	All the hazardous waste generating industries shall require registering on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPPCB.
d) Plastic Waste Management		
(i)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement with the following Plastic Waste co-processor and Cement Plant- 1. Nuvoco Vistas Corporation Ltd (Cement), Chittorgarh, Rajasthan. 2. Harshit Trading Company, Chittorgarh (Rajasthan) 3. K K Duplex & Paper Mills Pvt Ltd-Muzaffarnagar 4. Silvertoan Papers Ltd-Muzaffarnagar To ensure the safe disposal and maintained logbook records along with bills/receipt.
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks; bills/receipt received from the authorized plastic waste processors and submits the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.(Records of last two months are attached herewith)
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have already set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
(iv)	The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and applied.
(v)	The pulp & paper mills which are importing waste paper containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied and receiver the EPR certificate from EPR portal for Importer category. In case not done write we shall apply shortly and inform department for the same.

CERTIFIED ISO 9001 : 2000 MANUFACTURE

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0285B1ZO
C.I.N. : U21022DL1993PLC119328

TEHRI PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax : 0131 - 2468386 E-mail : info@tehripaper.com visit us : www.tehripaper.com

Ref. No...... *Dated*.....

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.
Thanks and regards,

For Tehri Pulp and Paper Ltd

(K K Gupta)
Authorized Signatory

TEHRI PULP & PAPER LIMITED * Manager * 9th Km. Bhopa Road

Encl: As above

CERTIFIED ISO 9001 : 2000 MANUFACTURE

1903

ENVIRONMENT MANAGEMENT CENTRE

ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)

NABL ACCREDITED

NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No.: ET&A/WS/67642/24 Work Order No. & Date: 67642/24 & 20.02.2024	Laboratory Sample Code: EMC/WS/67706/24		Date: 24.02.2024
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	20.02.2024	Date of Receipt of Sample	20.02.2024
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	21.02.2024	Date of Completion of Analysis	24.02.2024

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	Total Suspended Solids	mg/L	17.118	30	IS: 3025(Part 17) 1984, Reaff. 2023
2	Total Dissolved Solids	mg/L	1130.036	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2023
3	Total Solids	mg/L	1147.154	-	IS: 3025(Part 15) 1984, Reaff. 2023

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	pH	-	7.62	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2	BOD	mg/L	16.50	20	IS: 3025(Part 44) 1993, Reaff. 2023
3	COD	mg/L	90.40	150	IS: 3025(Part 58) 2006 Reaff. 2023
4	Oil & Grease	mg/L	3.0	10	IS: 3025(Part 39) 1991, Reaff. 2019

Checked by

Authorized Signatory
DIRECTOR
Environment Management Centre
Khasra No. 1102, Indl. Area
Salempur Rajputan, Roorkee

Remarks

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

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Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)

TEHRI PULP & PAPER LIMITED

ISO 9001:2015
ISO 14001:2015
ISO 45001:2018

1904

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22858461/MuzaffarNagar/2023/paybasis

Date:03/10/20

1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT-I

2- Address of Industry: 9TH K.M. Stone, Bhopa Road, Muzaffarnagar

3- District: Muzaffarnagar

4- Description about sampling point: Final Outlet discharge of E.T.P.

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: (1) Imraan Ali ;A.E.E (2) Maneesh Kumar :J.R.F

7- Colour and Odour: Colourless No Specific

8- Quantity and Packing: 2.0 Ltrs PVC

9- Date of Sample Collection: 23/09/2023

10- Analyis Indented by: RO MuzaffarNagar

11- Date of sample receipt in Lab: 25/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH-4500 H B Electronic method	-	7.5	5.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	24	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	874	2000	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	894	Not Specified	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	19.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	136	250	5.0 -100000 mg/l

Reference : Effluent Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/EffluentStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remarks : On the time of inspection installed effluent treatment plant found operational

Analysed by-
[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2023.10.03 19:50:03 +05'30'

Regional Officer

ENVIRONMENT MANAGEMENT CENTRE
ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES
(HOUSE OF POLLUTION MONITORING ANALYSIS & CONSULTANCY SERVICES)
NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. : ET&A/WS/66191/23 Laboratory Sample Code : EMC/WS/66255/23 Work Order No. & Date: 66191/23 & 15.10.2023			Date: 19.10.2023
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit II, 9th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	15.10.2023	Date of Receipt of Sample	15.10.2023
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	16.10.2023	Date of Completion of Analysis	19.10.2023

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	15.460	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1080.328	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1095.788	-	IS: 3025(Part 15) 1984, Reaff. 2019

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.44	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	14.50	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	104.60	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	3.8	10	IS: 3025(Part 39) 1991, Reaff. 2019

Checked by

E.M.C. E.T.&A. LAB ROORKEE

Authorized Signatory
DIRECTOR
Environment Management Centre
Khasra No. 1102, Indl. Area
Sidcul Sidcul Rajputan, Roorkee

Remarks:

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- This report is not to be reproduced wholly or in part &can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

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Industrial Area, Salempur Rajputan
Roorkee - 247 667 (Uttarakhand)

ISO 9001:2015
ISO 14001:2015
ISO 45001:2018

प्रदूषण नियन्त्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India – UNDP / UNIDO Project)
BHARAT HEAVY ELECTRICALS LIMITED
RANIPUR, HARIDWAR (U.K.) - 249 403
(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT

Lab Reference No: TL230505 **Date :** 31.01.2024

Indentor : Shri K K GUPTA, Tehri Pulp & Paper Limited, 9th K.M. Stone, Bhopa Road, Muzaffarnagar- 251001 (Uttar Pradesh)

Customer's Ref. No.: Letter Dated 12.01.2024

Work Order No.: 23-0183-O-291

Sample Collected by: Indentor **Collection Date:** 12.01.2024

Samale/Job: Water Sample from ETP Outlet (Unit-I)

PARAMETER	UNIT	Obtained Value
BOD at 27°C	mg/L	17.2
COD	mg/L	64
Colour	Hazen	20
pH	-	8.26
Total Dissolved Solids	mg/L	394
Total Suspended Solids	mg/L	28

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Shailendra Kumar
Dy. General Manager (PCRI)

TEHRI PULP & PAPER LIMITED * 9th Km Bhopa Road * Muzaffarnagar

1. This report refers only to the particular sample/job submitted for testing.
2. This report is not to be reproduced wholly or partly and can not be used as an evidence in the court of law and should not be used in any advertising media without our special permission in writing.
3. Samples will be disposed off after one month from the date of issue of Test Certificate

ENVIRONMENT MANAGEMENT CENTRE

ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)

NABL ACCREDITED

NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No.: ET&A/WS/66161/23 Laboratory Sample Code : EMC/WS/66225/23 Work Order No. & Date: 66161/23 & 13.10.2023			Date: 19.10.2023
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	13.10.2023	Date of Receipt of Sample	13.10.2023
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	14.10.2023	Date of Completion of Analysis	19.10.2023

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	Total Suspended Solids	mg/L	22.118	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1050.342	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1072.46	-	IS: 3025(Part 15) 1984, Reaff. 2019

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.38	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	12.50	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	98.40	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	3.8	10	IS: 3025(Part 39) 1991, Reaff. 2019

Checked by

EMC ET&A LAB

Authorized Signatory
Director

Remarks:

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- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

TEHRI PULP & PAPER LIMITED * Muzaffarnagar

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ISO 9001:2015
ISO 14001:2015
ISO 45001:2018

Tele Fax-0131-2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-1), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Dr. D.C. Pandey, A.S.O. Vipul Kumar, J.E.
3-	Date of sample collection	22.02.2020
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as per EP Act)
1-	Colour	Colourless	All efforts should be made to remove colour as far as practicable
2-	Odour	Odourless	All efforts should be made to remove unpleasant odour as far as practicable
3-	Total Suspended Solids	38 mg/l	50 mg/l
4-	Total Dissolved Solids	654 mg/l	------
5-	Total Solids	692 mg/l	------
6-	Oil & Grease	---	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream)
1-	PH	7.4	5.5-9.0
2-	BOD (3 Days at 27° c)	18 mg/l	30 mg/l
3-	COD	176 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

TEHRI PULP & PAPER LIMITED * Bhopa Road * Muzaffarnagar

Regional Officer

1909

Tele Fax-0131-243649

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-1), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Vipul Kumar, J.E. Sarvesh Kumar, L.A.
3-	Date of sample collection	15.07.2019
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as per EP Act)
1-	Colour	Colourless	All efforts should be made to remove colour as far as practicable
2-	Odour	Odourless	All efforts should be made to remove unpleasant odour as far as practicable
3-	Total Suspended Solids	56 mg/l	100 mg/l
4-	Total Dissolved Solids	642 mg/l	------
5-	Total Solids	698 mg/l	------
6-	Oil & Grease	---	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream)
1-	PH	7.1	5.5-9.0
2-	BOD (3 Days at 27^0 c)	16 mg/l	30 mg/l
3-	COD	184 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

TEHRI PULP & PAPER LIMITED * Muzaffarnagar * Regional Officer

1910

Tele Fax-0131-2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-1), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Dr. D.C. Pandey, A.S.O. Vipul Kumar, J.E.
3-	Date of sample collection	16.05.2020
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as per EP Act)
1-	Colour	Colourless	All efforts should be made to remove colour as far as practicable
2-	Odour	Odourless	All efforts should be made to remove unpleasant odour as far as practicable
3-	Total Suspended Solids	40 mg/l	50 mg/l
4-	Total Dissolved Solids	658 mg/l	-------
5-	Total Solids	698 mg/l	-------
6-	Oil & Grease	---	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream)
1-	PH	7.5	5.5-9.0
2-	BOD (3 Days at 27^{0} c)	20 mg/l	30 mg/l
3-	COD	184 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

TEHRI PULP & PAPER LIMITED * Muzaffarnagar *

Regional Officer

1911

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP85115391584978U
Certificate Issued Date	:	21-Dec-2022 10:54 AM
Account Reference	:	NEWIMPACC (SV)/up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004636894704279961J
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

DEEPIKA (S) COLLECTOR CODE MUZAFFARNAGAR (U.P.) ACC Code-UP14743004

NOTARY PUBLIC INDIA

Please write or type below this line

सहमति शपथ पत्र

यह कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिव ब्रिक्स सप्लायर्स भट्टे का स्वामी हूँ तथा मेरे एवं मै० टेहरी पल्प एंड पेपर लिमिटेड,भोपा रोड, जनपद मुज़फ्फरनगर की वायलर जनित राख को अपने भट्टे पर ईंटों के निर्माण हेतु उठाने के लिए टेहरी पल्प एंड पेपर लिमिटेड मुज़फ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

१. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जब डिलकाव के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जावेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का पर्यावर्णीय अवरोध उत्पन्न ना हो।

For TEHRI PULP AND PAPER LTD.

Signatory

HEERNA TYAGI NOTARY MUZAFFARNAGAR

TEHRI PULP & PAPER LIMITED

Statutory Alert

The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website renders it invalid. The onus of checking the legitimacy is on the users of the certificate. In case of any discrepancy please inform the Competent Authority.

२. यह कि, राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल के वाहनों द्वारा ईंट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जाएगी।

३. यह कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाई भट्टे का स्वामी हूँ, यह भी सुनिचित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय धुंआ इधर उधर दुसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाई भट्टे का होगा।

४. यह कि,भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाई भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

५. यह कि, यह सहमति शर्त दिनांक 22.12.2022 से लागू मणि जाएगी।

यह कि, किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या क़ानूनी अड़चनों के उत्पन्न होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेवारी खर्चे सहित स्वयं भट्टा स्वामी श्री राहुल बत्रा पुत्र दिनेश मोहन बत्रा, जनपद मुज़फ्फरनगर की होगी।

हस्ताक्षर

मिल प्रतिनिधि
(ह०)

For TEHRI PULP AND PAPER LTD.

(के० के० गुप्ता)

Authorised Signatory

ईंट भट्टा स्वामी
(ह०)

राहुल बत्रा

(राहुल बत्रा पुत्र दिनेश मोहन बत्रा)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

22/12/2022

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP85139902453I6U
Certificate Issued Date	: 21-Dec-2022 10:53 AM
Account Reference	: NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MUF
Unique Doc. Reference	: SUBIN-UPUF147430046366610393469 2U
Purchased by	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	: Article 5c General Loan Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	: Not Applicable
Stamp Duty Paid By	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

DEEPIKA (SV) COLLECTORATE COMPOUND MUZAFFARNAGAR Lic. No. 419 ACC Code-UP14743004

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Regd. No. 7984 GOVT OF INDIA

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Regd. No. 7984 GOVT OF INDIA NOTARIAL

Please write or type below this line

सहमति शपथ पत्र

यह कि, मैं हसन अब्बास पुत्र इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर कवाल स्थित भिक्की ब्रिक्स फील्ड ग्राम भिक्की का स्वामी हूँ तथा मेरे एवं मै० टेहरी पल्प एंड पेपर लिमिटेड,भोपा रोड, जनपद मुज़फ्फरनगर की वायलर जनित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए टेहरी पल्प एंड पेपर लिमिटेड मुज़फ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

१. यह कि; भट्टा स्वामी हसन अब्बास पुत्र श्री इमाम जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिडकाव के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

For TEHRI PULP AND PAPER LTD.

Authorised Signatory

PRERNA TYAGI NOTARY MUZAFFARNAGAR

TEHRI PULP & PAPER LIMITED Manager

Statutory Alert

२. यह कि, मैं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनों द्वारा ईंट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जाएगी।

३. यह कि, मैं मैं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर, यह भी सुनिश्चित करूँगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व् अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर का होगा।

४. यह कि,भट्टा स्वामी हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

५. यह कि, यह सहमति शर्त दिनांक 22.12.2022 से लागू मानी जाएगी।

यह कि, किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या क़ानूनी विवादों के उत्पन्न होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेवारी खर्चे सहित स्वयं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, जनपद मुज़फ्फरनगर की होगी।

हस्ताक्षर

मिल प्रतिनिधि
(ह०)
For TEHRI PULP AND PAPER LTD.
(के० के० गुप्ता) Authorised Signatory

ईंट भट्टा स्वामी
(ह०)
(मैं हसन अब्बास पुत्र श्री इमाम)

NOTARY
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
Reg No 7865
GOVT. OF INDIA

Identified by

TEHRI PULP & PAPER LIMITED

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

22/12/2022

1915

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

DEEPIKA (SV) COLLECTORATE COMPOUND MUZAFFARNAGAR Lic. 479 ACC Code-UP14743004

Certificate No.	:	IN-UP52563473144073V
Certificate Issued Date	:	05-Jul-2023 10:17 AM
Account Reference	:	NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004001510413760001V
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARIAL NOTARY GOVT. OF U.P.

GOVT. OF U.P. NOTARY NOTARIAL

ASH SUPPLY AGREEMENT

NOTARY

Between

Bulk ash Supplier (First Party)

and

Tehri Pulp and Paper Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of August 2023 (01.08.2023")

NOTARY

For Tehri Pulp & Paper Ltd. — Director

for BULKASH SUPPLIERS — Proprietor

PRERNA TYAGI NOTARY MUZAFFARNAGAR

Fee 3 AUG 2023

TEHRI PULP & PAPER LIMITED * Muzaffarnagar *

Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar, (U.P.) a Company having its registered office at 870/13, Bhopa Road, Muzaffarnagar-251001(India), hereinafter referred to as "Bulk Ash Supplier", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the FIRST PART;

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PARTY;

WHEREAS

A. Bulk Ash Supplier is a trading firm and engaged in the business of supply and sale of dry fly ash in different cement plants by using closed body bulkers on their demands.

B Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) is undertaking to supply ash (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this ash to Different cement plants through Bulk Ash Supplier by using closed body bulkers.

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that ash supplied in cement plants on their demands. Bulk Ash Supplier will be only carried out its own through bulkers

1 Certification

Bulk Ash Supplier will issue the ash lifting certificate mentioning the name of Tehri Pulp and Paper Ltd (SECOND PARTY).

2 Terms and Termination:

This Agreement shall be valid and binding from the date of its execution till two (02) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

For Tehri Pulp & Paper Ltd.

Director

PKERNA LYAGI
NOTARY
MUZAFFARNAGAR
3 AUG 2023

For BULKASH SUPPLIERS

Proprietor

3 Termination

This Agreement can be terminated by Bulk Ash Supplier, by giving 15 days' notice period.

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

4 Commercial Terms

All commercials terms as applicable in this agreement will be settled between Bulk Ash Supplier and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

M/s Bulk Ash Supplier, Bhopa Road, Muzaffarnagar shall organize to transport the fly ash to different Cement's Plants

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plants for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Miscellaneous

i. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

ii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Bulk Ash Supplier and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

PREKNA YAGI
NOTARY
MUZAFFARNAGAR

3 AUG 2023

Director

For BULKASH SUPPLIERS

Proprietor

iii. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

iv. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

v. **Assignment**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of **Bulk Ash Supplier**. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall be required for an assignment by **Bulk Ash Supplier** to any third party.

vi. **Indemnification:**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to indemnify **Bulk Ash Supplier** for any liability, claims, legal actions against **Bulk Ash Supplier** or any of its directors or employees, arising out of any negligent action or willful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify **Bulk Ash Supplier** and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

NOTARY

For Tehri Pulp & Paper Ltd.

Director

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS

Proprietor

- 3 AUG 2023

1919

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Limited
(SECOND PARTY)

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.

Director

(Signature &Stamp)

For Bulk Ash Supplier

Name: Kuldeep Singh/Jagdeep Singh

For BULKASH SUPPLIERS

Proprietor

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
H No. 59, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar,(UP)

(Signature)

Sushil Kumar S/o T.C. Sharma
Ahmadpur Lohgaon
Muzaffarnagar

Witnesses 2:

Name: Sunil Kumar
H. No. 58, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar,(UP)

(Signature)

Tanuj Wahi
H.No 108, Kiran City
Muzaffarnagar

GOVT. NOTARY

Signature of the deponent is identified by Shri ... the deponent ... which has been read out and explained to the deponent fee charged ... MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
- 3 AUG 2023

For BULKASH SUPPLIERS

Proprietor

Identified by

TEHRI PULP & PAPER LIMITED

GSTIN : 09GQCPS8548R1ZI

1920

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : 15-10-2023

To,

TEHRI PULP & PAPER LIMITED

9th KM. BHOPA ROAD,

MUZAFFARNAGAR – 251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

Dear Sir,

The detail of dry fly ash purchase is as under:

Month	Loading Qty (MT)	Supplied Qty (MT)
JUNE 2023	316.710	316.710
JULY 2023	520.320	520.320
AUGUST 2023	1360.63	1360.63
SEPTEMBER 2023	412.520	412.520
OCTEMBER 13th	336.970	336.970

Thanks & Regards,

For BULKASH SUPPLIERS

Proprietor

This issued on demand of M/s Tehri Pulp & Paper Limited, M/s Bulk Ash Suppliers purchased dry fly ash and supply to various cement plants on their demands/utilizations.

TEHRI PULP & PAPER LIMITED Muzaffarnagar

GSTIN : 09GQCPS8548R1ZI

1921

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : .....

Date: 09.12.2023

TO WHOMSOEVER IT MAY CONCERN

This is to be certify that M/s Bulk Ash Suppliers Muzaffarnagar has purchased Fly ash quantity Avg. 544.310 Mt For the Period (JANUARY 2023 To OCTOBER-2023) from M/s Tehri Pulp & Paper Ltd, Muzaffarnagar (U.P) and entire quantity of fly ash is sold Cement Industries.

For BULK ASH SUPPLIERS

For BULKASH SUPPLIERS
Proprietor

(PROPRIETOR)

This certificate is issued on request of M/s Tehri Pulp & Paper Ltd, 9th Km Stone, Bhopa Road Muzaffarnagar (U.P).

TEHRI PULP & PAPER LIMITED * Muzaffarnagar *

1922

FLYASH UTILIZATION

To,

M/S Bulk Ash Suppliers
Muzfernagar (U.P.)

Sub: Confirmation for utilization of Fly Ash quantity lifted from M/S Bulk Ash Suppliers

Dear Sir,

We hereby confirm that the Fly Ash quantity of 21500__MT lifted during FY 2022-23.

Sl. No.	Description	Mention the Quantity
1.	Fly ash-based products viz. bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels	
2.	Cement manufacturing,	21500
3.	Construction of road and fly over embankment, Ash and Geo-polymer-based construction material	
4.	Construction of dam	
5.	Filling up of low-lying area	
6.	Filling of mine voids	
7.	Manufacturing of sintered or cold bonded ash aggregate	
8.	Agriculture in a controlled manner based on soil testing	
9.	Construction of shoreline protection structures in coastal districts	

For, ULTRATECH CEMENT LTD.
Roorkee Cement Works

Authorised Signatory

Name and Designation of the Authorized Signatory with Seal

TEHRI PULP & PAPER LIMITED

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP52561428029033V
Certificate Issued Date	:	06-Jul-2023 10:14 AM
Account Reference	:	NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004001459055721 15V
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

AGREEMENT FOR CO-PROCESSING NON RECYCLABLE SOLID WASTE

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

TEHRI PULP AND PAPER LIMITED-Unit 1&2 (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of October 2023 ("01.10.2023").

For Tehri Pulp & P...

PRE... TYAGI
NOTARY
MUZAFFARNAGAR

30 SEP 2023

KK Duplex & Paper Mills Pvt.Ltd.

Director

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, hereinafter referred to as "K K Duplex", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PARTY**;

And

M/S TEHRI PULP AND PAPER LIMITED (SECOND PARTY) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

K K Duplex & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. K K Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. TEHRI PULP AND PAPER LIMITED, Muzaffarnagar (Second Party) is undertaking to supply plastic waste (hereinafter referred to as "Waste", in various states across India, and is desirous of delivering this waste to the K K Duplex and Paper Mills Pvt Ltd Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

Supply and Disposal

1. Subject to and in accordance with the terms and conditions set forth in this Agreement, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall deliver the Plastic Waste to K K Duplex for co-processing thereof.

For Tehri Pulp & Paper Ltd.
Director

KK Duplex & Paper Mills Pvt.Ltd.
Director

ii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **K K Duplex, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall furnish copies & field visits to its sites thereof for K K Duplex's record as **K K Duplex** is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by **K K Duplex.**

v. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in **K K Duplex and Paper Mills Pvt Ltd** plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, **K K Duplex** shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** and accepted for disposal by **K K Duplex** at the Paper plants within 10 days after the month end supply. **K K Duplex** shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

K K Duplex will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** along with the quantities of Waste delivered at the **K K Duplex** Paper Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned

For Tehri Pulp & Paper L...
Director

KK Duplex & Paper Mills Pvt. Ltd.
Director

in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

3 Terms and Termination:

3.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between M/s K K Duplex and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

5.3.2 Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

For Tehri Pulp

Director

KK Duplex & Paper Mills Pvt.Ltd.

Director

5. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6. Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

7. Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

For Tehri Pulp & Paper Limited

Director

KK Duplex & Paper Mills Pvt.Ltd.

Director

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both KK Duplex and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex. Notwithstanding anything contained herein, no consent of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between K K Duplex and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

For Tehri Pulp & Paper Limited

Director

KK Duplex & Paper Mills Pvt Ltd

Director

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to Indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

For Tehri Pulp and Paper Limited

Director

KK Duplex & Paper Mills Pvt.Ltd.

Director

NOTARY

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Ltd

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd

Director

(Signature &Stamp)

For K K Duplex & Paper Mills Pvt Ltd

Name: Bharat Agarwal

KK Duplex & Paper Mills Pvt.Ltd.

Director

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
House No. 59, LalBagh
Gandhi Colony, Muzaffarnagar

(Signature)

Witnesses 2:

Name: Sunil Kumar
House No. 58, LalBagh
Gandhi Colony, Muzaffarnagar

(Signature)

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

30 SEP 2023

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

DEEPIKA (SV)
ACC Code-UP14743004

Certificate No.	:	IN-UP27719933975259U
Certificate Issued Date	:	18-Oct-2022 08:13 PM
Account Reference	:	NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004481643933915004U
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY MUZAFFARNAGAR GOVT. OF INDIA NOTARIAL NOTARIAL

Please write or type below this line

SUPPLY AGREEMENT

BETWEEN

Nuvoco Vistas Corporation Limited

AND

Tehri Pulp and Paper Limited (Unit 1&2)

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 1st day of November 2022 (the "Effective Date").

TEHRI PULP & PAPER LTD 9th Km. Bhopa Road Muzaffarnagar

For Tehri Pulp & Paper Ltd.

Director

PRERNA TYAGI NOTARY MUZAFFARNAGAR

1 NOV 2022

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070. and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART**;

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at **216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PART.**

NUVOCO & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

NOTARY PREMA TYAGI NOTARY MUZAFFARNAGAR GOVT. OF INDIA

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. **Tehri Pulp and Paper Limited, Muzaffarnagar** is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road Muzaffarnagar-251001

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LIMITED 9 KM Bhopa Road Muzaffarnagar

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.

ii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose-of the Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

NOTARY
PRERNA TYAGI
NOTARY
GOVT. OF INDIA

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road Muzaffarnagar-251001

TEHRI PULP & PAPER LIMITED 9th Km. Bhopa Road Muzaffarnagar

2. Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from **Tehri Pulp and Paper Limited, Muzaffarnagar.**

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar,** certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar.**

Nuvoco will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar, (Unit 1&2)** along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

5 Terms and Termination:

5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LIMITED Muzaffarnagar

NOTARY GOVT. OF INDIA

I. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 **All commercials terms as applicable in this agreement will be settled between Tehri Pulp and Paper Limited, Muzaffarnagar and M/s Harshit Trading with respect to handling of the waste in the premises of Tehri Pulp and Paper Limited, Muzaffarnagar and its transportation from Tehri Pulp and Paper Limited, Muzaffarnagar to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.**

5.3.2 **Based on the commercial terms as agreed between M/s Tehri Pulp and Paper Limited, Muzaffarnagar and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.**

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

For Tehri Pulp & Paper Ltd.

Director

7 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

8 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

TEHRI PULP & PAPER LTD. 9th Km. Dhanpa Road

For Tehri Pulp & Paper Ltd.

Director

NOTARY PHERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7805 GOVT. OF INDIA

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Tehri Pulp and Paper Limited, Muzaffarnagar** and Nuvoco.

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

Tehri Pulp and Paper Limited, Muzaffarnagar shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall be required for an assignment by Nuvoco to any third party.

vii. **No Partnership**

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and **Tehri Pulp and Paper Limited, Muzaffarnagar** or between Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Tehri Pulp and Paper Limited, Muzaffarnagar agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar.**

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road Muzaffarnagar-251001

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LIMITED Sakar Bhopa Road Muzaffarnagar

NOTARY PRIYANKA TYAGI NOTARY MUZAFFARNAGAR Regd. No. 7865 GOVT OF INDIA

Tehri Pulp and Paper Limited, Muzaffarnagar also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Exclusivity

Tehri Pulp and Paper Limited, Muzaffarnagar in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify Tehri Pulp and Paper Limited, Muzaffarnagar undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

xi. Compliance

Tehri Pulp and Paper Limited, Muzaffarnagar shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Tehri Pulp and Paper Limited, Muzaffarnagar shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road Muzaffarnagar-251001

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LIMITED 9th Km. Bhopa Road Muzaffarnagar

For Tehri Pulp and Paper Limited (Unit 1&2)

For Nuvoco:-

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.

(Signature &Stamp)

Director

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta

(Signature)

Identified by

Witnesses 2:

Name: Sunil Gupta

H No 58 Lane-06
Lal Bagh Gouden Colony
Muzaffarnagar

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

- 1 NOV 2022

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GD 100625

AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

Dear Sir,

We, M/s HARSHIT TRADING COMPANY, Khasra No. 79/2, Village Jhalra, Tehsil—Kishangarh, Renwal, Jaipur (Rajasthan) leading provider of Plastic Waste Recycler Services, i.e. Industrial Waste Supplier.

M/s HARSHIT TRADING COMPANY (first Party) will arrange to collect the Waste Plastic Treatment and Disposal, from TEHRI PULP AND PAPER LIMITED, 9 KM Stone, Bhopa Road, Muzaffarnagar (U.P.) (Second Party) to dispose all schedule, that according to U.P. Pollution Control Board Norms, that manifest certificate Form and End Use Issue against the Material, which is stored by M/S TEHRI PULP AND PAPER LIMITED, 9 KM Stone, Bhopa Road, Muzaffarnagar (U.P.) (Second Party) and That dispose of agreement for Two Years, between M/S TEHRI PULP AND PAPER LIMITED (Second Party) AND M/S HARSHIT TRADING COMPANY (first Party) and some Instruction given below:-

M/S TEHRI PULP AND PAPER LIMITED (Second Party) shall be arranging the facility for loading material Plastic Wastes.

M/S HARSHIT TRADING COMPANY (first Party) will bear transport Expenses from MZN. to Jaipur.

That Agreement effected from 01 April 2023 and that valid till 31 March 2025.

For Tehri Pulp & Paper Ltd.

PRERNA TYAGI

Director

MUZAFFARNAGAR

02 APR 2023

HARSHIT TRADING COMPANY JAIPUR (Raj.)

TEHRI PULP & PAPER LIMITED 9 KM Stone Bhopa Road

*That all legal activity will follow the all Safety & Security rules according to M/s TEHRI PULP AND PAPER LIMITED, (Second Party) norms.

* Mrs Menka Sharma is the Proprietor of M/S Harshit Trading Company (First Party) whose PAN No. is CILPS3622P and GST Number of Harshit Trading Co. is 08CILPS3622P1ZS & GST Number of M/S TEHRI PULP AND PAPER LIMITED, (Second Party) is 09AAACT0285B1ZO.

* If TEHRI PULP AND PAPER LIMITED, (Second Party) breaks the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of M/s HARSHIT TRADING COMPANY.

* Rajasthan Pollution Control Board already issued Registration Certificate for recycling or processing of plastic waste in the name of Mrs Menka Sharma, she is the proprietor of M/S Harshit Trading Company and validity of Certificate for one year from 25.10.2023 and Consent to operate for ten years for the period of 21.03.2023 to 28.02.2033. Her PAN No. is CILPS3622P as well as the GST No. of Harshit Trading Company is 08CILPS3622P1ZS.

HARSHIT TRADING COMPANY JAIPUR (Raj.)

For HARSHIT TRADING COMPANY

Name: Prakash Chandra Sharma

(Signature & Stamp)

For TEHRI PULP AND PAPER LIMITED

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.
Director

(Signature & Stamp)

NOTARY PREPI... (U.P.)

Witnesses 1:

Name: Kishori Kumar Gupta
H. No. 59, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar (UP)

(Signature)

Witnesses 2:

Name: Sunil Gupta
H. No. 58, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar (UP)

NOTARY

(Signature)

identified by

TEHRI PULP & PAPER LIMITED * Muzaffarnagar *

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No: 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125880

M/s HARSHIT TRADING COMPANY

KHASRA NO. 79/2, VILLAGE-JHALRA, TEHSIL- KISHANGARH
RENWAL,JAIPUR, RAJASTHAN , Jhalra Tehsil:Phulera
District:JAIPUR

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref. Your application for Consent to Operate dated 21/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Harshit Trading Company plant situated at KHASRA NO 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN Jhalra Tehsil:Phulera District:JAIPUR , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from 21/03/2023 to 28/02/2033 .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Shredded Plastic and Plastic Granules	Product	3,500.00 TPM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 This consent is not evidence for ascertaining entitlement of land.

5 That this consent to operate is being issued for Shredded Plastic and Plastic Granules @ 3500 Ton/Month at KHASRA NO. 79/2, Area 1800 m², Village-Jhalra,Tehsil:Phulera, District : Jaipur.

6 That unit shall not discharge any industrial waste water outside the premises of the unit and unit shall maintain zero discharge status.

7 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Sealed
Location:

TEHRI PULP & PAPER LIMITED

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

8 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.

9 That if the project cost exceed Rs. 24.2 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.

10 That the industry shall not carry out any process/production/operation which attracts provision of EIA, Notification, 2006.

11 That no pet coke & furnace oil shall be used as a fuel. Unit shall use only approved fuels declared vide Boards office order no. F.11(567/RSPCB/LAB/2306 dated. 22.01.2019.

12 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

13 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.

14 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.

15 That proponent shall comply with the provision of Plastic Waste Management Rules,2016.

16 That no plastic carry bags will be manufactured which is banned vide State Government's notification dated 21.07.2010 and clarification vide dated 13.09.2010.

17 That this consent to operate shall not reflect the decision of Hon'ble court launched, if any, against the unit under the provision of Plastic Waste (management & Handling) Rules, 2016 & any notification made there under by the Government of Rajasthan /Government of India.

18 That proponent shall not engaged in any activity which causes generation or use of Hazardous waste and if at any stage then this consent shall be treated as null & void.

19 That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this consent shall be treated as null & void without any further correspondence.

20 That no water is used in the process other than Domestic & Horticulture.

21 That unit shall use raw material as All type of recyclable plastic waste from paper Mills and pet recycler industries.

22 That unit shall not carry out any washing activity of raw materials.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

ULP & PAPER LIMITED

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No: 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

23 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

24 That unit shall not utilize any hazardous waste covered under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as raw material.

25 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life - Board or other departments is of project proponent.The project proponent shall ensure the operation of industry only after obtaining the permission from the departments in concern (if applicable).

26 That the industry shall apply for renewal of consent to operate before 04 months from expiry of this consent.

27 That unit shall not generate hazardous waste without obtaining prior Authorization under Hazardous & other Waste (Management & Transboundary Movement)Rules, 2016 from State Board.

28 That if unit is found utilising hazardous waste as raw material at any stage, this consent shall be treated as null & void without any further notice in this matter.

29 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act.

30 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

31 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

TEHRI PULP & PAPER Ltd.

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125880

32 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

33 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

34 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

35 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

36 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (g) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

37 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Air Act and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer(Jaipur)

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:



Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

(A) Copy to:-
1 Master File.

Regional Officer(Jaipur)

Signature valid
Digitally signed by [illegible]ey Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

JEYPORE PULP & PAPER LIMITED

Rajasthan Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur - 302 004, Rajasthan
Date:
25-10-2023 05:27 PM

Regn. No
PR-?%-RAJ-10-CR?53622P-24

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
Smt MENKA SHARMA ,
KHASRA NO. 79/2, VILLAGE-JHALRA, TEHSIL-KISHANGARH,
RENWAL,JAIPUR,
RAJASTHAN,Jaipur,Rajasthan-307029

1. With reference to the application dated 14-09-2023 regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, Rajasthan Pollution Control Board is pleased to grant the registration in favour of Smt MENKA SHARMA, vide registered address KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH, RENWAL,JAIPUR, RAJASTHAN, Jaipur, Rajasthan -307029 for processing of plastic waste, as per details given below:

Processing Code	E1	Quantity (TPA)
Processing Capacity	Cat-I	6000.0000
	Cat-II	18000.0000
	Cat-III	9000.0000
	Cat-IV	9000.0000
Production Capacity	Product	Quantity (TPA)
	Coprocessing (E1)	168000.0000

2 This certificate of registration shall be valid for a period of One Year from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.

Signed by Smt Shashi Choudhary
Date: 2023.10.25 17:28:37 +05:30

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.

7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021

8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.

9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.

10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.

12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.

13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.

14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.

15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.

16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure l

Signed by Smt Srishti Choudhary
Date: 2023.10.25 17:29:37 +05:30

down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.

19. Rajasthan Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.

20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Environmental Engineer, RSPCB

Signed by Smt Shashi Chaudhary
Date 2023.10.25 17:29:37 +05'30'

1950

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :08CILPS3622P1ZI

1.	Legal Name	MENKA SHARMA			
2.	Trade Name, if any	HARSHIT TRADING COMPANY			
3	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	PLOT NO. 9, RAJENDRA VIHAR - I, NEAR BRIJ COLONY, MACHEDA, Jaipur, Rajasthan, 302013			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7	Type of Registration	Regular			
8	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(id) Date: 2022.05.20 01:00:26 IST			
Name					
Designation					
Jurisdictional Office					
9 Date of Issue of Certificate		20/05/2022			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 20/05/2022 .

TEHRI PULP & PAPER LIMITED

Annexure A

Details of Additional Place of Business(s)

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Total Number of Additional Places of Business(s) in the State 1

Sr No.	Address
1	Satkhanda Post Office, KHASRA NO 125 OLD 124, NIMBAHEDA, MANGROL, Satkhanda, Chittorgarh, Rajasthan, 312612

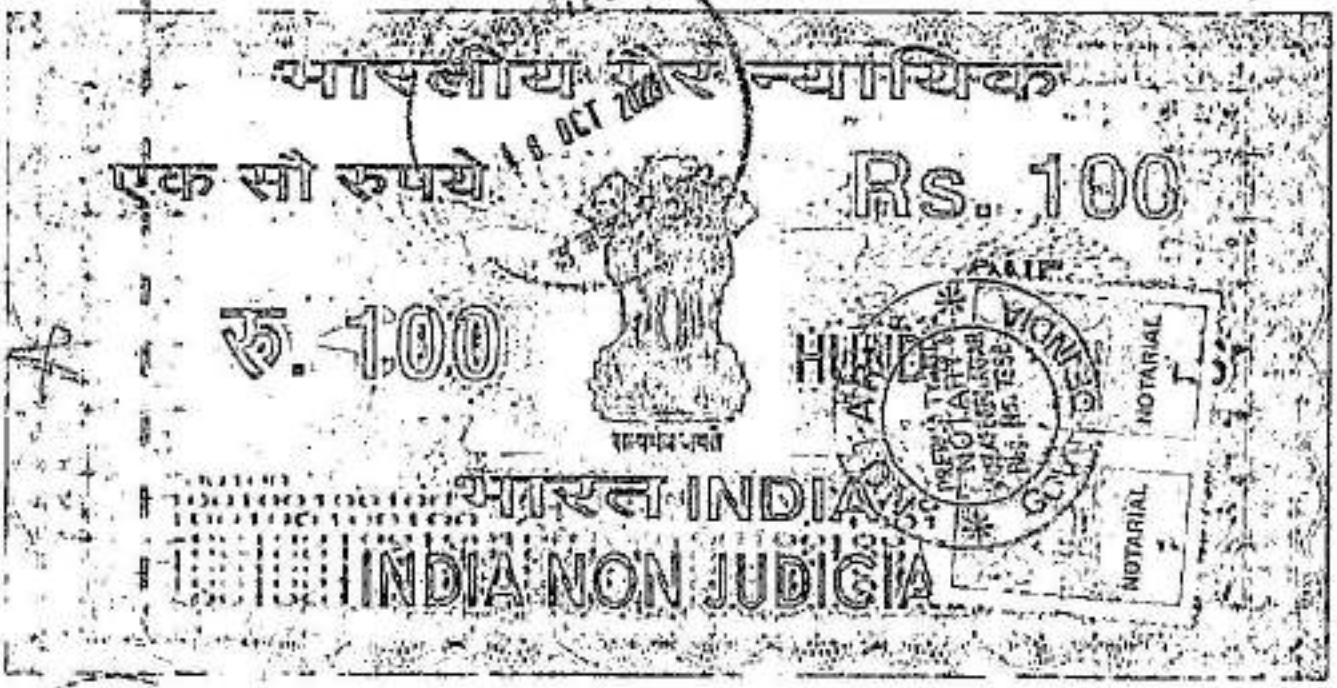
Annexure B

GSTIN	08CILPS3622P1ZI
Legal Name	MENKA SHARMA
Trade Name, if any	HARSHIT TRADING COMPANY

Details of Proprietor

1 

Name	MENKA SHARMA
Designation/Status	PROPRIETOR
Resident of State	Rajasthan



उत्तर प्रदेश UTTAR PRADESH GD 211369

NOTARY

AGREEMENT FOR CO-PROCESSING OF NON RECYCLABLE SOLID WASTE

Between

Silvertoan Papers Limited (First Party)

And

Tehri Pulp and Paper Limited-Unit 1&2 (Second Party)

This Co-processing of non recyclable solid waste Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of December 2023("01.12.2023").

Silvertoan Papers Limited, 9KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at D-201-A-1 The Nagarjuna Apartment Chilla Regulator Mayur Kunj, East Delhi, Delhi, India, 110096, hereinafter referred to as "Silvertoan Papers Limited", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the FIRST PART:

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PARTY.

For Tehri Pulp & Paper Ltd.

Director

PREKNA TYAGI
NOTARY
MUZAFFARNAGAR
03/12/23

Silvertoan Papers Limited

Director

Silvertoan Papers Limited & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Silvertoan Papers Limited is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and used Non-Recyclable Solid waste material for co-processing & utilization to power plant. Silvertoan Papers Limited has the capability to safely pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) is undertaking to supply non recyclable solid waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Silvertoan Papers Limited Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall deliver the non recyclable solid waste to Silvertoan Papers Limited for co-processing thereof.

ii. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby represents and assures Silvertoan Papers Limited that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the non recyclable solid waste to Silvertoan Papers Limited Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Silvertoan Papers Limited, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)shall furnish copies & field visits to its sites thereof for Silvertoan Papers's record as Silvertoan Papers Limited is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with Plastic Waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by Silvertoan Papers Limited.

v. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that all wastes for co-processing in Silvertoan Papers Limited plant from its premises will be only carried by Tehri Pulp and Paper Limited, Muzaffarnagar.

2. Co-Processing Certification

For Tehri Pulp & Paper Ltd.

Director

Silvertoan Papers Limited.

Director

Subject to and in accordance with the Terms and conditions set forth in this Agreement, Silvertoan Papers Limited shall issue a purchase for co-processing certificate to Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY), certifying the scientific disposal of the monthly quantity of the Waste delivered by Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY) and accepted for disposal by Silvertoan Papers Limited at the paper plant within 10 days after the month end supply. Silvertoan Papers Limited shall issue Purchase certificate for co-processing to Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY).

Silvertoan Papers Limited will issue the non recyclable solid waste Purchase certificate for co-processing mentioning the name of Tehri Pulp and Paper Ltd (SECOND PARTY) along with the quantity of Waste delivered at the Silvertoan Papers Limited Paper Plant.

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till one (01) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Silvertoan Papers Limited, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at Silvertoan Papers Limited Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Fifteen (15) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

5.3.2 M/s Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall organize to transport the non recyclable solid waste to Silvertoan Papers's processing plant at its own cost

For Tehri Pulp & Paper Ltd.

Director

For Silvertoan Papers Limited

Director

and risk and shall arrange to deliver the agreed quantum of non recyclable solid waste through road transportation as per the mutually agreed delivery schedule.

6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7. Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.). India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, differeace, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

8. Miscellaneous

i. No Waivers

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

For Tehri Pulp & Paper Ltd.

Director

Silvertoan Papers Limited

Director

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar ((SECOND PARTY).

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of Silvertoan Papers Limited. Notwithstanding anything contained herein, no consent of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall be required for an assignment by Silvertoan Papers Limited to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall defend, indemnify and save harmless SPL and their directors, employees and agents from and against any and all claims, demands, fines, loses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the forgoing resulting from the act or omission, breach or non conformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent.

viii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In

For Tehri Pulp & Paper Ltd.

Director

For Silvertoan Papers Limited

Director

that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. Compliance

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Limited (Unit 1&2)
(SECOND PARTY)
Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.
Director

(Signature &Stamp)

Witnesses 1:
Name: Kishor Kumar Gupta
H. No. 39, Lal Bagh, Gandhi Colony
Lane No. 6. Muzaffarnagar.(UP)

(Signature)

Witnesses 2:

Name: Sunil Kumar
H. No. 38, Lal Bagh, Gandhi Colony
Lane No. 6. Muzaffarnagar.(UP)

(Signature)

For Silvertoan Papers Limited

Name: Amit Garg
Silvertoan Papers Limited
Director

(Signature & Stamp)

Witnesses 1:
NEERAJ KUMAR JAIN
B45 Yogesh Dham
Muzaffarnagar U.P

(Signature)

Witnesses 2:
GAJENDRA BHATIA
168, South Bhopa Road
Near mandi
Muzaffar Nagar (UP)

(Signature)

Tehri Pulp & Paper Ltd.

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
03/12/23

PULP & PAPER LIMITED

Ash Dispatch to Cement Plant th. Bulk Ash Tanker

1959

S. No.	Date	Ash Dispatch to Cement Plant (KG)	Truck No.	Invoice No.
1	18 11 21	39960	PB23A7605	SLOTH/000001
2	19 11 21	40052	PB23M 1185	SLOTH/000002
3	19 11 21	38280	HR58B5468	SLOTH/000003
4	27 11 21	42470	HR58B5073	SLOTH/000014
5	26 11 21	32670	PB23H7501	SLOTH/000010
6	30.11.21	34760	PB23M9785	SLOTH/000011
7	02.12.21	14970	PB23M9605	SLOTH/000012
8	06.12.21	38860	PB23M9605	SLOTH/000013
9	08 12 21	33990	PB23H7581	SLOTH/000023
10	08 12 21	33170	PB23H7581	SLOTH/000022
11	9-12-21	38850	PB23M3685	SLOTH/000025
12.	09-12-21	37610	PB23M9581	SLOTH/000026
13.	11-12-21	41350	HR58B5073	SLOTH/000027
14.	17-12-21	29070	PB23M9185	SLOTH/000029
15.	22-12-21	31110	PB23K8285	SLOTH/000030
16.	01-01-22	30360	PB23K8385	SLOTH/000032
17	08-01-22	32000	PB23J5481	SLOTH/000033
18	10-01-22	40610	PB13BM5981	SLOTH/000034
19	17-01-22	33330	PB23K8285	SLOTH/000035
20	27-01-22	36580	PB23K8385	SLOTH/000037
21	28-01-22	40710	HR58B5073	SLOTH/000038
22	29-01-22	35140	PB23K8385	SLOTH/000039
23	14-02-22	30910	PB23H9281	SLOTH/000041
24	17-02-22	30000	PB23H9281	SLOTH/000042
25	17-02-22	29620	PB23M8381	SLOTH/000043
26	22-02-22	26890	PB11BV3585	SLOTH/000044
27	23-02-22	31090	PB23H6081	SLOTH/000045
28	23-02-22	29550	PB23J5581	SLOTH/000046
29	24-02-22	29590	PB13AB4585	SLOTH/000047
30	02-03-22	38190	PB23T3281	SLOTH/000049

Ash Dispatch to Cement Plant th. BULK Hsh Supplair

1960

S. No	Date	Ash Dispath To Cement Plant (Kg)	Vehicle No	Invoice No
32.	15.03.22	36860	PB23H 9281	SLOTH/000053
33.	22.03.22	33520	PB15AB 4785	SLOTH/000055
34.	25.03.22	37170	HR58B 3875	SLOTH/000058
35	25.03.22	35160	PB23M 7985	SLOTH/000057
36.	25.03.22	36870	PB23H 7581	SLOTH/000059
37	27.03.22	41160	PB13AB 4785	SLOTH/000060
38.	06.04.22	35710	PB23H 7581	SLOTH/000001
39.	06.04.22	37620	PB23M 3685	SLOTH/000002
40.	06.04.22	34450	HR58B 5073	SLOTH/000003
41.	07.04.22	35250	HR58B 0839	SLOTH/000004
42.	08.04.22	37480	HR58B 9953	SLOTH/000005
43.	09.04.22	38090	PB13AB 4585	SLOTH/000006
44	11.04.22	35610	PB23H 9281	SLOTH/000007
45	11.04.22	34030	PB23H 3685	SLOTH/000008
46	26.04.22	29950	PB23H 6081	SLOTH/000010
47	07.05.22	16070	PB11AP 2881	SLOTH/000011
48	09.05.22	19490	PB11AP 3081	SLOTH/000013
49	09.05.22	19180	PB11AV 3860	SLOTH/000012
50	10.05.22	21770	PB11AP 2681	SLOTH/000014
51	17.05.22	31730	PB23M 9581	SLOTH/000016
52	23.05.22	26520	PB23K 8385	SLOTH/000018
53	23.05.22	28130	HR58B 9846	SLOTH/000019
54	26.05.22	29640	PB23K 6685	SLOTH/000020
55	30.05.22	27470	PB13BM 7881	SLOTH/000021
56	16.06.22	20850	UP36T 4549	SLOTH/000022
57.	04.07.22	30450	PB11BU 3585	SLOTH/000027
58.	08.07.22	24740	HR58B 2847	SLOTH/000028
59	08.07.22	29270	HR58B 3875	SLOTH/000029
60	24.06.22	19320	PB13AB 4485	SLOTH/000026
61	24.06.22	28350	PB23M 9985	SLOTH/000025
62	23.06.22	28760	PB11CB 8681	

Ash Dispatch to Cement Plant Th. Bulk Ash Supplair

1961

S.No	Date	Ash Dispath To Cement Plant (kg)	Vehicle No	Invoice No
63.	28.07.22	35240	PB23M 7885	SLOTH/00032
64	29.07.22	29960	PB11BU 4181	SLOTH 00033
65	01.08.22	36350	PB23M 7885	SLOTH 000034
66	03.08.22	31760	PB23M 3685	SLOTH 000035
67	04.08.22	32760	HR58B 5073	SLOTH 000037
68	04.08.22	29390	PB11CQ 0681	SLOTH 000036
69	05.08.22	35190	PB13BM 7981	SLOTH 000038
70	10.08.22	34890	HR58B 9846	SLOTH 000042
71	16.08.22	34140	PB13BM 6681	SLOTH 000044
72	17.08.22	37640	PB13BM 6281	SLOTH 000045
73	18.08.22	36170	PB13BM 6081	SLOTH 000047
74	19.08.22	38810	PB13BM 6281	SLOTH 000049
75	20.08.22	34930	HR58B 9524	SLOTH 000050
76	22.08.22	37510	PB23M 9481	SLOTH 000052
77	23.08.22	35970	HR58B 9798	SLOTH 000053
78	23.08.22	47470	PB23K 8085	SLOTH 000054
[illegible]	[illegible]	39140	PB11BU 4181	SLOTH[illegible]
[illegible]	[illegible]	34450	HR58B3481	SLOTH[illegible]
[illegible]	[illegible]	38010	PB13AF 9481	SLOTH[illegible]
[illegible]	[illegible]	33360	HR58B3481	SLOTH[illegible]
[illegible]	[illegible]	30000	PB11BU 3185	SLOTH[illegible]
[illegible]	03.09.22	33910	HR58B9485	SLOTH[illegible]
[illegible]	[illegible] 09 22	32240	PB11CQ 0681	SLOTH[illegible]
56	05.09.22	36160	PB11CM 9881	SLOTH 000064
67	06.09.22	36340	PB23M 9585	SLOTH[illegible]
58	06.09.22	33070	PB23T6685	SLOTH[illegible]
59	09.09.22	36770	PB11BM5681	SLOTH 000067
[illegible]	[illegible]	29210	PB11BM 9481	SLOTH[illegible]
[illegible]	[illegible]	31750	PB13AM [illegible]	[illegible]
[illegible]	[illegible] 22	31510	PB23K6685	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]

1962

Sl No	Date	Weight of Fly ash (kg)	Vehicle No	Invoice No
	[illegible]	33650	HR 38 B 9481	SLOTH 0000 75
	[illegible]	36020	HR 38 B 9481	SLOTH 0000 76
	[illegible]	13930	HR 38 B 9481	SLOTH 0000 77
	[illegible]	33150	PB 23 M 9985	SLOTH 0000 78
	[illegible]	34250	PB 23 M 9985	SLOTH 0000 79
	[illegible]	34560	PB 23 M 9985	SLOTH 0000 80
	[illegible]	25010	HR 38 B 9481	SLOTH 0000 81
	[illegible]	34360	PB 11 C 1196	SLOTH 0000 82
	[illegible]	31050	PB 13 J 1349	SLOTH 0000 83
103	21.10.22	36020	PB 13 BF 9481	SLOTH 0000 88
104	20.10.22	35270	PB 23 M 9581	SLOTH 0000 90
105	21.10.22	34560	PB 23 M 6981	SLOTH 0000 91
106	20.10.22	17190	HR 38 B 9524	SLOTH 0000 93
107	25.10.22	34090	PB 23 M 9985	SLOTH 0000 96
108	26.10.22	35910	HR 38 B 7681	SLOTH 0000 97
109	27.10.22	34910	HR 38 B 8685	SLOTH 0000 98
110	11.10.22	15760	HR 67 C 4203	SLOTH 0000 99
[illegible]	30.10.22	32080	PB 23 M 9985	SLOTH 0000 100
[illegible]	29.10.22	36540	PB 23 M 6981	SLOTH 0000 101
113	01.11.22	25850	HR 38 B 2385	SLOTH 0000 101
[illegible]	02.11.22	36950	HR 38 B 2385	SLOTH 0000 102
[illegible]	04.11.22	31890	HR 38 B 0681	SLOTH 0000 103
116	03.11.22	41140	PB 23 M 9481	SLOTH 0000 104
117	03.11.22	35910	PB 23 M 9985	SLOTH 0000 105
[illegible]	07.11.22	31150	PB 23 BU 4781 / M 9985	SLOTH 0000 106
[illegible]	04.11.22	37750	PB 11 BU 4781	SLOTH 0000 107
[illegible]	07.11.22	33090	PB 23 M 9985	SLOTH 0000 108
121	14.11.22	27210	HR 38 AD 8981 / PB 11 CU 4661	SLOTH 0000 112
[illegible]	15.11.22	25800	HR 38 AD 8981	SLOTH 0000 113
[illegible]	16.11.22	34870	PB 23 M 9281	SLOTH 0000 114
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]

1963

Sr. No.	Date	Weight of fly ash (kg)	Vehicle No.	Invoice No.
12	12.11.2022	27.490	PB23M9481	SLOTH000120
13	22.11.2022	33.240	HR58B3481	SLOTH000121
14	26.11.2022	31.820	PB23M9985	SLOTH000122
15	28.11.2022	33.620	HR58B3103	SLOTH000123
16	29.11.2022	34.060	PB13BM5281	SLOTH000124
17	30.11.2022	32.240	PB23M9985	SLOTH000125
18	01.12.2022	35.930	PB23M9481	SLOTH000126
19	02.12.2022	31.430	PB23M9985	SLOTH000127
20	02.12.2022	25.230	PB11AP2681	SLOTH000128
21	05.12.2022	12.540	PB13AB4485	SLOTH000130
22	02.12.2022	26.780	PB11AU3863	SLOTH000129
23	05.12.2022	20.410	PB23M9085	SLOTH000131
24	30.12.2022	33.890	PB11BU3205	SLOTH000132
25	01-12-2022	33.240	PB13BF9781	SLOTH000133
26	06.12.2022	35.130	PB23M9985	SLOTH000134
143	09.12.2022	31360	PB13BM6481	SLOTH000135
143	12.12.2022	37110	PB13BM6481	SLOTH000137
144	13.12.2022	34800	PB23M1585	SLOTH000139
145	13.12.2022	31460	PB23K6685	SLOTH000138
146	14.12.2022	34170	PB13BM5181	SLOTH000140
147	14.12.2022	42830	HR58B4178	SLOTH000141
148	16.12.2022	35150	PB23M9481	SLOTH000142
149	17.12.2022	36490	PB23M9985	SLOTH000143
150	19.12.2022	33390	PB11AP7681	SLOTH000144
151	20.12.2022	42730	PB11BV4681	SLOTH000145
152	20.12.2022	33770	PB13AB4485	SLOTH000146
153	21.12.2022	37200	PB23M9185	SLOTH000147
154	21.12.2022	38170	PB13BM5781	SLOTH000148
155	22.12.2022	36640	PB23M9481	SLOTH000149
156	24.12.2022	36850	PB23K8085	SLOTH000150

S.No	DATE	Weight of Fly Ash (MT)	Vehicle Number	Unload Number
158	27.12.2022	41070	PB13BM 5781	SLOTH000152
159	27.12.2022	34760	PB23M9985	SLOTH000153
160	28.12.2022	35530	PB23M9481	SLOTH000154
161	29.12.2022	37360	PB11AP7681	SLOTH000155
162	30.12.2022	41380	HR58B9983	SLOTH000156
163	31.12.2022	39870	PB23M9185	SLOTH000157
164	31.12.2022	38750	PB23K6685	SLOTH000158
165	02.01.2023	36660	PB23M9185	SLOTH000159
166	02.01.2023	36100	HR58B5073	SLOTH000160
167	03.01.2023	38020	PB23M9985	SLOTH000161
168	03.01.2023	31890	PB11AP7681	SLOTH000162
169	18.01.2023	38700	PB23M7385	SLOTH000163
170	17.01.2023	15552	PB11CR4001	SLOTH000164
171	19.01.2023	36490	PB23M7285	SLOTH000167
172	19.01.2023	32760	PB23K6685	SLOTH000168
173	20.01.2023	37130	PB23M9481	SLOTH000169
174	21.01.2023	36620	PB23M7885	SLOTH000170
175	23.01.2023	33450	PB23M9481	SLOTH000174
176	23.01.2023	36260	PB23K7485	SLOTH000175
177	24.01.2023	35610	PB23M9985	SLOTH000176
178	25.01.2023	34150	PB23M9481	SLOTH000177
179	27.01.2023	37310	PB23M9681	SLOTH000178
180	27.01.2023	34480	PB23M7085	SLOTH000179
181	28.01.2023	38730	PB23M9681	SLOTH000180
182	30.01.2023	34120	PB23M9481	SLOTH000181
183	30.01.2023	34100	HR58B5400	SLOTH000182
184				
185	01.02.2023	36440	PB23M9881	SLOTH000184
186	01.02.2023	35600	PB23M9481	SLOTH000185
187	02.02.2023	36440	PB23M7285	SLOTH000186

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Sl. No.	DATE	Weight of Ash by (Kg)	Vehicle Number	VOICE NUMBER
189	03/02.2023	37980	PB23M 1785	SLOTH/000188
190	04/02/23	36000	PB23M 9985	SLOTH000 189
191	04. 02. 23	27500	PB11AQ 9181	SLOTH 000 190
192	04.02.23	27160	PB11AV9581	SLOTH 000191
193	06·02·23	37710	PB23M 9681	SLOTH 000192
194	06·02.23	35700	PB23M 1785	SLOth000 193
45	07-02-23	38490	PB23M 9681	SLOTH 000 194
196	08. 02. 23	35330	PB23M 6085	SLOth 000 195
197	14-02-23	38320	PB23K 8385	SLOTH 000 198
198	16.02.23	36110	PB23M 9681	SLOth 000 199
[illegible]	17 02 23	37990	PB23M9681	SLOth/000200
[illegible]	[illegible]·02·23	36790	PB11BC4381	Sloth /000 201
[illegible]	16·02·23	37190	PB23H9681	Sloth/000202.
202	20.2.23	36350	PB23M9681	Sloth/000203
203	21.2.23	39550	HR58B7954	SLOth /000204
204	22.02.23	36840	PB23M9681	SLOTH/000205
205	23.02.23	38850	PB23M9985	SLOTH /000206
206	24·02·23	36110	HR58B7954	SLOTH / 000 207
207	25·02·23	31710	HR38AD9081	SLOTH / 000 208
208	25.02.23	37320	HR58B5731	SLOTH / 000 209
209	27-02-23	35510	PB23M9681	SLOTH/000 210
210	28.02.23	41010	HR58B3481	SLOTH/000211
211	21·01·23	27820	PB23M9481	SLOPH/ 000 [illegible]
[illegible]	[illegible]	41140	[illegible]	[illegible]
[illegible]	[illegible]	39480	PB23T4021	[illegible]
214	22-03-23	34900	PB23M9681	SLOTH/000 214
215	03·03·23	39150	PB23M9185	SLOTH/000215
216	04·03·23	36960	PB23M9681	SLOTH/000 216
[illegible]	07·03·23	38650	PB23M9681	SLOTH/000 217
[illegible]	08·03·23	38790	PB23H9681	SLOTH/000 218

S.No.	DATE	Weight of Fly Ash (KG)	Vehicle Number	Invoice NUMBER
231	18-03-2023	32250	PB23M 7885	SLOTH/000223
232	20-03-2023	38920	PB23M 9985	SLOTH/000224
[illegible]	[illegible]	49550	HR 58B 9422	SLOTH/[illegible]
[illegible]	[illegible]	25330	PB23M 9681	SLOTH/[illegible]
235	23-03-2023	37120	PB23M 9955	SLOTH/000229
[illegible]	[illegible]	34060	HR58B 7681	SLOTH/000230
[illegible]	[illegible]	29340	PB11AU 9981	SLOTH/000231
238	27-03-2023	39770	HR58B 5073	SLOTH/000232
239	28-03-2023	46150	UP36T 4563	SLOTH/000233
240	29-03-2023	34690	PB23M 9481	SLOTH/000234
241	30-03-2023	39750	PB11BU 4181	SLOTH/000235
242	31-03-2023	45540	UP36T 4552	SLOTH/000237
[illegible]	01-04-2023	40720	PB11CM 6181	SLOTH/000001
234	01-04-2023	32990	HR 58B 4485	SLOTH/000002
235	01-04-2023	33030	PB 23M 7885	SLOTH/000003
[illegible]	02-04-2023	38010	HR 58B 7881	SLOTH/000004
237	02-04-2023	36700	PB 23M9585	SLOTH/000005
238	02-04-2023	36860	PB11BU4181	SLOTH/000006
239	10-04-2023	39800	HR58B4485	SLOTH/000007
240	12-04-2023	33050	HR58B4485	SLOTH/000009
241	14-04-2023	33150	HR58B4485	SLOTH/000010
242	16-04-2023	35990	HR58B 4485	SLOTH/000011
243	18-04-2023	37230	HR58B 4485	SLOTH/000012
244	20-04-2023	36550	HR58B 4485	SLOTH/000013
245	22-04-2023	31270	HR58B 4485	SLOTH/000014
246	24-04-2023	35660	HR58B 4485	SLOTH/000015
[illegible]	19/06/2023	37730	PB13BM8507	SLOTH/[illegible]
246	20/06/2023	34590	PB23T2481	SLOTH/000023

	Date	Weight of fly Ash (kg)	Vehicle Number	Invoice Number
	[illegible] 2023	27350	PB23T2481	SLOTH / 000026
252	25.06.2023	34140	PB23T2481	SLOTH / 000027
253	26.06.2023	39990	PB23T2481	SLOTH / 0000 28
254	28.06.2023	38380	PB23T2481	SLOTH / 0000 29
255	30.06.2023	40220	PB23T2481	SLOTH / 0000 30
256	[illegible]	33270	PB23T2481	SLOTH / 0000 31
[illegible]	[illegible]	32310	PB23M9881	SLOTH / 0000 32
[illegible]	[illegible]	41800	PB11CC0881	SLOTH / 0000 33
259	03.07.2023	36570	PB23K7285	SLOTH / 000034
260	03.07.2023	36400	PB23M9881	SLOTH / 000035
[illegible]	[illegible]	38300	PB23M7805	SLOTH / 0000 36
262	05.07.2023	37600	PB23M7885	SLOTH / 0000 37
263	06.07.2023	33440	PB23M9881	SLOTH / 000038
264	22.07.2023	27650	PB11BU3585	SLOTH / 0000 40
265	23.07.23	31750	PB23M9881	SLOTH / 000041
266	24.07.23	30490	PB11BU3585	SLOTH / 0000 42
267	26.07.23	33350	PB23M9581	SLOTH / 0000 43
268	30.07.23	29480	PB11AP9381	SLOTH / 0000 44
269	30.7.23	26610	PB11AU9581	SLOTH / 0000 45
270	30.7.23	24990	PB11AP2981	SLOTH / 0000 46
271	30.7.23	27310	PB11AP2881	SLOTH / 0000 47
272	01.08.23	28600	PB11AP2381	SLOTH / 0000 50
273	02.08.23	26560	PB11AP2581	SLOTH / 0000 51
274	03.08.23	28920	PB11AP2681	SLOTH / 0000 52
275	08.08.23	24920	PB11AP9481	SLOTH / 0000 55
276	08.08.23	26210	PB11AP2681	SLOTH / 0000 54
277	08.08.23	24690	PB11AP2581	SLOTH / 0000 56
278	09.08.23	25760	PB11AP2381	SLOTH / 0000 57
279	09.08.23	38230	PB23T4081	SLOTH / 0000 58

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S.No.	DATE	Weight Fly Ash (Kg)	Vehicle Number	in Voice Number
283	12.08.23	25930	PB11AP9381	SLOTH 000061
283	12.08.23	25190	PBAAP2581	SLOTH.000062
284	13.08.23	25156	PBAP 2981	SLOTH 0000 63
285	13.08.23	26860	PBAP 2881	SLOTH 0000 64
286	13.08.23	21730	PBAU 3863	SLOTH 000065
287	13.08.23	23140	PBAP2681	SLOTH/000066
288	14.08.23	28560	PB11AU3860	SLOTH/000067
289	14.08.23	26350	PB11AP9401	SLOTH/000068
290	15.08.23	29910	PB11AP2981	SLOTH/000069
291	15.08.23	33650	PB23M9785	SLOTH/000070
292	17.08.23	26870	PB11AP9301	SLOTH/000071
293	17.08.23	26100	PB11AU3860	SLOTH/000072
294	17.08.23	38070	PB11BU4085	SLOTH/000073
295	17.08.23	25910	PB11AP9401	SLOTH/000074
296	18/8/23	25950	PB11AQ9181	SLOTH/000075
297	19.08.23	26850	PB11AP2681	SLOTH/000076
298	19.08.23	26370	PB11AP3081	SLOTH/000077
299	19.08.23	27730	PB11AP9481	SLOTH/000078
300	21.08.23	24880	PB11BU3860	SLOTH/000079
301	22.08.23	28050	PB11AP3081	SLOTH/000080
302	22.08.23	25590	PB11AP2681	SLOTH/000081
303	22.08.23	28090	PB11AP0901	SLOTH/000082
304	23.08.23	26660	PB11AP9401	SLOTH/000083
305	24.08.23	29440	PB11AP2781	SLOTH/000085
306	25.08.23	28800	PB11AV3860	SLOTH/000086
307	25.08.23	26630	PB11AP2381	SLOTH/000087
308	25.08.23	27940	PB11AP2581	SLOTH/000088
309	25.08.23	24950	PB11AP2481	SLOTH/000089
310	25.08.23	25[illegible]	PB[illegible]AU958[illegible]	SLOTH/000[illegible]

S.No	Date	Weight (Kgs)	Vehicle No.	INVOICE No.
313	27-08-2023	25440	PB11AP 2681	SLOTH/000093
314	27-08 2023	25910	PB11 AP 9581	SLOTH/000094
315	28-08 .2023	36440	HR 58 B 7750	SLOTH/000095
316	28-08-2023	25700	PB11AP 9401	SLOTH/000096
317	29-08-2023	27080	PB 11 AQ 3860	SLOTH/000097
318	29-08-2023	25970	PB 11 AG 9181	SLOTH/000098
319	30-08-2023	23790	PB 11 AP 9381	SLOTH/000099
320	30-08-23	25890	PB 11AP 2681	SLOTH/000100
321	31-08-23	26590	PB 11 AP 9481	SLOTH/000101
322	01-09-23	26390	PB11AP2681	SLOTH/000102
323	02-09-23	26940	PB11AP 3081	SLOTH/000103
324	02-09-23	27080	PB11 AP 9381	SLOTH/000104
[illegible]	04-09-23	30860	PB 11 AP 2581	SLOTH/000105
[illegible]	04-09-23	27410	PB11AP 2601	SLOTH/000106
327	06-09-23	30100	PB11AP 9381	SLOTH/000110
328	07-09-23	26700	PB11 AP 2681	SLOTH/000111
329	08-09-23	23800	PB11 AP 9401	SLOTH/000112
330	15-09-23	27320	PB11AP 2681	SLOTH/000113
331	16-09-23	23320	PB11AP9481	SLOTH/000114
332	16-09-23	24420	PB11AQ3861	SLOTH/000115
[illegible]	17-09-23	25420	PB11 AP 9581	SLOTH/000116
334	23-09-23	22860	PB11AV3860	SLOTH/000119
335	24-09-23	23900	PB11AP 2681	SLOTH/000120
[illegible]	[illegible]	23-160	PB 11 AP 2681	[illegible]
337	01-10-23	26160	PB11 AP 2681	SLOTH/000122
338	01-10-23	23940	PB11 AV 3860	SLOTH/000123
[illegible]	[illegible]	24040	PB 11 AP 9481	[illegible]
[illegible]	[illegible]	23640	PB11AP 2681	[illegible]
341	02-10-23	24960	PB11AP 8981	SLOTH/000126
342	06-10-23	27520	PB11AP2681	SLOTH/000127
343	[illegible]-23	23840	PB11AP 8781	SLOTH/000128
344	08-10-23	26090	PB11 AV3860	SLOTH/000129
[illegible]	[illegible]	[illegible]	PB 11 AP 2681	[illegible]

S.No	Date	weight (kgs)	VEHICLE NO	INVOICE-No
346	10/10/23	24050	PB11AP9481	SLOTH/000133
347	11/10/23	26990	PB11AD3360	SLOTH/000136
348	11/10/23	26800	PB11AQ9181	SLOTH/000137
349	13/10/23	25770	DB11AV386	SLOTH/000139
350	14/10/23	24560	PB11AP2881	SLOTH/000140
351	15-10-23	23630	PB11AP9481	SLOTH/000141
352	16-10-2023	25390	PB11AV3860	SLOTH/000142
353	17-10-2023	26740	PB11AP2681	SLOTH/000143
354	18-10-2023	24340	PB11AP9481	SLOTH/000144
355	19-10-2023	23690	PB11AP2681	SLOTH/000145
356	20-10-2023	23950	PB11AV3860	SLOTH/000146
357	21-10-2023	22850	PB11AP2681	SLOTH/000147
358	22-10-2023	21770	PB11AV3860	SLOTH/000148
359	23-10-2023	21690	PB11AP9481	SLOTH/000149
360	24-10-2023	22300	PB11AP2681	SLOTH/000150
361	25-10-2023	22840	PB11AP8901	SLOTH/000151
362	26-10-2023	27950	PB11AP2681	SLOTH/000152
363	28-10-2023	27900	PB11AP9481	SLOTH/000153
364	29-10-2023	28930	PB11AP9381	SLOTH/000154
365	1-11-2023	26140	PB11AP9481	SLOTH/000156
366	02-11-2023	25790	PB11AP2681	SLOTH/000157
367	03-11-2023	35350	PB11BU3685	SLOTH/000158
368	04-11-2023	26040	PB11AP2781	SLOTH/000159
369	05-11-2023	26650	PB11AP9381	SLOTH/000160
370	05-11-2023	22660	PB11AP2681	SLOTH/000161
371	06-11-2023	27650	DB11AP9481	SLOTH/000162
372	07-11-2023	29500	PB11AP9381	SLOTH/000163
373	07-11-2023	25590	PB11AP2681	SLOTH/000164
374	08-11-2023	29370	PB11AU9581	SLOTH/000165
375	08-11-2023	25040	PB11AP2881	SLOTH/000167
376	09-11-2023	33450	HR58B8685	SLOTH/000168
377	10-11-2023	32600	PB11AP2681	SLOTH/000169
			DB11AP9781	SLOTH/000

S No.	Date	Weight (kg)	Vehicle No.	Sloth/Invoice
	13/11/2023	25760	PB 11 AP 4401	SLOTH/000173
381	12-11-2023	26550	PB11 AQ 9181	SLOTH 000173
382	12-11-2023	31210	HR50 B8685	SLOTH 000174
383	13.11.2023	6620	PB11 AP 2681	SLOTH/000175
384	20-11-2023	31740	PB13AB4885	SLOTH/000177
385	21-11-2023	29640	PB13AB5485	SLOTH/000178
386	22.11.2023	33430	PB 23M 9785	SLOTH/000181
387	23.11.2023	25890	PB11 AP 2681	SLOTH/000182
388	24.11.2023	29860	PB23M 8381	SLOTH/000186
389	25.11.2023	25310	PB11 AP 2681	SLOTH/000188
390	26-11-2023	28140	PB11 BV 3585	SLOTH/000189
391	27-11-2023	30120	PB11 BU 3485	SLOTH/000190
392	28.11.2023	26720	PB11 AP 2681	SLOTH/000191
393	29.11.2023	37870	PB13AB4885	SLOTH/000192
394	30.11.2023	33580	HR 38 B4745	SLOTH/000193
395	01-12-2023	28780	PB11 AP 2681	SLOTH/000194
396	02-12-2023	39880	PB13 AP 4885	SLOTH/000195
397	03.12.2023	38730	PB11 BV 3285	SLOTH/000196
398	04-12-20	27490	PB13 BM 6981	SLOTH/000197
399	05-12-23	20030	PB11 AP 2681	SLOTH/000199
400	06-12-23	21400	PB11 AP 3081	SLOTH/000200
401	06.12.23	28510	PB11 BQ 3285	SLOTH/000201
402	07.12.23	26400	PB23M 9785	SLOTH/000203
403	07.12.23	21850	PB11AP 2681	SLOTH/000206
404	08.12.23	31250	PB11BV 3585	SLOTH/000207
405	09.12.23	25510	PB11 AP 3081	SLOTH/000208
406	09-12-23	29360	PB23M 1585	SLOTH/000209
407	10.12.23	24540	PB11 BU 3285	SLOTH/000217
408	10.12.23	18390	PB11 AP 2681	SLOTH/000219
409	12.12.23	18860	PB28 T 4081	SLOTH/000223
	12 12.23	18540	PB11BU 3286	SLOTH/000226
	12.12.23	18430	PB11 AP 3081	SLOTH/000227
412	13.12.23	16110	PB11 AP 2681	SLOTH/000228

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Sr.No	Date	Weight (Kg)	Vehicle No.	INVOICE
415	15.12.2023	18270	PB11AP9481	SLOTH/000 231
416	16.12.2023	20460	HR58B8685	SLOTH/000 233
417	18.12.2023	25010	PB11BU3285	SLOTH/000236
419	18.12.2023	32150	PB13AB4885	SLOTH/000 237
420	19.12.2023	30690	PB11BU3285	SLOTH/000238
421	19.12.2023	28720	PB13AB4885	SLOTH/000239
422	20.12.2023	23690	PB23M9785	SLOTH/000240
423	20.12.2023	26440	PB11BU3285	SLOTH/000241
424	21.12.2023	24000	PB23M1585	SLOTH/000 242
425	23.12.2023	31340	PB11BU3585	SLOTH/000245
426	23.12.2023	36750	PB13AB4885	SLOTH/000 247
427	24.12.2023	36850	HR58B8685	SLOTH/000249
428	25.12.2023	29190	PB23M9785	SLOTH/000 254
429	25.12.2023	31990	PB11BU3585	SLOTH/000255
430	26.12.2023	27270	PB11BU3285	SLOTH/000 257
431	26.12.2023	23880	PB23M9985	SLOTH/000 262
432	27.12.2023	28730	PB23M9585	SLOTH/000 267
433	28.12.2023	29130	HR58B8685	SLOTH/000271
434	29.12.2023	23450	PB11AP2981	SLOTH/000274
435	29.12.2023	17530	PB11AP2281	SLOTH/000275
436	30.12.2023	18020	PB11AP2681	SLOTH/000 277
437	31.12.2023	10960	PB11AU306	SLOTH/000279
438	31.12.2023	9040	PB11AU9781	SLOTH/000280
439	04.01.2024	23300	PB11AP2681	SLOTH/000284
440	05.01.2024	22500	PB11BU3285	SLOTH/000 287
441	05.01.2024	25970	PB23M1585	SLOTH/000289
442	05.01.2024	20210	PB11AP2981	SLOTH/000 290
443	06.01.2024	20790	PB11AQ9181	SLOTH/000295
444	06.01.2024	22510	PB23M9785	SLOTH/000296
445	07.01.2024	16770	PB11AP2681	SLOTH/000297
446	07.01.2024	17110	PB11AU3860	SLOTH/000298
447	08.01.2024	36640	PB23M9785	SLOTH/000300

S. No	Date	Weight (Kg)	Vehicle No.	INVOICE
450	10.01.2024	21230	PB11AP2681	SLOTH/000304
451	11.01.2024	21490	PB11AV9581	SLOTH/000306
452	11.01.24	24740	PB 11 AP 2981	SLOTH/000305
453	13-01-24	24010	PB11AP2681	SLOTH/000 307
454	13-01-24	21710	PB11AP8981	SLOTH/000 308
455	14-01-24	22940	PB11AP 9381	SLOTH/000 309
456	15-01-24	33260	PB23T 2881	SLOTH/000 310
[illegible]	16 01 24	32260	PB23T 2181	SLOTH/000 311
458	17-01-24	23060	PB11AP2281	SLOTH/000 312
459	18-01-24	26620	PB11AP2681	SLOTH/000 314
460	19.01.24	37240	PB23M 9685	SLOTH/000 315
461	19.01.24	26100	PB11AP2681	SLOTH/000 316
462	20.01.24	28870	PB23M9785	SLOTH/000 317
[illegible]	20 01 24	24490	PB11AP8981	SLOTH/000 318
464	21-01-24	22220	PB11AP 9481	SLOTH/000 319
[illegible]	22.01.24	31360	PB23T 2481	SLOTH/000 320
[illegible]	23.01 24	28400	PB11AP 2681	SLOTH/000 321
477	24.01.24	31940	PB23M1785	SLOTH/000 322
478	25-01-24	36500	PB23T4181	SLOTH/000 323
479	26.01.24	29680	PB11AP2681	SLOTH/000324
480	26.01.24	34750	PB 11 BV 3585	SLOTH/000325
[illegible]	27.01.24	35810	PB23M 9785	SLOTH/000 326
[illegible]	28.01.24	35190	PB23M 1785	SLOTH/000327
[illegible]	29.01.24	26870	PB11A 2981	SLOTH/000328
484	29.01.24	38810	PB23T 4181	SLOTH/000 329
485	29.01.24	31260	PB 23M 1785	SLOTH/000330
486	30.01.24	27990	PB11AP 2681	SLOTH/000 331
[illegible]	30.01.24	32610	PB23T4181	SLOTH/000 332
[illegible]	31.01.24	31820	PB23M9785	SLOTH/000 333
[illegible]	01 02 24	20620	PB11AP2681	SLOTH/000 334
485	01.02.24	27010	PB11AV9581	SLOTH/000 335
[illegible]	02-02 24	31840	PB11BV3585	SLOTH/000336

No	Date	Weight	Vehicle No.	Invoice
[illegible]	04-02-2024	26800	PB11HU9481	SLOTH/000339
490	04-02-2024	23360	PB11AP9481	SLOTH/000343
491	05-02-2024	33090	PB11BU3485	SLOTH/000344
492	06-02-2024	31580	PB11BU3585	SLOTH/000345
493	06-02-2024	30670	PB11AP2681	SLOTH/000346
494	06-02-2024	37820	PB2RT4181	SLOTH/000349
495	07-02-2024	31060	PB11AP9481	SLOTH/000350
496	07-02-2024	31100	PB11HP2681	SLOTH/000351
497	08-02-2024	35130	PB23M1785	SLOTH/000352
498	09-02-2024	26410	PB11AP9481	SLOTH/000354
499	09-02-2024	37410	PB237 4181	SLOTH/000353
[illegible]	09-02-2024	29180	PB11BU3585	SLOTH/000355
[illegible]	10-02-2024	27930	PB11AP2681	SLOTH/000356
502	11-02-2024	34980	PB23M9785	SLOTH/000357
503	11-02-2024	25220	PB11AP9481	SLOTH/000358
[illegible]	12-02-2024	34120	PB23T4181	SLOTH/000359
[illegible]	13-02-2024	24330	PB11AP2681	SLOTH/000360
[illegible]	13-02-2024	27880	PB11ML9581	SLOTH/000361
[illegible]	13-02-2024	23760	PB11AP2881	SLOTH/000362
[illegible]	14-02-2024	27030	PB11AU3860	SLOTH/000363
[illegible]	14-02-2024	26210	PB11AP9481	SLOTH/000364
[illegible]	15-02-2024	32500	HR58B8685	SLOTH/000365
[illegible]	16-02-2024	30950	PB237 4181	SLOTH/000366
[illegible]	16-02-2024	32050	PB237 2881	SLOTH/000369
[illegible]	17-02-2024	25580	PB11AP2581	SLOTH/000370
[illegible]	17-02-2024	30500	PB23T2881	SLOTH/000372
[illegible]	21-02-2024	28160	PB11AP2681	SLOTH/000376
[illegible]	23-02-2024	27120	PB11AP9481	SLOTH/000377
[illegible]	24-02-24	25500	PB11AP2681	SLOTH/000381
518	23-02-2024	24340	PB11AP9581	SLOTH/000379
519	25-02-2024	26470	PB11AP3081	SLOTH/000382
[illegible]	25-02-2024	27780	PB23M9481	SLOTH/000387

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S.NO.	DATE	WEIGHT	Vehical No.	INVOICE
523	27/02/2024	29160	PB23T 4181	SLOTH/000412
[illegible]	28/02/2024	25060	PB11AP 2601	SLOTH/000425
[illegible]	22/02/2024	30960	PB23T 4101	SLOTH/000426
[illegible]	[illegible].02.2024	26130	PB11AP 9481	SLOTH/[illegible]
[illegible]	29/02/2024	26110	PB11AP 9451	SLOTH/[illegible]
[illegible]	29/02/2024	32150	HR 58 B 8615	SLOTH/[illegible]

T.I.N. : 09473100495 dt. 1.4.95
GSTIN -No. : 09AAACT0285B1ZO
C.I.N. : U21022DL1993PLC119328

29/2/24

TEHRI
PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax : 0131 - 2468386 E-mail : info@tehripaper.com visit us : www.tehripaper.com

Ref. No. ..... *Dated*.....

Date: 29.02.2024

To,
The Regional Officer
U. P. Pollution Control Board
6-B, Nai Mandi
Muzaffarnagar-251001 (U. P.)

Referance No.: 1208/OA No. 744/Mohrram Ali/2024.

Subject: Matter related to H'nbl NGT Order No. 744/2022 against Mohrram Ali v/s State of Uttar Pradesh and 277/2022 Liyakat Ali and Others v/s State of Uttar Pradesh passed on 12.01.2024. (Unit-2 Regards)

Dear Sir,

In reference to the letter received, please find attached our point wise compliance and action plan in correspondence to the same.

Action Points	Compliance Status
a) Wastewater Management	
(iv) The Agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable
(v) All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Our ETP is already upgraded as per the Guidelines issued by CPCB through Charter's implementation and running perfectly and maintaining all the Parameters as per the Norms prescribed in Charter. In NABL Laboratories all the ETP samples were found under permissible limits, in spite of that if Board recommends any specific up gradation for further improvement in the treatment process, we will follow the Guideline and ensure to implement that. Few previous Test reports of Discharge Outlet are attached for your reference
b) Fly Ash Management	
(i) Industries should enter into direct agreement/contract with cement plants or brick manufacturers and maintain	Not Applicable (Boiler installed in Unit-1 and common for both the

CERTIFIED ISO 9001 : 2000 MANUFACTURE

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0285B1ZO
C.I.N. : U21022DL1993PLC119328

	proper logbook records along with bills/receipts to ensure safe disposal.	units 1&2)
c) Hazardous Waste Management		
(i)	Proper records should be maintained for generation as well as disposal of recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Agreement with M/s Bharat Oil & Waste Management Ltd. for collection and disposal of waste. Dispatch Hazardous waste on regular basis and maintain proper record and logbook for same.
(ii)	All the hazardous waste generating industries shall require registering on the National Hazardous Waste Tracking System developed by CPCB.	We shall soon apply and register on NHWTS developed by UPPCB.
d) Plastic Waste Management		
(i)	The industries should make direct agreement/ contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The industries have made direct agreement with the following Plastic Waste co-processor and Cement Plant- 1. Nuvoco Vistas Corporation Ltd (Cement), Chittorgarh, Rajasthan. 2. Harshit Trading Company, Chittorgarh (Rajasthan) 3. K K Duplex & Paper Mills Pvt Ltd-Muzaffarnagar 4. Silvertoan Papers Ltd-Muzaffarnagar To ensure the safe disposal and maintained logbook records along with bills/receipt.
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submits the quarterly report of the same to the UPPCB.	Unit maintain proper daily records for generation as well as disposal of plastic waste through logbooks, received from the authorized plastic waste processors. We shall submit the quarterly report of the same to the UPPCB.(Records of last two months are attached herewith)
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper-based units.	We have already set up a dedicated and adequate space for collection, storage and disposal of plastic waste in our premises.
(iv)	The plastic packaging waste generated in the pulp &paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Agreed and apllied.
(v)	The pulp & paper mills which are importing waste paper containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	We have applied and receiver the EPR certificate from EPR portal for Importer category. (Attach Certificate) In case not done write we shall apply shortly and inform department for the same.

Officer&Workers Colony, K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax: 0131-2468386 E-mail : info@tehripaper.com visit us : www.tehripaper.com

Ref. No. ..... Dated .....

CERTIFIED ISO 9001 : 2000 MANUFACTURE

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0286B1ZO
C.I.N. : U21022DL1993PLC119328

TEHRI
PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
✆ : 0131-2468383, 2468384, 2468385, Fax : 0131 - 2468386 E-mail : info@tehripaper.com visit us : www.tehripaper.com

Ref. No. ..... *Dated*.....

We hereby affirm to follow all guidelines within given time framework and shall inform once the same is completed from our end to the department.

Thanks and regards,

For Tehri Pulp and Paper Ltd.

(K K Gupta)
Authorized Signator

Encl: As above

ENVIRONMENT MANAGEMENT CENTRE
ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES
(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)
NABL ACCREDITED
NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. : ET&A/WS/66163/23 Laboratory Sample Code : EMC/WS/66227/23 Work Order No. & Date: 66163/23 & 13.10.2023			Date: 19.10.2023
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit II, 9th Km Stone, Bhopa Road Muzeffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	13.10.2023	Date of Receipt of Sample	13.10.2023
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	14.10.2023	Date of Completion of Analysis	19.10.2023

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	18.080	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1136.514	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1154.594	-	IS: 3025(Part 15) 1984, Reaff. 2019

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.61	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	16.20	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	130.50	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	4.4	10	IS: 3025(Part 39) 1991, Reaff. 2019

Checked by

AK Gallow
Authorized Signatory

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part &can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

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contact@emctestinglaboratories.com
www.emctestinglaboratories.com

Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)

ISO 9001:2015
ISO 14001:2015
ISO 45001:2018

1980

ENVIRONMENT MANAGEMENT CENTRE

ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)

NABL ACCREDITED

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EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No.: ET&A/WS/67643/24 Work Order No. & Date: 67643/24 & 20.02.2024	Laboratory Sample Code : EMC/WS/67707/24		Date: 24.02.2024
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit II, 9th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	20.02.2024	Date of Receipt of Sample	20.02.2024
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	21.02.2024	Date of Completion of Analysis	24.02.2024

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	Total Suspended Solids	mg/L	13.920	30	IS: 3025(Part 17) 1984, Reaff. 2023
2	Total Dissolved Solids	mg/L	916.226	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2023
3	Total Solids	mg/L	930.146	-	IS: 3025(Part 15) 1984, Reaff. 2023

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	pH	-	7.26	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2	BOD	mg/L	12.80	20	IS: 3025(Part 44) 1993, Reaff. 2023
3	COD	mg/L	98.50	150	IS: 3025(Part 58) 2006 Reaff. 2023
4	Oil & Grease	mg/L	2.6	10	IS: 3025(Part 39) 1991, Reaff. 2019

Neha Sah
Checked by

Authorized Signatory
DIRECTOR
Environment Management Centre
~~Khasra No. 1102~~, Indl. Area
Salempur Rajputan, Roorkee

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part &can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

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www.emctestinglaboratories.com

Khasra No. 1102
Industrial Area, Salempur Rajputan
Roorkee - 247 667 (Uttarakhand)

ISO 9001:2015 ISO 14001:2015 ISO 45001:2018

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22877563/MuzaffarNagar/2023/paybasis Date:03/10/202

1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT - 2

2- Address of Industry: 9TH K.M. Stone, Bhopa Road, Muzaffarnagar

3- District: Muzaffarnagar

4- Description about sampling point: Final Outlet discharge of E.T.P.

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: (1)Imraan Ali ;A.E.E (2) Maneesh Kumar ;J.R.F

7- Colour and Odour: Colourless No Specific

8- Quantity and Packing: 2.0 Ltrs PVC

9- Date of Sample Collection: 23/09/2023

Analyis Indented by: RO MuzaffarNagar

11- Date of sample receipt in Lab: 25/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.3	5.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1048	2000	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1076	Not Specified	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	18	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144	250	5.0 -100000 mg/l

Parameters of General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 sourec: ...cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remarks: Unit was not inspected installed effluent treatment plant found operational

Analysed by-
[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2023.10.03 19:49:26 +05'30'

Regional Officer

TEHRI PULP & PAPER LIMITED * Muzaffarnagar * Bhopa Road

1982

प्रदूषण नियन्त्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India – UNDP / UNIDO Project)
BHARAT HEAVY ELECTRICALS LIMITED
RANIPUR, HARIDWAR (U.K.) - 249 403
(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT

Lab Reference No: TL230508 **Date :** 31.01.2024

Indentor : Shri K K GUPTA, Tehri Pulp & Paper Limited, 9th K.M. Stone, Bhopa Road, Muzaffarnagar- 251001 (Uttar Pradesh)

Customer's Ref. No.: Letter Dated 12.01.2024

Work Order No.: 23-0183-O-291

Sample Collected by: Indentor **Collection Date:** 12.01.2024

Sample/Job: Water Sample from ETP Outlet (Unit-II)

PARAMETER	UNIT	Obtained Value
BOD at 27 C	mg/L	4.6
COD	mg/L	20
Colour	Hazen	10
pH	-	8.39
Total Dissolved Solids	mg/L	262
Total Suspended Solids	mg/L	10

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Shailendra Kumar
Dy. General Manager (PCRI)

TEHRI PULP & PAPER LIMITED Muzaffarnagar

Notes :- (1) This report refers only to the particular sample/job submitted for testing.
(2) This report is not to be reproduced wholly or partly and can not be used as an evidence in the court of law and should not be used in any advertising media without our special permission in writing.
(3) Samples will be disposed off after one month from the date of issue of Test Certificate

1983

Tele Fax-0131-2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-2), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Dr. D.C. Pandey, A.S.O. Vipul Kumar, J.E.
3-	Date of sample collection	16.05.2020
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as per EP Act)
1-	Colour	Colourless	All efforts should be made to remove colour as far as practicable
2-	Odour	Odourless	All efforts should be made to remove unpleasant odour as far as practicable
3-	Total Suspended Solids	36 mg/l	50 mg/l
4-	Total Dissolved Solids	674 mg/l	-------
5-	Total Solids	710 mg/l	-------
6-	Oil & Grease	—	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream)
1-	PH	7.4	5.5-9.0
2-	BOD (3 Days at 27° c)	16 mg/l	30 mg/l
3-	COD	168 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

Regional Officer

Tele Fax-0131-243(

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-2), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Vipul Kumar, J.E. Sarvesh Kumar, L.A.
3-	Date of sample collection	15.07.2019
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as p EP Act)
1-	Colour	Colourless	All efforts should be made to remove c as far as practicable
2-	Odour	Odourless	All efforts should be made to remo unpleasant odour as far as practical
3-	Total Suspended Solids	64 mg/l	100 mg/l
4-	Total Dissolved Solids	672 mg/l	------
5-	Total Solids	736 mg/l	------
6-	Oil & Grease	—	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in str
1-	PH	7.5	5.5-9.0
2-	BOD (3 Days at 27° c)	20 mg/l	30 mg/l
3-	COD	208 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

Regional Office

1985

Tele Fax-0131-2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

INDUSTRIAL EFFLUENT ANALYSIS REPORT

1-	Name and Address of Industry	M/s Tehri Pulp & Paper Mills Ltd. (Unit-2), Bhopa Road, Muzaffarnagar
2-	Sample collected by	Dr. D.C. Pandey, A.S.O. Vipul Kumar, J.E.
3-	Date of sample collection	22.02.2020
4-	Sampling Point	Final Outlet of ETP

S.N.	PHYSICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream as per EP Act)
1-	Colour	Colourless	All efforts should be made to remove colour as far as practicable
2-	Odour	Odourless	All efforts should be made to remove unpleasant odour as far as practicable
3-	Total Suspended Solids	40 mg/l	50 mg/l
4-	Total Dissolved Solids	674 mg/l	------
5-	Total Solids	714 mg/l	------
6-	Oil & Grease	—	10 mg/l

	CHEMICAL PARAMETERS	VALUES	Standards (Effluent discharging in stream)
1-	PH	7.6	5.5-9.0
2-	BOD (3 Days at 27^0 c)	14 mg/l	30 mg/l
3-	COD	160 mg/l	250 mg/l

L.A./ S.A.

A.S.O.

Regional Officer

EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No.: ET&A/WS/66190/23 Laboratory Sample Code : EMC/WS/66254/23 Work Order No. & Date: 66190/23 & 15.10.2023			Date: 19.10.2023
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	*ETP Outlet Sample*	Sample Collected by	Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD
Date of Sampling	15.10.2023	Date of Receipt of Sample	15.10.2023
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019		
Date of Start of Analysis	16.10.2023	Date of Completion of Analysis	19.10.2023

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test Conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	20.050	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1016.920	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1036.970	-	IS: 3025(Part 15) 1984, Reaff. 2019

(CHEMICAL PARAMETERS)

S.No.	Test Conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.26	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	14.80	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	86.50	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	3.2	10	IS: 3025(Part 39) 1991, Reaff. 2019

Checked by

AK Gallow
Authorized Signatory
DIRECTOR
Environment Management Centre

Remarks:

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- Sample should be destroyed after 15 days of reporting unless otherwise specified.
- The results refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Data in parentheses is from subcontractor

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contact...@laboratories.com
www.em...laboratories.com

Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)

Plot No.-1102, Indl. Area
Salempur Rajputan, Roorkee

1987

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP52561426029033V
Certificate Issued Date	:	06-Jul-2023 10:14 AM
Account Reference	:	NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004001459055721 15V
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AGREEMENT FOR CO-PROCESSING NON RECYCLABLE SOLID WASTE

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

TEHRI PULP AND PAPER LIMITED-Unit 1&2 (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of October 2023 ("01.10.2023").

For Tehri Pulp & P...

PR...A TYAGI
NOTARY
MUZAFFARNAGAR
Statutory Seal

30 SEP 2023

K K Duplex & Paper Mills Pvt.Ltd.

Director

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, hereinafter referred to as "K K Duplex", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the FIRST PARTY;

And

M/S TEHRI PULP AND PAPER LIMITED (SECOND PARTY) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PARTY.

K K Duplex & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. K K Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. TEHRI PULP AND PAPER LIMITED, Muzaffarnagar (Second Party) is undertaking to supply plastic waste (hereinafter referred to as "Waste", in various states across India, and is desirous of delivering this waste to the K K Duplex and Paper Mills Pvt Ltd Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall deliver the Plastic Waste to K K Duplex for co-processing thereof.

KK Duplex & Paper Mills Pvt.Ltd.

For Tehri Pulp & Paper Ltd.

Director

Director

ii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **K K Duplex, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall furnish copies & field visits to its sites thereof for **K K Duplex's** record as **K K Duplex** is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by **K K Duplex.**

v. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in **K K Duplex and Paper Mills Pvt Ltd** plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** and accepted for disposal by **K K Duplex** at the Paper plants within 10 days after the month end supply. K K Duplex shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

K K Duplex will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** along with the quantities of Waste delivered at the K K Duplex Paper Plant.

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned

For Tehri Pulp & Paper Limited

Director

KK Duplex & Paper Mills Pvt.Ltd.

Director

in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

NOTARY

3 **Terms and Termination:**

3.1 **Term**

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 **Termination**

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 **Commercial Terms**

5.3.1 All commercials terms as applicable in this agreement will be settled between **M/s K K Duplex** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** .

5.3.2 **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

For Tehri Pulp

KK Duplex & Paper Mills Pvt.Ltd.

Director

5. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

NOTARY

6. Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

7. Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

N.K Duplex & Paper Mills Pvt.Ltd.

Director

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

KK Duplex & Paper Mills Pvt Ltd.

Director

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

KK Duplex & Papor Mills Pvt.Ltd.

Director

NOTARY

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Ltd

Name: Sachin Agarwal

(Signature &Stamp)

For K K Duplex & Paper Mills Pvt Ltd

Name: Bharat Agarwal

KK Duplex & Paper Mills Pvt.Ltd.

Director

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
House No. 59, LalBagh
Gandhi Colony, Muzaffarnagar

(Signature)

Witnesses 2:

Name: Sunil Kumar
House No. 58, LalBagh
Gandhi Colony, Muzaffarnagar

(Signature)

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

30 SEP 2023

1995

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

DEEPIKA (SV)
ACC Code-UP14743004

Certificate No.	:	IN-UP27719933975259U
Certificate Issued Date	:	18-Oct-2022 08:13 PM
Account Reference	:	NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14743004481643839150O4U
Purchased by	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	:	Article 5c General Loan Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY
PRERNA TYAGI
NOTARIAL
GOVT. OF INDIA

Please write or type below this line

SUPPLY AGREEMENT

BETWEEN

Nuvoco Vistas Corporation Limited

AND

Tehri Pulp and Paper Limited (Unit 1&2)

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 1st day of November 2022 ("2022")

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

1 NOV 2022

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070. and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the FIRST PART;

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof include its successors and assigns of the SECOND PART.

NUVOCO & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

NOTARY PRERNA TYAGI NOTARY GHAZIABAD GOVT. OF INDIA

WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. Tehri Pulp and Paper Limited, Muzaffarnagar is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

TEHRI PULP & PAPER LTD. 9th Km. Bhopa Road

For Tehri Pulp & Paper Ltd.

Director

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.

ii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act,1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Nuvoco shall process and dispose-of the Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.

vi. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out thorugh M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

NOTARY
PREMA TYAGI
NOTARY
GOVT. OF INDIA

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LTD.
9th Km.
Bhopa Road

2. **Facilitator**

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from **Tehri Pulp and Paper Limited, Muzaffarnagar**

3 **Disposal Certification**

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar,** certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar.**

Nuvoco will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar, (Unit 1&2)** along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 **Confidentiality**

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

5 **Terms and Termination:**

5.1 **Term**

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 **Termination**

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:

TEHRI PULP & PAPER LTD. 9th Km. Roop Road

For Tehri Pulp & Paper Ltd.

Director

NOTARY GOVT. OF INDIA

I Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between Tehri Pulp and Paper Limited, Muzaffarnagar and M/s Harshit Trading with respect to handling of the waste in the premises of Tehri Pulp and Paper Limited, Muzaffarnagar and its transportation from Tehri Pulp and Paper Limited, Muzaffarnagar to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

5.3.2 Based on the commercial terms as agreed between M/s Tehri Pulp and Paper Limited, Muzaffarnagar and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LTD. 9th Km. Dhoop Road

NOTARY GOVT. OF INDIA

7 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

8 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

TEHRI PULP & PAPER LTD. 8th Km. Rhopa Road

For Tehri Pulp & Paper Ltd.

Director

NOTARY HEERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7856 GOVT. OF INDIA

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Tehri Pulp and Paper Limited, Muzaffarnagar** and Nuvoco.

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

Tehri Pulp and Paper Limited, Muzaffarnagar shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall be required for an assignment by Nuvoco to any third party.

vii. **No Partnership**

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and **Tehri Pulp and Paper Limited, Muzaffarnagar** or between Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** and any other person.

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Tehri Pulp and Paper Limited, Muzaffarnagar agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar.**

TEHRI PULP & PAPER LTD. 6th Km. Bhopa Road Muzaffarnagar-251001

For Tehri Pulp & Paper Ltd.

Director

NOTARY PRAKASH NAGI NOTARY MUZAFFARNAGAR Regd. No. 7869 GOVT OF INDIA

Tehri Pulp and Paper Limited, Muzaffarnagar also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Exclusivity

Tehri Pulp and Paper Limited, Muzaffarnagar in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify Tehri Pulp and Paper Limited, Muzaffarnagar undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

xi. Compliance

Tehri Pulp and Paper Limited, Muzaffarnagar shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Tehri Pulp and Paper Limited, Muzaffarnagar shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

TEHRI PULP & PAPER LTD. Sih Km. Bhopa Road Muzaffarnagar-251304

NOTARY PREMA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7865 GOVT. OF INDIA

For Tehri Pulp & Paper Ltd.

Director

TEHRI PULP & PAPER LIMITED Sih Km. Bhopa Road Muzaffarnagar

For Tehri Pulp and Paper Limited (Unit 1&2)

For Nuvoco:-

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.

(Signature &Stamp)

Director

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta

(Signature)

Identified by

Witnesses 2:

Name: Sunil Gupta

S/O Late Shri Bagh Chandra Gulati

TEHRI PULP & PAPER LTD. 9th Km. Shopa Road Muzaffarnagar

NOTARY PRERNA TYAGI NOTARY MUZAFFARNAGAR Reg. No. 7866 GOVT. OF INDIA

PRERNA TYAGI NOTARY

- 9 NOV 2022

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

₹ 100

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GD 100625

AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

Dear Sir,

We, M/s HARSHIT TRADING COMPANY, Khasra No. 79/2, Village Jhalra, Tehsil – Kishangarh, Renwal, Jaipur (Rajasthan) leading Provider of Plastic Waste Recycler Services, i.e. Industrial Waste Supplier.

M/s HARSHIT TRADING COMPANY (First Party) will arrange to collect the Waste Plastic Treatment and Disposal, from TEHRI PULP AND PAPER LIMITED, 9 KM Stone, Bhopa Road, Muzaffarnagar (U.P.) (Second Party) to dispose off schedule, that according to U.P. Pollution Control Board Norms, that, in Inflest certificate Form and End Use Issue against the Material, Which is stored by M/S TEHRI PULP AND PAPER LIMITED, 9 KM Stone, Bhopa Road, Muzaffarnagar (U.P.) (Second Party) and that dispose of Agreement for Two Years, between M/S TEHRI PULP AND PAPER LIMITED (Second Party) AND M/S HARSHIT TRADING COMPANY (First Party) and some instruction given below:-

M/S TEHRI PULP AND PAPER LIMITED (Second Party) shall be arranging the facility for loading material Plastic Wastes.

M/S HARSHIT TRADING COMPANY (First Party) will bear transport Expenses from M.Z.N. to Jaipur.

That Agreement effected from 01st April 2023 and thereafter till 31st March 2025.

For TEHRI PULP & PAPER LIMITED

PRERNA YOGI
NOTARY
MUZAFFARNAGAR

Director

2 APR 2023

For HARSHIT TRADING COMPANY
JAIPUR (Raj.)

TEHRI PULP & PAPER LTD. MUZAFFARNAGAR

That all legal activity will follow the all Safety & Security rules according to M/s TEHRI PULP AND PAPER LIMITED, (Second Party) norms.

* Mrs Manika Sharma is the Proprietor of M/S Harshit Trading Company (First Party) whose PAN No. is CILPS3622P and GST Number of Harshit Trading Co. is 08CILPS3622P1ZI & GST Number of M/S TEHRI PULP AND PAPER LIMITED, (Second Party) is 09AAACT0285B1ZO.

* If TEHRI PULP AND PAPER LIMITED, (Second Party) breaks the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of M/s HARSHIT TRADING COMPANY.

* Rajasthan Pollution Control Board already issued Registration Certificate for recycling or processing of plastic waste in the name of Mrs Manika Sharma, she is the proprietor of M/S Harshit Trading Company and validity of Certificate for one year from 25.10.2023 and Consent to operate for ten Years for the period of 21.03.2023 to 28.02.2033. Her PAN No. is CILPS3622P as well as the GST No. of Harshit Trading Company is 08CILPS3622P1ZI.

For HARSHIT TRADING COMPANY

Name: Prakash Chandra Sharma

(Signature & Stamp)

HARSHIT TRADING COMPANY JAIPUR (Raj.)

For TEHRI PULP AND PAPER LIMITED

Name: Sachin Agarwal

(For Tehri Pulp & Paper Ltd.)

Director

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
H. No. 54, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar (UP)

(Signature)

Witnesses 2:

Name: Sunil Kumar
H. No. 58, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar (UP)

NOTARY

(Signature)

Identified by

PULP & PAPER LTD. Muzaffarnagar (U.P.)

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125803

M/s HARSHIT TRADING COMPANY

KHASRA NO. 79/2, VILLAGE-JHALRA, TEHSIL- KISHANGARH
RENWAL,JAIPUR, RAJASTHAN , Jhalra Tehsil:Phulera
District:JAIPUR

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 21/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21(4) of the Air (Prevention & Control of Pollution) Act 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Harshit Trading Company plant situated at KHASRA NO 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH RENWAL,JAIPUR, RAJASTHAN Jhalra Tehsil:Phulera District:JAIPUR , Rajasthan, subject to the following conditions:-

1 That the Consent to Operate is valid for a period from 21/03/2023 to 28/02/2033 .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Shredded Plastic and Plastic Granules	Product	3,500.00 TPM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish Operate is required to be taken for any addition / modification / alteration in plant etc or change in capacity or change in fuel.

4 This consent is not evidence for ascertaining entitlement of land.

5 That this consent to operate is being issued for Shredded Plastic and Plastic Granules @ 3500 Ton/Month at KHASRA NO. 79/2, Area 1800 m², Village-Jhalra,Tehsil:Phulera, District : Jaipur.

6 That unit shall not discharge any industrial waste water outside the premises of the unit and unit shall maintain zero discharge status.

7 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

HARSHIT PULP & PAPER LIMITED

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sitar Road, Jaipur
Phone: 0141-2332263

Registered

File No : I(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125080

8 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
9 That if the project cost exceed Rs. 24.2 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
10 That the industry shall not carry out any process/production/operation which attracts provision of EIA. Notification, 2006.
11 That no pet coke & furnace oil shall be used as a fuel. Unit shall use only approved fuels declared vide Boards office order no. F.11(567/RSPCB/LAB/2306 dated 22.01.2019.
12 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
13 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.
14 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
15 That proponent shall comply with the provision of Plastic Waste Management Rules,2016.
16 That no plastic carry bags will be manufactured which is banned vide State Government's notification dated 21.07.2010 and clarification vide dated 13.09.2010.
17 That this consent to operate shall not reflect the decision of Hon'ble court launched, if any, against the unit under the provision of Plastic Waste (management & Handling) Rules, 2016 & any notification made there under by the Government of Rajasthan /Government of India.
18 That proponent shall not engaged in any activity which causes generation or use of Hazardous waste and if at any stage then this consent shall be treated as null & void.
19 That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this consent shall be treated as null & void without any further correspondence.
20 That no water is used in the process other than Domestic & Horticulture.
21 That unit shall use raw material as All type of recyclable plastic waste from paper Mills and pet recycler industries.
22 That unit shall not carry out any washing activity of raw materials.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

Manager

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : 9(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125880

23 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

24 That unit shall not utilize any hazardous waste covered under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as raw material.

25 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure the operation of industry only after obtaining the permission from the departments in concern (if applicable).

26 That the industry shall apply for renewal of consent to operate before 04 months from expiry of this consent.

27 That unit shall not generate hazardous waste without obtaining prior Authorization under Hazardous & other Waste (Management & Transboundary Movement)Rules, 2016 from State Board.

28 That if unit is found utilising hazardous waste as raw material at any stage, this consent shall be treated as null & void without any further notice in this matter.

29 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act.

30 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

31 That the grant of this Consent to Operate shall not, in any way, adversely affect or prejudice the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location:

TEHRI PULP & PAPER LIMITED * Jodhpur Sikar Road Rajasthan *

2009

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM
Unit Id : 125880

32 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

33 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

34 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

35 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

36 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

37 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Air Act and the such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer(Jaipur)

TEHRI PULP & PAPER LIMITED Muzaffarnagar

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Signed
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : P(Tech)/JAIPUR(Phulera)/6363(1)/2022-2023/11-12
Order No : 2023-2024/Jaipur/11755 Date: Apr 4 2023 7:11PM

Unit Id : 125880

(A) Copy to:-
1 Master File

Regional Officer[Jaipur]

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.04.04 19:11:47 IST
Reason: Self Attested
Location

JLO R PEPER LIMITED Malviya Nagar Jaipur

2011

Rajasthan Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur - 302
004 Rajasthan
Date:
25-10-2023 05:27 PM

Regn. No.
PP-ZHAJ-18-CRP53222P-23

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
Smt MENKA SHARMA ,
KHASRA NO. 79/2, VILLAGE-
JHALRA, TEHSIL-
KISHANGARH,
RENWAL,JAIPUR,
RAJASTHAN,Jaipur,Rajasthan-
307029

1. With reference to the application dated 14-09-2023 regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, Rajasthan Pollution Control Board is pleased to grant the registration in favour of Smt MENKA SHARMA with registered address KHASRA NO. 79/2, VILLAGE- JHALRA, TEHSIL- KISHANGARH, RENWAL,JAIPUR, RAJASTHAN, Jaipur, Rajasthan -307029 for processing of plastic waste, as per details given below:

Processing Code		Quantity (TPA)
Processing Capacity	[illegible]	6000.0000
	[illegible]	18000.0000
	[illegible]	9000.0000
	[illegible]	9000.0000
Production Capacity	[illegible]	Quantity (TPA)
	[illegible]ocessing [81]	168000.0000

2. This certificate of registration shall be valid for a period of One Year from the date of issue of the letter unless revoked, suspended or cancelled.

3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and use machinery as per the details given at (Section 11).

4. The quantity of plastic waste processed by the unit shall be as per details given in Clause 1.0 above. The amount of packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

5. Recycling of plastic waste shall be as per the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastics" as amended form time to time.

Signed by Smt Shashi Choudhary
Date: 2023.10.25 17:28:37 +05:30

TEHRI PULP & PAPER LIMITED * Rajasthan * 99 Km. Bonga Road

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred [illegible]120) microns in thickness with effect from the 31st December, 2022

7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Annexure to PWM Rules dated August 12, 2021

8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.

9. The unit shall maintain all records of procurement of plastic waste and sale of recycled products as per format prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP

10. Registered PWPs shall provide services for plastic waste processing, which shall be consumed for fulfilment of obligations by PIBOs. Certificates shall be issued on the centralized portal in the per mechanism developed by CPCB. The certificates will be for plastic category-wise and shall include GST data of the enterprise

11. Exchange of EPR credits between PIBOs and PIBOs to be done as per mechanism prescribed by CPCB.

12. The PWP shall file annual returns of plastic packaging waste collected and processed towards fulfilment under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.

13. The PWP may Annual filing of Returns as per Guidelines by CPCB.

14. In case at any stage it is found that information provided by the PWP is false, the PWP can be debarred by following procedure laid down by CPCB , from operating under the EPR framework for one year. The PWPs whose registration has been revoked shall not be allowed to register afresh for the period of revocation.

15. The PWP is required to comply with provisions of PWM Rules (as applicable) failing which legal action as per Environment (Protection) Act, 1986 shall be initiated against the violator. The penalty shall be levied by CPCB/SPCB/PCC on the violator.

16. An application for the renewal of validity along with the fee application shall be made at 90 days prior to expire issued by CPCB/SPCB/PCC information & documents as per the Guidelines time to time.

17. If at any stage information submitted by the unit is found to be incorrect, then the Registration shall be debarred by SPCB, as per procedure l

Signed by Smt Shalu Chaudhary
Date: 2023.10.25 17:28:37 +05:30

down b... PCB from ope... EPR framework for a period of five years.

18. The PV ... provisions of the PWM Rules, 2016, as amen... ... as dem... revocation of registration, closure of unit, fever... ...mental C... ...rges, shall be taken against violators of PWM Rules.

19. Rajasth... Pollution Contr... ...s the right to take such action as deemed fit under E... ...ment (Prote... for violation of PWM Rules, 2016, as amen... ... by the ... ...n the period prior to grant of registration.

20. Type ... ...ifferent components of commodity to be includ... ...e Label on t...

Environmental Engineer, RSPCB

TEHRI PULP & PAPER LIMITED

Signed by Smt Shashi Choudhary Dora 2023.10.25 17:29:37 +05:30

2014

(Amended)

...ment of India
...ST REG-06
Rule 10(1)

...ion Certificate

Registration N... ...U P5Je...

1.	Legal N...	RMA
2	Trade N...	DING COMPANY
3	Consti...	...
4	Addres... Busine...	...i Place of ... VENDRA VIHAR - I, NEAR BRD COLONY, pur, Rajasthan, 302013
5.	Date ...	01/07/2017
6.	Date ...	To
7	Type ...	Not Applicable
8.	Partic...	

Signature

...ot Verified
...OS
...RVICES
...)
...01:00:29

Name

Designation

Jurisdictional ...

9 Date of issue

Note. The regis...

...yed at all places of Business/Office(s) in the State.

This is a system generat... ...Regis... ...d based on the deemed approval of application on 28/05/2022.

...Tehri PULP & PAPER LIMITED... Mandi Bareilly Road...

2015

Annexure A

Details of

GSTIN

Legal Na

Trade Nam MPANY

Total Numb State 1

Sr No.

1 D 124, NIMBAHEDA, MANGROL, Satkhanda.

TEHRI PULP & PAPER LIMITED

2016

Annexure B

GSTIN

Legal Name

Trade Name "[illegible]OMPANY

Details of P[illegible]



[illegible]

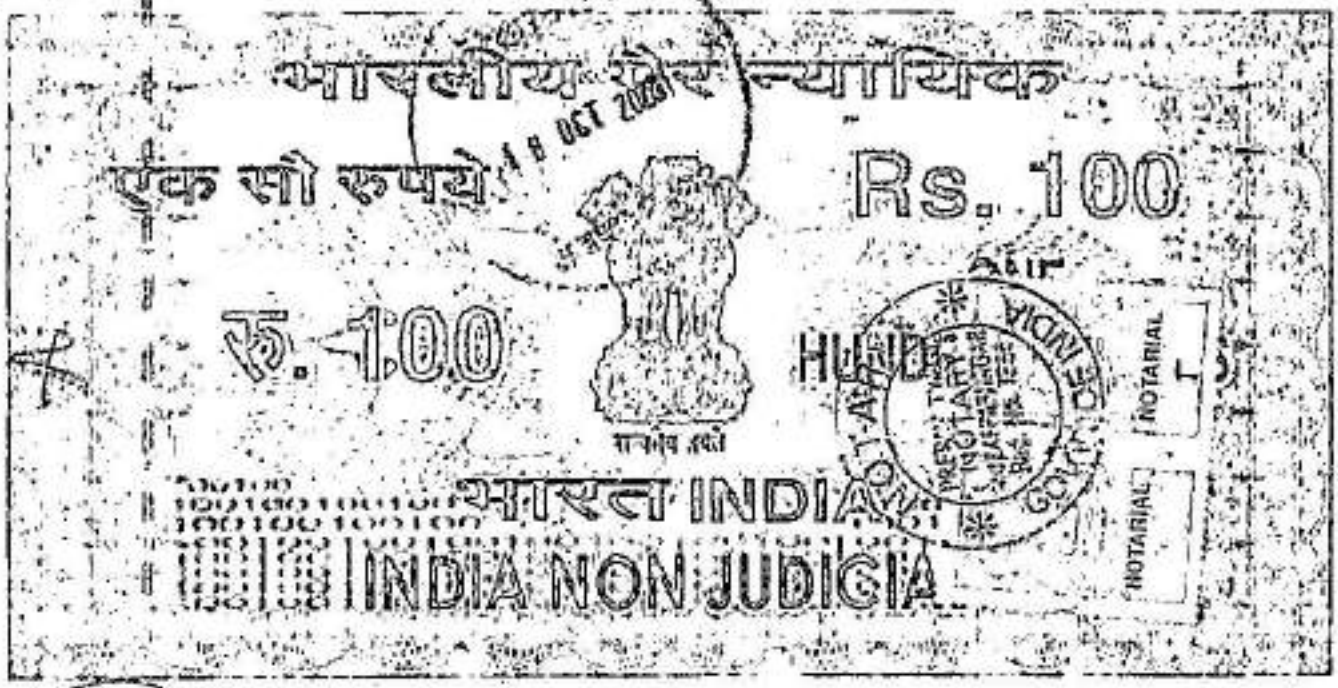
MINKA SHARMA

PROPRIETOR

Rajasthan

TEHRI PULP & PAPER LIMITED

2017



उत्तर प्रदेश UTTAR PRADESH GD 211369

NOTARY

AGREEMENT FOR CO-PROCESSING OF NON RECYCLABLE SOLID WASTE

Between

Silvertoan Papers Limited (First Party)

And

Tehri Pulp and Paper Limited-Unit 1&2 (Second Party)

This co-processing of non recyclable solid waste Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of December 2023("01.12.2023").

Silvertoan Papers Limited, 9KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at D-201-A-1 The Nagarjuna Apartment Chilla Regulator Mayur Kunj, East Delhi, Delhi, India, 110096, hereinafter referred to as "Silvertoan Papers Limited", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the FIRST PART:

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or content thereof, include its successors and assigns of the SECOND PARTY.

PRERNA YAGI
NOTARY
MUZAFFARNAGAR
03/12/23

For Tehri Pulp & Paper Ltd.
Director

Silvertoan Papers Limited
Director

Silvertoan Papers Limited & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Silvertoan Papers Limited is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and used Non-Recyclable Solid waste material for co-processing & utilization to power plant. Silvertoan Papers Limited has the capability to safely pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) is undertaking to supply non recyclable solid waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Silvertoan Papers Limited Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall deliver the non recyclable solid-waste to Silvertoan Papers Limited for co-processing thereof.

ii. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby represents and assures Silvertoan Papers Limited that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the non recyclable solid waste to Silvertoan Papers Limited Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Silvertoan Papers Limited, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)shall furnish copies & field visits to its sites thereof for Silvertoan Papers's record as Silvertoan Papers Limited is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with Plastic Waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

iv. Parties shall carry out monthly reconciliation of Waste accepted by Silvertoan Papers Limited.

v. Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that all wastes for co-processing in Silvertoan Papers Limited plant from its premises will be only carried by Tehri Pulp and Paper Limited, Muzaffarnagar.

2. Co-Processing Certification

For Tehri Pulp & Paper Ltd.

Director

Silvertoan Papers Limited

Director

NOTARY

NOTARY GOVT. OF INDIA

Subject to and in accordance with the Terms and conditions set forth in this Agreement, Silvertoan Papers Limited shall issue a purchase for co-processing certificate to Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY), certifying the scientific disposal of the monthly quantity of the Waste delivered by Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY) and accepted for disposal by Silvertoan Papers Limited at the paper plant within 10 days after the month end supply. Silvertoan Papers Limited shall issue Purchase certificate for co-processing to Tehri Pulp and Paper Ltd, Muzaffarnagar (SECOND PARTY).

Silvertoan Papers Limited will issue the non recyclable solid waste Purchase certificate for co-processing mentioning the name of Tehri Pulp and Paper Ltd (SECOND PARTY) along with the quantity of Waste delivered at the Silvertoan Papers Limited Paper Plant.

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till one (01) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination.

5.2.1 This Agreement can be terminated by Silvertoan Papers Limited, by giving 15 days' notice period, on any of the following grounds:

I. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at Silvertoan Papers Limited Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Fifteen (15) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials terms as applicable in this agreement will be settled between Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

5.3.2 M/s Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall organize to transport the non recyclable solid waste to Silvertoan Papers's processing plant at its own cost

For Tehri Pulp & Paper Ltd.

Director

For Silvertoan Papers Limited

Director

and risk and shall arrange to deliver the agreed quantum of non recyclable solid waste through road transportation as per the mutually agreed delivery schedule.

6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7. Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

8. Miscellaneous

i. No Waivers

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

For Tehri Pulp & Paper Ltd.

Director

Silvertoen Papers Limited

Director

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar ((SECOND PARTY).

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of Silvertoan Papers Limited. Notwithstanding anything contained herein, no consent of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall be required for an assignment by Silvertoan Papers Limited to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Silvertoan Papers Limited and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall defend, indemnify and save harmless SPL and their directors, employees and agents from and against any and all claims, demands, fines, loses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the forgoing resulting from the act or omission, breach or non conformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent.

viii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In

For Tehri Pulp & Paper Ltd.

Director

For Silvertoan Papers Limited

Director

that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. **Compliance**

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Limited (Unit 1&2)
(SECOND PARTY)
Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.
Director

(Signature &Stamp)

Witnesses 1:
Name: Kishor Kumar Gupta
H. No. 59, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar.(UP)

(Signature)

Witnesses 2:

Name: Sunil Kumar
H.No. 58, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar.(UP)

(Signature)

For Silvertoan Papers Limited

Name: Amit Garg
Silvertoan Papers Limited
Director

(Signature & Stamp)

Witnesses 1:
NEERAJ KUMAR JAIN
S/O Yogesh Chandra
Muzaffarnagar U.P.

(Signature)

Witnesses 2:
GAJENDRA BHATIA
168 South Bhopa Road
Near Mandi
Muzaffarnagar (UP)

(Signature)

Tehri Pulp & Paper Ltd.
Director

Identified by

PREKNA TYAGI
NOTARY
MUZAFFARNAGAR
03/12/24

PULP & PAPER LIMITED Muzaffarnagar

GST No. : 09AAFCA0458E1ZX
CIN : U45201DL2004PTC128999

2023

Mob. : 9837233939 (Dharmender Kr. Tyagi), 9837472901 (Naveen Tyagi)
Mob. : 9837034851 (Ashok Kr. Tyagi), 7417604083 (Akash Tyagi)

HANUMANT PAPER MILLS (P) LIMITED

FORMALLY KNOWN AS ASHOK KUMAR CONTRACTORS (P) LIMITED
Regd. Office : H-17A, Jagat Puri, Street No.19, DELHI-51
Works : 8.5 Km., Jansath Road, MUZAFFARNAGAR-251 001 (U. P.)
E-mail: hanumantpaper18@gmail.com

सेवा मे,

श्रीमान अंकित सिँह जी,

क्षेत्रीय अधिकारी,

उत्तर प्रदेश प्रदूषण नियंन्त्रण बोर्ड,

मुजफ्फरनगर,

संदर्भ सख्या 1208/ओ एन0 744 /मोहर्रम अली /2024/दिनॉक 27.02.2024

विषय :- मा0 एन0जी0टी0 मे योजित ओ0 ए0 सख्या 744/2022 मोहर्रम अली बनाम स्टेट ऑफ उत्तर प्रदेश ओ0 ए0 सख्या 277/2022 लियाकत अली एण्ड अदर्स बनाम स्टेट ऑफ यू0 पी0 मे पारित आदेश दिनॉक 12.01.2024 के अनुपालन के सम्बन्ध में:

महोदय,

आपका उपरोक्त पत्र हमे दिनॉक 27.02.2024 को मेल पर प्राप्त हुआ जो कि मुख्यत पल्प एंड पेपर उधोग से जनित उत्प्रवाह से हो रहे जल प्रदूषण एवं फलाई ऐश /हेजार्ड वेस्ट/प्लास्टिक वेस्ट से जनित प्रदूषण के सम्बन्ध मे है उसके सम्बन्ध में हमारा Action plan along with timeline बिन्दुवार निम्न प्रकार है।

Action points	Our Submission:
Waste paper management	
The agro based pulp & paper mills should submit an action plan for the complete treatment of wet washing effluent to UPPCB and UPPCB should assess the treatment facility of the wet washing wastewater (Having high cod load) and issue appropriate direction in this regard as deemed fit.	Not applicable. (Our unit is non agro based)
All industries are required to upgrade their ETP to meet the prescribed standards as per CTO issued by UPPCB and action plan may be submitted to UPPCB.	Unit ETP is running as per standard and parameters prescribed in consent granted.
Fly ash management	
Industrial should enter into direct agreement / contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipt to ensure safe disposal.	At present we have contract with Puniya Bricks Field to ensure safe disposal & also we are maintaining proper Log Book For the same.
Hazardous waste management	
Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received authorized recyclers/tsdf operators and quarterly reports of the same should be submitted to UPPCB.	At present we have Agreement with Sheetla Waste Management Project which is a authorized recycler for Hazard waste & we send Quarterly basis Hazard waste to Sheetla Waste Management Project & maintained Record.
All the hazardous waste generation industrial shall require to register on the national hazardous waste tracking system developed by CPCB.	Due to some technical issue of department our registration is not being all NHWTS. We are continuously trying for registration.

2024

Plastic waste management	
The industrial should make direct agreement / contract with plastic waste processer/ cement plant to ensure the safe disposal and should maintain logbook records along with bill/receipt.	The unit have made direct agreement with the PW Processor K.K. Duplex Paper Mills Private Limited to Insure the safe disposal & unit are maintaining proper record for Plastic waste.
Unit should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills /reciepts received from authorized plastic waste processers and submit the quarterly report of the same to uppsb.	Unit maintain proper daily records for generation as well as disposal of plastic waste through log book received from the authorized plastic waste processors unit are submitting the quarterly report of the same to UPPCB.
Units should set up a dedicated and adequate space for collection ,storage and disposal of plastic waste generated by the wastepaper based units.	Unit have setup a dedicated and adequate space for collection storages' and disposal plastic waste in the factory premises.
Action points	
The plastic packaging waste generated in the pulp and paper industry should be disposed off through plastic waste processer pwps which are registered on the centralized extend producer responsibility (EPR) portal of plastic packing incompliance of plastic waste management (PWM) Rules 2016.	We disposed of our waste plastic through " **K K Duplex and Paper Mills Pvt Ltd** " . which is registered on the centralized extended procedure's (ERP) portal for plastic packaging in compliance of the plastic waste management (PWM) rules 2016.
The Pulp & Paper Mills which are importing waste water containinig plastic waste as raw material shuld get them, selves registered on the centralized epr portal for plastic packaging under the importer category.	Unit shall apply shortly and informed to department for the same.

आपके द्वारा दिए गए निर्देशों का उचित रूप से पालन किया जा रहा है तथा हम आपको आश्वत करते है कि भविष्य में भी आपके द्वारा दिए गए निर्देशों का कडाई के साथ पालन किया जायेगा ।

वास्ते हनुमन्त पेपर मिल्स प्रा0 लि0

Hanumant Paper Mills Pvt. Ltd. 8.5 Km. Jansath Road Muzaffarnagar (U.P.)

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